IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE ENCH

ORIGINAL APPLICATION NO. 26 OF 2023

IN THE MATTER OF:

PI VANRAMCHHUANGI … APPELLANT

Versus

UNION OF INDIA & ORS. … RESPONDENTS

INDEX

Next date of hearing: 15.03.2023

Sr. No.	Particulars	Page Nos
1	Counter affidavit on behalf of respondent no.4/ State of Mizoram to the counter affidavit dated 14.03.2024 filed by the respondent no.3	**1-42**
2	**Annexure: R-4/1** A true and correct copy of the correspondences on the complaints received against the respondent No.3.	**43-305**
3	**Annexure: R-4/2** A true and correct copy of letter no. H. 88088/Poltn/47/16-MPCB dated 17.09.2021 issued by the MPCB to the respondent no.3	**306-309**
4	**Annexure: R-4/3** A true and correct copy of The reminder letter dated 10.12.2021 issued by MPCB	**310**
5	**Annexure: R-4/4** A true and correct copy of the letter no. H. 88088/Poltn./47/16-MPCB/388 dated 10.06.2022	**311**
6	**Annexure: R-4/5** A true and correct copy of the reply dated 11.07.2022 issued by respondent no.3 to the letter dated 10.06.2022	**312-355**

7	**Annexure: R-4/6** A true and correct copy of letter no. 13116/6/1/2021-LRS(L)/NH-54/Spoil Bank/7 dated 30.09.2021 along with his enclosures	**356-377**
8	**Annexure: R-4/7** A true and corret copy of the inspection report dated 12.07.2022 of DLMC on implementation of project of NH 54 within serchhip district (from keitum Village to Bungtlang Village & Bypass Road at Chhaihtlang Village.	**378-384**
9	**Annexure: R-4/8** A true and correct copy of the 3rd Site inspection report of DLMC on implementation of project at NG-54 within Serchhip	**385-386**
10	**Annexure: R-4/9** A true and correct copy of the verification report of the DLMC dated 29.07.2022 in respect of Lunglei District	**387-388**
11	**Annexure: R-4/10** A true and correct copy of the Letter no. 13031/1/2021- TFD/903, dt 02.11.2022, Proposal for diversion of 2.43278Ha of Chhiahtlang and Serchhip, Package-I	**389-408**
12	**Annexure: R-4/11** A true and correct copy of the Letter No. F.20017/2/2022-DFO(L)/177-193 dt 09.09.2022 in proposal for diversion of 8.9856 Ha of Package -II	**409-424**
13	**Annexure: R-4/12** A true and correct copy of the Letter No. B.13021/1/2021-TFD/2233-34, dt. 15.08.2023, Proposal for diversion of 8.9856Ha of Package-II	**425-439**
14	**Annexure: R-4/13** A true and correct copy of the Letter No. F NoF.20017/2/2022- DFO(L)/161-176, dt 09.09.2022	**440-463**
15	**Annexure: R-4/14** A true and correct copy of the report on violation of the provision of the Forest (Conservation) Act, 1980 in respect of Thenzawl Forest (Conservation), Act 1980 in respect of Thenzawl Forest Division dated 02.11.2022	**464-483**

16	**Annexure: R-4/15** A true and correct copy of the re-verification of Forest land under violation/damage in respect of the project proposal for diversion of 2.43278 HA of Forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang Section of NH-54 dated 23.11.2022	**484-485**
17	**Annexure: R-4/16** A true and correct copy of the Diversion of 2.43278 Ha of forest land for construction of Bypass at Chhiahtland and Serchhip (Package - I) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram vide letter no. G.20015/2/2021-FST/Vol-I, dt.23.05.2023	**486-487**
18	**Annexure: R-4/17** A true and correct copy of the Notification. No. G.20015/29/2020 FST/Pt.II dated 15.07.2022	**488-489**
19	**Annexure: R-4/18** A true and correct copy of the notices of the meetings of the committees and the attendance records of the minutes of the said site visits and the meetings	**490-505**
20	**Annexure: R-4/19** A true and correct copy of the site inspection report of DLMC in Serchhip District vide Letter No. B. 13021/1/2021- TFD	**506-518**
21	**Annexure: R-4/20** A true and correct copy of the minutes of the meeting of three site inspections organised by DLMC	**519-527**
22	**Annexure: R-4/21** A true and correct copy of the 1st and 2nd meeting minutes of the State Level Monitoring Committee	**528-538**
23	**Annexure: R-4/22** A true and correct copy of the MoEF&CC Office Memorandum No. F No. IA 3-22/10/2022-IA.III(E 177258) dated 11.04.2022	**539-540**
24	**Annexure: R-4/23** A true and correct copy of Letter No. G. 20015/2/2021-FST/Vol-I/11, dt. 06.01.2023	**541-542**

25	**Annexure: R-4/24** A true and correct copy of the order dated 16.07.2020 passed in OA 68 of 2019 (EX)	**543-547**
26	**Annexure: R-4/25** A true and correct copy of the judgment of the Hon'ble Supreme Court in *Intellectural Forum, Tirupathi v. The State of AP & Ors*	**548-570**
27	**Annexure: R-4/26** A true and correct copy of Meeting minutes dt.22.06.2022	**571-573**
28	**Annexure: R-4/27** A true and correct copy of the Minutes of Meeting dt. 25.08.2022	**574-577**
29	**Annexure: R-4/28** A true and correct copy of the MPCB letter dated.21.09.2023 submitting the comments/clarifications to EF&CC Department on imposition of penalty	**578-680**
30	**Annexure: R-4/29** A true and correct copy of the show cause notice dated 25.05.2022	**681-682**
31	**Annexure: R-4/30** A true and correct copy of the reply dated 28.05.2022 to the show-cause notice	**683-726**
32	**Annexure: R-4/31** A true and correct copy of the MPCB letter dated 10.06.2022	**727**
33	Proof of services	728

Place: New Delhi
Date: 14.03.2023

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IN THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH

ORIGINAL APPLICATION NO. 26 OF 2023

IN THE MATTER OF:

PI VANRAMCHHUANGI ...APPLICANT

VERSUS

UNION OF INDIA & ORS ...RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF RESPONDENT NO. 4 STATE OF MIZORM TO THE COUNTER AFFIDAVIT DATED 14.03.2024 FILED BY THE RESPONDENT NO. 3

I, Ellen Lalhmingthangi, d/o H. Thangluaia (L), aged about 59, currently posted as Under Secretary, Environment, Forests & Climate Change Department, do hereby solemnly affirm and state as follows:-

1. That at present, I am posted and working as Under Secretary, Environment, Forests & Climate Change Department, and as such, in my official capacity, am well acquainted with the facts and circumstances of the present case.

2. That I have gone through the above mentioned Counter Affidavit dated 14.03.2024 and having gone through the same, I state that I am fully competent to reply to the contents of the same as under. That I have been duly authorized to swear this Counter Affidavit on behalf of





Respondent No. 4 6 and 7, I am filing the same with liberty to raise additional grounds, if it be necessary at all.

3. At the outset, it is categorically submitted that the Counter Affidavit filed by the Respondent No. 3, so far as it pertains to the Answering Respondent herein, is devoid of any merit and each and every statement, allegation, averment, submissions made by the Respondent No. 3 in the Counter Affidavit, so far as it relates to the Answering Respondents herein are being denied that is contrary to and/or inconsistent with what is stated herein. All the contentions of the Petitioners are denied and nothing be deemed to be admitted for reasons of non-traverse. Further the answering Respondents does not admit anything which is not borne out or are contrary to records.

4. That the deponent will traverse the allegations/contentions raised by the Respondent No. 3 under the broad headings of the issues and disputes to be settled before this Hon'ble Tribunal. The deponent will refer to the relevant paras of the Counter Affidavit under those broad headings, wherever the same may be necessary. However, non response /or traversal of any averment would not be deemed to be admitted.

5. The Deponent herein has identified the following major issues which are required to be addressed before this Hon'ble Tribunal

A. WHETHER RESPONDENT NO. 3 HAS DULY MANAGED THE MUCK DISPOSAL AND PREVENTED ENVIRONMENTAL DEGRADATION?

(i) It is stated that in Paragraph No. 5 and 6, the Respondent No. 3 has broadly sought to address the contention with regard to its non adherence to the guidelines causing improper muck disposal arising from the construction. The contention has sought to be raised that the muck disposal plans which has been annexed as Annexure SG-1, is available in the project site, however, the requirement to submit the muck disposal plan has never been raised or sought by the State government.

(ii) In this regard, it is stated that the averment mentioned above is patently false, as the Mizoram Pollution Control Board (**"MPCB"**) asked for the muck disposal plan and environmental management plan with compliance status several times, and the same has also been recorded in the report submitted by the Committee constituted in compliance of this Hon'ble Tribunal's order dated 17.03.2023. Even the first meeting of the State level Monitoring committee constituted by the State Government, which was held on 25.07.2022, requested

the Respondent No. 3 to submit the plan to MPCB, however, the Respondent No. 3 has not provided the said information till date. Furthermore, it is stated that while the muck disposal plan would be available with the Respondent No. 3, as it was a prerequisite document for road construction projects, however, the same was not being adhered to by the Respondent No3. It is stated that as the works of the Respondent No. 3 continued, it is stated that the complaints and public agitation against the environmental damages allegedly caused by the haphazard muck disposals of the Respondent No. 3 started arising and the same was prior to the submission of the present OA before this Hon'ble Tribunal.

A true and correct copy of the correspondences on the complaints received against the Respondent No. 3 is annexed herewith and marked as **Annexure R4/1.**

(iii) Pursuant to the said complaints, the MPCB has written to the Respondent No.3 vide letter no. H. 88088/Poltn/47/16- MPCB dated 17.09.2021, wherein the MPCB issued a reminder to the Respondent No. 3 to comply with the obligations with the existing rules for proper management of muck. It was further requested to the Respondent No. 3 to submit the full details of their activities on road widening including the details of total stretch completed and remaining, copy

of respective Environmental Management Plan and compliance status, mode of muck disposal and status of spoil banks in respect of each package.

A true and correct copy of letter no. H. 88088/Poltn/47/16- MPCB dated 17.09.2021 issued by the MPCB to the Respondent No. 3 is annexed herewith and marked as **Annexure R/4-2.**

(iv) As no response had been received from the Respondent NO. 3 a reminder was sent on 10.12.2021 and thereafter another letter was sent on 10.06.2022, vide which the MPCB directed the Respondent No. 3 to submit details of up-to date compliance status on the Environmental Management Plan with details of current muck disposal sites in respect of each of its engaged contractors. It is stated that the Respondent Nol. 3 responded to the said letter vide letter dated 11.07.2022, however, the same did not provide the requisite information as sought by MPCB. From the above communications, it is evident that the Respondent No. 3 has not been complying by providing the necessary muck disposal and the environment management plan.

A true and correct copy of the reminder letter dated 10.12.2021 issued by MPCB is annexed herewith and marked as **Annexure R/4-3.**

A true and correct copy of the Letter No. H.88088/Poltn./47/16-MPCB/388 dated 10.06.2022 issued by MPCB to Respondent No. 3 is annexed herewith and marked as **Annexure R/4-4.**

A true and correct copy of the reply dated 11.07.2022 issued by RESPONDENT NO. 3 to the letter dated 10.06.2022 is annexed herewith and marked as **Annexure R/4-5.**

(v) It is further stated by the Respondent No. 3 in para 5 and 6 of its counter affidavit that the Respondent No. 3 has taken due consideration for the proper management of muck in an 'Engineered manner' as the excavated earth is re-utilised and and surplus earth is disposed off in the designated spoil banks arranged in the projects. In this regard, it is stated that the ground situation and the status on the management and disposal of muck by Respondent No. 3 has been verified through physical site inspections, conducted by the District Level Monitoring Committees ("**DLMC**"), constituted by the State Government, followed by Site inspections by the Committee constituted in compliance of Hon'ble Tribunal order dated 17.03.2023. Contrary to the claims of the Respondent no. 3, the findings of the respective DLMC and the Committee constituted by this Hon'ble Tribunal have noted that extensive environmental degradations have occurred due to improper dumping of earth spoils

and poorly managed RESPONDENT NO. 3 muck disposal sites. Further, large quantities of mucks are haphazardly dumped outside designated sites. Even the locations of some of the existing designated dumping sites are not appropriate and most of them have no protecting retaining wall, causing muck to heavily enter the rivers/streams below causing environmental degradation and loss of crops. It is stated that even after repeated instructions issued by the DLMC to the Respondent No. 3 to strictly comply with environmental regulations on dumping of excavated soils on Spoil banks, Respondent No. 3 has still failed to construct adequate proper protective walls, continuing to cause environmental hazards. The above mentioned facts form a part of the Report of the Committee containing details of the findings and recommendations of the Committee was submitted to this Hon'ble Tribunal vide Affidavit dated 08.09.2023 by the Chief Secretary, Govt of Mizoram (filed on 11.09.2023).

(vi) It is strongly and vehemently denied that the Respondent No. 3 has adhered to the designed project proposal as the facts on the grounds indicate that instead of dumping muck in designated spoil banks, it has blatantly thrown the muck generated while widening the road to downhill side. As stated above, the Respondent No. 3 has been

repeatedly asked to take corrective measures to avoid reckless muck dumping and associated damages to environment.

(vii) In this regard, it is stated that CALA & D.C., Lunglei had vide Letter dated 30.09.2021, informed the Chief Secretary to the Government of Mizoram that several complaints have been received from both landholders and Village Councils of affected villages and localities along NH-54 due to the ongoing construction activities related to the Widening and Upgradation project in connection to NH-54, NH-54A and NH-302 which are being carried out by the Respondent No. 3. Therefore, a meeting of all contractors related to all National Highways projects was convened and it was directed to all concerned to adhere to disposal of muck in designated spoil banks and wherever agreement made with landholders at their level, to take proper NGO's. A true and correct copy of letter no. 13116/6/1/2021-LRS(L)/NH-54/Spoil Bank/7 dt 30.09.2021 along with its enclosures is annexed herewith and marked as **Annexure R/4-6.**

(viii) Further, as per the site inspection report dated 12.07.2022 of DLMC on implementation of the project of NH54 within Serchhip District from Keitum Village to Bungtlang Village and Bypass Road at Chhiahtlang Village, it was observed that Respondent No 3 had failed to utilize the designated spoil banks and dumped it at a non-designated

site. It was further observed that the remedial measures taken by the User Agency to minimize environmental impact were very minimal and that environmental concerns were neglected and very little sign of improvement was seen in spite of various direction and suggestions from various department and NGOs.

A true and correct copy of the inspection report dated 12.07.2022 of DLMC on implementation of project of NH 54 within Serchhip District (from Keitum Village to Bungtlang Village & Bypass Road at Chhiahtlang Village is enclosed as **Annexure R/4-7.**

(ix) As per the third site inspection report of DLMC dated 06.10.2022, it was report that there was no compliance of the recommendations on stabilization and protection measures for each spoil bank site and found that some of the gabion walls were not up to standard.

A true and correct copy of the 3rd Site inspection report of DLMC on implementation of project at NG-54 within Serchhip is enclosed herewith and marked as **Annexure R/4-8.**

(x) Furthermore, as per the verification report of the DLMC dated 29.07.2022, with respect to Lunglei Distrcit, it was found that only one dumping ground was with a protective wall to prevent the entry of muck into river/stream. It is pertinent to mention that out of 31 dumping sites which were visited by the DLMC, 9 of them were

designated dumping ground and the rest 22 were non designated dumping ground.

A true and correct copy of the verification report of the DLMC dated 29.07.2022 in respect of Lunglei District is enclosed as **Annexure R/4-9.**

(xi) Moreover, the site inspection report submitted earlier to the Hon'ble NGT on 13.09.2023 by the Committee constituted in compliance off the Hon'ble NGT order dated 17.03.2023 had clearly stated in their general observation that there continues to be improper and unauthorized dumping of mick and absence of designated/approved spoil banks in respect of road widening projects of RESPONDENT NO. 3 in Mizoram. From the above documents, it is clearly evident that the RESPONDENT NO. 3 has failed in properly managing its muck disposal.

(xii) It is stated that the Respondent No. 3 in para 6 of its Counter affidavit has sought to indicate that due to there being regular landslides in Hilly terrain, like in the State of Mizoram, as the soil is fragile and therefore, it is sought to be indicated that due to the said land slides, the muck disposal is not happening properly.

(xiii) It is stated that the claims made by the Respondent No. 3 on landslides due to terrain shows that the no previous studies were undertaken by

them to work in such areas and therefore it reveals either their lack of technical know-how or lack of intention to implement the measures required to take up such works in this type of geological terrain.

(xiv) It is clearly evident from its statement in the Counter Affidavit that the Respondent No. 3 were aware that landslides are a common phenomenon in Hilly terrain like Mizoram, therefore, the Respondent No. 3 should have accordingly taken due care to ensure that to prevent further landslides, proper gabion and retaining wall should be constructed before dumping of muck and the gabions that were seen to exist, has been observed by the committee constituted by this Hon'ble Tribunal to have not been constructed without any scientific study on land bearing capacity.

(xv) It has also been alleged by the respondent No. 3 that for linear projects like Aizawl Tuipang, the generation of the muck is on the lower side. The same is denied and response to the same, it is stated that the Aizawl Tuipang project falls under the Aizawl, Lunglei and Thenzawl Forest Divisions and the Divisional Forest Officers of Thenzawl and Lunglei had already issued orders with regard to illegal disposal of muck/debris arising out of the construction of the Respondent No. 3 and this Hon'ble Tribunal in its order dated 20.04.2023 had directed

the Respondent No. 3 to abide by the instructions of the concerned Division Officers.

(xvi) Moreover, as submitted earlier in the previous affidavit of the Answering Respondents herein dated 11.08.2023, the DLMC was formed for each of the existing 11 districts vide Notification No. G. 20015/2/2021-FST/Pt.I dated 10.06.2022 to monitor compliance of environmental laws for the works carried out in various developmental projects (linear and non-linear) in the State of Mizoram and the DLMC, Hnahthial after a physical inspection conducted a meeting on 01.02.2023, and it was concluded that the efforts made by the Respondent No. 3 were still inadequate and were instructed to construct RR/Gabion walls at the dumping sites.

B. ISSUE OF ILLEGAL FELLING OF TREES BY THE RESPONDENT NO. 3 AND AVAILABILITY OF FOREST CLEARANCE IN FAVOUR OF RESPONDENT NO. 3

(i) It is stated in para 6 of its affidavit that the tree cutting issues have arisen with no fault of the Contractors engaged by the Respondent No. 3. It has been stated that bonafide mistakes have happened due to the prevalent issue in the Mizoram state, where there is an overlapping dispute between Revenue and Forest Department and the ownership of land and assets is a highly contentious subject.

Respondent No. 3 carries out the work within the land given by CALAs. In such lands, General public have been claiming of their land and assets and ownership has been conflicting. On a piece of land, the assets are either private or it is Government plantation, which is claimed by Forest Department at a very belated stages. For the private assets like crops, plants etc, the compensation are paid to the Public and for the Forest trees, the tree cutting payment is made to the Forest Department. Respondent No. 3 nor its contractors have any role in tree cutting as protection of such assets i.e. trees is the responsibility of either Public or the Forest as the case is. Regard

(ii) In this regard, it is stated that contrary to the averments made by the Respondent No. 3, for the 3 projects which have been allotted to the Respondent No. 3, it was found by the concerned Divisional Forest officers that a number of trees were felled which is a violation under Section 29B of the Mizoram (Forest) Act 1995, and compounded the case on payment of fine.

A true and correct copy of the Letter no. 13031/1/2021- TFD/903, dt 02.11.2022, Proposal for diversion of 2.43278Ha of Chhiahtlang and Serchhip, Package-I is annexed herewith and marked as **Annexure R/4-10.**

A true and correct copy of the Letter No. F.20017/2/2022-DFO(L)/177-193 dt 09.09.2022 in proposal for diversion of 8.9856 Ha of Package -II is annexed herewith and marked as **Annexure R/4-11.**

A true and correct copy of the Letter No. B.13021/1/2021-TFD/2233-34, dt. 15.08.2023, Proposal for diversion of 8.9856Ha of Package-II is annexed herewith and marked as **Annexure R/4-12.**

A true and correct copy of the Letter No. F NoF.20017/2/2022-DFO(L)/161-176, dt 09.09.2022 is annexed herewith and marked as **Annexure R/4-13.**

(iii) From the above, it is submitted that RESPONDENT NO. 3 has clearly been liable for felling off trees and it cannot be stated that the Respondent No. 3 is liable for all the illegalities done by the Contractors engaged by it. It is stated that it is the Respondent No. 3's responsibility, as it has been executing works, to be more cautious in its approach to prevent environmental damages.

(iv) Further, in para 8 of its reply, the Respondent No. 3 has stated that it is in possession of the forest clearance and no dumping has been found in Forest Areas. It has further been stated that there has been no initial objection from the Forest department for executing the work unless 70% of the work had been completed. Further, as only

payment of trees being cut is provided by the Respondent No. 3, the responsibility of its cutting and disposal lies with RESPONDENT NO. 3 and therefore, there has been no illegal diversion of Forest and illegal tree felling done during the implementation of the project.

(v) In this regard, it is stated by the Answering Respondent herein that at the time of submission of the Original Application and as per the Site Inspection Report submitted earlier to this Hon'ble Tribunal on 13.09.2023, it had been stated that the stretches along the NH-54 where widening work is going, the area was found to be corresponding to being forest in nature or deemed forest. However, initially no approval for those areas have been obtained by the Respondent No. 3, and in the process, several trees have been damaged. Therefore, works of widening of road and muck disposal have been taken up without obtaining any approval under the Forest (Conservation) Act, 1980.

(vi) It is further stated that the Respondent No. 3 has plced on record annexure no. SG-4 purportedly stating to be the forest clearance obtained by them. However, a bare perusal of the said document would indicate that the same is only a copy of the in-principle approval accorded by MoEF&CC along with working permission granted by the State Government and it is not a Forest Clearance. It

is further submitted that under Forest (Conservation) rules and guidelines, working permission does not allow the Respondent No.3 to break the land but it is for ancillary preparatory works only such as movement of machinery and felling of trees on approval of DFO concerned. Therefore, from the above facts it cannot be stated that there has been violation of the necessary forest rules.

(vii) It has also been alleged further in para, 9,10 and 12 of the Counter Affidavit of the Respondent No. 3 that there had been no complaints raised in the present issue at the outset, and only when false and frivolous complaints had been raised by the Applciant that the Forest Department and MPCB raised objections against the workings of the project. It has been stated that all the requisite requirements under the prescribed laws and requirements have been complied by Respondent No. 3. It has further been alleged that due to the stopping of the works, it has caused immense time and cost overruns.

(viii) In this regard, it is relevant to mention that facts raised in the present affidavit and even in the previous affidavits filed by the Answering Respondents herein, it is clear that the Respondent No.3 has not carried out implementation of the project in an environmentally friendly manner, as the manner of muck disposal and the damage to forests have been clearly established against the Respondent No. 3.

(ix) However, with regard to the specific averment raised by the Petitioner, it is stated that MPCB is a statutory organisation established by the Government of Mizoram under the Water (Prevention and Control of Pollution) Act, 1974, and it is empowered to implement the environmental laws and rules within the respective state for the protection of the environment in the State of Mizoram. Monitoring of any kind of activities for safeguarding the environment and control of pollution is its prime responsibility under the prevailing environmental laws. MPCB receives and addresses all public complaints related to environmental pollution issues and necessary action initiated according to its site verification results. In case of the Respondent No. 3's road projects, as the State government has appointed MPCB as one of the members of each of the District Level Monitoring committee to carry out compliance monitoring, site inspections of the muck disposal sites of the Respondent No. 3 was carried out by MPCB alongwith the other members of the respective District Level Monitoring Committee as per the order of the State Government. It is stated that all the issues which have been noticed in these site inspections have been correctly pointed out, in the various reports filed earlier and in the present affidavit, and

therefore it cannot be said that the claims of environmental damage against the Respondent No. 3 is false and frivolous.

(x) As stated above, in the Inspection Report submitted earlier to this Hon'ble Tribunal on 13.09.2023, wherein a total of 13 Nos. of muck disposal sites were inspected which were found to be representative sites for the entire stretch of the road, it was found that several spoil banks were unauthorised and appeared already overloaded beyond capacity posing further threats to the environment, vegetations and pollution of the nearby water bodies and it is evident that environmental disturbance was caused due to dumping of muck to a certain large extent as evidenced by nearby damaged vegetations and landscapes. Further as stated above. The site inspection report of the DLMC have found that the timeframs provided for the construction of the gabion walls were not heeded and the disposal of muck was carried out in areas which were not designated spoil banks as submitted by RESPONDENT NO. 3.

(xi) It has further been alleged by the Respondent No. 3 in para 13 of tis reply that the construction of Chhiahtlang- Serchhip, Bypass (package I) on Aizawl Tuipang had begun on 15.10.2020 and the execution of the project was totally halted by the Forest Department on 21.07.2022 by reporting violation under Forest Conservation Act,

1980. It has further ben stated that it was unfair for the Forest Department to stop the work on Forest land , as the same had been handed over to Respondent No. 3 by CALA after making the payment of compensation, however, due to belated claims of the forest department, the work has been finished.

(xii) With regard to the above averment, it is stated that as per Section 2 of the Forest Conversation Act, 1980, there is a restriction on the de-reservation of forests or use of forest land for non forest purpose. Further, as per para no. 1.6 of Ch-01, General Orders and General Clarifications of Handbook of Forest Conservation Act, 1980 and Forest Conservation rules it is stated that "No work/activity can be taken up in the forest land before issue of order for its diversion for the non- forest purpose unless and to the extent permitted in the Forest Conservation Rules or guidelines issued thereunder.

(xiii) It is further stated that the Chhiahtlang-Serchhip Bypass (Package 1) on Aizawl Tuipang falls partly on revenue land and government plantation at Chhiathtlang area. The report on violation of provision of Forest (Conservation) Act, 1980, in respect of Thenzawl Forest Division, dt 02.09.2022 stated that the violation of the Forst Conservation Act, 1980 was due to the starting of road excavation works without Stage -I approval (IPA) along Chhiahtlang- Serchhip

Bypass (Package 1) road and illegal felling of trees by Respondent No. 1 and the area affected was around 9.5 hectares including damage areas due to irregular spoil bank disposal.

A true and correct copy of the report on violation of the provision of the Forest (Conservation) Act, 1980 in respect of Thenzawl Forest (Conservation), Act 1980 in respect of Thenzawl Forest Division dated 02.11.2022 is annexed herewith and marked as **Annexure R/4-14.**

(xiv) It has further been alleged in para 13 by the Respondent No.3 that the DO Thenzawl reported that violation has taken before 2 years and imposed Rs 13,98,040/- as penal NPV and after some time penal NPV has been arbitrarily increased the penal NV to Rs 34,95,102/- by showing 5 years of violation despite the works having been started 2 years before only. RESPONDENT NO. 3 has requested the Forest Department to review the penal NPV as the DFO, Thenzawl has been giving misleading information's. RESPONDENT NO. 3 has paid off the penal NPV in the works interest and anticipated future idling claims of the Contractors. It has been further alleged that the Forest clearance has been granted belatedly only on 17.04.2023, after a passage of 2.5 years.

(xv) With regard, to these averments, it is stated that the averments regarding penal NPV is false and misleading since initially, the penal NPV amounting to Rs. 13,98,040/- was imposed however on reverification of the forest land under violation, it was found that the excavation of forest area without IPA at Serchhip and Chhiahtlang where no forest land was involved started a little earlier, as such the period of violation was re-calculated as 1(one) year with penal NPV imposed which was revised at Rs. 6,99,020.40/-

A true and correct copy of the re-verification of Forest land under violation/damage in respect of the project proposal for diversion of 2.43278 HA of Forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang Section of NH-54 dated 23.11.2022 is annexed herewith and marked as **Annexure R/4-15.**

(xvi) Further, it is stated that there is no delay on part of the Government granting in-principal approval (Stage-1). The project proponent is responsible for delay since it had violated the Forest (Conservation) Act, hence, before granting in-principle approval, several additional protocols are to be followed. It is stated that the Principal Secretary, Ef& CC, Mizoram issued an order of working permission dated 23.05.2023 for diversion of 2.43278 Ha of forest land for

construction of Bypass at Chhiahtlang and Serchhip (Package -I) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram.

A true and correct copy of the Diversion of 2.43278 Ha of forest land for construction of Bypass at Chhiahtland and Serchhip (Package -I) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram vide letter no. G.20015/2/2021-FST/Vol-I, dt.23.05.2023 is annexed herewith and marked as **Annexure R/4-16.**

(xvii) From the above facts, it is clearly evident that the RESPONDENT NO. 3 has carried out its work in violation to the necessary regulations and laws governing forest protection.

(xviii) It is relevant to mentions, with regard to averments raised in para 20 of the said counter affidavit that, there is a lack of evidence supporting the assertions that the work commenced in the year 2019, making it challenging to substantiate such claims. Additionally, the payment of penal NPV by RESPONDENT NO. 3 suggests an acknowledgment of the illegal diversion of forest construction.

(xix) Furthermore the Gauhati High, Aizawl Bench in Sou Moto case PIL no 7/2021 Indiscriminate felling of tress v. State of Mizoram has also actively taken up on the matter in illegal feeling of trees in the State.

C. ALLEGATION QUA BIAS AGAINST THE COMMITTEE AND NON-INCLUSION OF RESPONDENT NO. 3 IN THE SAID COMMITTEE

(i) It is stated that Para 14 of the Counter affidavit of the Respondent No. 3 alleges that District level monitoring committee, which has been constituted on 10.06.2022, does not involve the implementing agency i.e. the Respondent No. 3 herein. Further, it has been alleged that all the negative aspects have been highlighted without giving an opportunity to the Respondent No. 3 to be heard and understand the technical aspects, as the Committee allegedly does not have anyone with Technical expertise. Further, it has been alleged that RESPONDENT NO. 3 is specifically being targeted, as the State Level monitoring committee as constituted on 15.07.2022 is specifically to monitor the works of RESPONDENT NO. 3, despite other agencies carrying out more voluminous works.

(ii) In this regard, it is stated that the Respondent no. 3 has been very much involved in the activities of the District Level Monitoring Committee, the State Level Monitoring committee and the committee as per the order of the Hon'ble NGT dated 17.03.2023 since the beginning and till date. The Executive Director, of the Respondent No. 3 is a member of the State Level Monitoring Committee

constituted by the State Government vide Notification No. G.20015/29/2020 FST/Pt.II dated 15.07.2022.

A true and correct copy of the Notification. No. G.20015/29/2020 FST/Pt.II dated 15.07.2022 is annexed herewith and marked as **Annexure R/4-17.**

(iii) It is further stated that in all the review meetings and the site inspection conducted by the Committees, the presence of the representatives of the Respondent no. 3 and its concerned contractors has always being confirmed and their presentations /submissions were heard and discussed.

A true and correct copy of the notices of the meetings of the committees and the attendance records of the minutes of the said site visits and the meetings are annexed herewith and marked as **Annexure R/4-18.**

(iv) It is stated that the DLMC was specifically constituted to monitor the compliance of the environmental laws for all the works carried out in various developmental projects (linear and non linear) in various districts of Mizoram and as per minutes of the meetings of these DLMC's, a representative of the Respodent No. 3 was present in the said meetings and on several occasions were also requested to be present for join inspections. Once such joint inspection order is of the

office of the Deputy Commissioner, Serchhip District wherein, the General manager, RESPONDENT NO. 3 and team were requested to be present for re-verification of forest land under violation/damage in respect of project proposal for diversion of 2.43278 Ha of forest land for construction of bypass at Chhiahtlang and Serchhip (package 1) on Aizawl.

A true and correct copy of the site inspection report of DLMC in Serchhip District vide Letter No. B. 13021/1/2021- TFD, is annexed herewith and marked as **Annexure R/4-19.**

(v) Further, the objective behind constituting the DLMC was in the interest of public service and to monitor compliance of environmental laws, and accordingly the respective Deputy Commissioners were made Chairman and representatives of the largest NGO of the Mizo community, Local Administration Dept, Urban Development & Poverty Alleviation Dept., and the technical experts on environmental laws like the MPCB were made members and the Divisional Forest officer, the member secretary.

(vi) The intention behind the constitution of the DMLC is based on the "Public Trust Doctrine" and the "Precautionary Principle" and not on technicalities of the projects alone. Moreover, since as per Minutes of Several meetings of the SLMC, the RESPONDENT NO. 3

representatives were present in the meetings of the DLMC and were often invited for site inspection. Moreover, since the Respondent No. 03 is a part of the Central government, it also has an obligation to abide by the provisions of Article 48A of the Constitution of India by being present in these meetings even if they were not made members to the same.

(vii) The assertion made by Respondent No. 3 is stating that they were given no prior intimation nor took part in the site inspection is simply wrong. In fact the representative of Respondent No. 3 were present in all the three site inspection organized by DLMC in Lunglei District.

A true and correct copy of the minutes of the meeting of three site inspections organised by DLMC is annexed herewith and marked as **Annexure R/4-20.**

(viii) Further, as the SLMC was constituted bearing in mind the various numbers of issues encountered by the Respondent No. 3 in the process of implementation of various projects including environmental issues and quality of works etc., therefore the Executive Director, of Respondent No.3's regional officer was also made a member at the SLMC to monitor environmental issues arising from such development projects.

(ix) Pertinently, The SLMC was not constituted to target the Respondent No. 3 but due to the facts above, it was an attempt to discuss and coordinate on the technical aspects of the projects. Therefore, the DLMC was set up in interest of the public and the SLMC was set up in the interest of development of the highway projects. The above mentioned facts clearly indicate that there is no bias against the Respondent No. 3 and they have participated in all the meetings and the inspection.

D. ISSUE OF CONSTRUCTION OF GAIBON WALLS, DELAY IN ISSUANCE OF FOREST CLEARANCE AND CHARGE OF NPV

(i) It has been stated in para 15 of the Counter Affidavit that the first meeting of the State Level Monitoring Committee had taken place on 25.07.2022, wherein the Deputy Commissioner, Champhai had appreciated that the Gabion walls have been constructed in the projected of RESPONDENT NO. 3 in Champai District.

(ii) It is stated that the same is an erroneous explanation of the events which took place on 17.05.2022. It is stated that in the first State Level Monitoring Committee, held on 25.07.2022 observed in general that retaining walls for holding the earth spoils were not found at several sites and few dumping sites were found without signage and earth spoils were found dumped haphazardly at several

places at Aizawl District, excavated soils were dumped near the bank of River Tuipui affecting water flow at Champhai District; irregular disposal of earth spoils detected at Saitual District for which construction of retaining walls and other slop protection structures were suggested; adverse effects of the dumped soils on wet river cultivations near the bank of the Mat River due to irregular muck disposal at Serchhip District; Save Mizoram Rivers reported that perennial rivers in Mizoram were found carrying earth spoils which disturbed course of rivers and aquatic lives. The meeting resolved that Respondent No. 3 would take necessary actions, in consultation with District Level Monitoring Committees, to address damages caused to the environment due to irregular muck disposal and other activities and two months time was given as per request of RESPONDENT NO. 3 for taking necessary actions and rectifications for the damages caused.

(iii) In the subsequent 2nd meeting of the State Level Monitoring Committee, held on 21.12.2022, the Executive Director, Regional Office of RESPONDENT NO. 3 gave detailed presentation on the corrective measures undertaken by them in different sections of the roads to address muck dumping and control of muck rolling downhill and control of river pollution which was met with critical

observations on the damages done by the Respondent No. 3 works. Reports received from various District Monitoring Committees enunciated that irregular muck disposal had taken place in various districts. The corrective measures taken by RESPONDENT NO. 3 is limited, inadequate and not up to the mark to contain the excessive dumped muck in most cases thereby continuing to cause environmental damages.

A true and correct copy of the 1st and 2nd meeting minutes of the State Level Monitoring Committee is annexed herewith and marked as **Annexure R/4-21.**

(iv) As per minutes of the meeting of the SLMC on 25.07.2022, several other recommendations were made with regard to NH-54 (Package-3), NH-302 (Lunglei-Tlabung road) and the RESPONDENT NO. 3 were instructed to take necessary action in consultation with DLMC to address the damages caused to the environment because of irregular muck disposal and other activities within the next two months. Therefore, at the time of filing the original application, the RESPONDENT NO. 3 had only complied to recommendation related to Champhai district.

(v) Further, in para 20 and 21, it has been alleged that the Forest Clearance for 8.9856 Ha of Forest land had been applied on

02.01.2020 and the Stage I Clearance had been received on 14.06.2022, after a lapse of 2.5 years. It is stated that the works have been ongoing in the Aizarl Tuipang Project for more than 2. 5 years. Suddenly violations have been reported by the Forest Department on 31.05.2022 and consequent to the stay order issued DFO Thenzawl on 31.05.2022, all excavation works along the project site have been stopped. Even after receipt of Stage 1 clearance the work had not resumed on account of allegations of improper work disposal against RESPONDENT NO. 3. Further, it has been stated that it only paid the NPV penal payment on account of losing the working season and the work remaining on a standstill.

(vi) It is stated that the said allegation have been addressed under point B of the present affidavit. However, it is also further stated that the MoEF&CC's Office Memorandum No. F. No. IA 3- 22/10/2022-IA.III(E 177258), dt. 11.04.2022, had stated in para No. 2 that the Hon'ble Supreme Court judgement in W.P (C) No. 202 of 1995 in the Lafarge case pronounced inter-alia that the "*EC in respect of projects involving forest land will only be granted after the project proponent obtains Stage-I Forest Clearance (FC) in respect of the forest land involved in the project, so that 'fait accompli' situation does not arise. In line with the directions of the Hon'ble Supreme*

Court, the Ministry grants EC only after the grant of Stage-I FC, even while the projects/activities get appraised in anticipation of grant of FC."

A true and correct copy of the MoEF&CC Office Memorandum No. F No. IA 3-22/10/2022-IA.III(E 177258) dated 11.04.2022 is annexed herewith and marked as **Annexure R/4-22.**

(vii) Moreover, the working permission was issued by the Principal Secretary to the Govt. of Mizoram, EF &CC Dept., after payment of compensation levies, felling of project affected and penalties, if applicable as per directions of MoEF&CC vide No. 3- MZ B 059/2020-SHI-2818-19, dt. 02.01.2023.

A true and correct copy of Letter No. G. 20015/2/2021-FST/Vol-I/11, dt. 06.01.2023 is annexed herewith and marked as **Annexure R/4-23.**

(viii) It is further relevant to point out that Compensatory Afforestation (C.A.) is a crucial prerequisite for obtaining prior approval from the Central Government (C.G.) for the diversion of forest land for non-forest purposes. The user agency is mandated to identify and acquire a suitable non-forest land, an area equivalent to the proposed diversion, which is to be incurred by the agency. Subsequently, the user agency must submit the acquired non-forest land to the Land

Revenue and Settlement department, which, in turn, grants Compensatory Afforestation through the formal process of notification, transfer and mutation of the nonforest land.

(ix) Any delay in the user agency's initiation of the process to secure appropriate non-forest land or delay in submission of required documents results in delay of processing of files for Forest Clearance. This delay is a consequence of the user agency's tardiness and is not attributable to any delays on the part of the forest department.

(x) Furthermore, The NGT in O.A 68/2019 (EZ) in its order dated 17.06.2020 in CEP v Union of India reiterated that they are not concerned with the issues raised other than maintaining a singular focus on environmental law violations. Therefore, the mention of dispute between Forest Department and Revenue Department is not the concern of the Hon'ble NGT.

A true and correct copy of the order dated 16.07.2020 passed in OA 68 of 2019 (EX) is annexed herewith and marked as **Annexure 24.**

(xi) Furthermore, the Hon'ble Supreme Court in the judgment of *Interllectuals Forum, Tirupathi v. State of AP & Ors* dated 23.02.2006 has held that **mere intention for development does not justify ecological resource destruction, emphasizing the need for**

a balance between shelter requirements and resource preservation.

A true and correct copy of the judgment of the Hon'ble Supreme Court in *Intellectural Forum, Tirupathi v. The State of AP & Ors* is annexed herewith and marked as **Annexure 25.**

(xii) In light of the above, the Answering Respondent with a profound sense of incredulity that we respond to the audacious and baseless accusations levelled against the Forest Department. The assertion of singling out a specific department and making allegations that the Forest Department engages in later-stage actions is strongly denied. Let it be categorically stated that the Respondent No. 3, in accordance with established laws and regulations, were duty-bound to seek Forest Clearance prior to initiating any work on forest land.

(xiii) The framework dictated by the EIA Notification of 2006, the Forest (Conservation) Act of 1980, and the Mizoram Forest Act of 1955 mandates adherence to prescribed procedures for development projects. Regrettably, numerous transgressions have been identified at the construction sites, underscoring a willful disregard for the law. The audacity and sophistication displayed in the execution of road development projects flagrantly violate established norms, eliciting

complaints from village councils as early as 2021, despite RESPONDENT NO. 3's purported application for Forest Clearance.

(xiv) This apparent modus operandi raises serious concerns, as it suggests a deliberate course of action to expand roads without requisite approvals. Such actions manifest a blatant intention on the part of the Respondent No. 3 to create a fait accompli and subsequently beseech authorities for retrospective approval.

(xv) This approach not only defies the principles of due process but also raises questions about the integrity and sincerity of the Respondent No. 3's commitment to a regulatory compliance.

(xvi) In response to para 21 to 24 of the Counter affidavit it is stated that the presentations submitted by RESPONDENT NO. 3 on the remedial measures taken for control of dumped spoils and prevention of further environmental damages is far from satisfactory as seen in the reports of the various District Level Monitoring Committees, submitted earlier to the Hon'ble NGT. In respect of Lunglei District, for instance, the DLMC, Lunglei conducted a meeting on 22.06.2022 wherein contractors of NH-54 were instructed to carry out construction of RCC/Gabion walls at dumping sites to prevent entering of muck into water bodies. Further, it was concluded that dumping of muck should be done only at designated dumping sites

and all applicable environmental laws should be strictly followed by the contractors.

A true and correct copy of Meeting minutes dt.22.06.2022 is annexed herewith and marked as **Annexure R/4-26**.

(xvii) The DLMC, Lunglei conducted a meeting again on 25.08.2022 wherein physical verification was submitted and it was observed that the dumping grounds were still without RCC/Gabion Walls and Respondent No. 3 was instructed to do the needful.

A true and correct copy of the Minutes of Meeting dt. 25.08.2022 is annexed herewith and marked as **Annexure R/4-27**.

(xviii) The DLMC, Lunglei conducted a third meeting on 10.11.2022 wherein, physical inspection reports were submitted and discussed. It was concluded that the efforts made by the RESPONDENT NO. 3 were still inadequate.

E. ISSUE OF IMPOSITION OF ENVIRONMENTAL PENALTY WITHOUT ADHERING TO THE PRINCIPLES OF NATURAL JUSTICE.

(i) In response to averments raised in para 26 to 28 qua imposition of penalty, it is submitted that Respondent No. 23 claimed that it has come to learn about the imposition of penalty only during the course of hearing of the case, held on 13.09.2023. However, Respondent No.

3 was imposed penalty by MPCB on 04.09.2023,prior to the said Court's hearing date and copy of the order was served to RESPONDENT NO. 3 on the same date.

(ii) As stated by RESPONDENT NO. 3, representation was made by RESPONDENT NO. 3 requesting MPCB to withdraw the order dated 04.09.2023 issued by MPCB or give clarifications for imposition of the penalty and also filed an Interlocutory Application for squashing the order. As per the Interlocutory Application filed by RESPONDENT NO. 3, Deputy Secretary, EF&CC Department, Govt. of Mizoram vide letter No. C.18014/379/2023-FST dt. 21.09.2023, has requested MPCB to submit clarifications for imposition of the penalty. In response, MPCB vide letter No. No.H.88088/Poltn./50 (102)/2023-MPCB/376 dt.21.09.2023 has submitted comments/clarifications to EF&CC Department. The clarification dwells on as to how the improper haphazard disposal of muck by RESPONDENT NO. 3 has been verified which has led to the environmental degradation and as to why the imposition of penalty to RESPONDENT NO. 3 is inevitable to the eyes of the law and the Hon'ble NGT orders followed as in the matter of Original Application No.1038 of 2018 (News Item published in "The Asian

Age" authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", dated 13.02.2018 at para no.11 stating that:

> *'Needless to say that it will be open to the SPCBs/Committees and CPCB to take coercive measures including recovery of compensation for the damage to the environment on 'Polluter Pays'' principle as well as also to direct taking of such precautionary measures as may be necessary on the basis of 'Precautionary Principle'.*

(iii) Further, the Hon'ble Tribunal in order dated 10.07.2019 in para no.13 further stated "*Tribunal is under a duty to direct the statutory regulators to perform their functions and take steps forthwith for stopping polluting activities, initiating prosecutions against the polluters and assessing and recovering compensation from such identified polluters at least for five years which is the period specified under Section 15(3) of the National Green Tribunal Act, 2010* "

Therefore, the order stands with no reason for withdrawal or cancellation.

A true and correct copy of the MPCB letter dated.21.09.2023 submitting the comments/clarifications to EF&CC Department on imposition of penalty is annexed herewith and marked **Annexure-R/4-28.**

(iv) As above, since the matter is taken up in the hands of the Hon'ble NGT through the Interlocutory Application by RESPONDENT NO.

3, no response is separately given to RESPONDENT NO. 3. MPCB has taken initiative for assessing Environmental compensation as per the Environmental compensation regime approved by the hon'ble NGT in its order dated 19.02.2019 in O.A No. 593/2017, Paryavaran Suraksha Samiti & Anr v. Union of India &Ors. The imposition of penalty has been clearly calculated using formula as ordered by the NGT.

(v) Accordingly, Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages. This has been submitted to the NGT in annexure R6/30 of the Original Application. The imposition of penalty as exemplified by the pronounced penalty of INR 58 crore in the case of NTPC Limited vs Uttarakhand Pollution Control Board (I.A. No. 43/2021). The substantial fine in this precedent setting case was imposed due to the adverse environmental impacts resulting from the improper disposal of muck.

(vi) Despite its claim of not given prior Notice, RESPONDENT NO. 3 was indeed given a chance of explanation through Show Cause Notice which was served to NHIDCL by Mizoram Pollution Control Board vide letter No.H.88088/Poltn./47/16-MPCB dt. 25.05.2022. asking for explanations as to why the operation of widening of road

undertaken by RESPONDENT NO. 3 in Mizoram should not be closed down under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and/or as to why Environmental compensation should not be levied for causing environmental damages due to improper muck disposals.

A true and correct copy of the show cause notice dated 25.05.2022 is annexed herewith and marked as **Annexure R/4-29.**

(vii) In response to the Show Cause Notice, RESPONDENT NO. 3 vide letter No. NHIDCL/RO/GEN/2022/115 dt. 28.05.2022, has written that no such reports related to improper dumping of earth spoils have been in knowledge of the Regional Office of RESPONDENT NO. 3 and that EPC contractors are bound to follow the acts/guidelines as per Environmental Management Plan (EMP) under applicable laws and any concerns be raised with specific contractors in case of default.

A true and correct copy of the reply dated 28.05.2022 to the show-cause notice is annexed herewith and marked as **Annexure R/4-30.**

(viii) Contrary to the presentation of the RESPONDENT NO. 3 stated above, it is to state that RESPONDENT NO. 3 is solely responsible for the actions of its engaged contractors who are operating under its control on EPC contract terms and conditions. It is the responsibility

of RESPONDENT NO. 3 to ensure that its engaged contractors fulfill their various obligations including protection of the environment and safety of the people, as conveyed to RESPONDENT NO. 3 with a request to submit detail up to date compliance status on Environmental Management Plan with details of current muck disposal sites in respect of each of its engaged contractor vide letter No. H.88088/Poltn./47/16- MPCB/388 dated 10.06.2022. No valid explanations and compliance statusreports received from RESPONDENT NO. 3.

A true and correct copy of the MPCB letter dated 10.06.2022 is annexed herewith and marked as **Annexure R/4-31.**

(ix) The action taken against RESPONDENT NO. 3 with imposition of penalty is

(x) therefore undeniable. While acknowledging the developmental initiatives undertaken by the RESPONDENT NO. 3 for the construction of National Highways in the State of Mizoram, it is essential to highlight that the execution of the said projects have raised concerns.

(xi) All the evidences and statements under above Para affirm that the penalty was imposed rightly in the eyes of laws and is thus

undisputable. Therefore, the Respondent No. 3 is liable for the following penalties:-

- Paying of Environmental Compensation by the RESPONDENT NO. 3 for the damage caused by them to the environment, as to be ascertained.
- Penal action by Mizoram Pollution Control Board for violation of environmental laws by RESPONDENT NO. 3.
- Comprehensive mitigation plan to be implemented in consultation with Mizoram State Pollution Control Board to be approved by the PCCF & Principal Secretary, Govt of Mizoram.
- The total cost of mitigation plan over and above the Environmental Compensation shall be funded by the user agency, i.e. Respondent No. 3.

RONEIKIMI
ADVOCATE
AIZAWL,MIZORAM
7066219629

14/3/24
J. N. BUALTENG
Advocate & Notary Public
Aizawl : Mizoram

DEPONENT

Notarial Registration
No. 26/3
Date 14/3/2024

J.M. SUALTENG NOTARY Aizawl District Regn.No.13/2022 GOVERNMENT OF MIZORAM

VERIFICATION:-

I, the Deponent above named do hereby solemnly affirm and verify that what is stated in the foregoing affidavit is true to my knowledge and belief based on the records of the case and I believe the same to be true.

VERIFIED AT AIZAWL, MIZORAM, ON THIS 14th DAY OF MARCH, 2024

DEPONENT

RONEIKIMI
ADVOCATE
AIZAWL,MIZORAM
7066219629

MIZORAM STATE POLLUTION CONTROL BOARD

ANNEXURE:R-4/1

Chairman
Pollution Control Board
Aizawl : Mizoram

Subject: Chhiattawh chungchang report

Sir,

Tuipui D' khawtlang chuan Sabereka khuangkaih avangin harsatna kan tawk mek a, a hnuai a ni ang hian Report ka han siam e.

Lungrawhlui kawr hi I cite dai a hnar nei a ni a. ABC I kawng laihna leivung avanga he Sabereka Khuangkaih hi lo thleng ni a hriat a ni. Hetiang hian chhiatna a thlen a ni.

Chhiatna thlen hun : Dt 16.09.2021 (Dar 9:00 Pm)

1. ***Pu K Lalrinawma te in, chhungkaw member 4 chenna Assam type a chhia a thtahnghal a ni.***
2. ***MHIP In, Pu F. Lalbiaknunga te chhungkaw member 5 chenna a a chhia.***
3. ***LP Hunlawmawma Vawk In, Thiah nghal a ni.***
4. ***PHE in JJM hnuai ah Tui Connection a pek chhungkaw sawm (10) connection a chhe vek a ni.***
5. ***Main pipe line (40mm) Meter 250 vel a chhia***
6. ***Gravity tui lakna pipe a chhe vek bawk a ni.***
7. ***Thlai (Nimbu etc) mimal huan a mi engemaw zat a chhe bawk a ni.***

A theih anga hma min laksak theih chuan kan lawm hle ang.

Thanks,

(J. LALRINLIANA)
President
Village Council/Court
Tuipui D'

(F. LALRAMPANA)
Secretary
Village Council/Court




44







No.G.20015/2/2020– FST/1
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 20th Oct', 2021

To,

The Principal Chief Conservator of Forests,
Aizawl: Mizoram

Subj:- ***Action taken report on construction work induced problems along NH-54.***

Sir,

I am directed to send herewith a copy of letter No.C.31015/1/2020-DC(STL) dt 01.10.2021 received from Deputy Commissioner, Saitual District for information and to take effective action through concerned Divisional Forest Officer.

Enclo:- As above

Yours faithfully,

(H.C.ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department

Memo No.G.20015/2/2020-FST/1 Dated Aizawl, the 20th Oct', 2021

Copy to :-

Member Secretary, Mizoram Pollution Control Board for information and similar action.

20/10/2021

(H.C.ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department
Ph :- (0389) 2335237(O

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.L.13016/1/2021-LRS(L)/NH-54/Spoil bank/7 : Dated Lunglei, the 30th September, 2021

To

The Chief Secretary to the Govt. of Mizoram
Mizoram: Aizawl

Subject: Disposal of excavated soil outside designated spoilbanks in connection to NH: 54, NH-54A and NH 302: regarding.

Sir.

With respect to the subject cited above, I have the honour to state that a number of complaints have been received from both landholders and Village Councils of affected villages and localities along NH-54 due to the ongoing construction activities related to the Widening and Upgradation project. In this regard, utmost efforts have been spared to verify all such complaints by conducting spot verification by our surveyors and representatives from NHIDCL and concerned contractors. This issue is taken very seriously and often highlighted in meetings related to NH-54 and concerned contractors have been forwarded such verification reports with instructions for necessary action towards redressal with affected landholders.

Village/locality wise number of complaints received, number of action taken and pending action to be taken is compiled and enclosed herewith for your kind reference. It must however be mentioned that a more swift action from contractors is desired along with a more clear Action Taken report addressing public grievances and minimising environmental pollution and degradation. Therefore, a meeting of all contractors related to all National Highway projects viz. NH-54, NH-54A, NH-302 along with NHIDCL representatives was convened (meeting minutes enclosed) and a strong message was conveyed to all concerned for adherence to disposal in designated spoil banks and wherever agreement made with landholders at their level, to take proper NOCs. In this regard it was also decided that a common format for reporting and obtaining NOCs be devised for future reports such that all concerned contractors will prepare clear reports for CALAs to identify any loopholes in reporting and to initiate fresh action wherever required. The same has been circulated to PMU, NHIDCL, Lunglei and all concerned contractors for strict compliance.

This is for your kind information please.

P.B. of Principal Secretary
EF & CC Department
Receipt No 2372
Date 7/7/21

EF & CC Department
Receipt No 1567
Date 11/10/21

Enclo: As above

Yours faithfully,

(KULOTHUNGAN A) IAS
CALA & Deputy Commissioner,
Lunglei District, Lunglei.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH, LUNGLEI DISTRICT, LUNGLEI

NO OBJECTION CERTIFICATE

No.B.13016/1/2021-LRS(L)/NH-54: The District Administration, Lunglei has no objection to use of the location mentioned below as Spoil Banks for NH-54 Widening Project based on no complaints being received for the chainages mentioned:

Sl. No.	From	To	Length in Metre	Side	Village
1	220+536	220+680	144	RHS	Hrangchalkawn
2	221+620	221+712	92	RHS	Hrangchalkawn
3	221+840	221+970	130	RHS	Hrangchalkawn
4	224+120	224+220	100	RHS	Theiriat
5	226+480	226+600	120	RHS	Theiriat
6	226+690	226+860	170	RHS	Theiriat
7	230+207	230+360	153	RHS	Thaizawl
8	231+410	231+500	90	RHS	Bualte
9	231+860	231+980	120	RHS	Bualte
10	233+680	233+750	70	RHS	Bualte
11	233+780	233+800	20	RHS	Bualte
12	234+610	234+810	200	RHS	Bualte
13	235+000	235+130	130	RHS	Bualte
14	235+880	236+020	140	RHS	Bualte
15	236+880	236+960	80	RHS	Bualte
16	237+370	237+470	100	RHS	Bualte
17	239+570	239+660	90	RHS	Thualthu
18	240+939	240+980	41	RHS	Thualthu
19	243+150	243+300	150	RHS	Thualthu
20	243+920	244+040	120	RHS	Thualthu
21	244+760	244+860	100	RHS	Thualthu

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei

No.B.13016/1/2021-LRS(L)/NH-54 Spoil Bank/6: *Dated Lunglei, the 7th Sept, 2021*

Copy to :

1. *General Manager(P),NHIDCL,PMU, Lunglei for information*
2. *Project Manager, ABCI,Camp-Hrangchalkawn for information and necessary action.*
3. *All concerned VCPs for information and necessary action.*

Deputy Commissioner & CALA
Lunglei District,Lunglei

ABCI INFRASTRUCTURES PVT. LTD.

CIN : U45202WB1993PTC058047

An ISO 9001 : 2015 Certified Company

No. ABCI/SITE/AE/NH-54/PKG-5/2021-22/464 **Date:** 16/06/2021

To,

The Deputy Commissioner,
Government of Mizoram,
Lunglei, Mizoram-796701.

Project: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 208.00 to km 250.00 **(Package-5)** on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"

Subject: Request for Approval Spoil Banks Locations for banking of cut soil

References:

1. ABCI/SITE/AE/NH-54/PKG-5/2020-21/232 Date: 01/10/2020
2. ABCI/SITE/AE/NH-54/PKG-5/2020-21/426 Date: 27/04/2021
3. G-27032/1/2020-LRS(L)/NH-54 R&R/ 188 Date: 20/05/2021

Respected Sir,

We are hereby submitting the following points to put the light on the issue:

1. Authority handed over the 20 (bifurcated in 23, (Sr. no 7,8,9 and 13,14 being continuous) locations for construction of spoil banks as identified by local administrations. (List attached)
2. After verification in accordance with guidelines specified in works contract none of the locations meet the specified criteria for selection of land for spoil banks.
3. Some of handed over locations were not found suitable even for dumping of cut soil being on side of very deep valley along the rivers.
4. Considering the un-suitability of handed over locations and our commitment to Environment Protection, as per Good Industry Practice the EPC contractor has identified 21 suitable locations for construction of Spoil Banks.
5. These are non-private land locations in the valley also surrounded by ROW, we have taken the No Objection Certificates from village councils for construction of spoil banks in the these stretches. The copy of the same was submitted with letter under reference 1 & 2.
6. The locations identified for construction of spoil bank have been jointly verified with the team of Surveyors from Department of Revenue and Land Records between 24/05/2021 to 2/06/21 as directed by CALA vide letter under reference 3.
7. Your esteemed consent is desired by authority (NHIDCL) for submission to Department of Environment and Forest.

You are requested to grant your consent for construction of spoil banks in the locations listed below in the favour of

"National Highways & Infrastructure Development Corporation Limited".

Site Office: NH-54, Package-5, Km. 219, Hrangchalkawn, Lunglei, Mizoram-796
Contact No.: 7340525637, E-Mai: p5nh54@hotmail.com

Received by: MTS - [illegible]
Date: 17/06/2021
No:
NHIDCL PMU - LUNGLEI

REVENUE 2524 28/8/21

17/6/2.
P.A to DC
Lunglei District, Lunglei

ABCI

ABCI INFRASTRUCTURES PVT. LTD.
CIN U45202WB1993PTC058047

An ISO 9001 : 2015 Certified Company

No. ABCI/SITE/AE/NH-54/PKG-5/2021-22/464 Date: 16/06/2021

List of the Spoil Banks Verified by Revenue Departemnt

SN.	FROM	TO	LENGTH	SIDE	VILLAGE	REMARKS
1.	220+500	220+680	180.0M	RHS	Hrangchalkawn	
2.	221+620	221+800	180.0M	RHS	Hrangchalkawn	
3.	221+840	221+970	130.0M	RHS	Hrangchalkawn	
4.	224+120	224+220	100.0M	RHS	Theriat	
5.	226+480	226+600	120.0M	RHS	Theriat	
6.	226+690	226+860	170.0M	RHS	Theriat	
7.	230+190	230+360	170.0M	RHS	Thailzawl	
8.	231+410	231+620	210.0M	RHS	Bualte	
9.	231+860	232+080	220.0M	RHS	Bualte	
10.	233+630	233+750	120.0M	RHS	Bualte	
11.	233+760	233+860	110.0M	RHS	Bualte	
12.	234+610	234+810	200.0M	RHS	Bualte	
13.	235+000	235+130	130.0M	RHS	Bualte	
14.	235+880	236+020	140.0M	RHS	Bualte	
15.	236+880	236+960	80.0M	RHS	Bualte	
16.	237+370	237+470	100.0M	RHS	Bualte	
17.	239+570	239+660	90.0M	RHS	Thualthu	
18.	240+870	241+010	140.0M	RHS	Thualthu	
19.	243+150	243+300	150.0M	RHS	Thualthu	
20.	243+920	244+040	120.0M	RHS	Thualthu	
21.	244+760	244+860	100.0M	RHS	Thulathu	

Assuring of our best services always.

With Regards

Darshan Prajapati
Project Manager

Encloser:
1. Nil

The Copy of the above is forwarded to the following for kind information: -
1. The General Manager (P), NHIDCL, PMU-Lunglei, Mizoram.
2. NHIDCL Site Office (Pkg-5), Lunglei. (Via E-mail)

VILLAGE WISE ABSTRACT FOR COMPLAINT RECEIVED REGARDING MUCK DISPOSAL

Sl. No.	Name of Village	No. of Complaint Received regarding haphazard muck disposal	No. of Action already taken CALA	No. of Action to be taken
1	Bungtlang			
2	Rawpui	3	3	
3	Pangzawl	2	2	
4	Thiltlang	3	3	
5	Hnahthial			
6	Leite	9	8	1
7	Maudarh			
8	Dawn	2	2	
9	Zobawk	26	25	1
10	Lungpuizawl	3	2	1
11	Hrangchalkawn	4	3	1
12	Theiriat	6	6	
13	Thaizawl	11	11	
14	Bualte	22	22	
15	Thualthu	7	6	1
16	Tawipui N-II	8	8	
17	Tawipui N-I	14	14	
18	Tawipui South	20	20	
19	Thingfal	9	9	
TOTAL		**149**	**144**	**5**

ANNEXURE-I

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
1	Shri K. Lalsangzuala Ph 9366690496	Leite	VC Gr 8 / 1991	Half of his ginger plantation was damaged by the widening of road construction done by ABCI. Evermore, the debris of soil and stones had covered his entire stone mining (stone quarry) which had been his livelihood for more than 30 years and now they could not extract stone from the quarry. As such, he requested that the soil and stone debris from the stone quarry be cleared and that he claimed for an appropriate amount of compensation.		
2	Shri C Lawmawma Ph 9612228939	Zobawk North	LSC 814 / 1990	He was dissatisfied with the compensation received. The land was proposed for a spoil bank which he did not agreed. As such requested to verify the same.		
3	Shri PC. Lalrempuia Ph 9612766171	Hrangchalkawn	LSC 19 / 2010	At first, it was informed that the widening of NH54 will not affect the land bearing LSC 209202/01/19 of 2010 and that no compensation had been given to him. However, as of now, half of the land bearing the above LSC No. was covered with soil debris as reported by him and when monsoon season come, all or most of the land will be affected and become barren land. As such, he requested to look into the matter and necessary action be taken.		
4	Shri Lalthathanga VCP Lungpuizawl	Lungpuizawl		The monsoon rain had washed down all the dumped soil and damaged/covered the public spring water and requested to look into the matter as quick as possible.		
5	Smt Vanlallawii Ph 9362541615	Thualthu	VC PASS 8 / 2007	The vibration from the machines used for widening of NH54 had made cracks in the pole of his resident and the lower floor and the Surveyor came to enquire on 24.3.2021. He did not enter below and looked only from the window. The damage of the drip edge reported by him was false and that it was totally due to the vibration of the machines. Further, due to the soil debris in and around his premises, living was rather discomfort and claimed for appropriate compensation		

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
1	Shri PC Kaphranga	Rawpui	VC GR 423 / 1980	Disposal of soil from widening of NH54 at his land by BIPL Company damaged the water intake and the entire pipeline and even covered the water source of the Stream which made him discontent. As such, requested for appropriate action be taken.	The intake for vegetation as reported to be damaged by Shri P.C Kaphranga was verified and observed that no such intake asset (RCC) was seen and was rather a dam up of stream water. He was informed to discuss and settle with the concerned Contractor. Shri KC Kaphranga also reported that soil dumped at Spoil Bank (138.320 – 138.420) had damaged his rubber saplings (20-30 nos). Spot verification was conducted along with me and no rubber saplings were found. He reported that the rubber saplings had been covered by the soil debris. For this particular complaint, he had already contacted the contractor and already received Rs 14000 from the contractor.	Action taken on 29.06.2020
2	Shri C Sangzuala (Renotify)	Rawpui	VC Gr 514 / 1980	The contractor had dumped earthed soil in his land before compensation was issued. He requested to take necessary action.	Shri C. Sangzuala lodged complaint that the proposed spoil bank (which was being currently used) was not correct.	Action taken on 29.06.2020
3	Shri K. Zachhinga	Leite	PP 448 / 1976	Soil had covered / damaged most of his wet paddy fields, vegetation, oil palm, orange, orchard, lemon and pineapple and even soil enter into the fish pond and requested for re-survey and take necessary action. The destruction land was located beyond the surveyed area.	This was not included in the list of complaint to be verified on 29.6.2020. However, spot verification was conducted as the NHIDCL took it seriously. The excess/overflow soil damaged/affected 8 portions of Shri K. Zachhinga paddy field and also fish pond. Shri Sakshan Tyagi, a representative from NHIDCL mentioned that this was the contractor's fault and that they should deal with the matter as this was located outside the ROW.	Action taken on 29.06.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
4	Shri V. Lalzuithanga (VCP)	Dawn	Land Pass unavailable. Disposal of soil damaged the pipeline and lodged the complaint	The construction of road had damaged the public water pipeline constructed / laid by PHE Department for Dawn village and as such there was no public water distribution in the Dawn village It was requested to take necessary action properly in order to solve problem of the villagers.	The NHIDCL representative stated that "It was the responsibility of the concerned contractor" and as such the matter was left to the contractor.	Action taken on 29.06.2020
5	Shri Khawlsiamthanga (YMA)	Dawn				
6	Shri H. Kapzawna (Renotify)	Zobawk	VC Gr 125/1982	While the Revenue Department surveyed the site for disposal of spoil earth/ soil, it was decided that the Northern and Southern corner of his land/ farm will be used for disposal of soil. However, the contractor disposed the soil throughout his land/ farm and as such requested compensation for the affected area except for the designated area for disposal of soil.	Shri H. Kapzawna complaint that the site used for spoil bank located within his land/ farm was not the designated area and that soil had been disposed even in an unidentified/ proposed area. As I am not the one who made the proposal and I have nothing to comment in this regard. The matter be clearly discussed with the one who made the proposal.	Action taken on 29.6.2020
7	Shri C. Zothanzauva	Zobawk	VC Gr 2/1980	The spoil bank identified for muck disposal from widening of NH54 is located at the upper side of the Sentezel stream which was the main water source of his farm. If huge quantity of soil was disposed, it will cause several problems including irrigation for his farm. As such, requested to look into the matter and take appropriate action.	He reported that the area was proposed for Spoil Bank and if soil was disposed, it will damage the water intake for his farm. The area was beyond ROW. The intake was not made of cement concrete rather puta rubber pipe. The location of the intake was quite far from the spoil bank and as such necessary precaution be taken to avoid reaching the soil to the intake while dumping.	Action taken on 20.6.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
8	Shri K. Vanlalchaka (Renotify)	Zobawk	VC HP 103 / 2010	Before receiving compensation, soil was disposed in his garden/ farm and damages much of the plantation. This happened before signing of the agreement and he requested the to take necessary action.	The location of land under complaint was located near drain which was proposed to be filled up and was within ROW and already assessed as acquired area. While Assessment was done in 2018, no record of plantations/ crops and assets available in this area.	Action taken on 17.02.2020
9	Smt Lalnghinglovi	Zobawk	VC Gr 52 / 1983	The proposed spoil bank for Zobawk South has been maintained and look after by him since 1983 and to avoid landslide, tree and bamboo was planted including staple food crops. If the land was proposed for disposal of muck, he requested for compensation.	It was designed for a Spoil Bank and when muck disposal be carried out, it will damage trees and other crops. Although it was located outside ROW, it will affect the vegetation and as such, assessment was made accordingly.	Action taken on 29.6.2020
10	Shri Kawlramtawna	Zobawk	PP 22 / 1996	It was expected that soil from widening of road will affect his entire land and as such request for re-consideration/ re-verification.	The VCP informed that no action required to be taken	Action taken on 29.6.2020
11	Shri HS. Rosanga	Zobawk	VC Gr 23 / 1982	Soil had been disposed beyond the compensated area which damaged crop, plants and fish pond and greatly hampered his livelihood. As such, he lodged the complaint and until and unless the matter has been resolved, he requested to give stay order and also to give compensation for the damage crops and fish pond.	The location of the site under complaint was within ROW and it was a bend road which was proposed to be filled up. If proper ROW marking was made such incidences will not had been happened. Further, the company requested for proof of document regarding damaged of the fish pond. As for crop plants, it was suggested to cross check with the compensation already received.	Action taken on 29.6.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
12	Shri H.Vanlalena	Theiriat	VC Gr20/2012	Revenue Department had done the survey inside the landowner's land. However, discarding of the soil occurred beyond the measured land and hence the landowner requested for re-survey.	The site was not a spoil bank. Crops beyond the ROW were severely damaged by the discarded soil and was assessed on the spot. The discarded soil also covered and affected the terrace 8 lane (2ftx3ft) crops beyond the ROW and were counted	Action taken on 29.05.2020
13	Shri Duhkima(TNT)	Theiriat	LSC352/1989	The fencing around the center had been damaged by the discarded soil. Renovation was done by their own. Since there was a lot to repair and that their money would not cover the entire reparation and hence requested to help for the reparation of the fence.	This is a complaint against the damage caused to the fencing by the discarded soil. As measurement was already done by Shri Rahul, NHIDCL and report was also given, it was considered not required to be re-survey.	Action taken on 29.06.2020
14	Shri C.Thangdula	Theiriat	PP21/2015	The land had been damaged by the disposal of soil and that no prior information was given to them with regards to the permission to dispose the soil. This damaged a lot of their crops and that the land was unfit to be used again and hence requested to accept his complaint.	This was already inspected and reported as per the order of S.O order No. L-11020/39/2018-LRS(L)/NH-54 complaint/58 of26/5/2020 and hence re-inspection was not required	Action taken on 29.06.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
15	Shri V.Kapzauva	Theiriat	ALSC36/G/1989	Construction company had cut beyond the measured land. In addition to that, the damaged land where the company settled had severely affected their land. The crops and the foundation were damaged as a large quantity of discarded soil was disposed at this location. The discarded land had blocked the stream and hence water likely to enter into their land which will cause damage to their land and hence requested to take action upon it.	This was beyond the ROW and that it was not due to road construction. ABCI levelled the place where they will settle and that their discarded soil severely affects their land and block the stream as well. This was beyond the hands of NHIDCL and this dispute was to be settled between the landowners and the ABCI and that a request for compensation in acquisition to the damage property and reparation of the canal maybe informed to ABCI	Action taken on 29.06.2020
16	Shri CVL.Chunglura	Thaizawl	PP36/2015	The construction made by NHIDCL discarded the soil to nowhere but to their land which severely affected their crops and hence a request was made for compensation and inspection.	A lot of crops and Green House were damaged in this area and assessment were taken.	Action taken on 18.02.2020
17	Shri R.Lalsiamliana	Bualte	VC Gr15/2015	A soil was discarded beyond the given compensation which affects a lot of matured mulberry trees to grow the caterpillar under Sericulture Department and requested to take action upon it.	A soil was discarded beyond the ROW which totally damaged their land.	Action taken on 30.06.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
18	Shri R.Lawmzuala	Bualte	There was no Pass– The water source was damaged.	Due to discarding of the soil by NH54 road construction, a lot of problems were faced as it damaged the stream and the fishpond which were now unfit to maintain further. It was requested to resolve the issues and have re-survey	This was beyond the ROW. Discarding the soil in the place other than the spoil bank caused a lot of problems and affects many families depending on that affected water source which was now unable to locate.	Action taken on 30.06.2020
19	Shri Rohmingliana	Bualte				
20	Shri H.Biakkhuma	Bualte	VC Gr02/2015	Due to the construction by NH54, a lot of soil were discarded beyond the measured land surveyed by the Revenue Department. This damaged the crops grown under Sericulture Department. Tank as well as intake were also being damaged by it. Hence, a compensation against the damage was demanded.	This area was not a Spoil Bank. Shri Lalbiakkhuma's land was entirely damaged by the discarded soil and the damaged crops were being assessed with the acknowledgement of the Sericulture Department. Also, the source of water intake and tank were being assessed.	Action taken on 18.02.2020
21	Shri KL.Buala	Bualte	PP198/2005	Worker of NH54 Road widening construction, ABCI Company were currently working in the VC area of Bualte. Before the onset of their work, they were given four (4) areas of spoil bank and were inspected on-site by the Department and company and informed them with a letter as well. Despite of this, soil were wholly discarded in the public and private land and not on the spoil bank	Soil were being discarded in the A.P.P area and since the damaged crops were unable to verify at the time of inspection, it was written as reported by the landowner viz :Bamboo – 150 , Stink bean- 7 YP, Broom – 800 and timber wood-30 were being destroyed by it	
22	Shri R.Lalengzauva	Bualte	VC Gr80/1993		The land was used for disposal of soil and the damaged crops were unable to verify at the time of inspection, landowners reported that : Climbing wattle-80, Snowflake–60 Mango–12YP, Banana-60 were damaged.	

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
23	Agriculture Dept(Addl)	Bualte	DLP24/1996	VCP Shri Malsawmkima requested to give compensation to the landowners of these areas from ABCI Company	As the Hut's Ground at front side was used for soil disposal site, 5 more oil palms were damaged.	Action taken on 20.11.2020
24	The southern side of Agriculture Deptland	Bualte	No Pass –Soil were discarded in the areas of Public water source			
25	Shri Ramhmachhuana	Bualte	VC Gr11/2008	Worker of NH54 Road construction, ABCI Company were currently working in the VC area of Bualte. Before the onset of their work, they were given four (4) areas of spoil bank and were inspected on-site by the Department and company and informed them with a letter as well. Despite of this, soil was wholly discarded in the public and private land and not on the spoil bank. To give compensation to the landowners of these areas from ABCI, a request was made by Shri Malsawmkima	It was alleged that as soil was discarded beyond the ROW, crops were being damaged. As it could not be seen during inspection, a damaged of Newly planted Bitter bean - 30Tapioca-50, Turmeric-800Climbingwattle–7, Bamboo- 200 were reported as per the landowners record.	Action taken on 20.11.2020
26	Shri R.Vanlalsawma	Bualte	VC Gr6/2011		As soil were discarded in the landowner's land, it was alleged that some plants were being damaged. However, it cannot be seen as of now Banana-10, Climbing wattle-30, Mango-4 FB Fingered Citron–3FB were damaged as reported by the complainant.	Action taken on 20.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
27	Shri T.Sangkhuma	Tawpui North II	VC Pass 3/1995	The ongoing expansion activity of NH54 had resulted in damage in his land (in uncompensated land) of Parkia specosa (sting bean)-315, Senegalia pennata (climbing wattle)-120, Citrus aurantifolia (nimbu)-230, Tamarindus indica (tamarind)-12 , Rubus ellipticus (raspberry)-300, Carica papaya(papaya)- 72, Clerodendrum glandulosum (East India glory bower)-185 and requested to take action	Assessment of the land in question was not conducted since the area was not covered in the land acquisition. However, assessment was made for the harvesting damage caused due to disposal of huge quantity of waste soil.	Action taken on 18.2.2020
28	Smt T.Zodingliani	Tawpui North II	VCGr45 /1995	The ongoing expansion activity of NH54 had resulted in damage in his land (in uncompensated land) of Musa acuminate (banana)-37, Clerodendrum glandulosum (East India glory bower)- 43, Senegalia pennata (climbing wattle)- 12, Rubus ellipticus (raspberry)-67, Manihot esculenta (Tapioca)-25	The land is included in the re-notified list since renotify estimate was not issued at the time of verification. It was learnt that there was a huge quantity of soil waste disposal activity	Action taken on 18.2.2020
29	Shri C.RohmingthangaSecy.UPC	Tawpui North II	PP692/1973	The complainant requested the authority to take action and consider number of damages in his land caused by the expansion activity of the NH54 road	Intimation was made by the VC to cease the disposal of soil in the land as he land was not a Spoil bank but land owned by Shri Sanghnuna. It resulted in degradation of land. No vegetative plants grown and the land consisted of natural tree and bamboo vegetation. UPC congregation acquired land from Shri Sanghnuna and such being the case, assessment completed and payment of the compensation already done.	Action taken on 18.02.2020
30	Shri C.Lalthianghlima	Tawipui North I	PP 23/2005	Soil waste was disposed in a land under good condition rather than the land selected for Spoil Bank by the Revenue Department resulting in damage of the following 1. 80 steps of the terrace cultivation. 2. Jatropha curcas (Phisic nut, Purging nut)- 60 Nos 3. Ananas comosus (Pineapple) - 50Nos and applied for payment of the compensation	It was alleged that area of the proposed Spoil Bank (255.700-255.800) was wrong and the proposed area was beyond his permitted land and large volume of soil already disposed at this location. I had nothing to say in this regard on the spot as I am not the one who made the proposal and suggested to discuss the matter with the concerned persons	Action taken on 30.06.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
31	Shri T.Lalawmpuia	Tawipui North I	No pass available, damage caused to the pipeline by disposal of the soil	Since soil deposition due to the construction activity of NH 54 have destroyed the pipe line and a large quantity of pipe line buried under the ground. Intake structure of the system was likely to be covered with the soil deposition. As he already spent a large quantity of money for his farm and the farm provide his livelihood, he requested the authority to take action in the matter.	The damage caused by the deposition of soil waste in the farm pipe system had caused harm to the harvest as well as dairy cow farming. Spot assessment of damage caused to the intake structure and pipeline buried under the ground was done by the JE.	Action taken on 18.02.2020
32	Shri H.Lalthansanga	Tawipui North I	PP 1/2005	Though the land was not covered under the affected area by construction of NH 54, soil was deposited in the land causing damages to the vegetations and suffered a lot and as such, claimed for compensation.	Disposal activity of soil waste was found to be done at the barren plot of the complainant's land however damaged was not found. Site verification was done. The P. Pata was not covered within NH 54 and disposal of soil was found at the barren land of the complainant's farm	Action taken on 18.02.2020
33	Shri A.Thlansanga	Tawipui North I	No pass available, damage caused to the pipeline by deposition of soil	Disposal of soil from expansion works of NH 54 road destroyed all the pipelines. The pipelines fed fish pond, Elaeis guineensis (palm oil) , Citrus reticulate (mandarin orange), Ananas comosus (Pineapple),Citrus aurantifolia (nimbu), Citrus limon (lemon),Parkia specosa (sting bean), Citrus macroptera (hatkora), Hevea brasiliensis (rubber), Averrhoa carambola (starfruit/ carambola), Psidium guajava (common guava). Pipeline was made of steel of 40mm size with a length of 1 km. All these were completely destroyed and claimed for compensation.	As the intake pipeline feeding the vegetative land and fishpond was covered with soil and was of the opinion that this may cause problems during the coming rainy season. The intake of Shri A.Thansanga was found in good condition for the time being. Project manager, ABCI has assured to clear the soil waste debris.	Action taken on 18.02.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
34	Shri PC.Lalramliana	Tawipui North I	VC HP 36/2011	Since disposal of waste soil (in uncompensated land) by expansion activity of NH54 road had caused damage to his pig sty, harvest and injury to the domestic pigs, it was requested for spot verification and claimed for compensation	Assessment was not done initially since Shri PC Lalramliana was not in included in ROW list. However, owing to the damage caused by the expansion activity JE subsequently conducted the assessment. Also, no damaged was found to be caused to the harvest.	Action taken on 18.02.2020
35	Shri H.Biakthansanga	Tawipui North I	No pass available- damage caused wrt to fish pond	Regarding Fish Pond	The claim was found to be true. It was verified that the deposition of the soil waste had caused the pond to dry up. However, since no damage was found to be done to the embankment pond and explicating the case with billing was unwarranted.	Action taken on 18.02.2020
36	Shri R.Biakchungnunga	Tawipui South	PP315/2005	The land currently used for teak plantation and other trees were used by the contractor for disposal of soil and stones though request to cease disposal was made which will destroyed a matured teak tree. Compensation was claimed for those degraded land.	Due to the damage caused at the approach road of Shri R. Biakchungnunga's plantation, Manager, ABCI in behalf of the company had handed a cash money of Rs 2450 on account of remuneration for 7 Nos of labour. Disposal of soil waste was done at the alley way of the approach road and no damage was found to be done to the plantation and harvest. Few quantities of deposition of soil caused by dumping activities in the alleyway was inevitable.	Action taken on 30.06.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
37	Shri Lalzawta	Thingfal	VCGr135/2009	The location was assumed to be not affected in the NH 54 widening activities, however, the disposal activities caused considerable damage to his Citrus reticulate (mandarin orange) sapling and crop and requested to take necessary action.	The area in question was not designed for the Spoil bank. Due to the disposal of soil waste which resulted in compaction of soil causing substantial damage to the trees and crops which was assessed by the JE/surveyor. Since the plantation reached beneath the disposal area, imminent damage may be caused due to the erosion of the soil waste causing damage to more than 200 Citrus reticulate (mandarin orange) plantations. Cracks were found to be formed at the time of verification. ABCI gave their word to construct retaining wall.	Action taken on 30.06.2020
38	Shri V.Lalthanthuama(Addl)	Thingfal	VCGr328/2010	During acquisition of the land the market value for the land under 3G was valued to be zero. The complainant had petitioned to reexamine the case since the disposal of soil waste by the contractor in the complainants' land had resulted in capping of the Tectona grandis (Teak) plantation & Citrus reticulate (mandarin orange) by the soil waste.	As assessment was not conducted, Re-assessment of trees and crops was carried out. The area is within the ROW.	Action taken on 30.6.2020
39	Shri V.Lalhnema (Addl)	Thingfal	VCGr333 /2009	During acquisition of the land the market value for the land under 3G was valued to be zero. A number of Eucalyptus hybrid (eucalyptus tree) and various tree were grown in the land. The land was designed for spoil bank and applied for re-examination	Prior Assessment was conducted, however, as trees and crops were not assessed, he requested reassessment. Trees and crops re-assessment done and was identified under ROW.	Action taken on 30.6.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
40.	Shri Samuela Renthlei	Rawpui	VCG 442/1984	Dumping of excavated soil was done within the land area at Rawpui village where different varieties of crops are grown and used for cultivation at present. The owner request for inspection and take remedial measures.	Small portion of soil was dumped but not in a place where crops are grown and cultivated. Due to this reason, excusing for the time being. However, informing not to dump again in the near future. **BIPL Comments:** **Agreed as per Gov't. Surveyor in future no more dumping will be done. It happened due to heavy rainfall. However, we will not dump any materials in above land.** **NB : PM gave his signature**	Action taken on 3.11.2020
41.	Smt Vanlalhluti Renotify	Pangzawl	VC Gr 47/1990	The land was at zero compensation and large amount of dumping was done. Due to dumping, trees such as climbing wattle and banana trees were damaged within the area. Requesting for taking remedial measures. **Similar complaint received on Dt.20.10.2020.**	Report kept on general as it was in general.	10-11.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
42.	Shri Lalneihthanga (Renotify)	Leite	P.P 456/2009	The land was included in cutting of soil for widening of road and the compensation was already received, however, the ABCI Company deposited large amount of soil within the area where trees and cultivation of was destroyed. Moreover, the owner was not satisfied to compensation received which was less as compared to the crops, teak trees, stinky beans (trees) etc available in the land etc and requesting to conduct verification again.	Contractor dumped soil within the land which was not the area for Spoil bank. As was the case, demolition of crops assessment was done. Other complaint received cannot be surveyed currently.	Action taken on 4.11.2020
43.	Shri K.Thangthiauva	Leite	PP 789/1976	ABCI company carried out excavation works for disposal of soil at his land. The discarded land destroyed oranges, coffee, tea, pineapples, stinky beans, pear and a number of trees. He requested compensation due to tear down of vegetations and different varieties of trees	This land area was arranged for Spoil bank. However, many mature crops were destroyed and the owner was not pleased. Due to this reason, crop assessment was taken to earn as due compensation for damaged crops. Demolition was not capable of being found out at present. So, it was recorded as owner's words. Conclusion shall be as per higher authority's order.	Action taken on 4.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
45.	Shri K.L Buala	Bualte	PP 198/2005	Workers for widening of NH54 road done by ABCI company start cutting land at Bualte VC area but before starting of work, proposed land for Spoil Bank was given at four (4) sites in which Department and Company even visit and inspection done at site. In spite of this, dumping was done in his land (not at designated Spoil Bank). The land public and private land. As such, VCP Shri K. Malsawmkima request for the land owner's claiming for compensation to be paid by ABCI Company.	Dumping was done within the AAP and demolition of crops was not capable of being found out at present, record has been made according to the owner's words. Bamboo – 150, Stinky Beans – 7YP, Broom – 800, Other Trees – 30 were destroyed.	Action taken on 13.11.2020
46.	Shri Lalkhawngaiha	Bualte		Pipeline in his land was damaged and the intake point was also covered by deposited soil, the fish pond at his land and the terrace were also covered with deposited of soil and claimed for compensation	The land was not located within the area of NH 54 and was located 300m downwards from NH-54 road. He reported that drain covered by soil is carried away by rain and for this reason, his fishpond was covered with soil and not capable of being found out at present situation. Further, he reported that his source of water supply was also get destroyed and was not able to see at present. The area of the garden used for cultivation is approximately around 4000sq.m (1 Tin) and 1/3rd was covered with soil.	Action taken on 13.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
47.	Shri Rokhara	Bualte	LSC 13/G/1991	The land was said not to be destroyed, but is used for dumping of excavated soil and stones. Orange trees of more than 100, mango trees – 2, RCC water tank (15ft X 8ft X 8ft.) is covered with soil. Claiming compensation for these damages.	Some quantity of soil was pushed down to his land. According to his report, 1 water tank and 20YP - orange trees were covered with soil. Not capable of being found out at present as owner of the land also told such damages were not capable of being exposed	Action taken on 13.11.2020
48.	Shri K.Tlangliansanga	Bualte		Workers of NH-54 widening of road dumped the excavated soil into his land where he used it as his main source of income and livelihood. His initiatives and occupation get distracted. He claimed for compensation of dependable amount and his contentment.	The land was not within the area of NH-54. The site was located towards Shri K.Lalzawnga's site downwards and a levelling an area of about 1 acre. The land was used for cultivation of different varieties of crops every year. But, dumping of excavated soil reach his land which get covered with soil. Since this was the case, he could not take action for the crops as his desired.	Action taken on 13.11.2020
49.	Shri Rohlupuia	Bualte		Pipeline which was used as the main source of water supply for his occupation was destroyed due to excavation of soil done for NH-54 and the water supply got stop. And also dumping of soil covered the water source. As this was being the case, the soured of income had been stopped and claimed for compensation and requested to take further necessary action. Ph no.8974128227	The land was not within NH-54 area. The land was located at the end of Shri Vaninliana's site downwards. Dumping was done at some parts of uncultivated area and because of that, crops was not destroyed. His source of water supply and his pipeline (polythene) around 1500m at his levelled cultivated land was damaged. His source of water supply cannot be found out due to dumping of excavated soil.	Action taken on 13.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
50	Shri C.Zohluta	Bualte	VC 21/1994	NH-54 widening works disposed excavated earth within the boundary of his private land without his consent, destroying his crops and water tank. Requested to re-survey and take necessary action.	During survey the said land was allotted as vacant land. Revealed land documents and since excavated earth was dumped within the land area, the case was revised. One water tank was already covered by the earth spoil. Crops destroyed and crops owned within ROW include: Laui (Jackfruit) – 2FB Kawiam (Guava) - 2FB Sunhlu (Amla) – 2FB Khanghu (Climbing wettle) – 15 Since he does not expect to have any assessment of the land value, he requested to be compensated for property damage and remaining crops before destroying.	Action taken on 13.11.2020
51	Shri Hmangaihzuala Renotify	Tawipui N – II	VC G 65/1998	Area of his land was 8 bighas and he calculated the compensation amount of his land to be Rs.1,20,000/-, and was dissatisfied as he believed that the land was calculated as vacant land in the compensation. Reported that Rearing house (1), Wooden logs for carpentry (4*3, 150nos.), waterhole, Teak, Orange fruit, Zawngtah (Stinky beans) and many trees were destroyed and he pleaded to take necessary action	He was informed about the method of assessment for compensation which he then came to agreement with. But he claimed that due to dumping of excavated earth he lost: Theihmu (Mulberry) – 100 Fanghma (Cucumber)– 10FB Phuihnam (East Indian Glory Bower)– 20 There was no retrieving what is already lost and destroyed. The walls of his rearing house appears to be damaged. The case may be required to review by J.E	Action taken on 12.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
52	YMA, Branch Tawipui N-II	Tawipui N-II		Excavation of lands for NH-54 road caused destruction due to dumping of earth spoil into the area of YMA land, a carefully maintained planted trees and bamboos. YMA President Shri R. Lalhmunsanga and Secretary Shri James Darnghinglova requested to look into the destruction and take necessary action on the matter.	YMA land has always been carefully maintained and protected since long time back. Tree plantation was carried out in the land in collaboration with the Forest Department. Now, it was reported that destruction due to earth dumping occurred at 5 locations within the land area. The destruction include Sunhlu (Amla) – 15,Theipui(Fig) – 20,Bil – 8 adult trees, Rua (Bamboo) – 7000, Young trees – 60 approx. Small trees – 500	Action taken on 6.11.2020
53	Shri A. Thlansanga (Renotify)	Tawipui N-I	VC HP 105/1997	Fruit garden, fish pond and main water pipelines were destroyed by earth dumping and the main income source was now damaged and in viewing the upcoming loses likely to happen in future, he pleaded for compensation	Excavated soil was dumped into the drain at this chainage by the contractor which destroyed Shri A. Thlansanga's water intake point and pipeline. As inspection was done on the spot, the intake point was not able to locate and the exact size of the could not be ascertained and assumed to be approximately 1 sq. mtr. 3nos. of 40mm steel pipes were found destroyed	Action taken on 6.11.2020
54	Shri T. Lalnunzira	Tawipui South	VC Pass No. 15/2015	Excavated earth was heavily dumped within his land area without informing him and the compensation was also granted for the same. However, he felt that the amount of compensation received and the destruction caused did not matched to each other and pleads to re-evaluate the value of his land and property loss.	Dumping carried out by contractors up to outside of ROW. Assessment of the done in Form 6.	Action taken on 5.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
55	Shri Lalremruata	Tawipui South	PP 281/2005	Dumping of excavated earth carried out within his land destroyed his irrigation tools and fish pond and therefore, he requested for re-assessment.	The complaint was regarding soil dumping carried out by contractors of proposed spoil bank chainage 259 + 060 to 259 +160 which was washed by rain downwards causing destruction of water intake point and polyethylene pipe and were buried under the soil. Spot verification conducted and observed that the washed earth spoil was found severe and the intake and pipeline were unable to locate except tip of the pipe and one number of steel pipe. Washed away/buried items include: 25mm steel pipe 200m long and 20mm steel pipes 500 m long. Intake size is 1.00m length, 1.00m breadth and 1/2m height.	Action taken on 5.11.2020
56	Smt Lalthanliani	Tawipui South	PP 767/2011	He heard that soil dumping would be carried out in the Mualcheng river, and if so, all the intake, pipe, terrace and fish ponds would be likely to destroyed. Due to unavailability of other water source for his crops he pleaded to prevent dumping of soil at this location.	The complaint area i.e Mualcheng river was not a proposed spoil bank area and no dumping will be carried out. Smt Lalthanliani was informed about the matter.	Action taken on 5.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
57	Smt S Vanlalhruaii & Shri HS Lalhmingliana	Tawipui South	PP 34/2005	Soil dumping from NH 54 road construction works destroyed their crops and irrigation tools such as pipe and intake and therefore, they pleaded to take necessary action	The site was verified on the spot and was observed that 10 nos. of steel pipe 40mm were destroyed along with multiple pipe joints rendered dysfunctional. Intake RCC 1.5m x 1.00m x 0.5m(lxbxh) is no longer usable. Water filtration tank RCC intake 1.5m x 1.00m x1.00m (lxbxh) was also damaged.	Action taken on 5.11.2020
58	Shri B. Sangthuama	Tawipui South	33/2011	NH-54 widening works caused considerable damage to the planted crops, bamboos and trees in his land. Since the land was never allocated for dumping of earth spoil, he demanded compensation for all properties lost and damaged and to conduct re-verification.	His complaint area was within a low land of stream within the curved road of ROW area, where contractors was carried out filling of land. This land fill of the earth spoil exceeds the ROW which caused the damage to plants, crops and bamboos Assessment was done in Form 6.	Action taken on 5.11.2020
59	Shri T. Lalrintluanga	Tawipui South	VC HP 72/2015	His land which was within Tawipui South VC area allocated for destruction area, for which he already received compensation. However, earth dumping was carried out at this site, and since the area was not allocated for soil dumping site, he feels violated and demands necessary action.	This pass no. and chainage was for settlement. But the actual complaint was about earth dumping at chainage 263 + 000 to 263 + 250. Chainage 263 + 020 to 263 + 120 were land proposed for the spoil bank. This was a vacant land and that is way proposed as spoil bank. Contractors have already dumped earth here.	Action taken on 5.11.2020

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
60	Smt Thangmawii (Renotify)	Tawipui South	VC Gr. 3 / 2012	Her land at Tawipui South VC land area was included for being destroyed and compensation was also received. However, earthwork was being dumped though the land was not proposed as a spoil bank so he was not satisfied with the practice. As such, Smt Lalhruaii requested to take action against it.	Contractors dumped the earth spoil in SmtThangmawii's land, and the land was being damaged badly. Assessment to the damage trees and bamboo was made in Form 6. As Smt Thangmawii's had passed away, Shri Chhawnzova has been presented as her successor and he gave his signature.	Action taken on 5.11.2020
61	Shri T. Darzova (Additional)	Thingfal	VCG 211 / 2010	There was no Govt. or Company order indicating his land was proposed as a spoil bank, and no discussion was made in this regard. However, earth spoil had been dumped into the land. Therefore, he had requested to investigate the damage and give compensation up to his satisfaction.	Earth spoil was dumped within his land and no vegetation damaged. The land was a cliff of degraded land, but some of the natural growth trees like fig (Theipui) and others were damaged.	
62	Shri T. Sangliankhuma	Thingfal	VCG 138 / 2009	While he dissatisfied against the asset value calculated from his compensation and lodged the complaint against it, ABCI company in May 2020 started the work and used the land as a dumping area without any agreement before. This caused the land unworthy of maintenance, therefore, demanded compensation to his satisfaction.	It was not true that he reported that all his land is not worth managing. Earth spoil was thrown into the land of the degraded area. Little crops were damaged. The other damaged trees are natural growth. The damaged crops are 30 nos of climbing wattle (khanghu), 20 nos of banana, and 25 nos of nimbu.	

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
63	Shri H. Lalhmingthanga (Additional)	Thingfal	A fresh claim in VC Gr 349/2009 was complaint by VC Gr 130/2009. When the surveyor inspected, it was changed by the immediate pass no. therefore it was deleted from the fresh claim and immediate pass number was based.	He was unhappy with the compensation he received as his crops were treated as immature. He also asked to assess for compensation for the four intake damaged by the dumping of the earth spoil and the water will not be able to enter into his garden and to the fish pond.	GCI pipe 65 no used for supplying of water was damaged. If there is a way to consider this, it should be given more. The rest of the complaint with regard to mature& immature crops, there were no mature crops in the ROW area.	A fresh claim in VC Gr 349/2009 was complaint by VC Gr 130/2009. When the surveyor inspected, it was changed by the immediate pass no. therefore it was deleted from the fresh claim and immediate pass number was based.

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
64	Shri PC Lalhmangaihzuala	Thingfal	PP 548 / 2007	NH-54 road construction workers' have dumped the earthwork/soil in his land which had destroyed his garden land and crops. Then he asked for claiming of the compensation. Destruction of land and crops (approx.) were: 1. Land: (a) 2118.36 m^2 (b) 643.31 m^2 (c) Retaining wall (60x20 m) 2. Orange : 230 3. Orange seedlings : 80 4. Pineapple : 300 5. Banana : 30 6. Stinky beans(zawngtah) : 25 7. Dysoxylumexcelsum (Thingthupui): 40 8. Avocado (butter kung) : 5 9. Bamboo (Mau) : 200	Dumping of earth spoil was carried out in a clean orange field. But the number of destroyed reported was not damage. The damaged plants were: - Orange (fb) : 5 nos - Orange (we) : 20 nos - Stinky beans (zawngtah) (fb) : 3 nos - Peach (theite) (fb) : 5 nos - Bamboo (Mautak) : 20 nos - Broom (Hmunphiah) : hung 20 - Clerodendrumglandulosum (phuihnam) (fb) : 20 nos The above items/plants may be assessed.	
65	Shri V. Lalhnema	Thingfal	VC Gr 69 / 1970	He had been paid compensation for the land, but in addition to the compensated land, earth spoil was dumped without their consent. So, they requested to verify the area.	The earthwork/soil was dumped on the land. The crops/plants damaged are: - Climbing wattle (khanghu) (fb) : 20 nos - Oil palm (we) : 10 nos - Sandal wood (seedlings) : 500 nos The above items/plants may be assessed.	

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
66	Shri H. Hranghlira	Zobawk	PP 17 / 2000	He had already taken compensation for the land and said that it will be damaged 10 mts from the centre point. However, in the garden, which was the main source of income for the family, the earthwork/soil and large stones was thrown into it. So, on 25.7.2020, complaint was lodged to the leader near Tuipui junction and he was asked to wait for an answer. As no action was taken yet, he asked for an investigation and take further necessary action	Contractors disposed soil and large size stones outside the ROW which damaged many of the mature plants. The damaged crops/plants and fruits were not legible as the soil already covered. The damage was written as assessed by Shri H. Lalrindika's assessment. The assessment was made in Form 6.	Action taken on 10.11.2020
67	Shri Lalzarzova	Thaizawl		NH 54 road construction has blocked the water source for his garden which was their main source of income. So, no water could not be drawn to his land or garden. He asked for compensation equal to the loss.	Shri Lalzarzova has a land parallel below the Soil Department's land. For feeding his crops or plants he has taken water supply from the stream which lies between Shri C. Lalengmawia's and Smt C. Lalengliani's land. Intake was also built but this intake was damage filled by the earthwork/soil and was unable to see. Also, some of the water pipe was partially damaged. It may be good that JE should carry out the repairing works.	

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
68	Shri C. Zosangliana VCP	Mualcheng South		The main water supply pipe (RM pipe) in Mualcheng South was destroyed in March 2020 due to the construction of NH-54 and the Village was in a shortage of the water supply. Moreover, spoil from the construction of NH-54 block the road leading to their village and the villagers suffered a lot. They were asking for compensation and to solve their problems.	A letter was sent to the contractor.	
69	Shri H. Vanlalruata	Thiltlang	VCP 5/2005	He had not received Compensation for his gardening located between his house and Min lui and VC pass was also issued to him. In the meantime, his garden where he planted a number of crops had been going to be used as soil dumping site and to be treated as a vacant land which made him hurt and asked for compensation.	Action already taken (included in the complaint by the SDO(S) Hnahthial District)	
70	Shri J. Rokhuma RO-Hnahthial	Thiltlang	VC Gr 3/2010	Construction of road had destroyed his farmland and the spoils have destroyed many of his crops. As he did not receive compensation, he was asking for re-consideration	Their crops are partially destroyed by the spoils from construction of foundations for R/wall. Complaint was lodged to ABCI wr.t the damaged crops and the agreement had been made between them.	Action taken on 10-19.3.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
71	Shri H. Lawmsanga	Leite	PP 17/1981	Spot verification was done in his land by a Surveyor and Er. Naveet Kumar Sharma on 20.06.2020. This time a planned has been made and the area to be destroyed was measured as 0.277565 hectare. After, in the absence of Er. Naveem Kumar Sharma, the construction of road extended beyond the estimate within his land and the spoils even buried his farmhouse. He was asking for reassessment for the damaged properties.	During ABCI construction of road, the spoil spill beyond the ROW. This was inspected by Malsawmkima, Surveyor and had added in his assessment. After this, ABCI had dumped more soil which resulted in damaging the crops and bamboos further. Assessment was taken again. NB: "We will rectify and make proper for mud disposal for plants. Govt' rules are considered. (with signature) Signed by the contractor.	Action taken on 11.03.2021
72	Shri Lalremsanga	Zobawk	VC GR./HP 38/2000	NH-54 going to pass through his land and he has received compensation for it. However, spoils were dumped in his land beyond the estimated area which severely damaged his crops and fruits and requesting for re-assessment and take necessary action.	ABCI had dumped spoils excessively on his currently running farm. Half of his presently managed farm was covered by spoil and requested for compensation for his damaged crops and land. Assessment for damaged crops was made in Form 6.	Action taken on 17.03.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
73	Shri KL. Chanchinmawia	Zobawk	1040/1989	He feared that the construction of Highway likely to cause problems to his land. His main source of water was likely to be covered with spoil and some part of his land was to be damaged and asked for consideration on the matter. His land contains the following: 1. RCC Fish pond (2 nos) 2. Fish pond 3. Big size RCC Tank (Source of water supply for crops)	The intake was located outside the ROW and will surely be damaged if spoils are dumped. But nothing can be done at the moment as the work has not been started. Action will be taken if damaged occurred after construction work has started.	Action taken on 10-19.3.2021
74	Shri Laltleipuia	Zobawk	PP 36/2005	His teak plantation which was not even surveyed by the Revenue Department and was not included in the damaged area was destroyed by the construction of NH-54, a number of teak trees were damaged due to dumping of earth spoils. He requested on-site inspection and demanded for compensation.	He received compensation for his land. However, spoil was dumped in non-compensated area beyond ROW. This damaged few numbers of the teak plantation and other crops. Assessment was made in form 6.	Action taken on 17.03.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
75	Shri Roliana Tlangnuam, Aizawl	Hrangchalkawn		The expansion work of NH-54 damaged his land, and he received information from the Revenue Department that portions of his land was left un-Acquired. Also, spoil was dumped in his land while he was informed it will not be dumped. It is hard to determine whether the land covered by was within the Acquired land or not. At a glance, the remaining land amount to almost nothing. He requested for verification to determine whether the spoil covered the un-Acquired area, and if so, action to clear up the soil was demanded.	His land was located outside ROW therefore survey was not conducted. However, spoil dumped near his land has piled up and covered most of his land. NHIDCL may make decisions for this case. NHIDCL stated that they would make the decision.	Action taken on 10-19.03.2021
76	Shri F. Chawnghluta	Hrangchalkawn	LSC 13 / 1994	Area of his farm notified to be untouched during survey is utilised for spoil bank. This damaged most of his orange trees and other crops and also totally covered his stone quarry. He requested for re-evaluation and reconsideration as he has lost his livelihood.	There was vacant land of 13 meters along the road inside his land. The NHIDCL claimed that the DC allotted this vacant land for spoil bank. However, excessive amount of spoil dumped in the area has covered his crop and quarry. NHIDCL stated that they would make the decision.	Action taken on 10-19.03.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
77	Smt Rosangi R/o Ramthar Veng	Hrangchalkawn	LSC 439/1988	The company disposed the excavated soil to the lower part from the NH 54 road. The fish pond likely to be filled by the soil. Therefore, she requested to take necessary action for protection of their vegetables and fish pond	The land was located in the bank of the stream, no soil was disposed. and destroyed nothing. However, dumping of soil done at the opposite side filled the fish pond. For this, assessment was made along with ABCI and NHIDCL. See JE report.	Action taken on 10-19.3.2021
78	Shri K. Biakchungnunga VCP RO Bualte	Thaizawl	LSC 543/1999	He witnessed the destroyed of the water intake for the farms of Pu, R. Lawmzuala and Pu, K. Rohmingliana by the on-going road construction works Revenue Deptt. and the company was informed several times and the spot verification was also conducted. However, compensation was still pending. Therefore, VCP requested to take action for them.	This was the destruction of the water intake of Shri R. Lawmzuala and Shri K. Rohmingliana farms by soil disposed of road construction company. It was the purview of J.E (A letter was previously served to ABCI).	Action taken on 25.3.2021
79	Shri ZV Lalrinawma	Theiriat	PP 338/1976	In the beginning, he was informed by the that culvert would be made at both side of his land. However, soil was dumped in his land and destroyed large number of vegetables and some part of the land was turn into uncultivable land. Therefore, he requested to conduct re-assessment to increase the compensation amount and to take action for halting dumping of soil in his land.	Culvert was made at the end of his farm/garden. The soil excavated from the culvert foundation falls to his land. He reported that this soil destroyed a number of his vegetables. Spot verification was done and the soil displaced outside the ROW was found not much and was to be clean up as per discussion with ABCI+NHIDCL	Action taken on 10-19.3.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
80	Shri C. Zahmuaka	Thaizawl	(VC HP 64/2001)	Within his land, spoil bank was proposed to set up. Earth spoil was already dumped here. He was not aware that this proposal was made by VC and the Govt. The dumping of earth spoil destroyed a number of his crops and he already lodged complaint. He hid not against proposal for dumping site but as a lot of crops were destroyed by the dumping soil, he claimed compensation for the deserved amount.	The land was zero acquired land. After verification, it was confirmed that as soil was dumped beyond the designated spoil bank, a number of vegetables was destroyed located downward. As the destructed vegetables were invisible, he reported that the following vegetables/plant were destroyed: i) Tea - 20 ii) Stink Beans – 15 Yp iii) Pineapple – 30 iv) Climbing wattle – 10 v) Bettel leaf – 2 vi) East indian glory bower -7 vii) Areca nut – 5 Yp.	Action taken on 26.3.2021
81	Shri Zohluta	Bualte		The road construction works dumped soil and destroyed the vegetables and water tank constructed by Irrigation Dept.. Therefore, he claimed compensation for the destruction and to conduct site verification. PH: 7085699970	The spot verification was done from the side of the surveyor NB: Shri Dika verified on dt 16-20.11.2020. The matter was also entered separately on the file. The then ADC Shri Rengpuia also written that the matter to be discussed. However, it seems no formal discussion was taking place. As he lodged complaint again, now the matter was in the immediate complaint list.	Action taken on 25.3.2021
82	Shri K. Biakchungnunga VCP Bualte	Bualte		The construction of NH 54 destroyed the community water source. Therefore, requested to have a look on their problem and solve the same.	Destruction of Community water source was the purview of J.E	Action taken on 25.3.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
83	Shri H. Laltlanthanga	Thualthu	PP 400/1976	His land beyond the proposed area allocated by surveyor was damaged due to disposal of soil from the neighbouring land. The maintaining crops was destroyed which was being the source of livelihood. Therefore, he claimed compensation for the destructed farm. The destructed crops were- i) Climbing wattle-4 ii) Banana -3 iii) Oil Palm -1 iv) Stink bean -3 v) Orange -3	This was verified and it was confirmed that soil dumped downwards of his land. destroyed some of the crops as he reported - i) Stink Bean – 5 Fb ii) Orange – 40 Yp iii) Climbing wattle – 40 iv) Oil Palm – 10 Yp v) Mango -5 Fb vi) Banana – 7 He reported that the above crops were additionally destroyed	Action taken on 24.3.2021
84	Shri J. Lalruatsanga	Thualthu	VC 144/2007	The soil dumped from the construction works destroyed his Broom grass farm of nearly 1 acre**.** Around Rs. 20,000 – 30,000 was made from his broom grass annually which was destroyed completely by the dumping of soil. Therefore, he claimed for compensation.	Spot verification was done.It was observed that such kind of broom grass farm of about 1 acre was not found.	Action taken on 24.3.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
85	Shri Lalhluta	Thualthu		Excavated soil from the ongoing construction of NH 54 was dumped to his land by the company without his prior permission and consent which destroyed a number of his crops. He lodged complaint and problems with a request to take remedial action.	Spot verification was carried out and it was confirmed that soil was dumped beyond the designated place which destroyed some of his crops. Owner of the farm reported that- i) Mango – 10 Fb, 11 Yp ii) Lichu – 5 Yp iii) Mulberry – 150 iv) Indian Gooseberry – 10 v) Lemon – 4 Fb vi) Orange – 5 Fb vii) Oil Palm – 20 Yp viii) Zawng – 5 Yp ix) Climbing wattle – 5 Yp were destroyed	Action taken on 24.3.2021
86	Smt Thangmawii	Thualthu	PP 14/1985	Construction of NH54 affected her land, farm and fish pond. Such as 1. A curved road near the house/side of the house being constructed 2. The land and crops covered by the earth spoil in the land allotted in the name of SmtThangmawii 3. Problems happened due to the blockage of the intake of water supply for the fishpond Pu Ralliantawna requested to enquire the problems and to take necessary action	Spot verification was carried out and it was confirmed that dumping was done outside ROW. The followings were reportedly destroyed- i) Stink bean – 2 Fb, 10 Yp ii) Climbing wattle – 7 iii) Banana – 30 iv) Tapioca – 100	Action taken on 24.3.2021

Sl. No	*Name*	*Village*	*Pass No*	*Reason of Complaint*	*Finding of Surveyors/J.Es*	*Action taken/ Action not taken*
87	YMA Tawipui N-II	Tawipui N-II	VC Pass 2/2007	They are content with the compensation they received from the NH54 highway construction but unsatisfied with the deforestation of the properly maintained trees and bamboos plantation which was caused by this highway construction. Ask for a fair amount of compensation equal to the damaged trees and bamboos plantation. Moreover, Tualthu Village Council assumed to be their village area and signed NOC for proposed spoil bank which was in their village area i.e 244+760 to 244+840. Requested for correction of the NOC. Also, they requested to conduct verification of the site as the soil was found to be disposed of in the non-designated spoil bank area.	Already inspected the site (letter had already given to the contractor).	Action taken on 23.03.2021
88	Shri T. Lalawmpuia	Tawipui N-I		NH54 highway construction damaged his water intake point and pipeline and covered a lot. Submitted complaint already but not received any action taken and notice. Meanwhile, his fellow complainants had already attended and settled. He requested to inspect the site and demand appropriate amount of compensation. NB : surveyor visited the site on 18.02.2020	The intake and the pipeline had been visited and reported. Assessment had already submitted. Sent to NHIDCL as reported. Action taken report on this issue and the location of the file must be updated to Mr. T. Lalawmpuia.	Action taken on 16.03.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
89	Shri T. Vanlalhluta	Tawipui N-II	VC 61/1982	Construction of NH54 highway damaged his crops and mulberry plantation and other crops. He claimed for compensation but did not receive yet. He asked for compensation like his fellow complainants who had already received the same.	The site had already inspected.	Action taken on 23.03.2021
90	Shri T. Lalawmpuia VCP	Tawipui N-I		NH54 highway construction damaged Tawipui North – I PHE Pipeline which causes scarcity of water supply in the public. They felt uneasy to think about the upcoming dry season. As such, it was requested the company to temporarily reconstruct the pipeline and take appropriate action. Also, they further requested that compensation be handed over to the PHE Deptt. So as the department could re-construct the pipeline as early possible.	With regard to the broken PHE pipeline, ABCI requested that PHE Deptt be conduct survey & submit estimate to the company. Action be taken accordingly. VCP, Tawipui N-I requested to make temporary pipeline and make permanent one after the highway construction was finished. The ABCI company agreed to pursue the matter that they would talk the matter to P/M and G/M	Action taken on 16.03.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
91	Shri Lalfanzauva VCP	Tawipui N-II		NH54 road widening damaged their main pipeline (1.9 kms approx.) which was the main source of water supply. The matter was intimated to workers of the company (ABCI) a number of times stating that ' the most essential thing was to fixed the unjointed pipeline (1.9 kms approx)by changing and joining with polythene pipe of 30mm/25 mm diameter size and if provided by the company, the work shall be done by public' but no action was taken by the company. As the dry period had started only and more problems likely to happen, requested to take appropriate action in viewing problems faced by the villagers.	Pipeline for the main source of water supply was damaged. ABCI Company provided polythene pipe (2 coils). Reported to be insufficient. They suggested to supply 1 more coil of pipe.	Action taken on 23.03.2021
92	Shri S.Biakhlira	Tawipui South	VC P 37/2002	The water intake point was damaged in the land where winter crops was grown and was the main source of livelihood due to the dumping soil from the ongoing road construction. As such, claimed for a compensation. NB: The land was under Zero acquired. No compensation had been given	His intake (1.2 x 1.0 x0.6) m and filter (1.7 x 1.0 x 1.0) m was made of RCC. This was safe at present, no sign of coverage area due to disposal of soil. Small amount of earth spoil from construction of Hume pipe and retaining wall was found above the intake and filter point. This may slide during rainy season and may pose the problems.	Action taken on 15.03.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
93	Shri S.Vanlalhruaia	Tawipui South	PP 296/2005	Disposal of earth spoil from NH54 Road widening works damaged a number of his water intake and pipeline in his garden. He was not going to have water supply for his crops in the nearby dry season and requested to take actions.	Shri S. Vanlalhruaia & Shri HS Lalhmingliana shared the same water intake, the site was inspected & report had been submitted. Assessment (on damaged water intake &quantity of broken GI Pipe) was made. No separate inspection required.	Action taken on 15.03.2021
94	Shri P. Rolura	Tawipui South		He collected water for crops and fishpond and tank was constructed below the house. The intake point and a pipe of 13 nos was covered with soil from NH54 highway construction causing damage to fishpond and crops. Also, his water reservoir was going to crack and requested to take possible necessary action.	His GI Pipe 3.5 mm (a total of 11) was damaged due to disposal of soil at Chainage no 262+ 120 & 260+520. Damaged water intake was due to the dumping of soil	Action taken on 15.03.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
95	Smt Zakimi	Tawipui South	LSC 284 / 2005	Complaint was filed due to disposal of spoil from construction of NH-54 being dumped in her land. She requested for taking initiatives as the land was not designated to be a spoil bank.	ABCI deposited a large amount of soil outside the ROW area. Since the soil blocked the water tank outside ROW at 265+400, the matter is to be resolved by clearing up the blockage using machinery. Representative of ABCI ensured to clear the blockage. 4 lemon trees are reported to be damaged by the spoil at 265+500. Soil was reported to be dumped at 265+600 without permission. Soil was deposited at an 8.00 depth outside ROW at 265+600 - 265+700. Those soil deposition was outside the ROW and Crop assessment was made regarding the damage. Both ABCI and NHIDCL countersigned in the case.	Action taken on 15.03.2021
96	Shri J. Lalhriatrenga	Tawipui South		Spoil dumped from construction of NH-54 destroyed the land and the retaining wall had built but left his land unusable. He halted the construction until he received compensation as he deserved. He requested assistance so that he may be able to receive a fair amount of compensation.	Land has an invalid VC pass, and has no land value and no considerable assets. There was no other way to increase the allotted Compensation.	Action taken on 15.03.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
97	Shri Lalzawta VCP Thingfal	Thingfal		Since October 2020, the main water supply line of Thingfal village which was over 4 kms long was damaged by construction of NH-54. Thingfal village faced scarcity of water supply and were very worried about it. The village was in a shortage of water supply as the main source of water supply was damaged due to road construction works. In viewing problems and worry of the villagers, he requested to take necessary action on the matter.	Requested to repair the main water supply line of the village which was damaged by highway construction. See JE report	Action taken on 10-19.03.2021
98	Shri T. Lalbiakzuala	Tawipui South		Complaint was filed by Shri Dr K. Pachhunga to conduct survey.	Since this case was within the purview of the contractors, letter was furnished to the concerned contractor.	

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
99	Shri Lalramsanga	Pangzawl	PP 770 / 1976	Complaint was filed as the land and assets, which was under in the name of his father Shri L. Sanghia's name, got destroyed by the dumping of soil.	Letter sent on 10.08.2021 to the contractor	
100	AH &Vety Department	Lungpuizawl		Complaint was filed because soil damaged their water intake pipe line	Letter sent on 19.02.2021 to the contractor	
101	Shri Chhuanvawra	Lungpuizawl		Complaint was filed because soil was dumped in his quarry, which was not designated for spoil bank	Letter sent on 05.08.2021 to the contractor	
102	Shri Lalnunsanga	Bualte		Complaint was filed because soil was dumped in his private land, which was not designated for spoil bank	Letter sent on 02.08.2021 to the contractor	
103	Shri Lalpekthanga	Zobawk		Complaint was filed because soil was dumped in his land and severely destroyed most of the trees and crops	Letter sent on 15.02.2021 to the contractor	

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
1	Shri R, Zathuama	Thaizawl		Spoil from road construction of NH-54 blocked the water intake for their land at Thaizawl Sabual Zau and Theiriat Zawlpui wet paddy field. Request was made for consideration and compensation of the loss.	Shri PC Laldinthara and Shri R Zathuama had to clear the blockage of their water intake every time during rain due to erosion of soil from the highway construction. This caused a lot of problems for which desirable amount of compensation was expected to received. Inspection was not done at the site since they reported that location of the intake point was remote and was not damaged.	Action taken on 08.10.2020
2	Shri PC. Laldinthara					
3	Shri Zahmuaka	Thaizawl		His land (70ft x 40ft) was damaged by the on-going road construction without prior consent from him. His crops viz. Jackfruit 4 nos., Climbing wattle 6 nos., Betel 2 nos., Mango 2 nos., stinky bean 2 nos., Tea 9 nos., Banana 3 nos., Welsh Onion 1000 nos. and Chilli 50 nos. were damaged for which he did not received any compensation. Claiming for compensation.	Spoil dumped in the spoil bank diverted the drain which thereby damaged the bottom of Mr Zahmuaka's land. This damaged Mr Zahmuaka's crops, on which assessment was done. Tea = 10 nos. Pineapple = 20 nos.	Action taken on 08.10.2020
4	Shri Biakdika	Bualte	VC(B) 20/2005	Expansion of road destroyed the approach path to his agricultural land as well as his water intake along with the water storage and made him discontent. Request was made to take required initiatives and re-evaluation.	Shri Lalbiakdika's land was situated at the bottom of Mr H Ramhmingthanga's farm, outside of the ROW. Soil dumped damaged his water intake RCC 1.00x1.00 m and applied for compensation. Runoff and soil totally destroyed his water intake and was nowhere to be seen. Since dumping of soil damaged his main water intake disturbing his main occupation, he seeks to be provided with at least 30.00 m long polythene pipe. His farm could not be approached as the road was damaged/ blocked by soil.	Action taken on 04.10.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
5	Shri Rammawia	Bualte	PP41/2005	His livelihood depends on the fishpond and the water intake point of the fishpond was damaged by road construction activities and asked for compensation.	ShriRammawia's (Lalkhawngaiha) land was located below Shri F. Lalthantluanga's land which was outside of the ROW. The road excavated soil completely damaged the two nos of the main intake point of (1.00 m x 1.00m) and (2.00m x 2.00m) and asked for compensation. Moreover, he claimed for compensation for the damaged five pipelines (metal pipe) and a 60.00 m polythene pipe. He also reported that the deposition of soil devastated all the ideal place for cultivable land. It has been found that six large and small fish ponds available in this area.	Action taken on 7.10.2020
6	Shri Ricky Lalbiakzuala	Tawipui N-I	PP 746/2010	Landowners currently experiencing a problem as a result of the NH-54 road extension. Having 10 bighas of wet paddy field below the road *Currently, the road conversion had damaged the pipe lines and channels, preventing water from entering the paddy fields and waterways and likely to block the water channel during heavy rainfall. * He was having a fishpond of 50x15ft size and was being fully covered by earthwork. *Additionally, the plant feeding tank (diameter 20ft, depth 7ft) is soon to be totally covered by mud, halting water delivery. As a result, he claimed for compensation.	His fishpond measured 17.00m in length, 6.50m in breadth, and 1.00m in depth being covered by soil/mud. Rice being grown in the field, but intake pipes and channels were blocked by soil. Several rubber pipes (temporary) are currently being used to feed rice. The water intake needed to be repaired for upcoming winter crops and next year paddy field. Six 800mm water pipes were broken and needed to be fixed. intake RCC 7ft long, 2ft wide, 1.5ft depth blocked by soil. This chainage was ruined by washing of the rainfall downwards. According to the ABCI Project Manager, the culvert will be cleaned without causing any disruption to the general public. With regard to the fish pond, surveyor stated that the fish pond was not damaged although it was filled with soil and be able to clean up.	Action taken on Dt 18.10.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
7	Shri HS. Lalpianthanga	Tawipui N-I		He owned a garden at below NH-54, the mud slide and runoff from the road widening activities caused difficulties. Such as, A fishpond of 40x40 ft in size was available in his farm. At present, the dumping soil slide down along with the runoff causing damage to 60mm, 40mm, 30mm, 20mm, and 10mm coils of water intake pipes and water supply blocked in the fishpond. He established a cropland at the downwards of his land and had been entirely destroyed by runoff with the sliding soil resulting in the loss of ginger and many other crops. Due to those loss, he requested to take necessary action	40mm and 60mm steel pipes, 20 mm each, totally 40mmfor drawing water supply in the fishpond was swept away by flood with mud slide. Additionally, 6 rolls of 2 mm rubber pipe line were completely destroyed. The crop plantation destroyed by earth spoil include: Taro= 40 nos, Chilli= 50 nos Pumpkin= 10nos, Ginger = 250 Nos and Brinjal=30 nos	Action taken on 8.10.2020
8	Shri H. Vanhmingthanga	Tawipui N-I		He owned a garden at below NH-54, the mud slide and runoff from the road widening activities caused difficulties. Such as, *9 WRC terrace sites for growing winter crops have been devastated by mud slides and no further action can be taken. * He was running a fish pond of 30x15 ft and was smoothly covered with soil at present. * The combination of mudslide and floods destroyed approximately 50nos of betel nut trees and 15nos of Dysoxylum procerum (Thingthupui) trees. He requested to take appropriate action on those matters.	He reported that due to sliding of the muck generated from the widening of road totally covered the fishpond. Site verification was done and no fishpond to be seen at this location and looks like a flat land. Size of fishpond: Breadth- 15 feet, length - 30 feet, and height - 3 feet. Year of construction- 2010 15 nos of young Dysoxylum procerum trees and 40 nos of Betel nut trees (YP) were damaged. The damage happened due to disposal of soil at this Chainage which was swept away by rainwater.	Action taken on Dt 8.10.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
9.	Shri HS Hmingliana	Tawipui South		Apart from the allotted spoil bank, earth spoil was disposed in all of his land. The dumping of soil at his land destroyed the crops and fruits. If no compensation was made, he was not allowed to continue construction of the ongoing retaining wall. NOTE: This was a copy of the complaint filed with the ABCI General Manager.	In some parts of the area located beyond the proposed designated Spoil Bank, dumping of soil was found. Retaining wall had to be constructed in this Spoil Bank. This was reported by the ABCI and Shri Hminga was informed by the company to wait for that and he agreed. An assessment of damaged crops caused by soil dumping was conducted at this land. Sukanta Mandel presented from ABCI DPM and as the construction at this site was carried out by the subcontractor JB group and thus not dare to sign.	Action Taken on 7.10.2020

List of Complaints Received regarding haphazard muck disposal referred to Contractor					
Sl No.	**Name**	**Village**	**Pass No**	**Reason of Complaint**	**Date of Referred to Contractor**
1	HS Pakunga Mob : 8974420235	Thiltlang		Due to construction of NH54, muck and wsste have been disposed on their land situated between Thiltlang and Hnahthial. This reulted in severely damaged of crops .	17.08.2021
2	Selhnuna C/o Laltanpuii Mob : 9366983728	Leite	PP 66 / 1980	Due to construction of NH54, muck and waste have been disposed on her land which is not a proposed spoil bank without her consent.	17.08.2021
3	Lalbiakthanga Mob : 8119901560	Leite	VC HP 50 / 1994	Due to construction of NH54, heavy muck and waste have been disposed on his house site which make its difficult to construct his structure on his remaining land.	17.08.2021
4	Chalmawii	Leite	VC HP 32 / 1999	Due to construction of NH54, musk and waste have been disposed on her land which adversely affected her crops.	17.08.2021

SI No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
5	Rinliana R/o Zobawk North Mob - 8575079156	Leite	3 / 1996	Due to construction of NH54, muck and waste have been disposed on his land which is nit a proposed spoil bank leads to destruction of his crops.	17.08.2021
6	C. Lallianzuala	Zobawk South	LSC 4 / 2017	Disposal of heavy muck and waste on his land resulting damaged os his whole land. He also state that, he was not informed that muck and waste will be disposed on his land at the time of survey and the compensated amount does not equivalent to damaged led by the contractor.	17.08.2021
7	J. Lalromawia	Zobawk South		Due to construction of NH54, his water intake was damaged.	17.08.2021
8	R. Lalsanga C/o Lalthanpari	Zobawk North	VC Gr 5 / 2010	Due to construction of NH54, muck and waste have been disposed on their land without their consent reulting to damaged of trees and crops.	17.08.2021

SI No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
9	C. Ramliana (Renotify)	Zobawk North	VC HP 413 / 2010	His complaint is that muck and waste have been disposed on his land. Around 7000 mulberry trees, 150 banana trees and 40 lemon trees were planted on his land.	17.08.2021
10	Lalrawna P - 4	Zobawk North	PP 98 / 2005	Due to construction of NH54, heavy muck and waste had been disposed on his land beyond ROW.	17.08.2021
11	Vanlalsiama Renotify Mob - 8119847774	Zobawk North	VC Gr 102 / 2010	Due to construction of NH54, heavy disposal of muck and waste on his land might damaged his 40ft width and 24 ft breadth fish pond which is his main source of income.	17.08.2021
12	P. Zokaia Mob - 8787717958	Zobawk North	VC Gr 32 / 2010	His complaint is that muck and waste have been disposed on his land which is not a proposed spoil bank led to damaged of his trees and crops.	17.08.2021

SI No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
13	R. Zothansanga Mob - 8794102036	Zobawk North	VC Gr 7 / 2010	Due to disposal of muck and waste on his land without his consent resulting to damage of trees and crops.	17.08.2021
14	J. Lalduhawma	Zobawk North	VC P 114 / 2010	Due to disposal of muck and waste damaged his water intake which led to serious problem regarding his fish pond.	17.08.2021
15	Ronghinga (Renotify) C/o Lalvensanga Mob - 8731855972	Zobawk North	PP 122 / 1980	Due to disposal of muck ad waste on his land damage his crops and his water intake.	17.08.2021
16	C. Lalduhawma Mob - 7005673599	Zobawk North		Due to construction of NH54, his water intake has been damaged resulting to further damage of his crops.	17.08.2021

SI No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
17	F. Tlangliana	Zobawk North	VC Gr 315/2010	After joint verification, contractor has disposed heavy amount of muck and waste which covered his whole land.	17.08.2021
18	C. Kapkima Lunglawn Mob - 9436147837 / 9862196764	Zobawk (Mat - Dawn)	PP 03 / 2005	Heavy disposal of muck and waste on his land which is not a proposed spoil bank resulting to additional damage of his land and his teak plantation.	17.08.2021
19	S. Liansanga Mob - 7630054509	Theiriat	PP 193 / 197s	Due to construction of NH54, his land was cut off without his consent and muck and waste have been disposed on his land resulting to additional damage of crops which is their main source of income.	17.08.2021
20	Zothanpuii	Thaizawl		Due to construction of NH54, muck and wste have been dumped on her resident area and even till her verandha which impossible for her to enter her own house.	17.08.2021

Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
21	Lalrawngbawla	Thaizawl		Due to construction of Nh54, his water intake was damaged which is the main water supplier for his farm, that is, his main source of income.	17.08.2021
22	CH. Biaksanga	Thaizawl	216 / 2005	Due to disposal of muck and waste, his water intake and tanky have been coverered with muck and waste which is tme main water supplier for his farm,	17.08.2021
23	R. Lalthangzauva	Thaizawl		Due to muck and waste disposal, his water intake have been covered with muck and waste.	17.08.2021
24	R. Lalsiamlana Mob - 8415051764	Bualte	V/C HUAN RAM REC 15 / 2015	This has already been verified by the surveyor and a letter regarding dumping of loose soil is sent to the concern contractors. But it seems, the contractors are still dumping muck and waste on his land beyond ROW resulting serious damage to his crops.	17.08.2021

SI No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
25	K. Lalhmingsanga Secy	Thualthu		Due to construction of NH54, pipeline within the village has been damaged many times.	17.08.2021
26	Lalvenpuii Mob - 7627912199	Thualthu	VC P 149 / 2007	Due to NH54 construction, muck and waste have been disposed on the entry of her house which make it difficult to enter her house.	17.08.2021
27	R. Vanlalhriata	Tawipui N - I	WRC 567 / 1977	Due to disposal of muck and waste on his whole land led to totally damage and not longer utilise it for the purpose it was alloted.	17.08.2021
28	T. Lalawmpuia VCP	Tawipui N - I		Due to of construction of NH54, public water intake has been damaged and covered with loose soil.	17.08.2021

Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
29	R. Biakchungnunga C/o Lalhmingsanga Mob - 9612744347	Tawipui South	PP 315 / 2005	Muck and waste have been disposed on his land which is not a proposed spoil bank. He had been informed the ABCI not to dumped on his land many times but still dumping the waste of NH54 construction and even land slide loose soil. This had adversely effected led to damaged of his crops.	17.08.2021
30	Lalthangliana Mob - 6909912008	Tawipui South		Due to construction of NH54, muck and waste had covered his water intake which impact damage of his crops	17.08.2021
31	T. Zachhunga	Tawipui South	PP 311 / 2015	The runing work of NH54 extention, much volume of dust and stones have thrown down at the proposed dumping area which is just above his garden. Some plants in his garden have damaged and areas of land covered with dust and stones becomes unsuit to be cultivated.	17.08.2021
32	S. Lianhmingthanga Mob - 9612312465	Tawipui South	PP 291 / 2005	Due to construction of NH54, muck and waste have been disposed beyond ROW and damage his water intake and pipeline. He have informed the contractor many time and even through letter but no action have taken so far and still dumping of construction waste is still going on. As per site requirement his site is not a proposed spoil bank.	17.08.2021

VILLAGE WISE ABSTRACT FOR COMPLAINT RECEIVED REGARDING ADDITIONAL DAMAGE OUTSIDE ROW

Sl. No.	Name of Village	No. of Complaint Received regarding additional damage outside ROW	No. of Action already taken CALA	No. of Action to be taken
1	Bungtlang			
2	Rawpui	7	7	
3	Pangzawl	5	5	
4	Thiltlang	3	3	
5	Hnahthial	1	1	
6	Leite	7	7	
7	Maudarh			
8	Dawn	1	1	
9	Zobawk	3		3
10	Lungpuizawl	6		6
11	Hrangchalkawn	3	2	1
12	Theiriat			
13	Thaizawl	3	2	1
14	Bualte	6	6	
15	Thualthu	2	2	
16	Tawipui N-II	3	3	
17	Tawipui N-I	19	17	2
18	Tawipui South	6	5	1
19	Thingfal	3	2	1
TOTAL		**78**	**63**	**15**

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
1	Shri B.Sangmuana Ph.:8794933812	Zobawk North	LSC 154/1990	The residence was situated in the Zobawk North VC area in NH 54. It was informed that it will be required to dismantle and relocate his residence and asked for spot verification at the earliest.		
2	Shri Thanghnuna Ph:9436157077	Zobawk	PP 466/1978	He reported that he saw the ongoing plan to be carried out in his land for extension of NH54 (Mat luibul) which lies beyond the surveyor allotted area. He further reported that, this might additionally destroy teak plantation and some crops. He requested to conduct investigation.		
3	Shri T.Liankima Ph:8974365554	Zobawk North	PP 997/1976	A portion of his defined land was excavated for NH 54, despite the surveyor's gave assurance that his land would not be damaged during expansion. However, construction was going on and the boundary pillar was also got lost. Nest phase of the construction remains lying within his land and as such requested to solve his problems and to issue the compensation.		
4	Shri C.Thanthuama S/O Khawliansanga Armed Veng North Aizawl Ph:9436159301	Hrangchalkawn	LSC 17/2013	Excavation has already begun in his land located at Hrangchalkawn, serial number 209202/01/17 of 2013, but as now, not received the compensation and requested to take necessary action. NB: A complaint has already been recorded for inspection; however, no contact information was provided and could not be contacted. Contact number has now been given.		
5	Shri C.Vanlalringa Ph: 9862067223	Lungpuizawl	LSC 12/2010	He reported that area of the land that has to be excavated in LSC NO. 12 of 2010 was more than the assessment made before by Revenue deptt. And as of now, length of the area to be excavated was again much more in the re-assessment. He requested to take necessary action and demanded compensation against the loss		
6	Shri T.Lalbiakthuami Ph:8414890893	Lungpuizawl		He reported that a little portion of her residence was measured for the NH54 road extension, but a fresh measurement was made covering much wider area up to the foundation of the house and the house will be in a danger situation. She requested that an investigation be conducted and prompt action be taken.		

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
7	Shri Lalthathanga Chairman NH54 Compensation Committee	Lungpuizawl		The NH 54 road expansion plan was not matched with the previous-assessment and the road widening project will touch the road towards Hlumte and Sairep Bazaar Road, which was not included in the previous assessment and was the primary route connecting the community to the market and likely to be damaged. If it was not destroyed, this road may be at danger situation. He requested for appropriate steps to be taken.		
8	Smt Ngurchhawni Ph:8413933341	Lungpuizawl	LSC 7/2009	After she received a small amount of compensation for her crops in NH54, the company carried out re-assessment and increased the area of land to be excavated which was more than measurement done by the Revenue deptt and she was very annoyed. If the road widening has to be done as per Company's calculation, she demanded to re-investigate and take further necessary action.		
9	Shri Lalthlamuana Ph:8730801341	Lungpuizawl	LSC 8/2009	After she received a small amount of compensation for her crops in NH54, the company carried out re-assessment and increased the area of land to be excavated which was more than measurement done by the Revenue deptt and she was very annoyed. If the road widening has to be done as per Company's calculation, she demanded to re-investigate and take further necessary action.		
10	Shri Lalrinkunga	Lungpuizawl	LSC 10/2009	As per the survey carried out by Revenue Department, his house was not covered for damages. However, as per a fresh assessment done by the company, he assumed that his house will be in a danger situation. In the event that if the house was to be touched, it might be danger for the life of his family as the house was located in a loose soil area. He requested to consider the case and take necessary action.		
11	Shri PC.Lalkhuma Ph: 7627976902	Thaizawl	VC HP 77/2000	He reported that the ongoing construction work in the NH54 road has reached his land which endangered dwelling at his house. He requested for compensation or other appropriate action.		
12	Shri H.Samuela Ph:8837257442 8414940842	Tawipui N 1	LSC 15/1998	He reported that the ongoing construction work in the NH54 road has very close to his residence which endangered safety of his house. He requested for a prompt appropriate action and in viewing of his situation, he asked for re-evaluation of his land.		

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
13.	Shri N.Lalfakmawia	Tawipui N 1		Due to NH54 widening works, landslide occurred at above his dwelling house. Moreover, an area above the landslide likely to slide down due to crack of the land and danger to stay at home. He requested to conduct investigation.		
14.	Shri LN Lianzuala	Tawipui South	Pass No. 3	He reported that he constructed a tank for his livelihood at Tawipui South Village area, a place above watercourse located at the side of Mualcheng village road. Though the area was not covered under the survey area for NH 54 road widening, the construction likely to destroy his site and requested to claim for compensation.		
15.	Shri H.Laltlanmawia	Thingfal		He reported that the construction of NH54 likely to damage the conservation efforts of the Green Mizoram, Environment and Social Forestry Campaign which they have been maintained since 1994 with their own efforts. This will result in the destruction of several trees and fruits, including six mango trees and three jackfruit trees. Two citrus fruits and two banana fruits He asked for compensation for those tress and fruits likely to be damaged.		

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
1	Shri C.Rodingliana	Rawpui	PP 298/2005	More Crop damage occurred as the contractors excavating a larger area than the allotted land. As a result, ask for a specific work stoppage, evaluate, and compensate depending upon the damage.	The contractor intended to shift Centre Line (PCL) in the higher area and started the works without prior approval. Though the land was not cut totally, two portions totalling 1825 square meters were inadvertently cut. Even if approval could not be obtained from the concerned, re-assessment of the area will be required to carry out; hence, after obtaining the approval, assessment of the entire area likely to conduct soon. Field Engineer has provided their approval	Action taken on 19.06.2020
2	Shri T. Lalthara	Pangzawl	PP 11/1999	The company altered markings and intended to carry out cutting more land than beyond the compensated land recorded by the Revenue Department. It was requested that compensation be given for the expanded area where cuttings of the land will be carried out.	No work was process in the land opposite to Shri T.Lalthara's land	Action taken on 29.06.2020
3	Shri Lianbuata	Pangzawl	ALSC 3/2006	A company destroyed a land bigger than the allotted area. This area was located at the upper side of the road and landslide likely to happen. Requested for spot verification and terminate work until further assessment.	It was confirmed that Shri Lianbuata's land was cut which was within a ROW only.	Action taken on 29.06.2020
4	Smt F. Lalchhungi	Hnahthial	Pp 27/1979	The company's marking pack surpasses the surveyor's estimated area at 25 meters length while it was assessed up to 9 m. If this area was excavated, it will damage a large number of crops such as Nimbu, Red Oil Palm, and Dragon Fruits. As this is being the situation, requested to review the compensation amount and to settle the matter at the earliest.	The company agreed to clean the fish pond, which had some earth soil covered. Row marking, mentioned in the complaint was during the first survey prior to rectification of the alignment. Damage of crops was found true. ABCI also mentioned in their agreement.	Action taken on 29.06.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
5	Shri T. Lalsiama	Leite	ALSC 84G/1989	The company currently worked in his land and damaged more land than the assessed area. The entire pond was destroyed. In addition to his compensation received at present, he seeks for re compensation as much as possible.	Reverification was carried by surveyor and NHIDCL on 29.06.2020. However, award not received for two Pond (L 30 m, B 20 m, D 1.8 m) (L 30 m, B 20 m , 1,5 m). JE may be sent to do re-measurement. The written remark from NHIDCL was laso recorded.	Action taken on 29.06.2020
6	Shri Thangthiauva	Leite	PP 789/1976	More land, as per the Surveyor marking was damaged by ABCI company. Some of the different types of corps was destroyed. He requested for spot verification and necessary action.	K. Ngurhninga opposed proposal for spoil bank which he agreed along with Village Panchayat, Mr. Bernand Lalhmunsanga (surveyor) and land owner. A few earth spoil was already deposited. The proposed area was at 181.170 – 181.280.	Action taken on 29.06.2020
7	Shri H. Lawmsanga	Leite	PP 17/1981	Damage occurred 60 meters of land, even though the estimated area was only up to 27 meters away from road. Damage likely to happen to a fish pond, a freshwater source, and 40 acres of land that were utilized for rice cultivation each year and as such, requested for verification and necessary action.	His beginning of the land - 178,410 was Row requirement of 21 m from existing road centre while 60 m was acquisition. 39 m of his land was damaged including 20 nos of harvesting Oil Palm. Re-assessment of the oil palm was done. JE carried out assessment for the fish pond. 412 sqm (apporx) of his land was also damage.	Action taken on 29.06.2020
8	Shri C. Hmingthanga	Hrangchalkawn	SC 190/1980	While marking area to be cut covers up to 3 meters, the company marked his whole land for cutting. He requested for re-assessment and necessary action.	It was reported that less area was calculated for acquisition. Due to differences in the surveyor's marking and the company's marking, it is requested to carry out re-assessment of the area. At this moment, no alteration can be made, if change was found at the initiation of the work, the matter may be re-considered.	Action taken on 29.06.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
9	Shri Lalvuana	Thaizawl	PP 22/1976	Area of the land to be touched as reported in the previous survey and the area to be cut by the company were not matched to each other. He requested more compensation based on the loss to the land, trees, and bamboos.	The complaint of this area reported as outside the row was incorrect. Cutting of the land within the ROW was finished	Action taken on 30.06.2020
10	Shri HS Manchianga	Thaizawl	PP 995 / 1976	Area of the land to be touched as reported in the previous survey and the area to be cut by the company were not matched to each other. He requested more compensation based on the loss to the land, trees, and bamboos.	Damage of the water tank was reported, which the landowner had not reported at the time of the survey which appears to be corrected. However, there was no sign of the water tank at present.	Action taken on 30.06.2020
11	Shri Lalbiakngheta	Tawipui North I	VC HP 102/1996	NH54 road construction damaged his two intact of water source which supply water to his crops, pipe and a fish pond. Moreover, out of 250 nos of Oil Palm he maintained, a number of it were destroyed and as they were likely to be destroyed more, he requested for spot verification and necessary action.	Assessment was made for intake of Lalbiakngheta.	Action taken on 18.02.2020
12	Shri Vanlalthanga	Rawpui	PP 399 / 2006	Area of the cutting land was more than the assessed area and the cutting was done without his witnessed and as such, de demanded to carry out re-measurement and claimed for compensation as per the extended area of cutting.	The contractor/company cut his land on the road above as an area located within a ROW. In some areas, ROW had not reached. Therefore, his complaint appears to be inappropriated. **Comments:** **1. 'We have excavated in above location as per ROW data. So, no problem found at above location'** **NB: PM signature also kept**	Action taken on 3.11.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
13	Smt C.Laldinhuali	Bualte	P.P 194/2005	Compensation was already given to him, the remaining land severely continue to slide, a request was made to give compensation as per loss in the landslide which happened due to construction of the road and to take necessary action.	The medial part of the land has already been cut. In the midst of the cutting process, a big landslide occurred in his land. The damaged caused due to landslide was however difficult to ascertain. She stated that; Stink bean – 50 YP Tiger Grass- Around 3000 were damaged in the landslide.	Action taken on 13.11.2020
14	Shri Lianvenga	Bualte	PP 140/1977	Compensation was given in acquisition to the damaged land, the landowner was also satisfied in the compensation amount he received. However, a lot of the remaining land and a number of crops has been wiped off along with the landslide. A memorial stone of his grandmother and grandfather had also been vanished in the road cutting process. Henceforth, a request was made to give desirable amount of compensation to the loss of his land and crops with the memorial stone up to his satisfaction and to verify status of his present land.	The land beyond the project area has been wiped off by landslide with the following: Grandmother & Grandfather memorial stone-1 Mango - 5 YP Stink Bean- 4YP Indian gooseberry – 3FB Guava – 5YB Pineapple- 60 were wiped off. However, these were unable to find as of now and memorial stones were taken to the village as reported by the landowner.	Action taken on 13.11.2020
15	Shri Lalduhawma	Bualte	PP 122/1977	Initially, the land had been surveyed and told that small area of the edge of the land will be cut off and hence a less amount of compensation was given to him. However, as the construction of the road was going on, the surface land beyond the allotted area were cut and when it rained during monsoon, half of the land were wiped off. Henceforth, he requested was to conduct re-assessment and to re-consider compensation as per the status.	After his allotted land was cut, the land was heavily wiped off landslide, some of the crops were wiped off and the Lemon and Banana were found at the wipe off area. He reported that: Orange – 15 FB Lemon- 25 FB Banana – 80 Climbing wattle – Around 50 were wiped off along with it.	Action taken on 13.11.2020

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
16.	Shri T.Lalhmangaihzauva (Renotify)	Tawipui N-II	LSC G-20/201	The award received did not satisfied the landowner as it was less than he expected. In addition to that, cutting of the land started before the award was credited to his account. He was unsatisfied for cutting the land without taking prior information and requested for re-assessment.	The award received did not satisfied the landowner as it was less than he expected because land beyond the ROW was severely cut. Beyond the allotted land, around 3000 bamboo trees and 100 timber tress were additionally damaged.	Action taken on 12.11.2020
17	Shri PC.Lalhmachhuana	Thingfal	PP 508/2007	The orange land which was his main source of income got damage largely. Now, there was a large fissure crack in the areas of the matured orange trees and was under danger situation to slide. Also, a lot of matured of orange trees were wiped off along with the landslide. He requested to take necessary action and to conduct site inspection at the earliest.	The upper part of the land was loose soil area. The area located outside the ROW after cutting of the land. 40 (FB) nos. of the orange trees were already damaged by landslide. Also,there were two nos of fissures on the upper part of the land and if there was a continual landslide, 200 (FB) nos of orange trees were under a prone to be damaged.	
18	BCM Rawpui	Rawpui		Foundation of Rawpui English School (established in 2006) buildings (cement concrete) was exposed by landslide due to construction of NH54 road on 29.10.2020 and the floor was also craked. SDC, Hnahthial also inspected the site on 30.10.2020 and instructed not to occupy building as students will be under danger situation. A complaint was filed to DC, Hnahthial immediately. However, BIPL and NHIDCL does not take efforts nor any action was taken. Hence, the students are unable to attend school and a request was made to take action upon this issue.	Rawpui English High School was located beyond the ROW in the NH 54 road widening. The building was in danger situation due to construction of the road. The landslide exposed foundation of the school building. The school authority stated that whole of the building being required to be shifted and hence, demanded for compensation. Measurement of the School building was taken. This school was in danger situation and dare not to occupy. School building is beyond ROW. Land slide had occurred which is beyond the control of EPC contractor- PM (BIPL)	Action taken on 10.03.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
19	Shri C.Lalhmingthanga R/o Bungtlang	Rawpui	P.P 271/1980	BIPL Company started their works on his land on 5.2.2021 when compensation was given to him already. The company intended to cut larger area of his land at the curve area which was beyond the area allotted by the surveyors. A lot of plants and green trees were being damaged. Henceforth a request was made to conduct verification of his land and to do re-assessment considering value of his land.	BIPL Company had cut the land of the Mr. C.Lalhmingthanga's land deeper than the ROW . 3 m beyond the Chainage 131+940 and 3.00 m beyond the chainage 132+000 was cut beyond the ROW. As per design PNP (REV-3) above mentioned are cut without ROW-PM (BIPL)	
20	Shri Lalkimthanga Renotify	Pangzawl	VC Gr 38/1990	3 square yards of his land was wiped off due to construction of NH54 construction. The land where he grown a crop was entirely wiped off and a request to take necessary action. The whole field of the land belongs to Mr.Kimthanga located between Pangzawl and Thiltlang village was entirely wiped off. Though the road was wide enough as one-way, upper portion of the road remained unclear. Moreover, the land was prone to be slide even during the dry season and heavy damage likely to happen. A request for necessary action was made by Shri Lalrinawma VCP, Pangzawl South.	The area was situated in the upper portion of the NH54 road and a heavy landslide occurred causing severe damage to his land. Some of the crops damaged in the wipe off area can be seen and as reported by the landowner: Orange – 40 Fb Stink bean- 20 Fb Tea seedling- 30 Fb Wild orange- 20 Fb Indian gooseberry- 2 Fb Banana- 15 Snowflake Aralia- 30 Peach – 10 Fb Mango-10 Fb Pineapple- 50 Climbing wattle-20 were additionally destroyed.	Action taken on 22.3.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
21	Shri Lalnunsanga RO-Hnahthial	Thiltlang	PP 7/1999	While surveying the land, the surveyors reported that 'a bridge will be constructed as teak trees of around 100 nos likely to be destroyed' and as such, he assumed that his land was not allotted in the damage area, however, his land was started to cut. As compensation was not yet received and if the land was to be destroyed, Smt C.Chalhliri claimed for compensation to the damage of the land and crops.	This area as per the road design was to be shifted in the RHS. Hence, P.Patta was beyond the ROW, and no assessment was made. But, at the shifted area located in the lower portion of the road, deposition of soil and construction of road was impossible and as such, cutting was carried out unlike the ROW which newly effected their P.Patta. This caused damage to the followings : Land: 30 x 5.5= 165.00 sq.m =1775.40 Sq. ft. Teak = 40 cm girth- 80 Nos., Height = 10 ft. Moraceae (FB)=5 Nos. Bamboo= 15 Nos. BIPL wanted to resolve the matters with owner of the land.	Action taken on 10-19.3.2021
22	Shri J.Rokhuma RO- Hnahthial	Thiltlang	VC Gr 3/2011	The land of Mr. Rokhuma which was not allotted in the damaged area by Revenue and hence not surveyed. However, the ongoing road construction caused damaged to the landowner's land at various places and crops. As such, Smt Lalbiakengi, VCP, Thiltlang requested to review the matter.	Excavated soil from construction of the R/wall foundation caused damaged to his currently maintained crops. The damaged crops were reported to the ABCI and agreement was made between them.	Action taken on 10-19.3.2021
23	Shri Hautluanga	Thiltlang		His land which was not allotted in the damaged area by Revenue and hence not surveyed was destroyed and requested to give compensation.	This area was to be shifted in RHS and hence located beyond the ROW. However, cutting of the land damaged the following crops: Climbing wattle (fb)- 3 Nos. Tea Seedling – 15 Nos. Black cardamom- 20 Nos. Belinjau – 20 Nos. Due to tis loss, a sum of Rs.32000 was given to him and resolved the matter.	Action taken on 10-19.3.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
24	Shri K.Zachhinga	Leite	PP 448 / 1976	The construction of the NH54 road destroyed his wet paddy field, different types of crops, fish pond and WRC. Damaged pipelines and farmland. He so asked for an inspection and compensation. NB: An inquiry was conducted by Surveyor on June 29, 2020 as NHIDCL took the matter seriously.	As ABCI dumped soil destroyed paddy field, fish pond, crops and GI pipe and demanded for compensation. About loss of the crops, Shri Lalhruaitluanga's site engineer from NHIDCL conducted an assessment. Accordingly, compensation would be provided. A fish pond filled with the excavated soil should be repaired as promised made by Shri Prabulla, ABCI General Manager. Damage caused to 3 areas of his wet paddy fields should be re-assess for giving compensation. His 32mm five-GI pipe was also completely damaged. ABCI has made a guarantee and NHIDCL has signed.	Action taken on 11.03.2021
25	Shri Lalkunga (T. Llahrezuala R/o Zobawk S)	Dawn	GLSC G / 56 / 2015	His properly mainatained land located beyond ROW was destroyed by the ongoing NH54 road construction. Besides landslide occurred, a huge crack available and a big landslide likely to arise soon. As this area was a non-compensated area, Smt T.Lalhriatzuali requested for a desirable amount of compensation.	The company had cut his land previously. Additional huge landslide happened after finishing road construction in his land and a huge crack also available and more landslide likely to occur in this area soon. Form 6 Assessment was made for the damaged trees.	Action taken on 17.03.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
26	Shri Vanlalbera Royte	Bualte		His garden was cracked severely as a result of NH54's road widening. His water pipe, fish pond, and farmhouse were all destroyed and were not possible to be maintained. Moreover, his younger brother's memorial stone was in danger situation to be wipe off. As this is being situation of his land, a follow-up investigation was requested with payment of the compensation.	This had been verified. This was situated at the upper side of Shri Lalduhawma's garden, not in the opposite side of NH 54 road. However, the road cutting also caused landslide his land. The landslide destroyed the crops and he reported that : Stink bean – 20Yp Mango – 10 Fb Climbing wattle – 15 Pineapple – 100 Banana – 30 were damaged.	Action taken on 25.3.2021
27	Shri T. Neihsanga	Tawipui N - II		The land was situated above NH-54 road, upper side of the former PWD road. It was believed to be unaffected by NH 54 widening project, so he was not given compensation. However, his land was largely slide when widening works was carried out. Due to loss of a well-maintained land and crops, he requested to pay compensation and to verify the matter.	This was not under the area of the NH54 road. Due to the construction of NH 54, his land parallel to the road was largely slide with a number of crops. The owner reported the damaged crops as follows: Stink bean – 5Fb Oil palm – 5Fb Pineapple – 40 Limbu – 30Fb,20Yp	Action taken on 23.3.2021

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
28	Shri Laldinmawia Pachuau	Rawpui	VCP 99 / 200	He lodged a complaint w.r.t permit of his stone quarry vide Government of Mizoram quarry mining permits 002/2/14-114 of 2004 and 022/2/19/204 of 2019	His quarry at Chainage 139+620 was located outside of the ROW. As a new alignment was proposed, his quarry will be affected.	
29	Shri H. Zonghinga	Rawpui		He had received compensation; his land was destroyed outside of RPW, causing harm to the land, trees and crops. He asked for a second look at the case.	On February 15, 2021, a complaint letter was issued to the contractor.	
30	Shri Khawvelthanga	Rawpui		Although he was compensated, his land was destroyed outside of RPW, causing harm to the land, trees and crops. He asked for a second look at the case.	On October 14, 2021, a complaint letter was issued to the contractor.	
31	Shri C.Lalrokima C/o Shri C.Rammawia	Pangzawl	PP 18 / 2005	A 0.0915-hectare area outside of the ROW where Orange (YP) and Nimbu were grown had been destroyed by contractors.	The contractor destroyed his land located outside the ROW, his assets had additionally damage.	
32	Shri Lalrinmawia	Pangzawl	VC Gr 40 / 1990	They ask for spot verification to be conducted in his land.	The contractor destroyed his land located outside the ROW, his assets had additionally damage.	
33	Shri Vanlalhmuaka	Leite		He had received compensation; his land was destroyed outside the ROW and he asked for verification.	On 15.02.2021, the contractor a complaint letter issued to the contractor,	
34	Shri Biakchhunga	Tawipui N-1	LSC 47 / 1998	He lodged a complaint due to damage of his private water intake	A letter of complaint was delivered to the contractor on August,30 2021.	
35	Shri A.Muanzova	Tawipui N-1	LSC 55 / 1998			
36	Shri A.Hmunmawia	Tawipui N-1	LSC 50 / 1998			
37	Shri PC. Engzauva	Tawipui N-1	LSC 49 / 1998			
38	Shri R.Vanlalhriata	Tawipui N-1	VCP 3 / 1996			
39	Shri K. Zohranga	Tawipui N-1	LSC 42 / 1998			
40	Smt N.Ropiangi	Tawipui N-1	LSC 38 / 1998			
41	Shri K.Lalrinchhunga	Tawipui N-1	LSC 27 / 1998			
42	Smt Lalthanpuii	Tawipui N-1	LSC 26 / 1998			
43	Smt N.Lalrawngbawli	Tawipui N-1	LSC 3 / 1998			
44	Shri J.Lalmalsawma	Tawipui N-1	LSC 5 / 1998			
45	Smt N.Lalrinzuali	Tawipui N-1	LSC 7 / 1998			
46	Smt Lalsiammawii	Tawipui N-1	LSC 8 / 1998			
47	Shri H.Tialkunga	Tawipui N-1	LSC 47 / 1998			
48	Shri J.Vanlalsawma	Tawipui N-1		He had received compensation; his land beyond the ROW was destroyed and lodged the complaint.	A letter of complaint was delivered to the contractor on 31.08 2021.	

Sl. No	Name	Village	Pass No	Reason of Complaint	Finding of Surveyors/J.Es	Action taken/ Action not taken
49	Smt Buangpuii	Tawipui N - 1		He had received compensation and her land was destroyed by landslide causing damage to trees and crops and lodged the complaint.	A letter of complaint was delivered to the contractor on 31.08.2021	
50	Smt Biakthangi	Thualthu		One side of her residence foundation was destroyed by road cutting thereby a rainfall caused a large landslide. Dwelling at her residence was discomfort and it will be in a danger situation soon and as such, she lodged a complaint.	A letter of complaint was delivered to the contractor on 19.08.2021	

List of Complaints Received regarding additional damage outside ROW referred to Contractor

Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
1	Lalzamlova	Leite	VC HP 9 / 1999	Due to Construction of NH54, his structure which is not effected as per joint verification is considered to be affected according to contractor's survey. He is asked to vacate his structure, which he is not compensated.	17.08.2021
2	C. Lalneihthanga	Leite	VC HP 51 / 1991	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, half of his house is affeacted which he had not compensated for.	17.08.2021
3	K. Lalmuanpuia Mob - 8974683897	Hrangchalkawn	VC 17 / 2012	Due to construction of NH54, his land was cut off beyond ROW resulting to damage of additional crops.	17.08.2021
4	Lalduhkima R/O Zohnuai Mob - 9436147192 / 9436157928	Bualte	VC Gr 42 / 1995	Due to construction, his land was cut off beyond ROW and made an approach road within his land which damaged almost half of his land.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor

Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
5	H. Lalrintluanga Mob - 9612228453	Bualte	VC HP 28 / 2004	Due to construction of NH54, adjoining land near his house was cracked which endanger for thie house.	17.08.2021
6	Malsawmzuali	Thualthu	VC INHMUN PEKNA 3 / 2007	Due to Nh54 construction, her farm near to her house have been damaged which she has not compensated. Her farm is her main source of income and cultivated various crops.	17.08.2021
7	Benjamin Lalengkima Mob - 8731968940	Tawipui N - II	GLSC G19 / 2014	Due to construction of NH54, his land had been cut off beyond ROW led to additional damage of trees and crops which is his main source of income.	17.08.2021
8	Tumhnuna c/o C. Lalrammawia	Tawipui South	LSC 4 / 2000	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house is affeacted which he had not compensated for.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor

Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
9	Biakhlira	Tawipui South	LSC 112 / 1998	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house is affeacted which he had not compensated for.	17.08.2021
10	Sangawii C/o L Lalrinawma	Tawipui South	VC HP 98 / 1988	Her structure is not affected at the time of survey but now affected as per ABCI surveyor's survey which she is not compensated for.	17.08.2021
11	K Thatthiauva C/o Lalrimawia	Tawipui South	929 / 1976	His complaint is that his land had been cut off beyond ROW.	17.08.2021
12	C Vanlalruata VCP Mob - 6909915078	Tawipui South		Due to construction of Nh54, approach road from Tawipui South to Thingfal have been damaged. This road is very useful for the public.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor

Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
13	BCM Mamte	Thingfal		This site was supposed to not affected as per site required but the contractor had cut off their land which they are not compensated for.	17.08.2021

[redacted] 12[redacted]

OFFICE OF THE DEPUTY COMMISSIONER

[redacted]AND ACQUISITION BRANCH, LUNGLEI DISTRICT, LUNGLEI

[redacted]/2020-LRS(L)/NH-54/Complaint(Immediate)/26 : Dated Lunglei, the 8th Oct, 2020

The Project Manager
ABCI, Hrangchalkawn.

Subject: **Complaint on damaged of village water supply pipe line regarding.**

Sir,

A letter of complaint has been received from President, Village Council Mualcheng 'S' regarding the damage of Village water supply pipe line by the on going construction of Widening & Upgradation of NH-54 project, It is reported that the Mualcheng 'S' Villagers encountered a huge problem and are deprived of clean drinking water with effect from March, 2020. This requires an urgent action from your end and therefore, you are requested to reconstruct the water pipeline immediately and action taken report on the matter should be submitted to the undersigned.

Yours faithfully,

(V.LALSANGLIANA)
Deputy Commissioner & CALA(NH-54)
Lunglei Distric,Lunglei.

No.C.13016/2/2020-LRS(L)/NH-54/Complaint(Immediate)/26 : Dated Lunglei, the 8th Oct. 2020

Copy to :

1. *GM(P), NHIDCL, PMU-Lawngtlai for information and necessary action.*
2. *VCP, Mualcheng 'S' for information and necessary action.*

GOVT. OF MIZORAM

(V.LALSANGLIANA)
Deputy Commissioner & CALA(NH-54)
Lunglei Distric,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei 796701, Mizoram.
Phone: 0372-2324121, Fax 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/8 : Dated, Lunglei the 27th Aug, 2021

To : The Project Manager,
BIPL
Camp : Rawpui

Subject : **Destruction of Pu C. Lalhmingthanga's land beyond ROW – NH-54 Widening and Up-gradation regarding.**

Sir,

With reference to the subject cited above, Pu C. Lalhmingthanga of Rawpui wrote a letter (photocopy enclosed) stating that his land was cut off beyond ROW which was verified by this office surveyor and a letter already issued to your good office. It is also learnt from his letter that an attempt at reaching an agreement with him was made by you but both parties could not come to an agreement.

In this regard, since the complaint pertains to damage outside ROW, it appears that additional acquisition has to be initiated. You may write to the undersigned whether or not you wish to resolve the issue through additional acquisition as per Sec 94 (4) or by acquiring land at cost by Requiring body as per Sec 95 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Encl : Complaint letter of Pu C. Lalhmingthanga

Yours faithfully,

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/8 : Dated, Lunglei the 27th Aug, 2021

Copy to :- GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/3/2021– LRS(L)/NH-54/Immediate/182 : Dated Lunglei, the 30th July, 2021

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/3/2021– LRS(L)/NH-54/Immediate/182 : Dated Lunglei, the 30th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL.
2.Laison Officer for BIPL & ABCI
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	C. Lalhmingthanga R/o Bungtlang	Rawpui	PP 271 / 1980	131+88	132+060	His complaint is that the contractor's had cut his land beyond ROW which results to addition damage of trees and crops.	. This has been verified on the site and Surveyor's report states that the construction contractor's BIPL company cut beyond existing ROW.	Action to be taken by BIPL, Camp : Rawpui
2	Lalkimthanga (Renotify)	Pangzawl	VC Gr 38 / 1990	151+760	151+940	Pu Lalkimthanga and Pu Lalrinawma, Pangzawl lodged a complaint stating due to construction on NH54, landslide has occurred on Pu Lalkimthanga's land damaged his additional trees and crops.	This has been verified on the site and Surveyor's report state that heavy landslide had occurred which is outside ROW on Pu Lalkimthanga's site which resulted to additonal damage of trees and crops.	Action to be taken by BIPL, Camp : Rawpui
3	Lalnunsanga R/o Hnahthial	Thiltlang	PP 7 / 1999	162+960	162+990	His complaint is that his land which was considered not to be affected at the time of survey was cut without his consent which results to damage of his trees and crops.	This has been verified on the site and as per surveyor's report, landslide occurred due to construction of highway. The school bulding lies outside ROW, and due to this landslide the school stucture post / foundation footing is hanging out from the soil.	Action to be taken by BIPL, Camp : Rawpui
4	J. Rokhuma R/o Hnahthial	Thiltlang	VC Gr 3 / 2010	165+800	165+830	His complaint is that the contractor's had cut his land and disposed muck and waste which is considered not to be affected results to damage of trees and crops.	. This has been verified on the site and Surveyor's report states that the construction contractor's ABCI company dumped muck and waste of retaingning wall foundation which results to damage of trees and crops.	Action to be taken by BIPL, Camp : Rawpui

	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
Hauthuanga	Thiltlang		157+400	157+415	His complaint is that the contractor's had cut his land which is considered not to be affected.	This has been verified on the site and Surveyor's report states that this site is supposed to be shift to RHS, hence it lies outside ROW. Since, the land is being cut by the contractor results to damage of trees and crops.	Action to be taken by BIPL, Camp : Rawpui

OFFICE OF THE SETTLEMENT OFFICER
LAND REVENUE AND SETTLEMENT DEPARTMENT
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/3/2021-LRS(L)/NH-54/Immediate/49 : Dated:Lunglei the 9th July, 2021

To : The Sub Deputy Commissioner
Arms and Explosive Branch,
Lunglei District, Lunglei

Subject : Spot Verification of Stone / Quarry blasting by BIPL near Bualte Village regarding.

Sir,

A report (enclosed) was received from Presidents of NGOs and all Political parties, Bualte Village regarding blasting of stone / quarry by M/S BRN Infrastructures Private Limited causing hazard to the public and adjoining areas for which intervention of the Deputy Commissioner was sought.

As per DC's note (enclosed), Incident Commander for the area may conduct enquiry at the earliest and may submit enquiry report on/or before 16th July, 2021.

In this regard you are requested to inform the concerned Incident Commander to do the needful please.

Yours faithfully

(CAROLYN L.B. KHIANGTE)
Settlement Officer
Land Revenue & Settlement Office
Lunglei District, Lunglei

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 26th -30th July 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report, it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. All concern beneficiaries

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
1	C. Zothanzauva	Zobawk	VC Gr 2 / 1980			Pu C. Zothanzauva lodged a complaint stating that the proposed spoil bank near his site will damage his Intake (pipe) which will in turn affect his crops.	This has been verified on the site and Surveyor's report states that C. Zothanzauva's site lie outside the proposed ROW but since the adjacent site lying within ROW has been proposed as spoil bank, necessary precautions to avoid damage of the said intake has to be exercised with regards to disposal of muck and waste.	**Action to be taken by ABCI**
2	V. Kapzauva	Theiriat	ALSC 36/G/1989	ALSC 36/G/1989	727138	Pu V. Kapzauva lodged a complaint stating that his land was cut beyond ROW (Right of Way) as a result of which additional assets are damaged	This matter has been verified on the spot and the report states that the construction company ABCI has cut off the land for their dwellings which results in heavy muck disposal of waste in the river banks.	**Action to be taken by ABCI**
3	HS. Manchianga	Thaizawl	PP 995 / 1976	PP 995 / 1976	1093619	His complaint is that disposal of muck and waste on his land which affected additional damage of his water tank.	This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.	**Action to be taken by ABCI**
4	R. Lalsiamliana	Bualte	VC Gr 15 / 2015	VC Gr 15 / 2015	423413	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his Mulberry trees plantation was damaged.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of his Mulberry trees plantation and land.	**Action to be taken by ABCI**
5	R. Lawmzuala	Bualte	Pass awm lo - An tui lakna tih chhiat sak an ni			Pu R. Lawmzuala and Pu Rohmingliana lodged a complaint stating that disposal of muck and waste on their site damage their Intake (pipe) which will impact his crops and fish ponds as well.	This has been verified on the site and Surveyor's report states that Pu R. Lawmzuala and Pu Rohmingliana site lie outside the proposed ROW but since the heavy muck and waste being disposed on their lands affected the livelihood of the people in Bualte.	Action to be taken by ABCI
6	Rohmingliana	Bualte						

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	H. Biakkhuma	Bualte	VC Gr 02 / 2015	VC Gr 02 / 2015	147741	He lodged a complaint stating that muck and waste has being disposed on his land which impact his Mulberry trees plantation.	This has been verified on the site and Surveyor's report states that Pu H. Biakkhuma's land has covered with muck and waste disposal beyond ROW which affect his Mulberry trees plantation.	**Action to be taken by ABCI**
8	T. Sangkhuma	Tawpui North II	VC Pass 3 / 1995			Pu T. Sangkhuma lodged a complaint stating that his land lies beyond proposed ROW (Right of Way) as per site requirement, but since muck and wasted disposal on his land impacted his crops.	This has been verified on the site and Surveyor's report states that a heavy disposal of muck and waste on his land which is beyond ROW (Right of Way) as per site requirement affected damage of crops.	**Action to be taken by ABCI**
9	T. Zodingliani	Tawpui North II	VC Gr 45 / 1995	VC 45 / 1995	136100	She lodged a complaint stating that disposal of muck and waste beyond ROW affected trees and crops thereby causing additional damage.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of her additional assets (viz, trees and crops).	**Action to be taken by ABCI**
10	C. Rohmingthanga Secy.UPC	Tawpui North II	PP 692 / 1973			. Pu Rohmingthanga, Secretary, UPC, Tawipui N-II, Vendor of the land lodged a complaint stating disposal of heavy muck and waste beyond ROW (Right of Way) which affect damage of his land.	This has been verified on the site and Surveyor's report state that Pu Sanghnuna's site is not a proposed Spoil Bank, but muck and waste were disposed heavily on his site creating additional damage of land.	**Action to be taken by ABCI**
11	Lalramhluni	Tawipui North I	LSC I / 2005	LSC I / 2005	1569049	Pi Lalramhluni structure / building falls outside ROW as per site requirement, Contractor had been told the beneficiary to demolished within 4 days.	Since, her structure / building falls outside ROW as per site requirement, no assessment has been made in respect of her building. As per report, the said structure is falling outside the ROW, but it could be in danger if tha adjacent land is cut. Caution should be exercise, in order to avoid future complications; ABCI project manager promised to start the work as earliest as possible.	**Action to be taken by ABCI**

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	T. Lalawmpuia	Tawipui North I	Pass awm lo - Leivung paihin Pipeline a tichhia			Pu T. Lalawmpuia had lodged a complaint regarding damage of his water intake (pipeline) due to heavy disposal of muck and waste.	This has been verified on the site and as per report, heavy disposal of muck and waste resulted in damage of his water intake (pipeline) which severely affects his livelihood.	**Action to be taken by ABCI**
13	H. Lalthansanga	Tawipui North I	PP 1 / 2005			a complaint has been received from Pu H. Lalthansanga whose land falls outside ROW (Right of Way) as per site requirement. however, due to the on-going construction, his land and assets (viz trees and crops) have been damaged.	This has been verified on the site and as per report construction waste has been disposed within his site which resulted in damage of land and crops.	**Action to be taken by ABCI**
14	PC. Lalramliana	Tawipui North I	VC HP 36 / 2011	VC HP 36 / 2011	40000	He lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	This has been verified on the site and Surveyor's report state that muck and waste has been disposed beyond ROW (Right of way) which resulted additional damaged of assets.	**Action to be taken by ABCI**
15	Lalzawta	Thingfal	VC Gr 135 / 2009	VC Gr. 35 / 2009	57600	Pu Lalzawta lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	As per findings of the verification team, The construction waste disposed on his land affected additional damage of trees and crops. It is also reported that retaining wall construction has to be done to prevent his fruit bearing stage crops and other possible danger.	**Action to be taken by ABCI**

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
ABCI,
CAMP Hnahthial

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu K. Zachhinga's site within Leite.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu K. Zachhinga's site.

Pu K. Zachhinga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to take immediate action on the matter and submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Pu K. Zachhinga. Leite

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/1/2020 – LRS(L)/NH-54/Immediate/233 : Dated, Lunglei the 23rd Oct. 2020

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax. 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu C. Rodingliana's site within Rawpui.**

Sir.

With reference to the subject cited above, surveyor's report has been received regarding Pu C. Rodingliana's site.

Pu C. Rodingliana's had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that PCL (Proposed Centre Line) has to be changed, but his land has been cut beyond ROW (Right of Way) prior to approval which resulted in additional damage.

In this regard, you are requested to take immediate measures to resolve the issue and submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

This is to be treated as most urgent.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Pu C. Rodingliana, Rawpui

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/9/2021– LRS(L)/NH-54/Immediate/129 : *Dated Lunglei, the 17th Aug, 2021*

To : The General Manager
ABCI Infrastructure Pvt Ltd.
CAMP Tawipui N - II

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, a number of complaints have been received from various villages along NH54 affected by the Widening and Up-gradation Project. There are certain required actions to be undertaken from your end which is enclosed with this letter.

From their complaints, it is learnt that the on-going construction has caused various private and public inconveniences and the landowners are encountering circumstances which affect their livelihood. You are therefore requested to take immediate possible remedial actions and submit a report at the earliest.

Encl : List of Complaints from various landowners.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/9/2021– LRS(L)/NH-54/Immediate/129 : *Dated Lunglei, the 17th Aug, 2021*

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
1	R. Vanlalhriata	Tawipui N - I	WRC 567 / 1977					Due to disposal of muck and waste within his entire land led to totally damage and not longer utilise it for the purpose it was alloted.
2	T. Lalawmpuia VCP	Tawipui N - I						Due to of construction of NH54, public water intake has been damaged and covered with loose soil.
3	Tumhnuna c/o C. Lalrammawia	Tawipui South	LSC 4 / 2000					His structure considered to not be affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house will be affeected for which he has not been compensated for.
4	Biakhlira	Tawipui South	LSC 112 / 1998					His structure considered to not be affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house will be affeected for which he has not been compensated for.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl. No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS/ LHS	Reason of Complaint
5	Sangawii C/o L. Lalrinawma	Tawipui South	VC HP 98/1988					Her structure considered not to be affected at the time of survey but now affected as per ABCI surveyor's survey which she has not been compensated for.
6	R. Biakchungnunga C/o Lalhmingsanga Mob - 9612744347	Tawipui South	PP 315/2005					Muck and waste have been disposed within his land which is not a proposed spoil bank. He had informed the ABCI not to dumped on his land many times but still dumping the waste of NH54 construction and even land slide loose soil. This has adversely affected led by damaged of his crops.
7	K. Thatthiauva C/o Lalrimawia	Tawipui South	929/1976	PP 304/2005	267+128	267+520	LHS	His complaint is that his land has been cut off beyond ROW.
8	Lalthangliana Mob - 6909912008	Tawipui South						Due to construction of NH54, muck and waste has covered his water intake which impact damage of his crops.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
9	C. Vanlalruata VCP Mob - 6909915078	Tawipui South						Due to construction of NH54, approach road from Tawipui South to Thingfal have been damaged. This road is very useful for the public.
10	T. Zachhunga	Tawipui South	PP 311 / 2015					The runing work of NH54 extention, much volume of dust and stones have thrown down at the proposed dumping area which is just above his garden. Some plants in his garden have damaged and areas of land covered with dust and stones becomes unsuit to be cultivated.
11	S. Lianhmingthanga Mob - 9612312465	Tawipui South		PP 291 / 2005	264+605	264+680	LHS	Due to construction of NH54, muck and waste have been disposed beyond ROW and damage his water intake and pipeline. He have informed the contractor many times and even through letter but no action have taken so far and still dumping of construction waste is still going on. As per site requirement his site is not a proposed spoil bank.
12	BCM Mamte	Thingfal						This site considered to not be affected as per site required but the contractor had cut off their land which they are not compensated for.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/9/2021– LRS(L)/NH-54/Immediate/128 : *Dated Lunglei, the 17th Aug, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, a number of complaints have been received from various villages along NH54 affected by the Widening and Up-gradation Project. There are certain required actions to be undertaken from your end which is enclosed with this letter.

From their complaints, is learnt that the on-going construction has caused various private inconveniences and the landowners are encountering circumstances which affect their livelihood; you are therefore, requested to take immediate possible remedial action and submit a report at the earliest.

Encl : List of Complaints from various landowners.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/9/2021– LRS(L)/NH-54/Immediate/128 : *Dated Lunglei, the 17th Aug, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei

List of Complaints Received regarding haphazard muck disposal Immediate

Sl. No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS/ LHS	Reason of Complaint
1	C. Lallianzual	Zobawk South	LSC 4/2017	LSC 4/2017	218+560	218+588	RHS	Disposal of heavy muck and waste within his land resulting in damaged of his entire land. He also states that, he was not informed that muck and waste will be disposed on his land at the time of survey and the compensated amount is not equivalent to damaged caused by the contractor.
2	J. Lalromawia	Zobawk South						Due to construction of NH54, his water intake was damaged.
3	C. Ramliana (Renotify)	Zobawk South	VC HP 413/2010	VC HP 413/2010	211+585	211+700	RHS	His complaint is that muck and waste have been disposed within his land. Around trees, 150 banana trees and 40 lemon trees were planted on his land.
4	Vanlalsiama Renotify Mob - 811987774	Zobawk South	VC Gr 102/2010	VC Gr 102/2010	213+795	213+820	RHS	Due to construction of NH54, heavy disposal of muck and waste within his land might damage his 40ft width and 24ft breadth fish pond which is his main source of income

List of Complaints Received regarding haphazard muck disposal Immediate

Sl. No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS/ LHS	Reason of Complaint
5	P. Zokaia Mob – 8787717958	Zobawk North	VC Gr 32/2010	VC Gr 32/2010	212+110	212+240	RHS	His complaint is that muck and waste have been disposed within his land which is not a proposed spoil bank led to damaged of his trees and crops.
6	R. Zothansanga Mob – 8794102036	Zobawk North	VC Gr 7/2010	VC Gr 7/2010	212+240	212+416	RHS	Due to disposal of muck and waste within his land without his consent resulting to damage of trees and crops.
7	J. Lalduhawma	Zobawk North	VC P 114/2010					Due to disposal of muck and waste damaged his water intake which led to serious problem regarding his fish pond.
8	Ronghinga (Renotify) C/o Lalvensanga Mob - 8731855972	Zobawk North	PP 122/1980	PP 122/1980	210+540	210+800	RHS	Due to disposal of muck and waste within his land damage his crops and his water intake.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
9	C. Lalduhawma Mob - 7005673599	Zobawk North						Due to construction of NH54, his water intake has been damaged resulting to further damage of his crops.
10	F. Tlangliana	Zobawk North		VC Gr 315/2010	211+060	211+220	RHS	After joint verification, contractor has disposed heavy amount of muck and waste which covered his entire land.
11	K. Lalmuanpuia Mob - 8974683897	Hrangchalkawn		VC 17 / 2012	220+215	220+260	LHS	Due to construction of NH54, his land was cut off beyond ROW resulting to damage of additional crops.
12	S. Liansanga Mob - 7630054509	Theiriat	PP 193 / 197s	PP 103 / 1976	225+330	225+580	RHS	Due to construction of NH54, his land was cut off without his consent and muck and waste have been disposed within his land resulting to additional damage of crops which is their main source of income.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
13	Zothanpuii	Thaizawl						Due to construction of NH54, muck and wste have been dumped within her resident area and even till her verandha which impossible for her to enter her own house.
14	Lalrawngbawla	Thaizawl						Due to construction of NH54, his water intake was damaged which is the main water supplier for his farm, that is, his main source of income.
15	CH. Biaksanga	Thaizawl	216 / 2005					Due to disposal of muck and waste, his water intake and tanky have been coverered with muck and waste which is tme main water supplier for his farm,
16	R. Lalthangzauva	Thaizawl						Due to muck and waste disposal, his water intake have been covered with muck and waste.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
17	R. Lalsiamlana Mob - 8415051764	Bualte		V/C HUAN RAM REC 15 / 2015	233+800	233+900	RHS	This has already been verified by the surveyor and a letter regarding dumping of loose soil is sent to the concern contractors. But it seems, the contractors are still dumping muck and waste on his land beyond ROW resulting serious damage to his crops.
18	Lalduhkima R/O Zohnuai Mob - 9436147192 / 9436157928	Bualte		VC Gr 42 / 1995	236+660	236+920	LHS	Due to construction, his land was cut off beyond ROW and made an approach road within his land which damaged almost half of his land.
19	H. Lalrintluanga Mob - 9612228453	Bualte	VC HP 28 / 2004	VC HP 30 / 2004	231+133	231+145	LHS	Due to construction of NH54, adjoining land near his house was cracked which endanger for his house.
20	K. Lalhmingsanga Secy	Thualthu						Due to construction of NH54, pipeline within the village has been damaged many times.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
21	Lalvenpuii Mob - 7627912199	Thualthu	VC P 149 / 2007					Due to NH54 construction, muck and waste have been disposed within the entry of her house which make it difficult to enter her house.
22	Malsawmzuali	Thualthu		V.C INHMUN PEKNA 3 / 2007	241+050	241+100	RHS	Due to Nh54 construction, her farm near to her house have been damaged which she has not compensated. Her farm is her main source of income and cultivated various crops.
23	Benjamin Lalengkima Mob - 8731968940	Tawipui N - II	GLSC G19 / 2014	GLSC G19 / 2014	245+680	246.+030	LHS	Due to construction of NH54, his land had been cut off beyond ROW led to additional damage of trees and crops which is his main source of income.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/9/2021– LRS(L)/NH-54/Immediate/126 : *Dated Lunglei, the 17th Aug, 2021*

To : The Project Manager
BIPL.
CAMP : Rawpui

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project within Pu HS Pakunga's site.**

Sir,

With reference to the subject cited above, Pu HS Pakunga of Thiltlang lodged a complaint regarding muck and waste disposal on his land resulting in damage to land and assets (viz trees and crops).

In this regard, you are requested to take immediate measures to resolve the case with the landowner and submit a report at the earliest.

Encl : Reason of complaint from landowner.

17/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/9/2021– LRS(L)/NH-54/Immediate/126 : *Dated Lunglei, the 17th Aug, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu HS Pakunga, Thiltlang.

17/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

List of Complaints Received regarding haphazard muck disposal Immediate

No.	Name	Village	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
1	HS Pakunga Mob : 8974420235	Thiltlang	P.P 148 / 2005	163+080	163+360	RHS	Muck and waste disposed within his land resulting in severe damage of his crops.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/9/2021– LRS(L)/NH-54/Immediate/127 : *Dated Lunglei, the 17th Aug, 2021*

To : The Project Manager
ABCI,
CAMP: Hnahthial

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, a number of complaints have been received from various villages along NH54 affected by the Widening and Up-gradation Project. There are certain required actions to be undertaken from your end which is enclosed with this letter.

From their complaints, is learnt that the on-going construction has caused various private inconveniences and the landowners are encountering circumstances which affect their livelihood; you are therefore, requested to take immediate possible remedial action and submit a report at the earliest.

Encl : List of Complaints from various landowners.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/9/2021– LRS(L)/NH-54/Immediate/127 : *Dated Lunglei, the17th Aug, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI.
2.Laison Officer for BIPL & ABCI
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
1	Lalzamlova	Leite		VC HP 9 / 1999	183+227	183+303	RHS	Due to Construction of NH54, his structure which is not affected as per joint verification is considered to be affected according to contractor's survey. He is asked to vacate his structure, for which he has not been compensated for.
2	Selhnuna C/o Laltanpuii Mob : 9366983728	Leite		PP 66 / 1980	189+668	189+900	LHS	Due to construction of NH54, muck and waste have been disposed within her land without her consent.
3	Lalbiakthanga Mob : 8119901560	Leite		VC HP 50 / 1994	181+840	181+875	LHS	Due to construction of NH54, heavy muck and waste have been disposed within his house site which makes is difficult for constructure of a structure within his remaining land.
4	C. Lalneihthanga	Leite		VC HP 51 / 1991	182+086	182+095	LHS	His structure considered not to be affected at the time of joint verification but as per ABCI surveyor's survey, half of his house will be affected foe which he has not been compensated for.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
5	Chalmawii	Leite		VC HP 32 / 1999	183+344	183+430	LHS	Due to construction of NH54, muck and waste have been disposed within her land which has adversely affected her crops.
6	Lalsangpuii	Leite		VC HP 25 / 1999	181+420	181+710	RHS	Land beyond ROW cut by contractor resulting in danger to reside in their house.
7	Rinliana R/o Zobawk North Mob - 8575079156	Leite	3 / 1996	VC HP 3 / 1996	189+345	189+397	LHS	Due to construction of NH54, muck and waste have been disposed within his land which is not a proposed spoil bank and has destroyed his crops.
8	R. Lalsanga C/o Lalthanpari	Zobawk North P - 4	VC Gr 5 / 2010	VC Gr 5 / 2010	203+085	203+380	LHS	Due to construction of NH54, muck and waste have been disposed within their land without their consent reulting to damaged of trees and crops.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
9	Lalrawna	Zobawk North P - 4	PP 98 / 2005	PP 98 / 2005	208+437	208+667	LHS	Due to construction of NH54, heavy muck and waste had been disposed within his land beyond ROW.
10	C. Kapkima Lunglawn Mob - 9436147837 / 9862196764	Zobawk P-4	PP 03 / 2005	PP 03 / 2005	200+430	200+500	LHS	Heavy disposal of muck and waste within his land which is not a proposed spoil bank resulting to additional damage of his land and his teak plantation.
11	J. Lalromawia	Zobawk South						Due to construction of NH54, his water intake shas been damaged.
12	J. Lalduhawma	Zobawk North	VC P 114 / 2010					Due to disposal of muck and waste damaged his water intake which led to serious problem regarding his fish pond.

List of Complaints Received regarding haphazard muck disposal Immediate

Sl No.	Name	Village	Pass No	Pass submitted at the time of Verification	Chainage		RHS / LHS	Reason of Complaint
13	C. Lalduhawma Mob - 7005673599	Zobawk North						Due to construction of NH54, his water intake has been damaged resulting to further damage of his crops.

151

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/13 : 13 Dated, Lunglei the 4th Aug, 2021

To : The General Manager
ABCI Infrastructures Pvt. Ltd.
Base Camp : Tawipui North II
6 Package

Subject : **Complaint regarding damage of crops due to collapse of retaining wall of NH-54 Widening and Up-gradation.**

Sir,

With reference to the subject cited above, a compliant was received from Pu Lalhmangaihzuala of Thingfal stating that his land and assets (crops) were damaged due to collapse of retaining wall constructed by you along NH-54 at Thingfal and caused a crack in the adjoining area connected to his land (photo enclosed) which has a potential to result in disaster related issues.

In this regard, you are requested to take immediate action and submit a clear report to the undersigned at the earliest.

Yours faithfully

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/13 : Dated, Lunglei the 4th Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Sub-Divisional Officer (Sadar), DC's Office Lunglei for information with reference to her letter no - nil
2. Pu Lalhmangaihzuala for information.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/33 : Dated, Lunglei the 4th Aug, 2021

To : The General Manager
ABCI Infrastructures Pvt Ltd,
Base Camp : Tawipui N-II

Subject : Destruction of pipelines within Tawipui N-II NH-54 - Widening and Up-gradation regarding.

Sir,

With reference to your letter vide no.ABCI/SITE/AE/NH-54/PKG-6/2021-22/585 : Dated 29.7.2021, you have mentioned that the Competent Authority in regard of shifting of pipelines are already paid the requisite compensation to the Rural Watson Division, Lunglei. However, the pipelines mentioned here (letter enclosed) are laid by private and church entities.

You are requested to confirm at the time of construction/commencement of work whether or not such pipelines reported are within or outside ROW (Right of Way) and to take necessary action accordingly and submit the report to the undersigned.

Yours faithfully

4/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/33 : Dated, Lunglei the 4th Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pu T. Sangkhuma, Secretary, Consumer Union, Tawipui N-II

4/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/25 : Dated, Lunglei the 26 July, 2021

To : The General Manager
ABCI Infrastructures Pvt Ltd.
Base Camp : Tawipui N-II

Subject : Destruction of pipelines within Tawipui N-II NH-54 - Widening and Up-gradation regarding.

Sir,

With reference to the subject cited above, Pu T. Sangkhuma, Secretary, Consumer Union had reported the following pipelines within Tawipui N-II as to be damaged by the contractor.

1.	UPC Quarters	-	35 metres
2.	PCI Quarters	-	42 metres
3.	Pu T. Sangkhuma	-	54 metres
4.	Pu T. Rinkima	-	35 metres
5.	Pi C. Thanpuii	-	2 metres
6.	Pu C. Rohmingthanga	-	2 metres

You are requested to take immediate action to verify whether or not such pipelines reports are within or outside ROW(Right of Way) and submit the action taken report at the earliest to the undersigned.

Yours faithfully

23/7/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/25 : Dated, Lunglei the 26 July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Pu T. Sangkhuma, Secretary, Consumer Union, Tawipui N-II

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram
Phone: 0372 2324121, Fax: 0372-232021, email: lunglei-dc@mail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/2/2021 – LRS(L)/NH-54/301 Dated, Lunglei the 3rd May, 2021

To : The Project Manager
ABCI,
Hrangchalkawn

Subject : NH-54 widening and up-gradation of heavy disposal of muck and waste within Pu R. Lalsiamliana's site within Bualte regarding.

Ref : No. : ABCI/SITE/AE/NH-54/PKG – 5/2021-22/416 Dated : 12/4/2021

Sir,

With reference to the subject cited above, you have mentioned that the land from 233+780 to 233+800 has been handed over as spoil with NOC from the Village Council President (VCP). It has however been verified on site that Pu R. Lalsiamliana's site pertaining to 233+800 to 233+900 had been utilised for disposal of heavy muck and waste beyond ROW (Right of Way) which has caused additional damage to his sericulture crops, viz, Mulberry trees that had been cultivated for his livelihood. Acknowledgement of damage crops has also been submitted by the concerned District Horticulture Officer, Lunglei. In this regard, you are requested to resolve the issue with the landowner and submit action taken report at the earliest.

Also it is to be stated that list of 15 complaint verification report identified to be taken up by yourselves had been forwarded on dt 26th October'2020. Status or action taken report for remaining complaints have not been submitted. This may also be tended to at the earliest.

Yours faithfully

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/2/2021 – LRS(L)/NH-54/301 Dated, Lunglei the 3rd May, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Pu R. Lalsiamliana, Bualte

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/6/2021-LRS(L)NH-54Complaint(General)/pt80: Dated Lunglei, the 17th Sept., 2021

To : The General Manager (P)
NHIDCL, PMU-Lunglei.

Subject : **Payment of compensation due to damaged caused by Widening & Upgradation of NH-54 Projects.**

Sir,

With reference to the subject cited above, I am to inform you that muck and waste had been disposed by ABCI Infrastructures Ltd on land belonging to Pu Roliana of Hrangchalkawn from KM 220+510 to KM 220+536 (RHS) which lies outside ROW and also not proposed for Spoil Bank. After verification from CALA and ABCI, ABCI had proposed for additional acquisition of land (report is enclosed herewith).

Therefore, you are requested to take necessary action for additional acquisition of land in respect of land owned by Pu Roliana of Hrangchalkawn from the stretch of KM 220+510 to KM 220+536 (RHS).

Yours faithfully,

(KULOTHUNGAN A) IAS
Deputy Commisioner & CALA (NH-54)
Lunglei Distric : Lunglei.

No.C-13016/6/2021-LRS(L)NH-54Complaint(General)/pt80: Dated Lunglei, the 17th Sept., 2021

Copy to:-Project Manager, ABCI Hrangchalkawn camp for information with reference to his letter No. ABCI/SITE/AE/NH-54/PKG-5/2021-22/483 dt. 05.08.2021.

Deputy Commisioner & CALA (NH-54)
Lunglei Distric : Lunglei.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/6/2021-LRS(L)NH-54Complaint(General)/pt ৭৫ Dated Lunglei, the 17th Sept., 2021

To : The Project Manager
ABCI Infrastructure Pvt. Ltd.
Hrangchalkawn Camp.

Subject : **No Objection Certificate for proposed Spoil Banks regarding.**

Reference : No. ABCI/SITE/AE/NH-54/PKG-5/2021-22/483 dt. 05.08.2021.

With reference to your letter no. cited above, I am to state that No Objection Certificate from 9 landowners whose lands had been proposed for Spoil Banks are not yet obtained. Therefore, you are requested to obtain No Obection Certificate from the concerned landowners and submit the same to the undersigned so that approval for the same can be entertained.

(KULOTHUNGAN A) IAS
Deputy Commisioner & CALA (NH-54)
Lunglei Distric : Lunglei.

No.C-13016/6/2021-LRS(L)NH-54Complaint(General)/pt৭৫: Dated Lunglei, the 17th Sept., 2021

Copy to:-General Manager, NHIDCL, PMU-Lunglei for information and necessary action.

Deputy Commisioner & CALA (NH-54)
Lunglei Distric : Lunglei.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pi Vanlalhluti 's site within Pangzawl.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pi Vanlalhluti's site.Pi Vanlalhluti had already been compensated for her land falling within ROW (Right of Way) as per site requirement. Her complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that her land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected and the course of action contemplated for the landholder in this regard.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pi Vanlalhluti, Pangzawl

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu R. Lalsiamliana's site within Bualte.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu R. Lalsiamliana's site. Pu R. Lalsiamliana had been compensated for his land which falls within ROW (Right of Way) as per site requirement and it is not proposed for spoil bank. His complaint is that disposal of muck and waste on his land which affected additional damage of his assets (viz. trees & Crops). This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.

In this regard, you are requested to to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu R. Lalsiamliana, Bualte

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OF THE DEPUTY COMMISSIONER
AND ACQUISITION BRANCH
UNGLEI DISTRICT, LUNGLEI

No.C .13016/7/2021 – LRS(L)/NH-54/General/198 : Dated, Lunglei the 8th July, 2021

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project**

Sir,

With reference to the subject cited above, complaint has been received from Pi Zodingliani of Tawipui N-II along NH54 Widening and Upgradation Project site. This has been verified on the site and surveyor report stated that muck and waste had been disposed on her land beyond ROW resulting to additional damaged of trees amd crops.

From the report it is learnt that the on-going construction has caused various inconveniences and the land holder is encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/7/2021 – LRS(L)/NH-54/General : Dated, Lunglei the 8th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Laison Officer for BIPL & ABCI
3. Zodingliani of Tawipui – N-II

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND REVENUE & SETTLEMENT BRANCH
LUNGLEI DISTRICT, LUNGLEI

No. C-13016/7/2021-LRS(L)/NH-54/4

Dated, Lunglei the 24th June, 2021

To.

The Project Manager
ABCI. CAMP : Tawipui N-II

Subject: **Complaint related to Construction work of NH-54 widening and upgradation Project.**

Reference : This office letter no vide – No. C .13016/2/2020 – LRS(L)/NH-54 : Dated 16.02.2021

Referring to this office's letter nos. (enclosed) cited above, you had been instructed to submit report on action taken or action to be taken pertaining to various complaints submitted by various landholders affected by NH – 54 Widening and Up-gradation.

In this regard, no report has been received from your office and further complaints are being received which needs immediate redressal. You are directed to prepare action taken / to be taken report and submit the same to the undersigned as soon as possible.

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
24/6 Lunglei District, Lunglei

No. G-27031/7/2020-LRS(L)/NH-54/4

Dated, Lunglei the 24th June, 2021

Copy to:

GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL & ABCI

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
24/6 Lunglei District, Lunglei

Deputy Commissioner (Land Revenue & Settlement Branch), Lunglei District - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb. 2021*

To : The Project Manager
ABCI,
CAMP Tawipui N-II

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir.

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb. 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

ame	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
ngaihzuala (Renotify)	Tawipui N - II	VC G 65 / 1998	VC G 65 / 1998	120000	Pu Hmangaihzuala lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his trees and crops.	This has been verified on the site and Surveyor's report due to heavy muck and waste disposal beyond ROW (Right of Way) on Hmangaihzuala's site, assets viz. trees & crops etc. has been damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
Hmangaihzauva (Renotify)	Tawipui N - II	GLSC G- 20 / 2014	GLSC G- 20 / 2014	1105952	Pu T. Hmangaihzuava lodged a complaint stating that his land was cut beyond ROW (Right of Way) which affected damage of additional trees and crops.	This has been verified on the site and Surveyor's report state that his land has cut beyond ROW (Right of Way), assets viz. trees and crops has been damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
YMA. Branch Tawipui N-II	Tawipui N - II				They lodged a complaint stating that heavy muck and waste have been disposed on their land without their consent which results to damaged of their trees abd crops.	This has been verified on the site and Surveyor's report state that the YMA have preserve their trees and crops for many years, and that have been destroyed due to heavy disposal of muck and waste.	**Action to be taken by ABCI, Camp Tawipui N - II**
A. Thlansanga	Tawipui N - I		VC HP 105 / 1997	0	Pu A Thlansanga lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his intake. This intake has feed his water tank and his crops.	This has been verified on the site and Surveyor's report state that his land situated below NH54 and due to heavy muck and waste has been disposed on above A. Thlangsanga's site, water intake has been damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	T. Lalnunzira	Tawipui South	VC Pass 15 / 2015	VC Pass 15 / 2015	72920	He lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent.	This has been verified on the site and Surveyor's report state that heavy muck and waste have been disposed beyond ROW (Right of Way) which resulted additional damage of trees and crops.	**Action to be taken by ABCI, Camp Tawipui N - II**
6	Lalremruata	Tawipui South				Pu Lalremruata lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his assets (water intake & Fish pond)	This has been verified on the site and Surveyor's report state that muck and waste disposal on proposed spoil bank 259+060 - 259+160 affected Pu Lalremruata's site. Heavy rainfall during monsoon brought down waste of NH54 on his land which damage his water intake.	**Action to be taken by ABCI, Camp Tawipui N - II**
7	Thangmawii	Tawipui South				Pi Thangmawii lodged a complaint stating that heavy muck and waste have been disposed on her land which is not a proposed spoil bank affected in additional damaged of her assets.	This has been verified on the site and Surveyor's report state that her land is not a proposed spoil bank. Heavy muck and waste have been disposed on her lad which resulted in additional damaged of trees and crops.	**Action to be taken by ABCI, Camp Tawipui N - II**
8	S. Vanlalhruaia HS Lalhmingliana	Tawipui South		PP 34 / 2005	1682936	He lodged a complaint stating that muck and waste have been disposed on her land affected in damaged of their pipe and water intake.	This has been verified on the site and Surveyor's report state that their pipeline and water intake have been damaged due to disposal of muck and waste.	**Action to be taken by ABCI, Camp Tawipui N - II**
9	B. Sangthuama	Tawipui South	33 / 2011	VC HP 33 / 2011	44756	He lodged a complaint stating that muck and waste have been disposed on his land which is beyond ROW resulted in damage of his trees and crops.	This has been verified on the site and Surveyor's report state that muck and waste has been disposed beyond ROW. This resulted in additional damage of trees.	**Action to be taken by ABCI, Camp Tawipui N - II**

OFFICE OF THE DEPUTY COMMISSIONER
LAND REVENUE & SETTLEMENT BRANCH

(3)

164

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
10	PC. Lalhmangaihzuala	Thingfal	PP 548 / 2007	PP 548 / 2007	4330726	Pu PC. Lalhmangaihzaula lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent.	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on PC Lalhmangaihzuala's site, assets viz. trees and crops have been damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
11	V. Lalhnema	Thingfal	VC Gr 69 / 1970	VC Gr 69 / 1970	366400	Pu V. Lalhnema lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent.	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on V Lalhnema's site, assets viz. trees and crops have been damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
12	H. Lalhmingthanga Additional	Thingfal	VC Gr 349 / 2009	VC Gr 349 / 2009	313407	Pu H. Lalhmingthanga lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his water intake.	This has been verified on the site and Surveyor's report state that due to muck and waste disposal his water intake, GCI pipes were damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
13	T. Sangliankhuma	Thingfal	VC G 138 / 2009	VC G 138 / 2009	285304	Pu T. Sangliankhuma lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his trees and crops.	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on Pu T. Sangliankhuma's site which resulted in additional damage of his trees and crops.	**Action to be taken by ABCI, Camp Tawipui N - II**

OFFICE OF THE DEPUTY COMMISSIONER
LAND REVENUE & SETTLEMENT BRANCH

(3)

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	T. Darzova Additional	Thingfal	VC Gr 211 / 2010	VC Gr 211 / 2010	224472	Pu T. Darzova lodged a complaint stating that heavy muck and waste have been disposed on his land which is not a prposed spoil bank affected damage of his land	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on Pu T. Darzova's site which resulted in additional damage of his land.	**Action to be taken by ABCI, Camp Tawipui N - II**
15	PC Lalhmachhuana	Thingfal	PP 508 / 2007	PP 508 / 2007	3298842	Pu PC Lalhmanchhuana lodged a complaint stating that his land has been cut off beyond ROW (Right of Way) without his consent which results to damaged of his trees and crops.	This has been verified on the site and Surveyor's report state that Pu PC Lalhmachhuana's land has been cut off beyond ROW (Right of way) which resulted in additional damage of his trees and crops. Pu PC Lalhmachhuana land has been crack on two sites, may cause landslides which will damage additional crops.	**Action to be taken by ABCI, Camp Tawipui N - II**

(KULOTHUNGAN AYIAS)

OFFICE OF THE DEPUTY COMMISSIONER
LAND REVENUE & SETTLEMENT BRANCH
LUNGLEI DISTRICT, LUNGLEI

No. C-13016/7/2021-LRS(L)/NH-54/ 3 Dated, Lunglei the 24th June, 2021

To,

The Project Manager
ABCL CAMP : Hnahthial

Subject: **Complaint related to Construction work of NH-54 widening and upgradation Project.**

Reference : This office letter no vide –

1. No. C .13016/1/2020 – LRS(L)/NH-54 : Dated 26.10.2020
2. No. C .13016/2/2020 – LRS(L)/NH-54 : Dated 18.02.2021

Referring to this office's letter nos. (enclosed) cited above, you had been instructed to submit report on action taken or action to be taken pertaining to various complaints submitted by various landholders affected by NH – 54 Widening and Up-gradation.

In this regard, no report has been received from your office and further complaints are being received which needs immediate redressal. You are directed to prepare action taken / to be taken report and submit the same to the undersigned as soon as possible.

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No. G-27031/7/2020-LRS(L)/NH-54/4 Dated, Lunglei the 24th June, 2021

Copy to:

GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL & ABCI

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct. 2020

To : The Project Manager
ABCI,
CAMP Hnahthial

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu K. Zachhinga's site within Leite.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu K. Zachhinga's site.

Pu K. Zachhinga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to take immediate action on the matter and submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Pu K. Zachhinga, Leite

(V. LALSANGLIANA)
Deputy Commissioner & CALA
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 18th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hnahthial

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

18/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 18th Feb, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

18/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
1	Lalneihthanga	Leite	PP 456 / 1986	PP 456 / 1986	1079088	His complaint is that disposal of muck and waste on his land which affected additional damage of his water tank.	This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.	**Action to be taken by ABCI, Camp Hnahthial**
2	K. Thangthiauva	Leite	PP 789 / 1976	PP 789 / 1976	228689	He lodged a complaint stating thatdue heavy disposal of mud and waste beyond ROW (Right of Way) as a result of which additional assets are damaged	This matter has been verified on the spot and the report states that his land is a proposed spoil bank but due to muck and waste disposal, additional fruit bearing crops have been damaged. Since, his assets were already damaged, you are requested to take immediate measures to resolve the issue with the land owners.	**Action to be taken by ABCI, Camp Hnahthial**

170(2)

OFFICE OF THE DEPUTY COMMISSIONER
LAND REVENUE & SETTLEMENT BRANCH
LUNGLEI DISTRICT, LUNGLEI

No. C-13016/7/2021-LRS(L)/NH-54/2 Dated. Lunglei the 24th June. 2021

To,

The Project Manager
ABCI. CAMP : Hrangchalkawn

Subject: **Complaint related to Construction work of NH-54 widening and upgradation Project.**

Reference : This office letter no vide –

1. No. C .13016/1/2020 – LRS(L)/NH-54 : Dated 26.10.2020
2. No. C .13016/5/2020 – LRS(L)/NH-54 : Dated 01.12.2020
3. No. C .13016/6/2020 – LRS(L)/NH-54 : Dated 15.02.2021
4. No. C .13016/6/2020 – LRS(L)/NH-54 : Dated 15.02.2021
5. No. C .13016/6/2020 – LRS(L)/NH-54 : Dated 15.02.2021
6. No. C .13016/2/2020 – LRS(L)/NH-54 : Dated 16.02.2021

Referring to this office's letter nos. (enclosed) cited above. you had been instructed to submit report on action taken or action to be taken pertaining to various complaints submitted by various landholders affected by NH – 54 Widening and Up-gradation.

In this regard. no report has been received from your office and further complaints are being received which needs immediate redressal. You are directed to prepare action taken / to be taken report and submit the same to the undersigned as soon as possible.

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No. G-27031/7/2020-LRS(L)/NH-54/4 Dated, Lunglei the 24th June, 2021

Copy to:

GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL & ABCI

24/6(P)

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner (Land Revenue & Settlement Branch), Lunglei District - 796701, Mizoram
Phone 0372-2324121, Fax 0372-2324021, email- lungleidc@gmail.com

171

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C 13016/1/2020 - LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
ABCI.
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 26th -30th July 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report, it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. All concern beneficiaries

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

No.	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
1	C. Zothanzauva	Zobawk	VC Gr 2 / 1980			Pu C. Zothanzauva lodged a complaint stating that the proposed spoil bank near his site will damage his Intake (pipe) which will in turn affect his crops.	This has been verified on the site and Surveyor's report states that C. Zothanzauva's site lie outside the proposed ROW but since the adjacent site lying within ROW has been proposed as spoil bank, necessary precautions to avoid damage of the said intake has to be exercised with regards to disposal of muck and waste.	**Action to be taken by ABCI**
2	V. Kapzauva	Theiriat	ALSC 36/G/1989	ALSC 36/G/1989	727138	Pu V. Kapzauva lodged a complaint stating that his land was cut beyond ROW (Right of Way) as a result of which additional assets are damaged	This matter has been verified on the spot and the report states that the construction company ABCI has cut off the land for their dwellings which results in heavy muck disposal of waste in the river banks.	**Action to be taken by ABCI**
3	HS. Manchianga	Thaizawl	PP 995 / 1976	PP 995 / 1976	1093619	His complaint is that disposal of muck and waste on his land which affected additional damage of his water tank.	This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.	**Action to be taken by ABCI**
4	R. Lalsiamliana	Bualte	VC Gr 15 / 2015	VC Gr 15 / 2015	423413	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his Mulberry trees plantation was damaged.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of his Mulberry trees plantation and land.	**Action to be taken by ABCI**
5	R. Lawmzuala	Bualte	Pass awm lo - An tui lakna tih chhiat sak an ni			Pu R. Lawmzuala and Pu Rohmingliana lodged a complaint stating that disposal of muck and waste on their site damage their Intake (pipe) which will impact his crops and fish ponds as well.	. This has been verified on the site and Surveyor's report states that Pu R. Lawmzuala and Pu Rohmingliana site lie outside the proposed ROW but since the heavy muck and waste being disposed on their lands affected the livelihood of the people in Bualte.	Action to be taken by ABCI
6	Rohmingliana	Bualte						

Copy to :- 1. GM(P) NHIDCL, PMU, Lunglei

No.	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
12	T. Lalawmpuia	Tawipui North I	Pass awm lo - Leivung paihin Pipeline a tichhia			Pu T. Lalawmpuia had lodged a complaint regarding damage of his water intake (pipeline) due to heavy disposal of muck and waste.	This has been verified on the site and as per report, heavy disposal of muck and waste resulted in damage of his water intake (pipeline) which severely affects his livelihood.	**Action to be taken by ABCI**
13	H. Lalthansanga	Tawipui North I	PP I / 2005			a complaint has been received from Pu H. Lalthansanga whose land falls outside ROW (Right of Way) as per site requirement. however, due to the on-going construction, his land and assets (viz trees and crops) have been damaged.	This has been verified on the site and as per report construction waste has been disposed within his site which resulted in damage of land and crops.	**Action to be taken by ABCI**
14	PC. Lalramliana	Tawipui North I	VC HP 36 / 2011	VC HP 36 / 2011	40000	He lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	This has been verified on the site and Surveyor's report state that muck and waste has been disposed beyond ROW (Right of way) which resulted additional damaged of assets.	**Action to be taken by ABCI**
15	Lalzawta	Thingfal	VC Gr 135 / 2009	VC Gr. 35 / 2009	57600	Pu Lalzawta lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	As per findings of the verification team, The construction waste disposed on his land affected additional damage of trees and crops. It is also reported that retaining wall construction has to be done to prevent his fruit bearing stage crops and other possible danger.	**Action to be taken by ABCI**

o.	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
7	H. Biakkhuma	Bualte	VC Gr 02 / 2015	VC Gr 02 / 2015	147741	He lodged a complaint stating that muck and waste has being disposed on his land which impact his Mulberry trees plantation.	This has been verified on the site and Surveyor's report states that Pu H. Biakkhuma's land has covered with muck and waste disposal beyond ROW which affect his Mulberry trees plantation.	Action to be taken by ABCI
8	T. Sangkhuma	Tawpui North II	VC Pass 3 / 1995			Pu T. Sangkhuma lodged a complaint stating that his land lies beyond proposed ROW (Right of Way) as per site requirement, but since muck and wasted disposal on his land impacted his crops.	This has been verified on the site and Surveyor's report states that a heavy disposal of muck and waste on his land which is beyond ROW (Right of Way) as per site requirement affected damage of crops.	Action to be taken by ABCI
9	T. Zodingliani	Tawpui North II	VC Gr 45 / 1995	VC 45 / 1995	136100	She lodged a complaint stating that disposal of muck and waste beyond ROW affected trees and crops thereby causing additional damage.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of her additional assets (viz, trees and crops).	Action to be taken by ABCI
10	C. Rohmingthanga Secy.UPC	Tawpui North II	PP 692 / 1973			. Pu Rohmingthanga, Secretary, UPC, Tawipui N-II, Vendor of the land lodged a complaint stating disposal of heavy muck and waste beyond ROW (Right of Way) which affect damage of his land.	This has been verified on the site and Surveyor's report state that Pu Sanghnuna's site is not a proposed Spoil Bank, but muck and waste were disposed heavily on his site creating additional damage of land.	Action to be taken by ABCI
11	Lalramhluni	Tawipui North I	LSC I / 2005	LSC I / 2005	1569049	Pi Lalramhluni structure / building falls outside ROW as per site requirement, Contractor had been told the beneficiary to demolished within 4 days.	Since, her structure / building falls outside ROW as per site requirement, no assessment has been made in respect of her building. As per report, the said structure is falling outside the ROW, but it could be in danger if tha adjacent land is cut. Caution should be exercise, in order to avoid future complications; ABCI project manager promised to start the work as earliest as possible.	Action to be taken by ABCI

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/5/2020-LRS(L)/NH-54 *Dated Lunglei, the 1st Dec, 2020*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 5th – 9th October 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed in this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which are affecting their livelihood; this has to be dealt with in a serious manner. You are therefore requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/5/2020-LRS(L)/NH-54 *Dated Lunglei, Dated Lunglei, the 1st Dec, 2020*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. All concern beneficiaries

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

Deputy Commissioner (Land Revenue & Settlement Branch), Lunglei District - 796701, Mizoram.
Phone: 0372-2324121 Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Fresh Claims) - Surveyor's Report

	Name	Village	Pass No	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	Lalrinmawia Sailo	Thaizawl		His complaint is that contractor had been told the beneficiary to lodge a complaint regarding his structure	This has been verified on the site and Surveyor's report state that Lalrinmawia Sailo site lies near to ROW and it could be in danger if the adjacent land is cut. Caution should be exercise in order to avoid future complications.	**Action to be taken by ABCI**
2	Romawii	Thaizawl		Pu Zahmuaka lodged a complaint stating that the construction company has cut off her land without her consent.	This has been verified on the site and Surveyor's report state that Romawii's site lie outside the proposed ROW.	**Action to be taken by ABCI**
3	R. Zathuama	Thaizawl		Pu R. Zathuama and Pu PC. Laldinthara lodged a complaint stating that disposal of muck and waste on their land damaged their intake.	This has been verified on the site and Surveyor's report state that disposal of muck and waste filled up their intake.	**Action to be taken by ABCI**
4	PC. Laldinthara	Thaizawl				
5	Zahmuaka	Thaizawl		Pu Zahmuaka lodged a complaint stating that the construction company has cut off his land without his consent and damaged his crops which lies beyond ROW(Right of Way).	This has been verified on the site and Surveyor's report state that Zahmuaka's site lie outside the proposed ROW but muck has been disposed on the spoil bank affected his land results in damages of his crops	**Action to be taken by ABCI**
6	**ZD. Ngurhnema**	**Thaizawl**		Pu ZD. Ngurhnema lodged a complaint stating that the constructuin company has cut off his land and his crops has been damaged.	This has been verified on the site and Surveyor's report state that ZD. Ngurhnema's site lie outside the proposed ROW.	**Action to be taken by ABCI**

	Name	Village	Pass No	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	R. Vanlalmuana	Thaizawl	VC HP 41 / 1994	His complaint is that on 2nd September, 2020 company had informed the beneficiary that his building and fish pond are going to damaged	This has been verified on the site and Surveyor's report state that his structure is going to damaged per joint re-verification with the company.	Action to be taken by ABCI
	HS. Manchianga	Thaizawl		His complaint is that on 2nd September, 2020 company had informed the beneficiary that his building and fish pond are going to damaged	This has been verified on the site and Surveyor's report state that land and assets (viz crops and fish pond) are going to damaged per joint re-verification with the company.	Action to be taken by ABCI
9	Biakdika	Bualte		Pu Biakdika lodged a complaint stating that disposal of muck and waste on their site damaged his Intake and tanky which will impact his crops.	. This has been verified on the site and Surveyor's report states that site lie outside the proposed ROW but since the heavy muck and waste being disposed on his lands resulted in damage of his water intake (pipeline) which severely affects his livelihood.	Action to be taken by ABCI
10	Rammawia	Bualte	PP 41 / 2005	His complaint is that disposal of muck and waste on his land which damaged of his water intake which lies beyond ROW(Right of Way).	. This has been verified on the site and Surveyor's report states that site lie outside the proposed ROW but since the heavy muck and waste being disposed which resulted in damage of his water intake (pipeline) and also severely damage his land.	Action to be taken by ABCI
11	Ricky Lalbiakzuala	Tawipui N - I	PP 746 / 2010	Pu Ricky Lalbiakzuala lodged a complaint stating that disposal of muck and waste on his land damaged his intake, water tanky and fish pond.	This has been verified on the site and the report state that his water intake, pipe and channel has been damaged due to heavy muck and waste disposed	Action to be taken by ABCI

ensuring the execution of work by ABCI

		Village	Pass No	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	Hs. Lalpanthanga	Tawipui N - I		Pu HS. Lalpanthanga lodged a complaint stating that disposal of muck and waste on his land damaged his intake and his crops	This has been verified on the site and the Surveyor's report state that since the heavy muck and waste disposed on his land which resulted in damaged of his iron pipe, rubber pipe and crops.	Action to be taken by ABCI
	H. Vanlumingthanga	Tawipui N - I		Pu H. Vanlalhminga lodged a complaint stating that stating that muck and waste has being disposed on his land which damaged his WRC terrace, fish pond and crops	This has been verified on the site and as per report, heavy disposal of muck and waste resulted in severe damage of her assets (viz, fish pond and crops).	Action to be taken by ABCI
4	All Mizoram Farmers' Union (AMFU), Lunglei	Tawipui South		All Mizoram Farmers' Union lodged a complaint stating that disposal of muck and waste on their land which damaged their Marked Shed cum Godown	This has been verified on the site and the Surveyor's report state that since the heavy muck and waste disposed on their land which lies within ROW (Right of Way) resulted in damaged of their Market Shed.	Action to be taken by ABCI
15	HS. Lalhmingthanga	Tawipui South		Pu HS Lalhmingthanga lodged a complaint stating that muck and waste being disposed outside proposed Spoil Bank resulted in damaged of his assets (viz trees and fruits)	This has been verified on the site and as per report, heavy muck and waste being disposed outside proposed Spoil Bank resulted in severe damage of his assets(viz trees, crops etc)	Action to be taken by ABCI

179

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional land to be acquired within Pi Vanlalhmuaka 's site within Leite.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu Vanlalhlmuaka's site.

Pu Vanlalhmuaka had already been compensated for his land falling within ROW (Right of Way) as per site requirement. He lodged a complaint stating that his land (Quarry Road) was cut beyond ROW (Right of Way) as a result of which additional land was damaged. In this regard you are requested to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully
15/2/21
(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu Vanlalhmuaka, Leite

15/2/21
(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No 13016/6/2021– LRS(L)/NH-54/General Dated, Lunglei the 15th Feb, 2021

To

The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu R. Lalpekthanga's site within Zobawk.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu R. Lalpekthanga's site. Pu R. Lalpekthanga's site had been compensated for his land which falls within ROW (Right of Way) as per site requirement and it is not proposed for spoil bank. His complaint is that disposal of muck and waste on his land which affected additional damage of his assets (viz. trees & Crops). This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.

In this regard, you are requested to to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : Dated, Lunglei the 15th Feb, 2021

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu Khawvelthanga, Rawpui

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram
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(119)

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/6/2021– LRS(L)/NH-54/General Dated, Lunglei the 15th Feb, 2021

To

The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu R. Lalsiamliana's site within Bualte.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu R. Lalsiamliana's site. Pu R. Lalsiamliana had been compensated for his land which falls within ROW (Right of Way) as per site requirement and it is not proposed for spoil bank. His complaint is that disposal of muck and waste on his land which affected additional damage of his assets (viz. trees & Crops). This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.

In this regard, you are requested to to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : Dated, Lunglei the 15th Feb, 2021

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu R. Lalsiamliana, Bualte

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

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OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C 13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

No.C.13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	H. Hranghlira	Zobawk	PP 17 / 2000	PP 17 / 2000	3339302	His complaint is that disposal of muck and waste on his land beyond ROW (Right of Way) which result in additional damage of his assets. Back in Dt 25.7.2020 he had akready informed the contractor's in Tuipui side. He was asked to wait a while but no action was taken.	This has been verified on the site and Surveyor's report state that due to muck and waste disposal, additional fruit bearing crops have been damaged. Since, his assets were already damaged, you are requested to take immediate measures to resolve the issue with the land owners.	**Action to be taken by ABCI, Camp Hrangchalkawn**
2	KL. Buala	Bualte	PP 198 / 2005	PP 198 / 2005	810484	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of his additional assest.s	**Action to be taken by ABCI, Camp Hrangchalkawn**
3	R. Lalengzauva	Bualte	VC Gr 80 / 1993	VC Gr 80 / 1993	144331	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste being disposed on their lands affected damage of his trees and crops on Pu R. Lalengzaua's site.	Action to be taken by ABCI, Camp Hrangchalkawn
4	Agriculture Dept (Additional)	Bualte	DPL 24 / 1996	DPL 24 / 1996	1114503.854	Their complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), their additional assets was damaged.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste being disposed on their lands affected damage of their crops on Agriculture Dept.'s site.	Action to be taken by ABCI, Camp Hrangchalkawn

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	R. Lalramhmachhuana	Bualte	VC Gr 11 / 2008	VC Gr 11 / 2008	26551	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has been verified on the site and Surveyor's report states that muck and waste have been disposed beyond ROW on Pu Lalramhmachhuana's site which result in additional damage of trees and Crops.	Action to be taken by ABCI, Camp Hrangchalkawn
	R. Vanlalsawma	Bualte	VC Gr 6 / 2011	VC Gr 6 / 2011	35404	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has been verified on the site and Surveyor's report states that muck and waste have been disposedon Pu R. Vanlalsawma's site which result in additional damage of trees and crops.	Action to be taken by ABCI, Camp Hrangchalkawn
7	C. Laldinhuali	Bualte	PP. 194 / 2005	PP. 194 / 2005	441825	She lodged a complaint stating that disposal of muck and waste beyond ROW affected trees and crops thereby causing additional damage.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe landslide which resulted to damage of additonal trees and crops.	Action to be taken by ABCI, Camp Hrangchalkawn
8	Lalkhawngaiha	Bualte				Pu Lalkhawngaiha had lodged a complaint regarding damage of his water intake (pipeline) due to heavy disposal of muck and waste.	This has been verified on the site and as per report, heavy disposal of muck and waste resulted in damage of his water intake (pipeline) which severely affects his land and his fish pond. His land situated 300m below NH54 and about 1/3rd of his land is being covered with disposal of muck and waste.	**Action to be taken by ABCI, Camp Hrangchalkawn**
9	Lianvenga	Bualte	PP 140 / 1977	PP 140 / 1977	300839	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has verified on the site and suveyor's report states that Pu Lianvenga's land which is beyond ROW (Right of Way), slide down affected additional damage of trees and crops.	**Action to be taken by ABCI, Camp Hrangchalkawn**

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
0	Lalduhawma	Bualte	PP 122 / 1977	PP 122 / 1977	110768	His complaint is due to cutting of land on his site affected heavy landslides, which is half part of his land.	This has verified on the site and suveyor's report states that Pu Lalduhawma's land which is beyond ROW (Right of Way) slide down affected additional damage of trees and crops.	Action to be taken by ABCI, Camp Hrangchalkaw n
	Rokhara	Bualte	LSC 13 / G / 1991	ALSC 13/G/1991	141107	A complaint has been received from Pu Rokhara's whose land falls outside ROW (Right of Way) as per site requirement. however, due heavy disposal of muck and waste in his land resulted damage of his assets (viz trees, crops & tanky) have been damaged.	This has been verified on the site and as per report cmuck and wasre has been disposed on his land resulted in damage of tanky and crops.	Action to be taken by ABCI, Camp Hrangchalkaw n
2	K. Tlangliansanga	Bualte				He lodged a complaint stating that due heavy disposal of muck and waste on his land affected his livehood.	This has been verified on the site and Surveyor's report state that his land situated beyond ROW (Right of Way) and due to heavy muck and waste has been disposed on K. Tlangliansanga's site, lots of trees and crops have been ndamaged.	Action to be taken by ABCI, Camp Hrangchalkaw n
3	Rohlupuia	Bualte				Pu Rohlupuiâ lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his assets (tanky, crops etc.)	This has been verified on the site and Surveyor's report state that his land situated beyond ROW (Right of Way) and due to heavy muck and waste has been disposed onRohlupuia's site, assets viz. crops, tanky etc has been damaged.	Action to be taken by ABCI, Camp Hrangchalkaw n

OFFICE OF THE DEPUTY COMMISSIONER
LAND REVENUE & SETTLEMENT BRANCH
LUNGLEI DISTRICT, LUNGLEI

No. C-13016/7/2021-LRS(L)/NH-54/1 Dated. Lunglei the 24th June, 2021

To.

The Project Manager
BIPL, CAMP Rawpui

Subject: **Complaint related to Construction work of NH-54 widening and upgradation Project.**

Reference : This office letter no vide –

1.	No. C.13016/1/2020 – LRS(L)/NH-54/General/307	:	Dated 14.10.2020
2.	No. C.13016/1/2020 – LRS(L)/NH-54	:	Dated 26.10.2020
3.	No. C.13016/5/2020 – LRS(L)/NH-54	:	Dated 01.12.2020
4.	No. C.13016/6/2021 – LRS(L)/NH-54/General	:	Dated 15.02.2021
5.	No. C.13016/6/2021 – LRS(L)/NH-54/General	:	Dated 15.02.2021
6.	No. C.13016/6/2021 – LRS(L)/NH-54/General	:	Dated 15.02.2021

Referring to this office's letter nos. (enclosed) cited above, you had been instructed to submit report on action taken or action to be taken pertaining to various complaints submitted by various landholders affected by NH – 54 Widening and Up-gradation.

In this regard, no report has been received from your office and further complaints are being received which needs immediate redressal. You are directed to prepare action taken / to be taken report and submit the same to the undersigned as soon as possible.

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
24/6 Lunglei District, Lunglei

No. C-13016/7/2021-LRS(L)/NH-54/ Dated. Lunglei the 24th June, 2021

Copy to:

GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL & ABCI

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
24/6 Lunglei District, Lunglei

Deputy Commissioner (Land Revenue & Settlement Branch), Lunglei District - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No. 13016/1/2020 – LRS(L)/NH-54/General/307 : Dated, Lunglei the 14th Oct. 2020

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu Khawvelthanga's site within Rawpui.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu Khawvelthanga's site.

Pu Khawvelthanga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which result in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/1/2020 – LRS(L)/NH-54/General/307 : Dated, Lunglei the 14th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Pu Khawvelthanga, Rawpui

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu C. Rodingliana's site within Rawpui.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu C. Rodingliana's site.

Pu C. Rodingliana's had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that PCL (Proposed Centre Line) has to be changed, but his land has been cut beyond ROW (Right of Way) prior to approval which resulted in additional damage.

In this regard, you are requested to take immediate measures to resolve the issue and submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

This is to be treated as most urgent.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Pu C. Rodingliana, Rawpui

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

189 (74)

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/5/2020-LRS(L)/NH-54 *Dated Lunglei, the 1st Dec, 2020*

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **Haphazard muck and waste disposal outside proposed Spoil Bank.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu Vanlalruata's complaint.

Pu Vanlalruata, Range Officer, Bungtlang Forest Range lodged a complaint stating that disposal of muck and waste damaged their trees and bamboo plantation. This has been verified on the site and Surveyor's report states that heavy muck and waste is being disposed outside proposed Spoil Bank between Pangzawl and Rawpui which results in severe damage of their plantation.

This has to be dealt with in a serious manner. You are therefore requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/5/2020-LRS(L)/NH-54 *Dated Lunglei, the 1st Dec, 2020*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL.
2. Vanlalruata, Range Officer, Bungtlang Forest Range, Bungtlang

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

[redacted]

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pi Vanlalhluti 's site within Pangzawl.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pi Vanlalhluti's site.Pi Vanlalhluti had already been compensated for her land falling within ROW (Right of Way) as per site requirement. Her complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that her land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected and the course of action contemplated for the landholder in this regard.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : Dated, Lunglei the 15th Feb, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pi Vanlalhluti, Pangzawl

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121 Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu H. Zonghinga's site within Rawpui.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu H. Zonghinga's site. Pu H. Zonghinga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected and the course of action contemplated for the landholder in this regard.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu H. Zonghinga, Rawpui

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021 email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/6/2021- LRS(L)/NH-54/General Dated, Lunglei the 15th Feb, 2021

To : The Project Manager
BIPL,
CAMP Rawpui

Subject **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu H. Malsawmtluanga 's site within Pangzawl.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu H. Malsawmtluanga's site. Pu H. Malsawmtluanga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected and the course of action contemplated for the landholder in this regard.

Yours faithfully
15/2/21
(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021- LRS(L)/NH-54/General Dated, Lunglei the 15th Feb, 2021

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu H. Malsawmtluanga, Pangzawl

15/2/21
(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email: lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/3/2021– LRS(L)/NH-54/Immediate/185 : *Dated Lunglei, the 26th July, 2021*

To : The General Manager
ABCI,
CAMP Tawipui N - II

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/3/2021– LRS(L)/NH-54/Immediate/185 : *Dated Lunglei, the 26th July, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	Lalrinawma Principal Higher Sec. School	Tawipui N - I		250+940	250+960	Due to construction NH54, Pu Lalrinawma's School had been in dangder of landslide.	This has been verified on the site and surveyor's report state that landslide had occurred due to NH54 construction hence, it endanger for Tawipui N- I Higher Secondary School building.	Action to be taken by ABCI, Camp : Tawipui N - II
2	Lalramhluni	Tawipui N - I	LSC 1 / 2005	250+420	250+500	Pi Lalramhluni structure / building falls outside ROW as per site requirement, Contractor had been told the beneficiary to demolished within 4 days. This been verified by the surveyors, and letter is already issue to the contraction. But no futher action is not taken till now.	This has been verified on the site and surveyor's report state that the structure / building falls within the allignment and ROW of the ABCI contractors. This has been previously verified by the surveyor, and the structure was saved. But now, the strcuture was in endanger, and it had been demolished since the contractor have to cut off the land again.	Action to be taken by ABCI, Camp : Tawipui N - II
3	Lalawmpuia VCP Tawipui N - I	Tawipui N - I				Due to construction of NH54, PHE pipeline for the village was damaged. This has severely affected the villagers.	. This has been verified on the site and Surveyor's report states ABCI company demand to submit the survey and estimate from the PHE Department. Since this could be done only after construcrion of NH54, the VCP of Tawipui N - I request to make a temporary replacement of the pipeline.	Action to be taken by ABCI, Camp : Tawipui N - II
4	P. Rolura	Tawipui South		260+520	262+120	His complaint is that due to heavy disposal of muck and waste, his water intake and 13 pipes have been destroyed. This impacted his fosh pond and his crops.	. This has been verified on the site and Surveyor's report states due to heavy muck and waste on chainage 262+120 to 260+520, Pu P. Rolura's water intake 11 pipes(35.mm) was damaged.	Action to be taken by ABCI, Camp : Tawipui N - II

Copy to :- 1. GM(P) NHIDCL PMU

	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
Zakimi	Tawipui South	PP 284 / 2005	265+395	265+725	PI Zakimi complaint is that muck and waste have been disposed on her land which is not a proposed spoil bank.	. This has been verified on the site and Surveyor's report states that muck and waste has been disposed off beyond ROW. Muck and waste have been disposed on water tanky in 265+400, 4 lemons trees was damaged in 265+500, muck and waste have been dumping in 265+540 with her consent. Between 265+600 to 265+700, heavy disposal ofmuck and waste on her land beyond ROW, and additional crops were damaged.	Action to be taken by ABCI, Camp : Tawipui N - II
T. Lalhmangaihliana	Tawipui South	VC P 15 / 1991 (Surveyor's data VC Pass - 25 / 1991)	262+120	262+140	His complaint is that due NH54 construction, his land was cut off on dated : 21.11.2020 on which he was not awarded.	. This has been verified on the site and Surveyor's report states that the land had been cut off beyond ROW.	Action to be taken by ABCI, Camp : Tawipui N - II

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/3/2021– LRS(L)/NH-54/Immediate/154 : Dated Lunglei, the 27th July, 2021

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir.

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/3/2021– LRS(L)/NH-54/Immediate/154 : Dated Lunglei, the 27th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

me	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
Roliana ngnuam, Aizawl	Hrangchalkawn				His complaint is that dumping of muck and waste adversely affected his land which lies outside ROW and his land is not a proposed spoil bank.	This has been verified on the site and surveyor's report states that muck and waste had been disposed on his land which is not an acquired for NH54. This land is not a proposed spoil bank and heavy dumping of muck and waste almost covered his land.	Action to be taken by ABCI, Camp : Hrangchalkawn
F. Chawngluta C/o Lallawma	Hrangchalkawn	LSC 13 / 1994	223+273	220+392	Pu F. Chawnghluta lodged a complaint stating that his land which was not acquired at the time of survey was covered with muck and waste. Dumping of muck and waste damaged his trees and crops, and also his quarry which is their livelihood.	This has been verified on the site and surveyor's report states that his land is a vacant land (13 m along the road)	Action to be taken by ABCI, Camp : Hrangchalkawn
Rosangi R/o Ramthar Veng	Hrangchalkawn	LSC 439 / 1988	219+614	219+645	Her complaint is that due to contractor dumping of muck and waste impacted her fish pond and crops.	. This has been verified on the site and Surveyor's report states that muck and waste had been disposed on her fish pond.	Action to be taken by ABCI, Camp : Hrangchalkawn
4 C. Zahmuaka	Thaizawl		230+180	230+207	His complaint is that due to heavy disposal of muck and waste beyond the proposed spoil bank damage his trees and crops.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste have been disposed on his land beyond the proposed spoil bank results to additional damage of trees and crops.	Action to be taken by ABCI, Camp : Hrangchalkawn

Copy to :- 1. GM(P) NHIDCL

immediate/183 : Dated Lunglei, the 30th July, 2021

	Name	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	K. Biakchungnunga VCP Bualte	Bualte		231+185	231+198	His complaint is that due construction of NH54, V/C House situated at Bualte which was considered not to be affected is in possible danger, where landslide could happen at anytime.	. This has been verified on the site and Surveyor's report states that due cutting of land beyond toeline, VC House have to vacate since it is in danger.	Action to be taken by ABCI, Camp : Hrangchalkawn
6	Vanlalbera Royte	Bualte		232+700	232+780	His complaint is that due to NH54 construction, his land without is beyond ROW was impacted resulting to damage of various assets.	. This has been verified on the site and Surveyor's report states that due construction NH54, landslide had occurred on Pu Vanlalbera's site which damaged his crops.	Action to be taken by ABCI, Camp : Hrangchalkawn
7	K. Biakchungnunga VCP Bualte	Bualte				His complaint is that due to construction of NH54, public water point was damaged.	This has been verified on the site ans surveyor's report states that pubic water point had been damaged by the contractor.	Action to be taken by ABCI, Camp : Hrangchalkawn
8	H. Laltlanthanga	Thualthu	PP 400 / 1976	240+980	241+050	His complaint is that due to heavy disposal of muck and waste beyond ROW damage his trees anf crops which are for his livelihood.	. This has been verified on the site and Surveyor's report states due to heavy muck and waste disposal on his land below the house in the drain area resulted to damage of trees and crops.	Action to be taken by ABCI, Camp : Hrangchalkawn
9	Lalhluta	Thualthu	VC INHMUN PEKNA 2 / 2007	240+980	241+050	His complaint is that due to heavy disposal of muck and waste on his land without his consent damaged his trees and crops.	. This has been verified on the site and Surveyor's report states due to heavy muck and waste have been disposed on his land beyond ROW results to additional damage of trees and crops.	Action to be taken by ABCI, Camp : Hrangchalkawn

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...-94/Immediate...

	Name	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	Thangmawii C/o Ralliantawna	Thualthu	PP 14 / 1985	240+620	240+810	His complaint is that due to disposal of muck and waste beyond ROW damage his additional assets.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste have been disposed on his land beyond ROW results to additional damage of trees and crops.	Action to be taken by ABCI, Camp : Hrangchalkawn
11	ZD Lalfinpuia	Thualthu		238+330	238+480	His complaint is that his land was safe and was not compensated for his land. But constractor had cut off his land without his consent.	. This has been verified on the site and Surveyor's report states that contractors had cut off his land beyond ROW. It had been already verified, but after verification already done, landslide had occurred on his due to NH54 construction resutling to damage of additional trees and crops.	Action to be taken by ABCI, Camp : Hrangchalkawn
12	T. Neihsanga	Tawipui N - II		247+300	247+360	His complaint is that due to heavy disposal of muck and waste beyond ROW damage his teak plantation.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste have been disposed on his land beyond ROW results to additional damage of trees and crops.	Action to be taken by ABCI, Camp : Hrangchalkawn
13	Lalfanzauva VCP	Tawipui N - II				His complaint is that due to constuction od NH54, the pipeline which is one of their main source of water had been destructed.	. This has been verified on the site and Surveyor's report states that the ABCI company had already given two rolls of polythene pipe. But, it is learnt that one more roll of polythene pipe is still required according to the VCP.	Action to be taken by ABCI, Camp : Hrangchalkawn

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/3/2021– LRS(L)/NH-54/Immediate/153 : Dated Lunglei, the 30th July, 2021

To : The Project Manager
ABCI,
CAMP Hnahthial

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/3/2021– LRS(L)/NH-54/Immediate/183 : Dated Lunglei, the 30th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

S
LA

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	H. Lawmsanga	Leite	PP 17 / 1981			His complaint is that with contractor's had cut his land beyond ROW which results to damage of additiomal assets.	. This has been verified on the site and Surveyor's report states that due to dumping of muck and waste beyond ROW results to damage of additional assets.	Action to be taken by ABCI, Camp : Hnahthial
2	K. Zachhinga	Leite	PP 448 / 1976			His complaint is that the contractor's had dumped muck and waste beyond ROW which results to damage of additional assets.	. This has been verified on the site and Surveyor's report states that heavy disposal of muck and waste beyond ROW results to additional damage of assets.	Action to be taken by ABCI, Camp : Hnahthial
3	Lalkunga (T. Lalhrezuala) R/o Zobawk S	Dawn	GLSC G / 56 / 2015	206+340	206+815	His complaint is that due to contractor cutting his land beyond ROW , severe landslide had occurred on his site. His land was cracked at many site which may resulting to possilbe dangers at anytime.	. This has been verified on the site and Surveyor's report states that due to NH54 construction landslide had occurred on his land which is beyond ROW.	Action to be taken by ABCI, Camp : Hnahthial
4	Lalremsanga	Zobawk	VC Gr 38 / 200	198+170	198+470	His complaint is that due to heavy disposal of muck and waste beyond ROW damage his trees and crops.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste have been disposed on his land beyond ROW results to additional damage of trees and crops.	Action to be taken by ABCI, Camp : Hnahthial

Name	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
Laltleipuia	Zobawk	PP 36 / 2005			His complaint is that due to heavy disposal of muck and waste beyond ROW damage his teak plantation.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste have been disposed on his land beyond ROW results to additional damage of trees and crops.	Action to be taken by ABCI, Camp : Hnahthial

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/3/2021– LRS(L)/NH-54/Immediate/182 : Dated Lunglei, the 30th July, 2021

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/3/2021– LRS(L)/NH-54/Immediate/182 : Dated Lunglei, the 30th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL.
2.Laison Officer for BIPL & ABCI
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

Sl. No.	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
mingthanga Bungtlang	Rawpui	PP 271 / 1980	131+88	132+060	His complaint is that the contractor's had cut his land beyond ROW which results to addition damage of trees and crops.	. This has been verified on the site and Surveyor's report states that the construction contractor's BIPL company cut beyond existing ROW.	Action to be taken by BIPL, Camp : Rawpui
Lalkimthanga (Renotify)	Pangzawl	VC Gr 38 / 1990	151+760	151+940	Pu Lalkimthanga and Pu Lalrinawma, Pangzawl lodged a complaint stating due to construction on NH54, landslide has occurred on Pu Lalkimthanga's land damaged his additional trees and crops.	This has been verified on the site and Surveyor's report state that heavy landslide had occurred which is outside ROW on Pu Lalkimthanga's site which resulted to additonal damage of trees and crops.	Action to be taken by BIPL, Camp : Rawpui
Lalnunsanga R/o Hnahthial	Thiltlang	PP 7 / 1999	162+960	162+990	His complaint is that his land which was considered not to be affected at the time of survey was cut without his consent which results to damage of his trees and crops.	This has been verified on the site and as per surveyor's report, landslide occurred due to construction of highway. The school bulding lies outside ROW, and due to this landslide the school stucture post / foundation footing is hanging out from the soil.	Action to be taken by BIPL, Camp : Rawpui
4	J. Rokhuma R/o Hnahthial	Thiltlang	VC Gr 3 / 2010	165+800	165+830	His complaint is that the contractor's had cut his land and disposed muck and waste which is considered not to be affected results to damage of trees and crops.	. This has been verified on the site and Surveyor's report states that the construction contractor's ABCI company dumped muck and waste of retaingning wall foundation which results to damage of trees and crops.	Action to be taken by BIPL, Camp : Rawpui

ame	Village	Pass submitted at the time of Verification	Chainage		Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
Hautluanga	Thiltlang		157+400	157+415	His complaint is that the contractor's had cut his land which is considered not to be affected.	. This has been verified on the site and Surveyor's report states that this site is supposed to be shift to RHS, hence it lies outside ROW. Since, the land is being cut by the contractor results to damage of trees and crops.	Action to be taken by BIPL, Camp : Rawpui

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 26th -30th July 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt with seriously and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/1/2020 – LRS(L)/NH-54 Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. All concern beneficiaries

Lalramhluna
Tairpui North-I

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

207

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
1	C. Zothanzauva	Zobawk	VC Gr 2 / 1980			Pu C. Zothanzauva lodged a complaint stating that the proposed spoil bank near his site will damage his Intake (pipe) which will in turn affect his crops.	This has been verified on the site and Surveyor's report states that C. Zothanzauva's site lie outside the proposed ROW but since the adjacent site lying within ROW has been proposed as spoil bank, necessary precautions to avoid damage of the said intake has to be exercised with regards to disposal of muck and waste.	**Action to be taken by ABCI**
2	V. Kapzauva	Theiriat	ALSC 36/G/1989	ALSC 36/G/1989	727138	Pu V. Kapzauva lodged a complaint stating that his land was cut beyond ROW (Right of Way) as a result of which additional assets are damaged	This matter has been verified on the spot and the report states that the construction company ABCI has cut off the land for their dwellings which results in heavy muck disposal of waste in the river banks.	**Action to be taken by ABCI**
3	HS. Manchianga	Thaizawl	PP 995 / 1976	PP 995 / 1976	1093619	His complaint is that disposal of muck and waste on his land which affected additional damage of his water tank.	This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.	**Action to be taken by ABCI**
4	R. Lalsiamliana	Bualte	VC Gr 15 / 2015	VC Gr 15 / 2015	423413	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his Mulberry trees plantation was damaged.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of his Mulberry trees plantation and land.	**Action to be taken by ABCI**
5	R. Lawmzuala	Bualte	Pass awm lo - An tui lakna tih chhiat sak an ni			Pu R. Lawmzuala and Pu Rohmingliana lodged a complaint stating that disposal of muck and waste on their site damage their Intake (pipe) which will impact his crops and fish ponds as well.	This has been verified on the site and Surveyor's report states that Pu R. Lawmzuala and Pu Rohmingliana site lie outside the proposed ROW but since the heavy muck and waste being disposed on their lands affected the livelihood of the people in Bualte.	Action to be taken by ABCI
6	Rohmingliana	Bualte						

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	H. Biakkhuma	Bualte	VC Gr 02 / 2015	VC Gr 02 / 2015	147741	He lodged a complaint stating that muck and waste has being disposed on his land which impact his Mulberry trees plantation.	This has been verified on the site and Surveyor's report states that Pu H. Biakkhuma's land has covered with muck and waste disposal beyond ROW which affect his Mulberry trees plantation.	**Action to be taken by ABCI**
8	T. Sangkhuma	Tawpui North II	VC Pass 3 / 1995			Pu T. Sangkhuma lodged a complaint stating that his land lies beyond proposed ROW (Right of Way) as per site requirement, but since muck and wasted disposal on his land impacted his crops.	This has been verified on the site and Surveyor's report states that a heavy disposal of muck and waste on his land which is beyond ROW (Right of Way) as per site requirement affected damage of crops.	**Action to be taken by ABCI**
9	T. Zodingliani	Tawpui North II	VC Gr 45 / 1995	VC 45 / 1995	136100	She lodged a complaint stating that disposal of muck and waste beyond ROW affected trees and crops thereby causing additional damage.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of her additional assets (viz, trees and crops).	**Action to be taken by ABCI**
10	C. Rohmingthanga Secy.UPC	Tawpui North II	PP 692 / 1973			Pu Rohmingthanga, Secretary, UPC, Tawipui N-II, Vendor of the land lodged a complaint stating disposal of heavy muck and waste beyond ROW (Right of Way) which affect damage of his land.	This has been verified on the site and Surveyor's report state that Pu Sanghnuna's site is not a proposed Spoil Bank, but muck and waste were disposed heavily on his site creating additional damage of land.	**Action to be taken by ABCI**
11	Latramhluni	Tawipui North I	LSC I / 2005	LSC I / 2005	1569049	Pi Latramhluni structure / building falls outside ROW as per site requirement, Contractor had been told the beneficiary to demolished within 4 days.	Since, her structure / building falls outside ROW as per site requirement, no assessment has been made in respect of her building. As per report, the said structure is falling outside the ROW, but it could be in danger if tha adjacent land is cut. Caution should be exercise, in order to avoid future complications; ABCI project manager promised to start the work as earliest as possible.	**Action to be taken by ABCI**

Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
T. Lalawmpuia	Tawipui North I	Pass awm lo - Leivung paihin Pipeline a tichhia			Pu T. Lalawmpuia had lodged a complaint regarding damage of his water intake (pipeline) due to heavy disposal of muck and waste.	This has been verified on the site and as per report, heavy disposal of muck and waste resulted in damage of his water intake (pipeline) which severely affects his livelihood.	Action to be taken by ABCI
H. Lalthansanga	Tawipui North I	PP 1 / 2005			a complaint has been received from Pu H. Lalthansanga whose land falls outside ROW (Right of Way) as per site requirement, however, due to the on-going construction, his land and assets (viz trees and crops) have been damaged.	This has been verified on the site and as per report construction waste has been disposed within his site which resulted in damage of land and crops.	Action to be taken by ABCI
PC. Lalramliana	Tawipui North I	VC HP 36 / 2011	VC HP 36 / 2011	40000	He lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	This has been verified on the site and Surveyor's report state that muck and waste has been disposed beyond ROW (Right of way) which resulted additional damaged of assets.	Action to be taken by ABCI
Lalzawta	Thingfal	VC Gr 135 / 2009	VC Gr. 35 / 2009	57600	Pu Lalzawta lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	As per findings of the verification team, The construction waste disposed on his land affected additional damage of trees and crops. It is also reported that retaining wall construction has to be done to prevent his fruit bearing stage crops and other possible danger.	Action to be taken by ABCI

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

210

No. C-13016/3/2021-LRS(L)/NH-54 Immediate/51 : Dated Lunglei, the 15th July, 2021

To : The General Manager(P)
NHIDCL, PMU-Lunglei
Mizoram.

Subject : **Estimate of Pu Saitlawma Sailo's structure**

Ref : No. 205/NHIDCL/PMU-Lunglei/NH-54/Wk/LA/686 Dt.13.7.2021

Sir,

With reference to your letter No. cited above, estimate of Pu Saitlawma Sailo's structure to be affected by ongoing Widening and Upgradation of NH-54 is prepared separately as requested such that payment of compensation may be processed urgently.

(KULOTHUNGAN A) IAS
Deputy Commissioner
Lunglei District
15.7.2021 Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email:- lungleidc@gmail.com

THUBIAT (PINK FORMAT)

211

	Land			Building(1-7) Assessed By Surveyor								Shifting Memorial Stones/Graves (Table		
No.	Survey No. & Date	Type/ Purpose (LSC/ALSC/VCP/ PP or if any other)	Name of Land Owner/ Interested Person	Category of building/ property or structures as per latest GOM rates	Floor/Type	Specification of Building/Structure		Plinth Area (Sqm)	Rate per sqm	Amount	Category	No. of Memorial Stones/ Graves	Amount (Inclusive of Rs.10,000/- Solatium)
						Width (m)	Length (m)						
1	13 / 1977	P.P	Saitlawma Sailo	5	Extension1	2.3	5.5	12.65	5000	63250			0
				5	Extension2	1	5.5	5.5	5000	27500			
					AT			0	0	0			

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

212

No.C.13016/3/2021 – LRS(L)/NH-54/Immediate/50 : Dated, Lunglei the 13th July, 2021

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Blasting of stone by the M/S BRN Infrastructure Private Limited near Bualte Village regarding.**

Sir,

With reference to the subject cited above, a report was received from Presidents of NGOs and all Political Parties, Bualte Village regarding blasting of stone / quarry by M/S BRN Infrastructure Private Limited causing hazard to the public and adjoining areas.

In this regard, the matter has also been raised by them but no preventative measures have been taken from your side. As such you are instructed to take immediate action and submit a report to the undersigned at the earliest.

13/July

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/3/2021 – LRS(L)/NH-54/Immediate : Dated, Lunglei the 13th July, 2021

Copy to : GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the

13/July

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

213

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 18th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hnahthial

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 18th Feb, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
1	Lalnelthanga	Leite	PP 456 1986	PP 456 / 1986	1079088	His complaint is that disposal of muck and waste on his land which affected additional damage of his water tank.	This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.	Action to be taken by ABCL, Camp Hnahthial
2	K. Thanghlawa	Leite	PP 789 / 1976	PP 789 / 1976	228689	He lodged a complaint stating thatdue heavy disposal of mud and waste beyond ROW (Right of Way) as a result of which additional assets are damaged	This matter has been verified on the spot and the report states that his land is a proposed spoil bank but due to muck and waste disposal, additional fruit bearing crops have been damaged. Since, his assets were already damaged, you are requested to take immediate measures to resolve the issue with the land owners.	Action to be taken by ABCL, Camp Hnahthial

Copy to :- 1. GM(P) NH

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

215

No.C.13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir.

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

16/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

No.C.13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

16/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
ghlira	Zobawk	PP 17 / 2000	PP 17 / 2000	3339302	His complaint is that disposal of muck and waste on his land beyond ROW (Right of Way) which result in additional damage of his assets. Back in Dt 25.7.2020 he had akready informed the contractor's in Tuipui side. He was asked to wait a while but no action was taken.	This has been verified on the site and Surveyor's report state that due to muck and waste disposal, additional fruit bearing crops have been damaged. Since, his assets were already damaged, you are requested to take immediate measures to resolve the issue with the land owners.	Action to be taken by ABCI, Camp Hrangchalkawn
L. Buala	Bualte	PP 198 / 2005	PP 198 / 2005	810484	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of his additional assest.s	Action to be taken by ABCI, Camp Hrangchalkawn
R. Lalengzauva	Bualte	VC Gr 80 / 1993	VC Gr 80 / 1993	144331	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste being disposed on their lands affected damage of his trees and crops on Pu R. Lalengzaua's site.	Action to be taken by ABCI, Camp Hrangchalkawn
Agriculture Dept (Additional)	Bualte	DPL 24 / 1996	DPL 24 / 1996	1114503.854	Their complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), their additional assets was damaged.	. This has been verified on the site and Surveyor's report states that due to heavy muck and waste being disposed on their lands affected damage of their crops on Agriculture Dept.'s site.	Action to be taken by ABCI, Camp Hrangchalkawn

Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
Lalramhmachhuana	Bualte	VC Gr 11 / 2008	VC Gr 11 / 2008	26551	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has been verified on the site and Surveyor's report states that muck and waste have been disposed beyond ROW on Pu Lalramhmachhuana's site which result in additional damage of trees and Crops.	Action to be taken by ABCL, Camp Hrangchalkawn
R. Vanlalsawma	Bualte	VC Gr 6 / 2011	VC Gr 6 / 2011	35404	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has been verified on the site and Surveyor's report states that muck and waste have been disposedon Pu R. Vanlalsawma's site which result in additional damage of trees and crops.	Action to be taken by ABCL, Camp Hrangchalkawn
C. Laldinhuali	Bualte	PP. 194 / 2005	PP. 194 / 2005	441825	She lodged a complaint stating that disposal of muck and waste beyond ROW affected trees and crops thereby causing additional damage.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe landslide which resulted to damage of additonal trees and crops.	Action to be taken by ABCL, Camp Hrangchalkawn
Lalkhawngaiha	Bualte				Pu Lalkhawngaiha had lodged a complaint regarding damage of his water intake (pipeline) due to heavy disposal of muck and waste.	This has been verified on the site and as per report, heavy disposal of muck and waste resulted in damage of his water intake (pipeline) which severely affects his land and his fish pond. His land situated 300m below NH54 and about 1/3rd of his land is being covered with disposal of muck and waste.	**Action to be taken by ABCL, Camp Hrangchalkawn**
Lianvenga	Bualte	PP 140 / 1977	PP 140 / 1977	300839	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his additional assets was damaged.	This has verified on the site and suveyor's report states that Pu Lianvenga's land which is beyond ROW (Right of Way) slide down affected additional damage of trees and crops.	**Action to be taken by ABCL, Camp Hrangchalkawn**

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action ...

	ame	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	Lalduhawma	Bualte	PP 122 / 1977	PP 122 / 1977	110768	His complaint is due to cutting of land on his site affected heavy landslides, which is half part of his land.	This has verified on the site and suveyor's report states that Pu Lalduhawma's land which is beyond ROW (Right of Way) slide down affected additional damage of trees and crops.	Action to be taken by ABCI, Camp Hrangchalkawn
11	Rokhara	Bualte	LSC 13 / G / 1991	ALSC 13/G/1991	141107	A complaint has been received from Pu Rokhara's whose land falls outside ROW (Right of Way) as per site requirement, however, due heavy disposal of muck and waste in his land resulted damage of his assets (viz trees, crops & tanky) have been damaged.	This has been verified on the site and as per report cmuck and wasre has been disposed on his land resulted in damage of tanky and crops.	Action to be taken by ABCI, Camp Hrangchalkawn
12	K. Tlangliansanga	Bualte				He lodged a complaint statingtat due heavy disposal of muck and wast on his land affected his livehod	This has been verified on the site and Surveyor's report state that his land situated beyond ROW (Right of Way) and due to heavy muck and waste has been disposed on K. Tlangliansanga's site, lots of trees and crops have been ndamaged.	Action to be taken by ABCI, Camp Hrangchalkawn
13	Rohlupuia	Bualte				Pu Rohlupuia lodged a complaintstating that heavy muck and waste hat been disposed on his land without hisconsent which results to damaged of hisassets (tanky, crops etc.)	This has been verified on the site and Surveyor's report state that his land situated beyond ROW (Right of Way) and due to heavy muck and waste has been disposed onRohlupuia's site, assets viz. crops, tanky etc has been damaged.	Action to be taken by ABCI, Camp Hrangchalkawn

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Tawipui N-II

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir.

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
1	Hmangaihzuala (Renotify)	Tawipui N - II	VC G 65 / 1998	VC G 65 / 1998	120000	Pu Hmangaihzuala lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his trees and crops.	This has been verified on the site and Surveyor's report due to heavy muck and waste disposal beyond ROW (Right of Way) on Hmangaihzuala's site, assets viz. trees & crops etc. has been damaged.	Action to be taken by ABCI, Camp Tawipui N - II
2	T. Hmangaihzauva (Renotify)	Tawipui N - II	GLSC G- 20 / 2014	GLSC G- 20 / 2014	1105952	Pu T. Hmangaihzuava lodged a complaint stating that his land was cut beyond ROW (Right of Way) which affected damage of additional trees and crops.	This has been verified on the site and Surveyor's report state that his land has cut beyond ROW (Right of Way), assets viz. trees and crops has been damaged.	Action to be taken by ABCI, Camp Tawipui N - II
3	YMA, Branch Tawipui N-II	Tawipui N - II				They lodged a complaint stating that heavy muck and waste have been disposed on their land without their consent which results to damaged of their trees abd crops.	This has been verified on the site and Surveyor's report state that the YMA have preserve their trees and crops for many years, and that have been destroyed due to heavy disposal of muck and waste.	Action to be taken by ABCI, Camp Tawipui N - II
4	A. Thlansanga	Tawipui N - I		VC HP 105 / 1997	0	Pu A Thlansanga lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his intake. This intake has feed his water tank and his crops.	This has been verified on the site and Surveyor's report state that his land situated below NH54 and due to heavy muck and waste has been disposed on above A. Thlangsanga's site, water intake has been damaged.	Action to be taken by ABCI, Camp Tawipui N - II

Name	Village	Pass No.	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
T. Lalnunzira	Tawipui South	VC Pass 15 / 2015	VC Pass 15 / 2015	72920	He lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent.	This has been verified on the site and Surveyor's report state that heavy muck and waste have been disposed beyond ROW (Right of Way) which resulted additional damage of trees and crops.	Action to be taken by ABCI, Camp Tawipui N - II
Lalremruata	Tawipui South				Pu Lalremruata lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his assets (water intake & Fish pond)	This has been verified on the site and Surveyor's report state that muck and waste disposal on proposed spoil bank 259+060 - 259+160 affected Pu Lalremruata's site. Heavy rainfall during monsoon brought down waste of NH54 on his land which damage his water intake.	Action to be taken by ABCI, Camp Tawipui N - II
Thangmawii	Tawipui South				Pi Thangmawii lodged a complaint stating that heavy muck and waste have been disposed on her land which is not a proposed spoil bank affected in additional damaged of her assets.	This has been verified on the site and Surveyor's report state that her land is not a proposed spoil bank. Heavy muck and waste have been disposed on her lad which resulted in additional damaged of trees and crops.	Action to be taken by ABCI, Camp Tawipui N - II
S. Vanlalhruaia HS Lalhmingliana	Tawipui South		PP 34 / 2005	1682936	He lodged a complaint stating that muck and waste have been disposed on her land affected in damaged of their pipe and water intake.	This has been verified on the site and Surveyor's report state that their pipeline and water intake have been damaged due to disposal of muck and waste.	Action to be taken by ABCI, Camp Tawipui N - II
9 B. Sangthuama	Tawipui South	33 / 2011	VC HP 33 / 2011	44756	He lodged a complaint stating that muck and waste have been disposed on his land which is beyond ROW resulted in damage of his trees and crops.	This has been verified on the site and Surveyor's report state that muck and waste has been disposed beyond ROW. This resulted in additional damage of trees.	Action to be taken by ABCI, Camp Tawipui N - II

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	PC. Lalhmangaihzuala	Thingfal	PP 548 / 2007	PP 548 / 2007	4330726	Pu PC. Lalhmangaihzaula lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent.	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on PC Lalhmangaihzuala's site, assets viz. trees and crops have been damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
11	V. Lalhnema	Thingfal	VC Gr 69 / 1970	VC Gr 69 / 1970	366400	Pu V. Lalhnema lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent.	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on V Lalhnema's site, assets viz. trees and crops have been damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
12	H. Lalhmingthanga Additional	Thingfal	VC Gr 349 / 2009	VC Gr 349 / 2009	313407	Pu H. Lalhmingthanga lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his water intake.	This has been verified on the site and Surveyor's report state that due to muck and waste disposal his water intake, GCI pipes were damaged.	**Action to be taken by ABCI, Camp Tawipui N - II**
13	T. Sangliankhuma	Thingfal	VC G 138 / 2009	VC G 138 / 2009	285304	Pu T. Sangliankhuma lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his trees and crops.	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on Pu T. Sangliankhuma's site which resulted in additional damage of his trees and crops.	**Action to be taken by ABCI, Camp Tawipui N - II**

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	T. Darzova Additional	Thingfal	VC Gr 211 / 2010	VC Gr 211 / 2010	224472	Pu T. Darzova lodged a complaint stating that heavy muck and waste have been disposed on his land which is not a prposed spoil bank affected damage of his land	This has been verified on the site and Surveyor's report state that due to heavy muck and waste has been disposed on Pu T. Darzova's site which resulted in additional damage of his land.	**Action to be taken by ABCI, Camp Tawipui N - II**
15	PC Lalhmachhuana	Thingfal	PP 508 / 2007	PP 508 / 2007	3298842	Pu PC Lalhmanchhuana lodged a complaint stating that his land has been cut off beyond ROW (Right of Way) without his consent which results to damaged of his trees and crops.	This has been verified on the site and Surveyor's report state that Pu PC Lalhmachhuana's land has been cut off beyond ROW (Right of way) which resulted in additional damage of his trees and crops. Pu PC Lalhmachhuana land has been crack on two sites, may cause landslides which will damage additional crops.	**Action to be taken by ABCI, Camp Tawipui N - II**

224

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.L-11020/39/2018-LRS(L)/NH-54/Complaint/47 Dated, Lunglei the 15th May, 2020

To : The Project Manager
ABCI, Package No 6
Old BRTF Camp,Tawipui 'N'

Subject : **Destruction of PHE Pipeline in Mualcheng 'S' Village: Public Utility Shifting regarding.**

Sir,

With reference to the Subject cited above, a letter has been received from VCP Mualcheng 'S' regarding destruction of more than a kilometre long PHE pipeline that supplies water to their village in the process of the ongoing NH-54 Widening and Upgradation work. This has caused inconvenience and hardship to the people of the village where they found themselves in want of a steady water supply, and inspite of communicating this problem by visiting your Camp, no steps have been taken to resolve the issue.

Please be advised that the responsibility of public utility shifting should be taken very seriously. This, it seems has become a common problem along the stretch as is evident from complaints received in the same vein in this office which has been notified to you in the past and consequently informing you to exercise caution. You are therefore to look into the issue immediately and carry out the required utility shifting. Please treat this as urgent so that continuity of water supply is resumed and the people are not inconvenienced and deprived of their basic needs on account of responsibilities not upheld on your part.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.L-11020/39/2018-LRS(L)/NH-54/Complaint/47 *Dated, Lunglei the 15th May, 2020*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. VCP Mualcheng 'S' for information.

15/5/20

(V. LALSANGLIANA)
Deputy Commissioner & CALA
15/5 Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

225

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 26th -30th July 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report, it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. All concern beneficiaries

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

List of Complaints Received regarding haphazard muck disposal (Immediate) – Surveyor's Report

Sl. No.	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken/Action to be taken
1	C. Zothanzauva	Zobawk	VC Gr 2/1980			Pu C. Zothanzauva lodged a complaint stating that the proposed spoil bank near his site will damage his Intake (pipe) which will in turn affect his crops.	This has been verified on the site an Surveyor's report states that C. Zothanzauva's site lie outside the proposed ROW but since the adjacent site lying within ROW has been proposed as spoil bank, necessary precautions to avoid damage of the said intake has to be exercised with regards to disposal of muck and waste	Action to be taken by ABCI
2	V. Kapzauva	Theiriat	ALSC 36/G/1989	ALSC 36/G/1989	727138	Pu V. Kapzauva lodged a complaint stating that his land was cut beyond ROW (Right of Way) as a result of which additional assets are damaged	This matter has been verified on the spot and the report states that the construction company y ABCI has cut off the land for their dwellings which results in heavy muck disposal of waste in the river banks.	Action to be taken by ABCI
3	HS Manchianga	Thaizawl	PP 995/1976	PP 995/1976	1093619	His complaint is that disposal of muck and waste on his land which affected additional damage of his water tank.	This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.	Action to be taken by ABCI
4	R. Lalsiamliana	Bualte	VC Gr 15/2015	VC Gr 15/2015	423413	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way), his mulberry trees plantation was damaged	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of his Murberry trees plantation and the land.	Action to be taken by ABCI
5	R. Lawmzuala	Bualte	Pass awm lo – an tui lakna tihchhiat sak an ni			Pu R. Lawmzuala and Pu Rohmingliana lodged a complaint stating that disposal of muck and waste on their site damage their Intake (pipe) which will impact their crops and fish pond as well	This has been verified on the site and Surveyor's report states that Pu R. Lawmzuala and Pu Rohmingliana site lie outside the proposed ROW but since the heavy muck and waste being disposed on their lands affected the livelihood of the people in Bualte.	Action to be taken by ABCI
6	Rohmingliana	Bualte						

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
7	H. Biakkhuma	Bualte	VC Gr 02 / 2015	VC Gr 02 / 2015	147741	He lodged a complaint stating that muck and waste has being disposed on his land which impact his Mulberry trees plantation.	This has been verified on the site and Surveyor's report states that Pu H. Biakkhuma's land has covered with muck and waste disposal beyond ROW which affect his Mulberry trees plantation.	Action to be taken by ABCI
8	T. Sangkhuma	Tawpui North II	VC Pass 3 / 1995			Pu T. Sangkhuma lodged a complaint stating that his land lies beyond proposed ROW (Right of Way) as per site requirement, but since muck and wasted disposal on his land impacted his crops.	This has been verified on the site and Surveyor's report states that a heavy disposal of muck and waste on his land which is beyond ROW (Right of Way) as per site requirement affected damage of crops.	Action to be taken by ABCI
9	T. Zodingliani	Tawpui North II	VC Gr 45 / 1995	VC 45 / 1995	136100	She lodged a complaint stating that disposal of muck and waste beyond ROW affected trees and crops thereby causing additional damage.	This has been verified on the site and as per report, heavy disposal of muck and waste beyond ROW (Right of Way) resulted in severe damage of her additional assets (viz, trees and crops).	Action to be taken by ABCI
10	C. Rohmingthanga Secy.UPC	Tawpui North II	PP 692 / 1973			. Pu Rohmingthanga, Secretary, UPC, Tawipui N-II, Vendor of the land lodged a complaint stating disposal of heavy muck and waste beyond ROW (Right of Way) which affect damage of his land.	This has been verified on the site and Surveyor's report state that Pu Sanghnuna's site is not a proposed Spoil Bank, but muck and waste were disposed heavily on his site creating additional damage of land.	Action to be taken by ABCI
11	Lalramhluni	Tawipui North I	LSC I / 2005	LSC I / 2005	1569049	Pi Lalramhluni structure / building falls outside ROW as per site requirement, Contractor had been told the beneficiary to demolished within 4 days.	Since, her structure / building falls outside ROW as per site requirement, no assessment has been made in respect of her building. As per report, the said structure is falling outside the ROW, but it could be in danger if tha adjacent land is cut. Caution should be exercise, in order to avoid future complications; ABCI project manager promised to start the work as earliest as possible.	Action to be taken by ABCI

	Name	Village	Pass No	Pass submitted at the time of Verification	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
12	T. Lalawmpuia	Tawipui North I	Pass awm lo - Leivung paihin Pipeline a tichhia			Pu T. Lalawmpuia had lodged a complaint regarding damage of his water intake (pipeline) due to heavy disposal of muck and waste.	This has been verified on the site and as per report, heavy disposal of muck and waste resulted in damage of his water intake (pipeline) which severely affects his livelihood.	**Action to be taken by ABCI**
13	H. Lalthansanga	Tawipui North I	PP 1 / 2005			a complaint has been received from Pu H. Lalthansanga whose land falls outside ROW (Right of Way) as per site requirement. however, due to the on-going construction, his land and assets (viz trees and crops) have been damaged.	This has been verified on the site and as per report construction waste has been disposed within his site which resulted in damage of land and crops.	**Action to be taken by ABCI**
14	PC. Lalramliana	Tawipui North I	VC HP 36 / 2011	VC HP 36 / 2011	40000	He lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	This has been verified on the site and Surveyor's report state that muck and waste has been disposed beyond ROW (Right of way) which resulted additional damaged of assets.	**Action to be taken by ABCI**
15	Lalzawta	Thingfal	VC Gr 135 / 2009	VC Gr. 35 / 2009	57600	Pu Lalzawta lodged a complaint that additional Land and assets (viz crops and structure) have been damaged due to disposal of muck and waste beyond ROW (Right of Way)	As per findings of the verification team, The construction waste disposed on his land affected additional damage of trees and, crops. It is also reported that retaining wall construction has to be done to prevent his fruit bearing stage crops and other possible danger.	**Action to be taken by ABCI**

229

FICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/7/2021 – LRS(L)/NH-54/General : Dated, Lunglei the 8th July, 2021

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/7/2021 – LRS(L)/NH-54/General : Dated, Lunglei the 8th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Laison Officer for BIPL & ABCI
3. All concern beneficiaries

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

230

230

List of Complaints Received regarding haphazard muck disposal (Immediate) - Surveyor's Report

	Name	Village	Pass submitted at the time of Verification	Reason of Complaint	Findings of Verification Team	Action Taken / Action to be taken
	Laldinmawia Pachuau (Renotify)	Rawpui	VCP 99 / 200	He lodged a complaint stating that he own Govt' of Mizoram mining quarry permit, no 002/2/14-114 of 2014 and 002/2/19 - 204 of 2019. His	This has been verified on site and surveyor's report states that chainage 139+620 a quarry which is outside ROW. Since, new allignment is proposed which will inturn effect his quarry.	Action to be taken by BIPL, Camp : Rawpui
	C. Lalrokima C/o C. Rammawia	Pangzawl	PP 18 / 2005	His complaint is that the contractor's are cutting his land beyond ROW which is approx. 0.0915 ha where he planted orange (YP) and lemon.	This has been verified on site and surveyor's report state that contractor has cut the land beyond ROW resulting to damage of additional assets.	Action to be taken by BIPL, Camp : Rawpui
3	Lalrimawia (Renotify)	Pangzawl	VC Gr 40 / 1990	Pu Lalrimawia lodged a complaint to have spot verification at his site.	This has been verified on site and surveyor's report states that his land had been cut beyond ROW which resulting damage of additonal assets.	Action to be taken by BIPL, Camp : Rawpui

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

231

No.13016/6/2021– LRS(L)/NH-54/General : Dated, Lunglei the 15th Feb, 2021

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional land to be acquired within Pi Vanlalhmuaka 's site within Leite.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu Vanlalhlmuaka's site.

Pu Vanlalhmuaka had already been compensated for his land falling within ROW (Right of Way) as per site requirement. He lodged a complaint stating that his land (Quarry Road) was cut beyond ROW (Right of Way) as a result of which additional land was damaged. In this regard you are requested to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : Dated, Lunglei the 15th Feb, 2021

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu Vanlalhmuaka, Leite

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

232

No.13016/6/2021– LRS(L)/NH-54/General : Dated, Lunglei the 15th Feb, 2021

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu H. Zonghinga's site within Rawpui.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu H. Zonghinga's site. Pu H. Zonghinga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected and the course of action contemplated for the landholder in this regard.

Yours faithfully
(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : Dated, Lunglei the 15th Feb, 2021

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu H. Zonghinga, Rawpui

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701. Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/50 : Dated, Lunglei the 30th Aug, 2021

To : The General Manager
ABCI Infrastructures Pvt Ltd,
Base Camp : Tawipui N-II

Subject : Destruction of pipelines within Tawipui N-I NH-54 - Widening and Up-gradation regarding.

Sir,

With reference to the subject cited above, Pu T. Lalawmpuia, President, Village Council, Tawipui N- I had reported the following pipelines within Tawipui N-I to be damaged by the contractor. These pipelines are private pipelines laid down by the persons stated below:

Sl No	Name	Pass No	Sl No	Name	Pass No
1.	Biakchhunga	LSC 47/1998	2.	A. Muanzova	LSC 55/1998
3.	A. Hmunmawia	LSC 50/1998	4.	PC. Engzauva	LSC 49/1998
5.	R. Vanlalhriata	VCP 3/1996	6.	K. Zohranga	LSC 42/1998
7.	N. Ropianga	LSC 38/1998	8.	K. Lalrinchhunga	LSC 27/1998
9.	Lalthanpuii	LSC 26/1998	10.	N. Lalrawngbawli	LSC 3/1998
11.	J. Lalmalsawma	LSC 5/1998	12.	N. Lalrinzuali	LSC 7/1998
13.	N. Lalsiammawii	LSC 8/1998	14.	H. Tialkunga	LSC 47/1998

You are requested to take necessary action in helping to shift the private pipelines belonging to the above outside ROW such that additional compensation for additional damage can be avoided. Report may be submitted to the undersigned.

Yours faithfully

30/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/50 : Dated, Lunglei the 30th Aug, 2021

Copy to :- 1.GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pu T. Lalawmpuia, VCP Tawipui N-I

30/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

234

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/12 : Dated, Lunglei the 31st Aug, 2021

To : The General Manager,
ABCI Infrastructure Pvt. Ltd.
Base Camp : Tawipui N-II

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu J.Vanlalsawma's site within Tawipui N-I.**

Sir,

With reference to the subject cited above, a complaint was received from Pu J. Vanlalsawma of Tawipui N-I stating that due to on-going construction of NH54 - Widening and Up-gradation regarding, landslide has occurred within his land leading to additional damage of land. He also stated that his land has been cut off beyond ROW (Right of Way). Pu J. Vanlalsawma has been compensated for his land that falls within ROW (Right of Way) as per site requirement.

In this regard, you are requested to take immediate action and submit a clear report to the undersigned at the earliest.

Yours faithfully

31/8/21

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/12 : Dated, Lunglei the 31st Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pu J. Vanlalsawma of Tawipui N-I for information.

31/8/21

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
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OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

235

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/11 : Dated, Lunglei the 31st Aug, 2021

To : The General Manager,
ABCI Infrastructure Pvt. Ltd.
Base Camp : Tawipui N-II

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pi Buangpuii's site within Tawipui N-I.**

Sir,

With reference to the subject cited above, a complaint was received from Pi Buangpuii of Tawipui N-I stating that due to on-going construction of NH54 - Widening and Up-gradation regarding, landslide has occurred within her land leading to additional damage of land and assets (viz. trees & crops). Pi Buangpuii has been compensated for her land that falls within ROW (Right of Way) as per site requirement.

In this regard, you are requested to take immediate action and submit a clear report to the undersigned at the earliest.

Yours faithfully

(KULOTHUNGAN A)IAS 31/8/21
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/11 : Dated, Lunglei the 31st Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pi Buangpuii of Tawipui N-I for information.

(KULOTHUNGAN A)IAS 31/8/21
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email-lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

236

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/2 : Dated, Lunglei the 19th Aug, 2021

To : The Project Manager,
ABCI Infrastructure Pvt. Ltd.
Camp : Hrangchalkawn

Subject : **Landslide due to hill cutting at Thualthu – NH-54 Widening and Up-gradation regarding.**

Sir,

With reference to the subject cited above, Pu Rintluanga (VCP Thualthu) wrote on behalf of Pi Biakthangi of Thualthu stating that cutting of a hill opposite her house has resulted in a huge landslide exacerbated by heavy rainfall which has landed near her house and has seeped inside her building making her house unlivable and in a precarious condition due to which she has been living out of her own house and with her daughter for a couple of days now.

In this regard ASO, Lunglei had contacted Liaison Officer, ABCI who informed the workers on the same day. In this connection, you are request to submit action taken report to the undersigned at the earliest.

Yours faithfully

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/2 : Dated, Lunglei the 19th Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Pu Biakthangi of Thualthu for information.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13015/1/2020 – LRS(L)/NH-54/General/307 : Dated, Lunglei the 14th Oct, 2020

To : The Project Manager
BIPL.
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu Khawvelthanga's site within Rawpui.**

Sir.

With reference to the Subject cited above, surveyor's report has been received regarding Pu Khawvelthanga's site.

Pu Khawvelthanga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which result in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/1/2020 – LRS(L)/NH-54/General/307 : Dated, Lunglei the 14th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Pu Khawvelthanga, Rawpui

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

238

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/18 : Dated, Lunglei the 10th Aug, 2021

To : The Project Manager,
BIPL
Camp : Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu Lalramsanga's site within Pangzawl.**

Sir,

With reference to the subject cited above, a complaint was received from Pu Lalramsanga of Pangzawl stating that his land and assets (crops & structure) were damaged due to disposal of muck and waste beyond ROW (Right of Way). Pu Lalramsanga developed a portion of his father, Pu LP Sanghia's land covered by PP - 770 / 1976 and utilized it for plantation of mulberry trees and silkworm rearing. LP Sanghia has been compensated for his land falls within ROW (Right of Way) as per site requirement. However, heavy muck and waste have been disposed beyond ROW (Right of Way) which has damaged Pu Lalramsanga's mulberry plantation, silkworm rearing house and his tanky.

In this regard, you are requested to take immediate action and submit a clear report to the undersigned at the earliest.

Yours faithfully

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/18 : Dated, Lunglei the 10th Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Sub-Divisional Officer (Sadar), DC's Office Hnahthial for information with reference to his letter no - nil
2. Pu Lalramsanga of Pangzawl for information.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

239

No.C-13016/1/2020 – LRS(L)/NH-54/Immediate/ 11 : Dated, Lunglei the 19th Feb. 2021

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Destruction of pipeline affecting water supply to Lungpuizawl AH &Vety Department.**

With reference to the subject cited above, a letter vide No. D.11012/1/97-SVSc(AH&V) (copy enclosed) has been received and it pertains to a complaint regarding heavy muck and waste disposal leading to destruction of pipeline and water intake affecting Base Pig Farm, Zovawk Farm, Boar Semen Station and Staff quarters belonging to AH & Vety Department.

In this regard, you are requested to take remedial action and submit a report at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

No.C-13016/1/2020 – LRS(L)/NH-54/Immediate/ 11 : Dated, Lunglei the 19th Feb, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary actio
3. AH & Vety., Department

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

240

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/15 : *Dated, Lunglei the 5 Aug, 2021*

To : The Project Manager
ABCI Infrastructures Pvt Ltd,
Hrangchalkawn

Subject : Dumping of loose soil within R. Chhuanvawra's quarry at Lungpuizawl.

Sir,

With reference to the subject cited above, a complaint has been received from R. Chhuanvawra regarding his quarry at Lungpuizawl. It is learnt from his letter that his quarry does not pertain to proposed spoil bank and since it was utilised for dumping of loose soil inspite of this, you had promised suitable compensation if such dumped soil cannot be cleared by you. In this regard, it has been more than two months since the complainant has got in touch with you without any action from your end.

Please be informed that any damage to private land holdings pertaining to your work resulting in additional compensation required from your end must be dealt with accordingly with such affected landowners. You are therefore, requested to resolve the matter immediately with the complainant and submit the report to the undersigned.

Yours faithfully

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/15 : *Dated, Lunglei the 5 Aug, 2021*

Copy to :-

1.GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Lalremruata, Liason Officer for BIPL & ABCI
3. Pu R. Chhuanvawra, Theiriat

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

3983

OFFICE OF THE SETTLEMENT OFFICER
LAND REVENUE AND SETTLEMENT DEPARTMENT
LUNGLEI DISTRICT, LUNGLEI

241

No.13016/9/202l–LRS(L)/NH-54/Immediate/tb : Dated, Lunglei the 2nd Aug, 2021

To : The Project Manager
ABCI,
Hrangchalkawn

Subject : **Verification of Dumping of loose soil on Pu Lalnunsanga's land**

Sir,

With reference to the subject cited above, you are requested to verify whether loose soil had been deposited to the land of Pu Lalnunsanga of Bualte in presence of land owner and submit a clear report to the undersigned on or before dt : 12.08.2021for further necessary action.

Yours faithfully

(ALAN LALTHANZARA)
Settlement Officer
Land Revenue & Settlement Office
Lunglei District, Lunglei

No.13016/9/202l–LRS(L)/NH-54/Immediate/lo : Dated, Lunglei the 2nd Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Sub-Divisional Officer (Sadar), DC's Office Lunglei for information with reference to her letter vide no.B.13018/4-B/20-21/DCLR/229:Dt 26.7.2021
2. Pu Lalnunsanga, Bualte for information and necessary action.

(ALAN LALTHANZARA)
Settlement Officer
Land Revenue & Settlement Office
Lunglei District, Lunglei

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

242

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu R. Lalpekthanga's site within Zobawk.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu R. Lalpekthanga's site. Pu R. Lalpekthanga's site had been compensated for his land which falls within ROW (Right of Way) as per site requirement and it is not proposed for spoil bank. His complaint is that disposal of muck and waste on his land which affected additional damage of his assets (viz. trees & Crops). This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.

In this regard, you are requested to to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu Khawvelthanga, Rawpui

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

ABCI

ABCI INFRASTRUCTURES PVT. LTD.
CIN : U45202WB1993PTC058047

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/488 Date: 13/08/2021

243

To,

The Deputy Commissioner & CALA,
Lunglei, Distt. Lunglei,
Mizoram - 796701

Project: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 208.00 to km 250.00 (Package-5) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"

Subject: Submission of Action Taken Report on complaints to Construction Work of NH-54,

References:

1. C-13016/3/2021 – LRS(L)/NH-54/Immediate/184, Lunglei Date: 30/07/2021

Sir,

With reference to complaints referred through letter under reference (1), We have visited the complainants' site and identified the issuc. The most of the complaints are found regarding filling on valley side. We are submitting the action taken report on the complaints along with following points:

1. The major portion of the land is acquired on valley side to make some filling at and minimise the hill cutting for development of the Project Highway.

2. The width of land acquired on valley side is from 15m to 60m as per location and requirement for new alignment in filling.

3. We have done filling in the acquired land within the ROW and other locations with consent from concerned village councils.

The action taken report is attached herewith for your kind information and record.

Thanking you & Assuring of our best services always.

Darshan Prajapati
Project Manager

LAND REVENUE AND SETTLEMENT
Regd. No. 2383
Dtd. 18/8/21
File No. NH-54
LUNGLEI

Documents Attached:

1. Action taken report & location maps

Copy for kind information and record to:

1. The General Manager (P), NHIDCL, PMU-Lunglei, Mizoram
2. The Engineer, NHIDCL Site Office (Pkg-5), Lunglei
3. The Team Leader, Rodic Consultants Pvt. Ltd Lunglei
4. The Resident Engineer office, Hrangchalkawn

ACTION TAKEN REPORT

DC L. NO.C.13016/3/2021-LRS(L)/NH-54/Immediate/184 Lunglei, 30th July 2021

Sr. No.	Name	Village	Chainage		Reason of complaint	Finding of Verification Team	Action Taken/ Action to be taken
1	Roliana R/o Tlangnuam, Aizawl	Hrangchalkawn			His complaint is that dumping of muck and waste adversely affected his land which lies outside ROW and his land is not a proposed spoil bank.	This has been verified on the site and surveyor's report states that muck and waste had been disposed on his land which is not an acquired for NH-54. This land is not a proposed spoil bank and heavy dumping of muck and waste almost covered his land.	1. Pu Roliana's land is identified from Km 220+510 to Km 220+536 (RHS). 2. This portion was handed over as Vaccant land. 3. The claimed portion is part of ROW and required for development of the Highway. Location map attached. 4. Rvenue Department is requested to verifiy the authenticity of the claim. **5. The CALA is requested to acquire the land on behalf of NHIDCL.**
2	F. Chawngluta C/o Lallawma	Hrangchalkawn	223+273	230+392	Pu F. Chawnghluta lodged a complaint stating that his land which was not acquired at the time of survey was covered with muck and waste. Dumping of muck and waste damaged his trees and crops, and also his quarry which is their livelihood.	This has been verified on the site and surveyor's report states that his land is a vacant land (13m along the road)	1. Pu Chawngluta claimed his land from 220+260 to 220+273 (RHS) 2. This portion was handed over as Vaccant land. 3. The claimed portion is part of ROW and required for development of the Highway. Location map attached. 4. Rvenue Department is requested to verifiy the authenticity of the claim. **5. If Pu Chawngluta is the real owner of the land than CALA is requested to acquire the land on behalf of NHIDCL.**

ACTION TAKEN REPORT

DC L. NO.C.13016/3/2021-LRS(L)/NH-54/Immediate/184 Lunglei, 30th July 2021

245

Sr. No.	Name	Village	Chainage		Reason of complaint	Finding of Verification Team	Action Taken/ Action to be taken
3	Rosangi R/o Ramthar Veng	Hrangchalkawn	219+614	219+636	Her complaint is that due to contractor dumping of muck and waste impacted her fish pond and crops.	This has been verified on the site and Surveyor's report states that muck and waste had been disposed on her fish pond.	1. We have verified at site with in the given stretch. 2. No muck and waste was found out of ROW in here portion. 3. The verification report seems to be early and away from facts.
4	C. Zahmuaka	Thaizawl	230+180	230+207	His complaint is that due to heavy disposal of muck and waste beyond the proposed spoil bank damage his trees and crops.	This has been verified on the site and Surveyor's report states that due to heavy muck and waste have been disposed on his land beyond the proposed spoil bank results to additional damage of trees and crops.	1.Zahmuaka's Land is situated from 230+200 to 230+210 near the spoil bank. 2. The part of his land was cut on request and assurance from village council headed by Pu. Sangliana and secretary Pu. HS.Lalbiaksanga & VCP Pu Vanlalmuana for making **approach road to Sports Ground Thaizawl.** 3. The village council has assured **for not claiming** any cost of the damages estimated. 4. Special care will be given to the land of Mr. Zahmuaka while making new plantation in spoil bank. 5. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L.NO.C.13016/3/2021-LRS(L)/NH-54/Immediate/184 Lunglei, 30th July 2021

246

Sr. No.	Name	Village	Chainage		Reason of complaint	Finding of Verification Team	Action Taken/ Action to be taken
5	K. Biakchungnunga VCP Bualte	Bualte	231+185	231+198	His complaint is that due construction of NH-54, V/C House situated at Bualte which was considered not to be affected is in possible danger, where landslide could happen at anytime.	This has been verified on the site and Surveyor's report states that due cutting of land beyond toeline, VC House have to vacate since it is in danger.	1. We have noted the complaint. 2. The hill cutting is done with in the ROW. **3. The neccssary protection works will be done in this stretch on priority basis.** 4. We hope the construction of breast wall will make the VC House stable.
6	Vanlalbera Royte	Bualte	232+700	232+780	His complaint is that due to NH-54 construction, his land without is beyond ROW was impacted resulting to damage of various assets.	This has been verified on the site and Surveyor's report states that due construction NH-54, landslide had occurred on Pu Vanlalbera's site which damaged his crops.	1. Vanlalbera Royte's land is situated from 232+700 to 232+780 on LHS 2. The said portion of land was acquired from Pu Lalduhawma under pass no: 122/1977 3. The continuous land slide due to heavy rain is damageing the road and causing huge irrecoverable loss to the contractor. 4. we have noted the stretch. **3. The neccssary protection works will be done in this stretch on priority basis, the weather permits and his land becomes stable.**

ACTION TAKEN REPORT

DC L. NO.C.13016/3/2021-LRS(L)/NH-54/Immediate/184 Lunglei, 30th July 2021

Sr. No.	Name	Village	Chainage		Reason of complaint	Finding of Verification Team	Action Taken/ Action to be taken
7	K. Biackhungnunga VCP Bualte	Bualte			His complaint is that due to construction of NH-54, public water point was damaged.	This has been verified on the site and surveyor's report states that public water point had been damaged by the contractor.	1. Public water points are covered under Utility Shifting. 2. Water Supply utilities are being shifted by respective departments of Government of Mizoram. 3. All the existing/ damaged water points will be restored through PHED. **4. We expect PHED(Rural) will restore the water point soon.**
8	H. Laltlanthanga	Thualthu	240+980	241+050	His complaint is that due to heavy disposal of muck and waste beyond ROW damage his trees any crops which are for his livelihood.	This has been verified on the site and Surveyor's report states due to heavy muck and waste disposal on his land below the house in the drain area resulted to damage of trees and crops.	1. H. Laltlanthanga land is claimed 240+980 to 241+050 on RHS. 2. The land below his house is Govt. Land handed over by Village Council for Spoil Bank. 3. The copy NOC from Village council is already submitted to your Good office vide our letter no. ABCI/SITE/AE/NH-54/PKG-5/2020-21/232 , Dated 01/10/2020 4. He was already compensated for Rs.314871/- for 0% actual loss to his property and assets. 5. Plantation is scheduled in Monsoon 2022-23 on the filled soil. 6. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L. NO.C.13016/3/2021-LRS(L)/NH-54/Immediate/184 Lunglei, 30th July 2021

248

Sr. No.	Name	Village	Chainage		Reason of complaint	Finding of Verification Team	Action Taken/ Action to be taken
9	Lalhluta	Thualthu	240+855	240+939	His complaint is that due to heavy disposal of muck and waste on his land without his consent damaged his trees and crops.	This has been verified on the site and Surveyor's report states due to heavy muck and waste have been disposed on his land beyond ROW results to additional damage of trees and crops.	1. Pu. Lalhluta's land is situated from Km 240+855 to 240+939 2. The land below his property is Govt. Land and handed over by Village Council for Spoil Bank. 3. The copy NOC from Village council is already submitted to your Good office vide our letter no. ABCI/SITE/AE/NH-54/PKG-5/2020-21/232 , Dated 01/10/2020 4. He was already compensated for Rs. 1188204/- by NHIDCL through CALA for loss to his property and assets. 5. His complaint seems to be surprise & shocking. 6. Plantation is scheduled in Monsoon Season 2022-23 on the filled soil. 7. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L. NO.C.13016/3/2021-LRS(L)/NH-54/Immediate/184 Lunglei, 30th July 2021

249

Sr. No.	Name	Village	Chainage		Reason of complaint	Finding of Verification Team	Action Taken/ Action to be taken
10	Thangmawii C/o Ralliantawna	Thualthu	240+620	240+810	His complaint is that due to disposal of muck and waste beyond ROW damage his additional assets.	This has been verified on the site and surveyor's report states that due to heavy muck and waste have been disposal on his land beyond ROW results to additional damage of trees and crops.	1. We have verified at site with in the given stretch. 2. No muck and waste was found out of ROW. 3. The complaint is already compensated with Rs. 482537/- through CALA for NHIDCL, which is much more than the actual damage. 4. The verification report is at an early stage. 5. The location map is attached for reference. 6. Therefore complaint may be closed.
11	ZD Lalfinpuia	Thualthu	238+330	238+480	His complaint is that his land was safe and was not compensated for his land. But contractor had cut off his land without his consent.	This has been verified on the site and Surveyor's report states that contractors had cut off his land beyond ROW. It had been already verified, but after verification already done, landslide had occurred on his due to NH-54 construction resulting to damage of additional trees and	1. Pu Lalfinpuia's land is claimed from Km 238+330 to Km 238+480 on LHS 2. We have verified that his land falls within ROW. 3. Location map is attached for reference. **4. His land needs to be acquired by CALA Land & Renenue department on behalf NHIDCL.**

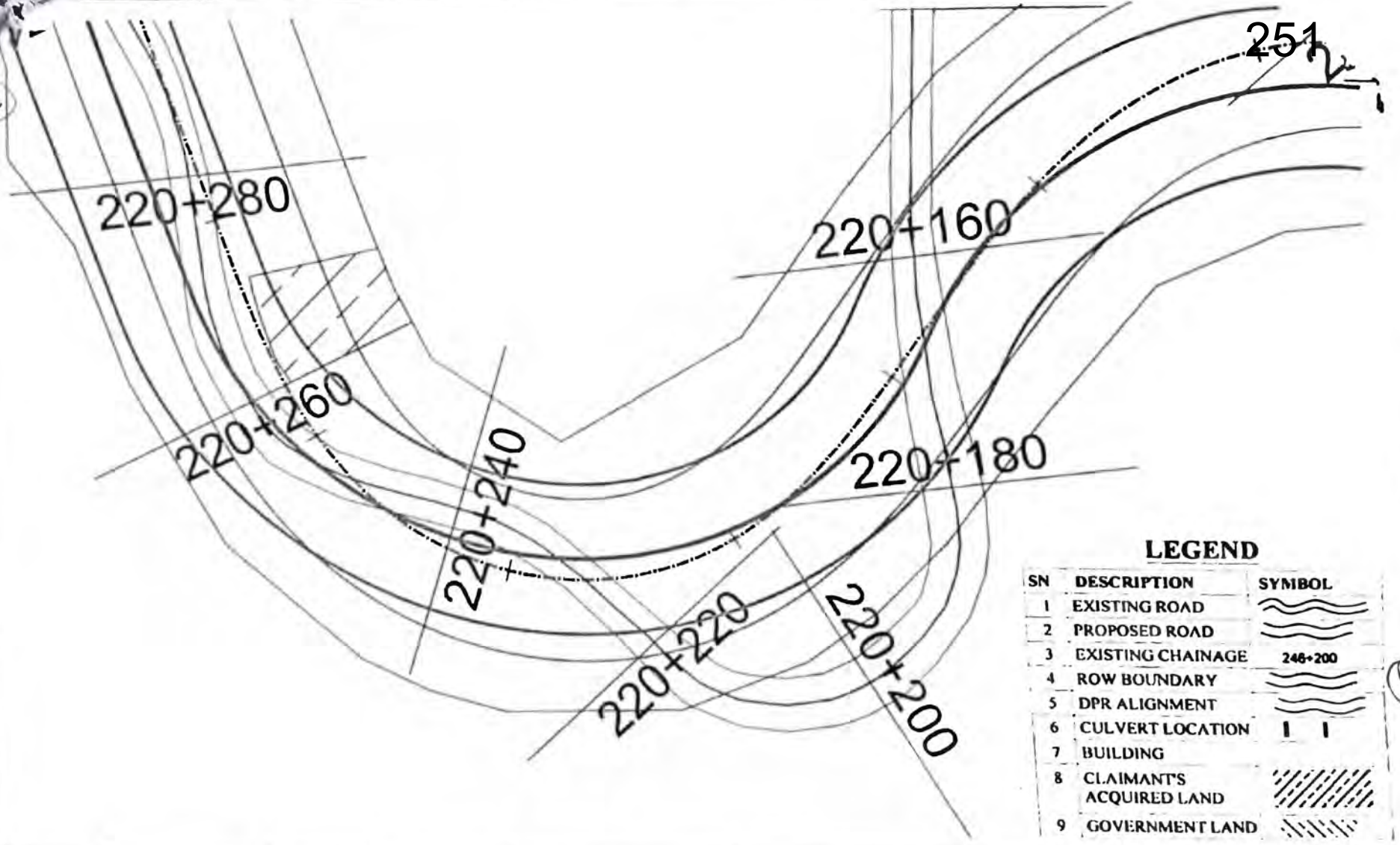
ACTION TAKEN REPORT

DC L. NO.C.13016/3/2021-LRS(L)/NH-54/Immediate/184 Lunglei, 30th July 2021

250

Sr. No.	Name	Village	Chainage		Reason of complaint	Finding of Verification Team	Action Taken/ Action to be taken
12	T. Neihsanga	Tawipui N-II	247+300	247+360	His complaint is that due to heavy disposal of muck and waste beyond ROW damage his teak plantation.	This has been verified on the site and Surveyor's report states that due to heavy muck and waste have been disposed on his land beyond ROW results to additional damage of trees and crops.	1. This complaint belongs to Package-6 2. The complaint is forwarded to Package-6 & Action taken report will be submitted directly to your office.
13	Lalfanzauva VCP	Tawipui N-II			His complaint is that due to construction Road NH-54, the pipeline which is one of their main source of water had been destructed.	This has been verified on the site and surveyor's report states that the ABCI company had already given two rolls of polythene pipe. But, it is learnt that one more roll of polythene pipe is still required according to the VCP.	1. This complaint belongs to Package-6 2. The complaint is forwarded to Package-6 & Action taken report will be submitted directly to your office.

251



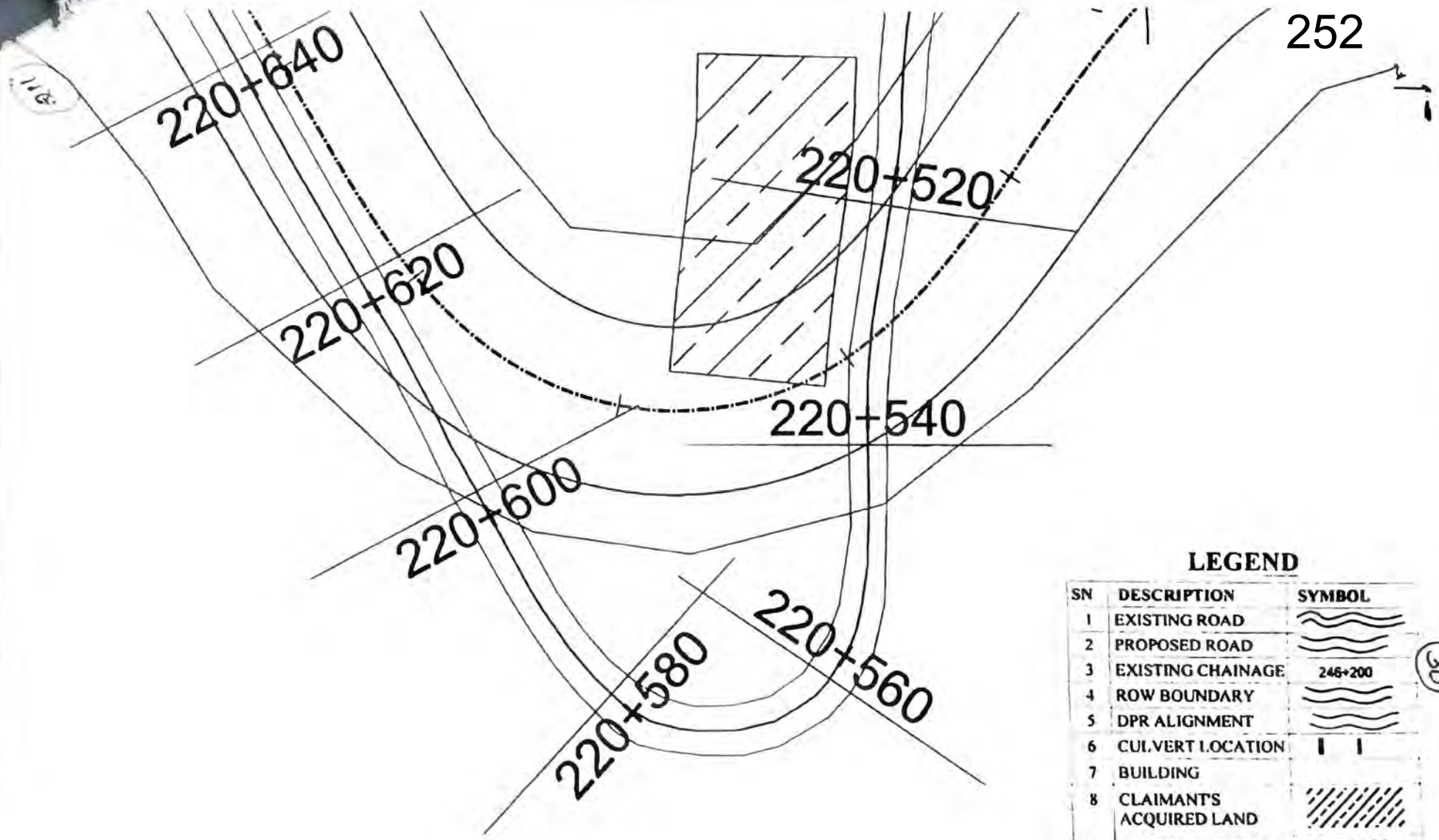
LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	248+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 220+260 TO 220+273

COOPERATION AGENCY | Anandjiwala Infra Advisory | Club Road Silchar - 788001

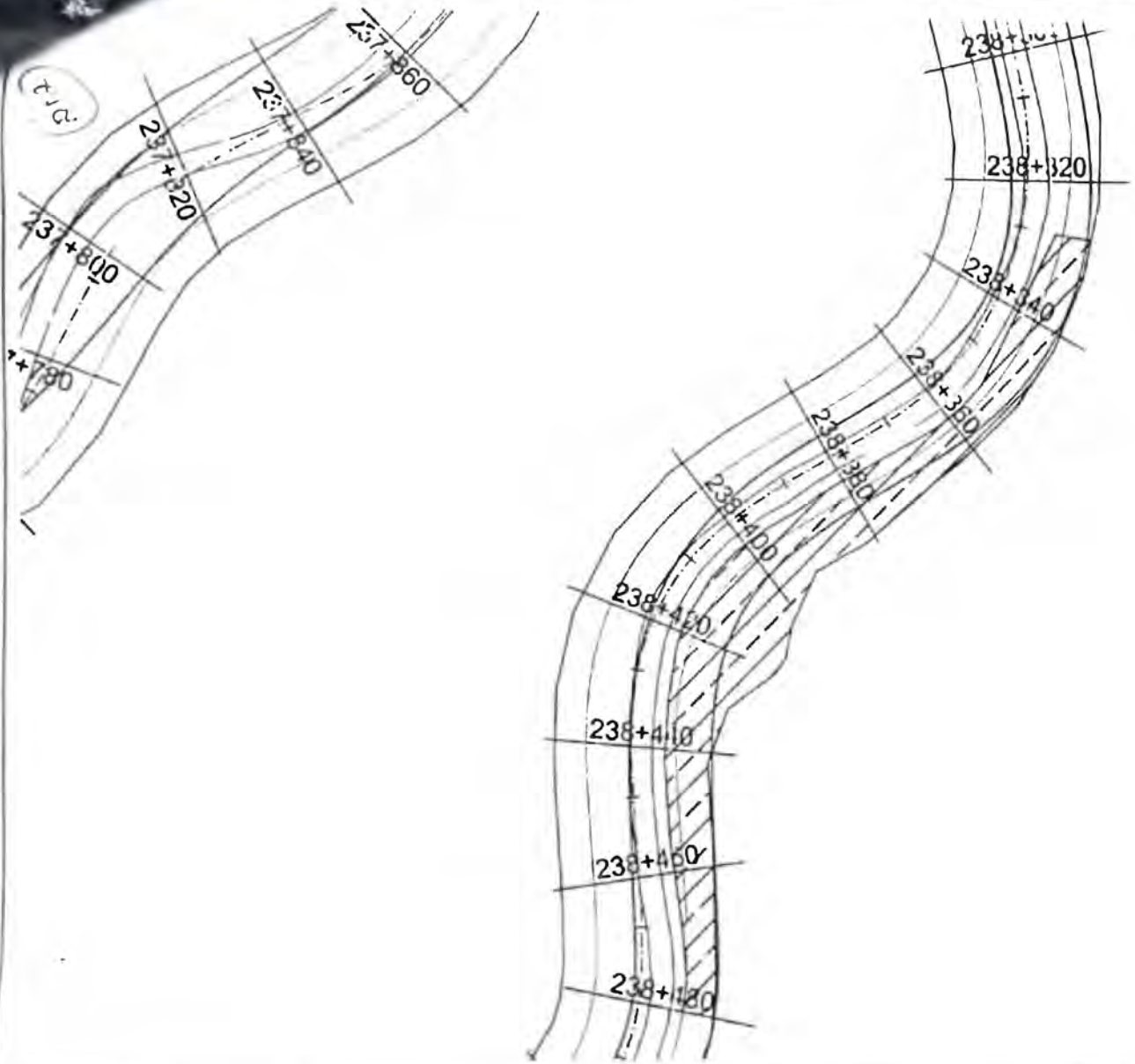
252



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

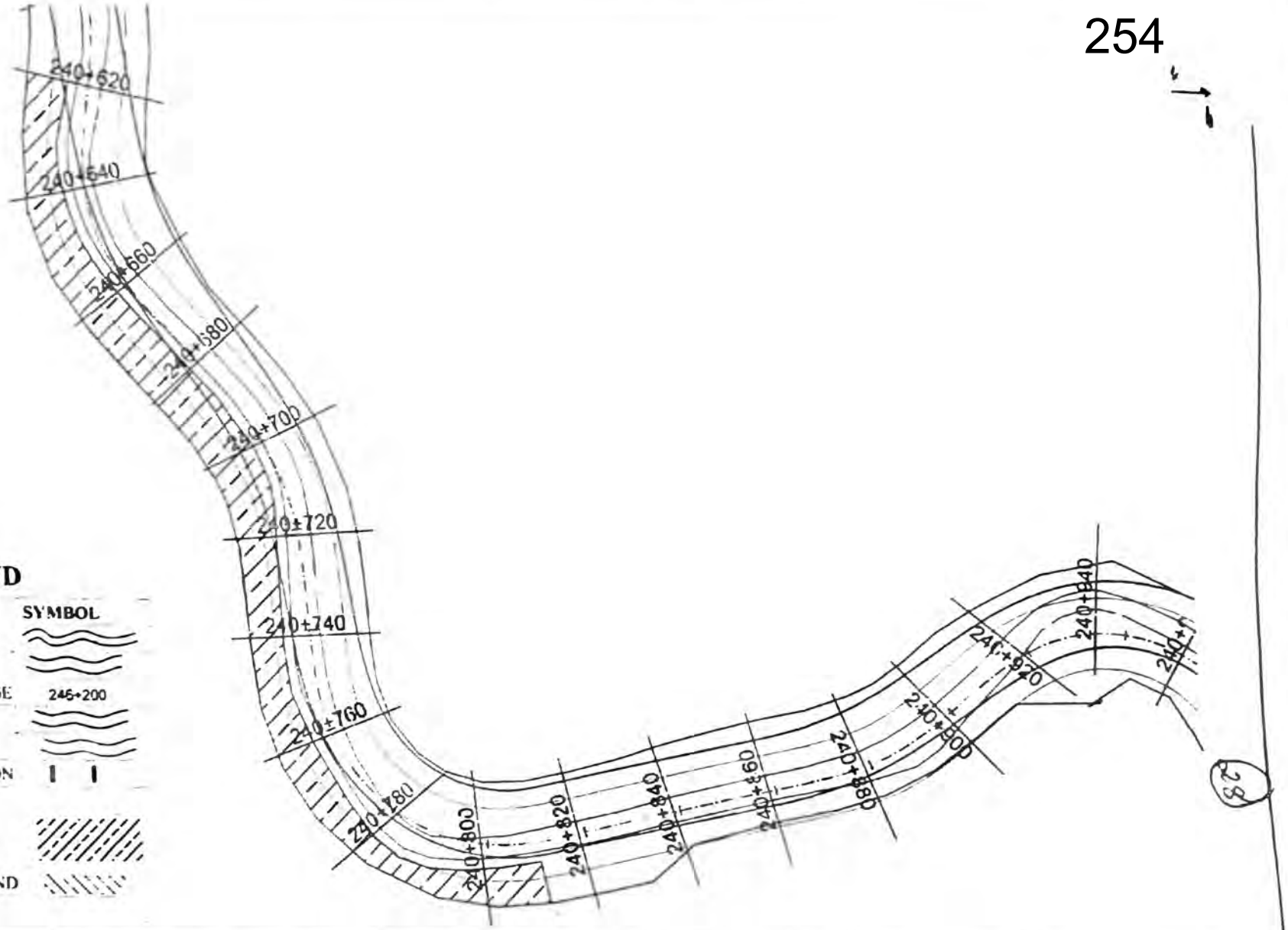
NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 220+510 TO 220+536



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd. Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 238+330 TO 238+480



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	245+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANTS ACQUIRED LAND	
9	GOVERNMENT LAND	

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd. Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 240+620 TO 240+810

ABCI

ABCI INFRASTRUCTURES PVT. LTD.
CIN : U45202WB1993PTC058047
An ISO 9001:2015 Certified Company

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/486 Date:13/08/2021

To,

The Deputy Commissioner & CALA,
Lunglei, Distt. Lunglei,
Mizoram - 796701

Project: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 208.00 to km 250.00 (Package-5) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"

Subject: Submission of Action Taken Report on complaints to Construction Work of NH-54,
References:

1. C-13016/5/2020 – LRS(L)/NH-54/Lunglei Dated: 16/02/2021
2. C-13016/7/2021 – LRS(L)/NH-54/Lunglei Dated: 24/06/2021

Sir,

With reference to complaints referred through letter under reference (1), We have visited the complainants' site and identified the damaged items. The most of the complaints are found regarding filling on valley side. We are submitting the action taken report on the complaints along with following points:

1. The major portion of the land is acquired on valley side to make some filling at and minimise the hill cutting for development of the Project Highway.

2. The width of land acquired on valley side is from 15m to 60m as per location and requirement for new alignment in filling.

3. We have done filling in the acquired land within the ROW and other locations with consent from concerned village councils.

The action taken report is attached herewith for your kind information and record.

Thanking you & Assuring of our best services always.

Darshan Prajapati
Project Manager

LAND REVENUE AND SETTLEMENT
Receipt No 2382
Date 16/08/21
File No NH-54
LUNGLEI

Documents Attached:
1. Action taken report & location maps

Copy for kind information and record to:
1. The General Manager (P), NHIDCL, PMU-Lunglei, Mizoram
2. The Engineer, NHIDCL Site Office (Pkg-5), Lunglei
3. The Team Leader, Rodic Consultants Pvt. Ltd Lunglei
4. The Resident Engineer office, Hrangchalkawn

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

256

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
1	H. Hranghlira	Zobawk	3339302	His complaint is that disposal of muck and waste on his land which beyond ROW (Right of Way) which result in additional damage of his assets.Back in Dt.25.7.2020 he had akready informed the contractor's in Tuipui side.He was asked to wait a while but no action was taken	This has been verified on the site and surveyor's report state that due to muck and waste disposal ,additional fruit bearing crops have been damaged Since,his assets were already damaged you are requested to take immediate measures to resolve the issue with the land owners	1. The land of H. Hranglira is comes under Package-4 2. The Package-4 team is working on the issue. 3. The action taken report will be submitted by ABCI (Package-4) Hnathial.
2	KL.Buala	Bualte	810484	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way) , his additional assets was damaged	This has been verified on the site and as report, disposal of muck and waste beyond ROW (Right of way) resulted in severe damage of his additional assest.s	1. Mr. KL Buala's land is situated from Km 231+500 to Km 231+680 (RHS) 2. There is no extra land and assets of Mr. Buala beyond ROW in the location. 3. He has been already compensated with Rs. 810484/- for no actual damage to his trees, plants in the actual. 4. 95% of His land & assets compensated are outside of construction line. 5. Location map is attached for reference. 6. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

257

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
3	R. Lalengzauva	Bualte	144331	His complaint is that due to heavy disposal of much and waste beyond ROW (Right of Way) , his additional assets was damaged	This has been verified on the site and surveyor's report state that due to heavy muck and waste being disposed on their lands affected damage of his trees and crops on Pu R.lalengzaua's site	1. Pu Lalengzuava's land is situated from Km 231+680 to Km 232+080 2. There is no extra land of Pu Lalengzuava's beyond ROW in the location. 3. He has been already compensated with Rs. 144331/- for the expected damage to his trees, plants in his land. 4. The part of his land Km 231+740 to Km 231+820 was handed over as Spoil bank by Land and Revenue department, Mizoram, copy List attached. 5. We are dumping the cut soil within identified Spoil Bank area and ROW for embankment in filling. 6. The facts and findings of verification report are at early stage. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
4	Agriculture Dept (Additional)	Bualte	1114503.85	Their complaint is that due to heavy disposal of much and waste beyond ROW (Right of Way), their additional assets was damaged .	This has been verified on the site and surveyor's report state that due to heavy muck and waste being disposed on their lands affected damage of their crops on Agriculture Dept.'s site	1. The land of Agriculture Departemnt wasacquired from Km 233+330 to 233+570.
						2. The road construction line in the portion was limited to Shoulder line of existing road. Location map attached for reference.
						3. The Agriculture Departemnt is already compensated for Rs.1114504/- against **0.0 %** actual damage to the trees and assets of department.
						4. We made filling beneath the Departemnt's office and Court Yard to provide stability & make Gardening. Photos attached for reference.
						5. The complaint from Agriculture Department is **really shocking & surprising.**
						6. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
5	R.Lalramhmachhuana	Bualte	26551	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way) , his additional assets was damaged	This has been verified on the site and Surveyor's report states that muck and waste have been disposed beyond ROW on Pu Lalramhmachhuana's site which result in additional damage of trees and Crops.	1. The land of R.Lalramhmachhuana was acquired from Km 233+580 to 233+680. 2. Out of the acquired land only 233+640 to 233+680 was used for construction of Highway. 3. ROW in his land varies from 15 to 33 m 4. The surveyor's verification report is at early stage. 5. Therefore the complaint may be closed.
6	R. Vanlalsawma	Bualte	35404	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way) , his additional assets was damaged	This has been verified on the site and Surveyor's report states that muck and waste have been disposed Pu R.Vanlalsawma site which result in additional damage of trees and crops.	1. Pu Vanlalsawma's land is situated from Km 233+930 to 234+070 2. We have verified on the site the width of ROW acquired from his land is 13 to 15m. 3. The Highway is to be consructed in with filling in the area. 4. The surveyor's verification report is at too early stage. 5. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

260

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
7	C.Laldinhuali	Bualte	441825	She lodged a complaint stating that disposal of muck and waste beyond ROW affected trees and crops thereby causing additional damage	This has been verified on the site and as per report,heavy disposal of muck and waste beyond ROW (Right of way) resulted in severe landslide which resulted to damage of additional trees and crops.	1. C.Laldinhuali's land claimed under pass 194/2005 is from Km 232+160 to 232+300 LHS 2. This land is causing continuous land slide even in dry days. 3. The continous land slide is causing huge irrcoverable loss to the highway and contractor. **4. The complaint and verification reports are found far away from the truth and ground conditions.** 5. Therefore the complaint may be closed.
8	Lalkhawngaihsa	Bualte		Pu Lalkhawngaiha had lodged a complaint regarding damage of his water intake (pipline) due to heavy disposal of muck and waste	This has been verified on the site and as per report,heavy disposal of muck and waste resulted in damage of his water intake (pipeline) which severely affects his land and his fish pond.His land situated 300m below NH54 and about 1/3rd of	1. Pu Lalkhawngaiha's land is situated more than 500m away from the Highway. 2. His complaint is found far away the facts and invalid claim. 3. No traces of muck & debris were found in and around the his fish ponds. 4. Video clips of fishponds is attached in the email for your kind review. 5. Therefore the complaint may be closed.

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
9	Lianvenga	Bualte	300839	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way) , his additional assets was damaged	This has been verified on the site and Surveyor's report states that Pu Lianvenga's land which is beyond ROW (Right of Way) slide down affected additional damage of trees and crops	1. Pu Lianvenga's land is situated from 232+425 to 232+505 LHS. 2. We have verified on the site that the hill cutting is done within ROW.. 3. Due to heavy rain & loose formation of hill continuous land slide is occuring in the stretch. 4. The continous land slide is causing huge irrcoverable loss to the highway and contractor. **5. The neccssary protection works will be done in this stretch on priority basis, the weather permits and his land becomes stable.**
10	Lalduhawma	Bualte	110768	His complaint is that due to cutting of land on his site affectad heavy landslides, which is half part of his land	This has verified on the site and Surveyor's report states that Pu Lalduhawma's land which is beyond ROW (Right of Way) slide down affected additional damage of trees and crops	1. Pu Laldyhawma's land is situated from 232+700 to 232+780 2. The land slide in the strech after completion of earth cutting works is an act of God. 3. The continuous land slide due to heavy rain is damageing the road and causing huge irrecoverable loss to the contractor. 4. we have noted the stretch. **5. The neccssary protection works will be done in this stretch on priority basis, the weather permits and his land becomes stable.**

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
9	Lianvenga	Bualte	300839	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of Way) , his additional assets was damaged	This has been verified on the site and Surveyor's report states that Pu Lianvenga's land which is beyond ROW (Right of Way) slide down affected additional damage of trees and crops	1. Pu Lianvenga's land is situated from 232+425 to 232+505 LHS.
						2. We have verified on the site that the hill cutting is done within ROW..
						3. Due to heavy rain & loose formation of hill continuous land slide is occuring in the stretch.
						4. The continous land slide is causing huge irrcoverable loss to the highway and contractor.
						5. The neccssary protection works will be done in this stretch on priority basis, the weather permits and his land becomes stable.
10	Lalduhawma	Bualte	110768	His complaint is that due to cutting of land on his site affectad heavy landslides, which is half part of his land	This has verified on the site and Surveyor's report states that Pu Lalduhawma's land which is beyond ROW (Right of Way) slide down affected additional damage of trees and crops	1. Pu Laldyhawma's land is situated from 232+700 to 232+780
						2. The land slide in the strech after completion of earth cutting works is an act of God.
						3. The continuous land slide due to heavy rain is damageing the road and causing huge irrecoverable loss to the contractor.
						4. we have noted the stretch.
						5. The neccssary protection works will be done in this stretch on priority basis, the weather permits and his land becomes stable.

ACTION TAKEN REPORT

DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

263

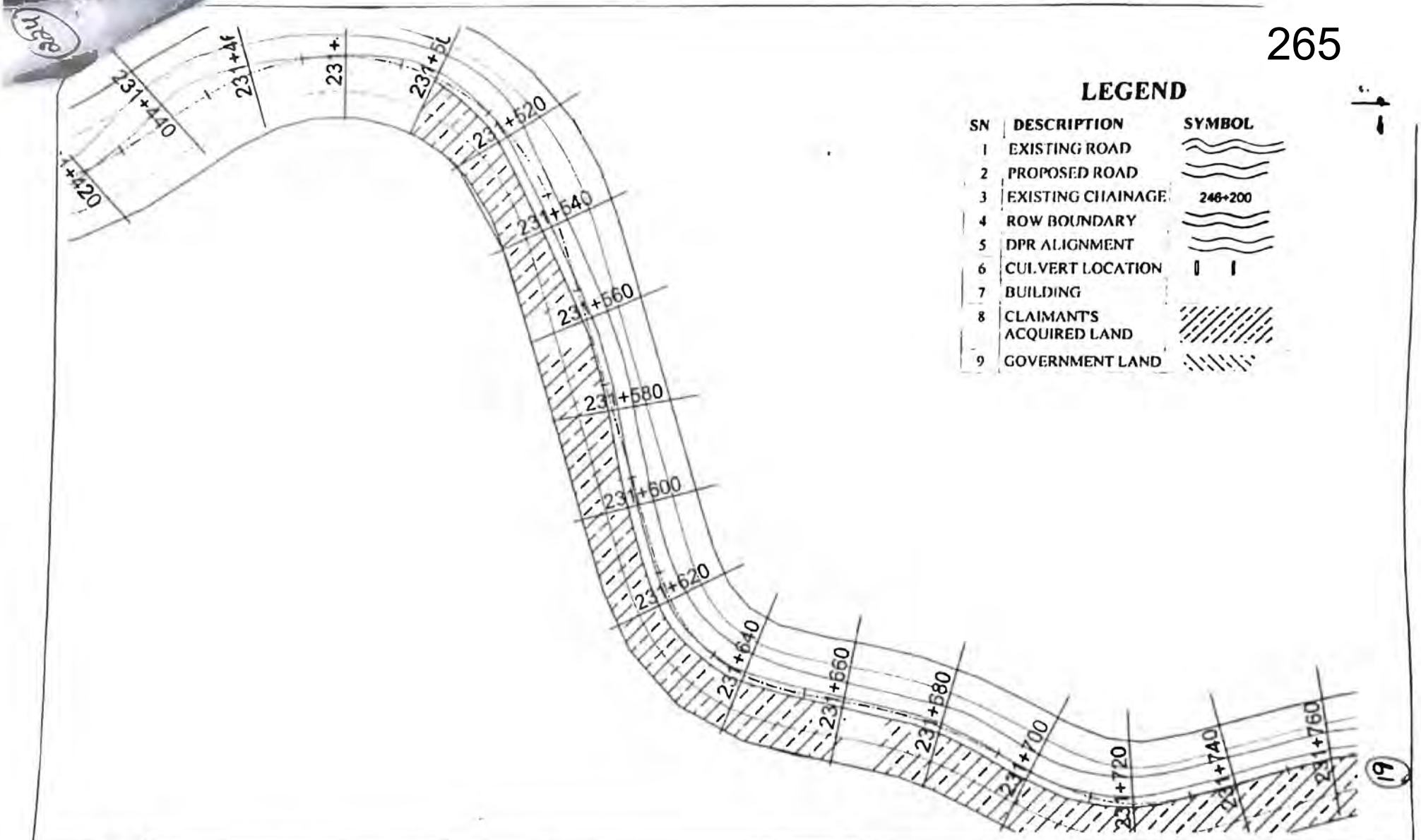
SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
11	Rokhara	Bualte	141107	A complaint has been received from Pu Rokhara's whose land falls outside ROW (Right of way) as per site requirement however, due heavy disposal of muck and waste in his land resulted damage of his assets (viz trees ,crops&tanky) have been damaged.	This has been verified on the site and as per report cmuck and wasre has been disposed on his land resulted in damage of tanky and crops	1. Pu Rokhara's land is part of ROW from 233+215 to 233+249 (RHS) 2. This part of the land is acquired for developemnt of Highway with filling., Location map attached for reference. 3. We have worked with in ROW and still we have 7 to 8m wide ROW outside the formation of Highway. 4. The findings of verification team are at early stage. 5. Therefore the complaint may be closed.
12	K.Tlangliansanga	Bualte	1051627	He lodged a complaint stating that due heavy disposal of muck and waste on his land affected his livehood.	This has been verified on the site and Surveyor's report states that his land situated beyond ROW (Right of Way) and due to heavy muck and waste has been disposed on K. Tlangliansanga's site ,lots of trees and crops have been ndamaged.	1. Pu K. Thangliansanga's land is situated far down below ROW Km 232+740 to 232+820 2. More than 60% of the road formation is in filling here. 3. Location map is attached for reference. 4. The claimed land is far away from the toe of the embankment in filling. 5. The verification report is far from the facts and at too early stage. 6. They are already compensated more than Rs. 10.51 lakh against pass no 119/1977. 7. Therefore the complaint may be closed.

ACTION TAKEN REPORT

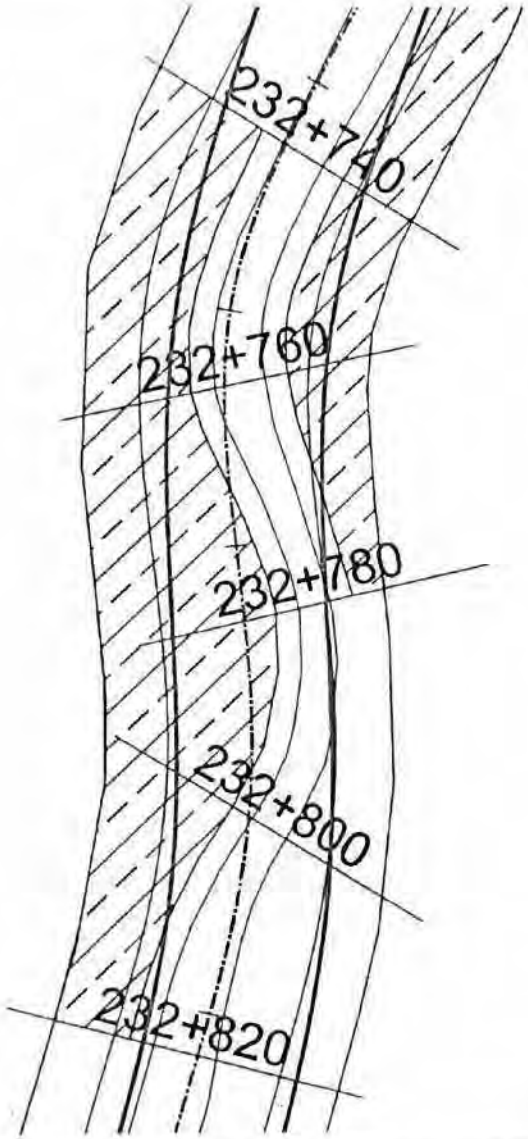
DC L. NO.C.13016/2/2020-LRS(L)/NH-54, Lunglei, 16th Feb. 2021

264

SN	Name	Village	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
13	Rohlupuia	Bualte	116000	Pu Rohlupuia lodged a complaint stating that heavy muck and waste have been disposed on his land without his consent which results to damaged of his assets (tanky,crops etc.)	This has been verified on the site and Surveyor's report states that his land situated beyond ROW (Right of Way) and due to heavy muck and waste has been disposed on K. Tlangliansanga's site ;lots of trees and crops have been damaged.	1. Pu Rokhara's land is part of ROW from 233+249 to 233+320 (RHS) 2. This part of the land is acquired for developemnt of Highway with filling., Location map attached for reference. 3. We have worked with in ROW and still we have 7 to 8m wide ROW outside the formation of Highway. 4. The findings of verification team are at early stage. 5. Therefore the complaint may be closed.



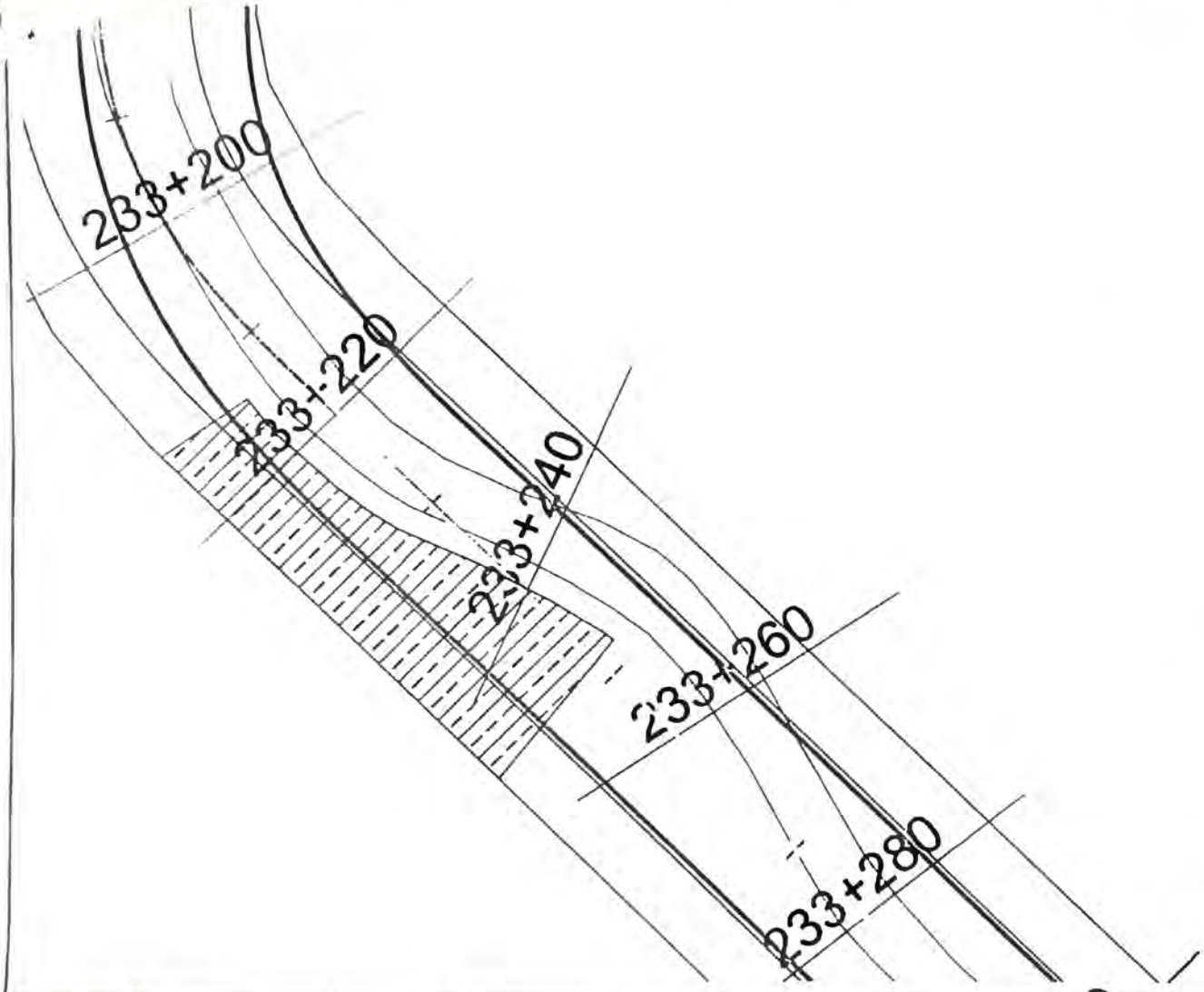
NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 231+500-231+680



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

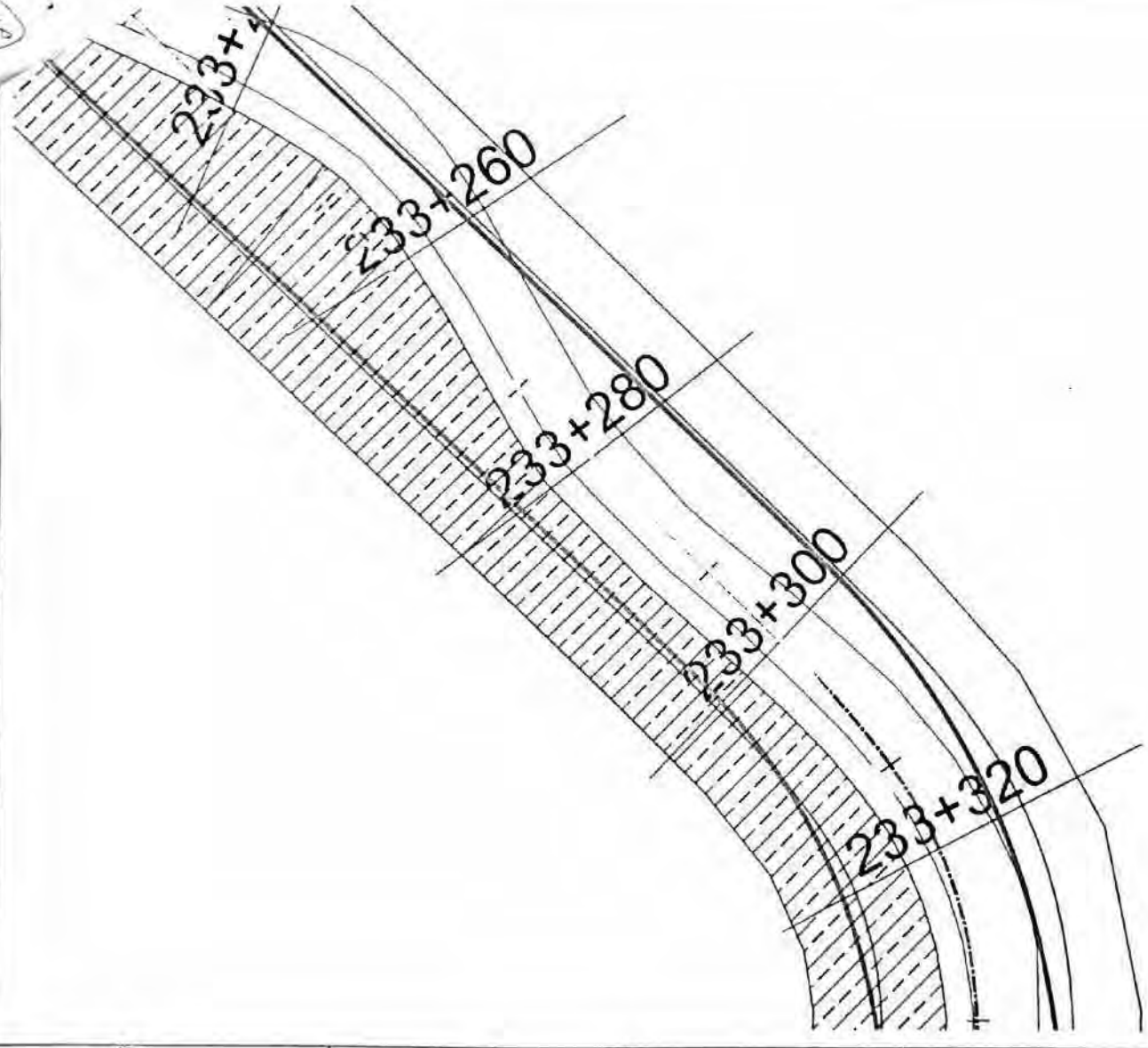
NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd. Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 232+740-232+820 LHS



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANTS ACQUIRED LAND	
9	GOVERNMENT LAND	

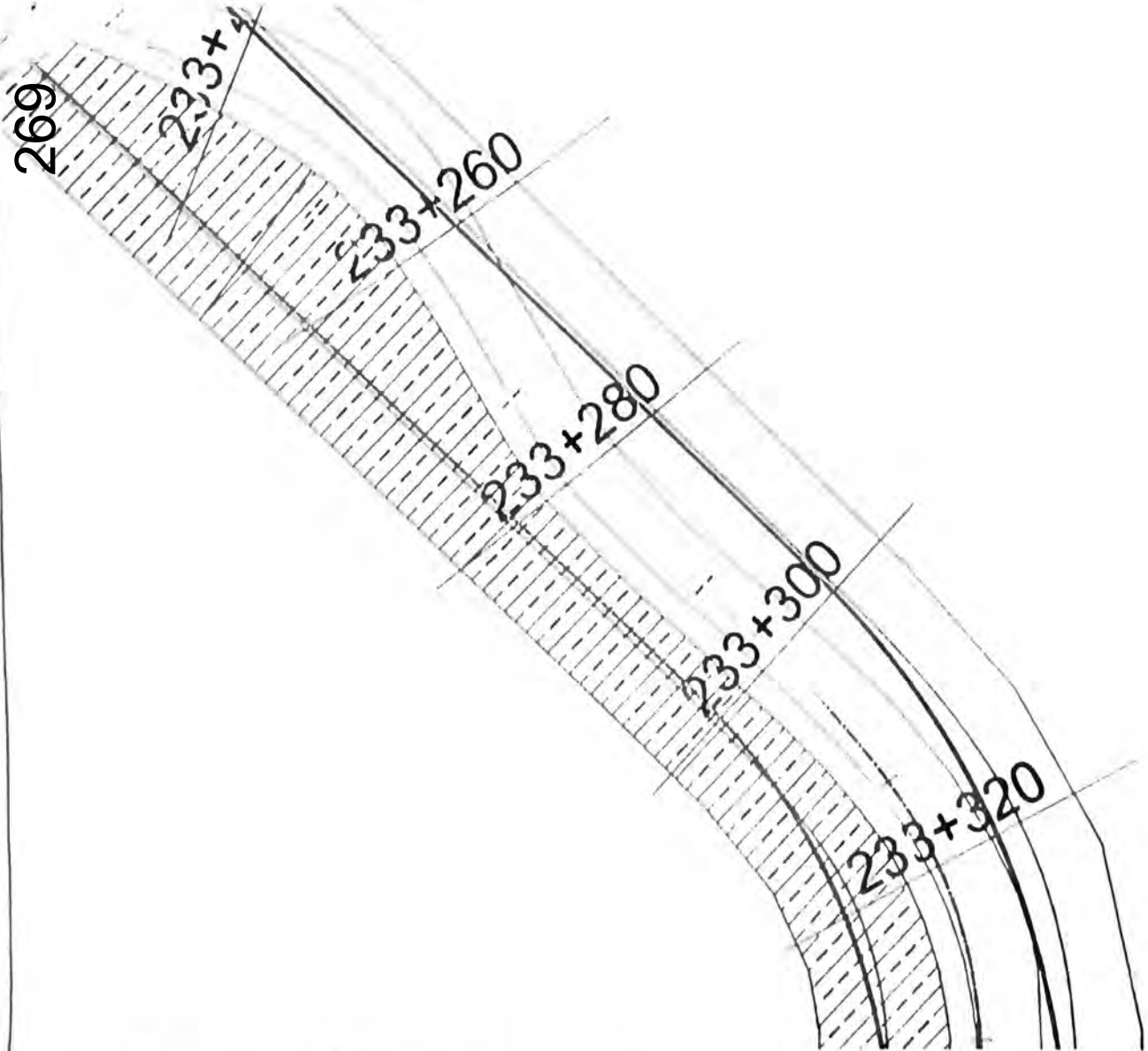
NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 233+215-233+249



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd. Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 233+249 TO 233+320



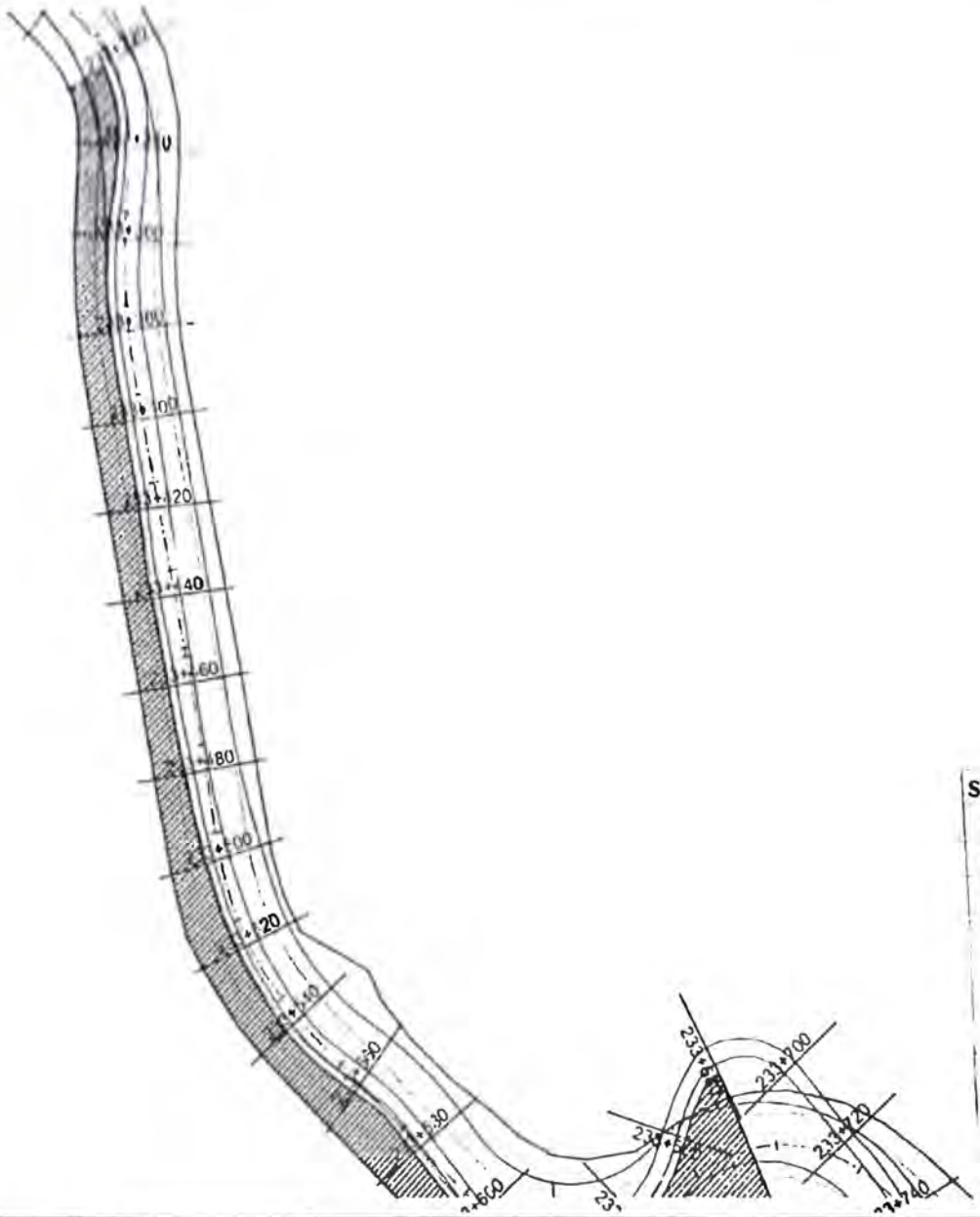
4011

LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

53

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 233+249 TO 233+320



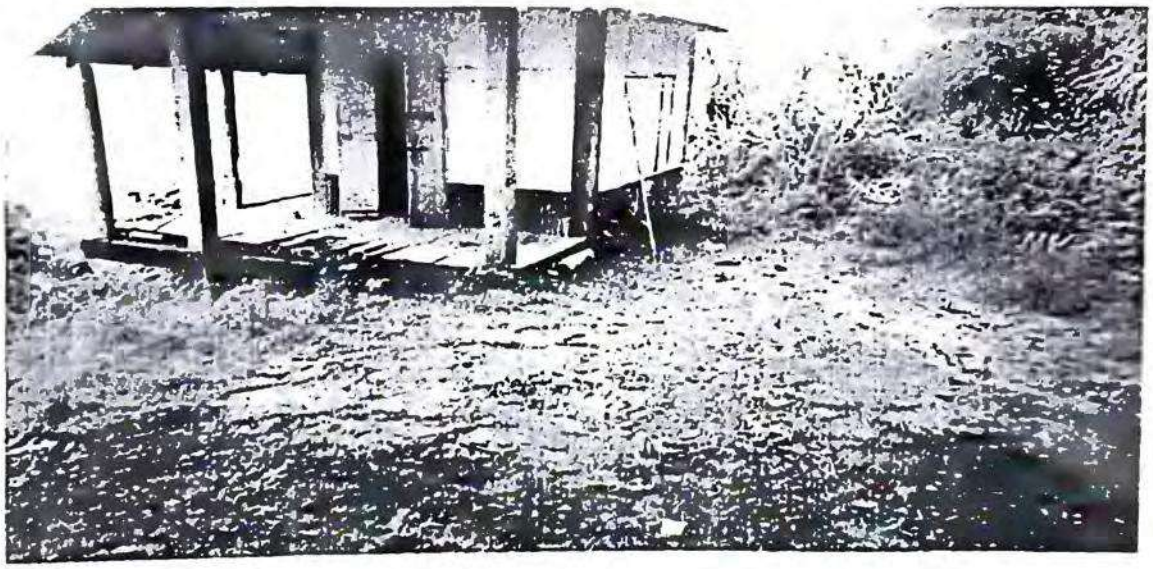
LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
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8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd. Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 233+320-233+580

RICULTUE DEPARTMENT





ABCI

ABCI INFRASTRUCTURES PVT. LTD.

An ISO 9001 : 2015 Certified Company

CIN : U45202WB1993PTC058047

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/483 **Date:**05/08/2021

To,

The Deputy Commissioner & CALA,
Lunglei, Distt. Lunglei,
Mizoram - 796701

Project: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 208.00 to km 250.00 (Package-5) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"

Subject: Submission of Action Taken Report on complaints to Construction Work of NH-54,

References:

1. C-13016/1/2020 – LRS(L)/NH-54/Lunglei Dated: 26/10/2020
2. C-13016/7/2021 – LRS(L)/NH-54/Lunglei Dated: 24/06/2021

Sir,

We have visited the complainants' site and identified the damaged items. The most of the complaints are found regarding filling on valley side. We are submitting the action taken report on the complaints along with following points:

1. The major portion of the land is acquired on valley side to make some filling at and minimise the hill cutting for development of the Project Highway.

2. The width of land acquired on valley side is from 15m to 60m as per location and requirement for new alignment in filling.

3. The contractor has to make filling in the acquired stretch with in the ROW. We are making filling in the acquired land and other locations with consent from concerned village councils.

The action taken report is attached herewith for your kind information and record.

Thanking you & Assuring of our best services always.

Darshan Prajapati
Project Manager

LAND REVENUE AND SETTLEMENT
Receipt No 2810
Date 6/8/21
File No
LUNGLEI

Documents Attached:
1. Action taken report

Copy for kind information and record to:

1. The General Manager (P), NHIDCL, PMU-Lunglei, Mizoram
2. The Engineer, NHIDCL Site Office (Pkg-5), Lunglei
3. The Team Leader, Rodic Consultants Pvt. Ltd Lunglei
4. Resident Engineer office, Hrangchalkawn

ACTION TAKEN REPORT

DC L. NO.C.13016/1/2020-LRS(L)/NH-54, Lunglei, 26th Oct. 2020

Sl.No.	Name	Village	Pass No	Compensation Amount	Reason of Complaint	Findings of Verification Team	Action Taken /Action to be taken
1	C.Zothanzauva	Zobawk	VC Gr 2/1980		Pu C.Zothanzauva lodged a complaint stating that the proposed spoil bank near his site will damage his Intake (pipe) which will in affect his crops	This has been verified on the site and surveyor's report state that C.Zothanzauva's site lie outside the proposed ROW but since the adjacent site lying within ROW has been proposed as spoil bank, necessary precautions to avoid damage of the said intake has to be exercised with regards to disposal of muck and waste	1. We have not dumped any cut soil in the spoil bank as on today. 2 Due to his complaint we are unable to use the spoil bank in future. 3. Submitting request to provide a spoil bank at another suitable location.
2	V.Kapzauva	Theiriat	ALSC 36/G/1989	727138	Pu V.Kapzauva lodged a complaint stating that his land was cut beyond ROW (Right of Way) as a result of which additional assets are damaged	This matter has been verified on the spot and the report states that the construction company ABCI has cut off the land for their dwellings which results in heavy muck disposal of waste in the river banks.	'1. The adjoining land to the property of Pu. V. Kapzauva is taken on lease by the company for camp and industrial Development for Package-6. 2. The said dwelling in done with in the boundry of lease land as identified by the land owner. 3.The muck is not from Highway cuttings. **This has norelation with Highway Development.** This is the matter of two nabourers. 4. Therefore the complaint may be closed.

ABCI Infrastructures Private Limited Hrangchalkawn

ACTION TAKEN REPORT

DC L. NO.C.13016/1/2020-LRS(L)/NH-54, Lunglei, 26th Oct. 2020

3	HS.Manchianga	Thaizawl	PP 995/1976	1093619	His complaint is that disposal of muck and waste on his land which affected additional daamage of his water tank	This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.	1. The land of HS Manchianga is situated from Km 228+380 to 228+540 on LHS. 2. He has been compensated for nealry 11 lakhs 3. **The finding of verification teams are not true. The verification report is misleading and totally incorrect.** 4. Location map is attached for reference. 5. The facts of the complaint are not true. Therefore complaint may be closed.
4	R.Lalsiamliana	Bualte	VC Gr 15/2015	423413	His complaint is that due to heavy disposal of muck and waste beyond ROW (Right of way), his Mulberry trees plantation was damaged.	This has been verified on the site and as per report, heavy disposal muck and waste beyond ROW (Right of Way)resulted in severe damage of his Mulberry Trees plantation and land	1.Submitted Replied through letter number 'No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/416, 'Date:12/04/2021 2. Verification team need to verify ROW details, Govt. Land boundry, Type of plantation available on site. 3. Location plan & photos are attached for reference. 4. We have use the land within ROW & Vacant Land for construction of Highway in Filling. 5. He has been already compensated with Rs. 423413/- by NHIDCL through Revenue Department for the assets in his land and assets. 5. Therefore complaint may be closed.

ABCI Infrastructures Private Limited Hrangchalkawn

ACTION TAKEN REPORT

DC L. NO.C.13016/1/2020-LRS(L)/NH-54, Lunglei, 26th Oct. 2020

275

5	R.lawmzuala	Bualte	Pass awm lo-An tui lakna tih chhiat sak an ni		Pu R. Lawmzuala and Pu Rohmingliana lodged a complaint stating that disposal of muck and waste on their site damage their Intake (pipe) which will impact his crops and fish ponds as well.	This has been verified on the site and Surveyor's report states that Pu R.Lawmzuala and Pu Rohmingliana site lie outside the proposed ROW but since the heavy muck and waste being disposed on their lands affected the livelihood of the people in Bualte	1. 'Pu R. Lawmzuala and Pu Rohmingliana site was visited on their complain by our team. 2. No muck was disposed off in their land. 3. There pipe line of 0.5 Inches diameter PVC black pipe was laid found overhead over the branches of trees in the valley. 4. There are no chance of damages to overhead water pipe line while working and making cutting on hill side. 5. Our team requested them to bring the damaged pipe line for replacement but we have not received even a single meter of damaged pipe line from them. 5. The surveyor's report is away from the facts and findings are not true. 6. Therefore their complaints may be closed.
6	Rohmingliana	Bualte	Pass awm lo-An tui lakna tih chhiat sak an ni				
7	H.Biakkhuma	Bualte	VC Gr 02/2015	147741	He lodged a complaint stating that muck and waste has being disposed on his land which impact his Mulberry trees plantation	This has been verified on the site and Surveyor's report state that Pu H.Biakkhuma's land has covered with muck and waste disposal beyond ROW which affect his Mulberry trees plantation.	1. Pu. Biakkhuma's land is from KM 233+700 to 233+780, 2. 233+680 to 233+700 is Govt. / Vacant Land being seasonal water channel 3. The New road alignment is completely in the filling area due to Geometrical improvement in the stretch. 4. No cut soil was disposed in the acquired land. The location map attached herewith for reference. 5. The finding of the surveyor are too early and are not as per ground condition. 6. Therefore the complaint may be closed.

H Biakkhu

Infrastructures Private Ltd. Hrangchalkawn

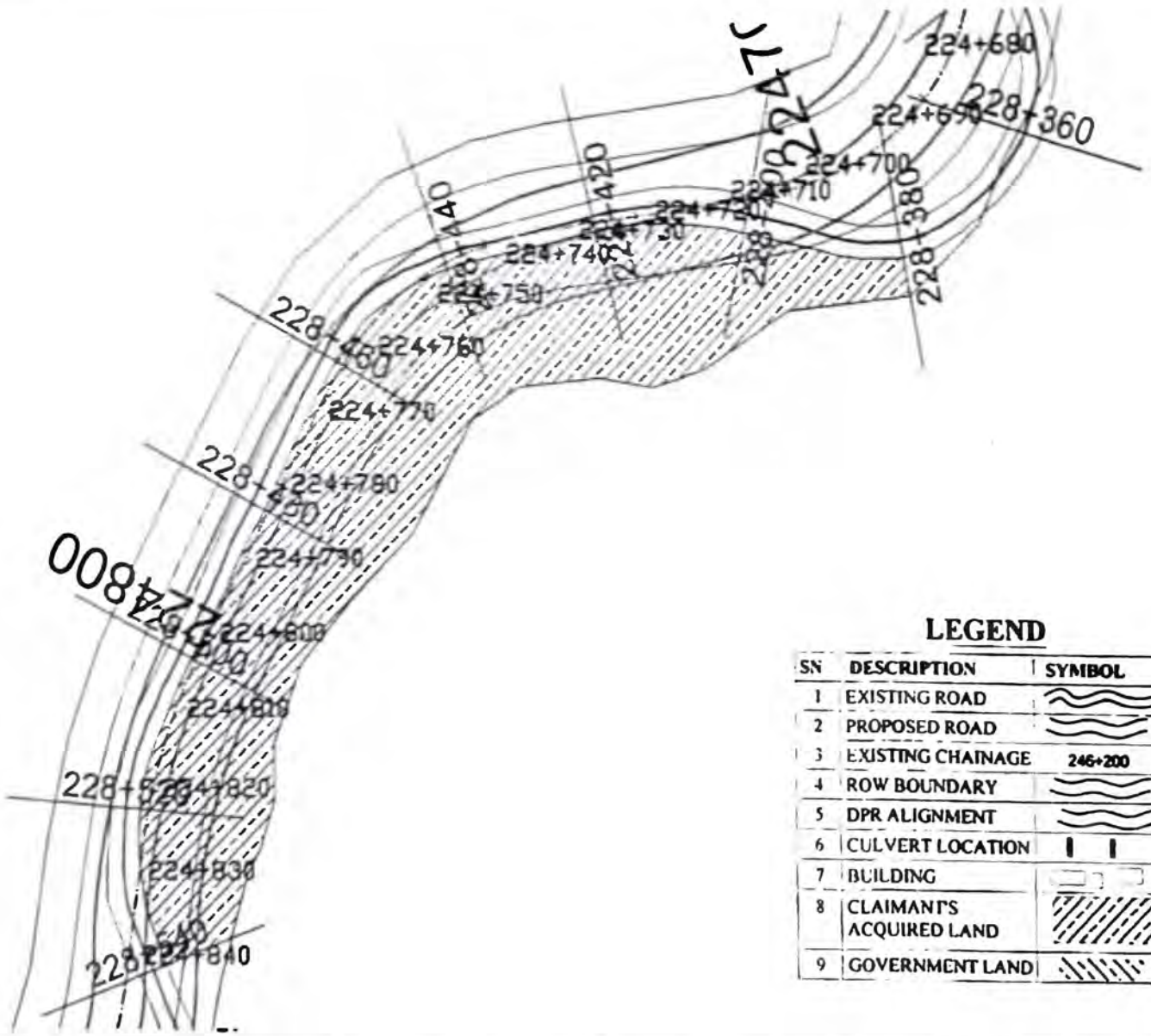
ACTION TAKEN REPORT

DC I. NO.C.13016/1/2020-LRS(L)/NH-54, Lunglei, 26th Oct. 2020

8	T.Sangkhuma	Tawpui North II			Please refere to our letter 'No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/414, 'Date:12/04/2021		Belongs to Package - 6
9	T.Zodingliani						Belongs to Package - 6
10	C.Rohmingthanga						Belongs to Package - 6
11	Lalramhluni						Belongs to Package - 6
12	T.Lalawmpuia						Belongs to Package - 6
13	H. Lalthansanga						Belongs to Package - 6
14	Pc.Lalramliana						Belongs to Package - 6
15	Lalzawta						Belongs to Package - 6

Infrastructures Private Limited * Hrangchalkawn

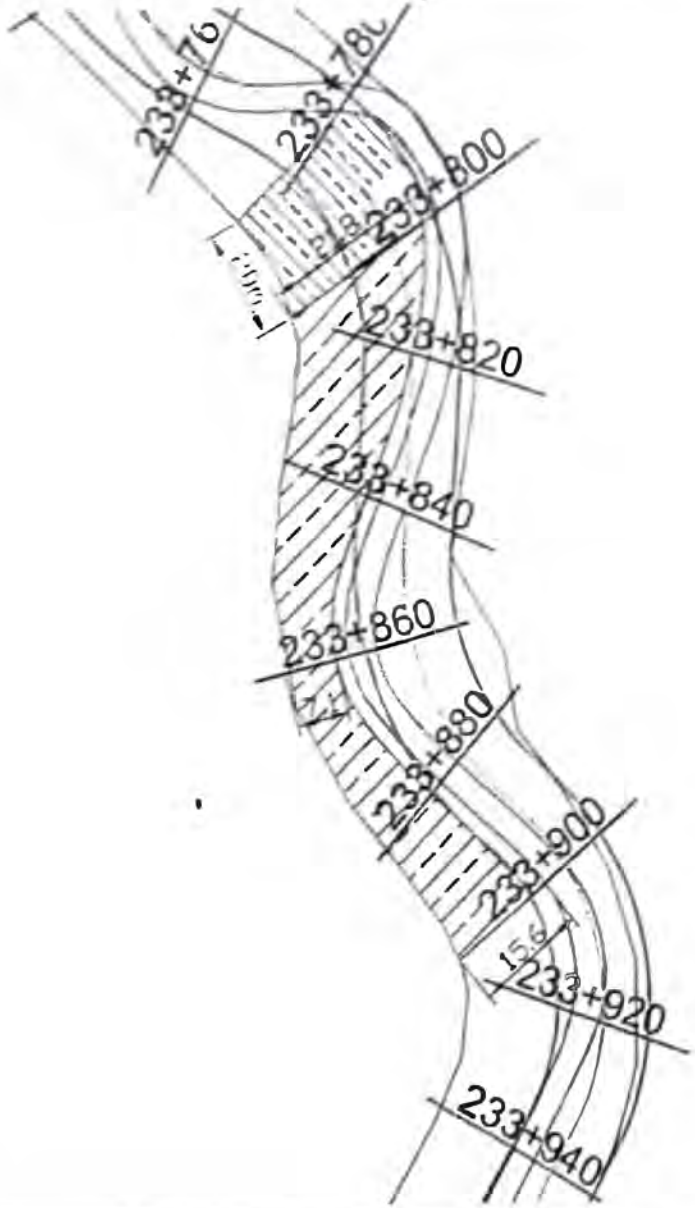
277



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	DPR ALIGNMENT	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 228+380 TO 228+540 229+901-229+908



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	248+200
4	ROW BOUNDARY	
5	EX. KM STONE	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

(73)

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 233750 TO 233950 BUALTE

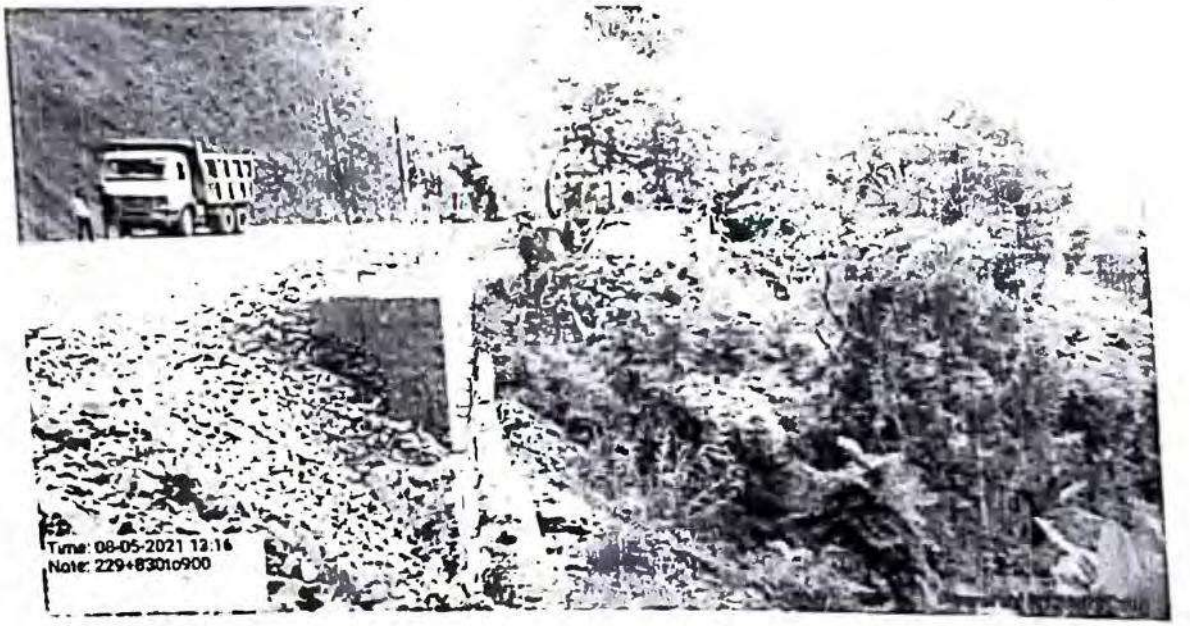


R. LAL SIMLIANA.

05/08/21

R. Lalsiamliana





05/08/21

R Lalsimliana

CI-BHARTIA (JV)

Capital Project Colony, A' Block
Club Road, Silchar 788006
Ph: 03842 71747, 262396
Email: abci16@gmail.com

Ref. No. ABCI/SITE/AE/NH-54/PKG-6/2021-22/585 **Date: 29.07.2021**

The Deputy Commissioner and CALA
Lunglei District
Mizoram.

Kind Attention: Mr. Kulothungan A

Sub: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 250.00 to km 298.00 **(Package-6)** on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance" – **Reg. Destruction of pipelines within Tawipui North-II section**

Dear Sir.

Reference to your letter dated 26.07.2021, the Contractor would like to state that the Competent Authority in regard of shifting of pipelines within the ROW has already paid the requisite compensation to the Rural Watson division, Lunglei and accordingly the shifting is to be carried out.

We understand from your letter that the Secretary of Customer Union has reported that pipelines within Tawipui section has been damaged and the Contractor has been asked to submit an action taken report. However, the Contractor has not commenced any construction work within the Tawipui North-II section since January 2021, which is evident that the Contractor is not accountable for the damage of pipelines.

Moreover, under direction of VLTF Tawipui North-I and DC office, lunglei, the Contractor's camp at Tawipui BRTF supply and BRTF camp at Tlangcheng has been closed until further instructions are received from both the local Authorities. Under such crisis, the Contractor is unable the visit the Tawipui North-II section and earnestly requests your good self to kindly take up the matter with the Authority as deemed fit at the earliest.

Should you require any further detail/clarification, kindly let us know enabling us to submit the same at the earliest possible time.

Thanking you and assuring you of our best services always.

Yours faithfully,
For ABCI- BHARTIA

Authorized Signatory
for Mr. Akhilesh Kumar Singh (Sr. GM)

4063
30/7

LAND REVENUE AND SETTLEMENT
2285
30/07/21
LUNGLEI

ABCI-BHARTIA (JV)

Capital Trade Building, 3rd Floor
Club Road, Shillong - 793001
Ph: 0364-247171, 2523...
Email: abcibhartia@gmail.com

Copy for kind information to:-

1. GM (P), PMU- Lawngtlai Aizawl, Mizoram
2. ED, NHIDCL, Tuikhuahtlang, Aizawl, Mizoram
3. NHIDCL Site Office (Pkg 6), Lawangtlai, Aizawl, Mizoram
4. RE office (Pkg 6), Lawangtlai, Aizawl, Mizoram
5. ABCI Site Office (Pkg 6) Tawipui, Mizoram

ABCI-BHARTIA (JV)

Capital Travel Building, 3rd Floor,
Club Road Silchar-788001
Ph: 03842-247471, 262396
Email: abci54.6@gmail.com

Ref. No. ABCI/SITE/AE/NH-54/PKG-6/2021-22/582 **Date: 24.07.2021**

The Deputy Commissioner and CALA
Lunglei District
Mizoram.

Kind Attention: Mr. Kulothungan A

Sub: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 250.00 to km 298.00 **(Package-6)** on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance" – **Reg. Procurement of site at Church location**

Ref: (i) Letter no. 13016/7/2021-LRS(L)/NH54/General/179 dated 08.07.2021

Dear Sir,

We are in receipt of your letter cited under reference (i), in which the Contractor has been instructed to submit a remedial action against construction waste. In view of above, we wish to submit as hereunder.

1. Sir, it has been already intimated to the Authority as well as to your good self that the during a survey conducted in the month of February 2021 it has been found that the Church's kitchen area situated at km 278+210 (LHS) falls within the ROW limit and to undergo widening and up-gradation of the existing road, the kitchen area of the Church is to be dismantled. The matter has been verified and subsequent survey report has been furnished to the DC office.

2. As per the EPC Contract Agreement, the Authority is to provide ROW to the Contractor free from all encroachments and encumbrances and hence in regard of procurement of site, it has been discussed at the DC office that suitable compensation is being paid by the Competent Authority to the Church owning Authority against dismantling of Church's kitchen area. A requisite permission for the same has been also accorded.

3. However, the Church owning Authority and the local VCP has pointed out that commencement of hill cutting at the church location at km 278+210 (LHS) might affect majority of the Church main building and this matter is to be discussed with the Authority before commencement of any work.

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2697.

We understand that any consequence on such religious place can aggrieve the emotionalism of the local people and hence without any written intimation/instruction from the Authority's end as well as from your good self, no work is being carried out by the Contractor at km 278+210 (LHS) which is on other hand effecting Contractor's work progress and is causing material adverse effect.

ABCI-BHARTIA (JV)

Capital Travel Building, 3rd Floor.
Club Road Silchar-788001
Ph: 03842-247471, 262396
Email: abci54.6@gmail.com

5. In this regard, we earnestly request your good self to kindly take up the matter with the Authority as deemed fit at the earliest so that the Contractor can commence the construction activity without causing inconvenience to the local people. Should you require any further detail/clarification, kindly let us know enabling us to submit the same at the earliest possible time.

Thanking you and assuring you of our best services always.

Yours faithfully,
For ABCI- BHARTIA (JV)

for Authorized Signatory
Mr. Akhilesh Kumar Singh (Sr. GM)

Copy for kind information to:-

1. GM (P), PMU- Lawngtlai Aizawl, Mizoram
2. ED, NHIDCL, Tuikhuahtlang, Aizawl, Mizoram
3. NHIDCL Site Office (Pkg 6), Lawangtlai, Aizawl, Mizoram
4. RE office (Pkg 6), Lawangtlai, Aizawl, Mizoram
5. ABCI Site Office (Pkg 6) Tawipui, Mizoram

एवंअवसंरचनाविकासनिगमलिमिटेड
नऔरराजमार्गमंत्रालय,भारतसरकार
ways & Infrastructure Development Corporation Limited
Road Transport & Highways, Govt. of India
nitoring Unit, Lunglei, Mizoram-796701,
000020,6009983082

RUARATMALA
ROAD TO PROSPERITY

NHIDCL
BUILDING INFRASTRUCTURE - BUILDING THE NATION
CIN : U45400DL2014GOI269062

No. 205/NHIDCL/PMU-Lunglei/NH-54/LA/ 478

Date: 24.04.2021

To,

The Deputy Commissioner,
Hnahthial, Mizoram.

Sub. : Widening and Up-gradation to 2- Lane with Paved Shoulder Configuration and geometric improvement from Km. 125.000 to Km. 166. 000 (Package-3) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram with JICA Loan Assistance - **"Construction of Protection work near 136+840 to 136+933 LHS"(Middle School)- Reg.**

Ref:
1. NHIDCL Letter no 201/NHIDCL/PMU-Lunglei/NH-54/WK/Pkg-3/470, Dated: 20.04.2021,
2. BIPL/NHIDCL/GM/Pkg-3/2020-21/460 Dated 21.04.2021
3. BIPL/NHIDCL/GM/Pkg-3/2020-21/461 Dated 23.04.2021

Dear Sir,

With reference to the subject cited above and letter under reference, it is pertinent to mention that a joint verification was conducted regarding the same by Revenue department (joint verification report attached herewith for your ready reference please) on Dated 10.03.2021 regarding the Rawpui, English Middle School at DPR KMs 136.840 to 136.933, and after joint verification by the revenue department it was found that the school building is situated beyond the ROW (approx. 10m meter) but due to hill cuttings and subsequent landslide made the structure extremely vulnerable. Accordingly, contractor was directed to take up the Structure work on priority vide letter ref. no (1)to avoid any further damage due to anticipated landslides and on the request of VCP and Hon'ble MLA Lunglei North, prompt action was taken by the contractor and started the work on priority.

However, Contractor Vide letter reference no (2) had informed that the construction work has been stopped by the local villagers which may be treated as the interference in Govt. construction work. It may not be out of place to mention that the location is in partial landslide zone and may lead to further damage if left unattended or unaddressed. Imminent monsoon will further aggravate the risk if protection work is not finished before its onset.

In view of the above, it is requested to look into the matter and interfere in the issue to save guard Govt. property.EPC contractor shall not be held responsible for any loss or damage to the property due to forcefully stoppage of work by the local people.

Submitted for your kind information and intervention please.

LAND REVENUE AND SETTLEMENT
Regd. No. 1090
Date 27/4/21
File No.
LUNGLEI

एवंअवसंरचनाविकासानगमालामटड
नऔरराजमार्गमंत्रालय,भारतसरकार
ways & Infrastructure Development Corporation Limited
Road Transport & Highways, Govt. of India
onitoring Unit, Lunglei, Mizoram-796701,
900020,6009983082

BHARATMALA
ROAD TO PROSPERITY

NHIDCL
BUILDING INFRASTRUCTURE - BUILDING THE NATION

CIN : U45400DL2014GOI269062

(SG Dwivedy)
Lt Col (Retd)
General Manager (P),
PMU-Lunglei.

Copy to:

1. The Deputy Commissioner (CALA), Lunglei
2. The Executive Director (P), RO, Aizawl for information.
3. The Project Manager, BIPL for information.
4. Office Copy

BHARTIA – ABCI (JV) 287

BIPL/NHIDCL/GM/PKG-3/2020-21/461 Date: 23.04.2021

To,
The General Manager,
PMU-Lunglei, NHIDCL,
Mizoram- 796701
Email: pmu.lunglei@nhidcl.com

Sub: Widening and upgradation to 2 lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 on Aizawl-Tuipang section (package 3) of NH-54 in the state of Mizoram with JICA loan. –

Reg:- Stoppage of Construction(Protection) Work near Km. 136+840 to Km. 136+933, RHS (Design Chainage. Km. 139+250 to 139+270) Middle School.

Ref: 1. L. No. 201/NHIDCL/PMU-Lunglei/NH-54/WK/Pkg-3/470, Dated. 20.04.2021
2. BIPL/NHIDCL/GM/PKG-3/2020-21/460, Dated. 21.04.2021

Dear Sir,

Reference with the above mentioned subject the **"EPC Contractor"** has been carrying out protection work at the above mentioned location, which was conveyed to you; vide our letter **ref. sl. no.2**, but at this time we would like to inform you that the construction (protection) activities at same location have been stopped by the local villagers due to some land compensation problem.

The same matter has been discussed with the concerned VCP, Chairman & Principle of the School Committee and with the honorable **MLA (Lunglei-North)** as well, as stoppage of construction work at the above mentioned location which is a partial landslide zone may lead to further damages as monsoon season is also approaching, which may cause rain-cut if left unattended or protection work is not permitted to carry out at this time before the upcoming monsoon season.

At the same time we would also like to bring to your kind notice that the **"EPC Contractor"** has been carrying out construction (protection) activities well within the ROW area, but in spite of our several requests, the local villagers are not allowing the **"EPC Contractor"** to start the construction (protection) activities again.

Arising from the above mentioned circumstances the **"EPC Contractor"** will be not at all attributable to any damages caused due to stoppage of work and rain-cut during the monsoon season which are beyond the control of the **"EPC Contractor".**

The **"EPC Contractor"** has mobilized its manpower and machineries for fast execution of construction (protection) activities as mentioned above but due to frequent stoppage of work our manpower and machineries are sitting idle which may further lead to hindrance of project activities.

This is for your information and record please.

Thanking you and assuring you of our best services.

Yours Faithfully,

For Bhartia – ABCI(JV)
Bhaskarjit Deka
(Project Manager)

Encl. As stated above
Copy to:

1. The Team Leader, Rodic Consultant, Lunglei Core Office - for information.
2. The Authority Engineer, Rodic Consultant - for information.
3. Resident Engineer, Rodic Consultant, Rawpui camp - for information.
4. VCP, Rawpui, Mizoram
5. Deputy Commissioner, Hnahthial, Mizoram.
6. Honourable MLA, Lunglei-North.

201 Royal Arcade, Dr. B. Baruah Road, Ulubari, Guwahati-781007
Phone: +91-361-2468522/23, Fax : +91-361-2466693, E-mail : info@bhartiainfra.com, website: www.bhartiainfra.com

BAPL/NHIDCL/GM/PKG-3/2020-21/460 Date: 21.04.2021

To,
The General Manager,
PMU-Lunglei, NHIDCL,
Mizoram- 796701
Emai: pmu.lunglei@nhidcl.com

Sub: Widening and upgradation to 2 lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 on Aizawl-Tuipang section (package 3) of NH-54 in the state of Mizoram with JICA loan. –

Reg:- **Construction of Protection Work near Km. 136+840 to Km. 136+933, RHS (Design Chainage. Km. 139+250 to 139+270) Middle School.**

Ref: **L. No. 201/NHIDCL/PMU-Lunglei/NH-54/WK/Pkg-3/470, Dated. 20.04.2021**

Dear Sir,

Reference with the above mentioned subject we would like to inform you that the **"EPC Contractor"** has already started protection work at the above mentioned location and has deployed its manpower and machineries for the fast execution of construction activities, which can be witnessed by the pictures enclosed herewith as **"Annexure-I".**

At the same time we would also like to mention that the **"EPC Contractor"** has carried out construction activities well within the ROW area and the **"EPC Contractor"** is not at all responsible for the landslide happened at the same location which is beyond the control of the **"EPC Contractor"** which you will also agree.

The **"EPC Contractor"** is carrying out this job at urgent basis for the common interest of the people and to avoid any further damages as requested by Local MLA, VCP and further instruction by your end vide letter ref. sl. no. 1.

We the **"EPC Contractor"** being a premier construction agency has been working in different prestigious projects and are vowed to carry out all our activities maintaining the socio-economic progress with good industry practice and will continue with our work for the progress of the people.

This is for your information and record please.

Thanking you and assuring you of our best services.

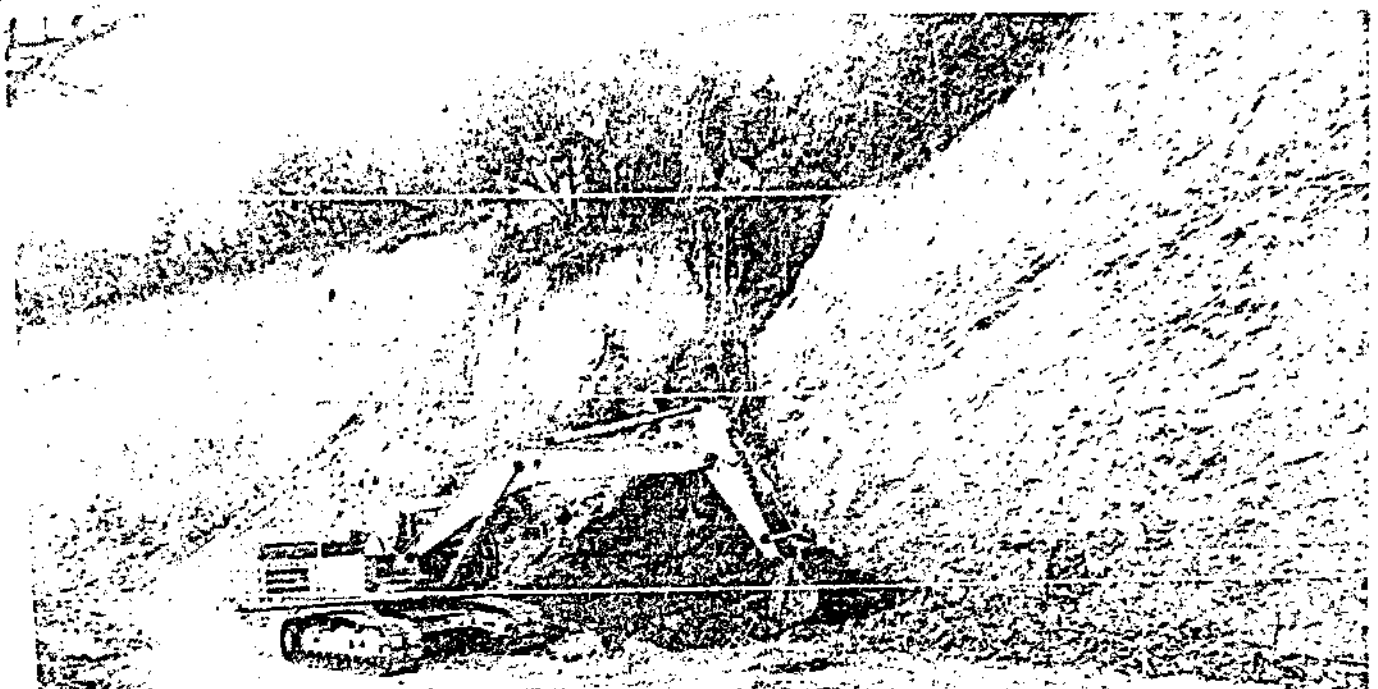
Yours Faithfully,

For Bhartia – ABCI(JV)
Authorized Signatory

Encl. As stated above
Copy to:

1. **The Team Leader**, Rodic Consultant, Lunglei Core Office - for information.
2. **The Authority Engineer**, Rodic Consultant - for information.
3. **Resident Engineer**, Rodic Consultant, Rawpui camp - for information.

ure-1:-



DPR Chainage - 136+840 to 136+933 Km (RHS)
Design Chainage - 139+250 to 139+270 Km (RHS)

र्ग एवं अवसरचना विकास निगम लिमिटेड
हन और राजमार्ग मंत्रालय, भारत सरकार
ighways & Infrastructure Development Corporation Limited
Road Transport & Highways, Govt. of India
onitoring Unit, Lunglei, Mizoram-796701,
9000020,9009993092
pmulunglei@nhidcl.com

BHARATMALA
ROAD TO PROSPERITY

NHIDCL
NATIONAL HIGHWAYS INFRASTRUCTURE - BUILDING THE NATION

CIN : U45400DL2014GOI269062

NHIDCL IS A GOVERNMENT OF INDIA ENTERPRISE

No. 201/NHIDCL/PMU-Lunglei/NH-54/WK/Pkg-3/470 Date: 20.04.2021

To,

The Authorized Signatory,
M/s Bhartia Infra Pvt. Ltd.
Rawpui, Site Camp

Sub. :Widening and Up-gradation to 2- Lane with Paved Shoulder Configuration and geometric improvement from Km. 125+000 to Km. 166+000 (Package-3) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram with JICA Loan Assistance - "Construction of Protection work near 136+840 to 136+933 LHS"(Middle School)- Reg.

Dear Sir,

With reference to the subject cited above, it is pertinent to mention that a complaint has been received from DC, Lunglei, dated 10.03.2021 regarding the Rawpui English Middle School building VC pass no 420/1980 at DPR Km. 136+840 to 136+933 RHS (Joint verification report attached herewith) stating that the school building is beyond the ROW (approx 10 mtrs) but due to hill cutting and subsequent landslide had made the structure extremely vulnerable. It is bona fide duty of EPC Contractor to take extra care of such public property that too of common interest by providing proper protection work to avoid any further damage to such property.

In this context, it is reiterated that several verbal instructions have already been issued in the past to the EPC Contractor seeing the urgency of Protection work by the authority and request were also made by Local MLA and VCP several times but no concrete action taken till date.

In view of the above, it is once again requested to start the protection work without any further delay. Responsibility of any loss to property or life lies with EPC contractor and consequent risk and liability rest with them only.

Immediate action is solicited please.

(SG Dwivedy)
Lt Col (Retd)
General Manager (P),
PMU-Lunglei.

Copy to-
1) RO, Aizawl : for info please.
2) The Team Leader, TPF-Rodic (JV) for information and necessary action please.
3) Office Copy.

ABCI

ABCI INFRASTRUCTURES PVT. LTD.
CIN : U45202WB1993PTC058047
An ISO 9001 : 2015 Certified Company

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/415 Date: 12/04/2021

To,

The Deputy Commissioner & CALA,
Lunglei, Distt. Lunglei,
Mizoram - 796701

Project: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 208.00 to km 250.00 (Package-5) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"

Subject: Submission of Action Taken Report on destruction of water supply to Lungpuizawl AH & Vety. Department

Ref: 1. C-13016/1/2020 – LRS(L)/NH-54/Immediate/Lunglei Dated: 19/02/21

Sir,

We have visited the complainant site and identified the damaged items. The damaged pipe line and intake is repaired with the help of Mr. H. Zokunga, Veterinary Supervisor, concerned Incharge for restoration of water supply. We have also extended the support are as under:

1. Lumpsum Cash amounting to ₹ 15000/- (Rupees fifteen thousand only) towards labour and other material charges.

2. Cement 3 bags with 3 cum stone and 3cum sand as material

The water supply pipe line is restored and referred complaint may be treated as complied.

This is for your kind information and record.

Assuring of our best services always.

Thanking you

Darshan Prajapati
Project Manager

Documents Attached:
1. Receipt of cash and kind compensated

Copy for kind information and record to:
1. The General Manager (P), NHIDCL, PMU-Lunglei, Mizoram
2. The Engineer, NHIDCL Site Office (Pkg-5), Lunglei
3. The Team Leader, Rodic Consultants Pvt. Ltd Lunglei
4. Resident Engineer office, Hrangchalkawn

LAND REVENUE AND SETTLEMENT
Receipt No 854
Date 14/4/21
File No NH-54
LUNGLEI

4035

293

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RECEIPT

Received the Amount of Rs 15000/- (Rupees fifteen thousand) only and materials given below from ABCI Infr Pvtd (BRN. Infr Pvt lmtd) on account of Reconstruction of water supply system which is destructed by disposal of waste and mug at AH & Vety farm, Lungpuizawl. On 12th March 2021.

1. Cement	3bags
2. Dust (Balu)	2 Hitachi bucket
3. Stone	2 Hitachi Bucket

(H.ZOKUNGA)

Dairy Supervisor
PIG Breeding Farm
A.H & Vety. Complex
Lungpuizawl

ABCI INFRASTRUCTURES PVT. LTD.
CIN : U45202WB1993PTC058047

An ISO 9001 : 2015 Certified Company

294

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/416 Date:12/04/2021

To,

The Deputy Commissioner & CALA,
Lunglei, Distt. Lunglei,
Mizoram - 796701

Project: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 208.00 to km 250.00 (Package-5) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"

Subject: Submission Action Taken Report on Pu, R. Lalsiamliana's site within Bualte

Ref: 1. C-13016/1/2020 – LRS(L)/NH-54/Immediate/Lunglei Dated:15/02/21

Sir,

In reference to your letter cited above we have verified the site of complainant. His land is situated from Km 233+800 to Km 233+900 on RHS (Valley side) of Existing NH-54. He was compensated with a reasonable amount of ₹ 4,23,413/- by the Authority.

The purpose of acquiring the land on valley side is to make some filling and avoid hill cutting. The land being on valley side is acquired for new alignment in filling. Therefore, contractor has to make filling in the acquired stretch with in ROW. The ROW width in his stretch varies from 7m to 22m wide for making filling in the new alignment. We have made the required filling within the ROW. We have also built a wall in 50 m length to retain the filling soil to avoid extra damage to his property.

The land from 233+780 to 233+800 was handed over as Government land. The EPC contractor need to make filling in the said stretch for new alignment. We have made the required filling for new alignment within the ROW. We have developed the Government Land area as spoil bank with NOC from village council Bualte. The copy of NOC had been submitted to your good office wide our letter no: ABCI/SITE/AE/NH-54/PACKAGE-5/2020-21/232 DT. 1/10/2020

Pu. R. Lalsiamliana is assuming that spoil bank is developed in his land boundary and claiming for the extra compensation. The location map of the stretch is attached for your kind reference.

Assuring of our best services always.

Thanking you

Darshan Prajapati
Project Manager

LAND REVENUE AND SETTLEMENT
Regd. No. 883
Dt. 14/4/21
L.R. Nl-54
L.R. No.

Documents Attached:
1. Location Map of Complainant's Land

Site Office: Km. 219, Aizawl Tuipang NH-54, Hrangchalkawn, Lunglei, Mizoram-796701
Contact No.: 73405 25637, E-Mail: p5nh54@hotmail.com

ABCI

ABCI INFRASTRUCTURES PVT. LTD.

An ISO 9001 : 2015 Certified Company

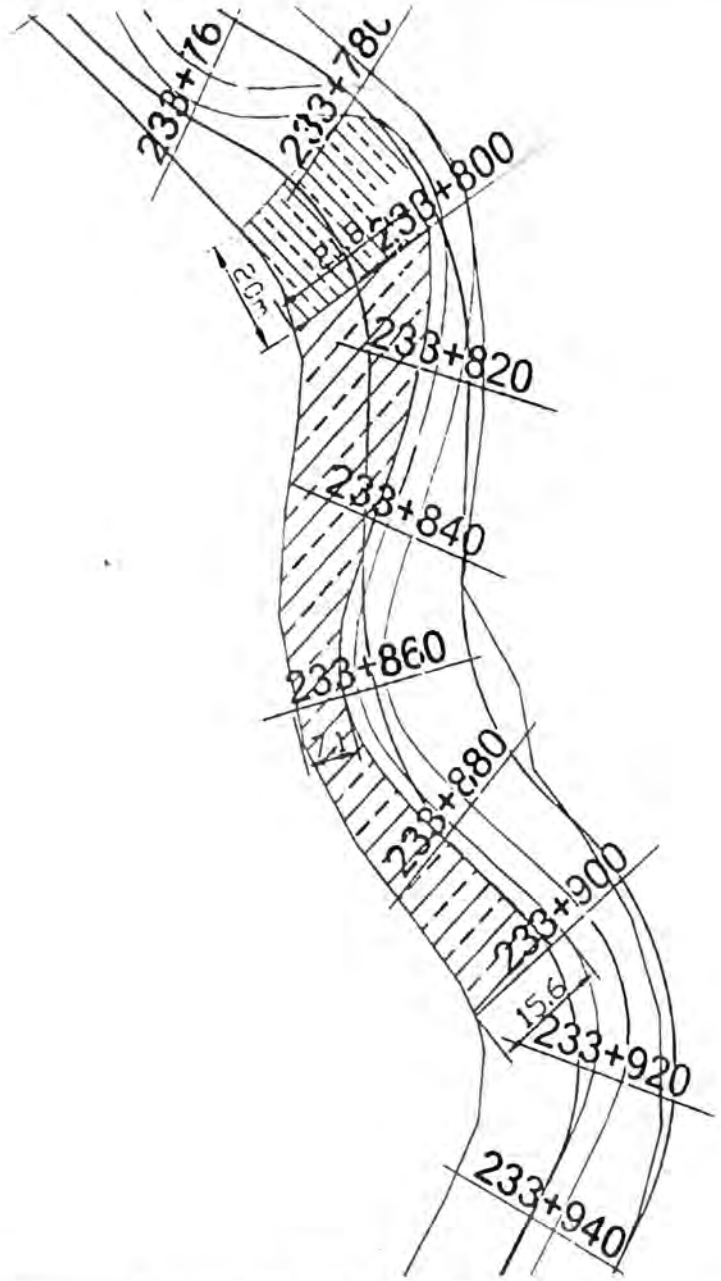
CIN : U45202WB1993PTC058047

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/416 Date:12/04/2021

Copy for kind information and record to:

1. The General Manager (P), NHIDCL, PMU-Lunglei, Mizoram.
2. The Engineer, NHIDCL Site Office (Pkg-5), Lunglei.
3. The Team Leader, Rodic Consultants Pvt. Ltd Lunglei.
4. Resident Engineer office, Hrangchalkawn.

Site Office: Km. 219, Aizawl Tuipang NH-54, Hrangchalkawn, Lunglei, Mizoram-796701
Contact No.: 73405 25637, E-Mail: p5nh54@hotmail.com



LEGEND

SN	DESCRIPTION	SYMBOL
1	EXISTING ROAD	
2	PROPOSED ROAD	
3	EXISTING CHAINAGE	246+200
4	ROW BOUNDARY	
5	EX. KM STONE	
6	CULVERT LOCATION	
7	BUILDING	
8	CLAIMANT'S ACQUIRED LAND	
9	GOVERNMENT LAND	

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION	JICA JAPAN INTERNATIONAL COOPERATION AGENCY	TPF - RODIC (JV) in association with Anandjiwala Infra Advisory	ABCI Infrastructures Pvt. Ltd Club Road Silchar - 788001	AIZAWL-TUIPANG NH-54, PKG-5 (KM 208+00 TO 250+00)	LOCATION PLAN 233750 TO 233950 BUALTE

ABCI

ABCI INFRASTRUCTURES PVT. LTD.

An ISO 9001 : 2015 Certified Company

CIN : U45202WB1993PTC058047

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/414 **Date:** 12/04/2021

To,

The Deputy Commissioner & CALA,
Lunglei, Distt. Lunglei,
Mizoram - 796701

Project: "Widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 208.00 to km 250.00 (Package-5) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"

Subject: Submitting Update regarding the limits of Project Highway for Referral of local complaints

Sir,

We are pleased to inform you that we are working for the development of above referred project in the supervision and control of NHIDCL in the Lunglei district of Mizoram state. Our working stretch of project Highway starts from Km 209+905 to Km 246+306 of Existing Aizawl – Tuipang National Highways-54. In other words, Zobawk – 4km to Thualthu + 3Km. The location wise detail of villages covered under Project Highway is given below:

SN	NAME	FROM	TO	LENGTH	REMARKS
1	ZOBAWK	209+905	218+720	8.815	
2	LUNGPUIZAWL	218+720	219+584	0.864	
3	HRANGCHALKAWN	219+584	222+025	2.441	
4	THERIAT	222+025	228+220	6.195	
5	THAIZAWL	228+220	230+454	2.234	
6	BUALTE	230+454	237+380	6.926	
7	THUALTHU	237+380	243+450	6.070	
8	TAWIPUI N II	243+450	246+305	2.88	
	TOTAL			36.425	

We are in receipt of various referred complaints which are related to other adjacent projects Package-4 on Hnathial Side and Package-6 towards Lawngtlai We have forwarded these complaints to the concerned projects. But submission of action taken report is expected at your good office.

Assuring of our best services always.

Thanking you

Darshan Prajapati
Project Manager

LAND REVENUE AND SETTLEMENT
Receipt No. 882
Date 14/04/21
File No NH-54

Site Office: Km. 219, Aizawl Tuipang NH-54, Hrangchalkawn, Lunglei, Mizoram-796701
Contact No.: 73405 25637, E-Mail: p5nh54@hotmail.com

ABCI

ABCI INFRASTRUCTURES PVT. LTD.

An ISO 9001 : 2015 Certified Company

CIN : U45202WB1993PTC058047

No.: ABCI/SITE/AE/NH-54/PKG-5/2021-22/414 Date: 12/04/2021

Copy for kind information and record to:

1. The General Manager (P), NHIDCL, PMU-Lunglei, Mizoram.
2. The Engineer, NHIDCL Site Office (Pkg-5), Lunglei.
3. The Team Leader, Rodic Consultants Pvt. Ltd Lunglei.
4. Resident Engineer office, Hrangchalkawn.

BHARTIA – ABCI (JV)

201, Royal Arcade, Dr. B. Baruah Road, Ulubari, Guwahati – 781007,
Ph: +91-0361-2468522/23Fax: +91-0361-2466693, Email: info@bhartiainfra.com

Ref: BIPL/NHIDCL/GM/PKG-3/2020-21/418

Date: 08.02.2021

4917
9.2.2021

299

To,

The Deputy Commissioner,

Land Acquisition,

Lunglei District.

Sub: Widening and upgradation to 2 lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 on Aizawl-Tuipang section (package 3) of NH-54 in the state of Mizoram with JICA loan. –

Reg.- :- Non-Settlement Area Land Problem.

Dear Sir,

We would to inform you that **Bhartia Infra Project LTD** has been awarded the Project **Widening and Upgradation 2 Lanes with Paved shoulder configuration and Geometric Improvement from KM.125000 to 166000.On Aizwal to Tuipang Section (Package 3) of NH-54 in the state of Mizoram with JICA Loan** assistance from National Highway Infrastructure Development Corporation Of India (NHIDCL).We have started work and the work is on going in full swing. In the Project mentioned above, Land owners/Villagers in are not allowing to works in some areas.

In bellow Chainage –

- **134+400 to 134+600=200 mtr. Owner name -1. C.Lalhmingthanga.271/1980.**
- **134+920 to 135+200 = 280 . Owner name -2. Vanlalthanga. 399/2006.**
- **143+220 to 143+460 = 240. Owner name . 3. J. Zoremmuana. PP 209702/10/356 of 2005 & J.Lalnundawnga.PP 209702/10/355 of 2005.**
- **141+320 to 141+620 = 300 mtr.Owner name.4. VL. Rochara Jongte.VCP 425/1986.**
- **141+620 to 142+080 = 460 mtr. Owner name- 5. Laldinmawia Pachuau. VCP 99/2000.**

We have approached to competent Authority of **Land Acquisition (CALA)** and we have been informed from the Revenue Department that compensation has been already paid to the Land Owners In this regards NOC from the Land Owners is also available with the Revenue Department.

We, Therefore request your good office for furtherance and to intervene with necessary Administrative action to provide afore said land encumbrance free, to restart the work as this event of repeatedly stopping of work is create by hurdle and affecting the work progress slow.

This is for your kind information please

Thanking you and assuring our best co-operation at all the times.

BHARTIA-ABCI (JV) MIZORAM

09/02/2021

BHARTIA – ABCI (JV)

201, Royal Arcade, Dr. B. Baruah Road, Ulubari, Guwahati – 781007,
Ph: +91-0361-2468522/23Fax: +91-0361-2466693, Email: info@bhartiainfra.com

Yours Faithfully,

For Bhartia – ABCI (JV)
Authorized Signatory

(AGM-Mr. Krishnendu Ghosh)

Copy to:

1. The General Manager, NHIDCL, LUNGLEI OFFICE - for information.
2. REVENUE & CALA DEPARTMENT LUNGLEI.-for information.
3. The Authority Engineer, Rodic Consultant - for information.

ा विकास निगम लिमिटेड
, भारत सरकार
icture Development Corporation Limited
ghways, Govt. of India
nitoring Unit, Lawngtlai, Mizoram-796891, Tel.Ph. 0383-5232578
ulawngtlai@gmail.com ; gmp.lawngtlai-nhidcl@nhidcl.com

BHARATMALA
ROAD TO PROSPERITY

NHIDCL
BUILDING INFRASTRUCTURE - BUILDING THE NATION

CIN : U45400DL2014GOI269062

(भारत सरकार का उद्योग) (A GOVERNMENT OF INDIA ENTERPRISE)

No. NHIDCL/PMU-LTI/Pkg-6/Gen/71

Date: 26.05.2020

To,

The Team Leader
Authority's Engineer,
DeeZee Complex, First Floor
Opposite Children Park (Near HDFC Bank ATM)
Lunglei Main Road, Chanmari-2, Lunglei, Mizoram-796701
Email: ictmizoram@ictonline.com

Sub: Widening and upgradation to 2-lane with paved shoulder configuration and geometric improvements from km 250.00 to km 380.0 on Aizawl-Tuipang section of NH-54 (Contract Packages-6) in the state of Mizoram on EPC mode with JICA loan assistance-**"Destruction of PHE Pipeline in Mualcheng "S" Village: Regarding shifting of Public Utility."**

Ref: i. DC Lunglei Letter No.L-11020/39/2018-LRS(L)/NH-54/Complaint/47 Dated-15.05.2020 (Addressed to GM(P) PMU Lunglei)

Sir,

Vide the letter ref. SN-(i), Deputy Commissioner Lunglei has intimated about a PHE pipeline Damaged in Mualcheng 'S' Village due to the ongoing NH-54 widening & upgradation work. It is also intimated that inspite of communicating the same by the respective VCP to ABCI Camp office, no further steps have been taken to resolve the issue.

2. It is advised that prior commencing any widening work, proper coordination of contractor with officials of the concerned utility owning company/dept. is required to prevent any future inconvenience.

3. It is also suggested that the contractor may be advised to repair the above mentioned PHE pipeline with immediate effect, so as to the continuity of water supply is resumed.

4. This is for your information and necessary action.

Enclo: DC's Letter.

Yours Sincerely,

(MD ZIAUR RAHMAN)
Manager (P)
For, General Manager (P)
NHIDCL, PMU-Lawngtlai, Mizoram

Receipt No. 906
Date 05/06/2020

Copy to:

1. The Deputy Commissioner & CALA, Lunglei for kind information.
2. The Sr. General Manager, ABCI-BIPL(JV), Package-6, for necessary action.
3. Office file.

No.C.31012/6/2020-DC(STL)/165

OFFICE OF THE DEPUTY COMMISSIONER
SAITUAL DISTRICT: SAITUAL
***

302

Saitual, the 9th June, 2022.

To,

The General Manager (P)
NHIDCL, PMU-Seling

Subject : ***Complaints against disposal of earth spoils under Road Construction Project of NHIDCL-Regd.***

Ref. : ***No.H.88088/Poltn./47/2021-MPCB/318 Dt.23rd May, 2022.***

Sir,

This is to inform you that the road construction activities of NHIDCL within various parts of Mizoram had a significant negative effect on the environment to a peek that some works had to be halted due to the negligence exhibited by NHIDCL contractors in the management and disposal of spoil earths. It had been observed with clear evidences that spoil earths were dumped near water bodies polluting rivers and streams, in settlement areas damaging private land and crops which contradicts the O.M. issued by LR&S Dept. and Rule-4 of Construction and Demolition Waste Management Rules, 2006.***(Annex.-I).***

I may reiterate that this Office has taken all necessary approach in ensuring that spoil earths generated are disposed off accordingly on the identified sites, as such the Chief Secretary, GoM had also been intimated on the actions undertaken by this Office ***(Annex-II).*** A meeting with NHIDCL and contractors was also convened on *11/03/2021* and *23/09/2021*-wherein preconditions are clearly laid in ensuring that spoil earths generated are properly disposed only at identified locations along with other imperative conditions such as retaining wall/gabion wall are to be constructed to prevent landslides and other environmental complications ***(Annex.-III).***

In this regard, I may reiterate as being the service providers i.e. NHIDCL and contractors, you are hereby directed to conform to the provisions laid beforehand as it is your responsibility for the proper collection, management and disposal of spoil earths. Therefore, you are again directed to instruct all contractors under NHIDCL working on road construction along **NH-06** and **NH-102B** within Saitual District to dispose spoil earths only on the identified spoil banks henceforth with strict compliance and promptly expedite the construction of retaining wall/gabion wall before the ensuing monsoon. Failure to comply shall lead to necessary action from our end.

Enclo:a/a

Yours sincerely,

MIZORAM STATE POLLUTION CONTROL BOARD No. 2325 Date 26/7/22

Sd/-**VL HRUAIZELA KHIANGTE**
Deputy Commissioner
Saitual District: Saitual

Memo No.C.31012/6/2020-DC(STL)/165 **Dated Saitual, the 9th June, 2022.**

Copy to: -

1. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
2. Member Secretary, Mizoram Pollution Control Board, Aizawl for information and necessary action.
3. Executive Director, NHIDCL RO-Aizawl for information and necessary action.
4. Office File.

9/6/22

Deputy Commissioner
Saitual District: Saitual

(IID)

GOVERNMENT OF MIZORAM
OFFICE OF THE DEPUTY COMMISSIONER
SAITUAL DISTRICT: SAITUAL

No. C. 31015/4/2020-DC (STL)
Dated Saitual, the 17th May, 2021

To,

The Deputy General Manager
BRN Infrastructure, Saitual

Subject : Instruction to settle complaints relating to muck disposal.

Ref. : No. C. 31015/1/2020-DC (STL) of 11.03.2021

Sir,

This is in reference to the letter no. cited above and complaints received by this Office regarding improper muck disposal leading to sloughing that destroyed crops and trees. Conditions to be complied by you were already decided in the meeting held on 11.03.2021 (copy enclosed).

Therefore, you are requested to settle the list of complaints enclosed herewith. Failure to settle the cases would amount to payment of compensation by you or immediate suspension of work as already decided by the said meeting.

Prompt action is highly solicited.

Yours faithfully,

Encl.: 1) Meeting minutes
2) Compiled list of complaints

(VL HRUAIZELA KHIANGTE)
Deputy Commissioner
Saitual District: Saitual

Memo No. C. 31015/4/2020-DC (STL) Dated Saitual, the 19th May, 2021

Copy to:-

1. The Sr. PPS to the Chief Secretary, Govt. of Mizoram for information.
2. The Manager (P), NHIDCL, Saitual for information and necessary action.
3. Guard file.

Deputy Commissioner
Saitual District: Saitual

COMPILED LIST OF COMPLAINTS

Sl No	NAME	Address	Location	Remarks
1	C. Lalmuanpuia	Keifang Keifang Vengthar	Aizawl Road 12 km	
2	Thangzachhinga	Keifang Aizawl Road	Aizawl Road 8.5 km	
3	Darzamthanga	Keifang Vengthar	Azl Road 16-17 km	
4	Lalringliana	Keifang Vengthar	Aizawl Road 6 km	
5	Lianmawii	Keifang Aizawl Road	Aizawl road 12-13 km	
6	C. Hangbiaka	Keifang Nazareth	Aizawl road 12-13 km	
7	RK Nghingliana	Keifang Vengthar	Champhai Road 3 km	
8	H. Lalruatfela	Rulchawm	Champhai Road 8 km	
9	Lawmthanga	Keifang Azl Road	Champhai Road 12 km	
10	C. Lianmawia	Rulchawm	Champhai Road 8 km	
11	Vanrammawii	Keifang Vengthar	Champhai road 14-15 km	
12	Laldawngliani	Keifang Vengthar	Champhai Road 16-17 km	
13	Keifang Vengthar Kohhran	Keifang	Champhai Road 4-5 km/1-5 km	
14	Laltanpuia	Vanbawng	Champhai road 4 km	
15	Lalthlingzova	Keifang Vengthar	Champhai road 6 & 9 km	
16	Lalthanhlui	Keifang Vengthar	Champhai road 4 km	
17	C. Zatluanga	Keifang Vengthar	Champhai road 4 km	Chhipte ram
18	Lalnuampuia	Keifang Azl Road	Champhai road 4.5 km	

MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/16-MPCB/ : Dated Aizawl, the 17th September 2021

ANNEXURE:R-4/2

To,

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl, Mizoram.

Subj.: Complaint against disposal of earth spoils under Road Construction Project of NHIDCL

Ref: *Complaint letter received from the Village Council Court, Tuipui 'D' Village, Hnahthial District, Mizoram dt. 17.09.2021*

Sir,

With reference to the subject and the complaint letter cited above (copy enclosed), this is to inform you that recently public complaints and outcries have been received by Mizoram Pollution Control Board against the alledged improper, haphazard dumping of earth spoils from the on-going road construction in various parts of Mizoram under your organization which is said to be causing havoc to the environment and the lives of nearby residents.

Various evidences through social platforms and recorded informations have indicated that misfortunate incidences have arose recently from the said activity; the dumped earth spoils in unappropriate places from the operation of widening of NH-54 (Aizawl to Tuipang) being undertaken by M/s ABCI Infrastructure Pvt. Ltd has ultimately caused a sudden flood at the watercourse of Lungrawhluikawr located near Kutkawk Base Camp of the Company on 16th September 2021 at 9:00 P.M. which has led to the devastating destruction of two (2) dwelling houses, pipelines of water connection, fruits and vegetation etc. within Tuipui 'D', Village. Other incidences recorded between Hnahthial and Haulawng Road include choking of culvert, blockage of drains and road blockage for the farmers to their farmlands and severe turbidity/contamination of downstream water sources.

You may be aware that disposal of construction & demolition wastes such as earth spoils is regulated under the Construction and Demolition Waste Management Rules, 2006 and that all waste generators including Service providers are required to have approved C&W waste management plan and should strictly adhere to it while disposing their C&D wastes to avoid environmental hazards at all cost. Also take notice that polluting water body is a serious crime and violators are punishable under the Water (Prevention & Control of Pollution) Act,1974. Further that the Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages as per the Hon'ble NGT Order in the matter of O.A No. 593/2013.

Cont..

In view of the above, you are directed to submit details of your operation of road construction/widening in Mizoram such as total stretch, sections covered with length, completed and remaining works, copy of respective EMP and current disposal mode of earth spoils and other wastesand disposal sites with relevant pictures within seven days before further necessary action is taken in the matter.

Yours faithfully,

17/09/2021

(R. THANGA)
Chairman
Mizoram Pollution Control Board

Enclo: As above

Memo No. H.88088/Poltn./47/16-MPCB/ : Dated Aizawl, the 17th September 2021.

Copy to: 1. The Chairman/Secretary, Village Council Court, Tuipui 'D' Village, Hahthial District, Mizoram for information with reference to their complaint letter dated 17.09.2021.

2. The Deputy Commissioner, Hnahthial District, Mizoram for necessary action.

(R. THANGA)
Chairman
Mizoram Pollution Control Board

O/C

Mizoram State Pollution Control Board, Mizoram New Capital Complex, Thlanmual Peng, Khatla, Aizawl, Mizoram-796001
Ph.No.2336173/2336590 Fax:2336591 Email:mpcb@mizoram.gov.in Website:http://www.mpcb.mizoram.gov.in

To

Chairman
Pollution Control Board
Aizawl, Mizoram

Subject: Chhiattawh chungchang report

Sir,

Tuipui D' khawtlang chuan Sabereka khuangkaih avangin harsatna kan tawk mek a, a hnuai a mi ang hian Report ka han siam e.

Lungrawhlui kawr hi I eite dai a hnar nei a ni a. ABC I kawng laihna leivung avanga he Sabereka Khuangkaih hi lo thleng ni a hriat a ni. Hetiang hian chhiatna a thlen a ni.

Chhiatna thlen hun : Dt 16.09.2021 (Dar 9:00 Pm)

1. *Pu K Lalrinawma te in, chhungkaw member 4 chenna Assam type a chhia a thuahnghal a ni.*
2. *MHIP In, Pu F. Lalbiaknunga te chhungkaw member 5 chenna a a chhia.*
3. *LP Hunlawmawma Vawk In, Thiah nghal a ni.*
4. *PHE in JJM hnuai ah Tui Connection a pek chhungkaw sawm (10) connection a chhe vek a ni.*
5. *Main pipe line (40mm) Meter 250 vel a chhia.*
6. *Gravity tui lakna pipe a chhe vek bawk a ni.*
7. *Thlai (Nimbu etc) mimal huan a mi engemaw zat a chhe bawk a ni.*

A theih anga hma min laksak theih chuan kan lawm hle ang.

Printlak,

(J. LALRINLIANA)
President
Village Council/Court
Tuipui D'

(F. LALRAMPANA)
Secretary
Village Council/Court











MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/16-MPCB/ : Dated Aizawl, the 10th December 2021

ANNEXURE:R-4/3

To,

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl.

Subj.: Complaint against disposal of earth spoils under Road Construction Project of NHIDCL

Ref.: Notice issued by the Board vide letter No. H.88088/Poltn./47/16-MPCB/? dt. 17.09.2021

Sir,

In inviting reference to this office letter No. cited above (copy enclosed), wherein you are requested to submit details of your operation of road construction/widening in Mizoram within seven days from the date of issue of the letter due to complaints received by the Board against improper dumping of earth spoils from the on-going road construction in various parts of Mizoram undertaken by your organization, this is to state that no response has been received by the Board till date.

It is reiterated once again that disposal of construction & demolition wastes such as earth spoils is regulated under the Construction and Demolition Waste Management Rules, 2006 and that all waste generators including Service providers are required to have approved C&W waste management plan and should strictly adhere to it while disposing their C&D wastes to avoid environmental hazards at all cost. Also that polluting water body is a serious crime and violators are punishable under the Water (Prevention & Control of Pollution) Act,1974. Further that the Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages as per the Hon'ble NGT Order in the matter of O.A No. 593/2013.

You are therefore directed once again to submit the required information regarding the operation of road construction/widening in Mizoram such as total stretch, sections covered with length, completed and remaining works, copy of respective EMP and current disposal mode of earth spoils and other wastes and disposal sites with relevant pictures immediately within further delay.

Yours faithfully,

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Enclo: a/a

o/c

Contd./-

MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/2021-MPCB/ : Dated Aizawl, the10th June 2022

ANNEXURE:R-4/4

To,

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl.

Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref.: i) This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021

ii) Your letter No. NHIDCL/RO/Gen/2022/115 dated 28.05.2022

Sir,

With reference to the subject and referenced letter Nos. cited above, it is understood that NHIDCL has been executing Road projects in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode by engaging Private contractors. Consequently, NHIDCL is bound to be accountable for the actions of its engaged contractors. As such, it is the responsibility of NHIDCL to ensure that the EPC contractors under its esteemed organization fulfill their obligations as per the Environment Management Plan (EMP) while executing Road projects in order to safeguard the environment and the people.

In view of the above, you are requested to submit detail upto-date compliance status report on the Environmental Management Plan in respect of each contractor including current muck disposal sites in operation within seven(7) days.

Yours faithfully,

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/2021-MPCB/ : Dated Aizawl, the 10th June 2022

Copy to: All DCs for information and necessary action.

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

O/C

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
3rd Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001
Email: ro-mizoram@nhidcl.com

BUILDING INFRASTRUCTURE - BUILDING THE NATION

A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2022/231 **Date:11/07/2022**

To,

The Member Secretary,
Mizoram State Pollution Control Board,
Khatla, Aizawl
Mizoram-796001.

Subject: Show Cause notice under section 33(A) of Water (Prevention & Control of Pollution) Act 1974- **Reply.**

Ref (i) MSPCB letter H.88088/Poltn/47/2021-MPCB/388 dated 14.06.2022.
(ii) NHIDCL RO Aizawl letter no. NHIDCL/RO/Gen/2022/115 dated 28.05.2022.

Sir,

We are in receipt of your letter at ref (i), wherein compliance status report on the Environmental Management Plan in respect of each Contractor including muck disposal sites in operations has been sought.

2. In this regard, the following is submitted please.

(i) As per our obligations, clearances for setting up hot-mix plants, batching plants, etc., under the Air and the Water Acts, clearances from the State Department of Mining is required for establishing quarries etc, the Contractors have already taken up the applicable permits from the concerned Departments.

(ii) The Contractors of NHIDCL have made arrangements for the spoil Bank/dumping ground in consultation with the District Administration/ local administrative bodies through a valid process. Recently, the reports regarding spoil bank dumping was sought from the ground level and the Local administrative bodies have given confirmation that the Contractors are carrying out dumping in the designated spoil bank/dumping ground. The report in this regard is enclosed as per the **Annexure (copy enclosed).**

(iii) At the spoil bank, the Contractors have taken protection measures by constructing toe wall, Gabion wall etc. In some spoil banks which are recently been arranged by the Contractors, the Protection measures are in progress. The locations of Spoil banks are as per **Annexure (Copy enclosed).**

11/07/2022

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
3rd Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001
Email: ro-mizoram@nhidcl.com

BUILDING INFRASTRUCTURE - BUILDING THE NATION

A GOVT. OF INDIA UNDERTAKING

3. As Environmental Management Plan (EMP) encompasses a very wider subject, which includes factors namely, commitment and policy, planning, implementation and measurement and evaluation. It is not clear from the contents of letter of MSPCB, the exact requirement, therefore, it is requested that if any specific points reply apart from submission made in para 2 (i) above and other previous replies by NHIDCL are required, the same can be queried from NHIDCL.

4. For Kind information and necessary action pl.

Enclosure: As above

11/07/2024

Virendra Kumar Jakhar
Executive Director (Projects)

314 647 14/6/22

MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/2021-MPCB/388 : Dated Aizawl, the 14th June 2022

To,

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl.

Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref.: i) This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021

ii) Your letter No. NHIDCL/RO/Gen/2022/115 dated 28.05.2022

Sir,

With reference to the subject and referenced letter Nos. cited above, it is understood that NHIDCL has been executing Road projects in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode by engaging Private contractors. Consequently, NHIDCL is bound to be accountable for the actions of its engaged contractors. As such, it is the responsibility of NHIDCL to ensure that the EPC contractors under its esteemed organization fulfill their obligations as per the Environment Management Plan (EMP) while executing Road projects in order to safeguard the environment and the people.

In view of the above, you are requested to submit detail upto-date compliance status report on the Environmental Management Plan in respect of each contractor including current muck disposal sites in operation within seven (7) days.

Yours faithfully,

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/2021-MPCB/ : Dated Aizawl, the 14th June 2022

Copy to: All DCs for information and necessary action.

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Annexure-I 315

Spoil Bank details			
Sno	Project Name	Provisioned Spoil Bank/Dumping Zone (in Nos)	Protection work carried out on Spoil Bank/Dumping Zone (in Nos)
1	Aizawl-Tuipang P-I	27	7 Completed. 20 in Progress
2	Aizawl-Tuipang P-II	18	10 Completed 8 In progress
3	Aizawl-Tuipang P-III	14	4 Completed 10 In progress
4	Aizawl-Tuipang P-IV	18	12 Completed 7 In progress
5	Aizawl-Tuipang P-V	15	6 Completed 9 In progress
6	Aizawl-Tuipang P-VI	19	6 Completed 13 In progress
7	Aizawl-Tuipang P-VII	9	4 Completed 5 In progress
8	Aizawl-Tuipang P-VIII	14	5 Completed 9 In progress
9	Chatthlang and Serchhip Bypasses	4	3 Completed 1 In progress
10	Hnathial Bypass	9	9 In progress
11	Lawngtlai Bypass	2	2 Completed
12	Seling Dulte Package I	11	5 Completed 6 In progress
13	Seling Dulte Package II	30	18 Completed 12 in progress
14	Seling Dulte Package III	30	20 Completed 10 in progress
15	Seling Dulte Package IV	24	15 Completed 9 in progress
16	Dulte Champhai Package I	33	18 Completed 15 in progress
17	Dulte Champhai Package II	34	20 Completed 14 in progress
18	Dulte Champhai Package III	33	25 Completed 8 in progress
19	Keifang Tuivai Package I	In progress	
20	Lunglei Tlabung Package A	In progress	
21	Lunglei Tlabung Package B	In progress	
	Total	**344**	

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

[Village Council President]
Keitum, Serchhip District

(T. LALCHHANHIMA)

President
Village Council/Court
Keitum, Serchhip District

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

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[Village Council President]

Thiltlang, Hnahthial District

President
Village Council Court
Thiltlang

Date: 08/05/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV. working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

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The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

(R. LALLAWMZUALA)
President
Village Council/Court
Bungtlang & Serchhip District

[Village Council President]

Bungtlang, Serchhip District

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

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8/6/22.
(PC LALTHANKUNGA)
[Village Council President]

Rawpui, Hnahthial District

President
Village Council / Court
Rawpui

TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of the Land Owners of Spoil Banks and along Road Side. No Water Bodies have been disturbed due to the above work.

The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

12/8/22

(PC. LALENGZUALA)
President
Village Council Court
Lai Autonomous District Council
Lawngtlai AOC Veng

Date:

Village Council President
AOC Veng, Lawngtlai, Mizoram

TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

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The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

12/6/2022

Date:

Village Council President
Thingkah, Lawngtlai, Mizoram

(K.LALTANPUIA)
President
Village Council Court
Lai Autonomous District council
Thingkah

TO WHOM IT MAY CONCERN

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

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The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

9/6/'22

Village Council President
Tawipui South

Chairman
Village Level SEDP Committee
Tawipui South

9/6/'22

President
Village Council/Court
Tawipui 'S'

TO WHOM IT MAY CONCERN

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of Land Owners of Spoil Banks and along Road Side. No Water Body has been disturbed due to the above Work.

The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

9/8/22

Village Council President
Thingfal

President
Village Council/Court
Thingfai

Date : 01-06-2022

TO WHOM IT MAY CONCERN

This is to inform that M/s BIPL -ABCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawl-Tuipang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(Village Council Presidents)

BEIDY
President
Village Council Court
Aizawl

Date : 01-06-2022

TO WHOM IT MAY CONCERN

Thea is to inform that M/s BIPL -ASCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawl-Tuipang Section of NH-54 in the State of Mizoram

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(Village Council Presidents)

President
Village Council Court
Thein

(GEIDY)
President
Village Council Court
Amobyu 'CH'

(H. CHHAKHAN)
President
Village Council/Court
Amobyu Valdaie

(ROBINGA NOHRO)
President
Village Council Court
Tuipi V-II

(B. RABEI)
President
Village Council Court
Tuipi V-I

President
Village Council / Court
Amobyu 'CH'

TO WHOM IT MAY CONCERN

This is to certify M/S GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

C Remly
(R. LALREMLIANA)
(Village Council President)

Thingsulthliah, Aizwal District

President
Village Council/Court
Thingsulthliah-I, Aizawl District

TO WHOM IT MAY CONCERN

This is to certify M/S GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

10/6/22

(RAYMOND LALBIAKNUNGA)

(Village Council President)

Seling, Aizwal District

President
Village Council / Court
Seling, Aizawl Distr

TO WHOM IT MAY CONCERN

This is to certify M/S. GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

(V. LALCHHIANHMA)
(Village Council President)

Thingsul Tlangnuam, Aizwal District

President
Village Council/Court
Thingsul Tlangnuam, Aizawl District

OFFICE OF THE
VILLAGE COUNCIL / COURT
PUILO, MIZORAM : 796310

K. Lalremruata
President
Phone No. 6009 592 021

Hrangthankima
Secretary
Phone No. 6009 150 592

Dated: 11-06-2022

TO WHOM IT MAY CONCERN

This is to inform that M/S Dhariwal Buildtech Limited, EPC contractor has been engaged for the project "Up-gradation to 2 lane with paved shoulders of Dulte – Kawlkulh road (International Corridor) of NH-6 from Design Chainage Km 54.400 to km 72.350 (Package-I) in the State of Mizoram under Bharatmala Pariyojna on EPC Mode"

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of the land owners of spoil banks and along road side. No water body has been disturbed due to above work.

The spoil materials, which are being dumped in our spoil banks and at other locations, are done after proper treatment to save the environment. We hope their bright future.

(K LALREMRUATA)
(Village Council President)

President
Village Council/Court
Puilo

President VCP electric
Veng, Khawzawl
Dist.Khawzawl, Mizoram–796310

Date: 06.06.2022

TO WHOM SO EVER ITMAY CONCERN

This is to inform that M/s Dwarkamai Construction Pvt Limited, EPC Contractor has been engaged for Rehabilitation and Upgradation to 2 lane with paved shoulders of Kawlkulh - Khawzawl Road (International Corridor) of NH-6 from Design Chainage Km 72.350 to Km 84.800 (Package-II) in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of Land owners of Spoil banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

06.06.2022.
(M. KAPTLUANGA)
President
Village Council/Court
Khawzawl - I

President VCP electric
Veng, Khawzawl
Dist.Khawzawl,
Mizoram–796310

DATE: 04-06-2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Kram Infracon Pvt. Ltd and Vijay Kumar Mishra Construction Pvt. Ltd. JV, construction the bypass road of Chhiahtlang and Serchhip Bypass Package-I in District Serchhip –Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

4/6/22

(C. LALRAGHTA)

[Village Council President]

VCP-Chhiahtlang-North

President
Village Council / Court
Chhiahtlang North & Serchhip District

DATE: - 30/05/2022

332

TO WHOM IT MAY CONCERN

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up - gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other location after the proper treatment to save the environment. We hope their bright future.

11/6/22

(VANLALVUANA)

[Village Council President]

President
Village Council/Court
NE. Khawdungsei, Kolasib District

Khawdungsei

333

DATE: - 30/05/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up - gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other location after the proper treatment to save the environment. We hope their bright future.

1/6/2022

[Village Council President]

Khawkawn

President
Village Council/Court
Khawkawn, Saitual District

4076

ANNEXURE-6

334

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

3167/2021-LRS(L)/NH-54/Spoil bank/7 : Dated Lunglei, the 30th September, 2021

To

The Chief Secretary to the Govt. of Mizoram
Mizoram: Aizawl

Subject: Disposal of excavated soil outside designated spoilbanks in connection to NH: 54, NH-54A and NH 302: regarding.

Sir.

With respect to the subject cited above, I have the honour to state that a number of complaints have been received from both landholders and Village Councils of affected villages and localities along NH-54 due to the ongoing construction activities related to the Widening and Upgradation project. In this regard, utmost efforts have been spared to verify all such complaints by conducting spot verification by our surveyors and representatives from NHIDCL and concerned contractors. This issue is taken very seriously and often highlighted in meetings related to NH-54 and concerned contractors have been forwarded such verification reports with instructions for necessary action towards redressal with affected landholders.

Village/locality wise number of complaints received, number of action taken and pending action to be taken is compiled and enclosed herewith for your kind reference. It must however be mentioned that a more swift action from contractors is desired along with a more clear Action Taken report addressing public grievances and minimising environmental pollution and degradation. Therefore, a meeting of all contractors related to all National Highway projects viz. NH-54, NH-54A, NH-302 along with NHIDCL representatives was convened (meeting minutes enclosed) and a strong message was conveyed to all concerned for adherence to disposal in designated spoil banks and wherever agreement made with landholders at their level, to take proper NOCs. In this regard it was also decided that a common format for reporting and obtaining NOCs be devised for future reports such that all concerned contractors will prepare clear reports for CALAs to identify any loopholes in reporting and to initiate fresh action wherever required. The same has been circulated to PMU, NHIDCL, Lunglei and all concerned contractors for strict compliance.

This is for your kind information please.

Encl: As above

P.B. of Principal Secretary
EF & CC Department
Receipt No 2372
Date 7/7/21

EF & CC Departm
Receipt No. 156
Date 11/10/21

Yours faithfully,

(KULOTHUNGAN A) IAS
CALA & Deputy Commissioner,
Lunglei District, Lunglei.

P.B. of Joint Secretary

GE WISE ABSTRACT FOR COMPLAINT RECEIVED REGARDING MUCK DISPOSAL

2113

No.	Name of Village	No. of Complaint Received regarding haphazard muck disposal	No. of Action already taken CALA	No. of Action to be taken
1	Bungtlang			
2	Rawpui	3	3	
3	Pangzawl	2	2	
4	Thiltlang	3	3	
5	Hnahthial			
6	Leite	9	8	1
7	Maudarh			
8	Dawn	2	2	
9	Zobawk	26	25	1
10	Lungpuizawl	3	2	1
11	Hrangchalkawn	4	3	1
12	Theiriat	6	6	
13	Thaizawl	11	11	
14	Bualte	22	22	
15	Thualthu	7	6	1
16	Tawipui N-II	8	8	
17	Tawipui N-I	14	14	
18	Tawipui South	20	20	
19	Thingfal	9	9	
TOTAL		**149**	**144**	**5**

List of Complaints Received regarding additional damage outside ROW referred to Contractor					
Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
1	Lalzamlova	Leite	VC HP 9 / 1999	Due to Construction of NH54, his structure which is not effected as per joint verification is considered to be affected according to contractor's survey. He is asked to vacate his structure, which he is not compensated.	17.08.2021
2	C. Lalneihthanga	Leite	VC HP 51 / 1991	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, half of his house is affeacted which he had not compensated for.	17.08.2021
3	K. Lalmuanpuia Mob - 8974683897	Hrangchalkawn	VC 17 / 2012	Due to construction of NH54, his land was cut off beyond ROW resulting to damage of additional crops.	17.08.2021
4	Lalduhkima R/O Zohnuai Mob - 9436147192 / 9436157928	Bualte	VC Gr 42 / 1995	Due to construction, his land was cut off beyond ROW and made an approach road within his land which damaged almost half of his land.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor					
Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
5	H. Lalrintluanga Mob - 9612228453	Bualte	VC HP 28 / 2004	Due to construction of NH54, adjoining land near his house was cracked which endanger for thie house.	17.08.2021
6	Malsawmzuali	Thualthu	VC INHMUN PEKNA 3 / 2007	Due to Nh54 construction, her farm near to her house have been damaged which she has not compensated. Her farm is her main source of income and cultivated various crops.	17.08.2021
7	Benjamin Lalengkima Mob - 8731968940	Tawipui N - II	GLSC G19 / 2014	Due to construction of NH54, his land had been cut off beyond ROW led to additional damage of trees and crops which is his main source of income.	17.08.2021
8	Tumhnuna c/o C. Lalrammawia	Tawipui South	LSC 4 / 2000	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house is affeacted which he had not compensated for.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor

Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
9	Biakhlira	Tawipui South	LSC 112 / 1998	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house is affeacted which he had not compensated for.	17.08.2021
10	Sangawii C/o L. Lalrinawma	Tawipui South	VC HP 98 / 1988	Her structure is not affected at the time of survey but now affected as per ABCI surveyor's survey which she is not compensated for.	17.08.2021
11	K . Thatthiauva C/o Lalrimawia	Tawipui South	929 / 1976	His complaint is that his land had been cut off beyond ROW.	17.08.2021
12	C. Vanlalruata VCP Mob - 6909915078	Tawipui South		Due to construction of Nh54, approach road from Tawipui South to Thingfal have been damaged. This road is very useful for the public.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor					
Sl No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
13	BCM Mamte	Thingfal		This site was supposed to not affected as per site required but the contractor had cut off their land which they are not compensated for.	17.08.2021

List of Complaints Received regarding I

Sl No.	Name	Village	Pass No	
1	HS Pakunga Mob : 8974420235	Thiltlang		Due to cor betw
2	Selhnuna C/o Laltanpuii Mob : 9366983728	Leite	PP 66 / 1980	Due to const
3	Lalbiakthanga Mob : 8119901560	Leite	VC HP 50 / 1994	Due to cor w
4	Chalmawii	Leite	VC HP 32 / 1999	Due to const

74

2157

Sl No.	Name	Village	Pass No	
5	Rinliana R/o Zobawk North Mob - 8575079156	Leite	3 / 1996	Due to co
6	C. Lallianzuala	Zobawk South	LSC 4 / 2017	Disposal state that, survey a
7	J. Lalromawia	Zobawk South		
8	R. Lalsanga C/o Lalthanpari	Zobawk North	VC Gr 5 / 2010	Due to co

75

2158

58

Sl No.	Name	Village	Pass No	
9	C. Ramliana (Renotify)	Zobawk North	VC HP 413 / 2010	His compla
10	Lalrawna P - 4	Zobawk North	PP 98 / 2005	Due to con
11	Vanlalsiama Renotify Mob - 8119847774	Zobawk North	VC Gr 102 / 2010	Due to consti 40
12	P. Zokaia Mob - 8787717958	Zobawk North	VC Gr 32 / 2010	His complai

26

Sl No.	Name	Village	Pass No	
9	C. Ramliana (Renotify)	Zobawk North	VC HP 413 / 2010	His compla
10	Lalrawna P - 4	Zobawk North	PP 98 / 2005	Due to con
11	Vanlalsiama Renotify Mob - 8119847774	Zobawk North	VC Gr 102 / 2010	Due to consti 40
12	P. Zokaia Mob - 8787717958	Zobawk North	VC Gr 32 / 2010	His complai

2160

Sl No.	Name	Village	Pass No	
13	R. Zothansanga Mob - 8794102036	Zobawk North	VC Gr 7 / 2010	Due to dis
14	J. Lalduhawma	Zobawk North	VC P 114 / 2010	Due to d:
15	Ronghinga (Renotify) C/o Lalvensanga Mob - 8731855972	Zobawk North	PP 122 / 1980	Due t(
16	C. Lalduhawma Mob - 7005673599	Zobawk North		Due to con

345

(2161)

Sl No.	Name	Village	Pass No	
17	F. Tlangliana	Zobawk North	VC Gr 315/2010	After joir
18	C. Kapkima Lunglawn Mob - 9436147837 / 9862196764	Zobawk (Mat - Dawn)	PP 03 / 2005	Heavy dispo
19	S. Liansanga Mob - 7630054509	Theiriat	PP 193 / 197s	Due to constr been disposec
20	Zothanpuii	Thaizawl		Due to constr

2162

Sl No.	Name	Village	Pass No	
13	R. Zothansanga Mob - 8794102036	Zobawk North	VC Gr 7 / 2010	Due to dispc
14	J. Lalduhawma	Zobawk North	VC P 114 / 2010	Due to di:
15	Ronghinga (Renotify) C/o Lalvensanga Mob - 8731855972	Zobawk North	PP 122 / 1980	Due tc
16	C. Lalduhawma Mob - 7005673599	Zobawk North		Due to con

2163

Sl No.	Name	Village	Pass No	
9	C. Ramliana (Renotify)	Zobawk North	VC HP 413 / 2010	His compla
10	Lalrawna P - 4	Zobawk North	PP 98 / 2005	Due to con
11	Vanlalsiama Renotify Mob - 8119847774	Zobawk North	VC Gr 102 / 2010	Due to consti 40
12	P. Zokaia Mob - 8787717958	Zobawk North	VC Gr 32 / 2010	His complai

2164

List of Complaints Received regarding I

Sl No.	Name	Village	Pass No	
1	HS Pakunga Mob : 8974420235	Thiltlang		Due to cor betw
2	Selhnuna C/o Laltanpuii Mob : 9366983728	Leite	PP 66 / 1980	Due to const
3	Lalbiakthanga Mob : 8119901560	Leite	VC HP 50 / 1994	Due to cor w
4	Chalmawii	Leite	VC HP 32 / 1999	Due to const

74

List of Complaints Received regarding I

Sl No.	Name	Village	Pass No	
1	HS Pakunga Mob : 8974420235	Thiltlang		Due to coı betw
2	Selhnuna C/o Laltanpuii Mob : 9366983728	Leite	PP 66 / 1980	Due to const
3	Lalbiakthanga Mob : 8119901560	Leite	VC HP 50 / 1994	Due to cor w
4	Chalmawii	Leite	VC HP 32 / 1999	Due to const

2467

Sl No.	Name	Village	Pass No	
9	C. Ramliana (Renotify)	Zobawk North	VC HP 413 / 2010	His compla
10	Lalrawna P - 4	Zobawk North	PP 98 / 2005	Due to con
11	Vanlalsiama Renotify Mob - 8119847774	Zobawk North	VC Gr 102 / 2010	Due to consti 40
12	P. Zokaia Mob - 8787717958	Zobawk North	VC Gr 32 / 2010	His complai

26

2168

Sl No.	Name	Village	Pass No	
13	R. Zothansanga Mob - 8794102036	Zobawk North	VC Gr 7 / 2010	Due to dispc
14	J. Lalduhawma	Zobawk North	VC P 114 / 2010	Due to di:
15	Ronghinga (Renotify) C/o Lalvensanga Mob - 8731855972	Zobawk North	PP 122 / 1980	Due tc
16	C. Lalduhawma Mob - 7005673599	Zobawk North		Due to con

352

1169

Sl No.	Name	Village	Pass No	
17	F. Tlangliana	Zobawk North	VC Gr 315/2010	After joir
18	C. Kapkima Lunglawn Mob - 9436147837 / 9862196764	Zobawk (Mat - Dawn)	PP 03 / 2005	Heavy dispo
19	S. Liansanga Mob - 7630054509	Theiriat	PP 193 / 197s	Due to constri been disposec
20	Zothanpuii	Thaizawl		Due to constr

2170

Sl No.	Name	Village	Pass No	
21	Lalrawngbawla	Thaizawl		Due to const
22	CH. Biaksanga	Thaizawl	216 / 2005	Due to disp
23	R. Lalthangzauva	Thaizawl		Due to n
24	R. Lalsiamlana Mob - 8415051764	Bualte	V/C HUAN RAM REC 15 / 2015	This has sent to the

2171

Sl No.	Name	Village	Pass No	
25	K. Lalhmingsanga Secy	Thualthu		Due to c
26	Lalvenpuii Mob - 7627912199	Thualthu	VC P 149 / 2007	Due to NH
27	R. Vanlalhriata	Tawipui N - I	WRC 567 / 1977	Due to
28	T. Lalawmpuia VCP	Tawipui N - I		Due to c

VILLAGE WISE ABSTRACT FOR COMPLAINT RECEIVED REGARDING ADDITIONAL DAMAGE OUTSIDE ROW				
Sl. No.	**Name of Village**	**No. of Complaint Received regarding additional damage outside ROW**	**No. of Action already taken CALA**	**No. of Action to be taken**
1	Bungtlang			
2	Rawpui	7	7	
3	Pangzawl	5	5	
4	Thiltlang	3	3	
5	Hnahthial	1	1	
6	Leite	7	7	
7	Maudarh			

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

3167/2021-LRS(L)/NH-54/Spoil bank/7 : Dated Lunglei, the 30th September, 2021

To

The Chief Secretary to the Govt. of Mizoram
Mizoram: Aizawl

Subject: Disposal of excavated soil outside designated spoilbanks in connection to NH: 54, NH-54A and NH 302: regarding.

Sir.

With respect to the subject cited above, I have the honour to state that a number of complaints have been received from both landholders and Village Councils of affected villages and localities along NH-54 due to the ongoing construction activities related to the Widening and Upgradation project. In this regard, utmost efforts have been spared to verify all such complaints by conducting spot verification by our surveyors and representatives from NHIDCL and concerned contractors. This issue is taken very seriously and often highlighted in meetings related to NH-54 and concerned contractors have been forwarded such verification reports with instructions for necessary action towards redressal with affected landholders.

Village/locality wise number of complaints received, number of action taken and pending action to be taken is compiled and enclosed herewith for your kind reference. It must however be mentioned that a more swift action from contractors is desired along with a more clear Action Taken report addressing public grievances and minimising environmental pollution and degradation. Therefore, a meeting of all contractors related to all National Highway projects viz. NH-54, NH-54A, NH-302 along with NHIDCL representatives was convened (meeting minutes enclosed) and a strong message was conveyed to all concerned for adherence to disposal in designated spoil banks and wherever agreement made with landholders at their level, to take proper NOCs. In this regard it was also decided that a common format for reporting and obtaining NOCs be devised for future reports such that all concerned contractors will prepare clear reports for CALAs to identify any loopholes in reporting and to initiate fresh action wherever required. The same has been circulated to PMU, NHIDCL, Lunglei and all concerned contractors for strict compliance.

This is for your kind information please.

Encls: As above

P.B. of Principal Secretary
EF & CC Department
Receipt No 2372
Date 7/10/21

EF & CC Departm
Receipt No. 156
Date 11/10/21

Yours faithfully,

(KULOTHUNGAN A) IAS
CALA & Deputy Commissioner,
Lunglei District, Lunglei.

P.B. of Joint Secretary

GE WISE ABSTRACT FOR COMPLAINT RECEIVED REGARDING MUCK DISPOSAL

2113

No.	Name of Village	No. of Complaint Received regarding haphazard muck disposal	No. of Action already taken CALA	No. of Action to be taken
1	Bungtlang			
2	Rawpui	3	3	
3	Pangzawl	2	2	
4	Thiltlang	3	3	
5	Hnahthial			
6	Leite	9	8	1
7	Maudarh			
8	Dawn	2	2	
9	Zobawk	26	25	1
10	Lungpuizawl	3	2	1
11	Hrangchalkawn	4	3	1
12	Theiriat	6	6	
13	Thaizawl	11	11	
14	Bualte	22	22	
15	Thualthu	7	6	1
16	Tawipui N-II	8	8	
17	Tawipui N-I	14	14	
18	Tawipui South	20	20	
19	Thingfal	9	9	
TOTAL		**149**	**144**	

List of Complaints Received regarding additional damage outside ROW referred to Contractor

4100

358

	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
1	Lalzamlova	Leite	VC HP 9 / 1999	Due to Construction of NH54, his structure which is not effected as per joint verification is considered to be affected according to contractor's survey. He is asked to vacate his structure, which he is not compensated.	17.08.2021
2	C. Lalneihthanga	Leite	VC HP 51 / 1991	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, half of his house is affeacted which he had not compensated for.	17.08.2021
3	K. Lalmuanpuia Mob - 8974683897	Hrangchalkawn	VC 17 / 2012	Due to construction of NH54, his land was cut off beyond ROW resulting to damage of additional crops.	17.08.2021
4	Lalduhkima R/O Zohnuai Mob - 9436147192 / 9436157928	Bualte	VC Gr 42 / 1995	Due to construction, his land was cut off beyond ROW and made an approach road within his land which damaged almost half of his land.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor

4101

359

	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
5	H. Lalrintluanga Mob - 9612228453	Bualte	VC HP 28 / 2004	Due to construction of NH54, adjoining land near his house was cracked.which endanger for thie house.	17.08.2021
6	Malsawmzuall	Thualthu	VC INHMUN PKNA 3 / 2007	Due to Nh54 construction, her farm near to her house have been damaged which she has not compensated. Her farm is her main source of income and cultivated various crops.	17.08.2021
7	Benjamin Lalengkima Mob - 8731968940	Tawipui N II	CLSC 019 / 2014	Due to construction of NH54, his land had been cut off beyond ROW led to additional damage of trees and crops which is his main source of income.	17.08.2021
8	Tumhnuna c/o C. Lalrammawia	Tawipui South	LSC 4 / 2000	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house is affeacted which he had not compensated for.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor

Sl. No.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
9	Biakhlira	Tawipui South	LSC 112 / 1998	His structure was not affected at the time of joint verification but as per ABCI surveyor's survey, about 5 feet of his house is affeacted which he had not compensated for.	17.08.2021
10	Sangawii C/o L. Lalrinawma	Tawipui South	VC HP 98 / 1988	Her structure is not affected at the time of survey but now affected as per ABCI surveyor's survey which she is not compensated for.	17.08.2021
11	K . Thatthiauva C/o Lalrimawia	Tawipui South	929 / 1976	His complaint is that his land had been cut off beyond ROW.	17.08.2021
12	C. Vanlalruata VCP Mob - 6909915078	Tawipui South		Due to construction of Nh54, approach road from Tawipui South to Thingfal have been damaged. This road is very useful for the public.	17.08.2021

List of Complaints Received regarding additional damage outside ROW referred to Contractor

Sl.	Name	Village	Pass No	Reason of Complaint	Date of Referred to Contractor
[redacted]	BCM Mamte	Thingfal		This site was supposed to not affected as per site required but the contractor had cut off their land which they are not compensated for.	17.08.2021

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4	Chalmawii	Leite	VC HP 32 / 1999	Due to const

74

Sl No.	Name	Village	Pass No	
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7	J. Lalromawia	Zobawk South		
8	R. Lalsanga C/o Lalthanpari	Zobawk North	VC Gr 5 / 2010	Due to co

75

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74

371

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74

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20	Zothanpuii	Thaizawl		Due to constr

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22	CH. Biaksanga	Thaizawl	216 / 2005	Due to disp
23	R. Lalthangzauva	Thaizawl		Due to n
24	R. Lalsiamlana Mob - 8415051764	Bualte	V/C HUAN RAM REC 15 / 2015	This has sent to the

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26	Lalvenpuii Mob - 7627912199	Thualthu	VC P 149 / 2007	Due to NH
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28	T. Lalawmpuia VCP	Tawipui N - I		Due to c

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1	Bungtlang			
2	Rawpui	7	7	
3	Pangzawl	5	5	
4	Thiltlang	3	3	
5	Hnahthial	1	1	
6	Leite	7	7	
7	Maudarh			

ANNEXURE: A-4/7

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

Azadi Ka Amrit Mahotsav

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 404-414 Dated Thenzawl, the 20th July, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU-Seling, Mizoram
3) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
4) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
5) The Manager, BIPL, Mizoram

Subject: ***2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum to Bungtlang Village and Chhiahtlang By Pass Road-regarding***

Ref. : No.B.12022/3/2022-DC(SRCP)/344 Dt.5.07.2022.

Sir,

Please find enclosed herewith 2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum Village to Bungtlang Village and Chhiahtlang By Pass Road. The inspection was conducted by the Monitoring Committee on 12.7.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for each and every Spoil Banks and complete the remedial works within the time line given to you. Further, you are also informed to comply with 3 resolutions made by the Monitoring Committee which are highlighted in this 2nd Inspection Report.

Enclo: As above

Yours faithfully,

20/7/22

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/404 - 414 Dated Thenzawl, the 20th, July, 2022

Copy to:

1) P.S to Principal Secretary to Govt. of Mizoram, EF&CC Department for kind in formation.

2) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
3) Conservator of Forests (Central Circle);Aizawl for kind information.
4) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
5) Member Secretary, MPCB for kind information and necessary action as appropriate.
6) President, Sub-Hqrs YMA Serchhip for kind information and necessary action as appropriate.

20/7/22

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

NSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON LEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KEITUM LAGE TO BUNGTLANG VILLAGE & BYPASS ROAD AT CHHIAHTLANG VILLAGE)

Date & Time of Inspection : 12.07.2022@11:00 P.M

Purpose of Inspection : To check status of the existing designated spoil banks (SBs) and the spoil dumping site along the stretch of NH 54 within Serchhip District (from Keitum Village to Bungtlang Village & Bypass Road at Chhiahtlang) & to give directions to be followed by the contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team :

1. Sub-Divisional Officer (Sadar), DC Office,Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division, Thenzawl
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. DI&PR Department, Serchhip
6. Representatives of NHIDCL
7. Representatives of the Contractor Bhartia Infra Project Ltd. (BIPL)
8. Representatives of Contractor (Kram InfraconPvt. Ltd)
9. Representatives of Keitum Village Council

Serchhip District Monitoring Committee on Implementation of NH 54 road project carried out joint inspection of the designated spoil banks (SBs) and other irregular muck disposal sites along the road stretch starting from Keitum Village to Bungtlang Village area where Bhartia Infra Project Ltd. (BIPL) is the engaged contractor; and designated spoil banks (SBs) and the irregular dumping sites along Chhiahtlang By Pass wherein work is being carried out by Kram Infracon Pvt. Ltd on the scheduled date mentioned above,

The joint inspection team verified six (6) SBs under Bhartia Infra Project Ltd. (BIPL) from Keitum Village to Bungtlang Village area and seven (7) SBs under Kram Infracon Pvt. Ltd in Chhiahtlang bypass Road. Findings of the joint inspection team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of theSpoil Bank/dumping site*	*Name of Contractor*	*Recommendations of the Monitoring Committee for NHIDCL/Contractors*
1.	Dumping site at Zawngvadawi Ram near Keitum Village	• Although the site was not a designated SB, spoil was found dumped at this site. • It was reported that public water source (Tuikhur) was available at this site and was covered by the dumped soil due to which the contractor	Bhartia Infra Project Ltd. (BIPL)	• Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.

		sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source. • Protection wall made of bracing wire was found constructed at this site. • A perennial river locally called Mawngvar Lui was found located below the dumping site which connects to Tuichang River.		
2.	Spoil Bank Chainage: 127+410 at Khangpuikawn, Keitum Village	• Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed for prevention of spillage of the road cuttings	-do-	• Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.
3.	Curved retaining wall at Sihpuiruam near Keitum Village	• Retaining wall constructed at this site was found curved and likely to fall down in the near future.	-do-	• Construction of two series of additional Gabion structures to prevent sliding of the basement of the curved retaining wall. • Vegetative measures.
4.	Spoil Bank Chainage:129+010, Sihpuiruam, near Keitum Village	• Spillage of road cuttings was found at this SB.	-do-	• Construction of two additional Gabion wall at this SB to avoid overflow of the dumped soil.
5.	Sliding Zone at Sihpuiruam, near Keitum Village	• A loose soil was found at the upper side of the road and the landslide likely to occur on the rainy day.	-do-	• Erection of two new Gabion wall below the road at this Sliding area for blockage of huge sliding of soil downwards.
6.	Culvert at Sihpuiruam-2, near Keitum Village	• An excavated soil was found dumped near this Culvert and the dumped soil moved downwards.	-do-	• Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.
7.	Spoil Bank Chainage:113+050, nearest Spoil Bank from Keitum Village in the northern side.	• A huge spillage of the excavated soil was found at this designated SB	- KramInfraconPvt. Ltd	• Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. • Proper drainage treatment by construction of the staggered steps.
8.	Spoil Bank Chainage:2+040 near	• Spillage of the dumped soil was found. • It was found that	-do-	• Construction of two more Gabion Check dam with Vegetative

	Thlanmualpui at Bypass Road, Chhiahtlang Village.	Mualzemkawr flows at the bottom of this site which connects to Mat River. • A small capacity of Gabion Wall was already constructed		measures so as to prevent spillage and sliding of the dumped soil. • Increase height of the existing Check dam.
9.	Spoil Bank Chainage:1+300 , TuikhurKawr at ChhiahtlangVengchung, Bypass Road, Chhiahtlang Village.	• It was found that this designated SB was located at the private land owned by Mrs Darneihthangi of Vengchung, Chhiahtlang Village. • The dumping of road cuttings was found covered public water source locally called 'Khurhnar' which was one of the most important source of water for the nearby villagers especially during the dry season.	-do-	• Construction of five new Check dam to protect spillage of the dumped soil downwards. • Vegetative measures by planting trees in a systematic way.
10.	Dumping site at Community Reserved area (Tlangdung-1na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area where road cuttings were dumped extensively. • A perennial stream locally called 'Hiahtharkawr' flows below this site.	-do-	• Construction of two new Gabion Check dam for blockage of spillage to Hiahthar Kawr.
11.	Dumping site at Community Reserved area (Tlangdung-2na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area of a flat land where the localwelfare committee agreed to carry out dumping soil for setting up of a community playground. • A Road cutting was simply dumped at this site without doing compaction/stabilization of the area and no protection wall was found at the corner of this area.	-do-	• Construction of three new Gabion Check dam to protect sliding of the dumped soil.
12.	Dumping site at Community Reserved area (Tlangdung-3na), Bypass Road, Chhiahtlang Village.	• A huge spillage of the dumped soil was found at this site.	-do-	• Construction of three new Gabion Check dam to prevent falling of the dumped soil downwards. • Vegetative measures
13.	Dumping site at Private Land @ By pass Road, Chhiahtlang Village.	• A large amount of dumped soil was found at this site. • Chawngvawra Tui flows at the bottom of the site	-do-	• Construction of four new Gabion wall for protection of sliding of the dumped soil towards Chawngvawra Tui below

				the dumping site. • Vegetative measures. • Proper drainage treatment system.

In addition to the above recommendations to be executed by NHIDCL and its engaged contractors, The Monitoring Committee also resolved the following conditions to be followed /complied with by the NHIDCL and its engaged contractors for the above mentioned road sections.

1. The recommendations of the District Monitoring Committee for each and every SBs and other irregular dumping sites should be strictly followed by the contractors and the remedial action should be taken up immediately.
2. As of now, new excavation and dumping should be stopped all together and the excavation works may be allowed to continue depending upon how well the contractors undertake the remedial measures for each SBs as recommended by the Committee.
3. Spoil Banks & other irregular disposal sites under Bhartia Infra Project Ltd. (BIPL) shall be re-inspected by the Monitoring Committee tentatively on 15th September 2022; whereas the Spoil Banks and other irregular muck disposal sites along Chhiahtlang By Pass under Kram Infracon Pvt. Ltd be re-inspected by 1st week of September 2022 to check status of rectification works being done by the contractors as recommended by the Monitoring Committee. All rectification works of SBs and other irregular dumping sites shall be completed by contractors before re-inspection date as scheduled above by the Committee.

19/7/22
(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Office of the DC; Serchhip District

(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Serchhip District : Mizoram

19/7/22
(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Committee &
DFO; Thenzawl Forest Division

J. Liz
(JOSEPH LALHMUNLIANA)
JSA; Mizoram Pollution Control Board
Member; District Level Monitoring Committee.

(KAWLTHUAMA)
President; Sub-Hqrs YMA Serchhip &
Member; District Level Monitoring Committee.

(62)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 862 - 869 Dated Thenzawl, the 20th October, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
3) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
4) The Manager, BIPL, Mizoram

Subject: ***3rd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum – Bungtlang Village-Packaged-2 & Chhiahtlang By-pass.***

Ref. : No.B.12022/3/2022-DC(SRCP) Dt.03.10.2022.

Sir,

Please find enclosed herewith 3rd Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum to Bungtlang Village & Chhiahtlang By-pass. The inspection was conducted by the Monitoring Committee on 06.10.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for Spoil Banks and complete the remedial works within the time frame fixed by the committee. This is for information and necessary action.

Enclo: As above

Yours faithfully,

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/ 862 - 869 Dated Thenzawl, the 20th October, 2022

Copy to:

1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
2) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
3) Member Secretary, MPCB for kind information.
4) Secretary, Sub-Hqrs YMA Serchhip for kind information.

20/10/22.

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

o/c

(63)

3rd SITE INSPECTION REPORTOF SERCHHIP DISTRICT MONITORING COMMITTEE ON IMPLEMENTATION OF JICA OF NH 54 ROAD PROJECT WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE –PACKAGE-2)

Date & Time of Inspection : 06.10.2022 @11am

Purpose of Inspection : Evaluation ofthe spoil banks and spoil dumping sitethat has been constructed in accordance to the previous instructions given to Contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team:

1. Reprentatives of DFO, Thenzawl
2. Representative of Mizoram Pollution Control Board
3. Representative of Sub-Headquarters YMA, Serchhip
4. Representatives of NHIDCL
5. Representatives of Contractor (KramInfraconPvt. Ltd)
6. Representatives of Contractor (Bharatia Infra Project Ltd)

Serchhip District Monitoring Committee On Implementation of NH 54 Road project carried out joint inspection and evaluated the performance of User Agency (NHIDCL) and engaged contractors-KramInfraconPvt. Ltd and Bhartia Infra Project Ltd. (BIPL) on the designated spoil banks and other irregular muck disposal site along Chhiahtlang By pass and Keitum Village to Bungtlang Village area respectively.

The joint Inspection team evaluated the previous recommendations for stabilization and protection measures for each spoil banks sites and found the constructions for the prevention of spoil sliding/spoil spillage to be somewhat acceptable.

However, no construction for protective structures was done @ Spoil Bank Chainage: 127+410 at Khangpuikawn and the Spoil Bank Chainage: 129+010 at Sihpuiruam of KeitumVillage.This comes under Bhartia Infra Project Ltd and a dead line was given for the month of November and December of 2022 respectively for construction of protection measures in these Spoil Banks.

A new spillage site was also found where construction of new gabion wall is needed@ Spoil Bank Chainage : 130+700 near Bungtlang Village and the Bhartia Infra Project Ltd was given a time frame of January, 2023 for the same.

Further, it was found that some of the protection measures constructed along Chhiahtlang By Pass are not upto the mark and therefore User Agency/contractors are directed to undertake improvement work of protection structures as recommended by the Monitoring Committee during the inspection on 12.07.2022

(JOSEPH LALHMUNLIANA)
Sr.SA;Mizoram Pollution Control Board
Member,District Level Monitoring Committee

(P.C VANLALLUNA)
Secretary; Sub Hqrs YMA Serchhip
Member, District Level Monitoring Committee

(BETHSEBI LALREMRUATI)
Forest Ranger; Thenzawl Forest Division
Representative, Member Secretary
District Level Monitoring Committee

Countersigned by

LALBIAKCHAMA CHAWNGTHU
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl : Mizoram

ANNEXURE: A-4/9

VERIFICATION REPORT

In pursuance of the decision taken in the meeting of District Monitoring Committee to monitor the compliance of environmental laws for works carried out in various development project (Linear and non – linear) in respect of Lunglei District held on 22.6.2022 and subsequent notice issued vide No.C.11015/1/2022-DFO(L)/53 dt 12.7.2022, Team C of the physical verification team, comprising of the following members, visited NH 54A & 302 (Lunglei – Tlabung) on 28.7.2022.

1. Pu PC Lalchhandama, DFO Lunglei - Convener
2. Pu C.Lalthankima, DFO, Tlabung - Member
3. Pu F.Lalramnghinglova, DO, LRS & WC Deptt. Lunglei - Member
4. Pu Lalrotluanga, President, Sub-Hqrs. YMA, Lunglei - Member

The team was accompanied by Pu PC Lalhruaitluanga, Site Engineer, NHIDCL and representatives from contractors (SRK).

The following observations were made by the inspection team.

1. Decision no. 5 of the District Monitoring Committee held on 22.6.2022 (Dumping of muck should be done only at designated dumping site) was not complied up to acceptable level. The team saw many sites where dumping of muck has been done without approval from the authority.
2. The team saw no new dumping inside forest areas.
3. Most of the approved dumping sites / spoil banks are properly labeled.
4. The team also saw only one dumping ground with protective wall to prevent the entry of muck into river / stream (construction was going on). Out of 31 dumping sites visited, 9 of them are designated dumping ground and the rest 22 are non- designated dumping ground.
5. The team was informed that there is stabilization / reclamation plan of the dumping sites / spoil banks. It was requested to provide copy of the same.
6. The team was informed that private properties affected by muck disposal have been taken care of. It was requested to settle whenever such things happen in future.
7. The team was informed that decision no. 4 of the District Monitoring Committee held on 22.6.2022 (submission of updated muck dumping ground condition to Chairman of the committee / Deputy Commissioner) was not complied. It was requested to submit necessary information as decided in the meeting immediately.

Contd.....2/-

8. The team members are of the opinion that the remedial measures taken by the User Agency to minimize environmental impact were very minimal in spite of various advisories / pressures / instructions from various angles. It appears that the environmental concerns have been neglected and very little sign of improvement was seen after various demonstration / directions / suggestions from various Department and NGOs. It is very unfortunate to see our beautiful rivers / streams being defaced and buried deep under the earth. The monitoring team opined that it is not known when these affected streams / rivers will support life again unless some protection / rejuvenation works are taken up immediately. It was felt necessary to construct gabion check dams (apart from the protective walls being constructed) at strategic locations in the affected streams / rivers which will act as silt retention dam so that the entry of muck into the main drainage system is minimized. Therefore, the User Agency may be made to pay for the ecological losses caused by improper disposal of muck.

29.7.22

(C.LALTHANKIMA)
Member
&
Divisional Forest Officer
Tlabung Forest Division
Tlabung

29/07/22

(F.LALRAMNGHINGLOVA)
Member
&
District Officer
LRS & WC
Lunglei

29/07/22

(LALROTLUANGA)
Member
&
President
YMA Sub-Hqrs.
Lunglei

29.7.22

(PC LALCHHANDAMA)
Convener
&
Divisional Forest Officer
Lunglei Forest Division
Lunglei

ANNEXURE: R-4/10

(12)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No. 13031/1/2021-TFD/903 Dated Thenzawl the, 2nd November,2022

To,

Addl. Principal Chief Conservator of Forests &
Nodal Officer (FC)
Mizoram, Aizawl

Subj: ***Proposal for diversion of 2.43278Ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package -I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram, Engineering, Procurement and Construction (EPC) mode with JICA loan assistance- reg***

Refn : ***No.B.22019/20/2020-FC/PCCF/277 Dated 03.10.2022***

Sir,

With reference to the subject mentioned above, I am to submit herewith Action Taken Report on violation of Forest (Conservation) Act 1980 while executing construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram as given below pointwise.

1. On 10.11.2020, Serchhip Forest Range field staff seized 125 cuft. of timber from Mr. Vanlalrawna, who collected the illegally felled Pinetrees by NHIDCL while executing excavation in Govt. plantation at Chhiahtlang Bypass area. The offense case of illegal felling was compounded with Rs 15000.00(Rupees fifteen thousand) as per the local Forest Act. Copies of Receipt is enclosed at Annexur e-I.

2. On 31.5.2022, DFO Thenzawl after finding out the violation in Chhiahtlang-Serchhip By-pass project issued Stay order to NHIDCL vide letter No B.13021/1/2021-TFD/144-146 dated 31.5.2022 (copy enclosed at Annexure-II) and as a result, the excavation works has been stopped till date. The late detection of violation is due to acute shortage of field staff in the area (only 3 staff under Serchhip Forest Range) which is highly regretted.

3. Serchhip District Monitoring Committee had conducted inspection of the project site (Chhiahtlang - Serchhip By pass) on 12.07.2022. Inspection report of the committee ratified by all members along with recommendations was given to NHIDCL and its engaged contractors vide letter No.B13021/1/2021-TFD/404-414 dated 20.7.2022 (Copy enclosed at Annexure-III).

4. Serchhip District Monitoring Committee once again conducted inspection on Chhiahtlang-Serchhip By pass on 06.10.2022 to see the remedial/ protection measures for retaining the dumped spoil in the spoil banks. Inspection report was given to user agency for compliance and other necessary action. (Copy enclosed at Annexure- IV).

5. Penal NPV amounting to Rs. 68.58 lakh has been imposed to NHIDCL for violation in this particular project area.

6. Pursuant to PCCF Office letter No.B.22019/20/2020-FC/PCCF/243 Dt. 07.09.2022, a camper/Tipper bearing registration No. MZ-06-9499 along with registration card & ignition key have been detained in Serchhip RO Complex since 12th September, 2022 to obstruct the construction works and to ensure the stoppage of work in the By-pass road (Photos of Vehicle & Registration card enclosed at Annexure-V).

Enclo: As above.

Yours faithfully,

25/11/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl, Mizoram

(28)

OFFICE OF THE RANGE OFFICER
SERCHHIP FOREST RANGE
SERCHHIP : MIZORAM

No. SR-7/2009-RO(SRC)/14 Dated Serchhip the 10th Nov 2020.

To,

The Divisional Forest Officer,
Thenzawl Forest Division,
Thenzawl : Mizoram

Sub: Khaw neihlun thingzai chungchang.

Midam,

Vaiin 11.10.2020 ni hian Pu Ramsiama H/o Chhuahlangah NHIDCL khawng lam zawh turin ka hria a. NHIDCL hmanlai mek Chhuahlang lo Serchhip Bypass ani zêng orders pek hman pek tawh lem lo va an lo thlen chungchan thawn, Tar lang lo khitin a nunphung Pu Vanlalruma hian Pu Ramsiama hnêna a man a, case compound niin Rs 15000/- (Rupees fifteen thousand) chiahtir a ni a, khai thi anin lo khaikhin lui à khawsak lo nan report a ni.

I dintlak.

14/11/20

(LALRINAWMA PAITHANKIMA)
Range Forest Officer
Serchhip Forest Range
Serchhip : Mizoram

338
346

A.Sch.L(Part I) Form No. 19P 194/42
TRIPLICATE
FOREST DEPARTMENT MIZORAM

Thenzawl Division

Book No. 7 *Receipt No.* 35 66

Cash Book Dr item No. .....

Date .....

Received from Pu Vanlalruma of Chhiahtlang

The sum of Rs. 15,000/- (Rupees Fifteen Thousand) only,

On account of 20 Mgal S/T 125 gl- (Pine Tar)

Dated at Serchhip the 10.11.2020

Forest In-charge
Range Head Depot
Serchhip Forest Range
Serchhip, Mizoram

ENGLISH TRANSLATION

392A

On 10.11.2020, Pu Remmmawia, Forest Range Field staff caught 125 cu.ft of timber from Mr. Vanlalrawna, who collected the illegally felled Pine trees by NHIDCL while executing excavation in Govt. plantation at Chhiahtlang bypass area. In this regarding, I am reporting that the offender was compounded with Rs. 15000.00 (Rupees fifteen thousand) as per the local Forest Act.

(140)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 144 - 146 Dated Thenzawl, the 31st May, 2022

To,

The General Manger (Projects)
NHIDCL
PMU-Seling, Mizoram

Subject: ***Irregular Muck Disposal in connection with the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54in the State of Mizoram (Package-2).***

Ref. : No.B.22019/18/2022-FC/PCCF/Pt. Dt.30.05.2022.

Sir.

With reference to the above, I am to bring to your attention that there has been irregular muck disposal in many places along NH-54 stretch within the jurisdiction of Thenzawl Forest Division (Serchhip & Hnahthial District) while executing the above mentioned project. The followings are specific and GPS locations other than designated spoil banks as per your Muck Disposal Plan where dumping of large volume of excavated soil have been done by NHIDCL.

Sl. No.	Specific locations	GPS Locations	Approx. damaged area (in Ha)
1	0.4 Km from Chhingchhip towards Buhkangkawn	23° 29'39.3" N 92° 51' 14.52" E	0.7
2	9.5 Km from Chhiahtlang towards Chhingchhip	23° 26' 41.7" N 92° 51' 18.3" E	0.5
3	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 7.74" N 92° 51' 19.98 E	0.5
4	8.0 Km from Chhiahtlang towards Serchhip	23° 25' 48.3" N 92° 51' 12.48" E	0.6
5	1.0 Km from Chhiahtlang towards Chhingchhip	23° 24' 4.74" N 92° 50' 56.4" E	0.7
6	7.1 Km from Chhiahtlang towards Chhingchhip	23° 24' 39" N 92° 51' 4.74" E	0.5
7	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 2.52" N 92° 51' 15.24" E	0.5
8	0.5 Km from Chhiahtlang towards Chhingchhip	23° 23' 52.38" N 92° 50' 57.3" E	0.6
9	Serchhip to Keitum road near Dumping ground	23° 15' 47.66" N 92° 52' 47.46" E	0.2

(140)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 144 146 Dated Thenzawl, the 31st May, 2022

To,

The General Manger (Projects)
NHIDCL
PMU-Seling, Mizoram

Subject: ***Irregular Muck Disposal in connection with the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54in the State of Mizoram (Package-2).***

Ref. : No.B.22019/18/2022-FC/PCCF/Pt. Dt.30.05.2022.

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2	9.5 Km from Chhiahtlang towards Chhingchhip	23° 26' 41.7" N 92° 51' 18.3" E	0.5
3	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 7.74" N 92° 51' 19.98 E	0.5
4	8.0 Km from Chhiahtlang towards Serchhip	23° 25' 48.3" N 92° 51' 12.48" E	0.6
5	1.0 Km from Chhiahtlang towards Chhingchhip	23° 24' 4.74" N 92° 50' 56.4" E	0.7
6	7.1 Km from Chhiahtlang towards Chhingchhip	23° 24' 39" N 92° 51' 4.74" E	0.5
7	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 2.52" N 92° 51' 15.24" E	0.5
8	0.5 Km from Chhiahtlang towards Chhingchhip	23° 23' 52.38" N 92° 50' 57.3" E	0.6
9	Serchhip to Keitum road near Dumping ground	23° 15' 47.66" N 92° 52' 47.46" E	0.2

Further, there are some designated spoil banks where there has been large scale dumping of muck without construction/erection of retaining wall or Gabion in advance which adversely affect forests, biodiversity, river and stream ecosystems in downhill terrains. This kind of irresponsible action from NHIDCL is highly unexpected and unwelcomed especially after signing Undertakings to the effect that utmost care shall be taken to protect and conserve the environment and that no violation of Forest Conservation Act 1980 shall be ensured while executing the road project.

The irregular disposal of large volume of excavated soil and non-compliance with Muck Disposal Plan result not only in extensive destruction of valuable faunal and floral diversity and but loss of river ecosystems and aquatic life due to siltation, which have ultimately impacted public drinking water supply in a negative manner. The non compliance of Muck Disposal Plan and Undertaking submitted by you to PCCF office, Aizawl vide No.208/NHIDCL/PMU-Seling/2020-21/NH54/Wk/Forest/888 Dt 2.11.2020 is the clear violation of Forest Conservation Act-1980. Some of the photograph showing irregular muck disposal along NH-54 road project are also enclosed herewith.

Further it may also be reiterated that as of today, Stage- I (In Principle Approval) approval is under process and not yet given to NHIDCL for the Projects under Serchhip District such as 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54 in the State of Mizoram (Package-2) and 'Contruction of Bypasses at Chhiahtlang & Serchhip (Package –I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram'. However, NHIDCL had initiated execution of works on the ground without Stage I approval (IPA) which is again gross violation of Forest Conservation Act 1980.

Therefore, you are hereby informed to immediately stop all the construction activities of NH-54 Road project (package –2 and Chhiahtlang & Serchhip Bypass) within Thenzawl Forest Division (Serchhip & Hnahthial Districts) unless and until Stage –I approval (IPA) is obtained from MoEFCC, Govt of India to avoid further course legal action.

Enclo: As above

Yours faithfully,

31/5/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl: Mizoram

(171)

Memo No.B.13021/1/2021-TFD/144 - 146 Dated Thenzawl, the 31st May, 2022

Copy to:

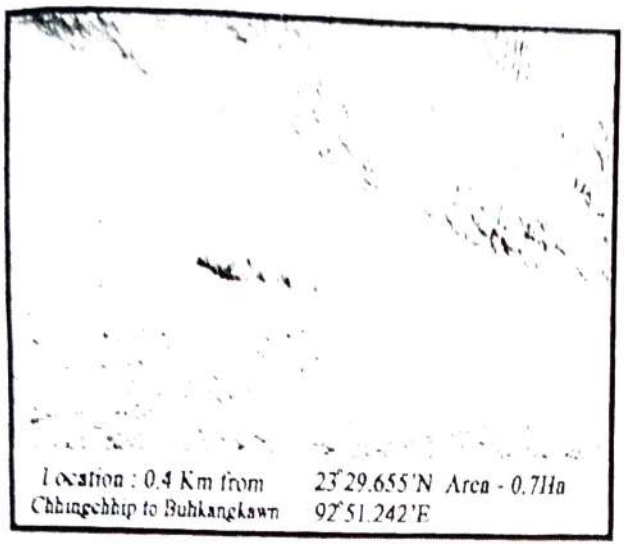
1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
2) Conservator of Forests, Central Circle for kind information.
3) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86,Tuikhuahtlang, Aizawl Mizoram-796001 for information and necessary action.

31/5/22

Divisional Forest Officer
Thenzawl Forest Division
Thenzawl: Mizoram

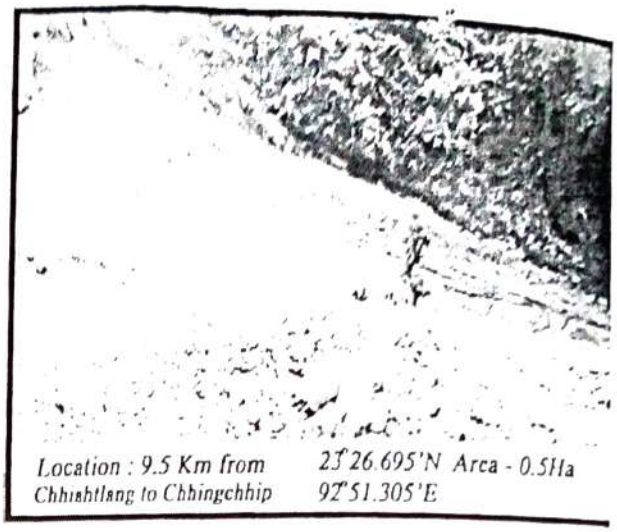
PHOTOS SHOWING VIOLATION OF MUCK DISPOSAL PLAN BY NHIDCL IN NH-54 ROAD (PACKAGE-2)

Location-1:



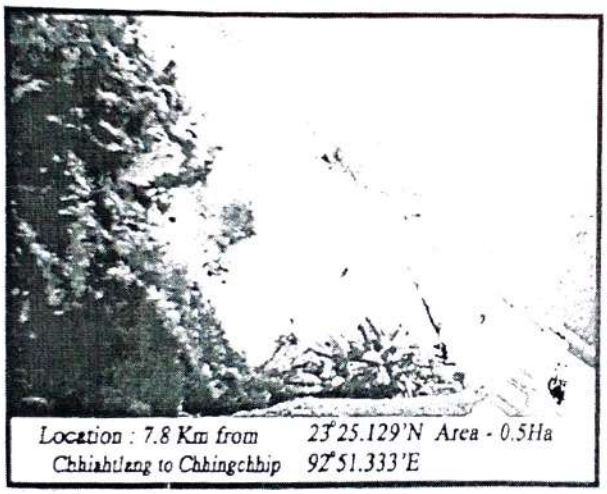
Location : 0.4 Km from Chhingchhip to Buhkangkawn — 23°29.655'N 92°51.242'E Area - 0.7Ha

Location-2:



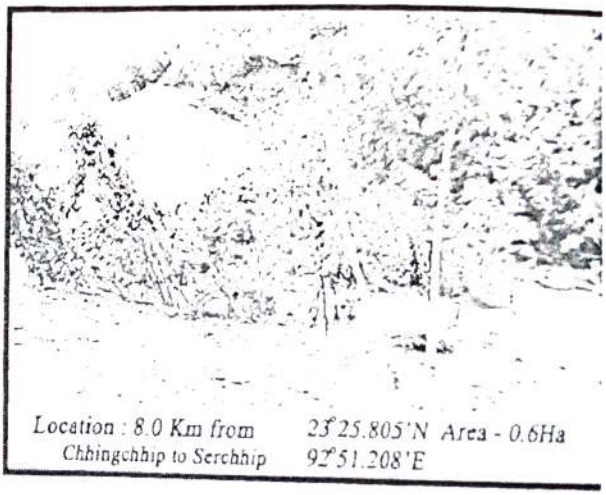
Location : 9.5 Km from Chhiahtlang to Chhingchhip — 23°26.695'N 92°51.305'E Area - 0.5Ha

Location-3:



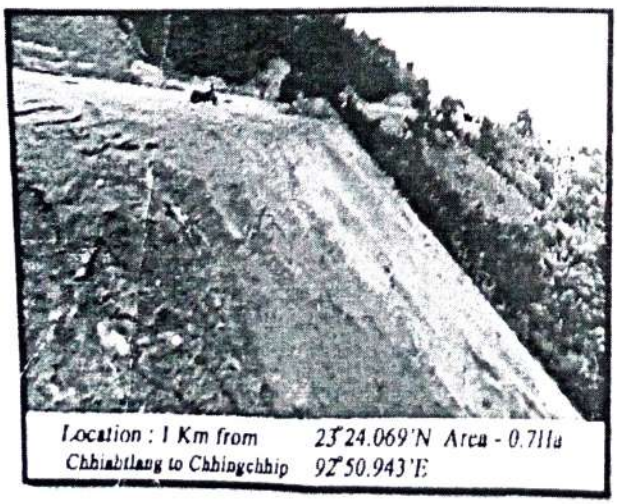
Location : 7.8 Km from Chhiahtlang to Chhingchhip — 23°25.129'N 92°51.333'E Area - 0.5Ha

Location-4:



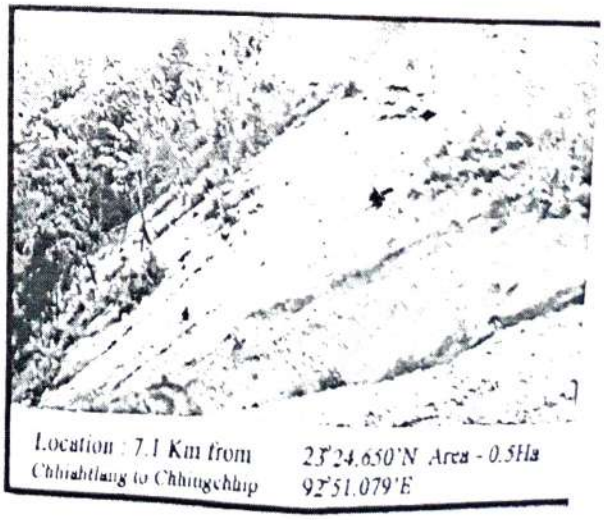
Location : 8.0 Km from Chhingchhip to Serchhip — 23°25.805'N 92°51.208'E Area - 0.6Ha

Location-5:



Location : 1 Km from Chhiahtlang to Chhingchhip — 23°24.069'N 92°50.943'E Area - 0.7Ha

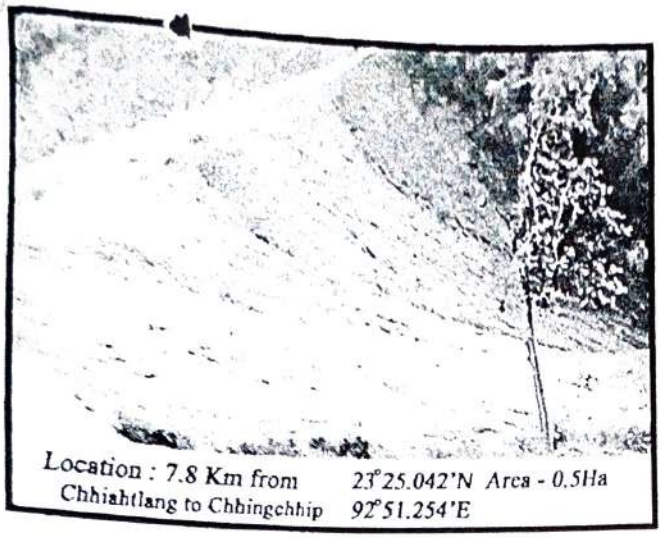
Location-6:



Location : 7.1 Km from Chhiahtlang to Chhingchhip — 23°24.650'N 92°51.079'E Area - 0.5Ha

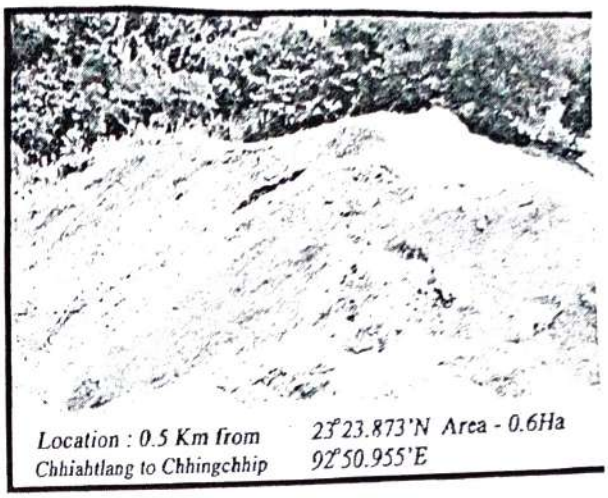
254

Location-7:



Location : 7.8 Km from Chhiahtlang to Chhingchhip — 23°25.042'N 92°51.254'E Area - 0.5Ha

Location-8:



Location : 0.5 Km from Chhiahtlang to Chhingchhip — 23°23.873'N 92°50.955'E Area - 0.6Ha

Location-9:



(32)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

Azadi Ka Amrit Mahotsav

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 404 - 414 Dated Thenzawl, the 20th July, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU-Seling, Mizoram
3) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
4) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
5) The Manager, BIPL, Mizoram

Subject: ***2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum to Bungtlang Village and Chhiahtlang By Pass Road-regarding***

Ref. : No.B.12022/3/2022-DC(SRCP)/344 Dt.5.07.2022.

Sir,

Please find enclosed herewith 2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum Village to Bungtlang Village and Chhiahtlang By Pass Road. The inspection was conducted by the Monitoring Committee on 12.7.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for each and every Spoil Banks and complete the remedial works within the time line given to you. Further, you are also informed to comply with 3 resolutions made by the Monitoring Committee which are highlighted in this 2nd Inspection Report.

Enclo: As above

Yours faithfully,

20/7/22

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/_____ Dated Thenzawl, the 20th, July, 2022

Copy to:

1) P.S to Principal Secretary to Govt. of Mizoram, EF&CC Department for kind in formation.

2) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
3) Conservator of Forests (Central Circle);Aizawl for kind information.
4) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
5) Member Secretary, MPCB for kind information and necessary action as appropriate.
6) President, Sub-Hqrs YMA Serchhip for kind information and necessary action as appropriate.

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

2nd INSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON IMPLEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE & BYPASS ROAD AT CHHIAHTLANG VILLAGE)

Date & Time of Inspection : 12.07.2022@11:00 P.M

Purpose of Inspection : To check status of the existing designated spoil banks (SBs) and the spoil dumping site along the stretch of NH 54 within Serchhip District (from Keitum Village to Bungtlang Village & Bypass Road at Chhiahtlang) & to give directions to be followed by the contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team :

1. Sub-Divisional Officer (Sadar), DC Office,Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division, Thenzawl
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. DI&PR Department, Serchhip
6. Representatives of NHIDCL
7. Representatives of the Contractor Bhartia Infra Project Ltd. (BIPL)
8. Representatives of Contractor (Kram InfraconPvt. Ltd)
9. Representatives of Keitum Village Council

Serchhip District Monitoring Committee on Implementation of NH 54 road project carried out joint inspection of the designated spoil banks (SBs) and other irregular muck disposal sites along the road stretch starting from Keitum Village to Bungtlang Village area where Bhartia Infra Project Ltd. (BIPL) is the engaged contractor; and designated spoil banks (SBs) and the irregular dumping sites along Chhiahtlang By Pass wherein work is being carried out by Kram Infracon Pvt. Ltd on the scheduled date mentioned above,

The joint inspection team verified six (6) SBs under Bhartia Infra Project Ltd. (BIPL) from Keitum Village to Bungtlang Village area and seven (7) SBs under Kram Infracon Pvt. Ltd in Chhiahtlang bypass Road. Findings of the joint inspection team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of theSpoil Bank/dumping site*	*Name of Contractor*	*Recommendations of the Monitoring Committee for NHIDCL/Contractors*
1.	Dumping site at Zawngvadawi Ram near Keitum Village	• Although the site was not a designated SB, spoil was found dumped at this site. • It was reported that public water source (Tuikhur) was available at this site and was covered by the dumped soil due to which the contractor	Bhartia Infra Project Ltd. (BIPL)	• Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.

		sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source. • Protection wall made of bracing wire was found constructed at this site. • A perennial river locally called Mawngvar Lui was found located below the dumping site which connects to Tuichang River.		
2.	Spoil Bank Chainage: 127+410 at Khangpuikawn, Keitum Village	• Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed for prevention of spillage of the road cuttings	-do-	• Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.
3.	Curved retaining wall at Sihpuiruam near Keitum Village	• Retaining wall constructed at this site was found curved and likely to fall down in the near future.	-do-	• Construction of two series of additional Gabion structures to prevent sliding of the basement of the curved retaining wall. • Vegetative measures.
4.	Spoil Bank Chainage:129+010, Sihpuiruam, near Keitum Village	• Spillage of road cuttings was found at this SB.	-do-	• Construction of two additional Gabion wall at this SB to avoid overflow of the dumped soil.
5.	Sliding Zone at Sihpuiruam, near Keitum Village	• A loose soil was found at the upper side of the road and the landslide likely to occur on the rainy day.	-do-	• Erection of two new Gabion wall below the road at this Sliding area for blockage of huge sliding of soil downwards.
6.	Culvert at Sihpuiruam-2, near Keitum Village	• An excavated soil was found dumped near this Culvert and the dumped soil moved downwards.	-do-	• Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.
7.	Spoil Bank Chainage:113+050, nearest Spoil Bank from Keitum Village in the northern side.	• A huge spillage of the excavated soil was found at this designated SB	- KramInfraconPvt. Ltd	• Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. • Proper drainage treatment by construction of the staggered steps.
8.	Spoil Bank Chainage:2+040 near ,	• Spillage of the dumped soil was found. • It was found that	-do-	• Construction of two more Gabion Check dam with Vegetative

	Thlanmualpui at Bypass Road, Chhiahtlang Village.	Mualzemkawr flows at the bottom of this site which connects to Mat River. • A small capacity of Gabion Wall was already constructed		measures so as to prevent spillage and sliding of the dumped soil. • Increase height of the existing Check dam.
9.	Spoil Bank Chainage:1+300 , TuikhurKawr at ChhiahtlangVengchung, Bypass Road, Chhiahtlang Village.	• It was found that this designated SB was located at the private land owned by Mrs Darneihthangi of Vengchung, Chhiahtlang Village. • The dumping of road cuttings was found covered public water source locally called 'Khurhnar' which was one of the most important source of water for the nearby villagers especially during the dry season.	-do-	• Construction of five new Check dam to protect spillage of the dumped soil downwards. • Vegetative measures by planting trees in a systematic way.
10.	Dumping site at Community Reserved area (Tlangdung-1na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area where road cuttings were dumped extensively. • A perennial stream locally called 'Hiahtharkawr' flows below this site.	-do-	• Construction of two new Gabion Check dam for blockage of spillage to Hiahthar Kawr.
11.	Dumping site at Community Reserved area (Tlangdung-2na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area of a flat land where the localwelfare committee agreed to carry out dumping soil for setting up of a community playground. • A Road cutting was simply dumped at this site without doing compaction/stabilization of the area and no protection wall was found at the corner of this area.	-do-	• Construction of three new Gabion Check dam to protect sliding of the dumped soil.
12.	Dumping site at Community Reserved area (Tlangdung-3na), Bypass Road, Chhiahtlang Village.	• A huge spillage of the dumped soil was found at this site.	-do-	• Construction of three new Gabion Check dam to prevent falling of the dumped soil downwards. • Vegetative measures
13.	Dumping site at Private Land @ By pass Road, Chhiahtlang Village.	• A large amount of dumped soil was found at this site. • Chawngvawra Tui flows at the bottom of the site	-do-	• Construction of four new Gabion wall for protection of sliding of the dumped soil towards Chawngvawra Tui below

				the dumping site. • Vegetative measures. • Proper drainage treatment system.

In addition to the above recommendations to be executed by NHIDCL and its engaged contractors, The Monitoring Committee also resolved the following conditions to be followed /complied with by the NHIDCL and its engaged contractors for the above mentioned road sections.

1. The recommendations of the District Monitoring Committee for each and every SBs and other irregular dumping sites should be strictly followed by the contractors and the remedial action should be taken up immediately.
2. As of now, new excavation and dumping should be stopped all together and the excavation works may be allowed to continue depending upon how well the contractors undertake the remedial measures for each SBs as recommended by the Committee.
3. Spoil Banks & other irregular disposal sites under Bhartia Infra Project Ltd. (BIPL) shall be re-inspected by the Monitoring Committee tentatively on 15th September 2022; whereas the Spoil Banks and other irregular muck disposal sites along Chhiahtlang By Pass under Kram Infracon Pvt. Ltd be re-inspected by 1st week of September 2022 to check status of rectification works being done by the contractors as recommended by the Monitoring Committee. All rectification works of SBs and other irregular dumping sites shall be completed by contractors before re-inspection date as scheduled above by the Committee.

19/7/22
(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Office of the DC; Serchhip District

(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Serchhip District : Mizoram

19/7/22
(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Committee &
DFO; Thenzawl Forest Division

J. Lalhmunliana
(JOSEPH LALHMUNLIANA)
JSA; Mizoram Pollution Control Board
Member; District Level Monitoring Committee.

(KAWLTHUAMA)
President; Sub-Hqrs YMA Serchhip &
Member; District Level Monitoring Committee.

(63)

3rd SITE INSPECTION REPORTOF SERCHHIP DISTRICT MONITORING COMMITTEE ON IMPLEMENTATION OF JICA OF NH 54 ROAD PROJECT WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE –PACKAGE-2)

Date & Time of Inspection : 06.10.2022 @11am

Purpose of Inspection : Evaluation ofthe spoil banks and spoil dumping sitethat has been constructed in accordance to the previous instructions given to Contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team:

1. Reprentatives of DFO, Thenzawl
2. Representative of Mizoram Pollution Control Board
3. Representative of Sub-Headquarters YMA, Serchhip
4. Representatives of NHIDCL
5. Representatives of Contractor (KramInfraconPvt. Ltd)
6. Representatives of Contractor (Bharatia Infra Project Ltd)

Serchhip District Monitoring Committee On Implementation of NH 54 Road project carried out joint inspection and evaluated the performance of User Agency (NHIDCL) and engaged contractors-KramInfraconPvt. Ltd and Bhartia Infra Project Ltd. (BIPL) on the designated spoil banks and other irregular muck disposal site along Chhiahtlang By pass and Keitum Village to Bungtlang Village area respectively.

The joint Inspection team evaluated the previous recommendations for stabilization and protection measures for each spoil banks sites and found the constructions for the prevention of spoil sliding/spoil spillage to be somewhat acceptable.

However, no construction for protective structures was done @ Spoil Bank Chainage: 127+410 at Khangpuikawn and the Spoil Bank Chainage: 129+010 at Sihpuiruam of KeitumVillage.This comes under Bhartia Infra Project Ltd and a dead line was given for the month of November and December of 2022 respectively for construction of protection measures in these Spoil Banks.

A new spillage site was also found where construction of new gabion wall is needed@ Spoil Bank Chainage : 130+700 near Bungtlang Village and the Bhartia Infra Project Ltd was given a time frame of January, 2023 for the same.

Further, it was found that some of the protection measures constructed along Chhiahtlang By Pass are not upto the mark and therefore User Agency/contractors are directed to undertake improvement work of protection structures as recommended by the Monitoring Committee during the inspection on 12.07.2022

Mahotsav

OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

B.13021/1/2021-TFD/862 - 869 Dated Thenzawl, the 20th October, 2022

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
3) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
4) The Manager, BIPL, Mizoram

Subject: ***3rd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum – Bungtlang Village-Packaged-2 & Chhiahtlang By-pass.***

Ref. : No.B.12022/3/2022-DC(SRCP) Dt.03.10.2022.

Sir,

Please find enclosed herewith 3rd Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum to Bungtlang Village & Chhiahtlang By-pass. The inspection was conducted by the Monitoring Committee on 06.10.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for Spoil Banks and complete the remedial works within the time frame fixed by the committee. This is for information and necessary action.

Enclo: As aboye

Yours faithfully,

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/862 - 869 Dated Thenzawl, the 20th October, 2022

Copy to:

1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
2) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
3) Member Secretary, MPCB for kind information.
4) Secretary, Sub-Hqrs YMA Serchhip for kind information.

20/10/22.

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

(JOSEPH LALHMUNLIANA)
Sr.SA;Mizoram Pollution Control Board
Member,District Level Monitoring Committee

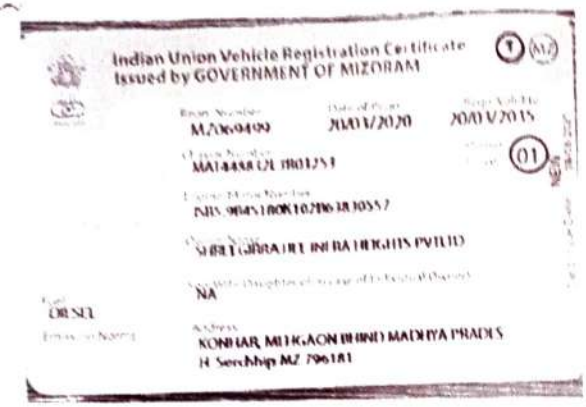
(P.C VANLALLUNA)
Secretary; Sub Hqrs YMA Serchhip
Member, District Level Monitoring Committee

(BETHSEBI LALREMRUATI)
Forest Ranger; Thenzawl Forest Division
Representative, Member Secretary
District Level Monitoring Committee

Countersigned by

LALBIAKCHAMA CHAWNGTHU
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl : Mizoram

(13)


Indian Union Vehicle Registration Certificate
Issued by GOVERNMENT OF MIZORAM

MZ06-9499 20/03/2020 20/03/2035

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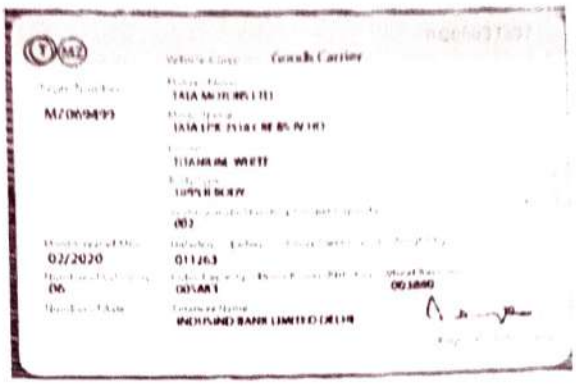
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SHRI GIRRAJEE INFRAHIGHTS PVT LTD

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Detained Tripper at Serchhip Range Complex (Registration No.MZ-06-9499)

4152

NoF.20017/2/2022-DFO(L)/ 177-193

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

ANNEXURE: R-4/11

Buannel Rûn, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 9th September, 2022

To,

The Principal Chief Conservator of Forests
Mizoram, Aizawl

Subject : **Action taken report on ' Proposal for diversion of 8.9856 Ha. of forest land for widening and upgradation of NH - 54 to 2 lane with pave shoulder and geometric improvement in the State of Mizoram (Package 2) – Deemed forest area by NHIDCL.**

Reference : No.B.22019/15/2022-FC/PCCF/18 dt 3.8.2022

Sir,

As you are aware, there was violation of The Mizoram (Forest) Act, 1955 by felling 69 Nos. of trees from deemed forest area (Govt. Plantation) in the above project (under Lunglei Forest Division – 5.0926 Ha.)

The matter was discussed with the User Agency (NHIDCL). It was stated that violation was purely unintentional because the areas where violation took place were claimed by some individuals. The User Agency further agreed that after all the felled trees are collected / extracted by EF & CC Department, then the difference in the number / volume of timber felled as per EF & CC record and the volume actually extracted / collected, if any, shall be paid by the User Agency. The said difference in number / volume may arise because some of the felled trees might be buried under the earth or lost in one way or the other.

As such, the case was compounded by imposing a fine of Rs 7000.00 (Rupees seven thousand) only. Attempt to extract the felled trees is going on and final report will be submitted as and when the case is settled.

Regarding muck disposal, the matter has been taken up by the District Level Monitoring Committee Constituted by Govternment of Mizoram vide No.G.20015/2/2021-FST/Pt.I Dt 10.6.2022.

Enclo : 1) Compounding order – Annexures 1(a), 1(b) & 1(c)
2) Meeting minutes of District Level Monitoring Committee for Lunglei District. - Annexures 2(a), 2(b) & 2(c)

urgent

12/9
ACF(FC)
12/9
D/F

Yours faithfully,

9/9/22

(PC LALCHHANDAMA)
Divisional Forest Officer

No.B.14015/1/20[illegible]FU(L)/ 124-[illegible]

4153

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

Buannel Rûn, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 9th September, 2022

OFFICE ORDER No. 14 OF 2022 – 2023

Whereas there was felling of trees at Government Plantations within the project areas '*Widening and upgradation of NH – 54 to 2-lane with pave shoulder and geometric improvements in the state of Mizoram (Package – 2, 8.9856 Ha. out of which 5.0926 Ha. is under Lunglei Forest Division) by NHIDCL'.*

Whereas it was revealed that felling was done by contractors under NHIDCL while carrying out the said project. As per the statement of the accused, work was started in October 2019 and trees were felled because the areas were claimed by some individuals.

And whereas the accused promised that all the felled timbers will be extracted and after extracting all the timbers which can be extracted, the difference in number / volume of felled trees and number / volume of trees extracted, if any, will be paid within 45 days from the date of issue of this order. As per the initial enumeration, there were 69 trees to be felled with total volume of 10.45085 Cum (List enclosed)

Now, therefore, the undersigned, in exercise of the power conferred under Section 29 B of the Mizoram (Forest) Act, 1955 decided to compound the case on payment of Rs 7000.00. The compounding fee should be paid within one week from the date of issue of this letter.

Sd/- **PC LALCHHANDAMA**
Divisional Forest Officer

Copy to :

1) The Range Officer, Hnahthial Forest Range for kind information and necessary action.

2) General Manager (P), NHIDCL, PMU – Lunglei for kind information and necessary action.

9/9/22

Divisional Forest Officer

O/C

STATEMENT OF THE ACCUSED

The land where violation of the Mizoram (Forest) Act, 1955 and the forest (Conservation) Act, 1980 took place under Deemed forest area of Hnathail Forest Range **(Package-2, Km 125.00 to Km 250)** and the Environment Forest & Climate Change Department claimed it as government plantation but there are private people having land passes and the same land has been handed over to NHIDCL by CALA and further handed over to EPC Contractor for carrying out constructio n activities. Violation has taken place while executing works for 'Widening and up-gradation to 2-lanes with paved shoulder and geometric improvements from Km 166.000 to km 208.000 (Package-4) on Aizawl-Tuipang section of NH54 in the state of Mizoram on EPC mode with JICA loan assistance'.

Work has been started by the contractor since 25 Oct 2019 and some trees were felled in the said location, after having the consent of the land pass holders.

There was no intension to violate any rules/laws. The reason of violation was due to the confusion as to whom the land and crops belong to because there are private people with land passes claiming as their land while EF&CC Department also claimed it as government Plantation. It is requested to take a lenient view as the area is already included as forest area and in principle approval of forest clearance already received.

Some of the felled/uprooted trees are buried under the excavated soil. So, after extracting all the timber which can be extracted, then the difference in number/volume of trees felled and number/volume of trees extracted, if any will be paid to Environment Forest & Climate Change Department by EPC contractor within 45days.

Prafulla Borgaoin
General Manager, ABCI
Hnathail Camp

Counter Signed

SG Dwivedy
General Manager (P)
NHIDCL, PMU-Lunglei

General Manager (P)
NHIDCL
PMU - Lunglei, Mizoram

STATEMENT OF THE ACCUSED

The land where violation of the Mizoram (Forest) Act, 1955 and the forest (Conservation) Act, 1980 took place under Deemed forest area of Lunglei Forest Range (Package-2, Km 125.00 to Km 250) and the Environment Forest & Climate Change Department claimed it as government plantation but there are private people having land passes and the same land has been handed over to NHIDCL by CALA and further handed over to EPC Contractor for carrying out construction activities. Violation has taken place while executing works for 'Widening and up-gradation to 2-lanes with paved shoulder and geometric improvements from Km 208.000 to km 250.000 (Package-5) on Aizawl-Tuipang section of NH54 in the state of Mizoram on EPC mode with JICA loan assistance'.

Work has been started by the contractor since 25 Oct 2019 and some trees were felled in the said location, after having the consent of the land pass holders.

There was no intension to violate any riles/laws. The reason of violation was due to the confusion as to whom the land and crops belong to because there are private people with land passes claiming as their land while EF&CC Department also claimed it as government Plantation. It is requested to take a lenient view as the area is already included as forest area and in principle approval of forest clearance already received.

Some of the felled/uprooted trees are buried under the excavated soil. So, after extracting all the timber which can be extracted, then the difference in number/volume of trees felled and number/volume of trees extracted, if any will be paid to Environment Forest & Climate Change Department by EPC contractor within 45days.

ABCI INFRASTRUCTURE (INDIA) LIMITED

for Paul

Amarjet Singh
Project Manager, ABCI
Hrangchalkawn Camp

Counter Signed

SG Dwivedy
General Manager (P)
NHIDCL;PMU-Lunglei

General Manager (P)
NHIDCL
PMU - Lunglei, Mizoram

List of trees felled while carrying out the project 'widening & upgradation to 2 – lane paved shoulder configuration and geometric improvements from km 8.00 to Km 380.00 on Aizawl - Tuipang section of NH – 54 in the state of Mizoram (Package – 2) Lunglei Forest Division.

Sl No	Name of Trees (species)	Girth at breast length (In cm)	Length (m)	Volume (Cu. m)	Floor price (In Rs)
1	2	3	4	5	6
1	Thlanvawng (*Gmelina arborea*)	47	3	0.0414	256
2		65	4	0.1056	625
3		50	4	0.0625	386
4		63	4	0.0992	613
5		48	3	0.0432	267
6		51	4	0.0650	402
7		53	4	0.0702	434
8		49	3	0.0450	278
9		52	4	0.0676	418
10		53	4	0.070	432
11		55	4	0.0756	467
12		55	4	0.0756	467
13		46	3	0.0396	245
14		47	3	0.0414	256
15		48	3	0.0432	267
16		51	3	0.0487	301
17		47	3	0.0414	256
18		46	3	0.0396	245
19		51	3	0.0487	301
20		53	3	0.0526	325
21		49	3	0.0450	278
22		45	3	0.0379	234
23		84	5	0.2205	1362
24		104	5	0.3380	2088
25		97	5	0.2940	1816
26		45	2	0.0253	156
27		56	2	0.0392	242
28		86	4	0.1849	1142
29		81	2	0.0820	507
30		71	3	0.0945	584
31		38	3	0.0270	169
32		39	3	0.0285	176
33		110	4	0.3025	1869
34		120	3	0.2700	2859
35		110	4	0.3025	1869
36		120	4	0.3600	3812
37		130	3	0.3168	3355
38		120	4	0.3600	3812
39		80	4	0.1600	988
40		90	5	0.2531	1564
41		120	3	0.2700	2859
42		150	4	0.5625	5957
		Sub Total		**5.7503**	**44939**

Sl No	Name of Trees (species)	Girth at breast length (In cm)	Length (m)	Volume (Cu.m)	Floor price (In Rs)
1	2	3	4	5	6
43	Vang (*Albizzia chinensis*)	63	4	0.0992	483
44		68	4	0.1156	563
45		98	4	0.2401	1170
46		83	4	0.1722	839
47		103	5	0.3315	1615
	Sub Total			**0.9856**	**4670**
48	Fartuah (*Erithnia varieties*)	63	5	0.1240	604
	Sub Total			**0.1240**	**604**
49	Khiang (*Schima wallichii*)	60	3	0.0675	357
50		63	4	0.0992	525
51		65	4	0.1056	559
52		62	3	0.0720	381
	Sub Total			**0.3343**	**1822**
53	Zairum (*Arogeisus accuminata*)	64	4	0.1024	499
54		39	3	0.0285	139
55		41	3	0.0315	153
56		31	3	0.0180	88
57		55	3	0.0567	276
	Sub Total			**0.2371**	**1155**
58	Thingdawl (*Tetrameles nudiflora*)	110	6	0.4537	2210
	Sub Total			**0.4537**	**2210**
59	Tei (*Toonna ciliata*)	64	4	0.1024	633
60		74	4	0.1369	846
	Sub Total			**0.2393**	**1479**
61	Tukloh sehsawr (*Lancia coromandelica*)	79	4	0.1560	760
	Sub Total			**0.1560**	**760**
62	Teak (*Tectona grandis*)	140	5	0.6125	1514
63		80	2	0.0800	1412
64		70	2	0.06125	1081
65		110	5	0.3781	8343
66		92	5	0.2645	5836
67		80	4	0.1600	2824
68		90	5	0.2531	5584
69		110	5	0.3781	8342
	Sub Total			**2.18755**	**34936**
	Grand Total			**10.45085**	**92575**

(Rupees ninety two thausand five hundred seventy five only)

Floor price is calculated based on the latest notification Vide No.B.11029/1/2003 – FST. Date 15.5.2020.

9/9/22

Divisional Forest Officer
Lunglei Forest Division

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : **22nd June, 2022 @ 1:00PM**
Venue : **DC's Conference Hall, Lunglei**

The meeting was chaired by Pu Kulothungan A, DC & Chairman of the committee. At the outset, the chairman welcomed all the members & invitees and explained the terms of reference of the committee. He further emphasized that the safety of our environment should not be compromised at the cost of development, and requested NHIDCL / Contractors to be cautions while carrying out works.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary explained that the current environmental issue is dumping of muck. He stated that most of the current problems due to road construction along NH 54 & NH 302 are due to negligence of environmental norms and various advisories made by the concerned authorities / Department / NGOs and hence, stay order was issued with a request to construct physical barriers to prevent the entry of muck into rivers / streams.

Dr. Lalramnghaki Pachuau, Scientist D from Mizoram Pollution Control Board also explained the environmental impacts and that the current situation arise due to non-compliance of various environmental norms / rules / regulations / advisories. She further stated that even show cause notice was served to NHIDCL from Mizoram Pollution Control Board.

Representatives of NHIDCL / Contractors also explained their issues / problems. After detailed deliberation, the following decisions were taken.

1. The meeting was of the opinion that most of the current environmental problems faced due to new road construction along NH 54 and NH 302 are caused by negligence of various environmental norms / guidelines / laws / Acts by NHIDCL and its contractors. Stay order issued by DFO Lunglei and DFO Tlabung within their respective divisions were also ratified as it was inevitable to prevent further deterioration of environment (especially rivers and streams due to disposed muck). The meeting decided that all the contractors should carry out construction of RCC / Gabion walls at the bottom of all the dumping sites in full swing to prevent the entry of muck into the rivers / streams and should complete within 15 days. It was decided to carry out physical verification after 15 days.

2. It was also agreed that splitting the projects deliberately in less than 100 kms to avoid the need of obtaining Environmental Clearance is injustice to environment and not acceptable. Hence, NHIDCL is requested to re-examine the project and take necessary action in obtaining necessary clearance in addition to forest clearance in order to avoid further complications.

3. The meeting resolved that NHIDCL / Contractors should enquire damages done by improper muck disposal to individual properties within their respective areas and take necessary action to make good the loss.

Contd.....2/-

4. It was also decided that NHIDCL / Contractors should submit the updated muck dumping ground conditions as per the following proforma to Chairman / DC.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn.)		Arranged by Contractor on mutual understanding (Non– designated)		
	With Protective Wall	With out protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

Approval of the competent authority should invariably be obtained in all the non – designated dumping ground immediately after constructing protective wall.

5. The meeting reiterated that dumping of muck should be done only at designated dumping site and all applicable environmental laws / rules / guidelines should be followed strictly. If additional dumping site is required, approval of the competent authority should be obtained and construction of protective wall (RCC / Gabion) should be completed before dumping muck.

6. The meeting also decided that identified dumping ground inside forest areas should be cancelled and suitable areas outside forest areas should be identified by the contractors and approval should be obtained from competent authority.

The meeting ended with vote of thanks from the Chairman.

(KULOTHUNGAN A)
Chairman
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/32-35 Dated Lunglei, the 23rd June, 2022

Copy to :

All members & Invitees for kind information and necessary action.

23/6/22

(PC LALCHHANDAMA)
Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

ATTENDANCE SHEET

VENUE : DC Conference Hall

Date & Time : 22nd June 2022 @ 1:00 PM

Subject : Monitoring Committee to monitor the compliance of environmental Laws.

Sl No	Name & Designation	Phone No	Signature
1	Kulothungan A DC & Chairman		
2	PC Lalchhandama Member Secretary	9612609107	22/4/22
3	C. Lalthankunia DFO(T)	8974272397	
4	Dr. LALRANNGHAKI PACHUAU SCIENTIST 'B', MPCB	9436146946	
5	Prafulla Borgohain GM ABCI	9435398224	
6	Suvay Roy, Dm, BIPL	9734769119	
7	Amarjeet Singh, PM, PLG5	7988624458	
8	S. Nabakumar Singh.	9678818231	
9	B.V.S RAJU RE, P-4	99595-91870	
10	S.M.A. Zaidi P.M.	9611143777	
11	B. Singha (Hnahthial bypass-2)	8638507928	
12	T. Lalfakzuala YMA	9436157474	
13	G.K Prasad ABCI-PRG-6	9470849979	
14	P. HRISHIKESH SINGH	7005284715	
15	Ramsagar Prasad (RE)	9774695536	
16	S.K. Bajpai (CTL)	7657555011	
17	P.C. Lalhruaitluanga	9366115628	
18	F. Lalramnghinglova	9436370551	
19	Aravind Reddy	8885524197	
20	G. Balasubramanyam	8131059671	
21	Alan Lalthanmawia SO	9612587436	
22	V. Lalruatkima, Addl DC	9862614740	
23	H. Lalremenga	7005968251	
24	F. Lalruatkimi IS, UDSPP	8974740992	
25	PC Zonunthanga, DLAO	8974214794	
26	K. Lalremruata	9612870123	
27	Shyamal Kr Singh	7636054190	
28	C. Lalremruata	8974213605	

No.C.11015/1/2022-DFO(L)/53
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 12th July, 2022

NOTICE

As decided in the meeting held on 22.6.2022, physical inspection of the on-going works of widening / improvement of NH – 54 and NH – 302 within Lunglei District is to be carried out after 15 days. All members and invitees of *the District Monitoring Committee to monitor the compliance of Environmental laws for the works carried out in various development projects (linear & non linear)* under Lunglei District are requested to carry out physical inspection as details shown below :

TEAM A

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	Deputy Commissioner, Lunglei (Convener)	NH-54 Package IV (Thiltlang to Dawn) & Package V (Dawn to Thualthu)	Areas within Lunglei District
2.	Representative of MPCB		
3.	Settlement Officer, Lunglei		
4.	DIPRO, Lunglei		

TEAM B

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	Addl. DC, Lunglei (Convener)	NH – 54 Package VI (Thualthu to Lawngtlai)	Areas within Lunglei District
2.	DUDO, Lunglei		
3.	Representative of Sub-Hqrs. YMA, Lunglei		
4.	DLAO, Lunglei		

TEAM C

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	DFO, Lunglei (Convener)	NH – 54 & NH-302 Package A & B (Hrangchalkawn to Tlabung)	
2.	DFO, Tlabung		
3.	DO, LRS & WC		
4.	Representative of Sub-Hqrs. YMA, Lunglei		

Contd.....2/-

1. All the teams are requested to submit their report on or before 30.7.2022 to the Chairman of the Committee. The monitoring reports will be discussed in the next meeting which is tentatively scheduled on 18.8.2022. Formal meeting notice will be issued in due course.

2. The following points may be kept in mind while carrying out monitoring.

   a) Whether dumping are done only at approved dumping sites or not.

   b) Whether there are any dumping sites inside Forest areas or not.

   c) Whether the dumping sites are properly labeled or not.

   d) Whether all the dumping sites are provided with protective wall (RCC / gabion structure) in order to prevent the entry of muck into the streams / rivers or not.

   e) Whether stabilization / reclamation plan of dumping sites is in place or not.

   f) Whether dumping of muck affects private properties or not. If affected, whether there is any relief measures from the User Agency or not.

   g) Whether all the conditions stipulated in the last meeting held on 22.6.2022 are complied or not. (Meeting minutes enclosed).

Sd/- **KULOTHUNGAN A**
Chairman
Monitoring Committee
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/53 Dated Lunglei, the 12th July, 2022

Copy to :

1) All members and invitees of the Monitoring Committee for kind information and necessary action.

2) General Manager (P), NHIDCL, PMU – Lunglei for kind information and necessary action.

12/7/22

(PC LALCHHANDAMA)
Member Secretary
Monitoring Committee
&
Divisional Forest Officer
Lunglei Forest Division

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : **25th August, 2022 @ 2:00PM**
Venue : **DC's Conference Hall, Lunglei**
Member presents : **Annexure - I**

The meeting was chaired by Pu Kulothugan A, Deputy Commissioner & Chairman of the committee. After welcoming all the members and invitees, he explained that the purpose of the meeting was to discuss the compliance of decisions taken in the earlier meeting by NHIDCL and its contractors. He further stated that out of the three monitoring teams constituted (Team A, Team B and Team C), only one team (Team C) has submitted their monitoring report and the other two teams are yet to submit their reports.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary who is also convener of Team - C highlighted brief report of verification stating that compliance of earlier decisions was not upto acceptable level. He further reported that dumping was done at a member of places other than designated dumping ground and most of the dumping grounds were without protective wall at the time of verification. The verification team opined that NHIDCL should pay for the ecological losses caused by improper muck disposal. Detailed monitoring report of Team – C is at **annexure – 2.**

Updated reports on designated dumping ground was given by contractors under NHIDCL as below :

Sl. No.	Package No.	No. of spoil banks / Dumping grounds			
		With protective walls completed	Constn. Of protective wall going on	Without protective wall	Total
1	2	3	4	5	6
1.	NH-54 Package – 3	5	4	5	14
2.	NH-54 Package – 4	12	2	4	18
3.	NH-54 Package – 5	15	3	7	25
4.	NH-54 Package – 6	5	3	8	16
5.	NH-54 & 302 Package – A	1	-	12	13
6.	NH-54 & 302 Package – B	1	-	9	10

Photographs of the protective walls constructed were also submitted by respective contractors.

Contd....2/-

After detailed deliberations, the following decisions were taken.

1. Since updated muck dumping ground was not submitted as decided in the last meeting, it was once again decided that NHIDCL / Contractors should submit updated information using the following proforma without further delay.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn)		Arranged by contractor on mutual understanding (Non – designated)		
	With protective wall	Without protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

2. It was decided that construction of protective wall should be in full swing to complete them as soon as possible and in any case, before the next meeting which is tentatively scheduled to be held during mid – October, 2022.

3. It was decided that dumping should be taken as an opportunity to create flat land wherever possible in consultation with concerned individuals / villagers / NGOs etc.

4. It was reiterated that approval of the competent authority should be obtained for dumping ground before actual dumping even when arranged by mutual understanding. Protective walls should also be constructed prior to actual dumping.

5. As pointed out in the State Level Monitoring Committee held on 25.7.2022 (Para 2 of recommendations) about violation or non-violation of The Forest (Conservation) Act, 1980 in respect of NH-54 Package – 3 (under Lunglei District, Thingfal area), NHIDCL informed that although in – principle approval was obtained on 22.3.2022, work was stared way back in October 2019 because the areas were claimed by some individuals and hence handed over to NHIDCL.

   It was decided that NHIDCL should approach DFO Lunglei to discuss further course of action.

6. As desired by the same committee mentioned at 5 above where the District Monitoring Committees were requested to assess the loss caused to the environment due to irregular muck disposal (Para 8 of the recommendation), it was decided that DFO & Member Secretary may take necessary action on behalf of the District Monitoring Committee to take up the matter with Mizoram Pollution Control Board.

7. It was reported that some individuals are dumping at the down – hill road sides between 3 Gate and Saizaikawn which gives bad name to NHIDCL and its contractors. It was decided that the culprits, when detected, should be reported immediately to DC Office so that appropriate action will be taken.

Contd.....3/-

8. The difficulty in finding dumping ground between Hrangchalkawn – Sazaikawn was also mentioned. It was decided that all members and invitees may extent all possible help to enable NHIDCL / Contractors to find suitable dumping ground.

9. It was also decided that critical locations of dumping ground that needs urgent construction of protective wall, if any, may be identified and informed to NHIDCL. DFO Lunglei & DFO Tlabung may take necessary action within their respective jurisdiction.

The next meeting was also tentatively scheduled to be held during mid – October to discuss compliance report and monitoring reports of Team A & Team B.

The meeting ended with vote of thanks from the Chair.

(KULOTHUNGAN A)
Chairman
District Monitoring Committee
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/ 88-93 Dated Lunglei, the 26th August, 2022

Copy to :

All members & Invitees for kind information and necessary action.

26/8/22

(PC LALCHHANDAMA)
Member Secretary
District Monitoring Committee

&
Divisional Forest Officer
Lunglei Forest Division

VERIFICATION REPORT

In pursuance of the decision taken in the meeting of District Monitoring Committee to monitor the compliance of environmental laws for works carried out in various development project (Linear and non – linear) in respect of Lunglei District held on 22.6.2022 and subsequent notice issued vide No.C.11015/1/2022-DFO(L)/53 dt 12.7.2022, Team C of the physical verification team, comprising of the following members, visited NH 54A & 302 (Lunglei – Tlabung) on 28.7.2022.

1. Pu PC Lalchhandama, DFO Lunglei - Convener
2. Pu C.Lalthankima, DFO, Tlabung - Member
3. Pu F.Lalramnghinglova, DO, LRS & WC Deptt. Lunglei - Member
4. Pu Lalrotluanga, President, Sub-Hqrs. YMA, Lunglei - Member

The team was accompanied by Pu PC Lalhruaitluanga, Site Engineer, NHIDCL and representatives from contractors (SRK).

The following observations were made by the inspection team.

1. Decision no. 5 of the District Monitoring Committee held on 22.6.2022 (Dumping of muck should be done only at designated dumping site) was not complied up to acceptable level. The team saw many sites where dumping of muck has been done without approval from the authority.
2. The team saw no new dumping inside forest areas.
3. Most of the approved dumping sites / spoil banks are properly labeled.
4. The team also saw only one dumping ground with protective wall to prevent the entry of muck into river / stream (construction was going on). Out of 31 dumping sites visited, 9 of them are designated dumping ground and the rest 22 are non- designated dumping ground.
5. The team was informed that there is stabilization / reclamation plan of the dumping sites / spoil banks. It was requested to provide copy of the same.
6. The team was informed that private properties affected by muck disposal have been taken care of. It was requested to settle whenever such things happen in future.
7. The team was informed that decision no. 4 of the District Monitoring Committee held on 22.6.2022 (submission of updated muck dumping ground condition to Chairman of the committee / Deputy Commissioner) was not complied. It was requested to submit necessary information as decided in the meeting immediately.

Contd.....2/-

8. The team members are of the opinion that the remedial measures taken by the User Agency to minimize environmental impact were very minimal in spite of various advisories / pressures / instructions from various angles. It appears that the environmental concerns have been neglected and very little sign of improvement was seen after various demonstration / directions / suggestions from various Department and NGOs. It is very unfortunate to see our beautiful rivers / streams being defaced and buried deep under the earth. The monitoring team opined that it is not known when these affected streams / rivers will support life again unless some protection / rejuvenation works are taken up immediately. It was felt necessary to construct gabion check dams (apart from the protective walls being constructed) at strategic locations in the affected streams / rivers which will act as silt retention dam so that the entry of muck into the main drainage system is minimized. Therefore, the User Agency may be made to pay for the ecological losses caused by improper disposal of muck.

29.7.22

(C.LALTHANKIMA)
Member
&
Divisional Forest Officer
Tlabung Forest Division
Tlabung

(F.LALRAMNGHINGLOVA)
Member
&
District Officer
LRS & WC
Lunglei

29/07/22

(LALROTLUANGA)
Member
&
President
YMA Sub-Hqrs.
Lunglei

29/7/22

(PC LALCHHANDAMA)
Convener
&
Divisional Forest Officer
Lunglei Forest Division
Lunglei

4168

ANNEXURE: R-4/12

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 2293-34 Dated Thenzawl, the 15th August, 2023

To,

Addl. Principal Chief Conservator of Forests & Nodal Officer (FC)
Mizoram, Aizawl

Subject: ***Diversion of 8.956Ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvement (package-2) in deemed forest-reg***

Ref. *:Memo No.B.22019/15/2022-FC/PCCF/181 Dt.31.7.2023.*

Sir,

With reference to the subject mentioned above, I am submitting herewith consolidated Action Taken Report (ATR) as below:

1. Under Thenzawl Forest Division, the execution of road project involving diversion of 3.893 ha (out of 8.9856 ha) of forest land for widening and up-gradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package -2) was started outside forest area in 2020 by the User Agency (NHIDCL) prior to obtaining "In Principle Approval' from Govt of India.
2. When the User Agency was trying to start construction works in forest area (3.893 ha) by felling trees (2nos), it was apprehended and stopped by Range Officer, Bungtlang Forest Range and seizure of felled trees (2nos) was made and the case was compounded by Range Officer concerned u/s 29B of Mizoram Forest Act-1955 imposing fine amounting to Rs 3000.00/. A copy of receipt Dated 18.10.2021 is enclosed herewith at Annexure-I.
3. Later when it was observed and detected that dumping at designated spoil banks along the project stretch showed spillage of muck causing environmental damage to the surrounding areas including plantations (deemed forests) in the downhill side, DFO Thenzawl issued Stay Order vide letter No.B.13021/1/2021-TFD/147-149 Dated 31.5.2022; a copy of which is enclosed at Annexure-II.
4. Consequent upon issuance of Stay Order by DFO Thenzawl, all the excavation works along the project site (Package -2) was stopped.

P/B OF PCCF
Receipt No. 4569
Date 28.8.23

5. In the meantime, the User Agency (NHIDCL) received IPA for this particular road project (Package-2) on 14th, June, 2022 from Govt of India. However, the construction works was not allowed to continue and remain stopped due non-compliance of Muck Disposal Plan.
6. Serchhip District Monitoring Committee under the Chairmanship of Deputy Commissioner had visited the project site on Dt 12.07.2022 & Dt 06.10.2022 to ensure that no further excavation works is continued and that no further environmental damage happen in the project area. The District Level Monitoring Committee had given directions to NHIDCL and its engaged contractors vide letter No.B13021/1/2021-TFD/404-414 dated 20.7.2022 (Copy enclosed at Annexure-III & IV) to construct more protection structures such as checkdam/retaining wall so that no further damage is caused by the project work in this package.
7. As desired by meeting of officials from State EF&CC Depatment and NHIDCL on Dt 14th.12.2022, verification of damaged forest area due to irregular muck disposal in Package-2 was conducted on Dt 13th.03.2023 and based on the findings, DFO, Thenzawl had imposed Penal NPV amounting to Rs 17,39.237.00 to User Agency.
8. As of today, no violation of Forest (Conservation) Act 1980 happens in the project site.

Enclosed: As above

Yours faithfully,

15/8/23

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/_____ Dated Thenzawl, the 15th August, 2023

Copy to:
1) Conservator of Forests (Central Circle), Aizawl Mizoram for kind information.

Divisional Forest Officer
Thenzawl Forest Division

4170

427

No. C. 18016/1/2010 – RO(Bng) 226 Dated 19th Aug 2021

To

The Divisional Forest Officer
Thenzawl Forest Division
Thenzawl : Mizoram

Subj : Illegal felling of trees

Sir,

NHIDCL kaonglaiia kan Dept nan Chhung kum 2003 Plantation ami Ngiau kung hnih tha ve-tawh tak tak nikum lama an lo naor thlak tawh chu Vadia Dt 16.8.2021-kian Ramthinghlah atan motor a an phur kan va hmu a, a lungawi-lutlok em avangin Rs 3000/- ka fine dir ta a, ka fine hmun Receipt pawh ka lo thil-tel nghal e.

Hei hi kal lek tha tih anga i badtlai atan i hnenah ka fiawn report e.

Yours faithfully
19/8/2021
(C. CHALZAMA)
Range Officer
Bungtlang Forest Range
Bungtlang

Thenzawl Forest Division
Receipt No. 2209
Name of file C.28012/17
Date 19.8.2021

427A

ENGLISH TRANSLATION

The NHIDCL while constructing roads felled 2 good condition Ngiau trees that was felled on the previous year which is in our department area that was from 2003 plantation. Today dated 16.08.2021 we saw them collecting the trees for their campfire. As we fine it offensive, we impose fine of Rs. 3000/- . Hence, the fine receipt is enclosed herewith.

I have report this incident for your kind information and necessary action.

A.Sch.L.(Part I) Form No. 19P 194/42
DUPLICATE
FOREST DEPARTMENT MIZORAM

..... Division

Book No. 9 *Receipt No.* 57

Cash Book Dr item No. ..... Date .....

Received from Vanlalhluna (HHDCL Rawpui Camp)

The sum of Rs. 3000/- (Three Thousand) Only

On account of Illegal felling of trees (2 nos)

Dated 18th Aug 2021

the .....

18/8/2021
Range Officer
Officer-In-charge
Bungtlang Forest Range/Depot
Bungtlang

(140)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 144 - 146 Dated Thenzawl, the 31st May, 2022

To,

The General Manger (Projects)
NHIDCL
PMU-Seling, Mizoram

Subject: ***Irregular Muck Disposal in connection with the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54in the State of Mizoram (Package-2).***

Ref. : No.B.22019/18/2022-FC/PCCF/Pt. Dt.30.05.2022.

Sir,

With reference to the above, I am to bring to your attention that there has been irregular muck disposal in many places along NH-54 stretch within the jurisdiction of Thenzawl Forest Division (Serchhip & Hnahthial District) while executing the above mentioned project. The followings are specific and GPS locations other than designated spoil banks as per your Muck Disposal Plan where dumping of large volume of excavated soil have been done by NHIDCL.

Sl. No.	Specific locations	GPS Locations	Approx. damaged area (in Ha)
1	0.4 Km from Chhingchhip towards Buhkangkawn	23° 29'39.3" N 92° 51' 14.52" E	0.7
2	9.5 Km from Chhiahtlang towards Chhingchhip	23° 26' 41.7" N 92° 51' 18.3" E	0.5
3	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 7.74" N 92° 51' 19.98 E	0.5
4	8.0 Km from Chhiahtlang towards Serchhip	23° 25' 48.3" N 92° 51' 12.48" E	0.6
5	1.0 Km from Chhiahtlang towards Chhingchhip	23° 24' 4.74" N 92° 50' 56.4" E	0.7
6	7.1 Km from Chhiahtlang towards Chhingchhip	23° 24' 39" N 92° 51' 4.74" E	0.5
7	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 2.52" N 92° 51' 15.24" E	0.5
8	0.5 Km from Chhiahtlang towards Chhingchhip	23° 23' 52.38" N 92° 50' 57.3" E	0.6
9	Serchhip to Keitum road near Dumping ground	23° 15' 47.66" N 92° 52' 47.46" E	0.2

Further, there are some designated spoil banks where there has been large scale dumping of muck without construction/erection of retaining wall or Gabion in advance which adversely affect forests, biodiversity, river and stream ecosystems in downhill terrains. This kind of irresponsible action from NHIDCL is highly unexpected and unwelcomed especially after signing Undertakings to the effect that utmost care shall be taken to protect and conserve the environment and that no violation of Forest Conservation Act 1980 shall be ensured while executing the road project.

The irregular disposal of large volume of excavated soil and non-compliance with Muck Disposal Plan result not only in extensive destruction of valuable faunal and floral diversity and but loss of river ecosystems and aquatic life due to siltation, which have ultimately impacted public drinking water supply in a negative manner. The non compliance of Muck Disposal Plan and Undertaking submitted by you to PCCF office, Aizawl vide No.208/NHIDCL/PMU-Seling/2020-21/NH54/Wk/Forest/888 Dt 2.11.2020 is the clear violation of Forest Conservation Act-1980. Some of the photograph showing irregular muck disposal along NH-54 road project are also enclosed herewith.

Further it may also be reiterated that as of today, Stage- I (In Principle Approval) approval is under process and not yet given to NHIDCL for the Projects under Serchhip District such as 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54 in the State of Mizoram (Package-2) and 'Contruction of Bypasses at Chhiahtlang & Serchhip (Package –I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram'. However, NHIDCL had initiated execution of works on the ground without Stage I approval (IPA) which is again gross violation of Forest Conservation Act 1980.

Therefore, you are hereby informed to immediately stop all the construction activities of NH-54 Road project (package –2 and Chhiahtlang & Serchhip Bypass) within Thenzawl Forest Division (Serchhip & Hnahthial Districts) unless and until Stage –I approval (IPA) is obtained from MoEFCC, Govt of India to avoid further course legal action.

Enclo: As above

Yours faithfully,

31/5/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl: Mizoram

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

Azadi Ka Amrit Mahotsav

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 404–414 Dated Thenzawl, the 20th. July, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU-Seling, Mizoram
3) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
4) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
5) The Manager, BIPL, Mizoram

Subject: ***2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum to Bungtlang Village and Chhiahtlang By Pass Road-regarding***

Ref. : No.B.12022/3/2022-DC(SRCP)/344 Dt.5.07.2022.

Sir,

Please find enclosed herewith 2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum Village to Bungtlang Village and Chhiahtlang By Pass Road. The inspection was conducted by the Monitoring Committee on 12.7.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for each and every Spoil Banks and complete the remedial works within the time line given to you. Further, you are also informed to comply with 3 resolutions made by the Monitoring Committee which are highlighted in this 2nd Inspection Report.

Enclo: As above

Yours faithfully,

20/7/22

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/404 - 414 Dated Thenzawl, the 20th, July, 2022

Copy to:

1) P.S to Principal Secretary to Govt. of Mizoram, EF&CC Department for kind in formation.

2) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
3) Conservator of Forests (Central Circle);Aizawl for kind information.
4) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
5) Member Secretary, MPCB for kind information and necessary action as appropriate.
6) President, Sub-Hqrs YMA Serchhip for kind information and necessary action as appropriate.

20/7/22

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

INSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON IMPLEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE & BYPASS ROAD AT CHHIAHTLANG VILLAGE)

Date & Time of Inspection : 12.07.2022@11:00 P.M

Purpose of Inspection : To check status of the existing designated spoil banks (SBs) and the spoil dumping site along the stretch of NH 54 within Serchhip District (from Keitum Village to Bungtlang Village & Bypass Road at Chhiahtlang) & to give directions to be followed by the contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team :

1. Sub-Divisional Officer (Sadar), DC Office,Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division, Thenzawl
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. DI&PR Department, Serchhip
6. Representatives of NHIDCL
7. Representatives of the Contractor Bhartia Infra Project Ltd. (BIPL)
8. Representatives of Contractor (Kram InfraconPvt. Ltd)
9. Representatives of Keitum Village Council

Serchhip District Monitoring Committee on Implementation of NH 54 road project carried out joint inspection of the designated spoil banks (SBs) and other irregular muck disposal sites along the road stretch starting from Keitum Village to Bungtlang Village area where Bhartia Infra Project Ltd. (BIPL) is the engaged contractor; and designated spoil banks (SBs) and the irregular dumping sites along Chhiahtlang By Pass wherein work is being carried out by Kram Infracon Pvt. Ltd on the scheduled date mentioned above,

The joint inspection team verified six (6) SBs under Bhartia Infra Project Ltd. (BIPL) from Keitum Village to Bungtlang Village area and seven (7) SBs under Kram Infracon Pvt. Ltd in Chhiahtlang bypass Road. Findings of the joint inspection team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of theSpoil Bank/dumping site*	*Name of Contractor*	*Recommendations of the Monitoring Committee for NHIDCL/Contractors*
1.	Dumping site at Zawngvadawi Ram near Keitum Village	• Although the site was not a designated SB, spoil was found dumped at this site. • It was reported that public water source (Tuikhur) was available at this site and was covered by the dumped soil due to which the contractor	Bhartia Infra Project Ltd. (BIPL)	• Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.

		sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source. • Protection wall made of bracing wire was found constructed at this site. • A perennial river locally called Mawngvar Lui was found located below the dumping site which connects to Tuichang River.		
2.	Spoil Bank Chainage: 127+410 at Khangpuikawn, Keitum Village	• Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed for prevention of spillage of the road cuttings	-do-	• Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.
3.	Curved retaining wall at Sihpuiruam near Keitum Village	• Retaining wall constructed at this site was found curved and likely to fall down in the near future.	-do-	• Construction of two series of additional Gabion structures to prevent sliding of the basement of the curved retaining wall. • Vegetative measures.
4.	Spoil Bank Chainage:129+010, Sihpuiruam, near Keitum Village	• Spillage of road cuttings was found at this SB.	-do-	• Construction of two additional Gabion wall at this SB to avoid overflow of the dumped soil.
5.	Sliding Zone at Sihpuiruam, near Keitum Village	• A loose soil was found at the upper side of the road and the landslide likely to occur on the rainy day.	-do-	• Erection of two new Gabion wall below the road at this Sliding area for blockage of huge sliding of soil downwards.
6.	Culvert at Sihpuiruam-2, near Keitum Village	• An excavated soil was found dumped near this Culvert and the dumped soil moved downwards.	-do-	• Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.
7.	Spoil Bank Chainage:113+050, nearest Spoil Bank from Keitum Village in the northern side.	• A huge spillage of the excavated soil was found at this designated SB	- KramInfraconPvt. Ltd	• Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. • Proper drainage treatment by construction of the staggered steps.
8.	Spoil Bank Chainage:2+040 near	• Spillage of the dumped soil was found. • It was found that	-do-	• Construction of two more Gabion Check dam with Vegetative

	Thlanmualpui at Bypass Road, Chhiahtlang Village.	Mualzemkawr flows at the bottom of this site which connects to Mat River. • A small capacity of Gabion Wall was already constructed		measures so as to prevent spillage and sliding of the dumped soil. • Increase height of the existing Check dam.
9.	Spoil Bank Chainage:1+300 , TuikhurKawr at ChhiahtlangVengchung, Bypass Road, Chhiahtlang Village.	• It was found that this designated SB was located at the private land owned by Mrs Darneihthangi of Vengchung, Chhiahtlang Village. • The dumping of road cuttings was found covered public water source locally called 'Khurhnar' which was one of the most important source of water for the nearby villagers especially during the dry season.	-do-	• Construction of five new Check dam to protect spillage of the dumped soil downwards. • Vegetative measures by planting trees in a systematic way.
10.	Dumping site at Community Reserved area (Tlangdung-1na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area where road cuttings were dumped extensively. • A perennial stream locally called 'Hiahtharkawr' flows below this site.	-do-	• Construction of two new Gabion Check dam for blockage of spillage to Hiahthar Kawr.
11.	Dumping site at Community Reserved area (Tlangdung-2na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area of a flat land where the localwelfare committee agreed to carry out dumping soil for setting up of a community playground. • A Road cutting was simply dumped at this site without doing compaction/stabilization of the area and no protection wall was found at the corner of this area.	-do-	• Construction of three new Gabion Check dam to protect sliding of the dumped soil.
12.	Dumping site at Community Reserved area (Tlangdung-3na), Bypass Road, Chhiahtlang Village.	• A huge spillage of the dumped soil was found at this site.	-do-	• Construction of three new Gabion Check dam to prevent falling of the dumped soil downwards. • Vegetative measures
13.	Dumping site at Private Land @ By pass Road, Chhiahtlang Village.	• A large amount of dumped soil was found at this site. • Chawngvawra Tui flows at the bottom of the site	-do-	• Construction of four new Gabion wall for protection of sliding of the dumped soil towards Chawngvawra Tui below

				the dumping site. • Vegetative measures. • Proper drainage treatment system.

In addition to the above recommendations to be executed by NHIDCL and its engaged contractors, The Monitoring Committee also resolved the following conditions to be followed /complied with by the NHIDCL and its engaged contractors for the above mentioned road sections.

1. The recommendations of the District Monitoring Committee for each and every SBs and other irregular dumping sites should be strictly followed by the contractors and the remedial action should be taken up immediately.
2. As of now, new excavation and dumping should be stopped all together and the excavation works may be allowed to continue depending upon how well the contractors undertake the remedial measures for each SBs as recommended by the Committee.
3. Spoil Banks & other irregular disposal sites under Bhartia Infra Project Ltd. (BIPL) shall be re-inspected by the Monitoring Committee tentatively on 15th September 2022; whereas the Spoil Banks and other irregular muck disposal sites along Chhiahtlang By Pass under Kram Infracon Pvt. Ltd be re-inspected by 1st week of September 2022 to check status of rectification works being done by the contractors as recommended by the Monitoring Committee. All rectification works of SBs and other irregular dumping sites shall be completed by contractors before re-inspection date as scheduled above by the Committee.

19/7/22
(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Office of the DC; Serchhip District

(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Serchhip District : Mizoram

19/7/22
(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Committee &
DFO; Thenzawl Forest Division

J. Lian
(JOSEPH LALHMUNLIANA)
JSA; Mizoram Pollution Control Board
Member; District Level Monitoring Committee.

(KAWLTHUAMA)
President; Sub-Hqrs YMA Serchhip &
Member; District Level Monitoring Committee.

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

Azadi Ka Amrit Mahotsav

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/862 - 869 Dated Thenzawl, the 20th October, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
3) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
4) The Manager, BIPL, Mizoram

Subject: ***3rd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum – Bungtlang Village-Packaged-2 & Chhiahtlang By-pass.***

Ref. : No.B.12022/3/2022-DC(SRCP) Dt.03.10.2022.

Sir,

Please find enclosed herewith 3rd Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum to Bungtlang Village & Chhiahtlang By-pass. The inspection was conducted by the Monitoring Committee on 06.10.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for Spoil Banks and complete the remedial works within the time frame fixed by the committee. This is for information and necessary action.

Enclo: As above

Yours faithfully,

20/10/22

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/862 - 869 Dated Thenzawl, the 20th October, 2022

Copy to:

1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
2) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
3) Member Secretary, MPCB for kind information.
4) Secretary, Sub-Hqrs YMA Serchhip for kind information.

20/10/22

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

d/c

(63)

3rd SITE INSPECTION REPORTOF SERCHHIP DISTRICT MONITORING COMMITTEE ON IMPLEMENTATION OF JICA OF NH 54 ROAD PROJECT WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE –PACKAGE-2)

Date & Time of Inspection : 06.10.2022 @11am

Purpose of Inspection : Evaluation ofthe spoil banks and spoil dumping sitethat has been constructed in accordance to the previous instructions given to Contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team:

1. Reprentatives of DFO, Thenzawl
2. Representative of Mizoram Pollution Control Board
3. Representative of Sub-Headquarters YMA, Serchhip
4. Representatives of NHIDCL
5. Representatives of Contractor (KramInfraconPvt. Ltd)
6. Representatives of Contractor (Bharatia Infra Project Ltd)

Serchhip District Monitoring Committee On Implementation of NH 54 Road project carried out joint inspection and evaluated the performance of User Agency (NHIDCL) and engaged contractors-KramInfraconPvt. Ltd and Bhartia Infra Project Ltd. (BIPL) on the designated spoil banks and other irregular muck disposal site along Chhiahtlang By pass and Keitum Village to Bungtlang Village area respectively.

The joint Inspection team evaluated the previous recommendations for stabilization and protection measures for each spoil banks sites and found the constructions for the prevention of spoil sliding/spoil spillage to be somewhat acceptable.

However, no construction for protective structures was done @ Spoil Bank Chainage: 127+410 at Khangpuikawn and the Spoil Bank Chainage: 129+010 at Sihpuiruam of KeitumVillage.This comes under Bhartia Infra Project Ltd and a dead line was given for the month of November and December of 2022 respectively for construction of protection measures in these Spoil Banks.

A new spillage site was also found where construction of new gabion wall is needed@ Spoil Bank Chainage : 130+700 near Bungtlang Village and the Bhartia Infra Project Ltd was given a time frame of January, 2023 for the same.

Further, it was found that some of the protection measures constructed along Chhiahtlang By Pass are not upto the mark and therefore User Agency/contractors are directed to undertake improvement work of protection structures as recommended by the Monitoring Committee during the inspection on 12.07.2022

(JOSEPH LALHMUNLIANA)
Sr.SA;Mizoram Pollution Control Board
Member,District Level Monitoring Committee

(P.C VANLALLUNA)
Secretary; Sub Hqrs YMA Serchhip
Member, District Level Monitoring Committee

(BETHSEBI LALREMRUATI)
Forest Ranger; Thenzawl Forest Division
Representative, Member Secretary
District Level Monitoring Committee

Countersigned by

LALBIAKCHAMA CHAWNGTHU
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl : Mizoram

Memo No.G.20015/2/2021–FST/Vol-I Dated Aizawl, the 23rd May, 2023

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Central Circle.
5. Divisional Forest Officer, Thenzawl Forest Division.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3rd Floor, Tuikhuahtlang, Aizawl.

(H.C. ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Ph.no.: 0389-2335237

ANNEXURE:R-4/13

NoF.20017/2/2022-DFO(L)/ 161 - 176

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

Buannel Rûn, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the. 9th September, 2022

To,

The Principal Chief Conservator of Forests
Mizoram, Aizawl

Subject : **Action taken report on ' Proposal for diversion of 4.3629 Ha. of forest land for widening and upgradation of NH - 54 to 2 lane with pave shoulder and geometric improvement in the State of Mizoram (Package 3) – Deemed forest area by NHIDCL.**

Reference : No.B.22019/14/2021-FC/PCCF/111 dt 2.8.2022

Sir,

As you are aware, there was violation of The Mizoram (Forest) Act, 1955 by felling 25 Nos. of trees from deemed forest area (Govt. Plantation) in the above project (under Lunglei Forest Division – 0. 5329 Ha.)

The matter was discussed at length with the User Agency (NHIDCL). It was stated that violation was purely unintentional because the areas where violation took place were claimed by some individuals. The User Agency further agreed that after all the felled trees are collected / extracted by EF & CC Department, then the difference in the number / volume of timber felled as per EF & CC Department record and the volume actually extracted / collected, if any, shall be paid by the User Agency. The said difference in number / volume may arise because some of the felled trees might be buried under the earth or lost in one way or the other.

As such, the case was compounded by imposing a fine of Rs 3000.00 (Rupees three thousand) only. Attempt to extract the felled trees is going on and final report will be submitted as and when the case is settled.

Regarding muck disposal, the matter has been taken up by the District Level Monitoring Committee Constituted by Govternment of Mizoram vide No.G.20015/2/2021-FST/Pt.I dt 10.6.2022.

Enclo : 1) Compounding order – Annexures 1(a), 1(b) & 1(c)
2) Meeting minutes of District Level Monitoring Committee for Lunglei District. - Annexures 2(a), 2(b) & 2(c)

Yours faithfully,

9/9/22

(PC LALCHHANDAMA)
Divisional Forest Officer

to :

1) Conservator of Forests, Southern Circle, Lunglei.
2) Range Officer, Tawipui Forest Range

Divisional Forest Officer

No.B.14015/1/2021-187/O(L)/ 154-156

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 9th September, 2022.

OFFICE ORDER No. 13 OF 2022 – 2023

Whereas there was felling of trees at Government Plantations within the project areas *'Widening and upgradation of NH – 54 to 2-lane with pave shoulder and geometric improvements in the state of Mizoram (Package – 3 - 4.3629 Ha. out of which 0.5329 Ha. is under Lunglei Forest Division) by NHIDCL'.*

Whereas it was revealed that felling was done by contractors under NHIDCL while carrying out the said project. As per the statement of the accused, work was started in December 2019 and trees were felled because the areas were claimed by some individuals.

And whereas the accused promised that all the felled timbers will be extracted and after extracting all the timbers which can be extracted, the difference in number / volume of felled trees and number / volume of trees extracted, if any, will be paid within 45 days from the date of issue of this order. As per the initial enumeration, there were 25 trees to be felled with total volume of 4.8385 Cum (List enclosed)

Now, therefore, the undersigned, in exercise of the power conferred under Section 29 B of the Mizoram (Forest) Act, 1955 decided to compound the case on payment of Rs 3000.00. The compounding fee should be paid within one week from the date of issue of this letter.

Sd/- **PC LALCHHANDAMA**
Divisional Forest Officer

Copy to :

1) The Range Officer, Tawipui Forest Range for kind information and necessary action.

2) General Manager (P), NHIDCL; PMU – Lunglei for kind information and necessary action.

9/9/22

Divisional Forest Officer

O/C

STATEMENT OF THE ACCUSED

The land where violation of the Mizoram (Forest) Act, 1955 and the forest (Conservation) Act, 1980 took place under deemed forest area of Tawpui Forest Range (Package-3, Km 250.00 to Km 380) and the Environment Forest & Climate Change Department claimed it as government plantation but there are private people having land passes and the same land has been handed over to NHIDCL by CALA and further handed over to EPC Contractor for carrying out construction activities. Violation has taken place while executing works for 'Widening and up-gradation to 2-lanes with paved shoulder and geometric improvements from Km 250.000 to km 278.000 (Package-6) on Aizawl-Tuipang section of NH54 in the state of Mizoram on EPC mode with JICA loan assistance'.

Work has been started by the contractor since 16 Dec 2019 and some trees were felled in the said location, after having the consent of the land pass holders.

There was no intension to violate any rules/laws. The reason of violation was due to the confusion as to whom the land and crops belong to because there are private people with land passes claiming as their land while EF&CC Department also claimed it as government Plantation. It is requested to take a lenient view as the area is already included as deemed forest area and in principle approval of forest clearance already received.

Some of the felled/uprooted trees are buried under the excavated soil. So, after extracting all the timber which can be extracted, then the difference in number/volume of trees felled and number/volume of trees extracted, if any will be paid to Environment Forest & Climate Change Department by EPC contractor within 45days.

04/09/22

for Kumar Prashant
Project Manager, ABCI
Old BRTF Camp
Tawipui North-I

Pranab Sinha
Genegal Manager (P)
NHIDCL,PMU-Lawngtalai

List of trees felled while carrying out the project 'widening & upgradation to 2 – lane paved shoulder configuration and geometric improvements from km 8.00 to Km 380.00 on Aizawl - Tuipang section of NH – 54 in the state of Mizoram (Package – 3) Lunglei Forest Division.

Sl No	Name of Trees (species)	Girth at breast height (In cm)	Length (m)	Volume (Cu.m)	Floor price (In Rs)
1	2	3	4	5	6
1	Thlanvawng (*Gmelina arborea*)	70	4	0.1225	757
2		82	4	0.1681	1039
3		62	3	0.0720	445
4		80	5	0.0200	124
5		53	3	0.0526	325
6		79	5	0.1950	1205
7		174	5	0.9461	10019
8		161	4	0.6480	6862
9		69	3	0.0892	551
10		120	4	0.360	3812
11		83	4	0.1722	1046
		Sub Total		**2.8457**	**26,185**
12	Zuang (*Duabanga gradiflora*)	68	5	0.1445	765
13		66	5	0.1361	721
		Sub Total		**0.2806**	**1486**
14	Khiang (*Schima wallichii*)	58	4	0.0841	445
15		82	4	0.1681	890
16		88	5	0.2420	1281
17		78	5	0.1901	1007
18		87	5	0.2365	1252
19		58	4	0.0841	445
		Sub Total		**1.0048**	**5320**
20	Fartuah (*Erithnia varieties*)	54	4	0.0729	355
		Sub Total		**0.0729**	355
21	Thingkha (*Derris robusta*)	42	3	0.0330	161
		Sub Total		**0.0330**	**161**
22	Vang (*Albizzia chinensis*)	96	5	0.2880	1403
		Sub Total		**0.2880**	**1403**
23	Thalteh (*Kydia calycina*)	58	3	0.0630	307
		Sub Total		**0.0630**	**307**
24	Tukloh sehsawr (*Lancia coromandelica*)	56	3	0.1060	516
25		76	4	0. 1444	703
		Sub Total		**0.2504**	**1219**
		Grand Total		**4.8385**	**36,436**

(Rupees thirty six thousand four hundred thirty six only)

Floor price is calculated based on the latest notification Vide No.B.11029/1/2003 FST - Date15.5.2020

9/9/22

Divisional Forest Officer
Lunglei Forest Division

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : **22nd June, 2022 @ 1:00PM**
Venue : **DC's Conference Hall, Lunglei**

The meeting was chaired by Pu Kulothungan A, DC & Chairman of the committee. At the outset, the chairman welcomed all the members & invitees and explained the terms of reference of the committee. He further emphasized that the safety of our environment should not be compromised at the cost of development, and requested NHIDCL / Contractors to be cautions while carrying out works.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary explained that the current environmental issue is dumping of muck. He stated that most of the current problems due to road construction along NH 54 & NH 302 are due to negligence of environmental norms and various advisories made by the concerned authorities / Department / NGOs and hence, stay order was issued with a request to construct physical barriers to prevent the entry of muck into rivers / streams.

Dr. Lalramnghaki Pachuau, Scientist D from Mizoram Pollution Control Board also explained the environmental impacts and that the current situation arise due to non-compliance of various environmental norms / rules / regulations / advisories. She further stated that even show cause notice was served to NHIDCL from Mizoram Pollution Control Board.

Representatives of NHIDCL / Contractors also explained their issues / problems. After detailed deliberation, the following decisions were taken.

1. The meeting was of the opinion that most of the current environmental problems faced due to new road construction along NH 54 and NH 302 are caused by negligence of various environmental norms / guidelines / laws / Acts by NHIDCL and its contractors. Stay order issued by DFO Lunglei and DFO Tlabung within their respective divisions were also ratified as it was inevitable to prevent further deterioration of environment (especially rivers and streams due to disposed muck). The meeting decided that all the contractors should carry out construction of RCC / Gabion walls at the bottom of all the dumping sites in full swing to prevent the entry of muck into the rivers / streams and should complete within 15 days. It was decided to carry out physical verification after 15 days.

2. It was also agreed that splitting the projects deliberately in less than 100 kms to avoid the need of obtaining Environmental Clearance is injustice to environment and not acceptable. Hence, NHIDCL is requested to re-examine the project and take necessary action in obtaining necessary clearance in addition to forest clearance in order to avoid further complications.

3. The meeting resolved that NHIDCL / Contractors should enquire damages done by improper muck disposal to individual properties within their respective areas and take necessary action to make good the loss.

Contd.....2/-

4. It was also decided that NHIDCL / Contractors should submit the updated muck dumping ground conditions as per the following proforma to Chairman / DC.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn.)		Arranged by Contractor on mutual understanding (Non– designated)		
	With Protective Wall	With out protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

Approval of the competent authority should invariably be obtained in all the non – designated dumping ground immediately after constructing protective wall.

5. The meeting reiterated that dumping of muck should be done only at designated dumping site and all applicable environmental laws / rules / guidelines should be followed strictly. If additional dumping site is required, approval of the competent authority should be obtained and construction of protective wall (RCC / Gabion) should be completed before dumping muck.

6. The meeting also decided that identified dumping ground inside forest areas should be cancelled and suitable areas outside forest areas should be identified by the contractors and approval should be obtained from competent authority.

The meeting ended with vote of thanks from the Chairman.

23/6/22

(KULOTHUNGAN A)
Chairman
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/32-35 Dated Lunglei, the 23rd June, 2022

Copy to :

All members & Invitees for kind information and necessary action.

23/6/22

(PC LALCHHANDAMA)
Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

ATTENDANCE SHEET

VENUE : DC Conference Hall

Date & Time : 22nd June 2022 @ 1:00 PM

Subject : Monitoring Committee to monitor the compliance of environmental Laws.

Sl No	Name & Designation	Phone No	Signature
1	Kulothungan A DC & Chairman		
2	PC Lalchhandama Member Secretary	9612609107	22/6/22
3	C. Lalthankima bfo TL	8974272397	
4	Dr. LALRANNGHAKI PACHUAU SCIENTIST 'B', MPCB	9436146946	
5	Prafulla Borgohain GM, ABCI	9435398224	
6	Sunay Roy, Dm, BIPL	9734769119	
7	Amarjeet Singh, PM, PLG5	7988624458	
8	S. Nabakumar Singh.	9678812231	
9	B.V.S RAJU RE, P-4	99595-91870	
10	S.M.A. Zaidi P.M.	9161147777	
11	B. Singha (Horticultural Officer-2)	8638507928	
12	T. Lalfakzuala YMA	9436157474	
13	G.K Prasad ABCI-PKG-6	9470849979	
14	P. HRISHIKESH SINGH	7005284715	
15	Ramsagar Prasad (RE)	9774645536	
16	S.K. Bajpai (CTL)	9657555011	
17	P.C. Lalhruaitluanga	9366115628	
18	T. Lalsawngzinglova	9436370551	
19	Aravind Reddy	8885524197	
20	G. Balasubramanyam	8131059671	
21	Alan Lalthanzara SO	9612587436	
22	V. Lalruatkima, Addl DC	9862614740	
23	H. Lalramenga	7005968251	
24	T. Lalruatkimi IS, UDPP	8974740992	
25	PC Zonunthuangi, DLAO	8974214794	
26	K Lalramnghaka	9612870125	
27	Shyamal Kr Singh	7636054190	
28	C. Lalremruati	8974213605	

4193

No.C.11015/1/2022-DFO(L)/53
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 12th July, 2022

NOTICE

As decided in the meeting held on 22.6.2022, physical inspection of the on-going works of widening / improvement of NH – 54 and NH – 302 within Lunglei District is to be carried out after 15 days. All members and invitees of *the District Monitoring Committee to monitor the compliance of Environmental laws for the works carried out in various development projects (linear & non linear)* under Lunglei District are requested to carry out physical inspection as details shown below :

TEAM A

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	Deputy Commissioner, Lunglei (Convener)	NH-54 Package IV (Thiltlang to Dawn) & Package V (Dawn to Thualthu)	Areas within Lunglei District
2.	Representative of MPCB		
3.	Settlement Officer, Lunglei		
4.	DIPRO, Lunglei		

TEAM B

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	Addl. DC, Lunglei (Convener)	NH – 54 Package VI (Thualthu to Lawngtlai)	Areas within Lunglei District
2.	DUDO, Lunglei		
3.	Representative of Sub-Hqrs. YMA, Lunglei		
4.	DLAO, Lunglei		

TEAM C

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	DFO, Lunglei (Convener)	NH – 54 & NH-302 Package A & B (Hrangchalkawn to Tlabung)	
2.	DFO, Tlabung		
3.	DO, LRS & WC		
4.	Representative of Sub-Hqrs. YMA, Lunglei		

Contd.....2/-

1. All the teams are requested to submit their report on or before 30.7.2022 to the Chairman of the Committee. The monitoring reports will be discussed in the next meeting which is tentatively scheduled on 18.8.2022. Formal meeting notice will be issued in due course.

2. The following points may be kept in mind while carrying out monitoring.

a) Whether dumping are done only at approved dumping sites or not.

b) Whether there are any dumping sites inside Forest areas or not.

c) Whether the dumping sites are properly labeled or not.

d) Whether all the dumping sites are provided with protective wall (RCC / gabion structure) in order to prevent the entry of muck into the streams / rivers or not.

e) Whether stabilization / reclamation plan of dumping sites is in place or not.

f) Whether dumping of muck affects private properties or not. If affected, whether there is any relief measures from the User Agency or not.

g) Whether all the conditions stipulated in the last meeting held on 22.6.2022 are complied or not. (Meeting minutes enclosed).

Sd/- **KULOTHUNGAN A**
Chairman
Monitoring Committee
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/53 Dated Lunglei, the 12th July, 2022

Copy to :

1) All members and invitees of the Monitoring Committee for kind information and necessary action.

2) General Manager (P), NHIDCL, PMU – Lunglei for kind information and necessary action.

12/7/22

(**PC LALCHHANDAMA**)
Member Secretary
Monitoring Committee
&
Divisional Forest Officer
Lunglei Forest Division

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : **25th August, 2022 @ 2:00PM**
Venue : **DC's Conference Hall, Lunglei**
Member presents : **Annexure - I**

The meeting was chaired by Pu Kulothugan A, Deputy Commissioner & Chairman of the committee. After welcoming all the members and invitees, he explained that the purpose of the meeting was to discuss the compliance of decisions taken in the earlier meeting by NHIDCL and its contractors. He further stated that out of the three monitoring teams constituted (Team A, Team B and Team C), only one team (Team C) has submitted their monitoring report and the other two teams are yet to submit their reports.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary who is also convener of Team - C highlighted brief report of verification stating that compliance of earlier decisions was not upto acceptable level. He further reported that dumping was done at a member of places other than designated dumping ground and most of the dumping grounds were without protective wall at the time of verification. The verification team opined that NHIDCL should pay for the ecological losses caused by improper muck disposal. Detailed monitoring report of Team – C is **at annexure – 2.**

Updated reports on designated dumping ground was given by contractors under NHIDCL as below :

Sl. No	Package No.	No. of spoil banks / Dumping grounds			
		With protective walls completed	Constn. Of protective wall going on	Without protective wall	Total
1	2	3	4	5	6
1.	NH-54 Package – 3	5	4	5	14
2.	NH-54 Package – 4	12	2	4	18
3.	NH-54 Package – 5	15	3	7	25
4.	NH-54 Package – 6	5	3	8	16
5.	NH-54 & 302 Package – A	1	-	12	13
6.	NH-54 & 302 Package – B	1	-	9	10

Photographs of the protective walls constructed were also submitted by respective contractors.

Contd....2/-

After detailed deliberations, the following decisions were taken.

1. Since updated muck dumping ground was not submitted as decided in the last meeting, it was once again decided that NHIDCL / Contractors should submit updated information using the following proforma without further delay.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn)		Arranged by contractor on mutual understanding (Non – designated)		
	With protective wall	Without protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

2. It was decided that construction of protective wall should be in full swing to complete them as soon as possible and in any case, before the next meeting which is tentatively scheduled to be held during mid – October, 2022.

3. It was decided that dumping should be taken as an opportunity to create flat land wherever possible in consultation with concerned individuals / villagers / NGOs etc.

4. It was reiterated that approval of the competent authority should be obtained for dumping ground before actual dumping even when arranged by mutual understanding. Protective walls should also be constructed prior to actual dumping.

5. As pointed out in the State Level Monitoring Committee held on 25.7.2022 (Para 2 of recommendations) about violation or non-violation of The Forest (Conservation) Act, 1980 in respect of NH-54 Package – 3 (under Lunglei District, Thingfal area), NHIDCL informed that although in – principle approval was obtained on 22.3.2022, work was stared way back in October 2019 because the areas were claimed by some individuals and hence handed over to NHIDCL.

   It was decided that NHIDCL should approach DFO Lunglei to discuss further course of action.

6. As desired by the same committee mentioned at 5 above where the District Monitoring Committees were requested to assess the loss caused to the environment due to irregular muck disposal (Para 8 of the recommendation), it was decided that DFO & Member Secretary may take necessary action on behalf of the District Monitoring Committee to take up the matter with Mizoram Pollution Control Board.

7. It was reported that some individuals are dumping at the down – hill road sides between 3 Gate and Saizaikawn which gives bad name to NHIDCL and its contractors. It was decided that the culprits, when detected, should be reported immediately to DC Office so that appropriate action will be taken.

Contd.....3/-

8. The difficulty in finding dumping ground between Hrangchalkawn – Sazaikawn was also mentioned. It was decided that all members and invitees may extent all possible help to enable NHIDCL / Contractors to find suitable dumping ground.

9. It was also decided that critical locations of dumping ground that needs urgent construction of protective wall, if any, may be identified and informed to NHIDCL. DFO Lunglei & DFO Tlabung may take necessary action within their respective jurisdiction.

The next meeting was also tentatively scheduled to be held during mid – October to discuss compliance report and monitoring reports of Team A & Team B.

The meeting ended with vote of thanks from the Chair.

(KULOTHUNGAN A)
Chairman
District Monitoring Committee
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/ 88-93 Dated Lunglei, the 26th August, 2022

Copy to :

All members & Invitees for kind information and necessary action.

26/8/22

(PC LALCHHANDAMA)
Member Secretary
District Monitoring Committee

&
Divisional Forest Officer
Lunglei Forest Division

Date & Time : 25-8-2022 @ 2:00 PM

Venue : DC's Conference Hall, Lunglei

ATTENDANCE SHEET

Sl/No	Name and Designation	Signature
1.	Kulothungan A, Deputy Commissioner	
2.	Pc Lalchhandama, DFO	25/8/22
3.	F. Lalramnghinglova, D.O. LL,S&WC	
4	C. Lalramkima DFO TLB	24/8
5.	F. Lalruatkimi IS, UD&PA	
6.	C. Lalzarmawia HA DLAO.	28/8/22
7	Harwinder Singh (ABCL) Pkg-5	
8	H.S. Shekhawat ABCL Pkg. PCM.	
9	Prafulla Bangchen ABCL, Pkg-4	
10	Mandhata Pvt Rodk consultant	
11	S.K.Baipai TL Cmae (302/ASB)	
12	Ruhul Amin Choudhury, Manager	Ruhul
13	SG Dwivedy GM(P) NHIDCL	
14	Shyamal Kr Singh	
15	Chhotan Kr. Prasad (ABCL)	C.K.P
16	Akhilesh Kumar Shrg Sr GM ABCL Pkg 6	Akhilesh
17	U. Ramesh Babu PM SRK	U. Ramesh Babu
18	N.R. Thakur DPM SRK	
19	Sukanta Mandal (DPM) BLP Pkg-3	
20	Prashant kumar (Q.S. Quntity Surveyor) SRK	
	V. Lalruatliana, ADC	

VERIFICATION REPORT

In pursuance of the decision taken in the meeting of District Monitoring Committee to monitor the compliance of environmental laws for works carried out in various development project (Linear and non – linear) in respect of Lunglei District held on 22.6.2022 and subsequent notice issued vide No.C.11015/1/2022-DFO(L)/53 dt 12.7.2022, Team C of the physical verification team, comprising of the following members, visited NH 54A & 302 (Lunglei – Tlabung) on 28.7.2022.

1. Pu PC Lalchhandama, DFO Lunglei - Convener
2. Pu C.Lalthankima, DFO, Tlabung - Member
3. Pu F.Lalramnghinglova, DO, LRS & WC Deptt. Lunglei - Member
4. Pu Lalrotluanga, President, Sub-Hqrs. YMA, Lunglei - Member

The team was accompanied by Pu PC Lalhruaitluanga, Site Engineer, NHIDCL and representatives from contractors (SRK).

The following observations were made by the inspection team.

1. Decision no. 5 of the District Monitoring Committee held on 22.6.2022 (Dumping of muck should be done only at designated dumping site) was not complied up to acceptable level. The team saw many sites where dumping of muck has been done without approval from the authority.
2. The team saw no new dumping inside forest areas.
3. Most of the approved dumping sites / spoil banks are properly labeled.
4. The team also saw only one dumping ground with protective wall to prevent the entry of muck into river / stream (construction was going on). Out of 31 dumping sites visited, 9 of them are designated dumping ground and the rest 22 are non- designated dumping ground.
5. The team was informed that there is stabilization / reclamation plan of the dumping sites / spoil banks. It was requested to provide copy of the same.
6. The team was informed that private properties affected by muck disposal have been taken care of. It was requested to settle whenever such things happen in future.
7. The team was informed that decision no. 4 of the District Monitoring Committee held on 22.6.2022 (submission of updated muck dumping ground condition to Chairman of the committee / Deputy Commissioner) was not complied. It was requested to submit necessary information as decided in the meeting immediately.

Contd....2/-

8. The team members are of the opinion that the remedial measures taken by the User Agency to minimize environmental impact were very minimal in spite of various advisories / pressures / instructions from various angles. It appears that the environmental concerns have been neglected and very little sign of improvement was seen after various demonstration / directions / suggestions from various Department and NGOs. It is very unfortunate to see our beautiful rivers / streams being defaced and buried deep under the earth. The monitoring team opined that it is not known when these affected streams / rivers will support life again unless some protection / rejuvenation works are taken up immediately. It was felt necessary to construct gabion check dams (apart from the protective walls being constructed) at strategic locations in the affected streams / rivers which will act as silt retention dam so that the entry of muck into the main drainage system is minimized. Therefore, the User Agency may be made to pay for the ecological losses caused by improper disposal of muck.

29.7.22

(C.LALTHANKIMA)
Member
&
Divisional Forest Officer
Tlabung Forest Division
Tlabung

29/7/2022

(F.LALRAMNGHINGLOVA)
Member
&
District Officer
LRS & WC
Lunglei

29/07/22

(LALROTLUANGA)
Member
&
President
YMA Sub-Hqrs.
Lunglei

29/7/22

(PC LALCHHANDAMA)
Convener
&
Divisional Forest Officer
Lunglei Forest Division
Lunglei

GOVERNMENT OF MIZORAM
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
MIZORAM::AIZAWL

No. B.22019/14/2021-FC/PCCF/140 Dated Aizawl the 3rd October, 2022

To,

Divisional Forest Officer
Lunglei Forest Division

Subj : **Proposal for diversion of 4.3629 ha of forest land for widening and upgradation of NH-54 TO 2 – lane with pave shoulder and geometric improvements in the State of Mizoram (Package 3) – Deemed Forest Area by NHIDCL.**

Ref: **1. No. 3 – MZ B 058/2020 – SHI/1399 – 1400 Dt. 29.07.2022**
2. Y.L No. F.20017/2/2022-DFO (L)/161-176 Dt. 09.09.2022

Sir,

With reference to the subject and letter nos. cited above, I am directed to request you to clarify the amount of fine for compounding the case as to how only Rs. 3,000 has been realized as fine. It is also requested to resubmit Action Taken Report with regard to area under violation, when did the muck dumping started and whether the muck belongs to this particular proposal of 4.3629 ha of road project. Complete information may be provided with respect to the query of the IRO, Shillong vide letter Dated 29.07.2022 under reference.

This is for information and further early necessary action please.

Enclo: As above.

Yours faithfully

3/10/2022

(MZ SINGSON)
Deputy Conservator of Forests (FC)

No. B.22019/14/2021-FC/PCCF/ Dated Aizawl the August, 2022

Copy to:

1. Conservator of Forests (SC) for information.

Deputy Conservator of Forests (FC)

O/C

NoF.20017/2/2022-DFO(L)/ 212-215
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

Buannel Rûn, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 10th October, 2022

To,

The Principal Chief Conservator of Forests
Mizoram, Aizawl

Subject : **Action taken report on ' Proposal for diversion of 4.3629 Ha. of forest land for widening and upgradation of NH - 54 to 2 lane with pave shoulder and geometric improvement in the State of Mizoram (Package 3) – Deemed forest area by NHIDCL.**

Ref Reference : No.B.22019/14/2021-FC/PCCF/140 dt 3.102022

Sir,

Referring the above, I have the honour to furnish the required informations as follows :

1. Violation (Felling, earth cutting) was started during December, 2019.
2. Regarding violation inside forest areas, the case was compounded on payment of Rs 3000.00 (Rupees three thousand only) on condition that all the felled trees (25Nos, 4.8385 cum) should be recovered by the User Agency.
3. Regarding disposal of muck, there are no muck disposal inside forest areas although some earth cuttings and felling of trees were from forest areas.

It may also be noted that out of 4.3629 Ha. of forest areas, only 0.5329 Ha. is under Lunglei Forest Division and the rest 3.83 Ha. is under LADC Forest Department.

Enclo : As above

Yours faithfully,

10/10/22

(**PC LALCHHANDAMA**)
Divisional Forest Officer

Copy to :

1) Conservator of Forests, Southern Circle, Lunglei, Mizoram for kind information.

Divisional Forest Officer

P/B OF PCCF
Receipt No ...5994.....
Date ...12-10-22.....

No.B.14015/1/2022-DFO(L)/ 154-156
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 9th September, 2022

OFFICE ORDER No. 13 OF 2022 – 2023

Whereas there was felling of trees at Government Plantations within the project areas *'Widening and upgradation of NH – 54 to 2-lane with pave shoulder and geometric improvements in the state of Mizoram (Package – 3 - 4.3629 Ha. out of which 0.5329 Ha. is under Lunglei Forest Division) by NHIDCL'.*

Whereas it was revealed that felling was done by contractors under NHIDCL while carrying out the said project. As per the statement of the accused, work was started in December 2019 and trees were felled because the areas were claimed by some individuals.

And whereas the accused promised that all the felled timbers will be extracted and after extracting all the timbers which can be extracted, the difference in number / volume of felled trees and number / volume of trees extracted, if any, will be paid within 45 days from the date of issue of this order. As per the initial enumeration, there were 25 trees to be felled with total volume of 4.8385 Cum (List enclosed)

Now, therefore, the undersigned, in exercise of the power conferred under Section 29 B of the Mizoram (Forest) Act, 1955 decided to compound the case on payment of Rs 3000.00. The compounding fee should be paid within one week from the date of issue of this letter.

Sd/- PC LALCHHANDAMA
Divisional Forest Officer

Copy to :

1) The Range Officer, Tawipui Forest Range for kind information and necessary action.

2) General Manager (P), NHIDCL, PMU – Lunglei for kind information and necessary action.

9/9/22

Divisional Forest Officer

O/C

STATEMENT OF THE ACCUSED

The land where violation of the Mizoram (Forest) Act, 1955 and the forest (Conservation) Act, 1980 took place under deemed forest area of Tawpui Forest Range **(Package-3, Km 250.00 to Km 380)** and the Environment Forest & Climate Change Department claimed it as government plantation but there are private people having land passes and the same land has been handed over to NHIDCL by CALA and further handed over to EPC Contractor for carrying out construction activities. Violation has taken place while executing works for 'Widening and up-gradation to 2-lanes with paved shoulder and geometric improvements from Km 250.000 to km 278.000 (Package-6) on Aizawl-Tuipang section of NH54 in the state of Mizoram on EPC mode with JICA loan assistance'.

Work has been started by the contractor since 16 Dec 2019 and some trees were felled in the said location, after having the consent of the land pass holders.

There was no intension to violate any rules/laws. The reason of violation was due to the confusion as to whom the land and crops belong to because there are private people with land passes claiming as their land while EF&CC Department also claimed it as government Plantation. It is requested to take a lenient view as the area is already included as deemed forest area and in principle approval of forest clearance already received.

Some of the felled/uprooted trees are buried under the excavated soil. So, after extracting all the timber which can be extracted, then the difference in number/volume of trees felled and number/volume of trees extracted, if any will be paid to Environment Forest & Climate Change Department by EPC contractor within 45days.

09/09/22

for Kumar Prashant
Project Manager, ABCI
Old BRTF Camp
Tawipui North-I

Pranab Sinha
Genegal Manager (P)
NHIDCL,PMU-Lawngtalai

NoF.20017/2/2022-DFO(L)/ 212-215

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

Buannel Rûn, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 10th October, 2022

To,

The Principal Chief Conservator of Forests
Mizoram, Aizawl

Subject : **Action taken report on ' Proposal for diversion of 4.3629 Ha. of forest land for widening and upgradation of NH - 54 to 2 lane with pave shoulder and geometric improvement in the State of Mizoram (Package 3) – Deemed forest area by NHIDCL.**

Reference : No.B.22019/14/2021-FC/PCCF/140 dt 3.102022

Sir,

Referring the above, I have the honour to furnish the required informations as follows :

1. Violation (Felling, earth cutting) was started during December, 2019.
2. Regarding violation inside forest areas, the case was compounded on payment of Rs 3000.00 (Rupees three thousand only) on condition that all the felled trees (25Nos, 4.8385 cum) should be recovered by the User Agency.
3. Regarding disposal of muck, there are no muck disposal inside forest areas although some earth cuttings and felling of trees were from forest areas.

It may also be noted that out of 4.3629 Ha. of forest areas, only 0.5329 Ha. is under Lunglei Forest Division and the rest 3.83 Ha. is under LADC Forest Department.

Enclo : As above

Yours faithfully,

10/10/22

(PC LALCHHANDAMA)
Divisional Forest Officer

Copy to :

1) Conservator of Forests, Southern Circle, Lunglei, Mizoram for kind information.

Divisional Forest Officer

P/B OF PCCF
Receipt No 5994
Date 12-10-22

No.B.14015/1/2022-DFO(L)/ 154-156
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 9th September, 2022

OFFICE ORDER No. 13 OF 2022 – 2023

Whereas there was felling of trees at Government Plantations within the project areas *'Widening and upgradation of NH – 54 to 2-lane with pave shoulder and geometric improvements in the state of Mizoram (Package – 3 - 4.3629 Ha. out of which 0.5329 Ha. is under Lunglei Forest Division) by NHIDCL'.*

Whereas it was revealed that felling was done by contractors under NHIDCL while carrying out the said project. As per the statement of the accused, work was started in December 2019 and trees were felled because the areas were claimed by some individuals.

And whereas the accused promised that all the felled timbers will be extracted and after extracting all the timbers which can be extracted, the difference in number / volume of felled trees and number / volume of trees extracted, if any, will be paid within 45 days from the date of issue of this order. As per the initial enumeration, there were 25 trees to be felled with total volume of 4.8385 Cum (List enclosed)

Now, therefore, the undersigned, in exercise of the power conferred under Section 29 B of the Mizoram (Forest) Act, 1955 decided to compound the case on payment of Rs 3000.00. The compounding fee should be paid within one week from the date of issue of this letter.

Sd/- PC LALCHHANDAMA
Divisional Forest Officer

Copy to :

1) The Range Officer, Tawipui Forest Range for kind information and necessary action.

2) General Manager (P), NHIDCL, PMU – Lunglei for ~~kind~~ information and necessary action.

9/9/22

Divisional Forest Officer

O/C

STATEMENT OF THE ACCUSED

The land where violation of the Mizoram (Forest) Act, 1955 and the forest (Conservation) Act, 1980 took place under deemed forest area of Tawpui Forest Range (Package-3, Km 250.00 to Km 380) and the Environment Forest & Climate Change Department claimed it as government plantation but there are private people having land passes and the same land has been handed over to NHIDCL by CALA and further handed over to EPC Contractor for carrying out construction activities. Violation has taken place while executing works for 'Widening and up-gradation to 2-lanes with paved shoulder and geometric improvements from Km 250.000 to km 278.000 (Package-6) on Aizawl-Tuipang section of NH54 in the state of Mizoram on EPC mode with JICA loan assistance'.

Work has been started by the contractor since 16 Dec 2019 and some trees were felled in the said location, after having the consent of the land pass holders.

There was no intension to violate any rules/laws. The reason of violation was due to the confusion as to whom the land and crops belong to because there are private people with land passes claiming as their land while EF&CC Department also claimed it as government Plantation. It is requested to take a lenient view as the area is already included as deemed forest area and in principle approval of forest clearance already received.

Some of the felled/uprooted trees are buried under the excavated soil. So, after extracting all the timber which can be extracted, then the difference in number/volume of trees felled and number/volume of trees extracted, if any will be paid to Environment Forest & Climate Change Department by EPC contractor within 45days.

05/09/22

Kumar Prashant
Project Manager, ABCI
Old BRTF Camp
Tawipui North-I

Pranab Sinha
General Manager (P)
NHIDCL, PMU-Lawngtlai

List of trees felled while carrying out the project 4208 widening & upgradation to 2 – lane paved shoulder configuration and geometric improvements from km 8.00 to Km 380.00 on Aizawl - Tuipang section of NH – 54 in the state of Mizoram (Package – 3) Lunglei Forest Division.

Sl No	Name of Trees (species)	Girth at breast height (In cm)	Length (m)	Volume (Cu.m)	Floor price (In Rs)
1	2	3	4	5	6
1	Thlanvawng (*Gmelina arborea*)	70	4	0.1225	757
2		82	4	0.1681	1039
3		62	3	0.0720	445
4		80	5	0.0200	124
5		53	3	0.0526	325
6		79	5	0.1950	1205
7		174	5	0.9461	10019
8		161	4	0.6480	6862
9		69	3	0.0892	551
10		120	4	0.360	3812
11		83	4	0.1722	1046
	Sub Total			**2.8457**	**26,185**
12	Zuang (*Duabanga gradiflora*)	68	5	0.1445	765
13		66	5	0.1361	721
	Sub Total			**0.2806**	**1486**
14	Khiang (*Schima wallichii*)	58	4	0.0841	445
15		82	4	0.1681	890
16		88	5	0.2420	1281
17		78	5	0.1901	1007
18		87	5	0.2365	1252
19		58	4	0.0841	445
	Sub Total			**1.0048**	**5320**
20	Fartuah (*Erithnia varieties*)	54	4	0.0729	355
	Sub Total			**0.0729**	355
21	Thingkha (*Derris robusta*)	42	3	0.0330	161
	Sub Total			**0.0330**	**161**
22	Vang (*Albizzia chinensis*)	96	5	0.2880	1403
	Sub Total			**0.2880**	**1403**
23	Thalteh (*Kydia calycina*)	58	3	0.0630	307
	Sub Total			**0.0630**	**307**
24	Tukloh sehsawr (*Lancia coromandelica*)	56	3	0.1060	516
25		76	4	0. 1444	703
	Sub Total			**0.2504**	**1219**
	Grand Total			**4.8385**	**36,436**

(Rupees thirty six thousand four hundred thirty six only)

Floor price is calculated based on the latest notification Vide No.B.11029/1/2003 FST - Date15.5.2020

9/5/22

Divisional Forest Officer
Lunglei Forest Division

ANNEXURE: R-4/14

(12)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No. 13031/1/2021-TFD/903 Dated Thenzawl the, 2nd November,2022

To,

Addl. Principal Chief Conservator of Forests &
Nodal Officer (FC)
Mizoram, Aizawl

Subj: ***Proposal for diversion of 2.43278Ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package -I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram, Engineering, Procurement and Construction (EPC) mode with JICA loan assistance- reg***

Refn : ***No.B.22019/20/2020-FC/PCCF/277 Dated 03.10.2022***

Sir,

With reference to the subject mentioned above, I am to submit herewith Action Taken Report on violation of Forest (Conservation) Act 1980 while executing construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram as given below pointwise.

1. On 10.11.2020, Serchhip Forest Range field staff seized 125 cuft. of timber from Mr. Vanlalrawna, who collected the illegally felled Pinetrees by NHIDCL while executing excavation in Govt. plantation at Chhiahtlang Bypass area. The offense case of illegal felling was compounded with Rs 15000.00(Rupees fifteen thousand) as per the local Forest Act. Copies of Receipt is enclosed at Annexur e-I.

2. On 31.5.2022, DFO Thenzawl after finding out the violation in Chhiahtlang-Serchhip By-pass project issued Stay order to NHIDCL vide letter No B.13021/1/2021-TFD/144-146 dated 31.5.2022 (copy enclosed at Annexure-II) and as a result, the excavation works has been stopped till date. The late detection of violation is due to acute shortage of field staff in the area (only 3 staff under Serchhip Forest Range) which is highly regretted.

3. Serchhip District Monitoring Committee had conducted inspection of the project site (Chhiahtlang - Serchhip By pass) on 12.07.2022. Inspection report of the committee ratified by all members along with recommendations was given to NHIDCL and its engaged contractors vide letter No.B13021/1/2021-TFD/404-414 dated 20.7.2022 (Copy enclosed at Annexure-III).

4. Serchhip District Monitoring Committee once again conducted inspection on Chhiahtlang-Serchhip By pass on 06.10.2022 to see the remedial/ protection measures for retaining the dumped spoil in the spoil banks. Inspection report was given to user agency for compliance and other necessary action. (Copy enclosed at Annexure- IV).

5. Penal NPV amounting to Rs. 68.58 lakh has been imposed to NHIDCL for violation in this particular project area.

6. Pursuant to PCCF Office letter No.B.22019/20/2020-FC/PCCF/243 Dt. 07.09.2022, a camper/Tipper bearing registration No. MZ-06-9499 along with registration card & ignition key have been detained in Serchhip RO Complex since 12th September, 2022 to obstruct the construction works and to ensure the stoppage of work in the By-pass road (Photos of Vehicle & Registration card enclosed at Annexure-V).

Enclo: As above.

Yours faithfully,

2/11/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl, Mizoram

(28)

OFFICE OF THE RANGE OFFICER
SERCHHIP FOREST RANGE
SERCHHIP : MIZORAM

M. 582-7/2007- RO(SRC)/14 Dated Serchhip the 10th Nov 2020.

To,

The Divisional Forest Officer,
Thenzawl Forest Division,
Thenzawl : Kolasib

Subj: Khaw nèihin khiggai chungchang.

Madam,

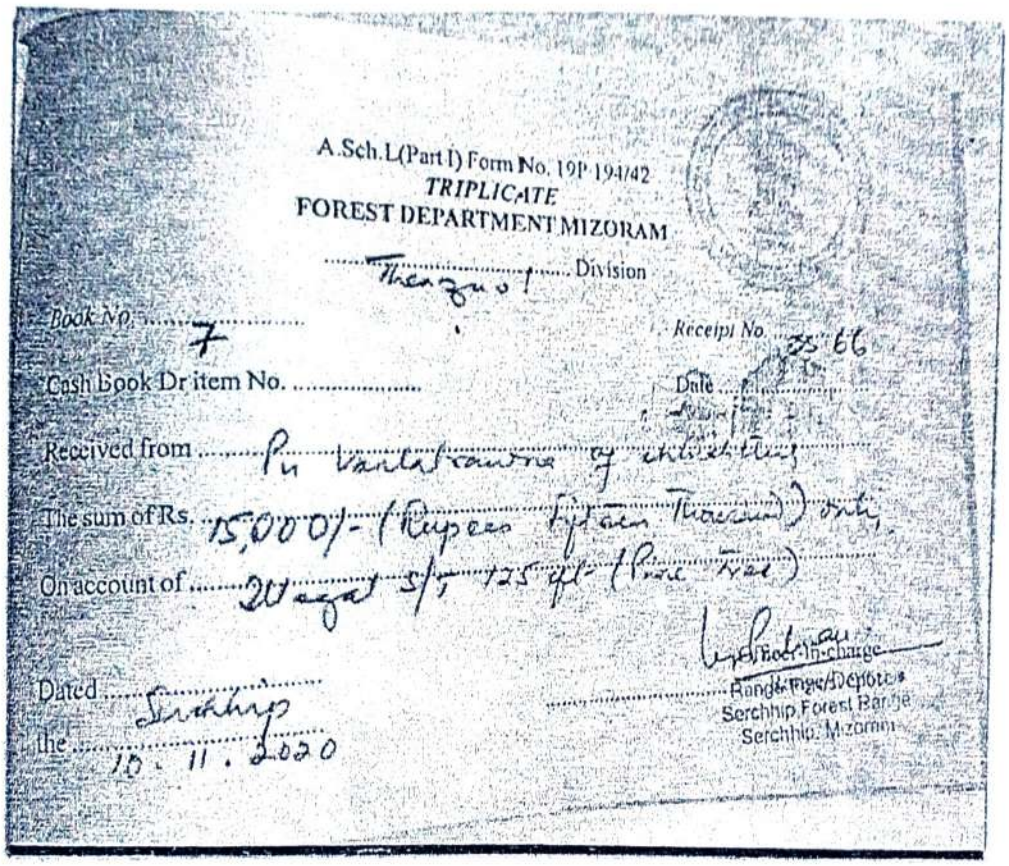
Vawiin 31.10.2020 ni chiah hi Ramsiama H/C chu khuallian NHIDCL chang lèh engtik lamin kan kir a. NHIDCL hunglak nek khuallian lo Serchhip Bypass rai sûng orde pah lian gak thukel chu kan ko thuk chungzawn theun, tun hnu chu kan ko thuk chungzawn theun, Tar lang lo chitin a ang chiah hi kanlahna Ramsiama chu ngaihsan hi Ramsiama chian a man a, case compound vuan Rs 15000/- (Rupees fifteen thousand) chiah in a ni a, tûn hi min lo khelpui lui à thenah ka man report a ni.

I rilluk.

15/11/20

(LALCHAMCHUANA CHHAKCHHUAK)
Range Forest Officer
Serchhip Forest Range
Serchhip : Mizoram

338
346



A.Sch.L(Part I) Form No. 19P 194/42
TRIPLICATE
FOREST DEPARTMENT MIZORAM

..... Division

Book No. ..... 7 ..... Receipt No. 3566

Cash Book Dr item No. ..... Date .....

Received from ..... Pu Vanlalruatkima of Chiahtlang .....

The sum of Rs. 15,000/- (Rupees fifteen Thousand) only.

On account of ..... Wages S/T 125 qtl (Pine Tree) .....

Dated ..... Serchhip

the 10.11.2020

..... Asstt./Incharge
Range Office/Depot
Serchhip Forest Range
Serchhip, Mizoram

467A

ENGLISH TRANSLATION

On 10.11.2020, Pu Remmmawia, Forest Range Field staff caught 125 cu.ft of timber from Mr. Vanlalrawna, who collected the illegally felled Pine trees by NHIDCL while executing excavation in Govt. plantation at Chhiahtlang bypass area. In this regarding, I am reporting that the offender was compounded with Rs. 15000.00 (Rupees fifteen thousand) as per the local Forest Act.

(140)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlfore15@gmail.com

No.B.13021/1/2021-TFD/ 141 - 141 Dated Thenzawl, the 31st May, 2022

To,

The General Manger (Projects)
NHIDCL
PMU-Seling, Mizoram

Subject: ***Irregular Muck Disposal in connection with the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54in the State of Mizoram (Package-2).***

Ref. : No.B.22019/18/2022-FC/PCCF/Pt. Dt.30.05.2022.

Sir,

With reference to the above, I am to bring to your attention that there has been irregular muck disposal in many places along NH-54 stretch within the jurisdiction of Thenzawl Forest Division (Serchhip & Hnahthial District) while executing the above mentioned project. The followings are specific and GPS locations other than designated spoil banks as per your Muck Disposal Plan where dumping of large volume of excavated soil have been done by NHIDCL.

Sl. No.	Specific locations	GPS Locations	Approx. damaged area (in Ha)
1	0.4 Km from Chhingchhip towards Buhkangkawn	23° 29'39.3" N 92° 51' 14.52" E	0.7
2	9.5 Km from Chhiahtlang towards Chhingchhip	23° 26' 41.7" N 92° 51' 18.3" E	0.5
3	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 7.74" N 92° 51' 19.98 E	0.5
4	8.0 Km from Chhiahtlang towards Serchhip	23° 25' 48.3" N 92° 51' 12.48" E	0.6
5	1.0 Km from Chhiahtlang towards Chhingchhip	23° 24' 4.74" N 92° 50' 56.4" E	0.7
6	7.1 Km from Chhiahtlang towards Chhingchhip	23° 24' 39" N 92° 51' 4.74" E	0.5
7	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 2.52" N 92° 51' 15.24" E	0.5
8	0.5 Km from Chhiahtlang towards Chhingchhip	23° 23' 52.38" N 92° 50' 57.3" E	0.6
9	Serchhip to Keitum road near Dumping ground	23° 15' 47.66" N 92° 52' 47.46" E	0.2

(140)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM
email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 144 - 146 Dated Thenzawl, the 31st May, 2022

To,

The General Manger (Projects)
NHIDCL
PMU-Seling, Mizoram

Subject: ***Irregular Muck Disposal in connection with the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54in the State of Mizoram (Package-2).***

Ref. : No.B.22019/18/2022-FC/PCCF/Pt. Dt.30.05.2022.

Sir,

With reference to the above, I am to bring to your attention that there has been irregular muck disposal in many places along NH-54 stretch within the jurisdiction of Thenzawl Forest Division (Serchhip & Hnahthial District) while executing the above mentioned project. The followings are specific and GPS locations other than designated spoil banks as per your Muck Disposal Plan where dumping of large volume of excavated soil have been done by NHIDCL.

Sl. No.	Specific locations	GPS Locations	Approx. damaged area (in Ha)
1	0.4 Km from Chhingchhip towards Buhkangkawn	23° 29'39.3" N 92° 51' 14.52" E	0.7
2	9.5 Km from Chhiahtlang towards Chhingchhip	23° 26' 41.7" N 92° 51' 18.3" E	0.5
3	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 7.74" N 92° 51' 19.98 E	0.5
4	8.0 Km from Chhiahtlang towards Serchhip	23° 25' 48.3" N 92° 51' 12.48" E	0.6
5	1.0 Km from Chhiahtlang towards Chhingchhip	23° 24' 4.74" N 92° 50' 56.4" E	0.7
6	7.1 Km from Chhiahtlang towards Chhingchhip	23° 24' 39" N 92° 51' 4.74" E	0.5
7	7.8 Km from Chhiahtlang towards Chhingchhip	23° 25' 2.52" N 92° 51' 15.24" E	0.5
8	0.5 Km from Chhiahtlang towards Chhingchhip	23° 23' 52.38" N 92° 50' 57.3" E	0.6
9	Serchhip to Keitum road near Dumping ground	23° 15' 47.66" N 92° 52' 47.46" E	0.2

Further, there are some designated spoil banks where there has been large scale dumping of muck without construction/erection of retaining wall or Gabion in advance which adversely affect forests, biodiversity, river and stream ecosystems in downhill terrains. This kind of irresponsible action from NHIDCL is highly unexpected and unwelcomed especially after signing Undertakings to the effect that utmost care shall be taken to protect and conserve the environment and that no violation of Forest Conservation Act 1980 shall be ensured while executing the road project.

The irregular disposal of large volume of excavated soil and non-compliance with Muck Disposal Plan result not only in extensive destruction of valuable faunal and floral diversity and but loss of river ecosystems and aquatic life due to siltation, which have ultimately impacted public drinking water supply in a negative manner. The non compliance of Muck Disposal Plan and Undertaking submitted by you to PCCF office, Aizawl vide No.208/NHIDCL/PMU-Seling/2020-21/NH54/Wk/Forest/888 Dt 2.11.2020 is the clear violation of Forest Conservation Act-1980. Some of the photograph showing irregular muck disposal along NH-54 road project are also enclosed herewith.

Further it may also be reiterated that as of today, Stage- I (In Principle Approval) approval is under process and not yet given to NHIDCL for the Projects under Serchhip District such as 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54 in the State of Mizoram (Package-2) and 'Contruction of Bypasses at Chhiahtlang & Serchhip (Package –I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram'. However, NHIDCL had initiated execution of works on the ground without Stage I approval (IPA) which is again gross violation of Forest Conservation Act 1980.

Therefore, you are hereby informed to immediately stop all the construction activities of NH-54 Road project (package –2 and Chhiahtlang & Serchhip Bypass) within Thenzawl Forest Division (Serchhip & Hnahthial Districts) unless and until Stage –I approval (IPA) is obtained from MoEFCC, Govt of India to avoid further course legal action.

Enclo: As above

Yours faithfully,

31/5/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl: Mizoram

(171)

Memo No.B.13021/1/2021-TFD/141 - 146 Dated Thenzawl, the 31st May, 2022

Copy to:

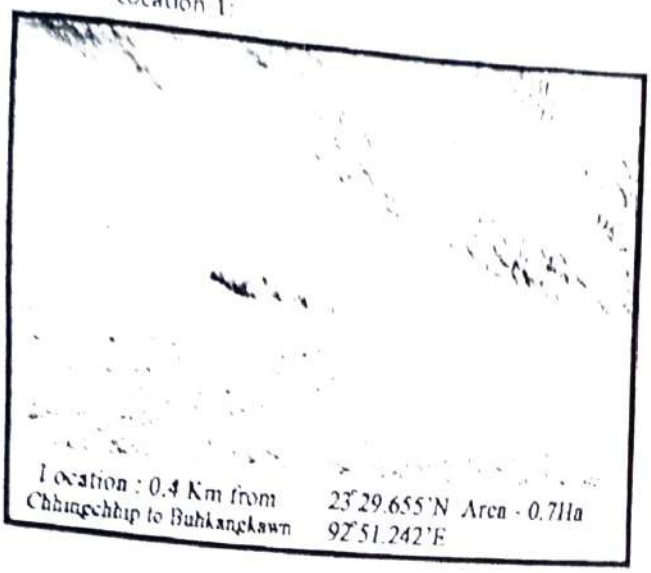
1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
2) Conservator of Forests, Central Circle for kind information.
3) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86,Tuikhuahtlang, Aizawl Mizoram-796001 for information and necessary action.

31/5/22

Divisional Forest Officer
Thenzawl Forest Division
Thenzawl: Mizoram

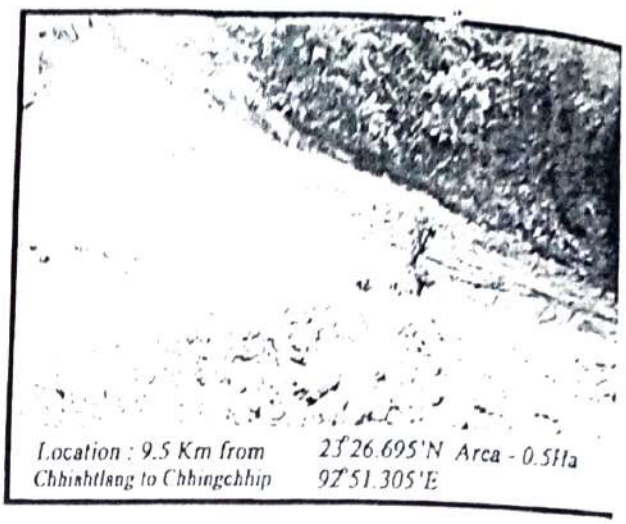
PHOTOS SHOWING VIOLATION OF MUCK DISPOSAL PLAN BY NHIDCL IN NH-54 ROAD (PACKAGE-2)

Location-1:



Location : 0.4 Km from Chhingchhip to Buhkangkawn — 23°29.655'N 92°51.242'E Area - 0.7Ha

Location-2:



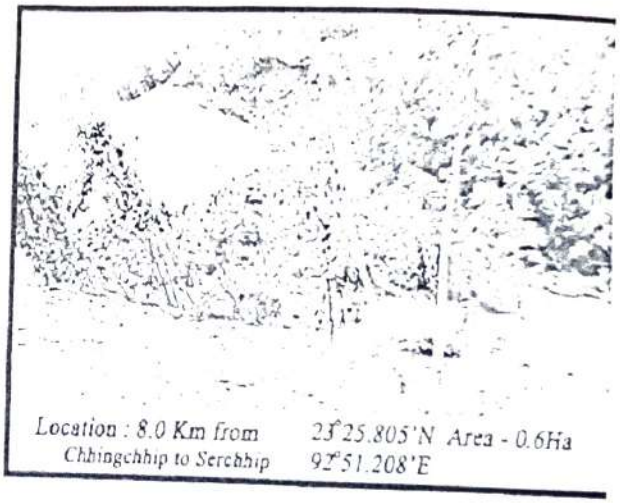
Location : 9.5 Km from Chhiahtlang to Chhingchhip — 23°26.695'N 92°51.305'E Area - 0.5Ha

Location-3:



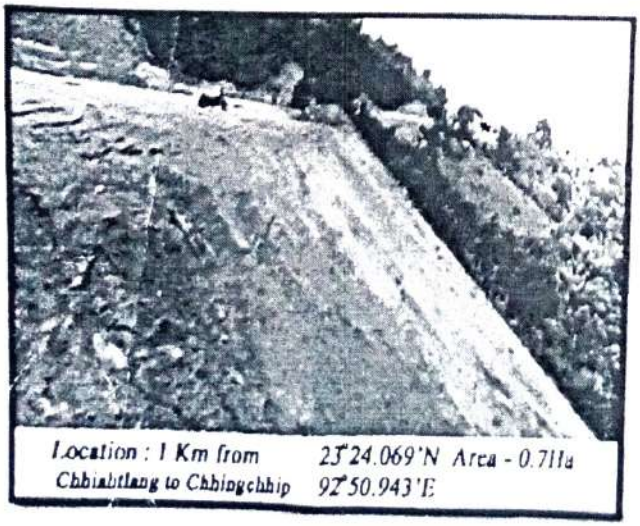
Location : 7.8 Km from Chhiahtlang to Chhingchhip — 23°25.129'N 92°51.333'E Area - 0.5Ha

Location-4:



Location : 8.0 Km from Chhingchhip to Serchhip — 23°25.805'N 92°51.208'E Area - 0.6Ha

Location-5:



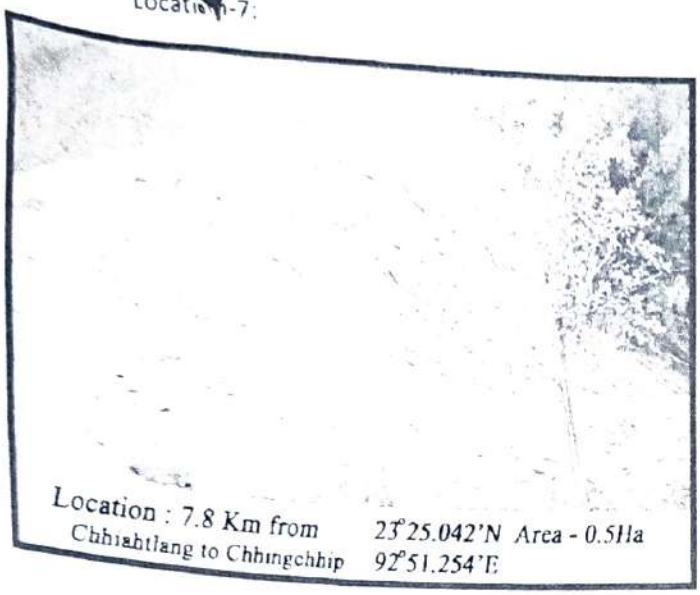
Location : 1 Km from Chhiahtlang to Chhingchhip — 23°24.069'N 92°50.943'E Area - 0.7Ha

Location-6:



Location : 7.1 Km from Chhiahtlang to Chhingchhip — 23°24.650'N 92°51.079'E Area - 0.5Ha

Location-7:



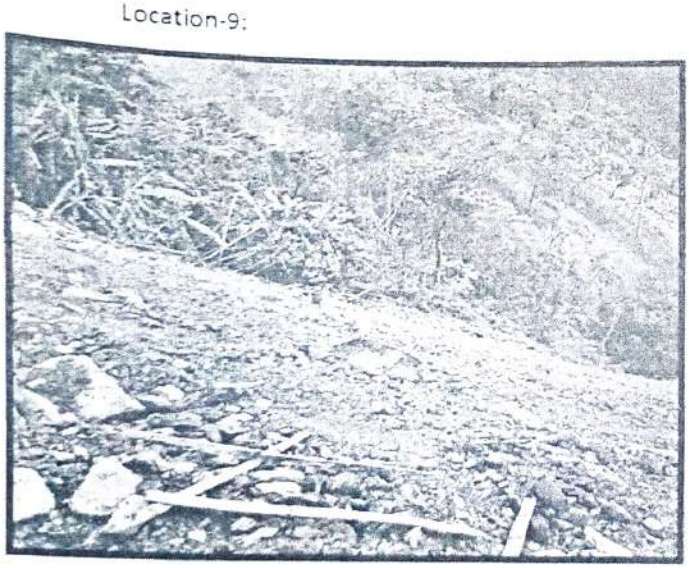
Location : 7.8 Km from Chhiahtlang to Chhingchhip — 23°25.042'N 92°51.254'E Area - 0.5Ha

Location-8:



Location : 0.5 Km from Chhiahtlang to Chhingchhip — 23°23.873'N 92°50.955'E Area - 0.6Ha

Location-9:



GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 404-414 Dated Thenzawl, the 20th July, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU-Seling, Mizoram
3) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
4) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
5) The Manager, BIPL, Mizoram

Subject: ***2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum to Bungtlang Village and Chhiahtlang By Pass Road-regarding***

Ref. : No.B.12022/3/2022-DC(SRCP)/344 Dt.5.07.2022.

Sir,

Please find enclosed herewith 2nd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum Village to Bungtlang Village and Chhiahtlang By Pass Road. The inspection was conducted by the Monitoring Committee on 12.7.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for each and every Spoil Banks and complete the remedial works within the time line given to you. Further, you are also informed to comply with 3 resolutions made by the Monitoring Committee which are highlighted in this 2nd Inspection Report.

Enclo: As above

Yours faithfully,

20/7/22

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/404 - 414 Dated Thenzawl, the 20th, July, 2022

Copy to:

1) P.S to Principal Secretary to Govt. of Mizoram, EF&CC Department for kind in formation.

Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.

3) Conservator of Forests (Central Circle);Aizawl for kind information.
4) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
5) Member Secretary, MPCB for kind information and necessary action as appropriate.
6) President, Sub-Hqrs YMA Serchhip for kind information and necessary action as appropriate.

20/7/22

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

2nd INSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON IMPLEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE & BYPASS ROAD AT CHHIAHTLANG VILLAGE)

Date & Time of Inspection : 12.07.2022@11:00 P.M

Purpose of Inspection : To check status of the existing designated spoil banks (SBs) and the spoil dumping site along the stretch of NH 54 within Serchhip District (from Keitum Village to Bungtlang Village & Bypass Road at Chhiahtlang) & to give directions to be followed by the contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team :

1. Sub-Divisional Officer (Sadar), DC Office,Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division, Thenzawl
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. DI&PR Department, Serchhip
6. Representatives of NHIDCL
7. Representatives of the Contractor Bhartia Infra Project Ltd. (BIPL)
8. Representatives of Contractor (Kram InfraconPvt. Ltd)
9. Representatives of Keitum Village Council

Serchhip District Monitoring Committee on Implementation of NH 54 road project carried out joint inspection of the designated spoil banks (SBs) and other irregular muck disposal sites along the road stretch starting from Keitum Village to Bungtlang Village area where Bhartia Infra Project Ltd. (BIPL) is the engaged contractor; and designated spoil banks (SBs) and the irregular dumping sites along Chhiahtlang By Pass wherein work is being carried out by Kram Infracon Pvt. Ltd on the scheduled date mentioned above,

The joint inspection team verified six (6) SBs under Bhartia Infra Project Ltd. (BIPL) from Keitum Village to Bungtlang Village area and seven (7) SBs under Kram Infracon Pvt. Ltd in Chhiahtlang bypass Road. Findings of the joint inspection team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of theSpoil Bank/dumping site*	*Name of Contractor*	*Recommendations of the Monitoring Committee for NHIDCL/Contractors*
1.	Dumping site at Zawngvadawi Ram near Keitum Village	• Although the site was not a designated SB, spoil was found dumped at this site. • It was reported that public water source (Tuikhur) was available at this site and was covered by the dumped soil due to which the contractor	Bhartia Infra Project Ltd. (BIPL)	• Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.

		sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source. • Protection wall made of bracing wire was found constructed at this site. • A perennial river locally called Mawngvar Lui was found located below the dumping site which connects to Tuichang River.		
2.	Spoil Bank Chainage: 127+410 at Khangpuikawn, Keitum Village	• Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed for prevention of spillage of the road cuttings	-do-	• Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.
3.	Curved retaining wall at Sihpuiruam near Keitum Village	• Retaining wall constructed at this site was found curved and likely to fall down in the near future.	-do-	• Construction of two series of additional Gabion structures to prevent sliding of the basement of the curved retaining wall. • Vegetative measures.
4.	Spoil Bank Chainage:129+010, Sihpuiruam, near Keitum Village	• Spillage of road cuttings was found at this SB.	-do-	• Construction of two additional Gabion wall at this SB to avoid overflow of the dumped soil.
5.	Sliding Zone at Sihpuiruam, near Keitum Village	• A loose soil was found at the upper side of the road and the landslide likely to occur on the rainy day.	-do-	• Erection of two new Gabion wall below the road at this Sliding area for blockage of huge sliding of soil downwards.
6.	Culvert at Sihpuiruam-2, near Keitum Village	• An excavated soil was found dumped near this Culvert and the dumped soil moved downwards.	-do-	• Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.
7.	Spoil Bank Chainage:113+050, nearest Spoil Bank from Keitum Village in the northern side.	• A huge spillage of the excavated soil was found at this designated SB	- KramInfraconPvt. Ltd	• Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. • Proper drainage treatment by construction of the staggered steps.
8.	Spoil Bank Chainage:2+040 near	• Spillage of the dumped soil was found. • It was found that	-do-	• Construction of two more Gabion Check dam with Vegetative

	Thlanmualpui at Bypass Road, Chhiahtlang Village.	Mualzemkawr flows at the bottom of this site which connects to Mat River. • A small capacity of Gabion Wall was already constructed		measures so as to prevent spillage and sliding of the dumped soil. • Increase height of the existing Check dam
9.	Spoil Bank Chainage:1+300 , TuikhurKawr at ChhiahtlangVengchung, Bypass Road, Chhiahtlang Village.	• It was found that this designated SB was located at the private land owned by Mrs Darneihthangi of Vengchung, Chhiahtlang Village. • The dumping of road cuttings was found covered public water source locally called 'Khurhnar' which was one of the most important source of water for the nearby villagers especially during the dry season.	-do-	• Construction of five new Check dam to protect spillage of the dumped soil downwards. • Vegetative measures by planting trees in a systematic way.
10.	Dumping site at Community Reserved area (Tlangdung-1na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area where road cuttings were dumped extensively. • A perennial stream locally called 'Hiahtharkawr' flows below this site.	-do-	• Construction of two new Gabion Check dam for blockage of spillage to Hiahthar Kawr.
11.	Dumping site at Community Reserved area (Tlangdung-2na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area of a flat land where the localwelfare committee agreed to carry out dumping soil for setting up of a community playground. • A Road cutting was simply dumped at this site without doing compaction/stabilization of the area and no protection wall was found at the corner of this area.	-do-	• Construction of three new Gabion Check dam to protect sliding of the dumped soil.
12.	Dumping site at Community Reserved area (Tlangdung-3na), Bypass Road, Chhiahtlang Village.	• A huge spillage of the dumped soil was found at this site.	-do-	• Construction of three new Gabion Check dam to prevent falling of the dumped soil downwards. • Vegetative measures
13.	Dumping site at Private Land @ By pass Road, Chhiahtlang Village.	• A large amount of dumped soil was found at this site. • Chawngvawra Tui flows at the bottom of the site	-do-	• Construction of four new Gabion wall for protection of sliding of the dumped soil towards Chawngvawra Tui below

				the dumping site. • Vegetative measures. • Proper drainage treatment system.

In addition to the above recommendations to be executed by NHIDCL and its engaged contractors, The Monitoring Committee also resolved the following conditions to be followed /complied with by the NHIDCL and its engaged contractors for the above mentioned road sections.

1. The recommendations of the District Monitoring Committee for each and every SBs and other irregular dumping sites should be strictly followed by the contractors and the remedial action should be taken up immediately.
2. As of now, new excavation and dumping should be stopped all together and the excavation works may be allowed to continue depending upon how well the contractors undertake the remedial measures for each SBs as recommended by the Committee.
3. Spoil Banks & other irregular disposal sites under Bhartia Infra Project Ltd. (BIPL) shall be re-inspected by the Monitoring Committee tentatively on 15th September 2022; whereas the Spoil Banks and other irregular muck disposal sites along Chhiahtlang By Pass under Kram Infracon Pvt. Ltd be re-inspected by 1st week of September 2022 to check status of rectification works being done by the contractors as recommended by the Monitoring Committee. All rectification works of SBs and other irregular dumping sites shall be completed by contractors before re-inspection date as scheduled above by the Committee.

19/7/22
(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Office of the DC; Serchhip District

(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Serchhip District : Mizoram

19/7/22
(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Committee &
DFO; Thenzawl Forest Division

(JOSEPH LALHMUNLIANA)
JSA; Mizoram Pollution Control Board
Member; District Level Monitoring Committee.

(KAWLTHUAMA)
President; Sub-Hqrs YMA Serchhip &
Member; District Level Monitoring Committee.

(63)

3rd SITE INSPECTION REPORTOF SERCHHIP DISTRICT MONITORING COMMITTEE ON IMPLEMENTATION OF JICA OF NH 54 ROAD PROJECT WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE –PACKAGE-2)

Date & Time of Inspection : 06.10.2022 @11am

Purpose of Inspection : Evaluation ofthe spoil banks and spoil dumping sitethat has been constructed in accordance to the previous instructions given to Contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team:

1. Reprentatives of DFO, Thenzawl
2. Representative of Mizoram Pollution Control Board
3. Representative of Sub-Headquarters YMA, Serchhip
4. Representatives of NHIDCL
5. Representatives of Contractor (KramInfraconPvt. Ltd)
6. Representatives of Contractor (Bharatia Infra Project Ltd)

Serchhip District Monitoring Committee On Implementation of NH 54 Road project carried out joint inspection and evaluated the performance of User Agency (NHIDCL) and engaged contractors-KramInfraconPvt. Ltd and Bhartia Infra Project Ltd. (BIPL) on the designated spoil banks and other irregular muck disposal site along Chhiahtlang By pass and Keitum Village to Bungtlang Village area respectively.

The joint Inspection team evaluated the previous recommendations for stabilization and protection measures for each spoil banks sites and found the constructions for the prevention of spoil sliding/spoil spillage to be somewhat acceptable.

However, no construction for protective structures was done @ Spoil Bank Chainage: 127+410 at Khangpuikawn and the Spoil Bank Chainage: 129+010 at Sihpuiruam of KeitumVillage.This comes under Bhartia Infra Project Ltd and a dead line was given for the month of November and December of 2022 respectively for construction of protection measures in these Spoil Banks.

A new spillage site was also found where construction of new gabion wall is needed@ Spoil Bank Chainage : 130+700 near Bungtlang Village and the Bhartia Infra Project Ltd was given a time frame of January, 2023 for the same.

Further, it was found that some of the protection measures constructed along Chhiahtlang By Pass are not upto the mark and therefore User Agency/contractors are directed to undertake improvement work of protection structures as recommended by the Monitoring Committee during the inspection on 12.07.2022

(62)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 862 - 869 Dated Thenzawl, the 20th October, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
3) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
4) The Manager, BIPL, Mizoram

Subject: ***3rd Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Keitum – Bungtlang Village-Packaged-2 & Chhiahtlang By-pass.***

Ref. : No.B.12022/3/2022-DC(SRCP) Dt.03.10.2022.

Sir,

Please find enclosed herewith 3rd Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Keitum to Bungtlang Village & Chhiahtlang By-pass. The inspection was conducted by the Monitoring Committee on 06.10.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for Spoil Banks and complete the remedial works within the time frame fixed by the committee. This is for information and necessary action.

Enclo: As above

Yours faithfully,

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/ 862 - 869 Dated Thenzawl, the 20th October, 2022

Copy to:

1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
2) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
3) Member Secretary, MPCB for kind information.
4) Secretary, Sub-Hqrs YMA Serchhip for kind information.

20/10/22.

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

(JOSEPH LALHMUNLIANA)
Sr.SA;Mizoram Pollution Control Board
Member,District Level Monitoring Committee

(P.C VANLALLUNA)
Secretary; Sub Hqrs YMA Serchhip
Member, District Level Monitoring Committee

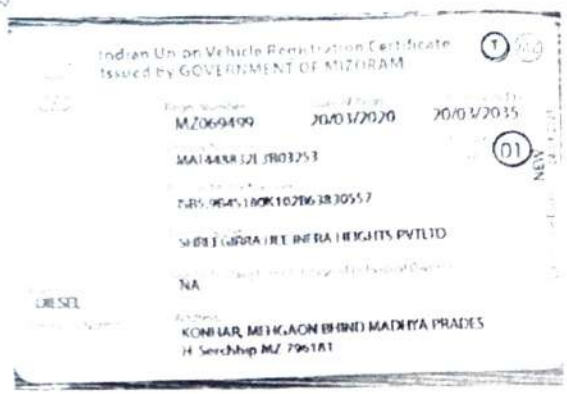
(BETHSEBI LALREMRUATI)
Forest Ranger; Thenzawl Forest Division
Representative, Member Secretary
District Level Monitoring Committee

Countersigned by

LALBIAKCHAMA CHAWNGTHU
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl : Mizoram

73

Annexure-IV


Indian Union Vehicle Registration Certificate
Issued by GOVERNMENT OF MIZORAM

MZ0669499 20/03/2020 20/03/2035

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NEW

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SHREE GANGA JEE INFRA HEIGHTS PVT LTD

NA

DIESEL

KONBAR, MEHGAON BHIND MADHYA PRADES
H Serchhip MZ 796181


Goods Carrier

MZ0669499

TATA MOTORS LTD

TITANIUM WHITE

002

02/2020 011263

06 GOSAR3

INDUSIND BANK LIMITED DELHI





Detained Tripper at Serchhip Range Complex (Registration No.MZ-06-9499)

Annexure: R-4/15

Azadi Ka Amrit Mahotsav

GOVERNMENT OF MIZORAM
OFFICE THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL : MIZORAM

ANNEXURER/4-15

Email : thenzawlforest@gmail.com

No.B.13026/1/2022-TFD/986-989 Dated Thenzawl, the 23th November, 2022

To,

The Addl. Principal Chief Conservator of Forests &
Nodal Officer (FC)
Mizoram, Aizawl

Subject : ***Re- Verification of Forest Land under violation/damage in respect of the project proposal for diversion of 2.43278 Ha of Forest Land for construction of of By Pass at Chhiahtlang and Serchhip (Package-I) on Aizawl_tuipang section of NH-54-reg***

Ref. : ***Memo No.B.22019/20/2020-FC/PCCF/ Dt. 09.11.2022.***

Sir,

With reference to the above, I am submitting herewith Report of Re-Verification of Chhiahtlang-Serchhip By Pass on Aizawl- Tuipang section of NH-54 that was conducted on 22.11.2022.

This is for your kind information and necessary action please.

Yours faithfully,

23/11/22.

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl : Mizoram

Memo No.B.13026/1/2022-TFD/986-989 Dated Thenzawl, the 23th November, 2022

Copy to;

1. The Conservator of Forests, Central Circle, Aizawl, Mizoram for kind information.
2. Deputy Commissioner , Serchhip District for kind information

23/11/22

Divisional Forest Officer
Thenzawl Forest Division
Thenzawl : Mizoram

RE-VERIFICATION REPORT OF CONSTRUCTION OF CHHIAH[illegible]485
SERCHHIP BY-PASS ON AIZAWL-TUIPANG SECTION OF NH-54 I[illegible]
STATE OF MIZORAM

2278

Pursuant to the decision made by the Empowered Committee for Implementation Central Projects and Programmes vide Memo No.F.260016/1/2022-GAD/PGT Dated 9th.11.2022 (Agenda No-4); re-verification of Chhiahtlang & Serchhip Bypass Road (Package-1) of NH-54 Road Project was conducted on 22nd,Novermber,2022 for the purpose of reviewing penal NPV due to violation of Forest (Conservation) Act 1980. It was found that the violated area on forest land is 2.43278 Ha.

Further, on careful examination of the date of initial excavation of Chhiahtlang & Serchhip By Pass Road, it was found that the excavation of forest area without IPA at Serchhip By Pass was started during February,2022 whereas; excavation of Chhiahtlang By Pass (of the same Package) where no forest land was involved started a little earlier. As such, period of violation for the purpose of calculating penal NPV in this particular violation case may be taken as 1(one) year.

The environmental damage area of 9.50 Ha (4.00Ha along Chhiahtlang ByPass + 5.50 Ha along Serchhip Bypass) is outside forest area and therefore may not be included for imposing penal NPV. Mizoram Pollution Control Board (MPCB) is assessing Environmental Compensation (EC) seperately for environmental damage due to irregular muck disposal as desired by State Level Monitoring Committee in its meeting on 25.7.2022.

Violated Forest area (Ha)	NPV Rate (Rs)	Total NPV (Rs)	Violation Years	Penal NPVamoantx20% (in Rs)
2.43278	14,36,670	34,95,102.00	1(one)	6,99,020.40

23/11/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer,
Thenzawl Forest Division

(NAZUK KUMAR)
Deputy Commisioner
Serchhip District

ANNEXURE:R-4/16

No.G.20015/2/2021-FST/Vol-I
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 23rd May, 2023

ORDER

Subject:- Diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance – reg.

Whereas, the User Agency (NHIDCL) has made necessary payments as per In-Principle Approval of the project issued by MoEF&CC vide *No.3-MZ B 024/2021-SHI/103-104 dt.17.04.2023;*

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter *No.II-306/2014-FC(Pt.) dt. 28.08.2015*, the Government of Mizoram hereby conveys the Working Permission for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. The Working Permission is for 1 (one) year, w.e.f. issue of this Order, and the Compliance Report shall be submitted within the period of Working Permission to MoEF&CC.

In this regard, the Divisional Forest Officer, Thenzawl Forest Division, having jurisdiction over the forest land proposed to be diverted is hereby authorized to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of any Rules/Guidelines issued by MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/- R.K. SINGH
Principal Secretary to the Govt. of Mizoram,
Environment, Forests& Climate Change Department.

Cont...2/-

Memo No.G.20015/2/2021-FST/Vol-I **Dated Aizawl, the 23rd May, 2023**

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Central Circle.
5. Divisional Forest Officer, Thenzawl Forest Division.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3rd Floor, Tuikhuahtlang, Aizawl.

(H.C. ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Ph.no.: 0389-2335237

No.G.20015/29/2020-FST/Pt.II ANNEXURE:R-4/17

GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

Dated Aizawl, the 15th July, 2022.

In the interest of public service, the Governor of Mizoram is pleased to constitute State Level Committee to monitor environmental issues arising from development projects undertaken by NHIDCL in the State of Mizoram, consisting of the following :-

Chairman	-	Adviser to Chief Minister (Technical)
Members	-	1. Principal Secretary, GAD 2. Principal Secretary, EF&CC Department 3. Secretary, PWD 4. Secretary, PHED 5. Engineer-in-Chief, PWD 6. Engineer-in-Chief, PHED 7. Member Secretary, Mizoram Pollution Control Board 8. Executive Director, NHIDCL, Regional Office 9. Representative of CYMA 10. Representative of Save Mizoram Rivers.
Member Secretary	-	Principal Chief Conservator of Forests, Mizoram

The mandate of this Committee shall be to monitor closely, cases of environmental issues arising out of projects implemented by NHIDCL in addition to monitoring and coordinating the functioning of the various District Monitoring Committees towards compliance of environmental laws constituted by the EF&CC Department, Government of Mizoram. The Committee may co-opt Government officers and functionaries, district / field level officers, local level authorities and NGOs as special invitees as may be considered necessary from time to time. The EF&CC Department shall also provide secretarial and other logistical support to the Committee.

Sd/- JITENDRA KUMAR,
Principal Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

Cont...2/

Memo No.G.20015/29/2020-FST/Pt.II Dated Aizawl, the 15th July, 2022.

Copy to :

1. Secretary to Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram.
3. P.S. to Ministers / Ministers of State / Speaker / Deputy Speaker, Mizoram.
4. P.S. to Adviser to Chief Minister, Mizoram, Aizawl.
5. O.S.D. to Chief Secretary, Government of Mizoram.
6. All Administrative Heads / All Heads of Departments, Government of Mizoram.
7. Principal Chief Conservator of Forests, Mizoram.
8. All Deputy Commissioners, Government of Mizoram.
9. All members concerned.
10. Controller, Printing & Stationeries with a request to publish in the official Gazette (6 spare copies).
11. All Divisional Forests Officers, EF&CC Department.
12. The Executive Director, Regional Office, NHIDCL, Tuikhuahtlang, Aizawl.
13. Web Manager, EF&CC Department for uploading in the Department website.
14. Guard file.

(LALNEIHHLIMI) 15/7/22

Deputy Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

ANNEXURE:R-4/1888

490

Date & Time : 25.8.2022 @ 2:00 PM

Venue : DC's Conference Hall, Lunglei

ATTENDANCE SHEET

LUNGLEI DLMC

Sl/No	Name and Designation	Signature
1.	Kulothungan A, Deputy Commissioner	
2.	Pc Lalchhandama, DFO	25/8/22
3	F. Lalramnghinglova, D.O. LL.S&WC	
4	C. Lalhriatkima DFO TLB	25/8
5.	F. Rabuatkimi IS, UD&PA	
6.	C. Lalzarmawia HA-DLAO.	28/8/22
7	Harwinder Singh (ABCI) Pkg-5	
8	H.S. Shekhawat ABCi Pkg. P.C.M.	
9	Prafulla Borgohain ABCI, Pkg-4	
10	Mrinmoy Dhar Nodic Consultancy	
11	S.K.Barpatra TL Comee (302/Rly/B)	
12	Ruhul Amin Choudhury, Manager	Ruhul
13	SG Dwivedy GM(P) NHIDCL	
14	Shyamal Kr Singh	
15	Chhoton Kr. Prasad (ABCI)	C.K.P
16	Akhilesh Kumar Sing Sr GM ABCI Pkg 6	Akhilesh
17	V. Ramesh Babu PM SRK	V. Ramesh Babu
18	H. R. Thakur DPM SRK	
19	Sukanta Mandal (DPM) BSP Pkg-3	
20	Prashant kumar (Q.S. Quantity Surveyor) SRK	
	V. Rabuatliana, ADC	

ATTENDANCE SHEET

VENUE : DC Conference Hall

Date & Time : 22nd June 2022 @ 1:00 PM

Subject : Monitoring Committee to monitor the compliance of environmental Laws.

Sl No	Name & Designation	Phone No	Signature
1	Kulothungan A DC & Chairman		
2	PC Lalchhandama Member Secretary	9612609107	22/6/22
3	C Lalthanglunia DFO(T)	8974772377	
4	Dr. LALRAMNGHAKI PACHUAU SCIENTIST 'B', MPCB	9436146946	
5	Prafulla Bongthein GM, APCI	9435398224	
6	Sunay Rai, Pm, BIPL	9734769119	
7	Amrejeet Singh, PM, PLG5	7988624458	
8	S. Natarajan Sir	9673818231	
9	[illegible]	[illegible]	
10	S.M.A. Zaidi P.M.	9611147777	
11	B. Singha (Hon'ble Minister)	8638507928	
12	H. Lalfakzuala YMA	9436157474	
13	GM Project APCL - PHM-I	9470849999	
14	P. HRISHIKESH SINGH	7005284715	
15	Ramsagar Prasad (RE)	9774645536	
16	[illegible] (CTL)	2651 [illegible]	
17	P.C. Lalhmaithanga	9366115628	
18	F. Lalramnghinglova	9436370511	
19	Aravind Reddy	8861524197	
20	G. Balasubramanyam	8131259671	
21	Mrs Lalthanzara, SO	9612587436	
22	V. Lalruini, Addl DC	9862614741	
23	H Lalramenga	7005968251	
24	F. Lalmalsawmi IS, UPPP	8974740992	
25	PC Zonunthuangi DLAO	8974214711	
26	K. Rokhum	9612870123	
27	Shyamal Kr Singh	7636054190	
28	C Lalhmingsanga	8974213605	

No.C.11015/1/2022-DFO(L)/ 151 - 159
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com
Dated : 4th November, 2022

MEETING NOTICE

A meeting of the District Monitoring Committee to monitor the compliance of the decisions taken in the previous meetings for the works carried out in various development projects (linear and non-linear) under Lunglei District is scheduled to be held as shown below :

Date & time : 10th November, 2022 (Thursday) @ 2:00 Pm
Venue : DC's Conference Hall, Lunglei

The following members and invitees are requested to attend the meeting.

1.	Deputy Commissioner, Lunglei	- Chairman
2.	Representative of Mizoram Pollution Control Board	- Member
3.	Representative of Sub-Hqrs. YMA, Lunglei	- Member
4.	District Local Administration Officer, Lunglei	- Member
5.	District Urban Development Officer, Lunglei	- Member
6.	Addl. DC & CALA (NH-302), Lunglei	- Invitee
7.	Divisional Forest Officer, Tlabung	- Invitee
8.	Divisional Officer, LRS&WC, Lunglei	- Invitee
9.	Settlement Officer, LR & S Deptt., Lunglei	- Invitee
10.	DIPRO, Lunglei	- Invitee
11.	Assistant Settlement Officer, LR & S Deptt., Lunglei	- Invitee
12.	General Manager (P), NHIDCL, PMU – Lunglei or his representative	- Invitee
13.	Project Manager, ABCI Infrastructure, Camp – Hnahthial or his representative	- Invitee
14.	Project Manager, ABCI Infrastructure, Camp – Hrangchalkawn or his representative	- Invitee
15.	Project Manager, ABCI Infrastructure, Camp – Tawipui 'N'-II or his representative	- Invitee
16.	Project Manager, Bharatia JV (BIPL), Camp – Rawpui or his representative	- Invitee
17.	Project Manager, SRK Construction, Lunglawn, Lunglei or his representative.	- Invitee
18.	Divisional Forest Officer, Lunglei	- Member Secretary

* A brief report using power point presentation is expected from concerned User Agencies.

** Monitoring reports of Monitoring Teams – Team A, Team B & Team C are enclosed as Annexure – 1, Annexure – 2 and Annexure – 3 respectively.

Sd/- **PC LALCHHANDAMA**
Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

Copy to :
1) All members & Invitees for kind information and necessary action.

4/11/22
Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

MEETING NOTICE

An extended meeting of the District Monitoring Committee to monitor the compliance with environmental laws for the works carried out in various developmental projects is convened as per the schedule mentioned below:-

Venue : DC's office chamber, Lunglei.
Time : 20th September, 2023 at 11:00 AM.

The following members and invitees are requested to attend the meeting:-

1. Deputy Commissioner, Lunglei - Chairman
2. DFO, Lunglei Forest Division - Member Secretary
3. Rep. of Mizoram Pollution Control Borad - Member
4. Rep. of Sub-Headquarters YMA, Lunglei - Member
5. District Local Administration Officer, Lunglei - Member
6. District Urban Development Officer, Lunglei - Member
7. GM(P), NHIDCL, PMU-Lunglei - Invitee
8. Project Manager, BIPL, Rawpui Camp - Invitee
9. Sr. GM, ABCI, Old BRTF camp, Tawipui N-II - Invitee

Sd/-RAMDINLIANI
Deputy Commissioner & C.M.A. NHIDCL
Lunglei District
Lunglei

No.B.13016/1/2023-LRS(L)/NH-54/SpoilBank/Vol-II/32 : *Lunglei, the 20th of Sept., 2023*

Copy to :-

1. All members and invitees for kind information and necessary action.

(LIANLALRONA)

ATTENDANCE SHEET

Date & time : 11th NOV. 2022 @ 2:00 PM
Venue : DC's Conference Hall, Lunglei
Subject : District Level Monitoring Committee

SL. NO	NAME	DESIGNATION/OFFICE	SIGNATURE
1	Kulothungan A	DC/Chairman	
2	PC. Lalchhandama	DFO/ Member Secretary	14/11/22
3	PC Zonunthangi	DLAO	
4	F. Lalremsiamkimi	IS, UD&PA	
5	Rothanga	S.C. Ranger	
6	H.S Shekhawat ABCi	C.M Pkg.4	
7	B.V.S RAJU	RE PK!.4	
8	C. Lalremruata.	DIPRO	
9	LALROTLUANGA.	Pro. SYAMA	
10	Alan Lalthanzara	SO	
11	H. Lalramenga	ASO	
12	Shyamal Kr Singh	So. Surveyor. BIPL	
13	VL. Hluna Pachuau	PRO BIPL	VL. Hluna.
14	Rahul Amin	Manager(PI) NHIDCL	Rahul
15	Harwinder Singh	ABC I (Pkg-5) DPM	

SL. NO	NAME	DESIGNATION/OFFICE	SIGNATURE
16	P.C. Lalhruaitluanga	Engg, NHIDCL	
17	Arbin Thakuria	Site Engineer, NHIDCL	
18	G Balasubramanyam	Project Manager SRK P Ltd	
19	V. Suresh Kumar	Deputy Project Manager (SRK Construction)	
20	Shawn T Sequeira	Manager (Design & QS) SRK construction	
21	Sunny KR Singh.	Highway Engg (GE CMLC)	
22	Donny Lalruatsanga	ADC. LL	
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No.C.11015/1/2022-DFO(L)/ 171
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

MEETING NOTICE

A meeting of the Monitoring Committee to monitor the compliance of Environmental Laws for the works carried out in various development projects (linear and non-linear) is scheduled to be held at the time and place mentioned below :

Date & time : **1st December, 2022 (Thursday) @ 1:00 Pm**
Venue : **DC's Office Chamber, Hnahthial**

The following members and invitees are requested to attend the meeting.

1.	Deputy Commissioner, Hnahthial	-	Chairman
2.	Representative of Mizoram Pollution Control Board	-	Member
3.	Representative of Sub-Hqrs. YMA, Hnahthial	-	Member
4.	District Local Administration Officer, Lunglei	-	Member
5.	District Urban Development Officer, Hnahthial	-	Member
6.	Range Forest Officer, Hnahthial Range	-	Invitee
7.	Range Forest Officer, Bungtlang Range	-	Invitee
8.	General Manager (P), NHIDCL, PMU – Lunglei or his representative	-	Invitee
9.	Project Manager, ABCI Infrastructure, Camp – Hnahthial or his representative	-	Invitee
10.	Divisional Forest officer, Lunglei	-	Member Secretary

Sd/- **PC LALCHHANDAMA**
Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

Copy to :
1) All members & Invitees for kind information and necessary action.

24/11/22

Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

NHIDCL file
3209 24/11/22
LOC

No.F.14011/383/2021-DC(A)/L&B/ 65

OFFICE OF THE DEPUTY COMMISSIONER
AIZAWL DISTRICT: AIZAWL
(LANDS AND BUILDINGS BRANCH)

*****

MEETING NOTICE

A meeting regarding discussions on matters relating to environmental damage due to road construction of National Highways within Aizawl District and to assess the agreements on soil dumping along National Highway is scheduled to be held on **11.11.2022 (Friday)** at **11:30 AM** in the Office Chamber of Deputy Commissioner, Aizawl.

The following persons are requested to attend the meeting positively:

1. Director, Urban Development & Poverty Alleviation Department or his representative.
2. Director, Local Administration Department or his representative.
3. Pu Lalnundika, Addl. Deputy Commissioner, DC Office, Aizawl.
4. Pi C. Laltleipuii, Addl. Deputy Commissioner, DC Office, Aizawl.
5. Pu Isaac C. Lalrempuia, Sub-Divisional Officer (Sadar), DC Office, Aizawl.
6. Pu Lalnunfela Chawngthu, Asst. Commissioner, DC Office, Aizawl.
7. Pi Jennifer Vanlalhruaii Pachuau, Sub-Deputy Commissioner, DC Office, Aizawl.
8. Commissioner, AMC or his representative.
9. Chairman, Mizoram Pollution Control Board or his representative.
10. Divisional Forest Officer, Aizawl Forest Division or his representative.
11. Executive Director, NHIDCL or his representative.
12. All BDOs within Aizawl District.
13. President, VC Association, Aizawl District.
14. President, City Local Council Association, Aizawl District.

9/11/22

Sd/-Dr. LALHRIATZUALI RALTE, IAS
Deputy Commissioner,
Aizawl District, Aizawl.

Memo No.F.14011/383/2021-DC(A)/L&B/ 65 Aizawl, the 3rd November, 2022

Copy to:

1. All persons concerned.
2. PS to DC.

Deputy Commissioner 3/11/22
Aizawl District, Aizawl.

No.C.11015/1/2022-DFO(L)/ 235

498

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

MEETING NOTICE

A meeting of the Monitoring Committee to monitor the compliance of Environmental Laws for the works carried out in various development projects (linear and non-linear) is scheduled to be held at the time and place mentioned below :

Date & time : 1st February, 2023 (Wednesday) @ 3:00 Pm
Venue : DC's Office Chamber, Hnahthial

The following members and invitees are requested to attend the meeting.

1.	Deputy Commissioner, Hnahthial	-	Chairman
2.	Representative of Mizoram Pollution Control Board	-	Member
3.	Representative of Sub-Hqrs. YMA, Hnahthial	-	Member
4.	District Local Administration Officer, Lunglei	-	Member
5.	District Urban Development Officer, Hnahthial	-	Member
6.	Range Forest Officer, Hnahthial Range	-	Invitee
7.	Range Forest Officer, Bungtlang Range	-	Invitee
8.	General Manager (P), NHIDCL, PMU – Lunglei or his representative	-	Invitee
9.	Project Manager, ABCI Infrastructure, Camp – Hnahthial or his representative	-	Invitee
10.	Divisional Forest officer, Lunglei	-	Member Secretary

Sd/- **PC LALCHHANDAMA**
Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

Copy to :
1) All members & Invitees for kind information and necessary action.

30/1/23

Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

499

Date & time : Dt 1st February, 2023 @ 3:00 PM
Venue : DC's Conference Hall, Hnahthial
Subject : District Level Monitoring Committee

Sl. No	NAME	DESIGNATION/OFFICE	SIGNATURE
1	Pu R Lalremsanga	DC/Chairman	
2	PC. Lalchhandama	DFO/ Member Secretary	4/2/23
3	Prafulla Borgohain	GM, ABCI, PKG-04.	
4	SG Dwivedy	GM (P) NHIDCL	
5	ASLAM SOHAIL	Engineer Project (PKG:24)	
6	B. Lalhmingliana	Rec. yma. Sub Hqrs	
7	Umrao Singh	Manager ABCI	
8	R. Khalgama	R.D. Hnahthial	
9	F. Lalsangzuala	RFO Hnahthial.	
10	BHASKARJIT DEKA	PM, BIPL, P-3	
11	Laizikpuii	UDC	
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Khawzawl DLMC

DISTRICT LEVEL MONITORING COMMITTEE

Date: 2nd March, 2023 Venue: DC's Conference Hall

ATTENDANCE SHEET

Sl no.	Name	Designation	Phone No.	Signature
1	Pu CC. Lalchhuangkima	DC	7085892961	
2	Obed Lalmalsawma	SDC	9612345829	
3	Lawmnaipuia	DFO	8014798083	
4	B. Lalhmangaihzuala	IS. (HQRS)	8258908027	
5	R. Lianhunga.	S.Y.M.A.	9862935270	
6	ABHISHEK SINGH	NHIDCL	9695649696	
7				
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9				

No.D.13023/2/2020-DC(STL)/163
OFFICE OF THE DEPUTY COMMISSIONER
SAITUAL DISTRICT : SAITUAL

501

Saitual, the 20th June, 2022

MEETING NOTICE

In pursuance to the notification issued vide No.G.20015/2/2021-FST/Pt.I Dt. 10th June, 2022 by the Principal Secretary, GoM, EF&CC Dept., a meeting of Saitual District Monitoring Committee on compliance of environmental laws to monitor the works carried out in various development projects (linear and non-linear) within Saitual District is hereby scheduled to be held on the date and venue mentioned below. All committee members and invitees are requested to attend the meeting positively:-

Date : 23rd June, 2022 (Thursday) @ 12:00PM (Noon)
Venue : DC Conference Room, Saitual

Chairman	: Deputy Commissioner, Saitual.
Member Secretary	: Divisional Forest Officer, Aizawl Forest Division.
Members	: 1. Representative from Mizoram Pollution Control Board.
	2. District Local Administration Officer, Aizawl.
	3. District Urban Development Officer, UD&PA, Saitual.
	4. President, Sub-Hqrs. YMA, Saitual.
Invitees	: 1. General Manager (P), PMU-Seling, NHIDCL.
	2. President, Saitual Town Joint Village Council.

Sd/-VL HRUAIZELA KHIANGTE
Deputy Commissioner
Saitual District : Saitual

Memo No.D.13023/2/2020-DC(STL)/163 ***Dated Saitual, the 20th June, 2022***

Copy to:-

1. All members & invitees concerned.
2. Member Secretary, MPCB for information with a request to assign representative.
3. Office File.

MIZORAM STATE POLLUTION CONTROL BOARD DNHIDC 2306 Date 26/6/22

Deputy Commissioner
Saitual District : Saitual

No.D.13023/2/2020-DC(STL)/
OFFICE OF THE DEPUTY COMMISSIONER
SAITUAL DISTRICT : SAITUAL.

Saitual, the 4th July, 2022

MEETING NOTICE

In pursuance to the notification issued vide No.G.20015/2/2021-FST/PLI Dt. 10th June, 2022 by the Principal Secretary, GoM, EF&CC Dept., a meeting of Saitual District Monitoring Committee on compliance of environmental laws to monitor the works carried out in various development projects (linear and non-linear) within Saitual District is hereby scheduled to be held on the date and venue mentioned below. All committee members and invitees are requested to attend the meeting positively:-

Date : 5th July, 2022 (Tuesday) @ 11:00AM
Venue : DC Conference Room, Saitual

Chairman	: Deputy Commissioner, Saitual.
Member Secretary	: Divisional Forest Officer, Aizawl Forest Division.
Members	: 1. Representative from Mizoram Pollution Control Board. 2. District Local Administration Officer, Aizawl. 3. District Urban Development Officer, UD&PA, Saitual. 4. President, Sub-Hqrs. YMA, Saitual.
Invitees	: 1. General Manager (P), PMU-Seling, NHIDCL. 2. President, Saitual Town Joint Village Council.

(VL HRUAIZELA KHIANGTE)
Deputy Commissioner
Saitual District : Saitual
Dated Saitual, the 4th July, 2022

Memo No.D.13023/2/2020-DC(STL)/
Copy to:-

1. All members & invitees concerned.
2. Member Secretary, MPCB for information with a request to assign representative.
3. Office File.

Deputy Commissioner
Saitual District : Saitual

503

ATTENDANCE SHEET
MONITORING COMMITTEE ON COMPLIANCE OF ENVIRONMENTAL LAWS

Date :5th July, 2022 @ 11:00AM
Venue: DC Conference Room, Saitual

Sl.No.	Name	Designation	Ph.No.	Signature
1	Vl. Hruaizela Khiangte	DC & Chairman		
2	Lalthanhlua Zathang	DFO & Mem.Secy.	9436195286	
3	R L Zidengpa	DLDO	9615141574	
4	Lalrinchhana.	Forest.	7005262224	
5	Lalringpuia Pachuau	Field Inspector for DLAO(A)	9862812543	
6	A.K. Sinha.	PM IBRN	9645374772	
7	P.V. Rama Kumar	G.M Aizawl	9440062282	
8	Sharanveer Singh	Resident Engineer	8292428611	
9	G. Mallikarjuna	Com G.VV	9776677741	
10	H Lalramhluanaga.	Chairman SITAC	Ph. 8257632368	Email.
11	Danish Shakeel	Manager (P)	7889430343	
12				
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16				

SIAHA DLMC

ATTENDANCE SHEET

DATE OF MEETING : 21st June, 2022
TIME OF MEETING : 11:00 a.m
VENUE : DC Chamber

Subject: on going road construction Projects of NHIDCL

S.I NO	NAME	DESIGNATION/PARTY REPRESENTATION	CONTACT NO.	SIGNATURE
(1)	(2)	(3)	(4)	(5)
1	Lalsangliana	Deputy Commissioner	9436143012	
2	Donny Lalruatsanga	Addl Deputy Commissioner	8132832177	
3	Rochuangkimi Khenglawt	Election Officer/SDO(Sadar)	~~8974679901~~ 9612223471	
4	Collin Hlychho	Sub – Deputy Commissioner	7005751606	
5	S. Majumdar	Project Manager, BSL	9362600157	
6	A K Agarwal	RE AE - M/S ICT	8433495316	
7	Soumyaranjan Jena	Deputy Project Manager	7008561173	
8	Pankaj Sinha	R. Manager	9852581234 8789244051	
9	Mohd. Abdul Ayub	RE, AE - M/S ICT	9420700407	21/6/22

LIST OF PARTICIPANTS
Meeting Held At Chief Minister's Conference Hall,
Chief Minister's Office, McDonald Hill, Zarkawt, Aizawl
Dated, Aizawl the 21st December, 2022

Sl.No.	Name	Designation	Phone No.	Signature
1.	K. Lalsawmvela	Adviser to CM (Tech)	9436141640	On the Chair
2.	K. Laltharmuaka	Secy, GAD/PWD	9436140653	
3.	R. K. Singh	PCCF (HoFF)	9871754998	
4.	KAMAL PREET	APCCF	9411054232	Kamal
5.	VIRENDRA JAKHAR	ED, NHIDCL	9996016545	
6.	PALEPU BRAHMANANDAM	GM (LA)	9889971777	
7.	BINOD K. SRIVASTAVA	GM (P) Seling	9868262277	
8.	RAHUL JAJORIA	DGM(P) NHIDCL	8989896357	
9.	Dr. LALRAMNGHAKI PACHUAU	SCIENTIST 'C' MPCB	9436169494	
10.	M. Z. Singson	DCF (FC)	9436354745	
11.	Lalthanhlua Zathang	DFO, Aizawl	9436195286	
12.	Vanlalchhuana	SE PWD	9436142162	
13.	Deepak Singh	System Engineer	7976707188	
14.	Prof. H. Laltlanzama	SMR	7005902282	
15.	Vanneihtluanga	SMR.	9615949012	
16.	Lalhmachhuana	U/P LeMA	9436851804	
17.	Lalrinmuata Ralte	D/Secy, PHE	9862560139	21/12/22
18.	Anup Chetry	CE, PHED	9436147217	
19.	F. Lianthuanga	CE, PHED	9436143109	
20.	Lalrammawi Sailo	CLOLW	9436150119	
21.				

ANNEXURE: R-4/19

506

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/_____ Dated Thenzawl, the 8th July, 2022

To,

1) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001
2) The General Manger (Projects)NHIDCL, PMU-Seling, Mizoram
3) The General Manger (Projects)NHIDCL, PMU- Lunglei, Mizoram
4) The Manger, Kram Infracon, Pvt. Ltd,Mizoram
5) The manager, BPL (Shivalaya), Mizoram

Subject: ***Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 Report within Serchhip District from Khumtung village to Keitum Village-regarding***

Ref. : No.B.12022/3/2022-DC(SRCP) Dt.17.06.2022.

Sir,

Please find enclosed herewith Site Inspection Report of District Level Monitoring Committee on Implementation of JICA of NH-54 within Serchhip District from Khumtung village to Keitum Village. The inspection was conducted by the Monitoring Committee on 28.6.2022.

In this connection, you are informed to take immediate action as suggested by the Monitoring Committee for each and every Spoil Banks and complete the remedial works within one month. Further, you are also informed to comply with 4 resolutions made by the Monitoring Committee which are highlighted in the Inspection Report.

Enclo: As above

Yours faithfully,

8/7/22

(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

Memo No.B.13021/1/2021-TFD/343-349 Dated Thenzawl, the 8th, July, 2022

Copy to:

1) P.S to Principal Secretary to Govt. of Mizoram, EF&CC Department for kind in formation.
2) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.

d/c

3) Deputy Commissioner & Chairman, District Level Monitoring Committee, Serchhip for kind information.
4) Member Secretary, MPCB for kind information and necessary action as appropriate.
5) President, Sub-Hqrs YMA Serchhip for kind information and necessary action as appropriate.

8/7/22

Member Secretary
District Level Monitoring Committee, Serchhip District &
Divisional Forest Officer
Thenzawl Forest Division

INSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON IMPLEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KHUMTUNG VILLAGE TO KEITUM VILLAGE)

Date & Time of Inspection : 28.06.2022@11:00 A.M

Purpose of Inspection : To check status of the existing designated spoil banks / site selected for the spoil banks and the soil dumping site along the stretch of NH 54 within Serchhip District (from Khumtung Village to Keitum Village) & to give directions to be followed by, the User Agency/contractors for prevention of the spillage/sliding of the road cuttings.

Officials of Inspection Team:

1. Deputy Commissioner, Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. District Information & Public Relations Officer, Serchhip
6. Representatives of the Project Proponent (NHIDCL)
7. Representatives of the contractor (BPL/Shivalaya))
8. Representatives of contractor (Kram Infracon Pvt. Ltd)
9. Representatives of Village Councils concerned.

The joint inspection team conducted site verification of the designated spoil banks (SBs) starting from Kumtung Village area where BPL(Shivalaya) has been undertaking widening of the road for a length 5 kms and the designated SBs being utilised by Kram Infracon Pvt. Ltd along the road stretch of 50 kms from Baktawng village to Keitum Village area within Serchhip District.

On the day of inspection, the joint inspection team verified 16 nos of the SBs, 4 nos of the dumping site with 2 nos of the complaint site undertaken by BPL (Shivalaya) and Kram Infracon Pvt. Ltd.

The findings of the Joint Inspection Team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of the Spoil Bank/dumping site*	*Name of Contractor*	*Recommendations/remarks of the joint inspection team*
1.	SB No.1 Gawar-SCCPL	• This is the proposed site for the SB. The	BPL (Shivalaya)	• The site was found unsuitable for dumping

	(JV) NH-54 Pkg-0.1 Khumtung Village	site is a steepy terrain where one perennial stream flows at the bottom of the site which joints one of the major river of the state called Tuirini River. • Though the site is the proposed site for the SB, soil was found already dumped.		spoil and was cancelled by the joint inspection team. • The contractor was directed to find other suitable site for the spoil bank and to inform the selected site to the competent authority for approval.
2.	SB No.2 Gawar-SCCPL (JV) NH-54 Pkg-0.1 Khumtung Village (0.3-0.5 kms from the 1st Spoil Bank)	Same as Sl No.1	BPL (Shivalaya)	Same as Sl No.1
3.	Spoil Bank Chainage:66+400 at Baktawng Village	• Spillage of soil was found at this designated SB. • The site needs re-designing for dumping of more road cuttings to prevent spillage of the soil.	Kram Infracon Pvt. Ltd	• The site is approved by the joint inspection team provided that no new road cuttings be done and no more spoil be dumped at this site unless and until rectification of the site is completed.
4.	Spoil Bank near Buhkangkawn Village	• SB at this site was already closed. • Vegetative measures were found.	Kram Infracon Pvt. Ltd	• No further recommendations raised by the joint inspection team.
5.	Spoil Bank Chainage:70+930 located between Buhkangkawn Village & MIFCO	• No more dumping of spoil at this designated SB. • Spillage of soil was found. • Gabion structures already constructed at the bottom of the site.	Kram Infracon Pvt. Ltd	• Strengthening of the existing Gabion structures by increasing its height. • One (1) additional Gabion structure should be constructed at this site to prevent sliding of the dumped soil downwards. • Compaction of the ground and vegetative measures should be done at this site. • Layout Plan should be submitted to the committee for approval. • Immediate rectification of the site should be initiated and should be completed within 1 month (by end of

				July).
6.	Spoil Bank Chainage:72+200 located between MIFCO & Chhingchhip Village	Same as Sl No.5	Kram Infracon Pvt. Ltd	• Strengthening of the existing Gabion structures by increasing its height. • Additional intermediate Gabion structures (2 nos) should be newly constructed. • Side drain stabilization (staggered steps) should be carried out • Vegetative measures be adopted
7.	Spoil Bank @ Chhingpuii Thahkawn near Chhingchhip Village	• Two layers of Gabion Structures already constructed and one additional being constructed to prevent sliding of the dumped soil	Kram Infracon Pvt. Ltd	• Vegetative measures should be carried out with stabilization of the side drain.
8.	Dumping site near the above Spoil Bank @ Chhingpuii Thahkawn Near Chhingchhip village	• Although the site was not a designated Spoil Bank, road cuttings was found dumped at this site.	Kram Infracon Pvt. Ltd	• In order to prevent sliding of the dumped soil, it is recommended to carry out treatment in the same manner with other spoil bank such as intermediate checkdam, Vegetative measures, compaction of soil etc.
9.	Spoil Bank Chainage:77+800 located at the first site after Chhingchhip Village	• Spillage of the dumped soil was found. • It was confirmed on the spot by Forest Deptt official that Gabion structure was constructed at the end of the downhill, however, already destroyed and covered by the dumped soil.	Kram Infracon Pvt. Ltd	• Stabilization drain and staggered stepping stones should be constructed at this site. • One extra Gabion structure should be constructed below the existing one for double protection of the spillage of soil.
10.	Spoil Bank Chainage:80+600 located at the 2nd site after Chhingchhip Village	• Same situation with most of the Spoil Bank.	Kram Infracon Pvt. Ltd	Same as Sl No.9
11.	Spoil Bank Chainage:82+450 located at the 3rd site after Chhingchhip	• This is abandoned SB.	Kram Infracon Pvt. Ltd	• As the site appears suitable for dumping of the road cuttings, disturbance of the nearby environment was found

	Village			less compared to other SBs and no further treatment is suggested by the joint inspection team.
12.	Dumping site near Chhiahtlang link road	• Spillage of the dumped soil was found at this site. • Plantation was going on while inspected.	Kram Infracon Pvt. Ltd	• The contractor should prevent sliding of the dumped soil towards the downhill by constructing a suitable Gabion structure at this site.
13.	Chhiahtlang link road.	• This road was found one of the most important link road for cultivators of Chhiahtlang village. • Blockage of the link road was found at this site. It was observed that blockage was due to spillage of the excavated soil from the road cutting activities.	Kram Infracon Pvt. Ltd	• Blockage of road should be cleared up immediately. • Renovation of the road should be undertaken as quick as possible so as to make the road usable by vehicles of the cultivators.
14.	Spoil Bank Chainage:86+100 located at Tuial Ram, Chhiahtlang village area.	• Among the Spoil Bank located between Chhingchhip village and chhiahtlang village, this SB is the biggest one. • Spillage and sliding of the dumped soil were found at this site. One perennial stream flows at the bottom of this site which connects to Tuikum River which is the main source of public water supply for Serchhip Town.	Kram Infracon Pvt. Ltd	• Stabilization and vegetative measures should be carried out. • Proper drainage with staggered steps has to be constructed at both sides.
15.	Spoil Bank Chainage:87+450 located at Tuial Ram, Chhiahtlang village area.	• Spillage of soil occurred at this site.	Kram Infracon Pvt. Ltd	• Benching and stabilization should be carried out at this site to prevent sliding of the dumped soil. • Vegetative measures should also be undertaken.
16.	Spoil Bank Chainage:87+800 located at junction	• The site was found suitable for the Spoil Bank.	Kram Infracon Pvt. Ltd	• Drainage treatment shall be done in this SB

	of Darzika Road, Chhiahtlang village			
17.	Dumping site at Chhimveng, Chhiahtlang	• Dumping of the road cuttings likely to destroy public water tank and pipeline at this site which was one of the important water sources for the nearby villagers especially during the dry season.	Kram Infracon Pvt. Ltd	• No more dumping of excavated soil should be carried out at this site. • Retaining wall should be constructed so as to prevent huge sliding of the dumped soil towards the public tanky.
18.	Spoil Bank Chainage:106+500 located at Seliam kawn chhak, Dinthar veng VC area, Serchhip	• Spillage of the dumped soil was found at this site which was reported to disturb agricultural land (wet cultivation) located on the banks of Mat river.	Kram Infracon Pvt. Ltd	• Three additional (3) nos of check dam should be constructed at this location to avoid massive spillage of soil especially during heavy rainfall.
19.	Dumping site at Bawngchawm khaw hlui hnuai at Chhimveng VC area, Serchhip.	• This is a dumping site of the road cuttings where sling of the dumped soil was found.	Kram Infracon Pvt. Ltd	• One no of additional check dam should be constructed at this site so as to prevent sliding of the dumped soil.
20.	Spoil Bank Chainage:109+500 located at Bawngchawm khaw hlui hnuai at Chhimveng VC area, Serchhip	• Discharge of the dumped soil was also found at this site. The spillage reaches to Mat River through perennial river flowing at the bottom of the SB. Some of the agricultural land (wet cultivation) located on the banks of Mat river were destroyed.	Kram Infracon Pvt. Ltd	• Recommended to construct three (3) nos of additional check dam at this location to prevent spillage of soil to Mat River.
21.	Spoil Bank Chainage:110+300 located at Haipui Zau Thlen hma near LAD dumping site, Serchhip.	• Gabion Structure already constructed by the contractor.	Kram Infracon Pvt. Ltd	• As the dumped soil seems properly controlled, the joint inspection team has no comments for further treatment of the dumped soil at this site.
22.	Complaint Site near Vety Tuikhur at Haipui Zau	• The retaining wall was found curved at this site.	Kram Infracon Pvt. Ltd	• The joint inspection team felt necessary to take immediate action for

	Thlen hma near LAD dumping site, Serchhip.	• It was reported that complaint was already lodged to the office of the Deputy Commissioner, Serchhip and the action taken by DC office being awaited.		renovation of the retaining wall. DC office, Serchhip was expected to pursue the matter on urgent basis.

Further, Joint inspection Team has made the following resolutions based on general field observation of irregular practices committed by NHIDCL and its engaged contractors.

- NHIDCL shall strictly comply with the Muck Disposal Plan submitted by them to Govt of India; and if there are needs to deviate from the Muck Disposal Plan due to field conditions, prior approval of competent authority shall be obtained.
- No more irregular spoil dumping shall be done at locations other than designated spoil banks. Sometimes concerned VCs or individuals allow and offer their land for utilisation as spoil banks. In such a situation, the matter shall be brought to District Level Monitoring Committee in advance for site verification and approval before actually using such locations as spoil banks user agency/contractors.
- All the above suggestions made by the Committee for improvement/rectification measures of spoil banks shall be completed within 1 month (July ending) positively. Sub_Hqrs YMA Serchhip may also oversee the progress of SB improvement works as practicable. The District Monitoring Committee shall conduct re-visit of all the SBs after completion report from NHIDCL for improvement/rectification works at the earliest.
- For Chhiahtlang- Serchhip By-Pass Road Project, NHIDCL may pursue application for Forest Clearance promptly for obtaining Stage –I approval (IPA) from Govt of India for smooth execution of works. Until and unless Stage –I approval of Forest Clearance is obtained from Govt of India by project proponent, no further construction shall be continued in this project package.

Signature with Date: 3/7/2022

(LALMUANSANGA RALTE)
Deputy Commissioner & Chairman
Serchhip District Monitoring Committee

Signature with Date: 7/2/22

(LALBIAKCHAMA CHAWNGTHU)
DFO, Thenzawl & Member Secretary
Serchhip District Monitoring Committee

Signature with Date:

(Dr LALRAMNGHAKI PACHUAU)
Scientist 'B' MPCB & Member
Serchhip District Monitoring Committee

Signature with Date:

(KAWLTHUAMA)
President & Sub-Hqrs YMA Serchhip & Member
Serchhip District Monitoring Committee

2nd INSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON IMPLEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE & BYPASS ROAD AT CHHIAHTLANG VILLAGE)

Date & Time of Inspection : 12.07.2022@11:00 P.M

Purpose of Inspection : To check status of the existing designated spoil banks (SBs) and the spoil dumping site along the stretch of NH 54 within Serchhip District (from Keitum Village to Bungtlang Village & Bypass Road at Chhiahtlang) & to give directions to be followed by the contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team :

1. Sub-Divisional Officer (Sadar), DC Office,Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division, Thenzawl
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. DI&PR Department, Serchhip
6. Representatives of NHIDCL
7. Representatives of the Contractor Bhartia Infra Project Ltd. (BIPL)
8. Representatives of Contractor (Kram InfraconPvt. Ltd)
9. Representatives of Keitum Village Council

Serchhip District Monitoring Committee on Implementation of NH 54 road project carried out joint inspection of the designated spoil banks (SBs) and other irregular muck disposal sites along the road stretch starting from Keitum Village to Bungtlang Village area where Bhartia Infra Project Ltd. (BIPL) is the engaged contractor; and designated spoil banks (SBs) and the irregular dumping sites along Chhiahtlang By Pass wherein work is being carried out by Kram Infracon Pvt. Ltd on the scheduled date mentioned above,

The joint inspection team verified six (6) SBs under Bhartia Infra Project Ltd. (BIPL) from Keitum Village to Bungtlang Village area and seven (7) SBs under Kram Infracon Pvt. Ltd in Chhiahtlang bypass Road. Findings of the joint inspection team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of theSpoil Bank/dumping site*	*Name of Contractor*	*Recommendations of the Monitoring Committee for NHIDCL/Contractors*
1.	Dumping site at Zawngvadawi Ram near Keitum Village	• Although the site was not a designated SB, spoil was found dumped at this site. • It was reported that public water source (Tuikhur) was available at this site and was covered by the dumped soil due to which the contractor	Bhartia Infra Project Ltd. (BIPL)	• Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.

		sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source. • Protection wall made of bracing wire was found constructed at this site. • A perennial river locally called Mawngvar Lui was found located below the dumping site which connects to Tuichang River.		
2.	Spoil Bank Chainage: 127+410 at Khangpuikawn, Keitum Village	• Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed for prevention of spillage of the road cuttings	-do-	• Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.
3.	Curved retaining wall at Sihpuiruam near Keitum Village	• Retaining wall constructed at this site was found curved and likely to fall down in the near future.	-do-	• Construction of two series of additional Gabion structures to prevent sliding of the basement of the curved retaining wall. • Vegetative measures.
4.	Spoil Bank Chainage:129+010, Sihpuiruam, near Keitum Village	• Spillage of road cuttings was found at this SB.	-do-	• Construction of two additional Gabion wall at this SB to avoid overflow of the dumped soil.
5.	Sliding Zone at Sihpuiruam, near Keitum Village	• A loose soil was found at the upper side of the road and the landslide likely to occur on the rainy day.	-do-	• Erection of two new Gabion wall below the road at this Sliding area for blockage of huge sliding of soil downwards.
6.	Culvert at Sihpuiruam-2, near Keitum Village	• An excavated soil was found dumped near this Culvert and the dumped soil moved downwards.	-do-	• Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.
7.	Spoil Bank Chainage:113+050, nearest Spoil Bank from Keitum Village in the northern side.	• A huge spillage of the excavated soil was found at this designated SB	- KramInfraconPvt. Ltd	• Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. • Proper drainage treatment by construction of the staggered steps.
8.	Spoil Bank Chainage:2+040 near ,	• Spillage of the dumped soil was found. • It was found that	-do-	• Construction of two more Gabion Check dam with Vegetative

	Thlanmualpui at Bypass Road, Chhiahtlang Village.	Mualzemkawr flows at the bottom of this site which connects to Mat River. • A small capacity of Gabion Wall was already constructed		measures so as to prevent spillage and sliding of the dumped soil. • Increase height of the existing Check dam.
9.	Spoil Bank Chainage:1+300 , TuikhurKawr at ChhiahtlangVengchung, Bypass Road, Chhiahtlang Village.	• It was found that this designated SB was located at the private land owned by Mrs Darneihthangi of Vengchung, Chhiahtlang Village. • The dumping of road cuttings was found covered public water source locally called 'Khurhnar' which was one of the most important source of water for the nearby villagers especially during the dry season.	-do-	• Construction of five new Check dam to protect spillage of the dumped soil downwards. • Vegetative measures by planting trees in a systematic way.
10.	Dumping site at Community Reserved area (Tlangdung-1na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area where road cuttings were dumped extensively. • A perennial stream locally called 'Hiahtharkawr' flows below this site.	-do-	• Construction of two new Gabion Check dam for blockage of spillage to Hiahthar Kawr.
11.	Dumping site at Community Reserved area (Tlangdung-2na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area of a flat land where the localwelfare committee agreed to carry out dumping soil for setting up of a community playground. • A Road cutting was simply dumped at this site without doing compaction/stabilization of the area and no protection wall was found at the corner of this area.	-do-	• Construction of three new Gabion Check dam to protect sliding of the dumped soil.
12.	Dumping site at Community Reserved area (Tlangdung-3na), Bypass Road, Chhiahtlang Village.	• A huge spillage of the dumped soil was found at this site.	-do-	• Construction of three new Gabion Check dam to prevent falling of the dumped soil downwards. • Vegetative measures
13.	Dumping site at Private Land @ By pass Road, Chhiahtlang Village.	• A large amount of dumped soil was found at this site. • Chawngvawra Tui flows at the bottom of the site	-do-	• Construction of four new Gabion wall for protection of sliding of the dumped soil towards Chawngvawra Tui below

				the dumping site. • Vegetative measures. • Proper drainage treatment system.

In addition to the above recommendations to be executed by NHIDCL and its engaged contractors, The Monitoring Committee also resolved the following conditions to be followed /complied with by the NHIDCL and its engaged contractors for the above mentioned road sections.

1. The recommendations of the District Monitoring Committee for each and every SBs and other irregular dumping sites should be strictly followed by the contractors and the remedial action should be taken up immediately.
2. As of now, new excavation and dumping should be stopped all together and the excavation works may be allowed to continue depending upon how well the contractors undertake the remedial measures for each SBs as recommended by the Committee.
3. Spoil Banks & other irregular disposal sites under Bhartia Infra Project Ltd. (BIPL) shall be re-inspected by the Monitoring Committee tentatively on 15th September 2022; whereas the Spoil Banks and other irregular muck disposal sites along Chhiahtlang By Pass under Kram Infracon Pvt. Ltd be re-inspected by 1st week of September 2022 to check status of rectification works being done by the contractors as recommended by the Monitoring Committee. All rectification works of SBs and other irregular dumping sites shall be completed by contractors before re-inspection date as scheduled above by the Committee.

19/7/22
(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Office of the DC; Serchhip District

(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Serchhip District : Mizoram

19/7/22
(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Committee &
DFO; Thenzawl Forest Division

(JOSEPH LALHMUNLIANA)
JSA; Mizoram Pollution Control Board
Member; District Level Monitoring Committee.

(KAWLTHUAMA)
President; Sub-Hqrs YMA Serchhip &
Member; District Level Monitoring Committee.

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

ANNEXURE- 20
519

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 12th July, 2022

NOTICE

As decided in the meeting held on 22.6.2022, physical inspection of the on-going works of widening / improvement of NH – 54 and NH – 302 within Lunglei District is to be carried out after 15 days. All members and invitees of *the District Monitoring Committee to monitor the compliance of Environmental laws for the works carried out in various development projects (linear & non linear)* under Lunglei District are requested to carry out physical inspection as details shown below :

TEAM A

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	Deputy Commissioner, Lunglei (Convener)	NH-54 Package IV (Thiltlang to Dawn) & Package V (Dawn to Thualthu)	Areas within Lunglei District
2.	Representative of MPCB		
3.	Settlement Officer, Lunglei		
4.	DIPRO, Lunglei		

TEAM B

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	Addl. DC, Lunglei (Convener)	NH – 54 Package VI (Thualthu to Lawngtlai)	Areas within Lunglei District
2.	DUDO, Lunglei		
3.	Representative of Sub-Hqrs. YMA, Lunglei		
4.	DLAO, Lunglei		

TEAM C

Sl. No.	Team Members	Areas to be covered	Remarks
1	2	3	4
1.	DFO, Lunglei (Convener)	NH – 54 & NH-302 Package A & B (Hrangchalkawn to Tlabung)	
2.	DFO, Tlabung		
3.	DO, LRS & WC		
4.	Representative of Sub-Hqrs. YMA, Lunglei		

Contd.....2/-

520

1. All the teams are requested to submit their report on or before 30.7.2022 to the Chairman of the Committee. The monitoring reports will be discussed in the next meeting which is tentatively scheduled on 18.8.2022. Formal meeting notice will be issued in due course.

2. The following points may be kept in mind while carrying out monitoring.

a) Whether dumping are done only at approved dumping sites or not.

b) Whether there are any dumping sites inside Forest areas or not.

c) Whether the dumping sites are properly labeled or not.

d) Whether all the dumping sites are provided with protective wall (RCC / gabion structure) in order to prevent the entry of muck into the streams / rivers or not.

e) Whether stabilization / reclamation plan of dumping sites is in place or not.

f) Whether dumping of muck affects private properties or not. If affected, whether there is any relief measures from the User Agency or not.

g) Whether all the conditions stipulated in the last meeting held on 22.6.2022 are complied or not. (Meeting minutes enclosed).

Sd/- KULOTHUNGAN A
Chairman
Monitoring Committee
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/53 Dated Lunglei, the 12th July, 2022

Copy to :

1) All members and invitees of the Monitoring Committee for kind information and necessary action.

2) General Manager (P), NHIDCL, PMU – Lunglei for kind information and necessary action.

12/7/22

(PC LALCHHANDAMA)
Member Secretary
Monitoring Committee
&
Divisional Forest Officer
Lunglei Forest Division

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time	:	22nd June, 2022 @ 1:00PM
Venue	:	DC's Conference Hall, Lunglei

The meeting was chaired by Pu Kulothungan A, DC & Chairman of the committee. At the outset, the chairman welcomed all the members & invitees and explained the terms of reference of the committee. He further emphasized that the safety of our environment should not be compromised at the cost of development, and requested NHIDCL / Contractors to be cautions while carrying out works.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary explained that the current environmental issue is dumping of muck. He stated that most of the current problems due to road construction along NH 54 & NH 302 are due to negligence of environmental norms and various advisories made by the concerned authorities / Department / NGOs and hence, stay order was issued with a request to construct physical barriers to prevent the entry of muck into rivers / streams.

Dr. Lalramnghaki Pachuau, Scientist D from Mizoram Pollution Control Board also explained the environmental impacts and that the current situation arise due to non-compliance of various environmental norms / rules / regulations / advisories. She further stated that even show cause notice was served to NHIDCL from Mizoram Pollution Control Board.

Representatives of NHIDCL / Contractors also explained their issues / problems. After detailed deliberation, the following decisions were taken.

1. The meeting was of the opinion that most of the current environmental problems faced due to new road construction along NH 54 and NH 302 are caused by negligence of various environmental norms / guidelines / laws / Acts by NHIDCL and its contractors. Stay order issued by DFO Lunglei and DFO Tlabung within their respective divisions were also ratified as it was inevitable to prevent further deterioration of environment (especially rivers and streams due to disposed muck). The meeting decided that all the contractors should carry out construction of RCC / Gabion walls at the bottom of all the dumping sites in full swing to prevent the entry of muck into the rivers / streams and should complete within 15 days. It was decided to carry out physical verification after 15 days.

2. It was also agreed that splitting the projects deliberately in less than 100 kms to avoid the need of obtaining Environmental Clearance is injustice to environment and not acceptable. Hence, NHIDCL is requested to re-examine the project and take necessary action in obtaining necessary clearance in addition to forest clearance in order to avoid further complications.

3. The meeting resolved that NHIDCL / Contractors should enquire damages done by improper muck disposal to individual properties within their respective areas and take necessary action to make good the loss.

Contd.....2/-

522

4. It was also decided that NHIDCL / Contractors should submit the updated muck dumping ground conditions as per the following proforma to Chairman / DC.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn.)		Arranged by Contractor on mutual understanding (Non–designated)		
	With Protective Wall	With out protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

Approval of the competent authority should invariably be obtained in all the non – designated dumping ground immediately after constructing protective wall.

5. The meeting reiterated that dumping of muck should be done only at designated dumping site and all applicable environmental laws / rules / guidelines should be followed strictly. If additional dumping site is required, approval of the competent authority should be obtained and construction of protective wall (RCC / Gabion) should be completed before dumping muck.

6. The meeting also decided that identified dumping ground inside forest areas should be cancelled and suitable areas outside forest areas should be identified by the contractors and approval should be obtained from competent authority.

The meeting ended with vote of thanks from the Chairman.

23/6/22

(KULOTHUNGAN A.)
Chairman
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/32-35 Dated Lunglei, the 23rd June, 2022

Copy to :

All members & Invitees for kind information and necessary action.

23/6/22

(PC LALCHHANDAMA)
Member Secretary
&
Divisional Forest Officer
Lunglei Forest Division

52

ATTENDANCE SHEET

VENUE : DC Conference Hall

Date & Time : 22nd June 2022 @ 1:00 PM

Subject : Monitoring Committee to monitor the compliance of environmental Laws.

Sl No	Name & Designation	Phone No	Signature
1	Kulothungan A DC & Chairman		
2	PC Lalchhandama Member Secretary	9612609107	22/6/22
3	C. Lalthanmawia DFOTL	8974727397	
4	Dr. LALRAMNGHAKI PACHUAU SCIENTIST-B, MPCB	9436196946	
5	Prafulla Borgohain GM/ABCI	9435398224	
6	Suvaq Roy, Cm, BIPL	9734768119	
7	Amarjeet Singh, PM, Plg5	7988624458	
8	S. Nabakumar Singh	9678818231	
9	B.V.S RAJU RE, P4	99595-91870	
10	S.H.A. Zaidi P.M.	9161143737	
11	B. Singha (Hnahthial, Lgpur-2)	8638507928	
12	J. Lalfakawla YMA	9436157474	
13	G.R Prasad ABCI-PRG-6	9470849879	
14	P. HRISHIKESH SINGH	7005284715	
15	Ramsagar Prasad (RE)	9774695536	
16	S.K.BAJ Paige CTLJ	9657575011	
17	P.C. Lalhmaithanga	9366115628	
18	F. Lalramngaihawmtluia	9436370551	
19	Aravind Reddy	8865524197	
20	G. Balasubramanyam	8131059671	
21	Alan Lalthanmawia SO	9612587436	
22	V. Lalruatkima, Addl DC	9862614740	
23	H. Lalramenga	7005968251	
24	J. Lalrinawkima IS, UDPP	8974740992	
25	PC Zonunthuangi, DLAO	8974214794	
26	K. Lalramnghe	9612870125	
27	Shyamal kr Singh	7636054190	
28	C. Lalremruata	8974213605	

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : 25th August, 2022 @ 2:00PM
Venue : DC's Conference Hall, Lunglei
Member presents : Annexure - I

The meeting was chaired by Pu Kulothugan A, Deputy Commissioner & Chairman of the committee. After welcoming all the members and invitees, he explained that the purpose of the meeting was to discuss the compliance of decisions taken in the earlier meeting by NHIDCL and its contractors. He further stated that out of the three monitoring teams constituted (Team A, Team B and Team C), only one team (Team C) has submitted their monitoring report and the other two teams are yet to submit their reports.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary who is also convener of Team - C highlighted brief report of verification stating that compliance of earlier decisions was not upto acceptable level. He further reported that dumping was done at a member of places other than designated dumping ground and most of the dumping grounds were without protective wall at the time of verification. The verification team opined that NHIDCL should pay for the ecological losses caused by improper muck disposal. Detailed monitoring report of Team – C is at Annexure – 2.

Updated reports on designated dumping ground was given by contractors under NHIDCL as below :

Sl. No	Package No.	No. of spoil banks / Dumping grounds			
		With protective walls completed	Constn. Of protective wall going on	Without protective wall	Total
1	2	3	4	5	6
1.	NH-54 Package – 3	5	4	5	14
2.	NH-54 Package – 4	12	2	4	18
3.	NH-54 Package – 5	15	3	7	25
4.	NH-54 Package – 6	5	3	8	16
5.	NH-54 & 302 Package – A	1	-	12	13
6.	NH-54 & 302 Package – B	1	-	9	10

Photographs of the protective walls constructed were also submitted by respective contractors.

Contd....2/-

After detailed deliberations, the following decisions were taken.

1. Since updated muck dumping ground was not submitted as decided in the last meeting, it was once again decided that NHIDCL / Contractors should submit updated information using the following proforma without further delay.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn)		Arranged by contractor on mutual understanding (Non – designated)		
	With protective wall	Without protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

2. It was decided that construction of protective wall should be in full swing to complete them as soon as possible and in any case, before the next meeting which is tentatively scheduled to be held during mid – October, 2022.

3. It was decided that dumping should be taken as an opportunity to create flat land wherever possible in consultation with concerned individuals / villagers / NGOs etc.

4. It was reiterated that approval of the competent authority should be obtained for dumping ground before actual dumping even when arranged by mutual understanding. Protective walls should also be constructed prior to actual dumping.

5. As pointed out in the State Level Monitoring Committee held on 25.7.2022 (Para 2 of recommendations) about violation or non-violation of The Forest (Conservation) Act, 1980 in respect of NH-54 Package – 3 (under Lunglei District, Thingfal area), NHIDCL informed that although in – principle approval was obtained on 22.3.2022, work was stared way back in October 2019 because the areas were claimed by some individuals and hence handed over to NHIDCL.

   It was decided that NHIDCL should approach DFO Lunglei to discuss further course of action.

6. As desired by the same committee mentioned at 5 above where the District Monitoring Committees were requested to assess the loss caused to the environment due to irregular muck disposal (Para 8 of the recommendation), it was decided that DFO & Member Secretary may take necessary action on behalf of the District Monitoring Committee to take up the matter with Mizoram Pollution Control Board.

7. It was reported that some individuals are dumping at the down – hill road sides between 3 Gate and Saizaikawn which gives bad name to NHIDCL and its contractors. It was decided that the culprits, when detected, should be reported immediately to DC Office so that appropriate action will be taken.

Contd.....3/-

526

8. The difficulty in finding dumping ground between Hrangchalkawn – Sazaikawn was also mentioned. It was decided that all members and invitees may extent all possible help to enable NHIDCL / Contractors to find suitable dumping ground.

9. It was also decided that critical locations of dumping ground that needs urgent construction of protective wall, if any, may be identified and informed to NHIDCL. DFO Lunglei & DFO Tlabung may take necessary action within their respective jurisdiction.

The next meeting was also tentatively scheduled to be held during mid – October to discuss compliance report and monitoring reports of Team A & Team B.

The meeting ended with vote of thanks from the Chair.

(KULOTHUNGAN A)
Chairman
District Monitoring Committee
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/ 88-93 Dated Lunglei, the 26th August, 2022

Copy to :

All members & Invitees for kind information and necessary action,

26/8/22

(PC LALCHHANDAMA)
Member Secretary
District Monitoring Committee

&
Divisional Forest Officer
Lunglei Forest Division

Date & time : 25-8-2022 @ 2:00 PM

Venue : DC's Conference Hall, Lunglei

4273

527

ATTENDANCE SHEET

Sl/No	Name and Designation	Signature
1.	Kulothungan A, Deputy Commissioner	
2.	Pc Lalchhandama, DFO	25/8/22
3	F. Lalrawngbiaglova, D.D. LL,S&WC	
4	C. Lalhruaitluangi DFO TUS	25/8
5.	F. Rabiatkimi 15, UDA PA	
6.	C. Lalrammawia HA-DLAO.	25/8/22
7	Harwinder Singh (ABC I) Pg-5	
8	H.S. Shekhawat ABC, PM, Pem.	
9	Pradylla Bezbaruah ABC I, PIC-A	
10	Mimidhwa Pur Nodic Consultant	
11	S.K.Baipai TL Comm.C (302/A-3B)	
12	Rahul Amin Choudhary, Manager	Rahul
13	SG Dwivedi GM(P) NHIDCL	
14	Shyamal Kr Singh	
15	Chhotan Kr. Prasad (ABC I)	C.K.P.
16	Akhilesh kumar Singh SO(T) ABC I Pg-6	Akhilesh
17	V. Ramachandra DPM SRK	
18	N.R. Thakur DPM SRK	
19	Sukanta Mandal (DPM) BRP Pg-3	
20	Prashant kumar (A.S. Quantity Surveyor) SRK	Prash
	V. Lalruatkima, ADC	

ANNEXURE-V

119

528

ANNEXURE: R-4/21

MINUTES OF THE MEETING OF THE STATE LEVEL COMMITTEE ON ENVIRONMENT-RELATED ISSUES

A state level Committee has been constituted, vide Notification dated 15.07.2022, to monitor compliance of the environmental laws, while implementing development projects. The first meeting of the Committee was held on 25.07.2022 at 3:00 PM in the Chief Minister's Conference Hall, which was chaired by Adviser to Chief Minister (Technical). List of the participants is at the Annexure.

Adviser (Technical) to Chief Minister welcomed all members of the Committee and invitees in the meeting and highlighted the need for maintaining a clean, green and healthy environment in the State. He, further, highlighted the need for taking all necessary actions to ensure ecological stability, while taking up works of road construction or up-gradation. With his permission, Principal Secretary, Environment, Forest and Climate Change informed that 'the field forest officers have been advised to keep strict vigilance over compliance of the forest and environment-related laws'. He also informed that 'the field forest officers have issued stay-order for road projects, wherever violation under Forest (Conservation) Act, 1980; Mizoram (Forest) Act, 1955; or Environment (Protection) Act, 1986 was observed'. Besides, necessary actions are being taken as per relevant provisions of the Acts in respect of the violations, which have been reported by the field forest officers. The details of violations observed and actions taken were presented by Additional Principal Chief Conservator of Forest and Nodal Officer (Forest Conservation). Thereafter, other members of the Committee and invitees informed the status on the subject and expressed their valuable suggestions for maintaining pollution-free environment through safe disposal of excavated soil and other effective measures.

Aizawl District: The Deputy Commissioner, Aizawl District informed that several letters on environmental issues have been received in her office. A meeting of the District Level Monitoring Committee was held on 24.06.2022 and also, site inspection was carried out on 22.07.2022. She informed that retaining walls for holding the earth spoils were not found at several places. A few dumping sites were observed but without signage. Earth spoils were found dumped haphazardly at several places. She suggested for construction of retaining walls and

P/D CF PCCF

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other structures for safe disposal of excavated soil. She also suggested for disposal of excavated soil only at the sites approved by the competent authority. Further, she suggested for strict monitoring over compliance of environmental laws at various other levels in addition to monitoring being done at the DC level.

Champhai District: The Deputy Commissioner, Champhai District informed that a meeting of the District Level Monitoring Committee was held on 28.06.2022. In pursuance to the decisions taken in that meeting, site inspection was carried out on two stretches of road, namely, Tuipui – Champhai road and Khawnkawn – Zokhawthar road. He further informed that in respect of the Tuipui – Champhai stretch of road, gabion walls were constructed to prevent loose soils from entering into the Tuipui River. He suggested to plant indigenous grass species which will help in binding the loose soils. No signage was found at the dumping sites.

In respect of Khankawn – Zokhawthar stretch of road, it was informed that excavated soils were dumped near the bank of River Tuipui, which has affected the water flow. The dumped soil needs to be removed immediately for maintaining the natural flow of high-quality water in the river.

Saitual District: The Deputy Commissioner, Saitual District informed in the meeting that a review meeting on ongoing up-gradation and widening of NH-06 and NH-102 B was held on 05.05.2022 and site inspection was also conducted on Seling – Dulte road. He informed that several complaints on irregular disposal of earth spoils have been received. He suggested for construction of retaining walls and other slope protection structures. Also, he informed that NHIDCL has been requested to carry out formation cutting as per the approved technical procedure and submit report on actions taken (ATR) on complaints received regarding irregular dumping of earth spoils. Reply from NHIDCL is awaited.

Serchhip District: The representative of Deputy Commissioner, Serchhip informed that complaints have been received from landowners and Mizoram Pollution Control Board (MPCB) regarding improper dumping of earth spoils from the on-going road construction projects of NHIDCL. NHIDCL was also requested to take necessary actions for proper collection and disposal of construction wastes and to submit report on actions taken (ATR). However, no reply

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has been received. It was also informed that a meeting of District Level Monitoring Committee was held on 13.06.2022 and site inspection was carried out on 28.06.2022 and again on 12.07.2022. Irregular muck disposal was observed. Adverse effect of the dumped soil on wet rice cultivation near the bank of Mat River was also observed. It was informed that the NHIDCL has been requested to take remedial measures before the next site inspection scheduled during 1st week of September, 2022.

Lunglei District: The representative of Deputy Commissioner, Lunglei District informed that District Quality Monitoring Committee was constituted earlier on 22.12.2021 and the committee conducted spot verification on 08.01.2022. A meeting of the District Level Monitoring Committee was held on 22.06.2022 and 3 (three) verification teams comprising of 4 members each have been formed to inspect the on-going works of widening and improvement of NH-54 and NH-302. Inspection reports are to be submitted by the Verification Teams before 30.07.2022.

Kolasib District: The Divisional Forest Officer, Kolasib informed in the meeting that the forest area involved in construction of Vairengte – Sairang road is about 248.943 ha. and details of the forest area have been shared with NHIDCL and Land Revenue and Settlement Department.

Mizoram Pollution Control Board (MPCB): The Member Secretary, MPCB informed that MPCB has learnt about NHIDCL projects recently, when complaints on indiscriminate disposal of earth spoils were highlighted on social media. NHIDCL replied to a query on the subject stating that Environmental Clearance (EC) was not required for their projects and that the contractors were solely responsible for indiscriminate disposal of earth spoils. MPCB has requested NHIDCL to provide Environmental Management Plans (EMPs). The EMPs have not been received till date.

Save Mizoram Rivers: The representative of 'Save Mizoram Rivers' informed that site visits of the NHIDCL projects were undertaken and it was found that dumping of muck was done at several sites without observing environmental norms. Perennial rivers were found carrying earth spoils which disturbed course of the rivers and the aquatic lives.

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NHIDCL: The Executive Director (ED) of NHIDCL informed that in-principle approval was accorded by the Ministry of Environment, Forest and Climate Change (Integrated Regional Office, Shillong), Government of India for NH-54 (Package-3). However, working permission is still to be accorded. He further informed that NHIDCL has not taken up any work on this road in violation of the Forest (Conservation) Act, 1980.

ED, further, informed that in respect of NH-302 (Lunglei – Tlabung road), work was started after handing over of the land (including forest area of 39.81 ha) by CALA to NHIDCL. Work in the forest area was stopped after receipt of the Stay Order from DFO, Lunglei and DFO, Tlabung.

ED, further, requested the Environment, Forest and Climate Change department to expedite processing of application for forest clearance in respect of Tuivai – Keifang road (NH - 102B), as land for compensatory afforestation has been made available and the required formalities have been completed. The officers of the department informed that the proposal for clearance under Forest (Conservation) Act, 1980 needs to be revised in this case, as some forest areas were left out, which need to be added. As per the guidelines issued by the Ministry on 28.03.2019 for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980, any proposal for linear projects such as roads, railway line, transmission lines, etc. need to be processed in their entirety (para 11.2 of the guidelines).

Thereafter, detailed deliberations were held and the following recommendations were made:-

1. NHIDCL would ensure compliance of the forest and the environment-related laws, while implementing works of road construction or up-gradation.

(Action: NHIDCL)

2. For NH-54 (Package-3), Divisional Forest Officer, Lunglei Forest Division has reported violation under Forest (Conservation) Act, 1980, whereas NHIDCL has informed 'No Violation'. In view of the conflicting report/information, the District Committees for Lunglei District and Lawngtlai District may verify the status on violation under Forest (Conservation) Act, 1980 and submit their reports to PCCF at the earliest.

(Action: DC, Lunglei and DC, Lawngtlai)

3. In respect of NH-302 (Lunglei – Tlabung road), NHIDCL informed that work was started after handing over of the land (including forest area of 39.81 ha) by CALA to NHIDCL. While referring to the chronological update on PRAGATI review portal, it is mentioned that "balance land comes within the forest area of 39.81 ha which will be handed over to NHIDCL after getting forest clearance and for which online application has been submitted to the concerned Ministry" (copy enclosed). DC, Lunglei may inform the status on handing over the forest area of 39.81 ha. The status may be informed to PCCF at the earliest.

(Action: DC, Lunglei)

4. In respect of Tuivai – Keifang road, NHIDCL has requested to expedite processing of application for forest clearance, as land for compensatory afforestation has been made available and the required formalities have been completed. As per the guidelines, proposal for road projects needs to be processed in their entirety. NHIDCL may inform the rules for processing the proposal in phase-wise manner and not in entirety. In this case, some forest areas were left out, which need to be added.

(Action: NHIDCL)

5. Land Revenue and Settlement (LR&S) Department would provide additional area for Compensatory Afforestation on priority which will facilitate expeditious clearance of the forest areas involved in Tuivai – Keifang road under Forest (Conservation) Act, 1980.

(Action: LR&S Department)

6. The Environment, Forest and Climate Change department would expedite the processing of proposals received from NHIDCL and other User Agencies for clearance under Forest (Conservation) Act, 1980.

(Action: Nodal Officer, Forest Conservation)

7. NHIDCL would take necessary actions, in consultation with the District Level Monitoring Committees, to address damages caused to the environment because of irregular muck disposal and other activities within the next two months.

(Action: NHIDCL)

8. District Level Monitoring Committees, with assistance of MPCB, would assess loss caused to the environment because of irregular muck disposal and other activities for recovery from the polluters. The amount recovered will be utilized for rejuvenation of the ecosystem.

(Action: All DCs)

9. The Environment, Forest and Climate Change Department would take all necessary actions to check illegal felling of trees, when development projects are taken up.

(Action: Nodal Officer, Forest Conservation)

10. NHIDCL would provide copies of the Environment Management Plans (EMPs) to Mizoram Pollution Control Board (MPCB).

(Action: NHIDCL)

11. The Ministry of Environment, Forest and Climate Change, Government of India has been requested for advice on requirement of environmental clearance for road projects of NHIDCL. The Environment, Forest and Climate Change Department, Government of Mizoram would pursue the matter with the Ministry for getting advice at the earliest.

(Action: E,F and CC Department)

12. For Vairengte - Sairang road project, as recommended earlier in the meeting held on 27.06.2022 (copy of minutes of the meeting enclosed), GAD would formulate a suitable policy on cases of overlapping of forest areas and revenue lands.

(Action: GAD)

13. The Committee accepted the request of Executive Director, NHIDCL to give him two months' time for taking necessary actions and rectifications on the complaints pointed out during the meeting and it was decided that the 2nd meeting would be held in the month of October, 2022.

(Action: NHIDCL)

The meeting ended with thanks to the Chair and the Participants.

-Sd-
(Er. K. Lalsawmvela)
Adviser to Chief Minister (Technical)
&
Chairman
State Level Committee

Memo No. B.22019/18/2022-FC (PCC)/PT Dated Aizawl, the ..1st Aug, 2022

Copy to:
1. PS to Chief Minister
2. PS to Adviser (Technical) to Chief Minister, Govt. of Mizoram

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534/25

2. PPS to Chief Secretary, Govt. of Mizoram
3. All members of the State Level committee
4. All Deputy Commissioners, Mizoram
5. All Divisional Forest Officers.

(Jitendra Kumar)
Principal Chief Conservator of Forests
&
Member Secretary,
State Level Committee

MPCB

535

MINUTES OF THE MEETING OF STATE LEVEL COMMITTEE HELD ON 21.12.2022 TO MONITOR ENVIRONMENTAL ISSUES ARISING FROM DEVELOPMENTAL PROJECTS UNDERTAKEN BY NHIDCL IN THE STATE OF MIZORAM

The 2nd meeting of the State Level Committee constituted vide Notification No. G.20015/29/2020-FST/Pt.II dated 15.07.2022, to monitor environmental issues arising out of projects implemented by NHIDCL in the State of Mizoram besides monitoring and coordinating the functioning of various District Monitoring Committees constituted for the purpose towards compliance of the environmental laws was held on 21.12.2022 at 12:00 PM at Chief Minister's Conference Hall. The meeting was chaired by the Adviser to the Chief Minister (Technical). The list of participants is appended as Annexure-I.

The Adviser (Technical) to Chief Minister welcomed all the participants and informed that pursuant to the directions given by the Committee in its last meeting held on 25.07.2022 wherein NHIDCL was directed to undertake rectification exercises to address damages caused to the environment because of irregular muck disposal and other activities and was required to place before the committee action taken by it in two months' time and thus the second meeting of the SLC was scheduled to be held in October, 2022, but was postponed to December, 2022 on the request of NHIDCL as rectification works/actions could not be undertaken by them during the monsoon season.

The Executive Director, Regional Office of NHIDCL, gave a detailed presentation on corrective measures undertaken by them in different sections of the roads being constructed by them to address muck dumping, control of muck rolling downhill, support to uphill and downhill side during cutting / widening of the road and other such steps taken to avoid / control damage especially to the rivers. Thereafter, discussion ensued wherein various members of the Committee shared their critical observations on the works undertaken by NHIDCL and the damages that have caused to the environment.

Mizoram Pollution Control Board (MPCB):- The scientist representative of MPCB reported that as member of the District Level Committee, it has carried out several inspections of sites in different districts on various reports of environmental damages caused during the implementation of various projects of NHIDCL. She apprised the committee that during the

ground verification, it was observed that the corrective engineering and vegetative measures taken on the damages already caused were executed quite late, hence were ineffective to address/ reverse damages already undertaken. She further informed that since NHIDCL did not apply for any environmental clearance, hence, it had become difficult to assess the damage caused as prescribed by the Hon'ble NGT. The representative from NHIDCL informed that the environmental clearance was not sought as the projects specifications did not mandated so. The Chairman took exception of the view taken by NHIDCL and instructed that the project should have been taken in its entirety and not phase-wise or stretch-wise to circumvent the rules that require NHIDCL to take environmental clearance. The representative to MPCB further informed that the assessment of the damages has been attempted and for that duration of violation (in years) are being collected from DFOs concerned where violation has taken place. She pointed out that additional assistance of an Expert Institution would help in more accurate assessment of the environmental damages caused.

Save Mizoram Rivers:- The representative of Save Mizoram Rivers informed that damages to environment have already been caused by the construction activities of NHIDCL and that several stretches of the rivers have been polluted due to muck rolling down the hills and into the river where no required structures were put by NHIDCL to prevent the same. Hence, NHIDCL is required to be more careful in the future and all the required measures should be taken either before or during construction phase to prevent environmental damage.

Central YMA:- The Vice President of CYMA suggested that construction of gabion walls, toe walls, and other engineering interventions should be constructed at the spoil banks before dumping of soil. He further reported that on inspection of some spoil banks, trees planted by NHIDCL were done just for namesake, hence in the coming rainy season, it is feared that the muck dumped would not have been stabilized and hence could cause environmental damage at that time in the form of land slips into the adjacent low lying land and rivers.

ASEP:- The representative of ASEP suggested that before undertaking any construction activity, NHIDCL may have a joint meeting with the local NGOs, VCs and the other stakeholders to inform them about the proposed activities so that the local people are aware and are able to participate in preventing in any environmental damage that may happen. He further suggested

that spoil banks should be inspected before dumping of muck. Carrying capacity of the spoil banks as well as the construction of gabions, etc. should be assessed and done before the start of work. The Executive Director, NHIDCL stated that no further violation has taken place since work started after CALA / DC handed over the land to them. He also assured that construction of gabions etc. and meetings with the local NGOs will be conducted before the start of work in future.

The reports received from various District Monitoring Committee were enunciated before the State Monitoring Committee which revealed that irregular muck disposal had taken place in various districts during execution of road construction works. Thus, the committee recommended that joint field verification may be carried out to ascertain disposal of muck at designated spoil banks and also execution of corrective measures to prevent environmental damages.

The meeting ended with vote of thanks from the Chief Wildlife Warden.

Sd/-
Er. K. LALSAWMVELA
Adviser to Chief Minister (Technical)
&
Chairman
State Level Committee

Memo No. B.22019/18/2022-FC(PCCF)/Pt **Dated Aizawl the 18 January, 2023**

Copy to :

1. PS to Chief Minister of Mizoram.
2. PS to Adviser (Technical) to Chief Minister, Govt. of Mizoram
3. PPS to Chief Secretary, Govt. of Mizoram
4. All members of the State Level Committee
5. All Deputy Commissioners, Mizoram
6. All Divisional Forest Officers

(R.K SINGH)
Principal Chief Conservator of Forests
&
Member Secretary,
State Level Committee

ANNEXURE-I

538

LIST OF PARTICIPANTS
Meeting Held At Chief Minister's Conference Hall,
Chief Minister's Office, McDonald Hill, Zarkawt, Aizawl
Dated, Aizawl the 21st December, 2022

Sl.No.	Name	Designation	Phone No.	Signature
1.	K. Lalsawmvela	Adviser to CM (Tech)	9436141640	On the Chair
2.	K. Lalthanmawia	Secy, GAD/PWD	9436140653	
3.	R.K. Singh	PCCF (HoFF)	9871754998	
4.	KAMAL PREET	APCCF	9412454232	
5.	VIRENDRA JAKHAR	ED, NHIDCL	9996016545	
6.	PALEPU BRAHMANANDAM	GM (LA)	9889971777	
7.	BINOD K. SRIVASTAVA	GM (P) Seling	9868262271	
8.	RAHUL JAJORIA	DGM(P) NHIDCL	8989896357	
9.	Dr. LALRAMNGHAKI PACHUATI	SCIENTIST MPCB	9436169494	
10.	M.Z. Singson	DCF (FC)	9436354745	
11.	Lalthanhlua Zathang	DFO, Aizawl	9436195286	
12.	Vanlalchhuana	SE PWD	9436142162	
13.	Deepak Singh	System Engineer	7976707188	
14.	Prof. H. Laltlanzama	SMR	7005902282	
15.	Vanneihthanga	SMR.	9615949012	
16.	Lalhmachhuana	U/P CyMA	9436851804	
17.	Lalremruata Ralte	D/Secy, PHE	9862560139	21/12/22
18.	Anup Chetry	CE, PHED	9436147217	
19.	F. Keanthanga	CE, PHED	9436143109	
20.	Lalrammawii Sailo	CLOLW	9436150119	
21.				

F.No. IA3-22/10/2022-IA.III [E 177258]
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
***

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi – 110003

Dates: 11th April, 2022

OFFICE MEMORANDUM

Sub.: Clarification on calculating the validity of prior Environmental Clearance (EC) granted under the provisions of EIA Notification 2006, which involve forest land – Regarding.

The Ministry has been making continuous efforts to streamline the procedure to be followed for consideration of projects involving forest land, for prior EC, by issuing various OMs from time to time.

2. The Hon'ble Supreme Court judgment in W.P (C) No. 202 of 1995 in the Lafarge case pronounced inter-alia that the EC in respect of projects involving forest land will only be granted after the project proponent obtains Stage-I Forest Clearance (FC) in respect of the forest land involved in the project, so that *fait accompli* situation does not arise. In line with the directions of the Hon'ble Supreme Court, the Ministry grants EC only after the grant of Stage-I FC, even while the projects/activities get appraised in anticipation of grant of FC.

3. As per the provisions of the Forest (Conservation) Act, 1980, the FC for the forest land is granted in two stages i.e., (a) In-principle or Stage-I approval, and (b) Stage-II approval on compliance of the conditions of Stage-I approval. The project proponent can start the work at site only after getting the Stage-II FC in addition to the other statutory permissions/ approvals under the various Acts/Rules.

4. In this regard, especially in the context of large projects such as hydro power projects which involve large forest areas considerable time may get consumed in obtaining Stage-II FC and the project proponent may be unable to implement the project/activity within the validity period of the EC and may be constrained to approach the Ministry for extension of the validity of EC, and in some cases may be even compelled to start the EC process *de novo*.

5. The matter has been examined in the Ministry and it has been observed that there is a need to rationalise the impact of the time taken in obtaining Stage –II FC, on the validity of EC. In this context, it has been decided that the time taken for obtaining stage-II FC, after the grant of EC, may not be considered as a part of the

EC validity up to a maximum period of two years, so as not to compromise with the environmental safeguards.

6. In this regard, it is hereby directed that, for the projects which involve forest land and require Stage-I and Stage-II FC under the provisions of the Forest (Conservation) Act, 1980, the validity period of the prior EC granted [after stage-I FC], shall be reckoned from the date of grant of Stage-II FC, or a maximum period of two years, whichever is less.

7. This is issued with the approval of the Competent Authority.

(A.K. Agrawal)
Director

To

1. Chairman / Member Secretary Central Pollution Control Board
2. Chairperson/ Member Secretaries of all Expert Appraisal Committees
3. Chairperson/Member Secretaries of all SEIAAs/SEACs
4. Chairperson/Member Secretaries of all State / UT Pollution Control Boards
5. All Officers of IA Division

Copy for information to:

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to DGF&SS, EF&CC
5. PPS to AS (TK)/JS (SKB)
6. Website, MoEF&CC /Guard file

No.G.20015/2/2021-EST/Vol-I/H
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 6th January, 2023

ORDER

Subject:- **Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL.**

Whereas, the User Agency (NHIDCL) has made necessary payment as per In-Principle Approval of the project issued by MoEF&CC vide *No.3-MZ C 059/2020-SHI/764-65 dt. 14.06.2022*;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter *No.II-306/2014-FC(Pt.) dt. 28.08.2015*, and as per direction received from MoEF&CC vide *No.3-MZ B 059/2020-SHI-2818-19 dt. 02.01.2023* for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC .

In this regard, the Divisional Forest Officer, Lunglei Forest Division and Divisional Forest Officer, Thenzawl Forest Division having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/-NAVIN KUMAR CHOUDHARY
Principal Secretary to the Govt. of Mizoram,
Environment, Forests& Climate Change Department.

Cont....

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Memo No.G.20015/2/2021–FST/Vol-I/II Dated Aizawl, the 6th January, 2023

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Southern Circle.
5. Divisional Forest Officers, Lunglei and Thenzawl Forest Divisions.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3rd Floor, Tuikhuahtlang, Aizawl.

06/01/2023

(H.C. ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Ph.no.: 0389-2335237

ANNEXURE: R-4/24

Item No. 01

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)

Original Application No. 68/2019 (EZ)

Center for Environment Protection (CEP) Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 17.06.2020

CORAM: HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s): Ms. Paushali Banerjee, Advocate.

For Respondent(s): Mr. Gora Chand Roy Chowdhury, Advocate for Respondent No. 1.
Mr. Siddesh Katwal, Advocate for State of Mizoram

ORDER

1. Case taken up by video conference on *Vidyo App.*

2. The primary question raised in this application is the large scale encroachment of forest land in the Riverine Reserved Forest including the Tuirial River Reserved Forest in the State of Mizoram. It is alleged that there are 63 land owners who have encroached upon the Tuirial River Reserved Forest within the jurisdiction of Divisional Forest Officer (DFO), Aizawl and 53 Land Settlement Certificates (LSC),

Periodic Patta (PP), Garden Pass and WRCs have been issued as per report of the DFO Aizawl dated 22.08.2019.

3. It is also alleged that no clearance had been obtained under the Forest (Conservation) Act, 1980 for diversion of Reserved Forest for non-forest purposes in respect of the land encroached upon. Even the Hon'ble Gauhati High Court had directed investigation in the matter by the Central Bureau of Investigation (CBI) in PIL No. 15/2008 *vide* order dated 21.04.2010. The materials available in the records and the reply affidavit filed by the State of Mizoram substantiate the contentions of the Applicant in as much as that there are wide scale violation of Forest (Conservation) Act, 1980 in the notified riverine reserve forest as Land Settlement Certificates, Periodic Pattas, WRC passes and Village Garden passes have been issued inside the said reserved forest. According to the State, action has been initiated against the illicit beneficiaries but such actions have often been impeded by litigation instituted by such persons. As per the learned Counsel for the State, there are a number of appeals still pending before Gauhati High Court against orders of the lower court where Civil Suits have been instituted.

4. Even the Chief Secretary, had issued order dated 05.08.2016 directing the Revenue Department to formally cancel all the Land Certificate Settlements (LCS) of the land owners who had been allotted land from the reserved forest. In the reply to the application under the RTI Act submitted by one Mr. A.C. Zanunmawia said to be the Chairman of the applicant's NGO also, it has been answered in the affirmative to the question as to whether there was any encroachment within the Tuirial Riverine Reserved Forest. In respect of the established violations of the Forest (Conservation) Act, 1980, no tangible action has been taken by the State and the MoEF&CC also appeared to have remained passive. Thus the State and Nodal Authority were directed to file an action taken report on the cancellation of the LSC, PP, Village Garden passes and WRC passes and the MoEF&CC to state its stand in the matter.

5. Pursuant to the directions, compliance affidavit filed on behalf of the State of Mizoram, has been received by e-mail on 15.06.2020. The compliance affidavit is taken on record. On perusal of the report, we find that the process for cancellation of LAC, PP and WRC passes within the Reserved Forest Area in the State of Mizoram has been initiated in the form of an action plan formulated by the State Government. It is stated that no further passes have

been issued by the State as directed *vide* order dated 20.11.2019. The compliance report is stated to be a part compliance of the directions issued by the Tribunal in the orders dated 03.02.2020 and 16.03.2020 on account of the Covid-19 pandemic across the country and the nation-wide lockdown imposed by the Central Government *vide* Notification dated 25.03.2020. It is stated that as a consequence of the situation, the Government of Mizoram had to restrict the survey work to be carried out by the Nodal Department. By Notification dated 13.04.2020, orders were passed by the State Government on (i) the action plan for cancellation of Land Settlement Certificates, Periodic Pattas and W.R.Cs, within the Reserved Forest Areas in the State of Mizoram and, (ii) action plan for cancellation of Garden Passes/Agricultural Passes by the Village Councils for allotment of land within the Reserved Forest Areas in the State of Mizoram.

6. It is stated that process of implementation of the two action plans is presently on and is at various stages.

7. The affidavit also highlights certain legal impediments arising from the orders of the Hon'ble Gauhati High Court and Hon'ble Supreme Court. However, we are not concerned with the issues raised in those cases as we are

dealing with the question of violation of environmental laws. The State in the compliance affidavit has undertaken to comply with the direction of the Tribunal in letter and spirit and prays for a reasonable period of time to do so.

8. Let the State Respondent continue with the process and submit its compliance report within three months from hence.

9. In the meanwhile, let the State confirm as to whether the question involved in the cases before the Hon'ble Gauhati High Court and the present proceedings are the same.

10. List on 05.10.2020.

S.P. Wangdi, JM

Siddhanta Das, EM

17th June, 2020
O.A. 68/2019 (EZ)
avt

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ANNEXURE:R-4/25

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548

ANNEXURE – 25

MANU/SC/8047/2006

Equivalent/Neutral Citation: AIR2006SC1350, AIR2006SC1350, 2006(2)ALT67(SC), (2006)4CompLJ513(SC), (2006)4CompLJ513(SC), 2006(2)CTC71, JT2006(2)SC568, (2006)3MLJ201(SC), 2006(2)SCALE494, (2006)3SCC549

2313

IN THE SUPREME COURT OF INDIA

Civil Appeal No. 1251 of 2006 (Arising out of SLP (C) Nos. 7196-7197 of 2001)

Decided On: 23.02.2006

Intellectuals Forum, Tirupathi **Vs.** State of A.P. and Ors.

Hon'ble Judges/Coram:
Ruma Pal and A.R. Lakshmanan, JJ.

Counsels:
For Appellant/Petitioner/Plaintiff: G. Ramakrishna Prasad, Mohd. W. Khan, K.P. Kyalasha Natha Pillai, Suyodhan Byrapaneni, Advs

For Respondents/Defendant: V.R. Reddy, P.P. Rao, Jaideep Gupta, Anoop G. Chaudhary, Sr. Advs., I. Madhavi, B. Sreedhar, Anjani Aiyagari, K. Ram Kumar, Suman Jyoti Khaitan, P.S. Sudheer, A. Mathew, D. Vijan, N.K. Verma, D. Rama Krishna Reddy, D. Bharathi Reddy, Ch.Â Leela Sarveswar, Sudha Gupta, V. Sreedhar Reddy, R. Nedumaran, P.S. Narasimha, Avijeet Kumar Lala, Advs. for P.S.N. & Co., June Chaudhary, Manoj Saxena, Amit Meharia, Mohanprasad Meharia, S. Muralidhar, S. Potaraju, N. Rohit and John Mathew, Advs.

Case Note:
Environment - Sustainable development - competing interests of protecting the environment and social development - Petition for preservation of and restoration of status quo ante of two tanks which was sought to be converted for meeting requirements of shelter - Not considered in proper perspective by Division Bench of High Court and has given importance to economic growth - Held, intention for development will not be enough to sanction the destruction of local ecological resources - Balance has to be brought between requirements of shelter and preservation of two tanks - Since developmental activities were going on for long period natural resources of these lakes were lost and was irreparable - Hence, due to impossibility no order could be given to preserve water tanks - But ordered for stoppage of further construction in the area.

Environment - Public Trust - When the state holds a resource that is freely available for use of public then on its conversion high degree of judicial scrutiny was needed - For proper scrutinisation Courts must make a distinction between the government's general obligation to act for the public benefit, and special obligation which it may have as a trustee of certain publ resources - Doctrines of public trust violated by government order to conv land.

Case Category:
LETTER PETITION AND PIL MATTER

JUDGMENT

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A.R. Lakshmanan, J.

1. Leave granted.

2. The present matter raises two kinds of questions. Firstly, at a jurisprudential level, it falls on this Court to lay down the law regarding the use of public lands or natural resources, which have a direct link to the environment of a particular area, by the Government. Secondly, this Court should decide, on the facts of the present case, the order to be passed with respect to two tanks in the Tirupathi area - Peruru, and Avilala.

3. The above two appeals were filed by a registered society called, the Intellectuals Forum, against the respondents herein. The contesting parties are the State of Andhra Pradesh represented by its Chief Secretary, Tirupathi Urban Development Authority represented by its Vice-Chairman and the A.P. Housing Board represented by its Vice-Chairman and Housing Commissioner.

4. The present case relates to the preservation of and restoration of status quo ante of two tanks, historical in nature being in existence since the time of Srikrishnadevaraya, 1500 A.D. The tanks are called Avilla Tank' and 'Peruru Tank' which are situated in suburbs of Tirupathi Town which is a world renowned popular pilgrim center having every day in-flow of tourists between one lakh to two lakhs.

GRIEVANCE:

5. Systematic destruction of percolation, irrigation and drinking water tanks in Tirupathi Town, namely, Avilala and Peruru Tank and alienation of the Avilala Tank bed land to Tirupathi Urban Development Authority (In short, TUDA) and A.P. Housing Board under G.O. Ms. No. 84 Rev. dated 28.1.1994 and Peruru Tank bed land to Tirumala Tirupathi Devasthanam (In short, TTD) for housing purposes under G.O. Ms. No. 181 Rev. dated 10.2.1991, which are impugned in Writ Petition Nos. 8650 of 1994 and 7955 of 1994 respectively.

6. According to the appellant, the cry of socially spirited citizens calling for judicial protection was not considered in the right perspective by the Division Bench of the High Court of Andhra Pradesh despite there being over-whelming evidence of the tanks being in existence and were being put to use not only for irrigation purpose but also as lakes which were furthering percolation to improve the ground water table, thus serving the needs of the people in and around these tanks. It was submitted that the High Court has given precedence to the economic growth by completely ignoring the importance and primacy attached to the protection of environment and protection of valuable and most cherished fresh water resources. The Government without considering the well planned development of Tirupathi town alienated the Tank bed lands in favour of some governmental agencies for valuable consideration. It was further submitted that since Tirupathi is in the draught prone region called Rayala Seema, there is always shortage of water and the District machinery is constantly put on alert for devising schemes for the purpose of improving the existing water resources. An Engineering Team which is assigned such a task had visited in and around the foot- hills of Tirupathi and Tirumala for the purpose of identifying sources of fresh water and suggestions to be given for their improvement. Apart from suggestions, the team of Engineers, in the minutes of the meeting held on 26.5.1990, suggested that improvement of feeder channels (Vagus) for Peruru tank and Avilala tank would improve the percolation of all the surrounding areas and that there is enough potential for the tanks to get enough water if the feeder channels are improved. It was also submitted by representation that the Commissioner of Land Revenue to retain Peruru tank and Avilala tank, since retention of water in the

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said tanks would improve the water table which is already very low in the surrounding wells and also to the east of the tanks before of gradients. In the meantime, the Government passed G.O. Ms. No. 181 - Revenue dated 15.3.1991 alienating an extent of 150 acres of land which belongs to the tank bed area of Peruru tank to Tirumala Tirupathi Devasthanam (In short, TTD). The members of the appellant's forum as also the various other socially spirited citizens have written letters to various authorities of the Government requesting the said authorities including the Chief Minister not to alienate the tank bed areas of both the tanks for housing or for any other activity except for the purpose for which it is meant. However, the Government issued G.O. Ms. No. 84 - Revenue dated 28.1.1994 authorizing the District Collector, Chittoor to alienate 90 acres of land belonging to Avilala tank bed area to A.P. Housing Board. This Government order further directed that the TUDA should provide a Master plan for the entire area of 170 acres so as to ensure integrated development of Avilala tank area.

7. Since, there was no response to the representations made, the appellant filed two writ petitions in the High Court challenging the Government Orders passed by the Government of Andhra Pradesh by which the District Collector, Chittoor was directed to hand over the tank bed areas of Avilala tank and Peruru tank to TTD and to A.P. Housing Board.

8. Writ Petition No. 7955 of 1994 was filed assailing G.O. Ms. No. 181 dated 15.3.1991, in respect of alienation of Peruru tank bed land to TTD and Writ Petition No. 8650 of 1994 was filed assailing G.O. Ms. No. 84 dated 28.1.1994 alienating Avilala tank bed area land to A.P. Housing Board. The respondents filed their counter affidavits opposing the writ petitions. The Indian Medical Association also made a similar plea that the Government should immediately withdraw its G.Os. alienating Avilala tank and Peruru tank and restore them urgently as percolation tanks, to improve the ground water table. This prayer was made by the Indian Medical Association due to alarming increase of the toxic contents like Fluorides and other salts in the underground water due to steep fall in the underground water table level. A feasibility report on Peruru tank was prepared by Sri Venkateswara University College of Engineering, Department of Civil Engineering, Tirupathi. Several other individuals filed affidavits supporting the cause of the appellant.

9. A counter affidavit was filed by the Government, Revenue Department, in Writ Petition No. 8650 of 1994 whereby the said respondent justified the issuance of G.O. Ms. No. 84-Revenue Dept. dated 28.1.1994 stating that the same was in public interest. A counter affidavit was also filed by respondent No. 3, the Law Officer of the Housing Board stating that the Housing Board has invested Rs. 88.43 lakhs towards development of land and thus the Board has invested in all a sum of Rs. 1,78,43,000/- and prayed for dismissal of the writ petition. An additional counter affidavit was also filed by respondent No. 3 stating that the area is fully developed. Likewise, Shri P. Krishnaiah, the Executive Officer of the TTD filed affidavit stating that a number of dwelling have come up in the entire area and the prayer in the writ petition could not be granted and prayed for dismissal of the writ petition.

10. By the impugned and common judgment dated 28.9.2000, the Division Bench of the High Court finding no illegality or irregularity in the action of the respondents dismissed both the writ petitions. Aggrieved by the dismissal of the writ petitions, the appellant has filed these appeals by way of special leave petitions.

11. We heard Mr. G. Ramakrishna Prasad, learned Counsel appearing for the appellant-Forum, Mr. V.R. Reddy, learned senior counsel appearing for the TTD, Mr. P.P. Rao,

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learned senior counsel Mr. Jaideep Gupta, Mr. D. Ramakrishna Reddy, Mr. P. S. Narasimha, learned Counsel and Mr. Anoop G. Chaudhary, learned senior counsel for the respective parties. Elaborate arguments were advanced by the respective counsel appearing for the parties to this action. We have been taken through the entire pleadings, documents and annexures filed along with the appeals and also the report submitted by the Expert Committee and the objections filed by the parties to the said report.

12. Mr. G. Ramakrishna Prasad, learned Counsel appearing for the appellant made the following submissions:

1. The High Court has failed to appreciate that in the light of over-whelming evidence with regard to the Tank beds being put in use for irrigation, drinking purpose, and being used as percolation tanks to improve the groundwater table and quality of underground water in the neighbouring areas and many villages including Tirupathi town, the High Court committed error in holding that the water tanks in issue are now non- existent.

2. The High Court committed an error in coming to the conclusion that the urban development could be given primacy over and above the need to protect the environment and valuable fresh water resources.

3. The High Court is not correct in holding that if the Government is not permitted to use the lands in question properly it will ultimately go into the hands of land grabbers and anti-social elements and they will be converted into slums and that such lands will be used as dumping grounds.

4. The High Court has failed to notice the fact that the need for sustainable development cannot be ignored, could not do away with and could not cause harm to the environment in the name of urban development and that certain acts of omissions and commissions on the part of the respondents in not taking proper measures for the preservation of the Peruru tank, the flow of water into the tank is reduced every year as most of its feeder channels are either spoiled or closed by unauthorised encroachers.

5. The respondents have failed to take necessary measures to remove the encroachments and repair the feeder channels and as a result, the natural flow of water into the tank during the rainy season is reduced. On account of reduction in the water catchment area due to encroachments, the quantity of water collected in the tank is getting drastically depleted year by year and that the water table in the neighbouring area of the tank including a colony is going down and even the ground water available is becoming more and more saline with high fluoride content every year and becoming unfit for drinking purposes.

6. It was submitted that the respondents are under constitutional obligation to protect the environment. The tanks in question is a public property in which each and every ayacutdars has got a property right and this right cannot be taken away by the Government to their detriment and that the communal property cannot be diverted for the purpose of construction of houses to section of people.

13. Mr. V.R. Reddy, learned senior counsel, appearing for TTD submitted that TTD gave its own land to Sri Padmavathi Mahila Viswavidyalayam and in lieu of the land so given by it, the State Government under G.O. Ms. No. 181 - Revenue dated 15.3.1991 has

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given Ac.150 in Perur tank to TTD. TTD took possession of the said land on 19.3.1993. In 1984 itself, the tank bed became barren and there is no water supply to the tank. The agricultural lands which were dependent on the tank water which was used only for agricultural purposes, therefore, became housing colonies. There is no source of water now to the tank and it is not possible to store water in the tank. Tirupathi is a growing town whose population is going up constantly demanding more and more house sites and housing accommodation for the growing town population. The pilgrim inflow is also steadily growing requiring more facilities. An agricultural tank which has become dry by 1984 itself and which is no longer capable of being used for agricultural irrigation purposes as it gets no water any more being surrounded by the expanding town, roads and built up areas cannot anymore be maintained as a tank in its original form. There are other tanks and dams and water supply schemes being undertaken in Tirupathi having regard to their feasibility. The High Court has considered these aspects also, he submitted.

14. TTD is one of the well known Devasthanams in the country which is undertaking projects of general public welfare consistent with its policy. It is doing everything possible in Tirupathi and in Tirumala where the World famous Sri Venkateswara Swami Temple is situated, to preserve and improve the natural environment. The tank in question i.e. Peruru tank cannot be maintained as a tank in the present situation and it has ceased to be a tank long ago except in name. It has been obtained by it in lieu of its own land it has given for a public purpose of a women's university and requires it for its own optimum use. The objection sought to be taken by the appellant as a public interest objection is without any merit or substance as far as Peruru tank is concerned on the facts and circumstances of the case.

15. Mr. P.S. Narasimha, learned Counsel appearing for A.P. Housing Board, submitted that S. No. 18/1 of Avilala village is on the outskirts of Tirupathi town measuring about 187 acres was classified as Avilala tank Poramboke. The said tank was abandoned as far back as in the year 1992. The Tank area was bulldozed and the entire land was levelled. The cultivation particulars of the Ayacut in this tank reveals that no lands were being irrigated from the water derived from this tank right from the year 1395 F i.e. the year 1984 A.D. The feeder source for Avilala tank namely (i) Ramayapalli Kasarkaluwa (ii) Kasarkaluwa of Vedantpuram Agraharam and (iii) drainage water of Timlagunta wet fields (iv) Nadinvaka - all these sources got defaced and there has been no scope for accumulation of water in the tank. It was also observed that even after sinking that well to a depth of about 60 feet, the land was not receiving any water from any ground resources after construction of Kalyani Reservoir. Therefore, proposal for abandonment of tank was submitted by the Revenue Divisional Officer, Tirupathi to the District Collector in the years 1988 and 1992. Thereafter, public notices were issued inviting objections but no objections were filed by anyone. Thereafter a technical opinion was given by the Executive Engineer of the Irrigation Department in favour of the alienation of the said land to an extent of 98 acres. Even the Gram Panchayat had passed resolution on 14.8.1988 proposing to alienate 98 acres in S. No. 18/3 carved out S. No. 18/1 of Avilala Village in favour of A.P. Housing Board. The Government have issued orders in G.O. Ms. No. 691 dated 18.7.1989 alienating 98 acres of land for the purpose of constructions of house under the rental housing scheme for the Government employees. The said land has been levelled in the year 1992 after taking possession. The Housing Board has undertaken infrastructural facilities by laying of B.T. Roads, electrical lines, digging borewells apart from levelling and plotting the land and a sub-station 33 K.V. capacity has been established by the A.P. Electricity Board.

16. It was submitted that the A.P. Housing Board paid Rs. 90 lakhs towards the cost of

the land @ Rs. 1 lakh for each acre to the Government and also spent a sum of Rs. 88.43 lakhs towards development of the land so far. Thus, in all A.P. Housing Board has invested a sum of Rs. 1,78,43,000/- and the further development was stopped in view of the pendency of the writ petition.

17. The A.P. Dairy Development Corporation has established Balaji Dairy in a portion of the land under reference by spending over Rs. 8 crores. All these amounts were spent by the Government from its own expenditure from out of public funds. Apart from the above, the Land Acquisition proceedings were initiated for laying of approach road and compensation thereafter has been paid by the Revenue Department.

18. Mr. P.S. Narasimha further submitted that the laudable objective of maintenance of ecology, environment and preservation of water resources are subject to the vagaries of nature and in the realm of technical matter, there cannot be judicially manageable standard for granting any relief.

19. Arguing further, he submitted that there are many factors and reasons attributing to depletion of ground water table due to the expanding urbanization and increasing the non-agricultural activities. All such activities have not the sanction of the law supported by legislative mandate under the A.P. Urban Areas Development Act. The administration has been entrusted with the responsibility of ensuring equitable urban growth by balancing ecological and environmental interest and in the instant case, the administration has taken all the proceedings and attending precautions to act in larger public interest in general for which the appellant cannot have any grievance.

20. Mr. Jaideep Gupta, learned senior counsel, appearing for TUDA filed a detailed reply to the appeal. He invited our attention to the elaborate and detailed reply affidavit filed by them. It is seen from the affidavit that the proposals for abandonment of the erstwhile tank were submitted by the Revenue Divisional Officer, Tirupathi with reference to the Collector's letter No. B-1/7089/88 dated 17.9.1988. A notice for public response to the said proposal was published in the village but no objections were received. As the land was in the past classified as a tank poramboke, technical opinion had already been obtained and the Irrigation Department opined that there was no objection for alienation of the said land. As per the report of the Revenue Divisional Officer, Tirupathi submitted in his letter No. Roc. No. G/2016/88, dated 6.9.1988 that the Avilala Gram Panchayat in its resolution dated 14.8.1988 had resolved to alienate an extent of 90.00 acres in Sy. No. 18/3 (carved out from 18/1) of Avilala village in favour of A.P. Housing Board.

21. In the above circumstances, the Government have alienated 90 acres of land in Sy. No. 18/3 carved out from Sy. No. 18/1 in favour of A.P. Housing Board for construction of houses under rental housing scheme for Government employees vide G.O. Ms. No. 691 dated 10.7.1989 of the Revenue (Assn. IV) Department. The District Collector, Chittoor in his letter No. B1/15246/90 dated 14.7.1992 addressed to the Secretary to the Government, Revenue Department has informed that the Ayacutdars have also given their consent for abandonment of the erstwhile tank and to treat the Ayacut as dry land since the tank does not have any water source.

22. After the Government have alienated an extent of 90 acres of land to A.P. Housing Board and 1.12 acres to A.P.S.E.B. and 5 acres towards compensation for private lands acquired for approach road, there remains a balance of 96 acres of land. Accordingly the Revenue Divisional Officer, Tirupathi in his letter G/5234/92 dated 16.9.1992 addressed the District Collector that the balance land available can be better utilized by

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554

handing it over to various agencies for developmental purposes, because of its proximity to Tirupathi town and adjoining residential colonies like Vaikuntapuram, Bairagipatteda etc. There has been a substantial growth in population of Tirupathi town coupled with physical expansion of the town and consequent conversion of agricultural lands into pucca residential area and layouts. The population of Tirupathi is growing day by day and to cater to the growing demand for housing this authority had requested the Government for alienation of 90 acres of land for sites and services programmes. Accordingly, the Government in G.O. Ms. No. 84 - Revenue (Assn.IV) Department, dated 28.1.1994 alienated 90 acres of land in Sy. No. 17/1 of Avilala in favour of this authority. Based on the Government Orders and proceedings of the District Collector, Chittoor in D.O. Toc. No. B/1/15246/92 dated 3.3.1994, the Mandal Revenue Officer, Tirupathi Rural Mandal has handed over the possession of 65.19 acres of land on 18.4.1994 to this authority.

23. Mr. Gupta further submitted that the Urban Development Authorities are bound to regulate the massive urban growth and migration of people with appropriate development plans to prevent formation of slums and consequent urban decay. Accordingly, the TUDA has taken up development of new Satellite townships around Tirupathi to relieve congestion of the existing township and one such satellite town is Rajiv Nagar being developed in the land many years back was under the then existing Avilala tank in Sy. No. 18/1.

24. As it is evident from the joint inspection of the Joint Collector, Chittoor, Superintending Engineer, Irrigation, Chittoor, etc. on dated 4.4.1992, there has been no source of the supply channel for maintenance of the Avilala tank and it has not been practicable either to restore it as irrigation tank or even as a percolation tank any longer. However, as a part of the development of a satellite township, it is proposed to provide lung spaces, water harvesting structures in an extent of 18 acres of land benefiting the people in Sy. No. 18/1 of Avilala village and Rajiv Nagar area by TUDA and A.P. Housing Board.

25. After obtaining approval from the State Government, TUDA announced the scheme to the public on 18.3.2001, 26.3.2001 and 30.3.2001 by giving wide publicity in the newspaper and inviting applications for participating in the auction. The plots were allotted to the public in a public auction as per the orders of the Government vide G.O. Ms. No. 84 Revenue (Assn.IV) Deptt. Dated 28.1.1994. The auction was conducted on 13th, 14th and 15th April, 2001 and plots were allotted to the successful bidders immediately i.e. before the issue of status quo order of this Court. TUDA has already taken up plans of action to provide in the new township partly with the amounts received from open auction.

26. It is also seen from the reply affidavit filed by TUDA that a comprehensive scheme name "HARITA" has been jointly promoted by Forest Department, TTD and TUDA at a cost of Rs. 24.83 crores to be implemented in five years from 2000 to 2005. The scheme had already commenced and massive plantation programme was taken up by planting 16 lakhs trees during the year 2000-2001 apart from other schemes that have been envisaged in the plan.

27. The National Remote Sensing Agency, Department of Space, Government of India in their report titled "Land use Land cover monitoring in TUDA area with special reference to Avilala tank and environs Tirupathi, Andhra Pradesh" has conducted detailed study with the help of satellite imageries on Avilala tank over a period of time. In its report, it is stated that the tank in earlier days i.e. earlier to 1970 was drained mostly by natural

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springs located in the head of the region of the catchment. Over a period of time, t spring got dried up due to various geological factors with no source of surface flow. Also the small streams which were draining to the tank were disturbed and occupied, with the result the tank remained dry with part of it covered with scrub since 1976 onwards.

28. It is also stated in the report that as per the satellite image of February, 2001 there are about 232 tanks identified in TUDA area. Most of the tanks are located along the foot hills of Tirumala hills and plains of Swarnamukhi river. Kalyani reservoir is the major one in the area. Considering the location as well as distribution about 20 tanks are identified for conservation and future development to meet the urban water requirement. However, other existing tanks may also be fenced and preserved to meet the future requirement.

29. The TUDA along with the support of other Government Departments have been making conscious efforts for conserving and preserving potential tanks in TUDA region as per the recommendations of National Remote Sensing Agency and other experts in the field. In this direction, the TUDA has already initiated action in developing Tiruchanoor tank in Sy. No. 253 of Tiruchanoor at a cost of Rs. 30 lakhs under Phase I Scheme which includes desalting, strengthening of bunds, landscaping of bunds and tree plantation. However, there is no possibility at all of restoring the abandoned Avilala tank as per the scientific data available with TUDA which can be at best developed as a satellite township with all facilities thus contributing to the planned urban growth of Tirupathi and decongesting the main township.

30. Mr. Anoop G. Chaudhary, learned senior counsel appearing for the State of Andhra Pradesh drew our attention to the detailed counter affidavit filed by the State of A.P. through its Joint Secretary to the Government Revenue Department wherein the Government has explained to this Court as to how the impugned G.O.'s alienating the lands in favour of TTD, TUDA and Andhra Pradesh Housing Board for public purposes were issued. According to Mr. Anoop Chaudhary, there is nothing illegal in issuing in G.Os. It is not violating anybody's fundamental rights. An extent of 180 acres of land was tank bed land of Avilala tank. This tank was an abandoned tank ever since 1984 as the channel source of this tank was closed due to construction of Kalyani dam and because of lack of water this tank was no longer used for storage of water. As it was an abandoned tank and was no longer in existence and the land became plain and considering the matter and report of the District Collector, the Government issued orders in G.O. Ms. No. 691 - Revenue Department dated 10.7.1989 for alienating an extent of 90 acres of land to A.P. Housing Board for the purpose of rental Housing scheme for Government employees on payment of Rs. 1 lakh per acre by the Housing Board and before this land was alienated a notice was published in the village calling for objections by the Revenue authorities and no objections were received in pursuance of the said notice. The Ayacutdars have also consented for the alienation of the land. Thereafter, after obtaining the opinion of the concerned Executive Engineer of the Irrigation Department and the report of the District Collector, the above Government Order was issued.

31. Concluding his arguments, he submitted that there is ample material on record showing that these tanks were abandoned long back and they were no longer serving as water storage tanks more particularly, as their supply channels have been dried up. On 5.12.2003, this Court passed the following order:

The Secretary, Ministry of Water Resources, Government of India is directed to

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constitute a committee of experts for the purpose of submitting a report on the question whether the two tanks, namely, the Peruru and Avilala or either of them can be utilized for water harvesting. The report shall be submitted to this Court within a period of six weeks from the date of the communication of this order. The Registry is directed to forward a set of the documents, which have been filed before this Court to the Secretary for being placed before and considered by such Committee. The committee will hold local inspection. Before it does so it shall give notice to the concerned advocate-on-record. The State - respondent will provide such documents as may be required by the Committee for the purpose of submitting the report.

List the matter thereafter.

32. The Government of India constituted a Committee for the purpose of submitting its report to this Court:

The term of reference of the Committee was to submit a report on the question whether the two tanks namely, the Peruru and Avilala or either of them can be utilized for water harvesting. Pursuant to this, the Committee visited Tirupathi on 19th and 20th January, 2004 for local inspection and necessary investigations. During the visit, a detailed discussion was held with the representatives of TUDA, TTD and members of the Intellectual Forum. The Committee submitted its detailed inspection report on 21.1.2004. The appellants submitted its objections to the report of the Committee and the respondents supported the inspection report.

33. In the above background, the following questions of law arise for consideration by this Court:

1. Whether the Urban Development could be given primacy over and above the need to protect the environment and valuable fresh water resources?

2. Whether the action of the A.P. state in issuing the impugned G.Os could be permitted in derogation of Articles 14 and 21 of the Constitution of India as also the Directive Principles of State Policy and fundamental duties enshrined in the Constitution of India?

3. Whether the need for sustainable development can be ignored, do away with and cause harm to the environment in the name of urban development? 4. Whether there are any competing public interests and if so how the conflict is to be adjudicated/reconciled?

34. We have already referred to the directions issued to the Government of India to constitute a Committee of Experts for the purpose of submitting a report on the question whether the two tanks namely, the Peruru and Avilala or either of them can be utilised for water harvesting. The Expert Committee took into account the factors that had led to the depletion of influx of water to Peruru Tank in the report and observed in paragraphs 3 & 4 of the Report.

35. According to the learned Counsel appearing for the TTD, Peruru tank as a water body had three main sources of influx of water which were as follows:

1. Overflow of water through feeder channel from the combined Kalyani River - Swarnamukhi river - The Kalyani river joins Swarnmukhi river near

2322

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Agasteeswara Temple. At that point, the overflow of water in the combined rivers as going to peruru tank through a feeder channel of about 1.6 Km, Length. After the construction of the Kalyani Dam on Kalyani River in the year 1974, the flow of water from Kalyani river into Swarnamukhi river considerably reduced. As a result, there was no overflow of water going to the feeder channel, which over the years has become defunct due to its bed level being at a higher level than the riverbed. Since the feeder channel has become defunct and abandoned, a road has been constructed for the temple by filling up the channel. The Expert Committee, after observing the above, in paragraph 3 of its report under Peruru tank has opined as follows:

> The revival of old feeder channel which involves deepening of the existing channel and restoring the channel in the initial reaches is not considered cost effective in view of the meagre quantity of river water availability for a very short period.

2 . Catchment area of 42.9 sq.Kms. TTD under "Neeru Meeru" programme, constructed 22 check dams, 9 percolation tanks, 437 rock fill dams and contour trench on a length of 1.22 km for improving the water table and water conservation and efficient use of rain water without wastage in the catchment area falling under S.V. Zoological Park.

The Expert Committee, after observing the above in para 4 of its report has stated that the inflow of water into Peruru tank has been reduced considerably due to the construction of check dams etc. While it is so, it is also to be noted in this context, that on account of Kalyani Dam a water body has come into existence in the form of Reservoir is spread over an area of 31065 acres and holds 910 mc. Ft. Water when filled to capacity. Similarly, Dalavai Tank, which is created in the Catchment area, is also a water body occupying 66.70 acres and holds 15.79 mc. Ft. of water when full.

It is pertinent to submit in this context that under the "Neeru Meeru" programme vigorously pursued by the Government in the entire State, construction of such check dams, percolation tanks etc. was conceived and executed for improving the water table and water conservation and efficient use of rain water without wastage at considerable cost.

3. Nakkalavanka and Bnodeddula Vanka : prior to the construction of Dalavai tank in the catchment area, water used to flow downstream to peruru tank through Nakkalavanka and Bnodeddula Vanka. After the construction of Dalavai Tank, the flow of water through Nakkalavanka and Bnodeddula Vanka has considerably reduced.

36. The Expert Committee after observing the above facts in paragraphs 4 & 5 of its report opined that the flow of water through Bnodeddula Vanka to the Peruru tank can be restored by removing a small check dam at Malapalli which it is submitted might be considered a retrograde step affecting other projects for water conservation. Learned Counsel further submitted that in view of the aforesaid recommendation of the Expert Committee that instead of 20 acres as presently assigned a minimum of 50 acres may be utilised for a water body in the tank area may not be a practicable proposal. However, the TTD would willingly and earnestly endeavour to implement the proposal if this Court accepts and approves the Report of the Expert Committee. In our opinion, the Expert Committee's report should be accepted by TTD. Learned Counsel appearing for

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the TTD at the time of argument, has also brought to our notice some of the programmes launched by TTD for sustainable improvement of the living environment.

37. Mr. P.S. Narasimha, learned Counsel, submitted that no competing or conflicting public interests arise in this case inasmuch as the very subject of the environment issue has ceased to be a resource as it were. The enquiry is, therefore, upon the very basic question i.e. whether there exist at all a natural resource. The research is empirical and not adjudication or prioritization of conflicting public interest. A further question can also be raised i.e. even if the said resource has deteriorated, is it possible to revive its resource. The adjudication in both the appeals is confined to an empirical enquiry based on scientific data. The enquiry as indicated above has already been done in this case. It is in two stages.

STAGE ONE -Till the judgment of the High Court of Andhra Pradesh, which dismissed the writ petitions.

STAGE TWO -Enquiry at the instance of this Court pending disposal of the special leave petitions.

STAGE ONE -

Our attention was drawn to the counter affidavit dated 7.9.1994 of TUDA in W.P. No. 8650 of 1994 which reads as under:

> The tank in question as could be seen from the permanent 'A' Register (Re-settlement Registrar) was to be fed by (1) Ramayapalli Kasam Kalva (2) Kasam Kalva of Vedantpuram Agraharam (3) Drainage water of Thummalapetta wet fields and (4) by Nadim Kalva which are almost defaced and as such there is no scope for accumulation of water in the tank. It is also observed from a well about 60 feet depth located on South-West corner of the land that no water exists in the well. The foreshore of the tank is almost plain. It is an abandoned tank and the tank is also not receiving any supply of water due to closure of supply channels after the construction of Kalyani Dam Reservoir.

STAGE TWO

The Inspection report of the Committee constituted under the directions of this Court considered various issues. It is stated in the report as follows:

> **1.** There is no tank existing in the area at present. Remains of the original demolished bund were seen. The area upstream was plain with no indications of any water storage.
>
> **2.** reported feeder channels to the tank are in fact localized drainage lines which do not have any direct source of surface water from the nearby Tirumala hills. The tank might have receive water as over flow from Peruru tank located on west of Avilala tank.

38. As per the Respondents contention, the Tank in dispute has been shown in Resettlement Register 'A'. For the purpose of change of classification from tank poramboke to ayan, 'A' notice was published in the Avilala Village displaying the said notices at the conspicuous places which is statutory and no objections were received and as stated already, consent letters were given by the individual ayacutdars for the abandonment of the tank.

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559

39. Proposals for abandonment of the erstwhile tank were submitted by the Revenue Divisional Officer, Tirupathi with reference to the Collector's letter No. B- 1/7089/88 dated 17.9.1988. A notice for public response to the said proposal was published in the village but no objections were received. As the land was in the past classified as a tank poramboke, technical opinion had already been obtained and the Irrigation Department opined that there was no objection for alienation of the said land. The opinion is in Collectorate reference No. B-1/14157/85. As per the report of the Revenue Divisional Officer, Tirupathi submitted in his letter No. Roc. No. G/2016/88 dated 6.9.1988 that the Avilala Gram Panchayat in its Resolution dated 14.8.1988 had resolved to alienate an extent of 90 acres in Sy. No. 18/3 of Avilala village in favour of Andhra Pradesh Housing Board. The materials placed before us and the report of the Expert Committee and the stand taken by the public bodies and the rapid change in the demographic feature of the Tirupathi town and its surrounding suburbs have necessitated the process of urbanization.

40. The TUDA in its additional counter affidavit filed on 21.2.2002 stated that the Tirupathi urban agglomeration as notified consists of 849 sq. Kms. with one Municipality and 89 villages. The total population of TUDA area is 4,88,248 according to 2001 census and the projected population by 2021 is 9,60,000. 49% of the urban agglomeration is covered by Tirumala hills and forest area and the remaining area is going to be developed into a Metropolis over the next 20 years, according to the present decadal population growth of 32% for TUDA region, compared to 13% of A.P. population growth rate as per 2001 census. The growth of population of Tirupathi Municipal area was highest during the decades of 1971 (83.68%) and in 1981 (75.10%) but now stabilized at nearly 30% (2001). But in respect of the suburbs surroundings Tirupathi, which are fast growing recording very high population growth rates, are an indication that TUDA area is one of the very fast developing urban agglomerations in the country. Akkarampale (v) one of the suburbs with a population of 20,325 recorded 250% of decadal growth between 1991-2001. Similarly Avilala (v) another suburb of Tirupathi, where "Rajivnagar", the land in question in the present appeals, is situated, the decadal growth rate between 1991 and 2001 was above 150%. The population of Avilala (v) which was 1141 in 1971, has grown to 12,058 by the year 2001, while converting most of the agricultural lands into residential plots. According to the report of NRSA, Hyderabad in July 2001 on "Land Use-Land Cover Monitoring in TUDA area with special reference to Avilala Tank and Environs, Tirupathi, A.P." the Avilala (v) along with the tank area which has a total extent of 942.47 hectares of which residential area was 32.91 hectares in 1976-77 has now increased to 349.28 hectares in the year 2001, which also includes institutional and industrial areas. In respect of agricultural lands, which was 677.78 hectares in 1976-77 has been diminished into 204.22 hectares in 2001. The high population growth rates of Avilala (v) combined with increase in the residential area (961%) is a clear indication that the original purpose of Avilala tank as irrigation tank, is no more relevant in the present scenario of fast urban development in this area.

41. It has been further stated in the additional affidavit filed by TUDA on 21.2.2002 that the TUDA has taken up revision of its master plan with digitization of land use along with a comprehensive development plan of the urban agglomeration up to 2021, with public participation. According to the said Master plan prepared by TUDA in 1981, the said lands of Avilala (v) are earmarked under residential zone and development of satellite township to ease the congestion on the main city and the purpose of retaining irrigation tank in an extent of 150 acres at Avilala near Tirupathi is no longer useful to the public under the circumstances explained.

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560

43. In the counter affidavit filed by A.P. Housing Board on 26.6.2000, it is submitted that the A.P. Housing Board paid Rs. 90 lakhs towards the cost of the land @ Rs. 1 lakh for each acre to the Government and also spent a sum of Rs. 88.43 lakhs towards development of the land so far. Thus, in all APHB has invested a sum of Rs. 1,78,43,000/- and the further development was stopped in view of the pendency of the writ petition.

43. The area around the property in question is fully developed. There is a weaver's colony, PR Engineers Colony, Judicial Employees Plots and Colony and Balaji Dairy (in 10 acres of land - APDDCF). Thus, the area around the land in question is already developed and several colonies have come up and in any event the land cannot be used as reservoir.

44. As per the notification, APHB has proposed about 342 HIG design, 497 MIG-2 design and 283 MIG-1 design houses with the details mentioned therein totalling about 1126 houses in the said proposed colony. The details of number of houses to be allotted under different categories and modes like outright sale, allotment on payment of 50%, 30% amount etc., are also mentioned in the said notification. It also provided reservation for various categories like 5% of houses to Legislators, 5% to defence people, 14% for SC, 4% for ST, 9% for OBC, 10% for retired Government employees, 1% for physically handicapped, 1% for freedom fighters and 51% for other categories.

45. The applicants under the above-referred notifications are the persons having no plot or no house for their residence in Tirupathi or nearby places and as such they are in dire need of a place of residence which is sought to be fulfilled under the above scheme by the APHB. It is also seen from the additional counter affidavit dated 21.2.2002 filed by TUDA that they have taken up revision of its Master plan with digitization of land use along with a comprehensive development plan of the urban agglomeration up to 2021, with public participation. According to the Master plan prepared by TUDA in 1981, the said lands of Avilala (v) are earmarked under residential zone and development of satellite township to ease the congestion on the main city.

46. It was also submitted that subsequent to the filing of the present appeals, substantial developments have taken place which can be summed up here. As stated in the counter affidavit filed by TUDA on dt. 29.11.2001, after the dismissal of Writ Petition No. 8650 of 1994 by the High Court on dated 28.9.2000, TUDA submitted the entire scheme of sites and services to be taken up at Rajiv Nagar at a cost of Rs. 600 lakhs to the State Government for approval vide its letter No. 2148/G1/99 dated 3.12.1999. The State Government vide G. Rt. No. 124 M.A. dated 15.2.2001 had approved the proposal of TUDA.

47. Mr. Jaideep Gupta, learned senior counsel appearing for the TUDA, has placed before us a report on Land Use Land Cover Monitoring in TUDA area with special reference to Avilala Tank and Environs Tirupathi. The main objective of this study was:

1. To map and estimate the water bodies and drainage pattern within the TUDA limits and to suggest the water conservation plan, on a scale of 1:50,000 using satellite and other collateral data.

2. To monitor the changes in and around the Avilala Tank over a period from 1976- 2001 and carry out the change analysis.

The report contains all meticulous details about the study area, data base, advantages and limitations of satellite data, methodology, analysis and observations, water

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resources analysis of TUDA area, land use/land cover analysis of Avilala tank and its environs. The report has been prepared in a meticulous manner with reference to various plans. Another report was also submitted with regard to the Revitalization of Lakes in TUDA Region which also contains many details about the land use of TUDA Region and the conservation and preservation of water bodies and the identification of potential tanks for conservation and the salient proposals for Revitalization of identified tanks. The Salient proposals for Revitalization of tanks are as under:

> On realizing the importance of restoration of tank basins towards conservation of water and recharging of ground water, increase the storage capacity of tanks, renovating the tank bunds as well as feeder channels, TUDA has taken over 30 tanks in its operational area for taking up the improvements. Proposals include removal or eviction of encroachments, desalting of tank basins, clearing of jungle, strengthening of tank bunds, excavation of boundary trenches, widening and excavation of feeder channels, construction of boundary pillars and compound walls along the tank boundary. Block plantation, programmes for development as landscaped parks and water based entertainment units for the benefit of the public in off shore areas of the tanks have been proposed wherever feasible and viable. Towards protection of environment, provision for treatment system is also made in the project to take care of entry of drainage/silage into the tank storages. Block plantation on all on-shore areas of tank have been taken up as a part of Neeru Meeru programme to prevent erosion of soils and entry of encroachments which will have long term positive environment results.

48. As per the estimates prepared, the total cost of the scheme works out to Rs. 993.64 lakhs for taking up the above programmes in 32 tanks spread over 32 settlements around Tirupathi town and in TUDA region. The abstract statement showing the details of tanks proposed for revitalization and the cost of development is given below:

S.No.	Mandal	No. of tanks	Cost of development	Cost of greening/landscaping Programme	Total
1.	Tirupati(U) Mandal	10	387.84	82.50	470.34
2.	Tirupati(R)Mandal	10	203.10	64.90	268.00
3.	Renigunta Mandal	9	129.50	47.60	177.10
4.	Chandragir Mandal	3	71.70	6.50	78.20
Total		32	792.14	201.50	993.64

49. As already noticed, the Expert Committee in its Inspection Report, has gone into various technical details about the cause for gradual reduction of inflow of water to the Peruru tank, which is a rain-fed tank, over the last 50 years. The Committee has observed in its report that the reduction in the inflow of water to the tank was due to the construction of 22 check dams, 8 percolation tanks, 437 rock fill dams and contour trench on a length of 1.22 km for water conservation and efficient use of rain water without wastage. The Committee has also observed in its Report that the main supply channel to the Peruru tank was affected due to the revival of Dalaval Tank situated at a distance of about 2 Kms upstream in the catchment area.

50. The Expert Committee in its report has suggested some additional measures for rain

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harvesting by providing for a percolation tank in an area of 50 acres instead of 20 already earmarked for the said purpose by the Revenue authorities with roof top water harvesting and artificial recharge

The Expert Committee has gone into various technical and cost aspects about the feasibility of reviving the Peruru tank. Only after the Committee found that the tank could not be revived in its original form, it suggested in its report for construction of percolation tank and roof top rain water harvesting and artificial recharge for increasing the ground water level.

52. A careful perusal of the report would clearly reveal that the Committee has given its suggestions only after taking into account various possibilities in recharging the ground water level. It is not proper in doubting the correctness of the Committee's report as contended by the appellants. The Committee, in our view, has gone into the details about the revival of the feeder channel to the Peruru tank from Swarnamukhi river and having regard to the impracticability of restoring the same as feeder channel had suggested an alternative which in their view, is feasible and beneficial.

53. It is evident from the report of the Expert Committee that the Members of the Expert Committee have taken technical aspects as contained therein and the objections of the appellant in this regard are untenable. The Government of Andhra Pradesh has also taken various steps pursuant to the directions given by this Court which could be seen from the additional affidavit dated 25.3.2005 filed by the State of Andhra Pradesh.

54. We have given our thoughtful and careful consideration to the sensitive issues raised in the appeals by the appellants and countered by the respective respondents with reference to the pleadings, the documents, annexures filed and judgment of the High Court. We have also carefully perused the report submitted by the Expert Committee and also considered the rival submissions made by the respective counsel. In our opinion, the nature of the question in this case is twofold. Firstly, the jurisprudential issues. In the event of conflict between the competing interests of protecting the environment and social development, this Court in the case of **M.C. Mehta v. Kamal Nath MANU/SC/1007/1997 :** (1997)1SCC388 held as under:

> The issues presented in this case illustrate the classic struggle between those members of the public who would preserve our rivers, forests, parks and open lands in their pristine purity and those charged with administrative responsibility, who under the pressures of the changing needs of an increasingly complex society find it necessary to encroach to some extent upon open lands heretofore considered inviolate to change. The resolution of this conflict in any given case is for the legislature and not for the Courts. If there is a law made by Parliament or the State Legislatures, the Courts can serve as an instrument for determining legislative intent in the exercise of powers of judicial review under the Constitution. But, in the absence of any legislation, the executive acting under the doctrine of public trust cannot abdicate the natural resource and convert them into private ownership or commercial use. The aesthetic use and the pristine glory of the natural resources, the environment and the ecosystems of our country cannot be permitted to be eroded for private, commercial or any other use unless the Courts find it necessary, in good faith, for the public and in public interest to encroach upon the said recourses.

55. The responsibility of the state to protect the environment is now a well-accepted

manupatra
563

notion in all countries. It is this notion that, in international law, gave rise to the principle of "state responsibility" for pollution emanating within one's own territories [Corfu Channel Case, ICJ Reports (1949) 4]. This responsibility is clearly enunciated in the United Nations Conference on the Human Environment, Stockholm 1972 (Stockholm Convention), to which India was a party. The relevant Clause of this Declaration in the present context is Paragraph 2, which states:

> The natural resources of the earth, including the air, water, land, flora and fauna and especially representative samples of natural ecosystems, must be safeguarded for the benefit of present and future generations through careful planning or management, as appropriate.

Thus, there is no doubt about the fact that there is a responsibility bestowed upon the Government to protect and preserve the tanks, which are an important part of the environment of the area.

Sustainable Development

56. The respondents, however, have taken the plea that the actions taken by the Government were in pursuance of urgent needs of development. The debate between the developmental and economic needs and that of the environment is an enduring one, since if environment is destroyed for any purpose without a compelling developmental cause, it will most probably run foul of the executive and judicial safeguards. However, this Court has often faced situations where the needs of environmental protection have been pitched against the demands of economic development. In response to this difficulty, policy makers and judicial bodies across the world have produced the concept of "sustainable development". This concept, as defined in the 1987 report of the World Commission on Environment and Development (Brundtland Report) defines it as "Development that meets the needs of the present without compromising the ability of the future generations to meet their own needs". Returning to the Stockholm Convention, a support of such a notion can be found in Paragraph 13, which states:

> In order to achieve a more rational management of resources and thus to improve the environment, States should adopt an integrated and coordinated approach to their development planning so as to ensure that development is compatible with the need to protect and improve environment for the benefit of their population.

Subsequently the *Rio Declaration on Environment and Development*, passed during the Earth Summit at 1992, to which also India is a party, adopts the notion of sustainable development. Principle 4 of the declaration states:

> In order to achieve sustainable development, environmental protection shall constitute an integral part of the development process and cannot be considered in isolation from it.

57. This Court in the case of **Essar Oil v. Halar Utkarsh Samiti MANU/SC/0037/2004** :AIR2004SC1834 was pleased to expound on this. Their Lordships held:

> This, therefore, is the sole aim, namely, to balance economic and social needs on the one hand with environmental considerations on the other. But in a sense all development is an environmental threat. Indeed, the very existence of humanity and the rapid increase in population together with the consequential

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> demands to sustain the population has resulted in the concreting of open lands, cutting down of forests, filling up of lakes and the pollution of water resources and the very air that we breathe. However there need not necessarily be a deadlock between development on the one hand and the environment on the other. The objective of all laws on environment should be to create harmony between the two since neither one can be sacrificed at the altar of the other.

A similar view was taken by this Court in Indian Council for **Environ-Legal Action v. Union of India MANU/SC/1189/1996 :** (1996)5SCC281 where their Lordships said:

> While economic development should not be allowed to take place at the cost of ecology or by causing widespread environmental destruction and violation, at the same time the necessity to preserve ecology and environment should not hamper economic and other developments. Both development and environment should go hand in hand, in other words, there should not be development at the cost of environment and vice versa, but there should be development while taking due care and ensuring the protection of the environment.

The concept of sustainable development also finds support in the decisions of this Court in the cases ***M.C. Mehta v. Union of India (Taj Trapezium Case)*** (1997) 2 SCC 653, ***State of Himachal Pradesh v. Ganesh Wood Products*** MANU/SC/0038/1996 : AIR1996SC149 and ***Narmada Bachao Andolan v. Union of India MANU/SC/0206/2005 :*** AIR2005SC2994 .

58. In light of the above discussions, it seems fit to hold that merely asserting an intention for development will not be enough to sanction the destruction of local ecological resources. What this Court should follow is a principle of sustainable development and find a balance between the developmental needs which the respondents assert, and the environmental degradation, that the appellants allege.

Public Trust Doctrine

59. Another legal doctrine that is relevant to this matter is the Doctrine of Public Trust. This doctrine, though in existence from Roman times, was enunciated in its modern form by the US Supreme Court in **Illinois Central Railroad Company v. People of the State of Illinois** (1892) 146 US 537 where the Court held:

> The bed or soil of navigable waters is held by the people of the State in their character as sovereign, in trust for public uses for which they are adapted.
>
> [...] the state holds the title to the bed of navigable waters upon a public trust, and no alienation or disposition of such property by the State, which does not recognize and is not in execution of this trust is permissible.

What this doctrine says therefore is that natural resources, which includes lakes, are held by the State as a "trustee" of the public, and can be disposed of only in a manner that is consistent with the nature of such a trust. Though this doctrine existed in the Roman and English Law, it related to specific types of resources. The US Courts have expanded and given the doctrine its contemporary shape whereby it encompasses the entire spectrum of the environment.

60. The doctrine, in its present form, was incorporated as a part of Indian law by this Court in the case of **M.C. Mehta v. Kamal Nath** (supra) and also in **M.I. Builders v. Radhey Shyam Sahu MANU/SC/0999/1999 :** [1999]3SCR1066 . In ***M.C. Mehta,***

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Kuldip Singh J., writing for the majority held:

> [our legal system] includes the public trust doctrine as part of its jurisprudence. The state is the trustee of all natural resources which are by nature meant for public use and enjoyment. [...] The state as a trustee is under the legal duty to protect the natural resources. [Para 22]

The Supreme Court of California, in the case of ***National Audubon Society v. Superior Court of Alpine Country*** 33 Cal 419 also known as the Mono Lake case summed up the substance of the doctrine. The Court said:

> Thus the public trust is more than an affirmation of state power to use public property for public purposes. It is an affirmation of the duty of the State to protect the people's common heritage of streams, lakes, marshlands and tidelands, surrendering the right only in those rare cases when the abandonment of the right is consistent with the purposes of the trust.

This is an articulation of the doctrine from the angle of the affirmative duties of the State with regard to public trust. Formulated from a negatory angle, the doctrine does not exactly prohibit the alienation of the property held as a public trust. However, when the state holds a resource that is freely available for the use of the public, it provides for a high degree of judicial scrutiny upon any action of the Government, no matter how consistent with the existing legislations, that attempts to restrict such free use. To properly scrutinize such actions of the Government, the Courts must make a distinction between the government's general obligation to act for the public benefit, and the special, more demanding obligation which it may have as a trustee of certain public resources,

[Joseph L. Sax "The public Trust Doctrine in Natural Resource Law: Effective Judicial Intervention", Michigan Law Review, Vol.68 No. 3 (Jan.1970) PP 471- 566)]. According to Prof. Sax, whose article on this subject is considered to be an authority, three types of restrictions on governmental authority are often thought to imposed by the public trust doctrine [Ibid]:

> **1.** the property subject to the trust must not only be used for a public purpose, but it must be held available for use by the general public;
>
> **2.** the property may not be sold, even for fair cash equivalent
>
> **3.** the property must be maintained for particular types of use. (i) either traditional uses, or (ii) some uses particular to that form of resources.

In the instant case, it seems, that the Government Orders, as they stand now, are violative of principles 1 and 3, even if we overlook principle 2 on the basis of the fact that the Government is itself developing it rather than transferring it to a third party for value.

Therefore, our order should try to rectify these defects along with following the principle of sustainable development as discussed above.

61. Further the principle of "Inter-Generational Equity" has also been adopted while determining cases involving environmental issues. This Court in the case of ***A.P. Pollution Control Board*** v. ***Prof. M.V. Nayudu and Ors. MANU/SC/0032/1999*** : [1999]1SCR235 held as under:

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566

The principle of inter-generational equity is of recent origin. The 1972 Stockholm Declaration refers to it in principles 1 and 2. In this context, the environment is viewed more as a resource basis for the survival of the present and future generations.

Principle 1 - Man has the fundamental right to freedom, equality and adequate conditions of life, in an environment of quality that permits a life of dignity and well-being, and he bears a solemn responsibility to protect and improve the environment for the present and future generations....

Principle 2 - The natural resources of the earth, including the air, water, lands, flora and fauna and especially representative samples of natural ecosystems, must be safeguarded for the benefit of the present and future generations through careful planning or management, as appropriate.

62. Several international conventions and treaties have recognized the above principles and, in fact, several imaginative proposals have been submitted including the locus standi of individuals or groups to take out actions as representatives of future generations, or appointing an ombudsman to take care of the rights of the future against the present (proposals of Sands and Brown Weiss referred to by Dr. Sreenivas Rao Permmaraju, Special Rapporteur, paras 97 and 98 of his report).

63. The principles mentioned above wholly apply for adjudicating matters concerning environment and ecology. These principles must, therefore, be applied in full force for protecting the natural resources of this country. Article 48A of the Constitution of India mandates that the State shall endeavour to protect and improve the environment to safeguard the forests and wild life of the country. Article 51A of the Constitution of India, enjoins that it shall be the duty of every citizen of India, inter alia, to protect and improve national environment including forests, lakes, rivers, wild life and to have compassion for living creatures. These two Articles are not only fundamental in the governance of the country but also it shall be the duty of the State to apply these principles in making laws and further these two articles are to be kept in mind in understanding the scope and purport of the fundamental rights guaranteed by the Constitution including Articles 14, 19 and 21 of the Constitution of India and also the various laws enacted by the Parliament and the State Legislature.

64. On the other hand, we cannot also shut our eyes that shelter is one of the basic human needs just next to food and clothing. Need for a National Housing and Habitat Policy emerges from the growing requirements of shelter and related infrastructure. These requirements are growing in the context of rapid pace of urbanization, increasing migration from rural to urban centers in search of livelihood, mis-match between demand and supply of sites and services at affordable cost and inability of most new and poorer urban settlers to access formal land markets in urban areas due to high costs and their own lower incomes, leading to a non-sustainable situation. This policy intends to promote sustainable development of habitat in the country, with a view to ensure equitable supply of land, shelter and services at affordable prices.

65. The World has reached a level of growth in the 21st Century as never before envisaged. While the crisis of economic growth is still on, the key question which often arises and the Courts are asked to adjudicate upon is whether economic growth can supersede the concern for environmental protection and whether sustainable development which can be achieved only by way of protecting the environment and conserving the natural resources for the benefit of the humanity and future generations

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could be ignored in the garb of economic growth or compelling human necessity. The growth and development process are terms without any content, without an inkling as to the substance of their end results. This inevitably leaves us to the conception of growth and development which sustains from one generation to the next in order to secure 'our common future'. In pursuit of development, focus has to be on sustainability of development and policies towards that end have to be earnestly formulated and sincerely observed. As Prof. Weiss puts it, "conservation, however, always takes a back seat in times of economic stress." It is now an accepted social principle that all human beings have a fundamental right to a healthy environment, commensurate with their well being, coupled with a corresponding duty of ensuring that resources are conserved and preserved in such a way that present as well as the future generations are aware of them equally.

The Parliament has considerably responded to the call of the Nations for conservation of environment and natural resources and enacted suitable laws.

66. The Judicial Wing of the country, more particularly, this Court has laid down a plethora of decisions asserting the need for environmental protection and conservation of natural resources. The environmental protection and conservation of natural resources has been given a status of a fundamental right and brought under Article 21 of the Constitution of India. This apart, the Directive Principles of State Policy as also the fundamental duties enshrined in Part IV and Part IVA of the Constitution of India respectively also stresses the need to protect and improve the natural environment including the forests, lakes, rivers and wild-life and to have compassion for living creatures.

67. This Court in ***Dahanu Taluka Environmental Protection Group and Ors.*** v. ***Bombay Suburban Electricity Supply Co. Ltd. and Ors.*** MANU/SC/0574/1991 : (1991)2SCC539 held that the concerned Government should "consider the importance of public projects for the betterment of the conditions of living people on one hand and the necessity for preservation of social and ecological balance and avoidance of deforestation and maintenance of purity of the atmosphere and water free from pollution on the other in the light of various factual, technical and other aspects that may be brought to its notice by various bodies of laymen, experts and public workers and strike a balance between the two conflicting objectives."

68. However, some of the environmental activists, as noted in 'The Environmental Activities Hand Book' authored by Gayatri Singh, Kerban Ankleswaria and Colins Gonsalves, that the Judges are carried away by the money spent on projects and that mega projects, that harm the environment are not condemned. However, this criticism seems to be baseless since in Virender Gaur and Ors. v. State of Haryana and Ors. MANU/SC/0629/1995 : (1995)2SCC577 , this Court insisted on the demolition of structure which have been constructed on the lands reserved for common purposes and that this Court did not allow its decision to be frustrated by the actions of a party. This Court followed the said decision in several cases issuing directions and ensuring its enforcement by nothing short of demolition or restoration of status quo ante. The fact that crores of rupees was spent already on development projects did not convince this Court while being in a zeal to jealously safeguarding the environment and in preventing the abuse of the environment by a group of humans or the authorities under the State for that matter.

69. The set of facts in the present case relates to the preservation of and restoration of status quo ante of two tanks, historical in nature being in existence since the time of

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Krishnadevaraya, The Great, 1500 A.D., where the cry of socially spirited citizens calling for judicial remedy was not considered in the right perspective by the Division Bench of the High Court of Andhra Pradesh despite there being overwhelming evidence of the tanks being in existence and were being put to use not only for irrigation purpose but also as lakes which were furthering percolation to improve the ground water table, thus serving the needs of the people in and around these tanks. The Division Bench of the High Court, in the impugned order, has given precedence to the economic growth by completely ignoring the importance and primacy attached to the protection of environment and protection of valuable and most cherished fresh water resources.

70. No doubt, the wishful thinking and the desire of the appellant- forum , that the Tanks should be there, and the old glory of the tanks should be continued, is laudable. But the ground realities are otherwise. We have already noticed the ground realities as pointed out by the Government of Andhra Pradesh, TUDA and TTD in their reply to the Civil appeals by furnishing details, data and particulars. Now a days because of the poverty and lack of employment avenues, migration of people from rural areas to urban areas is a common phenomenon. Because of the limited infrastructure of the towns, the towns are becoming slums. We, therefore, cannot countenance the submissions made by the appellant in regard to the complete restoration and revival of two tanks in the peculiar facts and circumstances of this case. We cannot, at the same time, prevent the Government from proceeding with the proper development of Tirupathi town. The two Government Orders which are impugned have been issued long before and pursuant to the issuance of the Government Orders, several other developments have taken place. Constructions and improvements have been made in a vast measure. Because of spending crores and crores of rupees by various authorities, the only option now left to the appellant and the respondents is to see that the report submitted by the Expert Committee is implemented in its letter and spirit and all the respondents shall cooperate in giving effect to the Committee's report.

71. It is true that the tank is a communal property and the State authorities are trustees to hold and manage such properties for the benefits of the community and they cannot be allowed to commit any act or omission which will infringe the right of the Community and alienate the property to any other person or body. Taking into account all these principles of law, and after considering the competing claims of environment and the need for housing, this Court holds the following as per the facts of this case.

72. The Respondents have claimed that the valuable right to shelter will be violated if the impugned Government Orders are revoked. On the facts of the present case, it seems that the respondents intend to build residential blocks of flat for High and Middle income families, institutions as well as infrastructure for the TTDS. If the proposed constructions are not carried on, it seems unlikely that anyone will be left homeless or without their basic need for shelter. Therefore, one feels that the right to shelter does not seem to be so pressing under the present circumstances so as to outweigh all environmental considerations.

73. Another plea repeatedly taken by the respondents [illegible] correspond to the money already spent on developing the land. However, the decision of this case cannot be based solely upon the investments committed by any party. Since, otherwise, it would seem that once any party makes certain investment in a project, it would be a fait accompli and this Court will not have any option but to deem it legal.

74. Therefore, under the present circumstances, the Court should do the most it can to safeguard the two tanks in question. However, due to the persistent developmental

activities over a long time, much of the natural resources of the lakes has been lost, and considered irreparable. This, though regrettable, is beyond the power of this Court to rectify.

75. One particular feature of this case was the competing nature of claims by both the parties on the present state of the two tanks and the feasibility of their revival. We thought that it would be best, therefore, if we place reliance on the findings of the expert committee appointed by us which has considered the factual situation and the feasibility of revival of the two tanks. Thus in pursuance of a study of that committee, this Court passes the following orders.

76. The appeals are disposed of with the following directions:

With regard to Peruru tank:

(i) No further constructions to be made.

(ii) The supply channel of Bodeddula Vanka needs to be cleared and revitalized. A small check dam at Malapafi to be removed to ensure the free flow and supply to the tank.

(iii) Percolation tank to be constructed and artificial recharge to be done to ensure the revival of the tank, keeping in mind its advantage at being situated at the foot hills.

(iv) The area allotted by Mandal Revenue Office for construction of the tank to be increased to a minimum of 50 acres. Percolation tank with sufficient number of recharge shafts to be developed to recharge the unsaturated horizons up to 20 m. The design of the shafts etc. to be prepared in consultation with the CGWB. The proposed percolation tank to be suitably located along the bund keeping in view the inlets, irrigation sluices and surplus water.

(v) Feasibility and cost estimation for the revival of the old feeder channel for Swarnamukhi River should be carried and a report to be submitted to the Court.

(vi) Each house already constructed by the TTD must provide for roof top rain water harvesting. Abstraction from ground water to be completely banned. No borewell tubewell for any purpose to be allowed in the area.

(vii) Pyrometers to be set up at selected locations, in consultation with the CGWB to observe the impact of rain water harvesting in the area on ground water regime.

With regard to Avilala tank:

(i) No further construction to be allowed in the area.

(ii) Each house already constructed by the APHB/ TUDA must provide structure for roof top rain water harvesting. All the storm water in the already built colonies to be recharged to ground water. Structures for such purposes to be designed in consultation with the CGWB.

(iii) No borewell tubewell for any purpose to be allowed in the area.

(iv) An area of 40 acres presently reserved for the Government should not be

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570

developed in any way that may lead to concretization of the ground surface. Recharge structures to be constructed for rainwater harvesting.

(v) Pyrometers to be set up at selected locations, in consultation with the CGWB to observe the impact of rain water harvesting in the area on ground water regime.

77. We place on record our deep appreciation for the valuable assistance rendered by all the counsel appearing in this case which made our job easier.

78. The appeals are disposed of accordingly - no costs.

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ANNEXURE-VI

ANNEXURE-1

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : **22nd June, 2022 @ 1:00PM**
Venue : **DC's Conference Hall, Lunglei**

The meeting was chaired by Pu Kulothungan A, DC & Chairman of the committee. At the outset, the chairman welcomed all the members & invitees and explained the terms of reference of the committee. He further emphasized that the safety of our environment should not be compromised at the cost of development, and requested NHIDCL / Contractors to be cautions while carrying out works.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary explained that the current environmental issue is dumping of muck. He stated that most of the current problems due to road construction along NH 54 & NH 302 are due to negligence of environmental norms and various advisories made by the concerned authorities / Department / NGOs and hence, stay order was issued with a request to construct physical barriers to prevent the entry of muck into rivers / streams.

Dr. Lalramnghaki Pachuau, Scientist D from Mizoram Pollution Control Board also explained the environmental impacts and that the current situation arise due to non-compliance of various environmental norms / rules / regulations / advisories. She further stated that even show cause notice was served to NHIDCL from Mizoram Pollution Control Board.

Representatives of NHIDCL / Contractors also explained their issues / problems. After detailed deliberation, the following decisions were taken:

1. The meeting was of the opinion that most of the current environmental problems faced due to new road construction along NH 54 and NH 302 are caused by negligence of various environmental norms / guidelines / laws / Acts by NHIDCL and its contractors. Stay order issued by DFO Lunglei and DFO Tlabung within their respective divisions were also ratified as it was inevitable to prevent further deterioration of environment (especially rivers and streams due to disposed muck). The meeting decided that all the contractors should carry out construction of RCC / Gabion walls at the bottom of all the dumping sites in full swing to prevent the entry of muck into the rivers / streams and should complete within 15 days. It was decided to carry out physical verification after 15 days.

2. It was also agreed that splitting the projects deliberately in less than 100 kms to avoid the need of obtaining Environmental Clearance is injustice to environment and not acceptable. Hence, NHIDCL is requested to re-examine the project and take necessary action in obtaining necessary clearance in addition to forest clearance in order to avoid further complications.

3. The meeting resolved that NHIDCL / Contractors should enquire damages done by improper muck disposal to individual properties within their respective areas and take necessary action to make good the loss.

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4. It was also decided that NHIDCL / Contractors should submit the updated muck dumping ground conditions as per the following proforma to Chairman / DC.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn.)		Arranged by Contractor on mutual understanding (Non– designated)		
	With Protective Wall	With out protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

Approval of the competent authority should invariably be obtained in all the non – designated dumping ground immediately after constructing protective wall.

5. The meeting reiterated that dumping of muck should be done only at designated dumping site and all applicable environmental laws / rules / guidelines should be followed strictly. If additional dumping site is required, approval of the competent authority should be obtained and construction of protective wall (RCC / Gabion) should be completed before dumping muck.

6. The meeting also decided that identified dumping ground inside forest areas should be cancelled and suitable areas outside forest areas should be identified by the contractors and approval should be obtained from competent authority.

The meeting ended with vote of thanks from the Chairman.

(KULOTHUNGAN A)
Chairman
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/32-35 Dated Lunglei, the 23rd June, 2022

Copy to :

All members & Invitees for kind information and necessary action.

23/6/22

(PC LALCHHANDAMA)
Member Secretary
&
Divisional Forest Officer.
Lunglei Forest Division

573

ATTENDANCE SHEET

VENUE : DC Conference Hall

Date & Time : 22nd June 2022 @ 1:00 PM

Subject : Monitoring Committee to monitor the compliance of environmental Laws.

Sl No	Name & Designation	Phone No	Signature
1	Kulothungan A DC & Chairman		
2	PC Lalchhandama Member Secretary	9612609107	22/6/22
3	C. Lalthanmawia, bfo TL	8974772377	
4	Dr. LALRAMNGHAKI PACHUAU SCIENTIST 'B', MPCB	9436146946	
5	Prafulla Borgohain GM, ABCI	9435398224	
6	Sunay Roy, Rm, BIPL	9734769119	
7	Amarjeet Singh, PM, PRG5	7988624458	
8	S. Nabakumar Singh.	9678312231	
9	B.V.S RAJU RE, P-4	99595-91670	
10	S.M.A. Zaidi P.M.	9161147777	
11	B. Singha (Hrabitual bypass-2)	8638507928	
12	T. Lalfakzuala. YMA	9436157474	
13	G.K Prasad ABCI-PRG-6	9470842979	
14	P. HRISHIKESH SINGH	7005284715	
15	Ramsagar Prasad (RE)	9774645536	
16	S.K. Bajpai (TL)	9557555021	
17	P.C. Lalhruaitluanga	9366156288	
18	F. Lalramngaihzova	9436370551	
19	Aravind Reddy	8885524197	
20	G. Balasubramanyam	8131059671	
21	Alan Lalthanzara SO	9612587436	
22	V. Lalruatliana, Addl DC	9862614740	
23	H. Lalrinenga	7005968251	
24	F. Lalruatkimi IS, UDPR	8974740992	
25	PC. Zonunthanga, DLAO	8974214794	
26	A Rahemuddin	9612830125	
27	Shyamal Kr Singh	7636054190	
28	C. Lalremruati	8974213605	

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ANNEXURE-VII

ANNEXURE-3

574

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time	:	25th August, 2022 @ 2:00PM
Venue	:	DC's Conference Hall, Lunglei
Member presents	:	Annexure - I

The meeting was chaired by Pu Kulothugan A, Deputy Commissioner & Chairman of the committee. After welcoming all the members and invitees, he explained that the purpose of the meeting was to discuss the compliance of decisions taken in the earlier meeting by NHIDCL and its contractors. He further stated that out of the three monitoring teams constituted (Team A, Team B and Team C), only one team (Team C) has submitted their monitoring report and the other two teams are yet to submit their reports.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary who is also convener of Team - C highlighted brief report of verification stating that compliance of earlier decisions was not upto acceptable level. He further reported that dumping was done at a member of places other than designated dumping ground and most of the dumping grounds were without protective wall at the time of verification. The verification team opined that NHIDCL should pay for the ecological losses caused by improper muck disposal. Detailed monitoring report of Team – C is at annexure – 2.

Updated reports on designated dumping ground was given by contractors under NHIDCL as below :

Sl. No	Package No.	No. of spoil banks / Dumping grounds			
		With protective walls completed	Constn. Of protective wall going on	Without protective wall	Total
1	2	3	4	5	6
1.	NH-54 Package – 3	5	4	5	14
2.	NH-54 Package – 4	12	2	4	18
3.	NH-54 Package – 5	15	3	7	25
4.	NH-54 Package – 6	5	3	8	16
5.	NH-54 & 302 Package – A	1	-	12	13
6.	NH-54 & 302 Package – B	1	-	9	10

Photographs of the protective walls constructed were also submitted by respective contractors.

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After detailed deliberations, the following decisions were taken.

1. Since updated muck dumping ground was not submitted as decided in the last meeting, it was once again decided that NHIDCL / Contractors should submit updated information using the following proforma without further delay.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn)		Arranged by contractor on mutual understanding (Non – designated)		
	With protective wall	Without protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

2. It was decided that construction of protective wall should be in full swing to complete them as soon as possible and in any case, before the next meeting which is tentatively scheduled to be held during mid – October, 2022.

3. It was decided that dumping should be taken as an opportunity to create flat land wherever possible in consultation with concerned individuals / villagers / NGOs etc.

4. It was reiterated that approval of the competent authority should be obtained for dumping ground before actual dumping even when arranged by mutual understanding. Protective walls should also be constructed prior to actual dumping.

5. As pointed out in the State Level Monitoring Committee held on 25.7.2022 (Para 2 of recommendations) about violation or non-violation of The Forest (Conservation) Act, 1980 in respect of NH-54 Package – 3 (under Lunglei District, Thingfal area), NHIDCL informed that although in – principle approval was obtained on 22.3.2022, work was stared way back in October 2019 because the areas were claimed by some individuals and hence handed over to NHIDCL.

It was decided that NHIDCL should approach DFO Lunglei to discuss further course of action.

6. As desired by the same committee mentioned at 5 above where the District Monitoring Committees were requested to assess the loss caused to the environment due to irregular muck disposal (Para 8 of the recommendation), it was decided that DFO & Member Secretary may take necessary action on behalf of the District Monitoring Committee to take up the matter with Mizoram Pollution Control Board.

7. It was reported that some individuals are dumping at the down – hill road sides between 3 Gate and Saizaikawn which gives bad name to NHIDCL and its contractors. It was decided that the culprits, when detected, should be reported immediately to DC Office so that appropriate action will be taken.

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8. The difficulty in finding dumping ground between Hrangchalkawn – Sazaikawn was also mentioned. It was decided that all members and invitees may extent all possible help to enable NHIDCL / Contractors to find suitable dumping ground.

9. It was also decided that critical locations of dumping ground that needs urgent construction of protective wall, if any, may be identified and informed to NHIDCL. DFO Lunglei & DFO Tlabung may take necessary action within their respective jurisdiction.

The next meeting was also tentatively scheduled to be held during mid – October to discuss compliance report and monitoring reports of Team A & Team B.

The meeting ended with vote of thanks from the Chair.

(KULOTHUNGAN A)
Chairman
District Monitoring Committee
&
Deputy Commissioner
Lunglei District

Memo No.C.11015/1/2022-DFO(L)/ 88-93 Dated Lunglei, the 26th August, 2022

Copy to :

All members & Invitees for kind information and necessary action.

26/8/22

(PC LALCHHANDAMA)
Member Secretary
District Monitoring Committee

&
Divisional Forest Officer
Lunglei Forest Division

122 (391) ANNEXURE

Date & Time : 25.8.2022 @ 2100 PM

Venue : DC's Conference Hall, Lunglei

577

ATTENDANCE SHEET

Sl/No	Name and Designation	Signature
1.	Kulothungan A, Deputy Commissioner	
2.	Pc Lalchhandama, DFO	25/8/22
3	F. Lalramnghinglova, D.O. LR, S&WC	
4	C. Lalhruaitluanga DFO TLB	
5.	F. Lalruatkimi IS, UD&PA	
6.	C. Lalzarmawia HA DLAO.	25/8/22
7	Harwinder Singh (ABCL) Pkg-5	
8	H.S. Shekhawat ABCL Pkg. PEM.	
9	Prafulla Bargohain ABCL, Pkg-4	
10	Manabendra Pw Nodal consultant	
11	S.K. Bajpayee TL Consultant (JCA/NJB)	
12	Rahul Amin Choudhury, Manager	Rahul
13	SG Dwivedy GM (P) NHIDCL	
14	Shyamal Kr Singh.	
15	Chhotan Kr. Prasad (ABCL)	C.K.P.
16	Akhilesh Kumar Sing Sr GM ABCL Pkg 6	Akhil
17	V. Ramesh Babu PM SRK	
18	H.R. Thakur DPM SRK	
19	Sukanta Mandal (DPM) BSP Pkg-3	
20	Prashant kumar (A.S. Quantity Surveyor) SRK	
	V. Lalruatkima, ADC	

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn./50 (102)/2023-MPCB/376 : Dated Aizawl, the 21th September, 2023

To,

The Deputy Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department,

Subject: Interlocutory Application dt. 11.09.2023 in OA No. 26/2023- Pi Vanramchhuangi-vrs-UoI & Ors. -reg.

Ref: Your letter No. C.18014/379/2023-FST dt. 21.09.2023

Madam,

With reference to your letter No. on the subject cited above, I am submitting herewith comments for further necessary action.

Yours faithfully,

Enclo: As above.

(C.LALDUHAWMA)
Member Secretary,
Mizoram Pollution Control Board

CLARIFICATIONS FOR IMPOSING ENVIRONMENTAL COMPENSATION ON NHIDCL DUE TO ENVIRONMENTAL DAMAGES CAUSED BY ROAD WIDENING PROJECTS IN MIZORAM UNDERTAKEN BY HNIDCL

REFERENCE: IA No. 46/2023/EZ in OA No.26/2023/EZ

1. The environmental violations and associated environmental damages due to haphazard, irregular and unauthorized dumping of muck due to road widening projects of NHIDCL in Mizoram is clearly identified and well established, not only in respect of NH-54 between km 431/00 to km 562/00, but in respect of NH-54 (Aizawl to Tuipang: 65 km-380 km), NH-06 (Seling to Zokhawthar), NH-302 (Lunglei to Tlabung) as well as NH-102B (Keifang to Manipur). This is evidenced by a series of issues and incidents occurred, followed by complaints with supporting proofs against the sufferings and environmental damages due to haphazard muck disposal by NHIDCL, as reported from various sections of the society across the state. Such complaints have been repeatedly lodged to the District administrations, Environment, Forests and Climate Change Department, Mizoram Pollution Control Board, Local authorities and other concerned Agencies. Some of the copies of the complaints alongwith photographs showing environmental damages is enclosed at **Annexure-I**

Needless to dwell further upon it as the observations and findings of the Committee constituted as per the direction of the Hon'ble NGT under OA.23/2023, as highlighted in the Report of the Committee following the site inspection on 25th August 2023 clearly confirm the said violations by NHIDCL such as, irregular dumping of muck, violation of Forest Act, absence/non-compliance of EMP.

Copy of the recommendations of the said Report was furnished to NHIDCL by Environment, Forests & Climate Change Department, Govt. of Mizoram vide letter No. C.18014/379/2023-FST/Pt. dated 08.09.2023 and copy of the full Report was again submitted to NHIDCL by Mizoram Pollution Control Board vide letter No. H.88088/Poltn/50(102)/2023-MPCB/306 dt. 12.09.2023. Copy of the letter forwarding the report is at **Annexure-II.**

2. Right from the start, NHIDCL had been made well aware of the fact that their road widening projects are violating the environmental norms causing environmental hazards through a

number of correspondences from the State Govt. and other concerned local authorities and interactive discussions with NHIDCL and other concerned authorities added with public outcries and protests. Lack or less of positive response from NHIDCL even led to issue of order for temporary stoppage of work in some sections by concerned DFO, instruction issued by DCCF, Lai Autonomous District Council, Lawngtlai and that of show cause notice from State Pollution Control Board.

Copies of letters issued to NHIDCL is enclosed at **Annexure-III.**

3. With the continued violation of the environmental norms by NHIDCL and realizing the need for proper management and monitoring, the State Govt. finally constituted Monitoring Committees at the State Level vide letter No. G.20015/29/2020-FST/Pt.II dated 15.07.2022 and District Level vide letter No. G.20015/2/2021-FST/Pt.I dated 10.06.2022to to monitor and address environmental issues arising from development projects undertaken by NHIDCL in the state of Mizoram.

Copy of Notification for constituting the committees is enclosed at **Annexure-IV**.

4. District Monitoring Committees conducted site inspections within their respective district followed by review meetings in the presence of representatives of NHIDCL and their EPC Contractors. It was commonly observed by the District Monitoring Committees that severe violation of environmental laws occurred; only few of the current NHIDCL muck disposal sites are approved or in the knowledge of the District administration, that too without adequate protection measures. Large quantities of mucks are dumped outside designated sites. Even the locations of some of the existing designated dumping sites are not appropriate and most of them have no retaining walls causing mucks to heavily enter rivers/streams below causing environmental degradation, water pollution and loss of crops.

Copy of the inspection reports/action taken report of the District Monitoring Committees at **Annexure-V.**

5. State Level Monitoring Committee conducted a review meeting on 25.07.2022 in the Chief Minister's Conference Hall to review on the status reports of District Monitoring Committees on the environmental issues and followed up actions taken in respect of NHIDCL projects.

As reported by the District Monitoring Committees, retaining walls for holding the earth spoils were not found at several places and a few dumping sites were observed but without signage. Earth spoils were found dumped haphazardly at several places. In some places, excavated soil were found dumped near bank of the river, which has affected the water flow. The dumped soil needs to be removed immediately maintaining the natural flow of high quality water in the river. Irregular muck disposal was observed. Adverse effect of the dumped soil on wet rice cultivation near the bank of the river was also observed.

Accordingly, the meeting instructed NHIDCL to take up necessary actions in consultation with the District Level Monitoring Committees to address the damages caused to the environment due to irregular muck disposal and other activities within a period of two months.

Further, the meeting decided that the **environmental compensation be assessed** due to the loss caused to the environment because of irregular muck disposal and other activities for recovery from the polluters and the amount so recovered be utilized for rejuvenation of the ecosystem.

In the following meeting of the State Level Monitoring Committee, held on 21.12.2023, NHIDCL gave detailed presentation on corrective measures undertaken by them in different sections of the road being constructed by them to address muck dumping, control of muck rolling down hills and so on. The presentation, however, was met with critical observations by various members of the committee stating about the continued violations and environmental damages caused by the works of NHIDCL.

Copy of the meeting minutes at **Annexure-VI.**

6. The Hon'ble NGT order in the matter of Original Application No.1038 of 2018 (New Item published in "The Asian Age" authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", dated 13.02.2018 at para no.11 stated that:

'Needless to say that it will be open to the SPCBs/Committees and CPCB to take coercive measures including recovery of compensation for the damage to the environment on 'Polluter Pays'' principle as well as also to direct taking of such precautionary measures as may be necessary on the basis of 'Precautionary Principle'.

Further, the Hon'ble Tribunal in order dated 10.07.2019 in para no.13 further stated

"Tribunal is under a duty to direct the statutory regulators to perform their functions and take steps forthwith for stopping polluting activities, initiating prosecutions against the polluters and assessing and recovering compensation from such identified polluters at least for five years which is the period specified under Section 15(3) of the National Green Tribunal Act, 2010 "

In view of the above orders and in compliance of the decision taken by the meeting of the State Level Monitoring Committee held on 25.07.2022, Mizoram Pollution Control Board in consultation with the District Level Monitoring Committees has taken step for assessing the Environmental Compensation following the Environmental Compensation Regime approved by the Hon'ble NGT in its Order dated 19.02.2019 in O.A No. 593/2017 in the matter of Paryavaran Suraksha Samiti & Anr. Versus union of India & Ors.

The assessment is based on period of violation as per the report of District level monitoring committee submitted by Aizawl, Lunglei, Serchhip and Siaha Districts.

Report of the Assessment of the Environmental Compensation alongwith the above said Reports of the District Level Monitoring Committees on period of violation are at **Annexure-VII.**

7. The Hon'ble NGT order in the matter of Original Application No.26/2023/EZ- Pi Vanramchhuangi vrs. UoI&Ors dated 11.08.2023 has questioned on **the actions taken for the recovery** of the assessed Environmental Compensation to the extent of **Rs.5,90,70,000/-** from HNIDCL and has also directed for filing of the Committee Report.

8. The Committee constituted in compliance of the Hon'ble NGT in the matter of Original Application No.26/2023/EZ, headed by Principal Chief Conservator of Forests, Mizoram conducted site inspection on 25.08.2023 in presence of the committee members and representatives from NHIDCL and concerned EPC Contractors.

The Report of the Committee indicated that the inspecting team has observed violation of environmental norms and damages to the environment caused by the on-going road widening projects of NHIDCL due to improper dumping of muck, absence of designated/approved spoil banks with no or inadequate protective measures. The Committee further recommended for stringent monitoring mechanism to take corrective

steps, formulate comprehensive mitigation plan and paying of Environmental Compensation by the NHIDCL for the damage caused by them to the environment and Penal action against NHIDCL.

The Report of the Committee was already filed to the Hon'ble NGT.

9. Consequent to all the prevailing issues stated above and with the final instruction received from the State Govt. vide letter No. C.18014/379/2023-FST dt. 01.09.2023 for immediate action, Mizoram Pollution Control Board has eventually imposed the Environmental Compensation to NHIDCL vide letter No. H.88088/Poltn./50(102)/2023-MPCB dt. 04.09.2023 directing the NHIDCL to deposit the amount to the account of Mizoram Pollution Control Board.

Copy of the imposition of Environmental Compensation is at **Annexure-VIII**

10. The Environmental Compensation Assessment was made for the whole projects of NHIDCL following the recommendations of the State Level Monitoring Committee as monitoring and addressing of environmental issues arising from the said road projects is undertaken by the State level Monitoring Committee for the whole project of NHIDCL in the state of Mizoram, not just a part of it. Ultimately, assessment of the Environmental Compensation was made based on the reports of period of violations reported by concerned District Forests Officers and Member Secretaries of the District Monitoring Committees. The assessment report, therefore, is not limited to NH-54 but includes other National Highways undertaken by NHIDCL for its road widening project in the state.

In view of the above submission, it is reaffirmed hereby that the imposition of the Environmental Compensation is inevitable to the eyes of the law and therefore, the order stands with no reason for withdrawal or cancellation.

MIZORAM STATE POLLUTION CONTROL BOARD

To,

Chairman
Pollution Control Board
Aizawl ; Mizoram

Subject: Chhiattawh chungchang report

Sir,

Tuipui D' khawtlang chuan Sabereka khuangkaih avangin harsatna kan tawk mek a, a hnuai a mi ang hian Report ka han siam e.

Lungrawhlui kawr hi Leite dai a hnar nei a ni a. ABC'I kawng laihna leivung avanga he Sabereka Khuangkaih hi lo thleng ni a hriat a ni. Hetiang hian chhiatna a thlen a ni.

Chhiatna thlen hun : Dt 16.09.2021 (Dar 9:00 Pm)

1. ***Pu K Lalrinawma te in, chhungkaw member 4 chenna Assam type a chhia a thiahnghal a ni.***
2. ***MHIP In, Pu F. Lalbiaknunga te chhungkaw member 5 chenna a a chhia.***
3. ***LP Hunlawmawma Vawk In, Thiah nghal a ni.***
4. ***PHE in JJM hnuai ah Tui Connection a pek chhungkaw sawm (10) connection a chhe vek a ni.***
5. ***Main pipe line (40mm) Meter 250 vel a chhia***
6. ***Gravity tui lakna pipe a chhe vek bawk a ni.***
7. ***Thlai (Nimbu etc) mimal huan a mi engemaw zat a chhe bawk a ni.***

A theih anga hma min laksak theih chuan kan lawm hle ang.

Irintlak,

(J. LALRINLIANA)
President
Village Council/Court
Tuipui 'D'

(F. LALRAMPANA)
Secretary
Village Council/Court

Urgent
a file pl. fix
following yachin
SDA
AR put up in C&D works file
DA/

To, 584A

Chairman,
Pollution Control Board
Aizawl:Mizoram

Subject: Report on disaster regarding-

Sir,

Public of Tuipui 'D' Village presently faced difficulties due to a flash flood and the report is made as below:

Lunghnawhlui kawr (stream) is originating from the outskirts of Leite Village. Due to the excavated soil carried out by ABCI for construction of road, a flash flood seems to be happened. Damages caused are as below:

Date and time of disaster taken place: Dt. 16.09.2021 (9:00 pm)

1. A residence of Shri K.Lalrinawma where 4 family members were staying was destroyed and was dismantle immediately.
2. MHIP (Mizo Women Association) House where Shri F. Biakthanga and his 5 family members were living was damaged.
3. A pigsty of Shri LP Hunlawmawma. Dismantled immediately.
4. PHE water supply line under JJM connected to 10 families was wrecked.
5. Main pipeline (40 mm) of about 250 meters was destroyed.
6. Gravity pipeline was also damaged.
7. A number of crops (Lemon etc) in a private cropland were destroyed.

It will be greatly thankful, if possible action could be taken.

Yours faithfully,

(J. LALRINLIANA)
President
Village Council/Court
Tuipui 'D'

(F.LALRAMPANA)
Secretary
Village Council/Court











OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.L.13016/1/2021-LRS(L)/NH-54/Spoil bank/7 : Dated Lunglei, the 30th September, 2021

To

The Chief Secretary to the Govt. of Mizoram
Mizoram: Aizawl

Subject: Disposal of excavated soil outside designated spoilbanks in connection to NH: 54, NH-54A and NH 302: regarding.

Sir,

With respect to the subject cited above, I have the honour to state that a number of complaints have been received from both landholders and Village Councils of affected villages and localities along NH-54 due to the ongoing construction activities related to the Widening and Upgradation project. In this regard, utmost efforts have been spared to verify all such complaints by conducting spot verification by our surveyors and representatives from NHIDCL and concerned contractors. This issue is taken very seriously and often highlighted in meetings related to NH-54 and concerned contractors have been forwarded such verification reports with instructions for necessary action towards redressal with affected landholders.

Village/locality wise number of complaints received, number of action taken and pending action to be taken is compiled and enclosed herewith for your kind reference. It must however be mentioned that a more swift action from contractors is desired along with a more clear Action Taken report addressing public grievances and minimising environmental pollution and degradation. Therefore, a meeting of all contractors related to all National Highway projects viz. NH-54, NH-54A, NH-302 along with NHIDCL representatives was convened (meeting minutes enclosed) and a strong message was conveyed to all concerned for adherence to disposal in designated spoil banks and wherever agreement made with landholders at their level, to take proper NOCs. In this regard it was also decided that a common format for reporting and obtaining NOCs be devised for future reports such that all concerned contractors will prepare clear reports for CALAs to identify any loopholes in reporting and to initiate fresh action wherever required. The same has been circulated to PMU, NHIDCL, Lunglei and all concerned contractors for strict compliance.

This is for your kind information please.

P.B. of Principal Secretary
EF & CC Department
Receipt No 2372
Date 7/10/21

EF & CC Departi
Receipt No 156
Date 11/10/21

Encls: As above

Yours faithfully,

(KULOTHUNGAN A) IAS
CALA & Deputy Commissioner,
Lunglei District, Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.

(182)

587

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.L-11020/39/2018-LRS(L)/NH-54/Complaint/47 Dated, Lunglei the 15th May, 2020

To : The Project Manager
ABCI, Package No 6
Old BRTF Camp,Tawipui 'N'

Subject : **Destruction of PHE Pipeline in Mualcheng 'S' Village: *Public Utility* Shifting regarding.**

Sir,

With reference to the Subject cited above, a letter has been received from VCP Mualcheng 'S' regarding destruction of more than a kilometre long PHE pipeline that supplies water to their village in the process of the ongoing NH-54 Widening and Upgradation work. This has caused inconvenience and hardship to the people of the village where they found themselves in want of a steady water supply, and inspite of communicating this problem by visiting your Camp, no steps have been taken to resolve the issue.

Please be advised that the responsibility of public utility shifting should be taken very seriously. This, it seems has become a common problem along the stretch as is evident from complaints received in the same vein in this office which has been notified to you in the past and consequently informing you to exercise caution. You are therefore to look into the issue immediately and carry out the required utility shifting. Please treat this as urgent so that continuity of water supply is resumed and the people are not inconvenienced and deprived of their basic needs on account of responsibilities not upheld on your part.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.L-11020/39/2018-LRS(L)/NH-54/Complaint/47 *Dated, Lunglei the 15th May, 2020*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. VCP Mualcheng 'S' for information.

15/5/20

(V. LALSANGLIANA)
Deputy Commissioner & CALA
15/5 Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

13016/

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH, LUNGLEI DISTRICT, LUNGLEI

13016/2/2020-LRS(L)/NH-54/Complaint(Immediate)/26 : *Dated Lunglei, the 8th Oct, 202(*

To, : The Project Manager
ABCI, Hrangchalkawn.

Subject: **Complaint on damaged of village water supply pipe line regarding.**

Sir,

A letter of complaint has been received from President, Village Counci Mualcheng 'S' regarding the damage of Village water supply pipe line by the on going construction of Widening & Upgradation of NH-54 project, It is reported that the Mualcheng 'S' Villagers encountered a huge problem and are deprived of clean drinking water with effect from March, 2020. This requires an urgent action from your end and therefore, you are requested to reconstruct the water pipeline immediately and action taken report on the matter should be submitted to the undersigned.

Yours faithfully,

(V.LALSANGLIANA)
Deputy Commissioner & CALA(NH-54)
Lunglei Distric,Lunglei.

No.C.13016/2/2020-LRS(L)/NH-54/Complaint(Immediate)/26 : *Dated Lunglei, the 8th Oct, 2020*

Copy to :

1. *GM(P), NHIDCL, PMU-Lawngtlai for information and necessary action.*
2. *VCP, Mualcheng 'S' for information and necessary action.*

SECRETARY
GOVT. OF MIZORAM

(V.LALSANGLIANA)
Deputy Commissioner & CALA(NH-54)
Lunglei Distric,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/1/2020 – LRS(L)/NH-54/General/307 : Dated, Lunglei the 14th Oct, 2020

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu Khawvelthanga's site within Rawpui.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu Khawvelthanga's site.

Pu Khawvelthanga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which result in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/1/2020 – LRS(L)/NH-54/General/307 : Dated, Lunglei the 14th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Pu Khawvelthanga, Rawpui

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

590

No.C.13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu C. Rodingliana's site within Rawpui.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu C. Rodingliana's site.

Pu C. Rodingliana's had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that PCL (Proposed Centre Line) has to be changed, but his land has been cut beyond ROW (Right of Way) prior to approval which resulted in additional damage.

In this regard, you are requested to take immediate measures to resolve the issue and submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected.

This is to be treated as most urgent.

Yours faithfully

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Pu C. Rodingliana, Rawpui

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 26th -30th July 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report, it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C .13016/1/2020 – LRS(L)/NH-54 : Dated, Lunglei the 26th Oct, 2020

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. All concern beneficiaries

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email-lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/5/2020-LRS(L)/NH-54 *Dated Lunglei, the 1st Dec. 2020*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 5th – 9th October 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed in this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which are affecting their livelihood; this has to be dealt with in a serious manner. You are therefore requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/5/2020-LRS(L)/NH-54 *Dated Lunglei, Dated Lunglei, the 1st Dec. 2020*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. All concern beneficiaries

(V. LALSANGLIANA)
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

Deputy Commissioner (Land Revenue & Settlement Branch), Lunglei District - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb. 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir.

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

16/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb. 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

16/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

594

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu R. Lalpekthanga's site within Zobawk.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu R. Lalpekthanga's site. Pu R. Lalpekthanga's site had been compensated for his land which falls within ROW (Right of Way) as per site requirement and it is not proposed for spoil bank. His complaint is that disposal of muck and waste on his land which affected additional damage of his assets (viz. trees & Crops). This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.

In this regard, you are requested to to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu Khawvelthanga, Rawpui

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

595

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu R. Lalsiamliana's site within Bualte.**

Sir,

With reference to the subject cited above, surveyor's report has been received regarding Pu R. Lalsiamliana's site. Pu R. Lalsiamliana had been compensated for his land which falls within ROW (Right of Way) as per site requirement and it is not proposed for spoil bank. His complaint is that disposal of muck and waste on his land which affected additional damage of his assets (viz. trees & Crops). This has been verified on the site and Surveyor's report state that his land has been covered with muck and waste disposed which resulted in additional damage.

In this regard, you are requested to to look into the matter and reach an amicable solution with the landowner concerned at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu R. Lalsiamliana, Bualte

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

596

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu H. Malsawmtluanga 's site within Pangzawl.**

Sir,

With reference to the Subject cited above, surveyor's report has been received regarding Pu H. Malsawmtluanga's site. Pu H. Malsawmtluanga had already been compensated for his land falling within ROW (Right of Way) as per site requirement. His complaint is that additional Land and assets (viz trees and crops) have been damaged. This has been verified on the site and Surveyor's report states that his land has been cut beyond ROW (Right of Way) which resulted in additional damage.

In this regard, you are requested to submit a report at the earliest as to why the land and assets initially considered to not be affected has now been affected and the course of action contemplated for the landholder in this regard.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

No.13016/6/2021– LRS(L)/NH-54/General : *Dated, Lunglei the 15th Feb, 2021*

Copy to :-
1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Liaison Officer ABCI & BIPL for information and necessary action
3. Pu H. Malsawmtluanga, Pangzawl

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

597

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 23rd Oct -18th Nov 2020. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

Yours faithfully,

16/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

No.C .13016/2/2020 – LRS(L)/NH-54 : *Dated, Lunglei the 16th Feb, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

16/2/21

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
Lunglei District, Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

598

No.C-13016/1/2020 – LRS(L)/NH-54/Immediate/ 61 : Dated. Lunglei the 19th Feb. 2021

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Destruction of pipeline affecting water supply to Lungpuizawl AH &Vety Department.**

With reference to the subject cited above, a letter vide No. D.11012/1/97-SVSc(AH&V) (copy enclosed) has been received and it pertains to a complaint regarding heavy muck and waste disposal leading to destruction of pipeline and water intake affecting Base Pig Farm, Zovawk Farm, Boar Semen Station and Staff quarters belonging to AH & Vety Department.

In this regard, you are requested to take remedial action and submit a report at the earliest.

Yours faithfully

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

No.C-13016/1/2020 – LRS(L)/NH-54/Immediate/ 61 : Dated, Lunglei the 19th Feb, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary actio
3. AH & Vety., Department

(R. VANRENGPUIA)
Addl. Deputy Commissioner
For Deputy Commissioner & CALA
LungleiDistrict,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/2/2021 – LRS(L)/NH-54/301 Dated, Lunglei the 3rd May, 2021

To : The Project Manager
ABCI,
Hrangchalkawn

Subject : NH-54 widening and up-gradation of heavy disposal of muck and waste within Pu R. Lalsiamliana's site within Bualte regarding.

Ref : No. : ABCI/SITE/AE/NH-54/PKG – 5/2021-22/416 Dated : 12/4/2021

Sir,

With reference to the subject cited above, you have mentioned that the land from 233+780 to 233+800 has been handed over as spoil with NOC from the Village Council President (VCP). It has however been verified on site that Pu R. Lalsiamliana's site pertaining to 233+800 to 233+900 had been utilised for disposal of heavy muck and waste beyond ROW (Right of Way) which has caused additional damage to his sericulture crops, viz, Mulberry trees that had been cultivated for his livelihood. Acknowledgement of damage crops has also been submitted by the concerned District Horticulture Officer, Lunglei. In this regard, you are requested to resolve the issue with the landowner and submit action taken report at the earliest.

Also it is to be stated that list of 15 complaint verification report identified to be taken up by yourselves had been forwarded on dt 26th October'2020. Status or action taken report for remaining complaints have not been submitted. This may also be tended to at the earliest.

Yours faithfully

(KULOTHUNGAN A) IAS
Deputy Commissioner & CAL
Lunglei District, Lunglei

No.13016/2/2021 – LRS(L)/NH-54/301 Dated, Lunglei the 3rd May, 202

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring th execution of work by ABCI
2. Pu R. Lalsiamliana, Bualte

(KULOTHUNGAN A) IA
Deputy Commissioner & CAL
Lunglei District, Lunglei

600

OFFICE OF THE DEPUTY COMMISSIONER
LAND REVENUE & SETTLEMENT BRANCH
LUNGLEI DISTRICT, LUNGLEI

No. C-13016/7/2021-LRS(L)/NH-54/4 Dated, Lunglei the 24th June, 2021

To,

The Project Manager
ABCI. CAMP : Tawipui N-II

Subject: **Complaint related to Construction work of NH-54 widening and upgradation Project.**

Reference : This office letter no vide – No. C .13016/2/2020 – LRS(L)/NH-54 : Dated 16.02.2021

Referring to this office's letter nos. (enclosed) cited above, you had beer instructed to submit report on action taken or action to be taken pertaining to various complaint submitted by various landholders affected by NH – 54 Widening and Up-gradation.

In this regard, no report has been received from your office and furthe complaints are being received which needs immediate redressal. You are directed to prepar action taken / to be taken report and submit the same to the undersigned as soon as possible.

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
24/6 Lunglei District, Lunglei

No. G-27031/7/2020-LRS(L)/NH-54/4 Dated, Lunglei the 24th June, 20

Copy to:

GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL & ABCI

24/6/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
24/6 Lunglei District, Lunglei

Deputy Commissioner (Land Revenue & Settlement Branch), Lunglei District - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

601

OF THE DEPUTY COMMISSIONER
AND ACQUISITION BRANCH
UNGLEI DISTRICT, LUNGLEI

No.C.13016/7/2021 – LRS(L)/NH-54/General/78 : Dated, Lunglei the 8th July, 2021

To : The Project Manager
ABCI,
CAMP Hrangchalkawn

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project**

Sir,

With reference to the subject cited above, complaint has been received from Pi Zodingliani of Tawipui N-II along NH54 Widening and Upgradation Project site. This has been verified on the site and surveyor report stated that muck and waste had been disposed on her land beyond ROW resulting to additional damaged of trees amd crops.

From the report it is learnt that the on-going construction has caused various inconveniences and the land holder is encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN AJIAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/7/2021 – LRS(L)/NH-54/General : Dated, Lunglei the 8th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Laison Officer for BIPL & ABCI
3. Zodingliani of Tawipui – N-II

(KULOTHUNGAN AJIAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei - 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/3/2021– LRS(L)/NH-54/Immediate/182 : Dated Lunglei, the 30th July, 2021

To : The Project Manager
BIPL,
CAMP Rawpui

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/3/2021– LRS(L)/NH-54/Immediate/182 : Dated Lunglei, the 30th July, 2021

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL.
2.Laison Officer for BIPL & ABCI
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

603 (33)

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/33 : Dated, Lunglei the 4th ~~July~~ Aug, 2021

To : The General Manager
ABCI Infrastructures Pvt Ltd,
Base Camp : Tawipui N-II

Subject : Destruction of pipelines within Tawipui N-II NH-54 - Widening and Up-gradation regarding.

Sir,

With reference to your letter vide no.ABCI/SITE/AE/NH-54/PKG-6/2021-22/585 : Dated 29.7.2021, you have mentioned that the Competent Authority in regard of shifting of pipelines are already paid the requisite compensation to the Rural Watson Division, Lunglei. However, the pipelines mentioned here (letter enclosed) are laid by private and church entities.

You are requested to confirm at the time of construction/commencement of work whether or not such pipelines reported are within or outside ROW (Right of Way) and to take necessary action accordingly and submit the report to the undersigned.

Yours faithfully

4/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/33 : Dated, Lunglei the 4th ~~July~~ Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pu T. Sangkhuma, Secretary, Consumer Union, Tawipui N-II

4/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

604

No.13016/9/2021– LRS(L)/NH-54/Immediate/129 : Dated Lunglei, the 17th Aug, 2021

To : The General Manager
ABCI Infrastructure Pvt Ltd.
CAMP Tawipui N - II

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, a number of complaints have been received from various villages along NH54 affected by the Widening and Up-gradation Project. There are certain required actions to be undertaken from your end which is enclosed with this letter.

From their complaints, it is learnt that the on-going construction has caused various private and public inconveniences and the landowners are encountering circumstances which affect their livelihood. You are therefore requested to take immediate possible remedial actions and submit a report at the earliest.

Encl : List of Complaints from various landowners.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/9/2021– LRS(L)/NH-54/Immediate/129 : Dated Lunglei, the 17th Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

605

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.13016/3/2021– LRS(L)/NH-54/Immediate/185 : *Dated Lunglei, the 30th July, 2021*

To : The General Manager
ABCI,
CAMP Tawipui N - II

Subject : **Complaint related to Construction waste of NH54 widening and Upgradation Project.**

Sir,

With reference to the subject cited above, numbers of complaints have been received from beneficiaries at various villages along NH54 Widening and Upgradation Project site. Verification teams were sent to address the issues during 10th -25th March 2021. As per the findings of verification teams there are certain required action to be undertaken from your end which is enclosed with this letter.

From the report it is learnt that the on-going construction has caused various public and private inconveniences and the beneficiaries are encountering circumstances which affect their livelihood; these has to be dealt in a serious manner and you are requested to take immediate possible remedial action and submit a report at the earliest.

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

No.13016/3/2021– LRS(L)/NH-54/Immediate/185 : *Dated Lunglei, the 30th July, 2021*

Copy to :- 1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Liaison Officer ABCI & BIPL for information and necessary action
3. All concern beneficiaries

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District,Lunglei.

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

606

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/18 : Dated, Lunglei the 10th Aug, 2021

To : The Project Manager,
BIPL
Camp : Rawpui

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu Lalramsanga's site within Pangzawl.**

Sir,

With reference to the subject cited above, a complaint was received from Pu Lalramsanga of Pangzawl stating that his land and assets (crops & structure) were damaged due to disposal of muck and waste beyond ROW (Right of Way). Pu Lalramsanga developed a portion of his father, Pu LP Sanghia's land covered by PP - 770 / 1976 and utilized it for plantation of mulberry trees and silkworm rearing. LP Sanghia has been compensated for his land falls within ROW (Right of Way) as per site requirement. However, heavy muck and waste have been disposed beyond ROW (Right of Way) which has damaged Pu Lalramsanga's mulberry plantation, silkworm rearing house and his tanky.

In this regard, you are requested to take immediate action and submit a clear report to the undersigned at the earliest.

Yours faithfully

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/9/2021 –LRS(L)/NH-54/Immediate/18 : Dated, Lunglei the 10th Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL
2. Sub-Divisional Officer (Sadar), DC's Office Hnahthial for information with reference to his letter no - nil
2. Pu Lalramsanga of Pangzawl for information.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

607 (2)

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/2 : Dated, Lunglei the 19th Aug, 2021

To : The Project Manager,
ABCI Infrastructure Pvt. Ltd.
Camp : Hrangchalkawn

Subject : **Landslide due to hill cutting at Thualthu – NH-54 Widening and Up-gradation regarding.**

Sir,

With reference to the subject cited above, Pu Rintluanga (VCP Thualthu) wrote on behalf of Pi Biakthangi of Thualthu stating that cutting of a hill opposite her house has resulted in a huge landslide exacerbated by heavy rainfall which has landed near her house and has seeped inside her building making her house unlivable and in a precarious condition due to which she has been living out of her own house and with her daughter for a couple of days now.

In this regard ASO, Lunglei had contacted Liaison Officer, ABCI who informed the workers on the same day. In this connection, you are request to submit action taken report to the undersigned at the earliest.

Yours faithfully

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/2 : Dated, Lunglei the 19th Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by ABCI
2. Pu Biakthangi of Thualthu for information.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

608

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/8 : Dated, Lunglei the 27th Aug, 2021

To : The Project Manager,
BIPL
Camp : Rawpui

Subject : **Destruction of Pu C. Lalhmingthanga's land beyond ROW – NH-54 Widening and Up-gradation regarding.**

Sir,

With reference to the subject cited above, Pu C. Lalhmingthanga of Rawpui wrote a letter (photocopy enclosed) stating that his land was cut off beyond ROW which was verified by this office surveyor and a letter already issued to your good office. It is also learnt from his letter that an attempt at reaching an agreement with him was made by you but both parties could not come to an agreement.

In this regard, since the complaint pertains to damage outside ROW, it appears that additional acquisition has to be initiated. You may write to the undersigned whether or not you wish to resolve the issue through additional acquisition as per Sec 94 (4) or by acquiring land at cost by Requiring body as per Sec 95 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Encl : Complaint letter of Pu C. Lalhmingthanga

Yours faithfully,

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/8 : Dated, Lunglei the 27th Aug, 2021

Copy to :- GM(P) NHIDCL PMU, Lunglei for information and necessary action towards ensuring the execution of work by BIPL

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

609

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/50 : Dated, Lunglei the 30th Aug, 2021

To : The General Manager
ABCI Infrastructures Pvt Ltd,
Base Camp : Tawipui N-II

Subject : Destruction of pipelines within Tawipui N-I NH-54 - Widening and Up-gradation regarding.

Sir,

With reference to the subject cited above, Pu T. Lalawmpuia, President, Village Council, Tawipui N- I had reported the following pipelines within Tawipui N-I to be damaged by the contractor. These pipelines are private pipelines laid down by the persons stated below:

Sl No	Name	Pass No	Sl No	Name	Pass No
1.	Biakchhunga	LSC 47/1998	2.	A. Muanzova	LSC 55/1998
3.	A. Hmunmawia	LSC 50/1998	4.	PC. Engzauva	LSC 49/1998
5.	R. Vanlalhriata	VCP 3/1996	6.	K. Zohranga	LSC 42/1998
7.	N. Ropianga	LSC 38/1998	8.	K. Lalrinchhunga	LSC 27/1998
9.	Lalthanpuii	LSC 26/1998	10.	N. Lalrawngbawli	LSC 3/1998
11.	J. Lalmalsawma	LSC 5/1998	12.	N. Lalrinzuali	LSC 7/1998
13.	N. Lalsiammawii	LSC 8/1998	14.	H. Tialkunga	LSC 47/1998

You are requested to take necessary action in helping to shift the private pipelines belonging to the above outside ROW such that additional compensation for additional damage can be avoided. Report may be submitted to the undersigned.

Yours faithfully

30/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C-13016/3/2021 – LRS(L)/NH-54/Immediate Pt/50 : Dated, Lunglei the 30th Aug, 2021

Copy to :- 1.GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pu T. Lalawmpuia, VCP Tawipui N-I

30/8/21

(KULOTHUNGAN A) IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

610

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/12 : Dated, Lunglei the 31st Aug, 2021

To : The General Manager,
ABCI Infrastructure Pvt. Ltd.
Base Camp : Tawipui N-II

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pu J.Vanlalsawma's site within Tawipui N-I.**

Sir,

With reference to the subject cited above, a complaint was received from Pu J. Vanlalsawma of Tawipui N-I stating that due to on-going construction of NH54 - Widening and Up-gradation regarding, landslide has occurred within his land leading to additional damage of land. He also stated that his land has been cut off beyond ROW (Right of Way). Pu J. Vanlalsawma has been compensated for his land that falls within ROW (Right of Way) as per site requirement.

In this regard, you are requested to take immediate action and submit a clear report to the undersigned at the earliest.

Yours faithfully

31/8/21

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/12 : Dated, Lunglei the 31st Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pu J. Vanlalsawma of Tawipui N-I for information.

31/8/21

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email- lungleidc@gmail.com

611

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH
LUNGLEI DISTRICT, LUNGLEI

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/11 : Dated, Lunglei the 31st Aug, 2021

To : The General Manager,
ABCI Infrastructure Pvt. Ltd.
Base Camp : Tawipui N-II

Subject : **NH-54 widening and up-gradation of additional assets and land to be acquired within Pi Buangpuii's site within Tawipui N-I.**

Sir,

With reference to the subject cited above, a complaint was received from Pi Buangpuii of Tawipui N-I stating that due to on-going construction of NH54 - Widening and Up-gradation regarding, landslide has occurred within her land leading to additional damage of land and assets (viz. trees & crops). Pi Buangpuii has been compensated for her land that falls within ROW (Right of Way) as per site requirement.

In this regard, you are requested to take immediate action and submit a clear report to the undersigned at the earliest.

Yours faithfully

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

No.C.13016/10/2021 –LRS(L)/NH-54/Immediate/11 : Dated, Lunglei the 31st Aug, 2021

Copy to :-

1. GM(P) NHIDCL PMU, Lawngtlai for information and necessary action towards ensuring the execution of work by ABCI
2. Pi Buangpuii of Tawipui N-I for information.

(KULOTHUNGAN A)IAS
Deputy Commissioner & CALA
Lunglei District, Lunglei

Deputy Commissioner & CALA, Lunglei District, Lunglei – 796701, Mizoram.
Phone: 0372-2324121, Fax: 0372-2324021, email :lungleidc@gmail.com

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn./50(102)/2023-MPCB/306 : Dated Aizawl, the 12th September, 2023.

To,

The Executive Director,
M/s. National Highways and Infrastructure Development Corporation (NHIDCL),
Tuikhuahtlang, Aizawl, Mizoram.
Email: ro-mizoram@nhidcl.com

Subj.: Report of the Committee under OA 26/2023/EZ in the matter of Vanramchhuangi Vrs. UoI & ORS

Ref.: Hon'ble NGT order dated 11.08.2023 in OA 26/2023/EZ

Sir,

With reference to the above subject, please find enclosed herewith a copy of the Report of the Committee constituted under OA. 26/2023/EZ, prepared in compliance of the order of the Hon'ble NGT, Eastern Zone, Kolkata Bench dated 11.08.2023 for information.

Yours faithfully,

Enclo: As above

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

No.C.18014/379/2023-FST/Pt.
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 8th of September, 2023

To

1. The Member Secretary,
   Mizoram Pollution Control Board.
2. The Executive Director,
   National Highways & Infrastructure Development Corporation Ltd.
3. The Deputy Commissioner,
   Lunglei District.
4. The Deputy Commissioner,
   Siaha District.
5. The Deputy Commissioner,
   Lawngtlai District.

Subj;- ***Implementation of the recommendations of the Committee constituted in pursuance of Order dt.17.03.2023 passed by the Hon'ble NGT (EZ) in O.A.No.26/2023/EZ (Vanramchhuangi – vs- UoI & Ors.).***

Sir,

In pursuance of Order Dt.17.03.2023 passed by the Hon'ble NGT (EZ) in O.A.No.26/2023/EZ (Vanramchhuangi – vs- UoI & Ors.), the Committee constituted vide Notification No.C.18014/379/2023-FST dt.18.08.2023 has submitted its report with recommendations. Copy of the recommendations of the Committee with a direction to take necessary actions on the recommendations pertaining you is enclosed herewith.

You are requested kindly to take necessary actions.

Yours faithfully,

(R.S. SINHA)
Principal Secretary,
Environment, Forests & Climate Change Department.

Memo No.C.18014/379/2023-FST/Pt. : Dated Aizawl, the 8th of September, 2023

Copy to **:-**

1. The O.S.D to the Chief Secretary, Govt. of Mizoram for information.
2. The Principal Chief Conservator of Forests, Mizoram with a copy of recommendations to direct the concerned to take necessary actions on the recommendations.

4177
Dated 13/9/23

Principal Secretary,
Environment, Forests & Climate Change Department.

(16)

Annexure-I

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

Azadi Ka Amrit Mahotsav

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/ 147-149 Dated Thenzawl, the 31st May, 2022.

To,

The General Manger (Projects)
NHIDCL
PMU-Lunglei, Mizoram

Subject: ***Irregular Muck Disposal in connection with the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54 in the State of Mizoram (Package-2).***

Ref. : No.B.22019/18/2022-FC/PCCF/Pt. Dt.30.05.2022.

Sir,

With reference to the above, I am to bring to your attention that there has been irregular muck disposal in many places along NH-54 stretch within the jurisdiction of Thenzawl Forest Division (Serchhip & Hnahthial District) while executing the above mentioned project. The followings are specific and GPS locations other than designated spoil banks as per your Muck Disposal Plan where dumping of large volume of excavated soil have been done by NHIDCL.

Sl. No.	Specific locations	GPS Locations	Approximate damaged area (in Ha)
1	Herhse kawn (1989 Gomari Plantation, Rawpui VC area)	23° 06' 43.75" N 92° 53' 27.92" E	2.0
2	Dapzarkawn (2003 VFDC Plantation , Pangzawl VC area)	23° 06' 35.06" N 92° 53' 25.83" E	1.5
3	Dapzar ram (2003 VFDC Bamboo Plantation , Pangzawl VC area)	23° 06' 29.72" N 92° 53' 37.29" E	1.5

Further, there are some designated spoil banks where there has been large scale dumping of muck without construction/erection of retaining wall or Gabion in advance which adversely affect forests, biodiversity, river and stream ecosystems in downhill terrains. This kind of irresponsible action from NHIDCL is highly unexpected and unwelcomed especially after signing Undertakings to the effect that utmost care shall be taken to protect and conserve the environment and that no violation of Forest Conservation Act 1980 shall be ensured while executing the road project.

The irregular disposal of large volume of excavated soil and non-compliance with Muck Disposal Plan result not only in extensive destruction of valuable faunal and floral diversity and but loss of river ecosystems and aquatic life due to siltation. which have

52

ultimately impacted public drinking water supply in a negative manner. The non compliance of Muck Disposal Plan and Undertaking submitted by you to PCCF office, Aizawl vide No.208/NHIDCL/PMU-Seling/2020-21/NH54/Wk/Forest/888 Dt ..11.2020 is the clear violation of Forest Conservation Act-1980. You are hereby informed to immediately stop further irregular muck disposal and take any appropriate remedial measures to restore the extensive environmental damages caused by you due to such irregular muck disposal. Some of the photograph showing irregular muck disposal along NH-54 road project are also enclosed herewith.

Further it may also be reiterated that as of today, Stage- I (In Principle Approval) approval is under process and not yet given to NHIDCL for the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54 in the State of Mizoram (Package-2). However, NHIDCL had initiated execution of works in the field (forest areas) without Stage I approval (IPA) which is again gross violation of Forest Conservation Act 1980.

Therefore, you are hereby instructed to immediately stop all the construction activities of NH-54 Road project (package –2)and Chhiahtlang & Serchhip Bypass) within Thenzawl Forest Division (Serchhip & Hnahthial Districts) unless and until Stage –I approval (IPA) is obtained from MoEFCC, Govt of India to avoid further course legal action.

Enclo: As above

Yours faithfully,

31/5/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl: Mizoram

Memo No.B.13021/1/2021-TFD/ 147 - 149 Dated Thenzawl, the 31st May, 2022

Copy to:

1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
2) Conservator of Forests, Central Circle for kind information.
3) Executive Director (Project), NHIDCL, BO - 3rd Floor, T-86,Tuikhuahtlang, Aizawl Mizoram-796001 for information and necessary action.

31/5/22

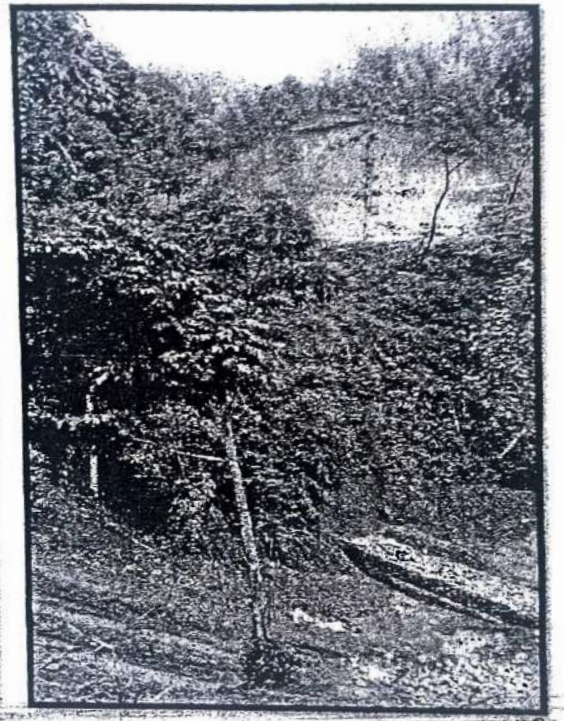
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl: Mizoram

PHOTOS SHOWING VIOLATION OF MUCK DISPOSAL PLAN BY NHIDCL IN NH-54 ROAD (PACKAGE-3)

Location-1:



Location-2:



Location-3:



617

No.F.20017/2/2022 -DFO(L)/ 50-61
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RUN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 1st June, 2022

To,

The General Manager (Project)
NHIDCL
PMU Lunglei

Subject : Stay order against the project entitled "Widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improve – ments from Km 8.00 to Km 380.00 Aizawl – Tuipang in the State of Mizoram (JICA funded), Km 125.00 to Km 250.00 (Package – 2)

Sir,

Referring the above, I am to state that while visiting the above project sites on 30.5.2022, there were violations of The Forest (Conservation) Act, 1980 / The Environment (Protection) Act, 1986 as follows :

1. Dumping of muck is done in many places other than designated dumping ground.
2. None of the designated dumping grounds are properly labelled with sinage.
3. Most of the dumping places are without physical barriers (RCC / Gabion walls) to protect the entry of disposed muck into rivers / streams.

Therefore, I am to inform you to stop all the on-going works immediately except works mentioned in the last paragraph of this letter.

Further, I am to inform you to explain why –

i) legal proceedings as per the relevant Acts / Rules should not be initiated against you.

ii) penalty should not be charged against you as per the guidelines of FC (Act) for non-compliance of conditions imposed.

Contd.....2/-

Scanned with OKEN Scanner

Immediate urgent action should be taken to construct physical barriers (RCC / gabion walls) at the bottom of spoil banks / dumping grounds to prevent the entry of muck into the rivers / streams. This is urgently required as we are now reaching monsoon season where there is a high chance of the disposed muck being washed down into the rivers / streams.

Yours faithfully,

(PC LALCHHANDAMA)
Divisional Forest Officer

Copy to :

1) The Principal Chief Conservator of Forest, Mizoram, Aizawl for kind information.

2) The Conservator of Forests, Southern Circle, Lunglei for kind information.

3) All Range Officers under Lunglei Forest Division for kind information and necessary action with a request to ensure compliance of The Forest (Conservation) Act, 1980.

4/6/22

Divisional Forest Officer

LAI AUTONOMOUS DISTRICT COUNCIL,
OFFICE OF THE DISTRICT COUNCIL CONSERVATOR OF FOREST,
DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE,
MIZORAM; LAWNGTLAI

No.B.13016/3/2022-LADC/EFD : **Dated Lawngtlai; the ___ June, 2022**

The General Manager (Projects),
NHIDCL, PMU- Lawngtlai,
Mizoram

Subject: **Widening & Up-gradation of NH-54 to 2-Lane with paved shoulder configuration and geometric improvement from Km 250.000 to Km 380.000 (Package-3) on Aizawl –Tuipang section in the state of Mizoram – Reg**

Ref: ***No.B.22019/18/2022-FC/PCCF/Pt of Dt. 28th May, 2022***

Dear Sir,

In reference to the subject and letter no. mentioned above, site inspection of the work under Widening & Up-gradation of NH 54 to 2-lane on Aizawl- Tuipang section, have been conducted to observe dumping of excavated soil within Lawngtlai District (Package 6 & 7). It has been observed that dumping of muck/ excavated materials detrimental to the flora and fauna of the area as well as the seasonal stream down below the hills which ultimately affect the river eco-system. The following instructions have been suggested as precautionary and remedial measures, which shall be complied with immediately:

1) It has been observe that excavated soil have been dumped outside the designated Spoil Bank at two locations within package 7 i.e. CH 306+450 (View Point) and CH 306+150 where hard rock have been crushed for road construction materials. Dumping in these two locations is likely to cause damage to the vegetation on the hill slopes and the seasonal stream below. You are therefore informed to construct Retaining wall/ Gabion Wall to prevent the muck moving further down the slope as per your undertaking in Annexure I.

2) Muck and excavated materials dumped at the Spoil bank CH 319+750 within Package 7 is required to be retained by constructing Gabion Wall to prevent spilling of muck into the Kaladan river while dumping and in the post dumping stages. Which otherwise will bring pollution and siltation of river Kaladan.

3) It has been noticed that proper dumping site has not been identified between & 71 RCC Camp and Nalkawn within Package 7, which is approximately 9 km long stretch of road. As a result the excavated materials are adversely affecting the vegetation on hill slopes. You are therefore informed to identify adequate numbers of Spoil Banks for safe disposal of muck and excavated material so as to avoid further damage to the surrounding fragile ecosystem and you are also informed **stop ongoing earth excavation work** forthwith between 71 RCC Camp and Nalkawn until and unless the required number of Spoil Bank have been identified.

4) On inspection of the ongoing works between Lawngtlai to Lunglei-Lawngtlai District boundary near Thingfal village within Package 6 in Lawngtlai District, it has been observed

Receipt No. 2467
Date 21.6.22

that 4 (four) number of Spoil Bank have been identified for disposal of excavated materials. It was observed that large quantity of muck was dump outside the designated spoil bank while clearing the road of landslide for free movement of vehicles. As a result of dumping of muck outside the Spoil Bank, natural drainage/ nallahs are blocked by debris/boulders thereby altering the natural course of nallahs causing erosion to the slopes. You are therefore inform to construct Retaining wall/ Gabion wall to prevent the excavated soils from moving down the nallahs/ seasonal stream which will finally damaged the river Eco-system of Seva and Ngengpui rivers.

5) As per your under taking for Re-grassing of muck dumping area and restoration of damage cause to flora and fauna of the adjoining area, shall began only in consultation with the Environment, Forest & Climate Change Department, Lai Autonomous District Council.

6) Work should not be started within Deemed Forest areas for which final approval has not been obtained.

The remedial measures suggested above such as construction of Retaining Wall / Gabion wall are require to be implemented immediately for the safety of environment. The report on follow up action may be submitted to the undersigned on or before 4th July, 2022 (Monday) for onward action.

Yours Sincerely,

District Council Conservator of Forest
Lai Autonomous District Council
Lawngtlai

Memo.No.B.13016/3/2022-LADC/EFD : **Dated Lawngtlai; the 16th June, 2022**

Copy to:

1. *Addl. Principal Chief Conservator of Forest (FC), Aizawl, for kind information.*
2. *PA to Deputy Commissioner, Lawngtlai, for kind information of Deputy Commissioner.*
3. *PA to Executive Secretary, Lai Autonomous District Council, Lawngtlai, for kind information of Executive Secretary*
4. *Conservator of Forest (SC), Lunglei, for kind information.*
5. *Deputy Conservator of Forest (FC), Aizawl, for kind information.*
6. *Deputy Conservator of Forest, Chhimtuipui Wildlife Division, Lawngtlai, for kind information.*
7. *Asst. Conservator of Forest, Lai Autonomous District Council, Lawngtlai, for information and necessary action*
8. *Range Officer, Hqrs Range, Lai Autonomous District Council, Lawngtlai, for information and necessary action.*
9. *Office Copy.*

(K.LALROMAWA)
District Council Conservator of Forest
Lai Autonomous District Council
Lawngtlai

MIZORAM STATE POLLUTION CONTROL BOARD

4369

No. H.88088/Poltn./47/2021-MPCB/ 320 : Dated Aizawl, the 25th May 2022

621

To,

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl.

Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref.: This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021

Sir,

With reference to the subject and this office letter No. cited under above reference wherein you have been requested to submit details of your operation of road widening in Mizoram against the public complaints received by the Board due to alleged improper dumping of earth spoils from the on-going road construction in various parts of Mizoram undertaken by your organization, this is to state that no response has been received from your side till date.

Whereas the environmental hazards continue to rise in various parts of the state with increasing public complaints due to dumping of earth spoils in unappropriate places from road construction activities. And whereas the alleged improper haphazard dumping of earth spoils are reported to cause havocs to the environment and lives of nearby residents and certain evidences have indicated destructions to dwellings, vegetations, road blockages and contamination of nearby water sources.

Whereas disposal of construction & demolition wastes such as earth spoils is regulated under the Construction and Demolition Waste Management Rules, 2006 and that all waste generators including Service providers are required to have approved C&W waste management plan and should strictly adhere to it while disposing their C&D wastes to avoid environmental hazards at all cost. Also that polluting water body is a serious crime and violators are punishable under the Water (Prevention & Control of Pollution) Act,1974. Further that the Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages as per the Hon'ble NGT Order in the matter of O.A No. 593/2013.

Now, therefore, in exercise of the powers delegated under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, a **show cause** notice is hereby issued to you as to why the operation of widening of road under your project in Mizoram should not be closed down and/or as to why Environmental Compensation should not be paid by you.

Your response to this notice, should reach this office within a period of 7 days from the date of issue of this letter, failing which, it will be presumed that you have no say in the matter and that appropriate action will be initiated against you.

Yours faithfully,

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Contd/-

OK

Memo No. H.88088/Poltn./47/2021-MPCB/ : Dated Aizawl, the 25th May 2022

Copy to: i) PSS to the Chief Secretary, Govt. of Mizoram for kind information
ii) All DCs for information and necessary action.

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

No.G.20015/2/2021-FST/Pt.I
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

Dated Aizawl, the 10th June, 2022

In the interest of public service and in supersession of this Department's Notification *No.G.20015/2/2020-FST dt. 26.10.2020*, the Governor of Mizoram is pleased to constitute the following Monitoring Committees to monitor the compliance of environmental laws for the works carried out in various development projects (linear and non-linear):

I. **Monitoring Committee for Aizawl District:**

1.	Deputy Commissioner, Aizawl	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Central Young Mizo Association	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Aizawl Forest Division	Member Secretary

II. **Monitoring Committee for Lunglei District:**

1.	Deputy Commissioner, Lunglei	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Lunglei	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Lunglei Forest Division	Member Secretary

III. **Monitoring Committee for Siaha District:**

1.	Deputy Commissioner, Siaha	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Mara Thyutlia Py General Headquarters	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Deputy Conservator of Forests, Lawngtlai Wildlife Division	Member Secretary

Cont:..2/-

IV. **Monitoring Committee for Champhai District:**

1.	Deputy Commissioner, Champhai	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Champhai	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Champhai Forest Division	Member Secretary

V. **Monitoring Committee for Kolasib District:**

1.	Deputy Commissioner, Kolasib	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Kolasib	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Kolasib Forest Division	Member Secretary

VI. **Monitoring Committee for Serchhip District:**

1.	Deputy Commissioner, Serchhip	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Serchhip	Member
4	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6	Divisional Forest Officer, Thenzawl Forest Division	Member Secretary

VII. **Monitoring Committee for Lawngtlai District:**

1.	Deputy Commissioner, Lawngtlai	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Central Young Lai Association	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Deputy Conservator Of Forests, Lawngtlai Wildlife Division	Member Secretary

Cont..3/-

VIII. **Monitoring Committee for Mamit District:**

1.	Deputy Commissioner, Mamit	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Mamit	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Mamit Forest Division	Member Secretary

IX. **Monitoring Committee for Khawzawl:**

1.	Deputy Commissioner, Khawzawl.	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Khawzawl	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Deputy Conservator Of Forests, Khawzawl Wildlife Division	Member Secretary

X. **Monitoring Committee for Saitual District:**

1.	Deputy Commissioner, Saitual	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Saitual	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Aizawl Forest Division.	Member Secretary

XI. **Monitoring Committee for Hnahthial District:**

1.	Deputy Commissioner, Hnahthial	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Hnahthial	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Lunglei Forest Division	Member Secretary

Cont...4/-

The above mentioned Monitoring Committees shall perform the following functions:

1. Any and all matters regarding the safeguard of the environment shall be ensured by the Monitoring Committees for all development projects in their respective districts.
2. They shall ensure that soil banks are identified for dumping of excavated soil from construction works and ensure that the excavated soil are dumped into the identified soil banks.
3. They shall ensure that the soil banks and muck dumping sites are managed and protected in such a manner that no soil excavated for construction projects cause damage and siltation to any land, lakes or rivers.
4. They shall ensure that development projects (linear and non-linear) have all required approvals from the competent authorities before commencement of work.
5. They shall aid Government Officials so that conditions stipulated while according approval, as in point No. 4 above, are fully complied with.

The Committee may invite other persons, officials or non-officials, in the meeting of the Monitoring Committee, as and when required.

Sd/-JITENDRA KUMAR
Principal Secretary to the Govt. of Mizoram,
Environment, Forest & Climate Change Department.

Memo No.G.20015/2/2021-FST/Pt.I Dated Aizawl, the 10th June, 2022

Copy to :-

1. Secretary to Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram.
3. All Ministers / Ministers of State / Speaker / Deputy Speaker, Mizoram.
4. O.S.D. to Chief Secretary, Government of Mizoram.
5. All Administrative Departments, Government of Mizoram.
6. All Heads of Departments, Government of Mizoram.
7. Principal Chief Conservator of Forests, Mizoram.
8. All members concerned.
9. Controller, Printing & Stationery with a request to publish in the official Gazette (6 spare copies).
10. Web Manager, Environment, Forests & Climate Change Department for uploading in the Department website.
11. Guard File.

10/06/2022

(H.C. ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Ph :- (0389) 2336302 (O)

No.C.20015/29/2020-FST/Pt.II
4375
627
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

Dated Aizawl, the 15th July, 2022.

In the interest of public service, the Governor of Mizoram is pleased to constitute State Level Committee to monitor environmental issues arising from development projects undertaken by NHIDCL in the State of Mizoram, consisting of the following :-

Chairman	-	Adviser to Chief Minister (Technical)
Members	-	1. Principal Secretary, GAD 2. Principal Secretary, EF&CC Department 3. Secretary, PWD 4. Secretary, PHED 5. Engineer-in-Chief, PWD 6. Engineer-in-Chief, PHED 7. Member Secretary, Mizoram Pollution Control Board 8. Executive Director, NHIDCL, Regional Office 9. Representative of CYMA 10. Representative of Save Mizoram Rivers.
Member Secretary	-	Principal Chief Conservator of Forests, Mizoram

The mandate of this Committee shall be to monitor closely, cases of environmental issues arising out of projects implemented by NHIDCL in addition to monitoring and coordinating the functioning of the various District Monitoring Committees towards compliance of environmental laws constituted by the EF&CC Department, Government of Mizoram. The Committee may co-opt Government officers and functionaries, district / field level officers, local level authorities and NGOs as special invitees as may be considered necessary from time to time. The EF&CC Department shall also provide secretarial and other logistical support to the Committee.

Sd/- JITENDRA KUMAR,
Principal Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

Cont...2/-

Memo No.G.20015/29/2020-FST/Pt.II Dated Aizawl, the 15th July, 2022.

Copy to :

1. Secretary to Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram.
3. P.S. to Ministers / Ministers of State / Speaker / Deputy Speaker, Mizoram.
4. P.S. to Adviser to Chief Minister, Mizoram, Aizawl.
5. O.S.D. to Chief Secretary, Government of Mizoram.
6. All Administrative Heads / All Heads of Departments, Government of Mizoram.
7. Principal Chief Conservator of Forests, Mizoram.
8. All Deputy Commissioners, Government of Mizoram.
9. All members concerned.
10. Controller, Printing & Stationeries with a request to publish in the official Gazette (6 spare copies).
11. All Divisional Forests Officers, EF&CC Department.
12. The Executive Director, Regional Office, NHIDCL, Tuikhuahtlang, Aizawl.
13. Web Manager, EF&CC Department for uploading in the Department website.
14. Guard file.

(LALNEIHHLIMI) 15/7/22

Deputy Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

INSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON IMPLEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KHUMTUNG VILLAGE TO KEITUM VILLAGE)

Date & Time of Inspection : 28.06.2022@11:00 A.M

Purpose of Inspection : To check status of the existing designated spoil banks / site selected for the spoil banks and the soil dumping site along the stretch of NH 54 within Serchhip District (from Khumtung Village to Keitum Village) & to give directions to be followed by the User Agency/contractors for prevention of the spillage/sliding of the road cuttings.

Officials of Inspection Team:

1. Deputy Commissioner, Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. District Information & Public Relations Officer, Serchhip
6. Representatives of the Project Proponent (NHIDCL)
7. Representatives of the contractor (BPL/Shivalaya))
8. Representatives of contractor (Kram Infracon Pvt. Ltd)
9. Representatives of Village Councils concerned.

The joint inspection team conducted site verification of the designated spoil banks (SBs) starting from Kumtung Village area where BPL(Shivalaya) has been undertaking widening of the road for a length 5 kms and the designated SBs being utilised by Kram Infracon Pvt. Ltd along the road stretch of 50 kms from Baktawng village to Keitum Village area within Serchhip District.

On the day of inspection, the joint inspection team verified 16 nos of the SBs, 4 nos of the dumping site with 2 nos of the complaint site undertaken by BPL (Shivalaya) and Kram Infracon Pvt. Ltd.

The findings of the Joint Inspection Team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of the Spoil Bank/dumping site*	*Name of Contractor*	*Recommendations/remarks of the joint inspection team*
1.	SB No.1 Gawar-SCCPL	• This is the proposed site for the SB. The	BPL (Shivalaya)	• The site was found unsuitable for dumping

	(JV) NH-54 Pkg-0.1 Khumtung Village	site is a steepy terrain where one perennial stream flows at the bottom of the site which joints one of the major river of the state called Tuirini River. • Though the site is the proposed site for the SB, soil was found already dumped.		spoil and was cancelled by the joint inspection team. • The contractor was directed to find other suitable site for the spoil bank and to inform the selected site to the competent authority for approval.
2.	SB No.2 Gawar-SCCPL (JV) NH-54 Pkg-0.1 Khumtung Village (0.3-0.5 kms from the 1st Spoil Bank)	Same as Sl No.1	BPL (Shivalaya)	Same as Sl No.1
3.	Spoil Bank Chainage:66+400 at Baktawng Village	• Spillage of soil was found at this designated SB. • The site needs re-designing for dumping of more road cuttings to prevent spillage of the soil.	Kram Infracon Pvt. Ltd	• The site is approved by the joint inspection team provided that no new road cuttings be done and no more spoil be dumped at this site unless and until rectification of the site is completed.
4.	Spoil Bank near Buhkangkawn Village	• SB at this site was already closed. • Vegetative measures were found.	Kram Infracon Pvt. Ltd	• No further recommendations raised by the joint inspection team.
5.	Spoil Bank Chainage:70+930 located between Buhkangkawn Village & MIFCO	• No more dumping of spoil at this designated SB. • Spillage of soil was found. • Gabion structures already constructed at the bottom of the site.	Kram Infracon Pvt. Ltd	• Strengthening of the existing Gabion structures by increasing its height. • One (1) additional Gabion structure should be constructed at this site to prevent sliding of the dumped soil downwards. • Compaction of the ground and vegetative measures should be done at this site. • Layout Plan should be submitted to the committee for approval. • Immediate rectification of the site should be initiated and should be completed within 1 month (by end of

				July).
6.	Spoil Bank Chainage:72+200 located between MIFCO & Chhingchhip Village	Same as Sl No.5	Kram Infracon Pvt. Ltd	• Strengthening of the existing Gabion structures by increasing its height. • Additional intermediate Gabion structures (2 nos) should be newly constructed. • Side drain stabilization (staggered steps) should be carried out • Vegetative measures be adopted
7.	Spoil Bank @ Chhingpuii Thahkawn near Chhingchhip Village	• Two layers of Gabion Structures already constructed and one additional being constructed to prevent sliding of the dumped soil	Kram Infracon Pvt. Ltd	• Vegetative measures should be carried out with stabilization of the side drain.
8.	Dumping site near the above Spoil Bank @ Chhingpuii Thahkawn Near Chhingchhip village	• Although the site was not a designated Spoil Bank, road cuttings was found dumped at this site.	Kram Infracon Pvt. Ltd	• In order to prevent sliding of the dumped soil, it is recommended to carry out treatment in the same manner with other spoil bank such as intermediate checkdam, Vegetative measures, compaction of soil etc.
9.	Spoil Bank Chainage:77+800 located at the first site after Chhingchhip Village	• Spillage of the dumped soil was found. • It was confirmed on the spot by Forest Deptt official that Gabion structure was constructed at the end of the downhill, however, already destroyed and covered by the dumped soil.	Kram Infracon Pvt. Ltd	• Stabilization drain and staggered stepping stones should be constructed at this site. • One extra Gabion structure should be constructed below the existing one for double protection of the spillage of soil.
10.	Spoil Bank Chainage:80+600 located at the 2nd site after Chhingchhip Village	• Same situation with most of the Spoil Bank.	Kram Infracon Pvt. Ltd	Same as Sl No.9
11.	Spoil Bank Chainage:82+450 located at the 3rd site after Chhingchhip	• This is abandoned SB.	Kram Infracon Pvt. Ltd	• As the site appears suitable for dumping of the road cuttings, disturbance of the nearby environment was found

	Village			less compared to other SBs and no further treatment is suggested by the joint inspection team.
12.	Dumping site near Chhiahtlang link road	• Spillage of the dumped soil was found at this site. • Plantation was going on while inspected.	Kram Infracon Pvt. Ltd	• The contractor should prevent sliding of the dumped soil towards the downhill by constructing a suitable Gabion structure at this site.
13.	Chhiahtlang link road.	• This road was found one of the most important link road for cultivators of Chhiahtlang village. • Blockage of the link road was found at this site. It was observed that blockage was due to spillage of the excavated soil from the road cutting activities.	Kram Infracon Pvt. Ltd	• Blockage of road should be cleared up immediately. • Renovation of the road should be undertaken as quick as possible so as to make the road usable by vehicles of the cultivators.
14.	Spoil Bank Chainage:86+100 located at Tuial Ram, Chhiahtlang village area.	• Among the Spoil Bank located between Chhingchhip village and chhiahtlang village, this SB is the biggest one. • Spillage and sliding of the dumped soil were found at this site. One perennial stream flows at the bottom of this site which connects to Tuikum River which is the main source of public water supply for Serchhip Town.	Kram Infracon Pvt. Ltd	• Stabilization and vegetative measures should be carried out. • Proper drainage with staggered steps has to be constructed at both sides.
15.	Spoil Bank Chainage:87+450 located at Tuial Ram, Chhiahtlang village area.	• Spillage of soil occurred at this site.	Kram Infracon Pvt. Ltd	• Benching and stabilization should be carried out at this site to prevent sliding of the dumped soil. • Vegetative measures should also be undertaken.
16.	Spoil Bank Chainage:87+800 located at junction	• The site was found suitable for the Spoil Bank.	Kram Infracon Pvt. Ltd	• Drainage treatment shall be done in this SB

	of Darzika Road, Chhiahtlang village			
17.	Dumping site at Chhimveng, Chhiahtlang	• Dumping of the road cuttings likely to destroy public water tank and pipeline at this site which was one of the important water sources for the nearby villagers especially during the dry season.	Kram Infracon Pvt. Ltd	• No more dumping of excavated soil should be carried out at this site. • Retaining wall should be constructed so as to prevent huge sliding of the dumped soil towards the public tanky.
18.	Spoil Bank Chainage:106+500 located at Seliam kawn chhak, Dinthar veng VC area, Serchhip	• Spillage of the dumped soil was found at this site which was reported to disturb agricultural land (wet cultivation) located on the banks of Mat river.	Kram Infracon Pvt. Ltd	• Three additional (3) nos of check dam should be constructed at this location to avoid massive spillage of soil especially during heavy rainfall.
19.	Dumping site at Bawngchawm khaw hlui hnuai at Chhimveng VC area, Serchhip.	• This is a dumping site of the road cuttings where sling of the dumped soil was found.	Kram Infracon Pvt. Ltd	• One no of additional check dam should be constructed at this site so as to prevent sliding of the dumped soil.
20.	Spoil Bank Chainage:109+500 located at Bawngchawm khaw hlui hnuai at Chhimveng VC area, Serchhip	• Discharge of the dumped soil was also found at this site. The spillage reaches to Mat River through perennial river flowing at the bottom of the SB. Some of the agricultural land (wet cultivation) located on the banks of Mat river were destroyed.	Kram Infracon Pvt. Ltd	• Recommended to construct three (3) nos of additional check dam at this location to prevent spillage of soil to Mat River.
21.	Spoil Bank Chainage:110+300 located at Haipui Zau Thlen hma near LAD dumping site, Serchhip.	• Gabion Structure already constructed by the contractor.	Kram Infracon Pvt. Ltd	• As the dumped soil seems properly controlled, the joint inspection team has no comments for further treatment of the dumped soil at this site.
22.	Complaint Site near Vety Tuikhur at Haipui Zau	• The retaining wall was found curved at this site.	Kram Infracon Pvt. Ltd	• The joint inspection team felt necessary to take immediate action for

	Thlen hma near LAD dumping site, Serchhip.	• It was reported that complaint was already lodged to the office of the Deputy Commissioner, Serchhip and the action taken by DC office being awaited.		renovation of the retaining wall. DC office, Serchhip was expected to pursue the matter on urgent basis.

Further, Joint inspection Team has made the following resolutions based on general field observation of irregular practices committed by NHIDCL and its engaged contractors.

- NHIDCL shall strictly comply with the Muck Disposal Plan submitted by them to Govt of India; and if there are needs to deviate from the Muck Disposal Plan due to field conditions, prior approval of competent authority shall be obtained.
- No more irregular spoil dumping shall be done at locations other than designated spoil banks. Sometimes concerned VCs or individuals allow and offer their land for utilisation as spoil banks. In such a situation, the matter shall be brought to District Level Monitoring Committee in advance for site verification and approval before actually using such locations as spoil banks user agency/contractors.
- All the above suggestions made by the Committee for improvement/rectification measures of spoil banks shall be completed within 1 month (July ending) positively. Sub_Hqrs YMA Serchhip may also oversee the progress of SB improvement works as practicable. The District Monitoring Committee shall conduct re-visit of all the SBs after completion report from NHIDCL for improvement/rectification works at the earliest.
- For Chhiahtlang- Serchhip By-Pass Road Project, NHIDCL may pursue application for Forest Clearance promptly for obtaining Stage –I approval (IPA) from Govt of India for smooth execution of works. Until and unless Stage –I approval of Forest Clearance is obtained from Govt of India by project proponent, no further construction shall be continued in this project package.

Signature with Date: 7/7/2022

(LALMUANSANGA RALTE)
Deputy Commissioner & Chairman
Serchhip District Monitoring Committee

Signature with Date: 7/2/22

(LALBIAKCHAMA CHAWNGTHU)
DFO, Thenzawl & Member Secretary
Serchhip District Monitoring Committee

Signature with Date:

(Dr LALRAMNGHAKI PACHUAU)
Scientist 'B' MPCB & Member
Serchhip District Monitoring Committee

Signature with Date:

(KAWLTHUAMA)
President & Sub-Hqrs YMA Serchhip & Member
Serchhip District Monitoring Committee

(139) (120) (127)

2nd INSPECTION REPORT OF DISTRICT LEVEL MONITORING COMMITTEE ON IMPLEMENTATION OF JICA of NH 54 WITHIN SERCHHIP DISTRICT (FROM KEITUM VILLAGE TO BUNGTLANG VILLAGE & BYPASS ROAD AT CHHIAHTLANG VILLAGE)

Date & Time of Inspection : 12.07.2022@11:00 P.M

Purpose of Inspection : To check status of the existing designated spoil banks (SBs) and the spoil dumping site along the stretch of NH 54 within Serchhip District (from Keitum Village to Bungtlang Village & Bypass Road at Chhiahtlang) & to give directions to be followed by the contractors for prevention of further spillage/sliding of spoil.

Officials of Inspection Team :

1. Sub-Divisional Officer (Sadar), DC Office,Serchhip
2. Divisional Forest Officer, Thenzawl Forest Division, Thenzawl
3. Representatives of Mizoram Pollution Control Board
4. Representatives of Sub-Headquarters YMA, Serchhip
5. DI&PR Department, Serchhip
6. Representatives of NHIDCL
7. Representatives of the Contractor Bhartia Infra Project Ltd. (BIPL)
8. Representatives of Contractor (Kram InfraconPvt. Ltd)
9. Representatives of Keitum Village Council

Serchhip District Monitoring Committee on Implementation of NH 54 road project carried out joint inspection of the designated spoil banks (SBs) and other irregular muck disposal sites along the road stretch starting from Keitum Village to Bungtlang Village area where Bhartia Infra Project Ltd. (BIPL) is the engaged contractor; and designated spoil banks (SBs) and the irregular dumping sites along Chhiahtlang By Pass wherein work is being carried out by Kram Infracon Pvt. Ltd on the scheduled date mentioned above,

The joint inspection team verified six (6) SBs under Bhartia Infra Project Ltd. (BIPL) from Keitum Village to Bungtlang Village area and seven (7) SBs under Kram Infracon Pvt. Ltd in Chhiahtlang bypass Road. Findings of the joint inspection team with its recommendations are as follows:-

Sl No	*Location of the Spoil Bank/dumping site*	*Status/observation of theSpoil Bank/dumping site*	*Name of Contractor*	*Recommendations of the Monitoring Committee for NHIDCL/Contractors*
1.	Dumping site at Zawngvadawi Ram near Keitum Village	• Although the site was not a designated SB, spoil was found dumped at this site. • It was reported that public water source (Tuikhur) was available at this site and was covered by the dumped soil due to which the contractor	Bhartia Infra Project Ltd. (BIPL)	• Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.

		sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source. • Protection wall made of bracing wire was found constructed at this site. • A perennial river locally called Mawngvar Lui was found located below the dumping site which connects to Tuichang River.		
2.	Spoil Bank Chainage: 127+410 at Khangpuikawn, Keitum Village	• Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed for prevention of spillage of the road cuttings	-do-	• Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.
3.	Curved retaining wall at Sihpuiruam near Keitum Village	• Retaining wall constructed at this site was found curved and likely to fall down in the near future.	-do-	• Construction of two series of additional Gabion structures to prevent sliding of the basement of the curved retaining wall. • Vegetative measures.
4.	Spoil Bank Chainage:129+010, Sihpuiruam, near Keitum Village	• Spillage of road cuttings was found at this SB.	-do-	• Construction of two additional Gabion wall at this SB to avoid overflow of the dumped soil.
5.	Sliding Zone at Sihpuiruam, near Keitum Village	• A loose soil was found at the upper side of the road and the landslide likely to occur on the rainy day.	-do-	• Erection of two new Gabion wall below the road at this Sliding area for blockage of huge sliding of soil downwards.
6.	Culvert at Sihpuiruam-2, near Keitum Village	• An excavated soil was found dumped near this Culvert and the dumped soil moved downwards.	-do-	• Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.
7.	Spoil Bank Chainage:113+050, nearest Spoil Bank from Keitum Village in the northern side.	• A huge spillage of the excavated soil was found at this designated SB	- KramInfraconPvt. Ltd	• Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. • Proper drainage treatment by construction of the staggered steps.
8.	Spoil Bank Chainage:2+040, near	• Spillage of the dumped soil was found. • It was found that	-do-	• Construction of two more Gabion Check dam with Vegetative

	Thlanmualpui at Bypass Road, Chhiahtlang Village.	Mualzemkawr flows at the bottom of this site which connects to Mat River. • A small capacity of Gabion Wall was already constructed		measures so as to prevent spillage and sliding of the dumped soil. • Increase height of the existing Check dam.
9.	Spoil Bank Chainage: 1+300 , TuikhurKawr at ChhiahtlangVengchung, Bypass Road, Chhiahtlang Village.	• It was found that this designated SB was located at the private land owned by Mrs Darneihthangi of Vengchung, Chhiahtlang Village. • The dumping of road cuttings was found covered public water source locally called **'Khurhnar' which was one of the most important source of water for the nearby villagers** especially during the dry season.	-do-	• Construction of five new Check dam to protect spillage of the dumped soil downwards. • Vegetative measures by planting trees in a systematic way.
10.	Dumping site at Community Reserved area (Tlangdung-1na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area where road cuttings were dumped extensively. • A perennial stream locally called 'Hiahtharkawr' flows below this site.	-do-	• Construction of two new Gabion Check dam for blockage of spillage to Hiahthar Kawr.
11.	Dumping site at Community Reserved area (Tlangdung-2na), Bypass Road, Chhiahtlang Village.	• The site is a community reserved area of a flat land where the localwelfare committee agreed to carry out dumping soil for setting up of a community playground. • A Road cutting was simply dumped at this site without doing compaction/stabilization of the area and no protection wall was found at the corner of this area.	-do-	• Construction of three new Gabion Check dam to protect sliding of the dumped soil.
12.	Dumping site at Community Reserved area (Tlangdung-3na), Bypass Road, Chhiahtlang Village.	• A huge spillage of the dumped soil was found at this site.	-do-	• Construction of three new Gabion Check dam to prevent falling of the dumped soil downwards. • Vegetative measures
13.	Dumping site at Private Land @ By pass Road, Chhiahtlang Village.	• A large amount of dumped soil was found at this site. • Chawngvawra Tui flows at the bottom of the site	-do-	• Construction of four new Gabion wall for protection of sliding of the dumped soil towards Chawngvawra Tui below

the dumping site
- Vegetative measures.
- Proper drainage treatment system

In addition to the above recommendations to be executed by NHIDCL and its engaged contractors, The Monitoring Committee also resolved the following conditions to be followed /complied with by the NHIDCL and its engaged contractors for the above mentioned road sections

1. The recommendations of the District Monitoring Committee for each and every SBs and other irregular dumping sites should be strictly followed by the contractors and the remedial action should be taken up immediately.
2. As of now, new excavation and dumping should be stopped all together and the excavation works may be allowed to continue depending upon how well the contractors undertake the remedial measures for each SBs as recommended by the Committee
3. Spoil Banks & other irregular disposal sites under Bhartia Infra Project Ltd. (BIPL) shall be re-inspected by the Monitoring Committee tentatively on 15th September 2022; whereas the Spoil Banks and other irregular muck disposal sites along Chhiahtlang By Pass under Kram Infracon Pvt. Ltd be re-inspected by 1st week of September 2022 to check status of rectification works being done by the contractors as recommended by the Monitoring Committee. All rectification works of SBs and other irregular dumping sites shall be completed by contractors before re-inspection date as scheduled above by the Committee.

19/7/22
(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Office of the DC; Serchhip District
(LALZIKPUII)
Sub-Divisional Officer (Sadar)
Serchhip District : Mizoram

19/7/22
(LALBIAKCHAMA CHAWNGTHU)
Member Secretary
District Level Committee &
DFO; Thenzawl Forest Division

(JOSEPH LALHMUNLIANA)
JSA; Mizoram Pollution Control Board
Member; District Level Monitoring Committee

(KAWLTHUAMA)
President; Sub-Hqrs YMA Serchhip &
Member; District Level Monitoring Committee

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ACTION TAKEN REPORT OF MONITORING COMMITTEE FOR CHAMPHAI DISTRICT TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LOSS FOR THE WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (Linear and Non-linear)

In pursuance of decision taken in the meeting of District Monitoring Committee (constituted vide No.G.20015/2/2021-FST/Pt.1 Dt 10.06.2022)held on 28.06.2022 in the DC Conference Hall, Champhai (Minutes of the meeting enclosed), monitoring of two linear projects in Champhai District had been conducted on 5.7.2022 for NH-6 (Tuipui-Champhai) and and 8.7.2022 (World Bank road, Khankawn-Zokhawthar) respectively. Report on each visit is tabulated below:

Sl. No	Linear project monitored	Team Members	Spoil Bank Number	Name of Contractor	Observation and Recommendation of the monitoring committee
1	NH-6 (Tuipui – Champhai)	1. Deputy Commissioner 2. Addl. Deputy Commissioner(CALA) 3. District Urban Developme Officer 4. Sub-Hqrs YMA 5. DIPRO 6. Divisional Forest Officer 7. Manager, Shri Balaji Construction Coy 8. VC Members Tuipui 9. VC Members Chhungte 10. Er. Abhishek Singh, Manager NHIDCL 11. Er. Ajayveer Singh, Team Leader Authority's Engineer 12. Er. Prem Lal Dhiman, Project Manager EPC Contractor 13. Mr. Vipin Kapoor, Engineer EPC Contractor	18 (Chhunkhama's land)	Shri Balaji Constructio n Company	Gabion Wall was constructed to prevent loose soils from entering into the Tuipui river. Seedlings procured from Forest department were planted on the dumped soils. The committee recommended planting of grass species to immediately bind the loose soils before the trees can cover and hold the soils firmly.
			19 (Hungchianga's land)		Gabion wall was constructed on the bank of River Tuipui to retain the dumped soils from entering into river. The committee requested the company to extend gabion structure to effectively arrest all the dumped soils and the construction company also agreed to it. It was also requested to plant local grass species to quickly stabilise the loose soils.
			20 (Ralkapthanga's land)		Long Gabion structure was constructed and all the soils dumped in the area were effectively retained .The dumped materials are mostly of gravely soils and are in active weathering process. It is recommended to leave as such for another season to complete natural weathering process.

MIZORAM STATE POLLUTION CONTROL BOARD No. 2295 Date. 26/7/22 AIZAWL

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			21 (Bawihchia's land)		It is a steep slope protected by RCC wall and check dams across the natural stream. It is the last point accessible by road on the day of inspection.
			33 (K.Zamlova's land)		It lies on the opposite site of the access road to the base camp of the company. The dumped earth is not directly reaching the river, planting of trees and sowing/planting of grasses to cover the soil quickly is recommended. In Champhai District, there are identified 16 nos. of dumping zones of which five had been inspected and remaining dumping sites would be inspected as and when the road is made plyable by clearing landslides. The length of NH-6 in Champhai District is 15.50kms. There are complaints from Tuipui Villagers regarding open defecation near camp sites of the company workers and on the bank of river Tuipui. The committee requested the company to provide more latrines to the labourers and to request them to stop open defecation. The committee decided to inspect remaining dumping sites at the earliest convenient day and also to re-visit the others to make sure that recommendations are fulfilled. The committee also requested the company to create a big dumping site at the convenient locations for future development of the area for public utility.
2	NH-6 World Bank Road	1. Deputy Commissioner 2. Addl. Deputy Commissioner (CALA)		Tarmat Company & Sunshine Overseas Coy	It was found that excavated soils were dumped right on the bank of River Tuipui near Pu Lalrinmuana's land narrowing the natural water course and

Khankawn-Zokhawthar	3. District Urban Development Officer 4. Sub-Hqrs YMA 5. SDO,PWD(PIU) 6. DIPRO 7. Divisional Forest Officer 8. Representative of Tarmat Company 9. Representative of Sunshine Overseas Coy			Tarmat & Sunshine Company were requested to remove excess spoils which disturbs natural flow of water in a week's time in consultation with Dinthar Village Council . Designated dumping site number 1 located in Vankhumaram was inspected. It is observed that it is not a new dumping site but a well stabilized one. The team is of the opinion that this site is a potential site for dumping of more soils from the Champhai Town area. Designated dumping site no.2 (Biaknghinglova's land) was visited and no comment is made by the team. P'u Zonunsanga's private dumping site was visited and is found suitable site for dumping of more excavated soils from the construction sites of Champhai Town (if the owner of the land allows). Dumping site being used by Ruantlang Village Council was also visited and found that excavated soils are openly disposed off in a steep slope damaging naturally growing saplings. It was also noticed that other solid waste were also dumped at the same site. The committee recommended closing of this dumping site in order to prevent further loss of vegetation and to reduce environmental pollution. As this road was constructed some years back and muck disposal sites had already been covered by greenery, the committee considered further inspection of more dumping site unnecessary.

643

District Level Committee to oversee disposal of excavated soils in the construction of highways and roads within Champhai District (constituted vide No.B.19022/2/2017-DC(CPI)/80 Dt 9.12.2020 under letter No. K.12011.4/2019-REV Dt 9.11.2020) held its meeting on Dt.7.7.2022. The Committee decided that:

1) NHIDCL should apply clearance under the Environment (Protection) Act, 1986 for the construction of NH-06 between Khawzawl – Champhai with a length of 26.78 kms as this is purely construction of a new highway.

2) NHIDCL/Construction Company must plant tree seedlings and grasses wherever possible in all the spoil banks to stabilise the loose soil and also to compensate loss of green cover.

3) Spoils should be disposed of only at the designated sites and protection should be provided by constructing dams, gabion structures, etc

4) As the road was constructed without obtaining NOC from EF&CC Department and trees were cut without NOC, the NHIDCL/construction company must compensate the loss of trees and other vegetation and compensatory planting be done by EF&CC department at the cost of NHIDCL/Construction Company. EF&CC department shall assess the number of trees felled due to the project.

Sd/-
JAMES LALRINCHHANA
Deputy Commissioner
& Chairman
Monitoring Committee
Champhai District
Dated, Champhai the 22ND July'2022

Memo No: D.11014/5/2021-FDC/204

Copy to:

1. All Members of Monitoring Committee, Champhai District for favour of information.
2. The Principal Chief Conservator of Forests for favour of information
3. The Conservator of Forests (Central Circle) for favour of information.
4. General Manager, NHIDLC, Seling PMU Seling for information and necessary action.
5. General Manager Shri Balaji Construction Company for information and necessary action.
6. General Manager, Tarmat Construction Company for kind information and necessary action.
7. General Manager, Sunshine overseas for information and necessary action.
8. VCP Chhungte for kind information.
9. VCP Tuipui for kind information
10. VCP Mualkawi for kind information.

22/7/2022
(LALDUHTHLANA)
Divisional Forest Officer
& Member Secretary
Monitoring Committee
Champhai District

ACTION TAKEN REPORT ON ENVIROMENTAL ISSUES PERTAINING TO ROAD DEVELOPMENT PROJECT IN SIAHA DISTRICT

1. Steps taken by the contractor i.e BIPL and PMPL to prevent environment deterioration / pollution due to widening and up-gradation of NH -54 Kaochao-Tipa in Siaha District.

   a) Due to excavation, landslide occurs in some steep slope areas in the monsoon season. Methods such as seeding and mulching, hydro seeding, providing berm, anchor bolt crib work etc are adopted to prevent soil erosion/ landslide by the contractors.

   b) Due to dumping of earth spoils some agricultural land and rivers located in the lower strata of the valley side are damaged and polluted due to flowing of loose soils deposit. Therefore, several complaints were received from the land owners, necessary spot verification was conducted and the contractors are instructed to dump the earth spoils only in the dumping site and to take a preventive measure to avoid the aforesaid issues. And the contractors also informed us that methods such as turfing, vegetation, mat gabion wall, anchor bolt crib, drainage and quick discharge of run-off etc were adopted in embankment/ dumping site.

2. Construction of BRTF Roads i.e Kaochao-Phura-Tokalo (20-45 KMS), Zyhno-Mawhre-Chapi Road (20-38 KMS), Tipa-Laki-Lope –Lopu (57-70 KMS).

   a) During identification of dumping site in the above three projects the survey team had verify whether there are rivers located in the lower strata of the valley side taking into consideration the ecological balance hence, un-developed land were identified for spoil banks.

   b) The acquiring agency i.e BRTF had requested the District Collector to give them permission for collection of stones from the river bed of Tuisih River on the stretch of Zyhno-Mawhre-Chapi for use in construction of Bridge. The District Collector rejected their proposal as this could adversely affect and destroy the river which is depended on by people of nearby villages. Hence, the matter was referred to Forest Department MADC to look for alternative solution. However, Forest Department MADC has given permission to BRTF for Mahaldership of stone/ boulder Quarry which results in dispute between the villagers and the acquiring body therefore, the District Collector along with Sub-Deputy Commissioner headed to Tuisi River to resolve the issues with the BRTF and the villagers by instructing the BRTF to stop collecting stones from River Tuisih as this will have adverse effect on the Environment and pollute the river and damage its natural flow and volume.

Joint Verification report of Spoil Banks under Package 5 of NH-54 by Team A

Places visited:- Thualthu, Bualte, Thaizawl, Lungpuizawl, Zobawk, Hrangchalkawn, Theiriat and Dawn.

Date of Joint Verification :- 17.09.222

Member Present :-

1. Kulothungan A, IAS DC Lunglei, Convener
2. Alan Lalthanzara, SO
3. C. Lalremruati, DIPRO
4. Joseph Lalhmunliana, Mizoram Pollution Control Board.
5. S. Laltanpuia, Surveyor
6. Bernard Lalhmunsanga, Surveyor
7. Amarjeet Singh, Project manager ABCI
8. Other officials from ABCI.

At the first meeting of Lunglei District Monitoring Committee on Compliance of Environmental Law held on 22nd June, 2022, contractors of NH-54 and NH-302 were instructed to dump excavated soil only into the identified spoil banks, and to construct appropriate protective wall so as to prevent damage and siltation to any land, lakes or rivers. They had been given a timeline of 15 days for compliance, however the verification team found that the contractors are yet to comply with the instructions.

There are 25 designated spoil banks along the NH-54 Package V stretch, according to the report of ABCI Hrangchalkawn Project Manager Mr. Amarjeet Singh, of which 15 are finished, 3 are under construction, and 7 are still pending. Drones were employed to verify the gabion and defensive wall structures along the spoil banks during the inspection. Although the contractors built gabion walls in a few places, they were unable to sustain the weight of a substantial amount of excavated earth, and some of the walls have already collapsed as a result. The contractor have been given instructions to complete the ongoing constructions more quickly and to fix any damage caused during monsoon.

It was observed by the joint inspection team that most of the abandoned spoil bank required rectification of the site due to the absence of the adequate protective wall, side drain stabilization and the vegetative measures. Moreover, most of the location of the existing spoil bank is also un-appropriate as the spillage of the road cuttings was found to cause environmental havocs, disturbances to eco-systems and the nearby water bodies. As such, the joint inspection team resolved the following recommendations to be complied with by the NHIDCL & its EPC contractors for rectification of the abandoned spoil bank & the existing spoil bank:

a) For the abandoned muck disposal site, the following rectification works should be carried out so as to prevent spillage of the road cuttings to the nearby water body:
   - Compaction of the ground and vegetative measures.
   - Perennial stream is flowing in some of the abandoned spoil bank; Benching and construction of proper side drain should be carried out at those locations.

b) For the existing muck disposal site, the following rectification works should be carried out so as to prevent spillage of the road cuttings to the nearby water body:
   - Strengthening of the existing gabion structures by increasing its length and height.
   - Benching and construction of proper side drain should be carried out at the existing spoil bank where perennial stream is flowing.
   - Construction of the additional Gabion structures to prevent sliding of the dumped soil downwards.

The following were also observed during the spot verification :

1. The team found out that the initial designated spoil banks which were carefully chosen by Revenue officials and Village Councils were not used by ABCI for spoil banks. Instead, they had identified their own spoil banks which were submitted to DC for approval. However, on ground verification it was confirmed that many of the areas where NOC was supposedly taken by ABCI were private lands and the land owner had claimed that many of the crops and lands were damaged and they had not consented to their use.

   Additionally, the signboards that were put to mark the chainage of the spoil banks were written based on design chainage (which is unavailable to CALA/DC) whereas CALA records only show the existing chainage. It was decided that since the Surveyor in charge of the Package is on extended leave due to illness, a more comprehensive survey will be undertaken at the earliest to identify whether such spoil banks are accurate and to verify additional complaints by VCs and landowners. Based on the report decision will be taken.

2. A meeting will be called to try and resolve issue due to accident of Tripper/Truck at Thualthu at Ralliantawna's land (RHS 240+620 – 240+810) where the landowner has demanded compensation for the damaged caused at his land due to this accident.

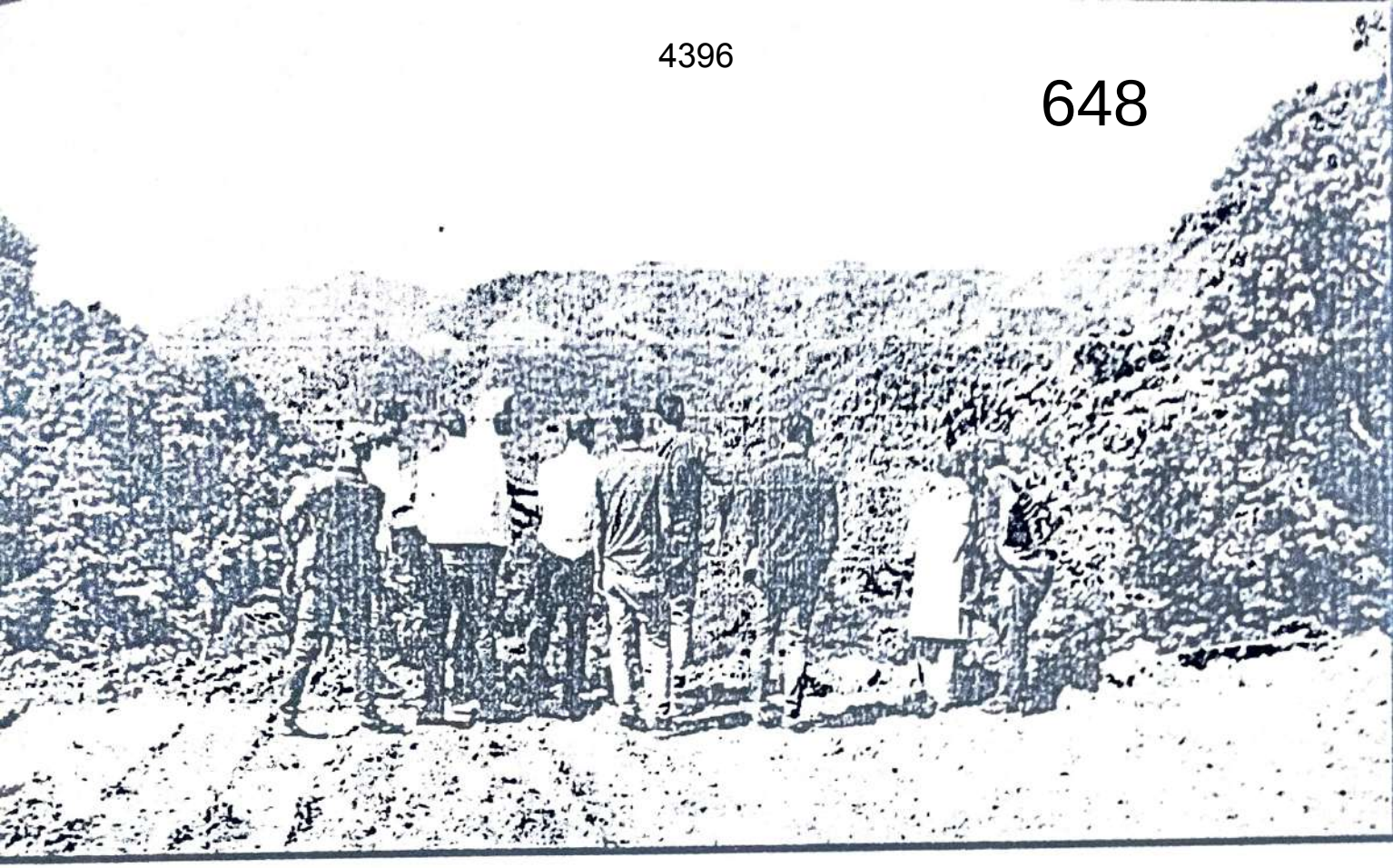
3. Complaint by Pu Laltlanthanga & Pu Lalhluta at RHS 240+870 – 241+010 and other verbal complaints made to verification team will be further examined for quick and collective action.

4. The team also observed that many of the instruction given by DC to ABCI & NHIDCL on the previous verification dated 12th January, 2022 were still not complied by the contractors. They were instructed to assiduously comply to the previous verification.

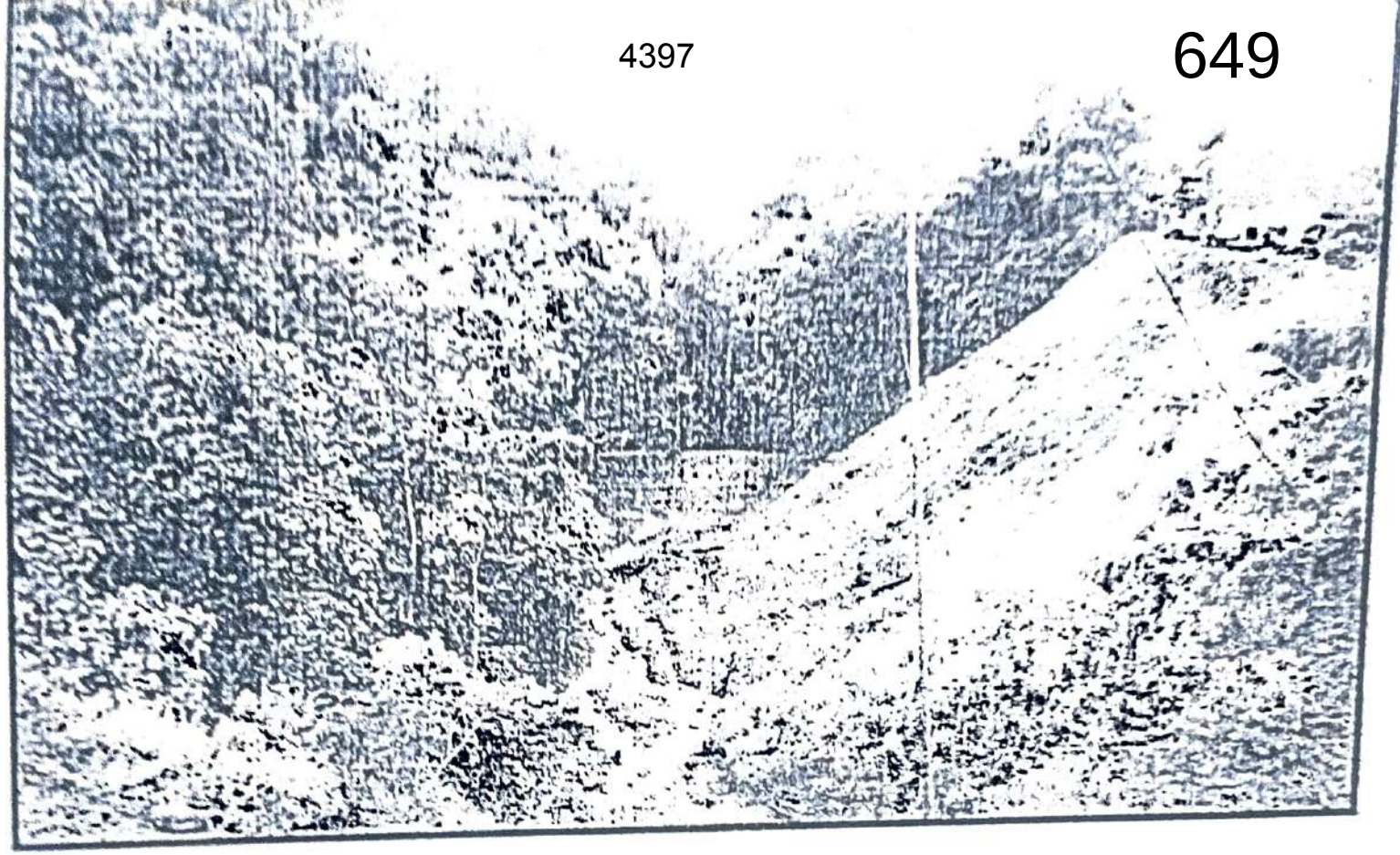
(KULOTHUNGAN, A) IAS
Deputy Commissioner
&
Convener, Team A

(ALAN LALTHANZARA)
Settlement Officer

(C. LALREMRUATI)
District Information &
Public Relation Officer









To,

The Deputy Commissioner,
Lunglei District,
Lunglei.

Dated Lunglei, The 19th Sept.,2022

Subject : Submission of joint verification report of spoil bank under package VI of NH 54 by Team B.

Sir,

With reference to the above, a joint spot verification of the soil dumping due to construction of widening of NH 54 into two lane by contractor, ABCI under NHIDCL in package VI area (Tawipui North II to Thingfal) was conducted on 6th sept., 2022. Concerned VCPs along with other VC members accompanied the inspection team in their respective VC areas. The team inspected 16 spoil banks and found that protective wall was constructed in 5 locations only whereas the protective wall in two locations were found to be already collapsed at the time of verification. Details are shown in proforma attached as Annexure A and the photographs taken from drone are also enclosed as Annexure B.

During a joint spot verification, the following officials were present.

1. V.lalruatliana, Addl DC, Lunglei, Covener
2. PC. Zonuntluangi, DUDO.
3. Vanthangpuii, DUDO
4. R.Laldinliana, Finance Secretary, Sub Hq YMA, Lunglei.
5. K.Lalnuntluanga, Surveyor.
6. Malsawmkima, Surveyor.
7. Lalhmangaihsanga, RFW.
8. Prem Kant Singh , Resident Engineer. ICT
9. Sabhay Sachi, Sr Quantity Surveyor
10. Deepak, Survey Engineer.
11. Kumar Prashant, Project manager, ABCI
12. P.Hrishikesh Singh , HR manager.
13. Chhotan Kumar Prasad, Assistant Manager, EHS.

The team observed that adequate measures had not been taken to protect the surrounding environment, public and private land before dumping excavated soil in the designated dumping sites. Although the contractor have constructed gabion wall in a few locations, the wall could not withstand the pressure from a huge quantity of excavated soil and some of them have already collapsed because of these. However, the team also witnessed the fact that contractors have started the remedial and precautionary measures in some locations and it is expected that the same efforts will continue after the rainy season is over as committed by contractor.

The team also learnt that contractor have submitted to DC for approval of spoil banks as mentioned in the attached pro forma. Considering the ground realities, the team suggested that approval may be accorded only if a satisfactory protection measures were taken and the land is free from any dispute.

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The team made the following suggestions:

1. The NHIDCL authorities and the Consultant, ICT or Authority Engineers should play a more active role in monitoring the work of contractor. They should monitor strictly to ensure that the construction work did not cause any avoidable environmental damage in the process of work execution.
2. NHIDCL consultant and contractor should improve their public relation by increasing their engagement with the concerned village councils. Prior consultation may be held often before executing the work which is likely to affect the common property of the village to avoid unnecessary problem with the local people.

3. It was observed that protective wing wall and proper drainage from the edge of hume pipe culvert towards downstream have not been constructed in most places especially near the spoil bank. This has caused soil erosion and the water flowing from the hume pipe culvert washed away huge volume of excavated soil towards the stream thereby causing river pollution. This need to be addressed and find a technically feasible solution to prevent landslide, land subsidence and soil erosion.

Enclosure: As stated above.

This is for your kind information and further necessary action.

Copy Forwarded to DFO, Lunglei & Member Secretary, District Level Monitoring Committee.

19/9/22

(V.LALRUATLIANA)
Addl. DC & Convener

(P.C.ZONUNTLUANGI)
DLAO & Member

19/9/22.

(R.LALDINLIANA)
Fin. Secretary,
Sub-HQ YMA & Member

(VANTHANGPUII)
DUDO & Member

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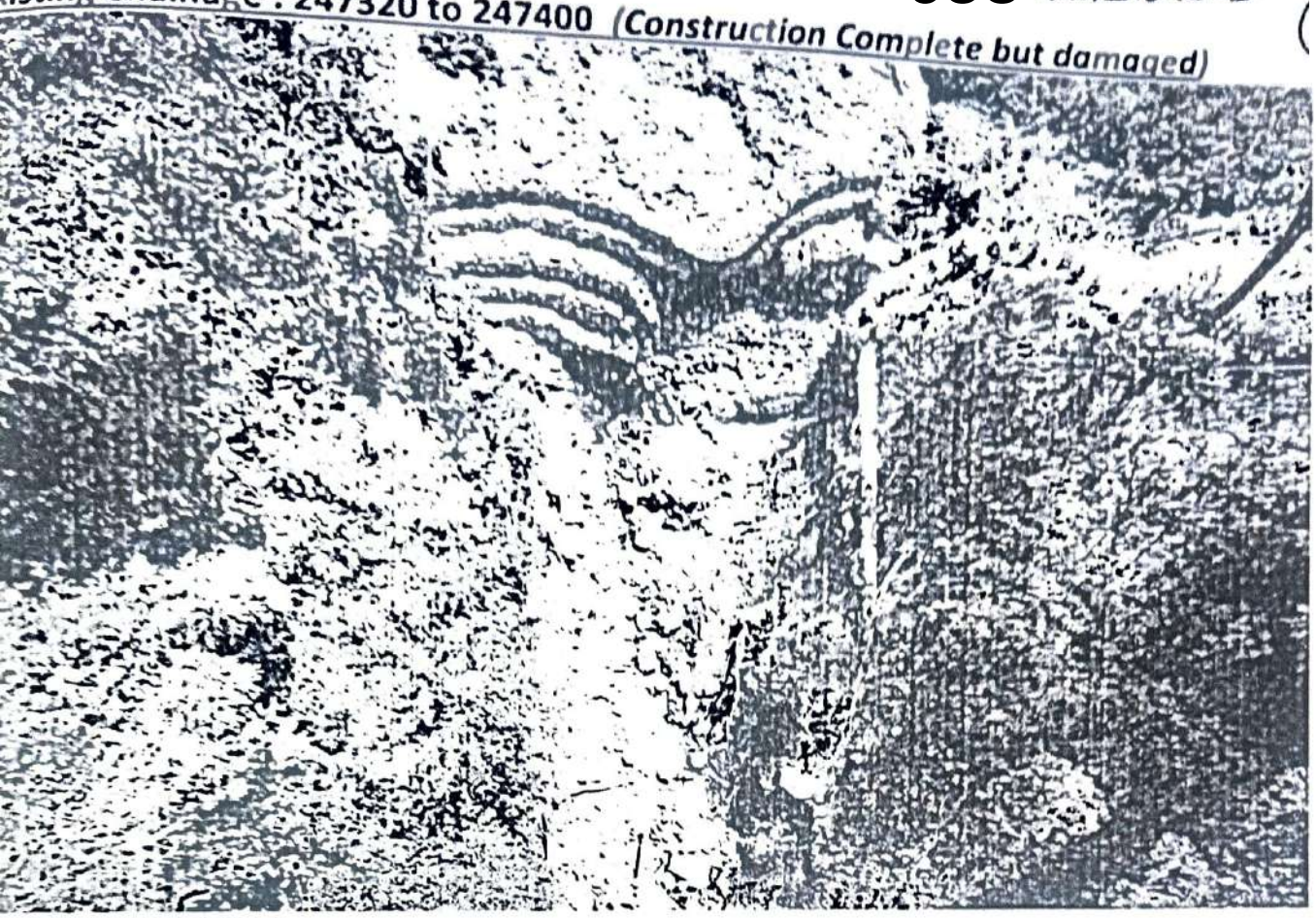
652

Sl no	Location of Spoil bank (Chainage no)						Designated Spoil bank		Status of spoil bank- Whether approved by District Administration or arranged by Contractor on mutual agreement with landowner	Remarks
							Whether Protective wall was constructed or not.			
	LA Chainge (Existing) as per Dumping			Desing Chainge			Yes	No		
Sl.No	From	to	Length	From	To	Length				
1	247320	247400	80	251000	251080	80	Yes		Applied to DC for approval	Gabion wall partially collapsed (attached drone photograph
2	247770	247900	130	251450	251560	110		No	Applied to DC for approval	
3	250180	250260	80	253800	253880	80	Yes		Applied to DC for approval	Gabion wall already collapsed (attached drone photograph)
4	253360	253440	80	256890	256970	80		No	Applied to DC for approval	
5	254420	254476	56	257915	257970	55	Yes		Applied to DC for approval	Attached drone photograph
6	255718	255770	52	259130	259180	50		No	Applied to DC for approval	
7	263020	263120	100	266145	266245	100	Yes		Applied to DC for approval	Soil dumped beyond its capacity. Surplus soil overflown (attached drone photograph)
8	263910	264016	106	266980	267090	110		No	Applied to DC for approval	Claimed to have been constructed by contractor but not found from drone photograph (attached).
9	264900	264960	60	267935	267995	60		No	Applied to DC for approval	
10	268760	268900	140	271555	271700	154		No	Applied to DC for approval	
11	270200	270260	60	272854	272914	60		No	Applied to DC for approval	Not dumped anymore due to land dispute
12	270450	270520	70	273100	273160	60		No	Applied to DC for approval	
13	271000	271080	80	273610	273690	80	Yes		Applied to DC for approval	Work in progress (attached drone photograph)
14	271380	271430	50	273985	274040	55		No	Applied to DC for approval	
15	273962	274075	113	276330	276420	90		No	Applied to DC for approval	Site prepared for Foundation (attached drone photograph)
16	274160	274230	70	276470	276540	70		No	Applied to DC for approval	Proposed to be constructed after rainy season.

652

653 ANNEXURE-B

Existing Chainage : 247320 to 247400 *(Construction Complete but damaged)*



erial Photo of Sl No. 1

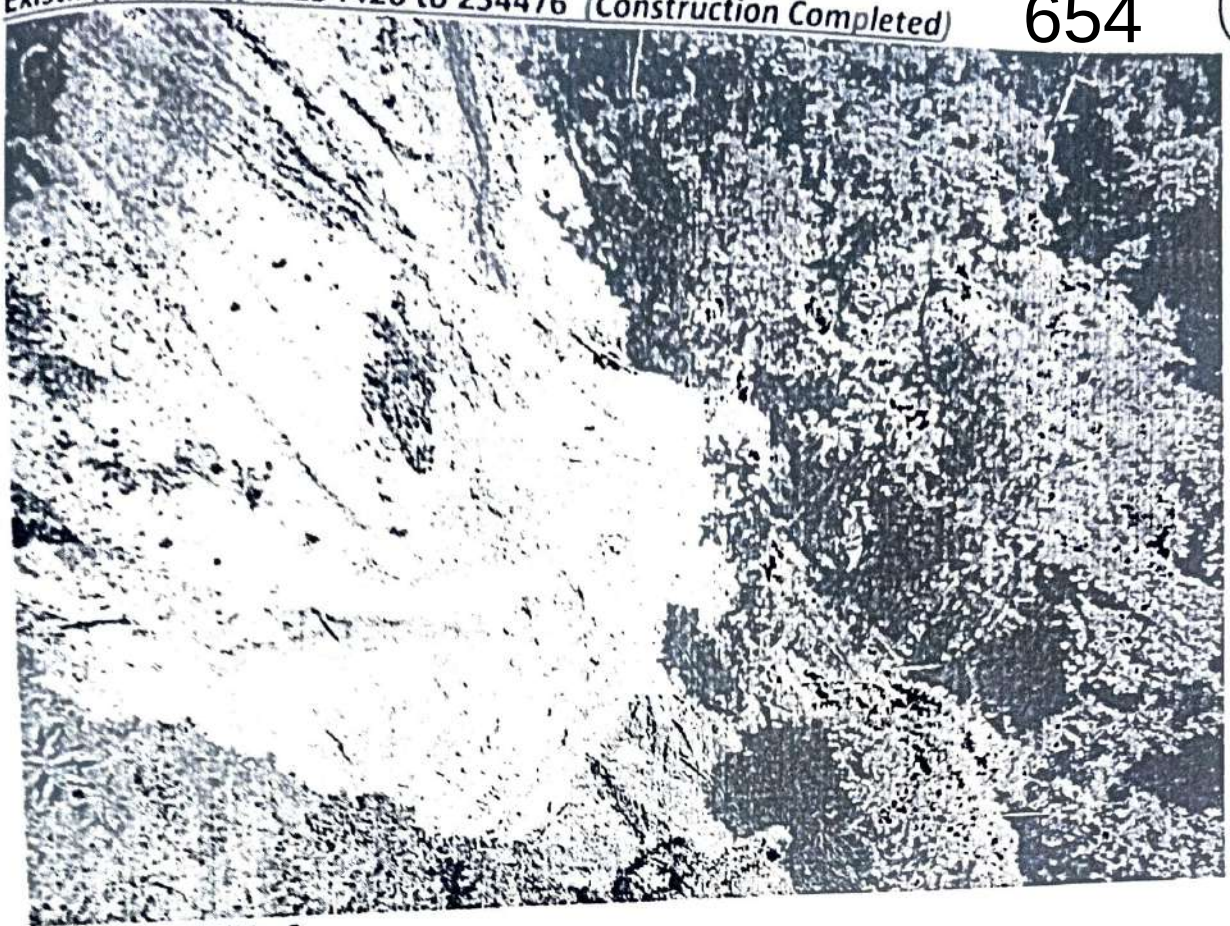
Existing Chainage : 250180 to 250260 *(Construction Complete but damaged)*



ANNEXURE-D

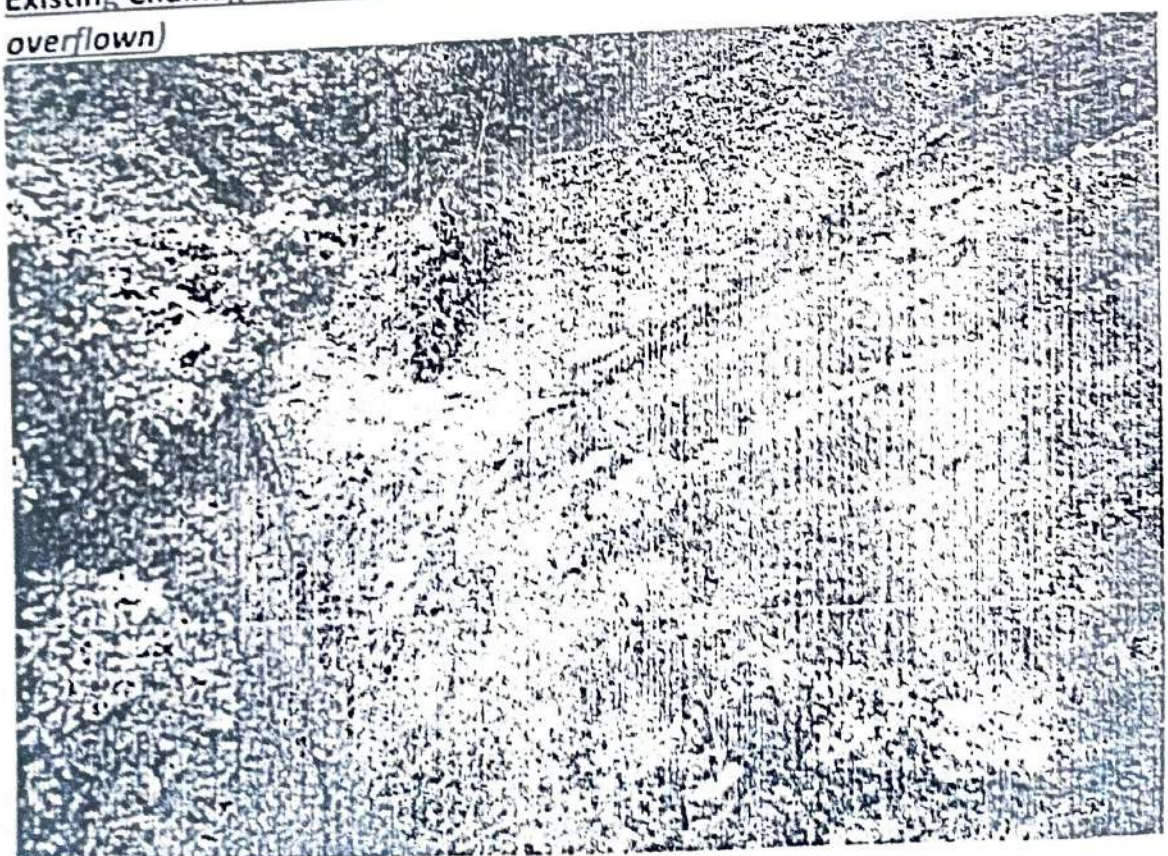
654

Existing Chainage : 254420 to 254476 *(Construction Completed)*



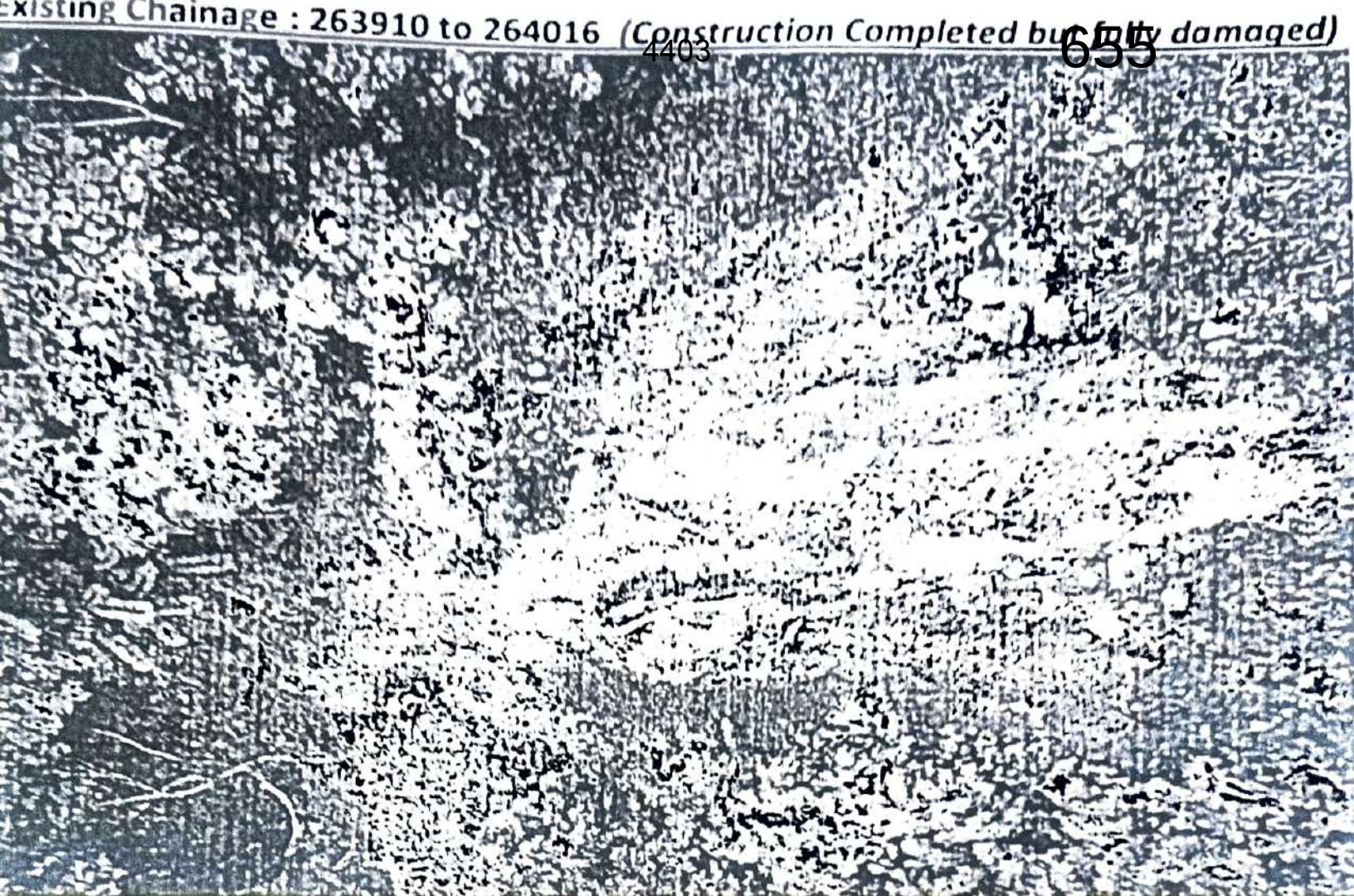
Aerial Photo of Sl No. 6

Existing Chainage : 263020 to 263120 *(Construction Complete but surplus soil overflown)*



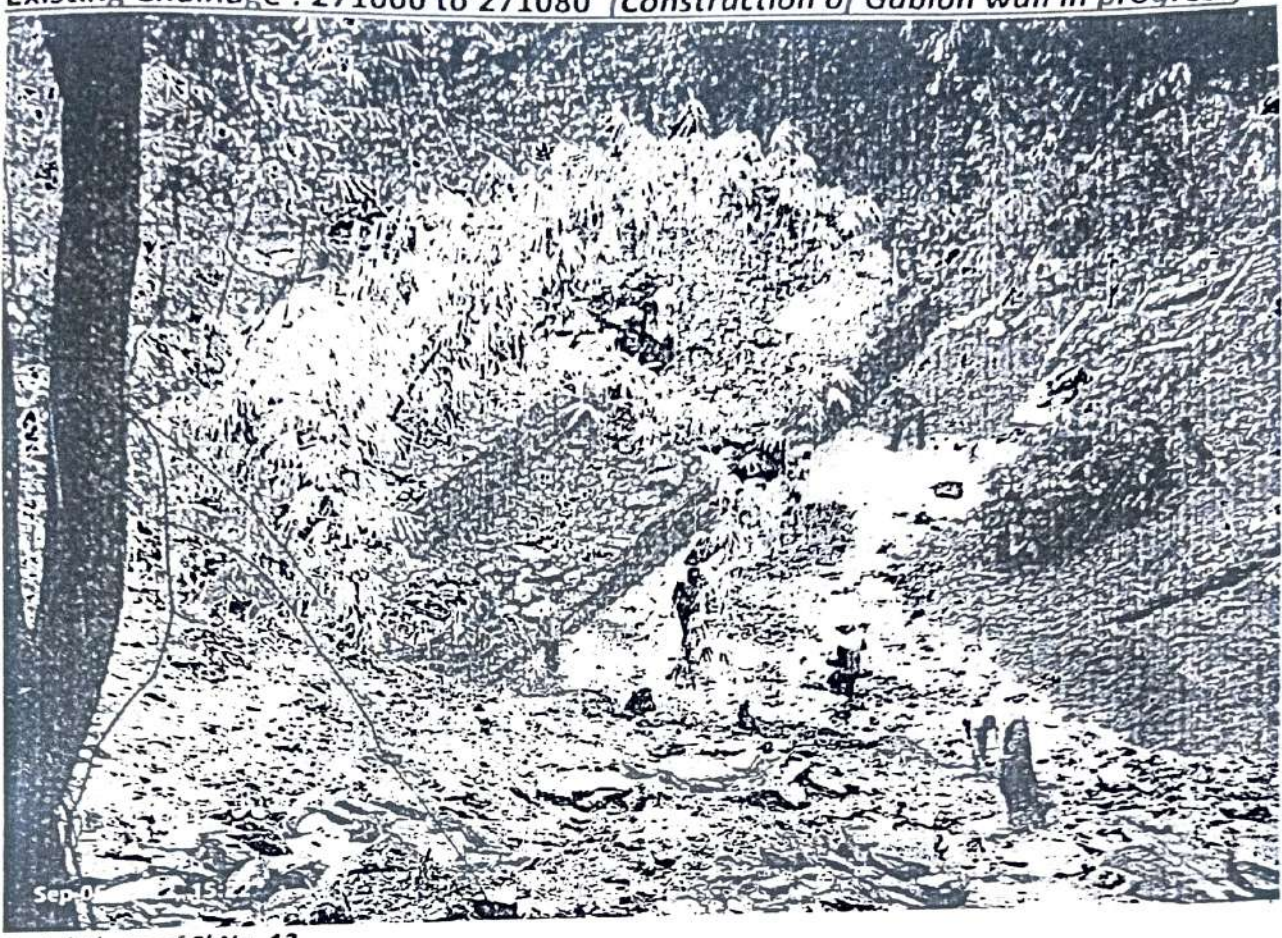
Aerial Photo of Sl No. 8

Existing Chainage : 263910 to 264016 *(Construction Completed but fully damaged)*



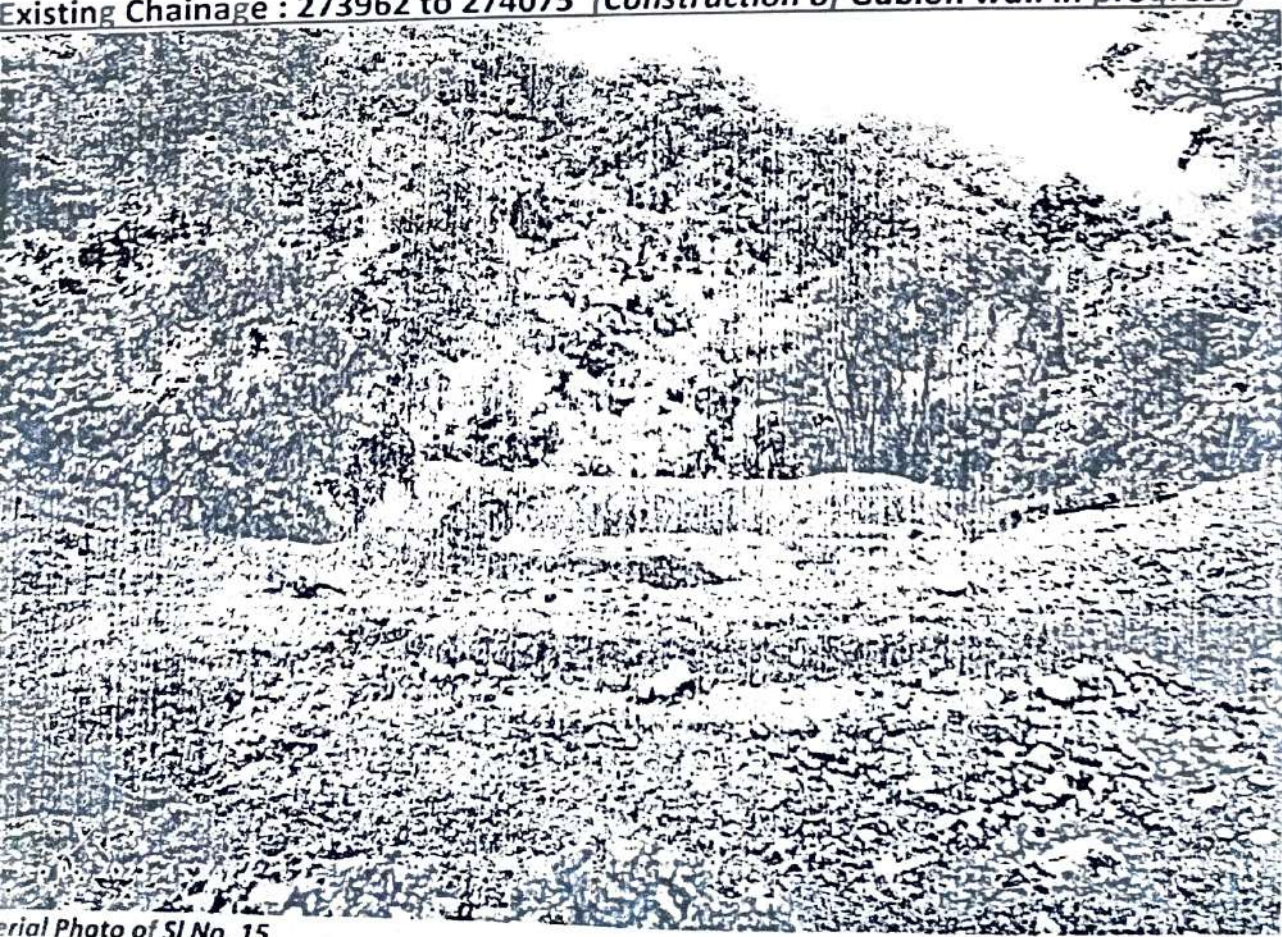
656 ANNEXU

Existing Chainage : 271000 to 271080 *(Construction of Gabion wall in progress)*



Aerial Photo of Sl No. 13

Existing Chainage : 273962 to 274075 *(Construction of Gabion wall in progress)*



erial Photo of Sl No. 15

ANNEXURE-2

657

VERIFICATION REPORT

In pursuance of the decision taken in the meeting of District Monitoring Committee to monitor the compliance of environmental laws for works carried out in various development project (Linear and non – linear) in respect of Lunglei District held on 22.6.2022 and subsequent notice issued vide No.C.11015/1/2022-DFO(L)/53 dt 12.7.2022, Team C of the physical verification team, comprising of the following members, visited NH 54A & 302 (Lunglei – Tlabung) on 28.7.2022.

1. Pu PC Lalchhandama, DFO Lunglei - Convener
2. Pu C.Lalthankima, DFO, Tlabung - Member
3. Pu F.Lalramnghinglova, DO, LRS & WC Deptt. Lunglei - Member
4. Pu Lalrotluanga, President, Sub-Hqrs. YMA, Lunglei - Member

The team was accompanied by Pu PC Lalhruaitluanga, Site Engineer, NHIDCL and representatives from contractors (SRK).

The following observations were made by the inspection team.

1. Decision no. 5 of the District Monitoring Committee held on 22.6.2022 (Dumping of muck should be done only at designated dumping site) was not complied up to acceptable level. The team saw many sites where dumping of muck has been done without approval from the authority.
2. The team saw no new dumping inside forest areas.
3. Most of the approved dumping sites / spoil banks are properly labeled.
4. The team also saw only one dumping ground with protective wall to prevent the entry of muck into river / stream (construction was going on). Out of 31 dumping sites visited, 9 of them are designated dumping ground and the rest 22 are non- designated dumping ground.
5. The team was informed that there is stabilization / reclamation plan of the dumping sites / spoil banks. It was requested to provide copy of the same.
6. The team was informed that private properties affected by muck disposal have been taken care of. It was requested to settle whenever such things happen in future.
7. The team was informed that decision no. 4 of the District Monitoring Committee held on 22.6.2022 (submission of updated muck dumping ground condition to Chairman of the committee / Deputy Commissioner) was not complied. It was requested to submit necessary information as decided in the meeting immediately.

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658

8. The team members are of the opinion that the remedial measures taken by the User Agency to minimize environmental impact were very minimal in spite of various advisories / pressures / instructions from various angles. It appears that the environmental concerns have been neglected and very little sign of improvement was seen after various demonstration / directions / suggestions from various Department and NGOs. It is very unfortunate to see our beautiful rivers / streams being defaced and buried deep under the earth. The monitoring team opined that it is not known when these affected streams / rivers will support life again unless some protection / rejuvenation works are taken up immediately. It was felt necessary to construct gabion check dams (apart from the protective walls being constructed) at strategic locations in the affected streams / rivers which will act as silt retention dam so that the entry of muck into the main drainage system is minimized. Therefore, the User Agency may be made to pay for the ecological losses caused by improper disposal of muck.

29.7.22

(C.LALTHANKIMA)
Member
&
Divisional Forest Officer
Tlabung Forest Division
Tlabung

29/07/22

(F.LALRAMNGHINGLOVA)
Member
&
District Officer
LRS & WC
Lunglei

29/07/22

(LALROTLUANGA)
Member
&
President
YMA Sub-Hqrs.
Lunglei

29/7/22

(PC LALCHHANDAMA)
Convener
&
Divisional Forest Officer
Lunglei Forest Division
Lunglei

Report on the Joint Inspection of compliance of Environmental Laws in the Road construction of National Highways within Aizawl District

Inspection Team Member:

1) Lalrengpuia, Addl Deputy Commissioner
2) PC Lianzuala ACF Aizawl forest Division
3) Laldinsanga Hnamte AE UD&PA
4) Rualthankhuma JE UD&PA
5) Joseph Lalhmunliana Junior Scientific Assistant MPCB
6) C. Dinliana Surveyor, DC Office
7) JH Vanlalhuma Representative of CYMA
8) Lalnunpuia Ngente Representative of CYMA

On 22nd july 2022 the team member gathered at Tawngtaina hmun Zemabawk and the joint Inspection was done in two phases as follows.

Phase I: Inspection of road construction of NH 56 Aizawl – Tuipang road in the stretch of Zemabawk to Seling with the accompaniment of officials from Shivalaya company.

Phase II: Inspection of road construction of NH 06 Seling – Zokhawthar in the strectch of Seling to R.Tuirini with the acoompamniment of GVV officials.

Starting from the beginning at Zemabawk, the team stopped at every dumping sites and the details are given in the proforma which is appended in the annex. The following points are noted during the joint Inspection:

1. NH 54 Zemabawk to Seling – the road construction is taken up by NHIDCL where they engaged Shivalaya Construction Company as their contractor.
   (1) There are 4 old Spoil Banks which were closed for dumping, eventhough they claimed to have Reclamation Plan, no works for this purpose is seen and on spot direction/***suggestion were given to them that to collect Seedling from forest Nursery and plant during this rainy seasion***
   (2) No signage is provide even at designated Spoil Bank, **The team directed contractor to put signage to show its location and the chainage.**
   (3) It was observed that dumping of spoiled earth was done in 6 locations claiming that they had made agreement with the land owners by giving compensation. This was done because of that they think they have liberty to dump the soil at that compensated private land. **The inspection team informed that they should at least take permission from District Authority even if they signed agreement with the owner.** Gabion walls were constructed at the bottom of these sites, **however, the teams felt that those structures have to be construct well before rainy season. It was too little too late and then the rain washed down the soil and pollute the**

nearby rivers. They were directed to extend the gabion wall higher and stronger.

(4) The Protective Structure at 1st Spoil bank, two gabion wall and breast wall works very well, but at the other designated Spoil Banks, gabion wall they constructed were not enough there were overflow of the spill which flows to near by river because of this they constructing another gabion walls.

2. NH 06 Seling to R.Tuirini - The road contruction was taken up by NHIDCL and GVV Construction Pvt Ltd. Was the contractor.
   a) Despite there are 6 designated spoil banks on record, the Inspection Team felt that contractor simply shoved down the excavated soil or dumped wherever convenient to them. Claim was made by the contractor that they were informed by the **authority** that they have been allowed to dumb the soil at tha sites of Culvert construction and every curve of the road.
   b) Besides the Designated spoil Bank, Dumping was done at many location almost all along the road from Seling to Tuirini. The contractor claimed that agreement was made with the nearby land owners by giving compensation and hence they thought that excavated soil at can be liberally dumbed in the agreed land.
   c) The protective structures like gabion wall to prevent spill of overburden soil were stared constructing at three locations between Seling and Tuirini.
   d) **The inspection team felt that designated spoil banks are not fully utilized by the contractor but dumping or shoving down the soil wherever convenient to them all along the stretch of Seling to Tuirini causing massive degradation of environment. The concern authority may serve stay order of dumping till re-survey and re-allotment the spoil banks.**

3. **Suggestions made by the inspection team**
   (1) NHIDCL should be penalized to environmental loss to which SEAC/MPCB may estimate the extend of damages and quantified the penalty amount.
   (2) Joint inspection may be carried out during the last part of September to oversee on spot direction given to NHIDCL/Contractors.

(PC LIANZUALA)
Assistant Conservator of Forests
Aizawl Forest Division

PROFORMA FOR MONITORING OF UPGRADATION OF NH 54 (upto Seling)

Sl no	Availability of designated Spoil bank with chainage	Whether signage of designated spoil bank provided	Interval (distance) of spoil bank	Chainage of undisignated dumping site	Provision of protecting wall at designated spoil bank	Stabilization/ reclamation plan of spoil bank	Damages caused to private properties due to indiscriminatemuck disposal	Any relief measures to damaged private property	Presence of Labour camp within Forest area	Remark
1	15+460	Remove as spoil bank was closed			Yes, Gabion wall and Breast wall	weeds &creepers already cover the area	No damage besides the dumping area	yes (as they claimed)		
2	18+110	no			Gabion wall constructing	Plan is there but no work is done so far	Dumping area was completely damage besides that the stream below was completely filled by dumping	-do-		
3	19+700	no			Gabion wall constructing	-do-	-do-	-do-		
4	20+620								Eastablised	
5		no		21+300	no structure	-do-	Dumping area was completely damage besides that the stream below was completely filled by dumping, they affected Tuirial river directly	-do-		

(P.C. LIANZUALA)
Assistant Conservator of Forest
Aizawl Forest Division
Aizawl : Mizoram

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662

6				24+200	no structure	-do-	Dumping area was completely damage besides that the stream below was completely filled by dumping, they affected Tuirial river directly	-do-		
7	24+700	no			no structure	-do-	Dumping area was completely damage besides that the stream below was completely filled by dumping, they affected Tuirial river directly	-do-		
8	26+200	no			Gablon wall constructed	-do-	Dumping site was completely damage	-do-		
9				27+060	no structure	-do-	Dumping area was completely damage besides that the stream below was completely filled by dumping	-do-		
10	27+500	no			Gabion wall constructed	-do-	Dumping site was completely damage and there are overflow of the spoils which affects the stream below	-do-		The previous GB wall was not enough and New GB wall is constructing

(P.C. LIANZUALA)
Assistant Conservator of Forest
Aizawl Forest Division
Aizawl : Mizoram

663

11	28+200	no			Gabion wall constructed	-do-	Dumping site was completely damage and there are overflow of the spoils which affects the stream below	-do-		The previous GB wall was not enough and New GB wall is constructing
12				28+820	no structure		Dumping site was completely damage and there are overflow of the spoils which affects the stream below	-do-		within ROW
13				31+700	Gabion wall constructed	-do-	Dumping site was completely damage	-do-		
14				32+400	Gabion wall constructed	-do-	The damage is not much as site is only for landslide	-do-		Emergency dumping because ofLandslide
15	34+100	no			Gabion wall constructed	-do-	Dumping site was completely damage and there are overflow of the spoils which affects the stream below	-do-		The previous GB wall was not enough and New GB wall is constructing

(P.C. LIANZUALA)
Assistant Conservator of Forest
Aizawl Forest Division
Aizawl : Mizoram

664

664

PROFORMA FOR MONITORING OF UPGRADATION OF NH 06 (upto Tuirini)

Sl no	Availability of designated Spoil bank with chainage	Whether signage of designated spoil bank provided	Interval (distance) of spoil bank	Chainage of undisignated dumping site	Provision of protecting wall at designated spoil bank	Stabilization/ reclamation plan of spoil bank	Damages caused to private properties due to indiscriminatemuck disposal	Any relief measures to damaged private property	Presence of Labour camp within Forest area	Remark
1	2+200	no					Dumping area was completely damage besides that the stream below was completely filled by dumping indirectly polluted Tuirini river	yes (as they claimed)		
2		no		3+050		Plan is there but no work is done so far		-do-		
3	3+800	no				-do-	-do-	-do-		
4	4+560	no				-do-	-do-	-do-		
5				5+690		-do-	-do-	-do-		
6		no		6+560		-do-	-do-	-do-		
7		no		7+200		-do-	-do-	-do-		
8	7+420					-do-	-do-	-do-		
9		no		7+900		-do-	-do-	-do-		Emergency dumping because ofLandslide
10		no		8+550		-do-	-do-	-do-		
11				10+150			-do-	-do-		within ROW
12				10+670		-do-	-do-	-do-		
13				11+280		-do-	-do-	-do-		Emergency dumping because ofLandslide

(P.C. LIANZUALA)
Assistant Conservator of Forest
Aizawl Forest Division
Aizawl

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665

14	34+100	no		11+700		-do-	-do-	-do-		
15	12+310	no			Gabion wall constructing	-do-	-do-	-do-		

(P.C. LIANZUALA)
Assistant Conservator of Forest
Aizawl Forest Division
Aizawl : Mizoram

MPCB

MINUTES OF THE MEETING OF STATE LEVEL COMMITTEE HELD ON 21.12.2022 TO MONITOR ENVIRONMENTAL ISSUES ARISING FROM DEVELOPMENTAL PROJECTS UNDERTAKEN BY NHIDCL IN THE STATE OF MIZORAM

The 2nd meeting of the State Level Committee constituted vide Notification No. G.20015/29/2020-FST/Pt.II dated 15.07.2022, to monitor environmental issues arising out of projects implemented by NHIDCL in the State of Mizoram besides monitoring and coordinating the functioning of various District Monitoring Committees constituted for the purpose towards compliance of the environmental laws was held on 21.12.2022 at 12:00 PM at Chief Minister's Conference Hall. The meeting was chaired by the Adviser to the Chief Minister (Technical). The list of participants is appended as Annexure-I.

The Adviser (Technical) to Chief Minister welcomed all the participants and informed that pursuant to the directions given by the Committee in its last meeting held on 25.07.2022 wherein NHIDCL was directed to undertake rectification exercises to address damages caused to the environment because of irregular muck disposal and other activities and was required to place before the committee action taken by it in two months' time and thus the second meeting of the SLC was scheduled to be held in October, 2022, but was postponed to December, 2022 on the request of NHIDCL as rectification works/actions could not be undertaken by them during the monsoon season.

The Executive Director, Regional Office of NHIDCL, gave a detailed presentation on corrective measures undertaken by them in different sections of the roads being constructed by them to address muck dumping, control of muck rolling downhill, support to uphill and downhill side during cutting / widening of the road and other such steps taken to avoid / control damage especially to the rivers. Thereafter, discussion ensued wherein various members of the Committee shared their critical observations on the works undertaken by NHIDCL and the damages that have caused to the environment.

Mizoram Pollution Control Board (MPCB):- The scientist representative of MPCB reported that as member of the District Level Committee, it has carried out several inspections of sites in different districts on various reports of environmental damages caused during the implementation of various projects of NHIDCL. She apprised the committee that during the

Conservator of Forest
Autonomous District Council

ground verification, it was observed that the corrective engineering and vegetative measures taken on the damages already caused were executed quite late, hence were ineffective to address/ reverse damages already undertaken. She further informed that since NHIDCL did not apply for any environmental clearance, hence, it had become difficult to assess the damage caused as prescribed by the Hon'ble NGT. The representative from NHIDCL informed that the environmental clearance was not sought as the projects specifications did not mandated so. The Chairman took exception of the view taken by NHIDCL and instructed that the project should have been taken in its entirety and not phase-wise or stretch-wise to circumvent the rules that require NHIDCL to take environmental clearance. The representative to MPCB further informed that the assessment of the damages has been attempted and for that duration of violation (in years) are being collected from DFOs concerned where violation has taken place. She pointed out that additional assistance of an Expert Institution would help in more accurate assessment of the environmental damages caused.

Save Mizoram Rivers:- The representative of Save Mizoram Rivers informed that damages to environment have already been caused by the construction activities of NHIDCL and that several stretches of the rivers have been polluted due to muck rolling down the hills and into the river where no required structures were put by NHIDCL to prevent the same. Hence, NHIDCL is required to be more careful in the future and all the required measures should be taken either before or during construction phase to prevent environmental damage.

Central YMA:- The Vice President of CYMA suggested that construction of gabion walls, toe walls, and other engineering interventions should be constructed at the spoil banks before dumping of soil. He further reported that on inspection of some spoil banks, trees planted by NHIDCL were done just for namesake, hence in the coming rainy season, it is feared that the muck dumped would not have been stabilized and hence could cause environmental damage at that time in the form of land slips into the adjacent low lying land and rivers.

ASEP:- The representative of ASEP suggested that before undertaking any construction activity, NHIDCL may have a joint meeting with the local NGOs, VCs and the other stakeholders to inform them about the proposed activities so that the local people are aware and are able to participate in preventing in any environmental damage that may happen. He further suggested

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668

that spoil banks should be inspected before dumping of muck. Carrying capacity of the spoil banks as well as the construction of gabions, etc. should be assessed and done before the start of work. The Executive Director, NHIDCL stated that no further violation has taken place since work started after CALA / DC handed over the land to them. He also assured that construction of gabions etc. and meetings with the local NGOs will be conducted before the start of work in future.

The reports received from various District Monitoring Committee were enunciated before the State Monitoring Committee which revealed that irregular muck disposal had taken place in various districts during execution of road construction works. Thus, the committee recommended that joint field verification may be carried out to ascertain disposal of muck at designated spoil banks and also execution of corrective measures to prevent environmental damages.

The meeting ended with vote of thanks from the Chief Wildlife Warden.

Sd/-
Er. K. LALSAWMVELA
Adviser to Chief Minister (Technical)
&
Chairman
State Level Committee

Memo No. B.22019/18/2022-FC(PCCF)/Pt **Dated Aizawl the 18 January, 2023**

Copy to :

1. PS to Chief Minister of Mizoram.
2. PS to Adviser (Technical) to Chief Minister, Govt. of Mizoram
3. PPS to Chief Secretary, Govt. of Mizoram
4. All members of the State Level Committee
5. All Deputy Commissioners, Mizoram
6. All Divisional Forest Officers

(R.K SINGH)
Principal Chief Conservator of Forests
&
Member Secretary,
State Level Committee

ANNEXURE-I

669

LIST OF PARTICIPANTS

Meeting Held At Chief Minister's Conference Hall,
Chief Minister's Office, McDonald Hill, Zarkawt, Aizawl
Dated, Aizawl the 21st December, 2022

Sl.No.	Name	Designation	Phone No.	Signature
1.	K. Lalsawmvela	Adviser to CM (Tech)	9436141640	On the Chair
2.	K. Lalthanmawia	Secy, GAD/PWD	9436140653	
3.	R.K. Singh	ACCFC (HQFF)	9871754998	
4.	KAMAL PREET	APCCF	9412054232	
5.	VIRENDRA JAKHAR	ED, NHIDCL	9996016545	
6.	PALEPU BRAHMANANDAM	GM (LA)	9889971777	
7.	BINOD K. SRIVASTAVA	GM (P) Selig	9868262273	
8.	RAHUL JAJORIA	DGM(P) NHIDCL	8989896357	
9.	Dr. LALRAMNGHAKI PACHUAU	SCIENTIST 'C' MPCB	9436169496	
10.	M.Z. Singson	DCF (FC)	9436354745	
11.	Lalliankhua Zathang	DFO, Aizawl	9486195286	
12.	Vanlalchhuana	SE, PWD	9436142162	
13.	Deepak Singh	System Engineer	7976707189	
14.	Prof. H. Lalthanzara	SMR	7005902282	
15.	Vanneihtluanga	SMR.	9615949012	
16.	Lalhmachhuana	V/P LeMA	9436851804	
17.	Lalramsiata Ralte	D/Secy, PHE	9862560139	21/12/22
18.	Anup Chetry	CE, PHED	9436147217	
19.	F. Lianthuanga	CE, PHED	9436143109	
20.	Lalrammawii Sailo	CLO(L)	9436150119	
21.				

No.C.11015/1/2022-DFO(L)/167
GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
LUNGLEI FOREST DIVISION
LUNGLEI : MIZORAM

BUANNEL RÛN, Bazar veng, Lunglei
Email : lungleidfo@gmail.com

Dated Lunglei, the 15th November, 2022

To,

The Member Secretary
Mizoram Pollution Control Board
Aizawl : Mizoram

Subject : **Submission of number of days of violation due to construction / widening of National High Ways in Mizoram undertaken by NHIDCL – reg.**

Reference : No.H.88088/Poltn/47-I/2022-MPCB Dt 3rd November, 2022

Sir,

Referring the above, I am submitting herewith the No. of days of violation (improper muck disposal) of environmental laws / acts pertaining to Lunglei District as follows:

Sl. No	Name of Project with package	Date when violation started	No. of days of violation (as on date)	Remarks
1	2	3	4	5
1.	NH – 54 (Package – 2)	January, 2021	684	Although works were started earlier than the date of violation, dumping of muck were done at designated grounds during the initial period. Irregular dumping started when the designated dumping ground were full and could no longer hold the excavated soil.
2.	NH – 54 (Package – 3)	January, 2021	684	
3.	NH – 54 A & 302 (Lunglei – Tlabung)	April, 2022	229	

Yours faithfully,

15/11/22

(PC LALCHHANDAMA)
Member Secretary
District Level Monitoring Committee
&
Divisional Forest Officer
Lunglei Forest Division

Copy to :

1) Principal Chief Conservator of Forests & Member Secretary, State Level Monitoring Committee.
2) Deputy Commissioner, Lunglei & Chairman, District Level Monitoring Committee

On Network pls

1-11-22/pc

MIZORAM STATE POLLUTION CONTROL BOARD
No. 3149
Dated 14/11/22

Member Secretary
District Level Monitoring Committee
&
Divisional Forest Officer
Lunglei Forest Division

Scanned with CamScanner

(272)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
THENZAWL FOREST DIVISION
THENZAWL: MIZORAM

671

Azadi Ka Amrit Mahotsav

email id: thenzawlforest@gmail.com

No.B.13021/1/2021-TFD/1012-14 **Dated Thenzawl, the 29th November, 2022**

To,

The Member Secretary
Mizoram Pollution Control Board.

Subject: ***Request to submit a report on number of days of violation due to from the operation of widening of Nation Highways in Mizoram undertaken by National Highway infrastructure & Development Corporation Limited (NIHDCL)-reg.***

Refn. : ***No.H.88088/Poltn/47-I/2022-MPCB/235 Dated 03.11. 2022***

Sir,

With reference to the above, I am to submit report on the number of days of violation (Package wise) with regard to NH-54 road project which is under implementation under Thenzawl Forest Division as below:

Package No.	No of days of violation (during 2020-2022)	Remarks
1 (Khumtung – Keitum)	306+365+304 = 975 days (wef.1.3.2020 -October, 2022)	Violation in the form of irregular muck disposal
1 (Chhiahtlang – Serchhip By-pass)	.306+304 = 310 days (wef.1.3.2021 -October, 2022)	Violation in the form of irregular muck disposal and excavation of Forest land without IPA
2 (Keitum – Pangzawl)	306+365+304 = 975 days (wef. 1.3.2020-October, 2022)	Violation in the form of irregular muck disposal and excavation of Forest land without IPA

This is for kind information and necessary action.

Yours faithfully,

29/11/22

(LALBIAKCHAMA CHAWNGTHU)
Divisional Forest Officer
Thenzawl Forest Division
Thenzawl, Mizoram

Memo No.B.13021/1/2021-TFD/_____Dated Thenzawl, the 29th November, 2022

Copy to:-

1. Additional Principal Chief Conservator of Forests, Mizoram : Aizawl for kind information.
2. Deputy Commissioner, Serchhip District for kind information.

Divisional Forest Officer
Thenzawl Forest Division
Thenzawl, Mizoram

No.B.18015/1/E&F/MADC-2022-2023/ 22

MARA AUTONOMOUS DISTRICT COUNCIL

ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT : SIAHA

Dated Siaha, 1st Feb 2023

To,

The Member Secretary
Mizoram Pollution Control Board
Aizawl, Mizoram

Subj: **Submission of Numbers of violation due to widening and upgradation of NH-54 in Mizoram under taking by NHIDCL regarding.**

Ref: No.H.88088/Poltn/47-I/2022-MPCB/269 of 28.11.2022

Sir,

With reference to letter no. cited above, I am herewith submit the NOs of days of violation (Package wise) with regard to NH-54 road project which is under construction within MADC Areas as follows.

SI No	Package	Chainages	Date of violation starting	Nos of days violation	Remarks
1	NH-54 (Package-7) Kachao – Amobyu Vaithie	1) 331+400 to 332+080	January 2022	325	The violation is in the form of mark disposal. These violation area is normally landslide and Rocky areas. The Areas within Forest land.
		2) 328+800 to 329+300		320	
2	NH-54 (Package-8) Pachhy lôkah	1) 344+500 to 344+650	January 2021	330	The violation is in the form of mark disposal. These violation area is normally landslide and Rocky areas. The Areas has outside Forest land.
	Theiri area	2) 360+700 to 360+800		460	

Yours faithfully

1/2/2023

(THALY T.AZYU)
Conservator of Forest
Mara Autonomous District Council
Siaha

Dated Siaha the 1st Feb 2023

Memo No.B.18015/1/E&F/MADC-2022-2023/

Copy to:

1) The Principal Chief Conservator of Forest, EF&CCD & Member Secretary, State Level Monitoring Committee for information.
2) The Deputy Commissioner, Siaha District & Chairman, District Level Monitoring Committee for information.

Conservator of Forest
Siaha

673

(73)

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
AIZAWL FOREST DIVISION
AIZAWL : MIZORAM

No.B.12023/3/2022-DFO(A)/ 54 : Dated Aizawl, the 28th April /2023

To

Member Secretary
Mizoram Pollution Control Board
Aizawl, Mizoram

Subj: ***Report on number of days of violation due to operation of widening of National Highways in Mizoram undertaken by NHIDCL – rectification of no. of days reg.***

Ref: *No.H.88088/Poltn/47-I/2022-MPCB/235 dt.3.11.2022*

Sir,

With reference to above and in continuation of our telephonic talk with Dr Lalramnghaki Scientist on 26/4/2023, I beg to re-submit herewith the number of days environmental norms violated by NHIDCL within Aizawl Forest Division due to widening of NH-06 and NH-54. The no. of day violated was re-calculated taking into total no. of days used for each spoil banks in different packages divided by no. of Spoil Bank in each package. The followings are the corrected and rectified no. of days violated by NHIDCL in package wise for kind information and necessary action please.

Sl. No.	National Highway	Name of the road	Package	No. of days of violation	Remarks/ no. of spoil banks
1	NH-06	Seling – Dulte Road	I	139	18
			II	67	11
			III	74	19
			IV	132	31
2	NH-54	Aizawl – Tuipang Road	I	513	25
Total average no. of days violation				**185**	

Yours faithfully,

28/4/23

(LALTLANHLUA ZATHANG)
Divisional Forest Officer
& Member Secretary
District Level Monitoring Committee

Memo No.B.12023/3/2022-DFO(A)/ : Dated Aizawl, the 28th April /2023

Copy to:

1) Deputy Conservator of Forests (FC) for kind information. This has also reference to his letter NoB.22019/18/2022 – FC/PCCF/Pt Dt.21.4.2023
2) Deputy Commissioner, Aizawl District & Chairman, District Level Monitoring Committee for kind information.

Divisional Forest Officer
Aizawl Forest Division
& Member Secretary
District Level Monitoring Committee

MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn/47-I/2022-MPCB/ : Dated Aizawl, the 15th May, 2023.

To,

The Principal Chief Conservator of Forests,
Environment, Forests & Climate Change Department,
Govt. of Mizoram,
& Member Secretary,
State Level Monitoring Committee
(*To monitor the environmental issues arising from development projects undertaken by NHIDCL in the state of Mizoram*)

Subj.: Re- submission of Assessment Report on Environmental Compensation (EC) due to operation of widening of National Highways in Mizoram undertaken by National Highway Infrastructure & Development Corporation Limited (NHIDCL) reg-

Ref.: Minute of the meeting of the State Level Monitoring Committee on Environment-related issues held on 25.07.2022

Sir,

With reference to the subject cited above, may I inform you that DFO Aizawl has revised report on assessment of the Environmental Compensation by rectifying method of calculation of number of days of violations occurred in the spoil banks in various packages which effect total amount of Environmental Compensation liable to be paid by the violator.

As such, may I re-submit herewith Assessment Report incorporating the revised assessment report of DFO, Aizawl for your kind information and further necessary actions in the matter.

Assessment made and submitted vide letter No.H.88088/Poltn/47-1/2022-MPCB/50-53 dt. 09.03.2022 shall be treated as null and void.

Yours faithfully,

Enclo: As above.

(C.LALDUHAWMA)
Member Secretary,
Mizoram Pollution Control Board

o/c

Mizoram State Pollution Control Board, Mizoram New Capital Complex, Khatla, Aizawl, Mizoram-796001
Ph.No.2336173/2336590 Fax:2336591 Email:mpcb@mizoram.gov.in Website:http://www.mpcb.mizoram.gov.in

MIZORAM STATE POLLUTION CONTROL BOARD

REPORT ON THE ASSESSMENT OF ENVIRONMENTAL COMPENSATION AGAINST THE ENVIRONMENTAL DAMAGES CAUSED BY NATIONAL HIGHWAYS AND INFRASTRUCTURES DEVELOPMENT CORPORATION LIMITED (NHIDCL) IN CONNECTION WITH WIDENING OF NATIONAL HIGHWAYS IN MIZORAM

Background:

Public complaints and outcries have been constantly received the state govt. from various parties against the alleged improper, haphazard dumping of earth spoils from road construction of the national highways in various parts of Mizoram undertaken by National Highway Infrastructure & Development Corporation Limited (NHIDCL) and its engaged contractors.

The environmental damages arising out of the road constructions in various parts of Mizoram are allegedly due to negligence/violation of various environmental laws/norms by NHIDCL and its contractors.

State Level Monitoring Committee and District Level Monitoring Committee:

The State Government constituted State Level Monitoring Committee to monitor compliance of the environmental laws while implementing development projects in the state of Mizoram under the Chairmanship of Adviser to Chief Minister (Technical) on 15.07.2022. District Level Monitoring Committee was also formed by the Government for each district under the Chairmanship of concerned DC.

Violation of environmental norms and environmental damages caused by NHIDCL

The District Level Monitoring Committees carried out monitoring of the developmental projects of NHIDCL within their jurisdiction. It was confirmed that NHIDCL has largely violated environmental Acts/Rules - Mizoram (Forest) Act, 1955 and Forest (Conservation) Act, 1980, Construction and Demolition Waste Management Rules, 2006 & Water (Prevention & Control of Pollution) Act,1974 and have caused devastating environmental havocs in many places. Dumping of earth spoils in inappropriate/unauthorized sites and the irregular muck disposal have caused environmental damages including deforestation, blockage of road and culverts, damages of the natural drains and severe contamination of important rivers at several places in Mizoram.

Assessment of environmental compensation against environmental damages.

Meeting of the State Level Monitoring Committee held on 25.07.2022 at the Chief Minister's Conference Hall, Aizawl has decided to assess the loss caused to the environment due to irregular muck disposal and other activities from polluters. District Level Monitoring Committees are entrusted for the tasks with assistance of Mizoram Pollution Control Board (MPCB).

Environmental Compensation Regime as per the Hon'ble NGT Order

MPCB has taken initiatives for assessing Environmental Compensation (EC) as per the **Environmental Compensation Regime** approved by the Hon'ble NGT in its Order dated

19.02.2019 in O.A No. 593/2017 in the matter of Paryavaran Suraksha Samiti & Anr. Versus union of India & Ors. Accordingly, Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages. The formula for calculation of Environmental Compensation as per the Hon'ble NGT order is as below:-

EC=P1xNxRxSxLF

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector (80 for red, 50 for Orange & 30 for Green)

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC (taken as 250 for EC)

S = Factor for scale of operation (0.5 for Micro, 1.0 for small and 1.5 for large)

LF = Location factor (taken as 1.0 as the project area located >10km from the Municipal Boundary)

As the number of days of violation is to be taken into account for the calculation. MPCB has issued letter to all the DFOs wherein violation has taken place such as, Aizawl, Thenzawl, Lunglei & Champhai and DCF of Lai Autonomous District Council & Mara Autonomous District Council requesting them to submit report on the number of days of violation occurred within their jurisdiction.

Reports have been received from Serchhip, Lunglei, Siaha and Aizawl based on which assessment of EC has been made as below:

Sl No	*Name of the Project*	*PMU with District*	*Period of violation took place*	*No of days of Violation took place*	*Amount (₹)*
1.	NH-54 (Package-2)	Lunglei	Starting from January 2021	684	6,840,000.00
2.	NH-54 (Package-3)	Lunglei	-do-	684	6,840,000.00
3.	NH-54 A & 302 (Lunglei to Tlabung)	Lunglei	Starting from April 2022	229	2,290,000.00
4.	1 (Khumtung to Keitum)	Serchhip	1.3.2020 to October 2022	975	9,750,000.00
5.	1 (Chhiahtlang to Serchhip By-pass)	Serchhip	-do-	310	3,100.000.00
6.	2 (Keitum to Pangzawl)	Serchhip	-do-	975	9,750,000.00
7.	NH-54 (Package -7 Kachao – Amobyo Vaithie) Chainage 331 +400 to 332+080	Siaha	January 2022	325	3,250,000.00
8.	NH-54 (Package -7 Kachao – Amobyo Vaithie) Chainage & 328+800 to 329+300	Siaha	-do-	320	3,200,000.00
9.	NH-54 (Package -8 Pachhy lokah) Chainage 344+500 to 344+650	Siaha	January 2021	330	3,300,000.00
10.	Theiri Area Chainage 360+700 to 360+800	Siaha	-do-	460	4,600,000.00
11.	NH-06, Seling to Dulte Road (Package-I)	Aizawl	-	139	1,390,000.00

12.	NH-06, Seling to Dulte Road (Package-II)	Aizawl	-	67	670,000.00
13.	NH-06, Seling to Dulte Road (Package-III)	Aizawl	-	74	740,000.00
14.	NH-06, Seling to Dulte Road (Package-IV)	Aizawl		132	1,320,000.00
15.	NH-54, Aizawl to Tuipang Road	Aizawl	-	513	5,130,000.00
16.	Dulte-Kawlkulh-Champhai (Package-1)	PMU-Seling	Report not received	-	-
17.	Dulte-Kawlkulh-Champhai (Package-2)	PMU-Seling	-do-	-	-
21.	Dulte-Kawlkulh-Champhai (Package-3)	PMU-Seling	-do-	-	-
18.	Lawngtlai Bypass (Package-3) Bypass No.4	PMU-Lawngtlai	-do-	-	-
19.	Keifang-Tuivai (Package-1)	PMU-Seling	-do-	-	-
20.	Keifang-Tuivai (Package-2)	PMU-Seling	-do-	-	-
21.	Keifang-Tuivai (Package-3)	PMU-Seling	-do-	-	-
				Total	**59,070,000.00**

(Rupees five crore ninety lakh seventy thousand) only

Note:

- *The project is categorized as red under pollution index*
- *One package is taken as Micro for scale of operation.*

(C.LALDUHAWMA)
Member Secretary,
Mizoram Pollution Control Board

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn./50(102)/2023-MPCB/ : Dated Aizawl, the 4th September, 2023

ORDER

IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGE AGAINST NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL) FOR VIOLATION OF ENVIRONMENTAL NORMS

WHEREAS, the Hon'ble National Green Tribunal, NGT, Eastern Zone, Kolkata Bench in its order dated 17.03.2023 & 11.08.2023 in O.A 26/2023/EZ in the matter of Vanramchhuangi versus Union of India and others has issued following directions to the State Government:

01. To constitute Committee under the chairmanship of PCCF, Mizoram, Integrated Regional Office of MoEF&CC, Shillong, Mizoram Pollution Control Board, State Wildlife Warden and concerned DMs of the respected Districts of Mizoram. The Committee shall undertake site visit and submit Committee Report on affidavit.
02. To recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.
03. To take legal actions against the Officers of the NHIDCL responsible for the violation of the Environmental Rules.
04. Chief Secretary, Govt. of Mizoram is directed to file his personal affidavit in the above regard by next date of listing, that is, 13.09.2023.

AND WHEREAS, in compliance of the above stated directions of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench, contained in its order dated 17.03.2023, Govt. of Mizoram has constituted the Committee vide Notification No.C.18014/379/2023-FST dt. 18.08.2023 comprising of the following members:

Chairman	- Principal Chief Conservator of Forests, Mizoram
Members	-Representative of Integrated Regional Office, MoEF&CC, Shillong
	- Chief Wildlife Warden, Mizoram
	- Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District
	- Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District
	- Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District
Member Secretary	- Member Secretary, Mizoram Pollution Control Board, Aizawl

Contd./-

AND WHEREAS, the Committee constituted above, as per the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 17.03.2023, has carried out inspection of the muck disposal sites and the works going on along the NH-54 in Mizoram between Km 431/00 to Km 562/00 on 25th August 2023 where NHIDCL has been undertaking road widening project.

AND WHEREAS, the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench in its order dated 17.03.2023 directed the State Government to recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.

AND WHEREAS, the State Government has directed Mizoram Pollution Control Board, vide letter No.C.18014/379/2023/FST dated 01.09.2023 to take immediate actions for recovery of the Environmental Compensation in compliance to the above stated Hon'ble NGT order.

NOW THEREFORE, in compliance of the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 11.08.2023 and following the direction of the Govt. of Mizoram, the National Highways and Infrastructure Development Corporation (NHIDCL) is hereby imposed Environmental Compensation to the extent of Rs. Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only). The amount is to be deposited in the form of Bank Draft, in favour of the Member Secretary, Mizoram Pollution Control Board and payable at the State Bank of India, Zodin Branch, Aizawl within a period of one week from the date of issue of this order without fail.

This issues with the approval of the Competent Authority.

Sd/-C.LALDUHAWMA
Member Secretary

Memo No.H.88088/Poltn./50(102)/2023-MPCB/ : Dated Aizawl, the 4th September, 2023

To,

The Executive Director,
M/s. National Highways and Infrastructure Development Corporation (NHIDCL)
Tuikhuahtlang, Aizawl, Mizoram
Email: ro-mizoram@nhidcl.com

Contd./-

Copy to:

1. The P.P.S to the Chief Secretary, Govt. of Mizoram for kind information of the Chief Secretary.
2. The Principal Secretary, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
3. The PCCF, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
4. The Regional Director, RDNE, Central Pollution Control Board, TUMSIR, Shillong, for kind information.
5. The Deputy Commissioners of all Districts, Mizoram, for kind information.
6. The Superintendent of Police, Aizawl, for kind information.
7. Office Copy.

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Member Secretary
Mizoram Pollution Control Board
Mizoram : Aizawl

ANNEXURE- IX

MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/2021-MPCB/ 320 : Dated Aizawl, the 25th May 2022

To,

681

ANNEXURE:R-4/29

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl.

Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref.: This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021

Sir,

With reference to the subject and this office letter No. cited under above reference wherein you have been requested to submit details of your operation of road widening in Mizoram against the public complaints received by the Board due to alleged improper dumping of earth spoils from the on-going road construction in various parts of Mizoram undertaken by your organization, this is to state that no response has been received from your side till date.

Whereas the environmental hazards continue to rise in various parts of the state with increasing public complaints due to dumping of earth spoils in unappropriate places from road construction activities. And whereas the alleged improper haphazard dumping of earth spoils are reported to cause havocs to the environment and lives of nearby residents and certain evidences have indicated destructions to dwellings, vegetations, road blockages and contamination of nearby water sources.

Whereas disposal of construction & demolition wastes such as earth spoils is regulated under the Construction and Demolition Waste Management Rules, 2006 and that all waste generators including Service providers are required to have approved C&W waste management plan and should strictly adhere to it while disposing their C&D wastes to avoid environmental hazards at all cost. Also that polluting water body is a serious crime and violators are punishable under the Water (Prevention & Control of Pollution) Act,1974. Further that the Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages as per the Hon'ble NGT Order in the matter of O.A No. 593/2013.

Now, therefore, in exercise of the powers delegated under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, a **show cause** notice is hereby issued to you as to why the operation of widening of road under your project in Mizoram should not be closed down and/or as to why Environmental Compensation should not be paid by you.

Your response to this notice, should reach this office within a period of 7 days from the date of issue of this letter, failing which, it will be presumed that you have no say in the matter and that appropriate action will be initiated against you.

Yours faithfully,

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Contd/-

OK

682

321

Memo No. H.88088/Poltn./47/2021-MPCB/ : Dated Aizawl, the 25th May 2022

Copy to: i) PSS to the Chief Secretary, Govt. of Mizoram for kind information
ii) All DCs for information and necessary action.

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Mizoram State Pollution Control Board, Mizoram New Capital Complex, Khatla, Aizawl, Mizoram-796001
Ph.No.2336173/2336590 Fax:2336591 Email:mpcb@mizoram.gov.in Website:http://www.mpcb.mizoram.gov.in

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.
(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
3rd Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001
Email: ro-mizoram@nhidcl.com

BUILDING INFRASTRUCTURE - BUILDING THE NATION

A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2022/115

Date: 28.05.2022

ANNEXURE: R-4/30

To,

The Member Secretary,
Mizoram State Pollution Control Board,
Khatla, Aizawl
Mizoram-796001.

Subject: Show Cause notice under section 33(A) of Water (Prevention & Control of Pollution) Act 1974- **Representation against the Show Cause notice.**

Ref (i) MSPCB letter no. H.8808/Poltn./47/2021-MPCB/320 dated 25.05.2022.
(ii) NHIDCL letter no. No.NHIDCL/Ro-Aizawl/GEN/782A dated 10.01.2022
(iii) MSPCB letter no. H.8808/Poltn./47/2021-MPCB/260 dated 10.12.2021.

Sir,

We are in receipt of your letter at ref(i), wherein show cause notice has been issued under Section 33 (A) of the water (prevention & Control of Pollution) Act 1974 to this office.

2. The Contents of the letter has been taken into cognizance and following is submitted on the part of NHIDCL.

(i) It is a matter of record that National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport and Highways is carrying out majority of National Highways in the state of Mizoram. The Construction activities are taking place in full swing to complete the projects in a time bound manner as the works are of National Importance. This will have a socio-economic benefit and overall development of the state.

(ii) NHIDCL being a responsible Central Government Organization have always thrived to carry out execution of work by addressing the Environmental concerns. The Projects of NHIDCL are being executed on Engineering, Procurement and Construction (EPC) mode, wherein private players have been engaged by NHIDCL for the Construction work. The list of projects and the name of EPC contractors have been submitted to the **Mizoram State Pollution Control Board (MSPCB) vide ref(ii) as desired by MSPCB** Vide letter at ref(iii). The same is enclosed for ready reference.

(iii) It has been alleged that improper dumping of earth spoils is taking place. However, no such incidents/reports have been in knowledge of this Regional Office. The Contractors have made arrangements with the general public for dumping

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(Ministry of Road Transport & Highways, Government of India)
Regional Office-Aizawl, Mizoram.
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Email: ro-mizoram@nhidcl.com

zone/spoil bank and have been dumping at the designated places with due knowledge of District Administration.

(iv) It is imperative to mention that as per EIA notification dated 14.12.2006 (copy enclosed), exemptions from Environmental Clearance have been given to road projects under Category A. The Exemptions are given to Highways which are not new in nature and expansion of National Highways less than 100 Km, involving additional right of way or land acquisition less than 40m on existing alignments and 60 m on realignments or bypasses. The relevant extracts is reproduced below.

	Project of Activity	Category		Conditions
		A	B	
7(f)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 100 KM, involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or by-passes.	i) All New State Highway Projects; and ii) State Highway expansion Projects in hilly terrain (above 1000 m AMSL) and or ecologically sensitive areas.	General Condition shall apply. Note: Highways include expressways

(v) Considering the Schedule of EIA notification 2006, it can be concluded that the Ministry of Environment, Forest and Climate Change (MOEF &CC) would have taken constructive decision for exempting road projects where lengths are less than 100 Kms or involvement of additional land is greater than 40m on existing alignment's and 60 m on realignments or bypasses as minimum environmental/ecological degradation would occur as completely saving out the things is inevitable. The projects of NHIDCL in Mizoram also falls under the exemption as per category A, while Category B would not be applicable as it concerns State Highways.

(vi) The list of EPC Contractors and their project jurisdictions as communicated vide ref(ii) may be taken into cognizance. The EPC contactors have been taking applicable permits from the mining and other departments etc, which are required under applicable laws. The EPC contractors as per their obligations have been approaching the concerned departments/agencies in the matters of permits, renewals etc and vice versa.

(vii) The EPC contractors of different projects of NHIDCL are bound to ensure Environmental Management Plan as per Good Industry practices. As per MSPCB letters,

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the complaint of disposal is of general in nature as it should be concerning specific project, where the Contractor can be given directions, in case of any default.

(viii) It is advisable that the MSPCB can do a detailed study of the specific project and raise the concern with the specific EPC Contractor directly in case of any default is made by them. The opportunity of being heard and deliberation may also be given to the EPC contractor, whose details have been shared vide our letter at ref(ii).

(ix) It is on a contrary that this office has been show caused when there is no material breach on the part of NHIDCL. The EPC contractors are bound to follow the acts/guidelines as per Environmental Management Plan (EMP) under applicable laws.

3. In light of above, the show cause served to this office may kindly be withdrawn as any laxity, defaults, violations etc of Environmental laws may be addressed to the specific contractor under the applicable permits given to the EPC Contractor by the State.

Enclosure: As above

vj akhar
28/05/2022

Virendra Kumar Jakhar
Executive Director(Projects)

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Azadi Ka Amrit Mahotsav

NHIDCL BUILDING INFRASTRUCTURE - BUILDING THE NATION

A GOVT. OF INDIA UNDERTAKING

NHIDCL/RO-Aizawl/Forest/2022/86 Dated.17.05.2022

To,

Sh. R.S.Sinha
Addl. Principal Chief Conservator of Forests
& Member Secretary, SEIAA Mizoram.

Sub: Environmental Clearance for various project proposals in the State of Mizoram-reg.

Ref: i)No.A.11011/1/2021-SEIAA/248-249, dt.13.05.2022.

Sir,

It is to inform you regarding vide reference letter about the subject cited above NHIDCL projects in the State of Mizoram does not fall under category-A as per schedule of EIA Notification 2006. The reason is our no project/package is not greater, than 100 kms of expansion with involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or bypasses.

2.Hence, there is no violation of EIA Notification 2006 and no necessity araises for Environmental Clearance.

3.Wherever is necessary NHIDCL requested for Forest Clearance time to time through applying online in Parivesh Portal.

This is for your kind information and necessary action please.

Encl:As above.

Paleti Brahmanandam
General Manager (LA&Coord)

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13/5/22

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OFFICE OF THE
STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY
ENVIRONMENT, FORESTS & CLIMATE CHANGE
AIZAWL ::: MIZORAM

No.A.11011/1/2021-SEIAA/248 - 249 Dated Aizawl the 13th May, 2022

To

1. General Manager (Projects),
   National Highways & Infrastructure Development Corporation Ltd.,
   Aizawl ::: Mizoram.

2. Project Director,
   Project Implementation Unit, Public Works Department,
   Govt. of Mizoram.

Subj : Environmental Clearance for various project proposals in the State of Mizoram- regd.

Sir,

In inviting reference to the subject cited above, it is hereby informed that the environmental impacts caused by road construction activities / projects in Mizoram were discussed in the 7th Meeting of SEIAA Mizoram dt.19.04.2022 and it was observed that a number of on-going road construction projects in Mizoram do not possess Environmental Clearance Certificate either from MoEF&CC or SEIAA Mizoram.

As per Schedule of EIA Notification 2006, the following road projects require Environmental Clearance – Category A projects from Central Govt. and Category B projects from State Govt.:

	Project of Activity	Category		Conditions
		A	B	
7(f)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 100 KM, involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or by-passes.	i) All New State Highway Projects; and ii) State Highway expansion Projects in hilly terrain (above 1000 m AMSL) and or ecologically sensitive areas.	General Condition shall apply. Note: Highways include expressways

In light of the above, you are hereby requested to apply for Environmental Clearance for those projects which attract provisions of EIA Notification 2006 and its subsequent amendments. In case of violation it will attract action as per provisions of Environment Protection Act, 1986.

Further, all projects requiring Environmental Clearance as per Schedule of EIA Notification 2006 and its amendments are to be applied online in PARIVESH portal.

Yours faithfully,

(R.S.SINHA)
Addl. Principal Chief Conservator of Forests
& Member Secretary, SEIAA Mizoram

Memo No.A.11011/1/2021-SEIAA/

Dated Aizawl the 13 th May, 2022

Copy to:

1. All Divisional Forest Officers for information with a request to keep vigil and take necessary actions in case of violation under EIA Notification 2006.
2. Secretary, SEAC for information and necessary action.

Addl. Principal Chief Conservator of Forests
& Member Secretary, SEIAA Mizoram

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(Ministry of Road Transport & Highways, Government of India)
Regional Office: C/o 3rd floor T-86 Tuikhuahtlang, Aizawl, Mizoram 796001
Email: ro-mizoram@nhidcl.com

BUILDING INFRASTRUCTURE - BUILDING THE NATION

A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/RO-Aizawl/GEN/782A

Date: 10.01.2022

To,

The Member Secretary,
Mizoram Pollution Control Board,
Mizoram New Capital Complex (MINECO),
Khatla, Aizawl, Mizoram -796001
Email: mpcb@mizoram.gov.in

Sub: Compliant against disposal of earth spoils under Road Construction Project of NHIDCL-**Reg.**

Ref. H.88088/Poltn./47/2021-MPCB/260 dated 10.12.2021 - Show cause Notice under Section 33(A) of the Water (Prevention & Control of pollution) Act, 1974-Reg.

Sir,

The information as sought vide your letter under Ref. above reg. the details of Operation of road construction/Widening in Mizoram such as total stretch ,sections covered with length, completed and remaining works has been enclosed herewith under Annexure-A. Also copy of EMP (Quarterly reports) and current disposal mode of earth spoils and muck disposal sites/spoil bank locations are also enclosed herewith.

2. Moreover, it is pertinent to mention that, as per the EPC mode of Contract the Details of Muck Disposal Sites/Spoil banks such as locations, capacity, design etc. shall be assessed by the EPC Contractors in consultation with the District Collector and as per approval given by the Authority's Engineer. Hence, the question of dumping at some other locations does not arises.

3. Moreover, the length of all the road projects being carried out in Mizoram by this Office is less than 100 Km length and therefore the consent of State PCB is not required. This information was also sent to NHIDCL HQ for giving the reply to the Honb'le National Green Tribunal (NGT) in the Eastern bench Kolkata in regards to a legal Notice filled by Rakhini Mipi against NHIDCL vide this office mail dated 20.01.2022.

4. Hence, in light of the above para, NOC/permission of Mizoram Pollution Control Board for executing the Road projects in Mizoram is not required to be taken by NHIDCL.

(Virendra Kumar Jakhar)
Executive Director(P)

Encl. As above

Annexure-A

Sl	PMU	Name of Project	Name of EPC Contractor	NH No.	Location /Chai...nage details (in km)		Project Length (in km)	Physical Progress	Remarks
					From	To			
1	PMU-Seling	Aizawal-Tuipang (Package-1)	M/s Gawar Construction Ltd. Shivalaya Construction Company Pvt. Ltd. (JV)	NH-2	8.00	64.960	56.960	19.85%	Work is in progress
2	PMU-Seling	Aizawal-Tuipang (Package-2)	M/S Gammon Engineers and Contractors Private Limited India	NH-2	65.00	115.938	50.938	25.26%	Work is in progress
3	PMU-Lunglei	Aizawal-Tuipang (Package-3)	M/S Bhartia Infra Projects Ltd. In Joint Venture with ABCI Infrastructures Pvt.	NH-2	125.00	164.989	39.989	26.80%	Work is in progress
4	PMU-Lunglei	Aizawal-Tuipang (Package-4)	ABCI Infrastructure Pvt. Ltd.	NH-2	166.00	208.825	42.825	35.17%	Work is in progress
5	PMU-Lunglei	Aizawal-Tuipang (Package-5)	ABCI Infrastructure Pvt. Ltd.	NH-2	208.00	242.579	34.579	34.05%	Work is in progress
6	PMU-Lawngtlai	Aizawal-Tuipang (Package-6)	ABCI Infrastructure Pvt. Ltd. Bhartia Infra Projects Ltd (JV)	NH-2	250.00	295.455	45.455	31.99%	Work is in progress
7	PMU-Lawngtlai	Aizawal-Tuipang (Package-7)	Power Mech-SRC (JV)	NH-2	295.00	334.120	39.120	18.07%	Work is in progress
8	PMU-Lawngtlai	Aizawal-Tuipang (Package-8)	M/S Bhartia Infra Projects Ltd. In Joint Venture with ABCI Infrastructures Pvt.	NH-2	334.00	373.935	39.935	25.09%	Work is in progress
9	PMU-Seling	Selling- Dulte (Package-1)	GVV Construction Private Ltd.	NH-6	0.00	13.510	13.510	26.78%	Work is in progress
10	PMU-Seling	Selling- Dulte (Package-2)	NG Projects Limited	NH-6	13.51	27.400	13.890	49.63%	Work is in progress
11	PMU-Seling	Selling- Dulte (Package-3)	NG Projects Limited	NH-6	27.40	45.040	17.640	36.39%	Work is in progress
12	PMU-Seling	Selling- Dulte (Package-4)	Anusha Projects Limited	NH-6	45.04	62.200	17.160	61.51%	Work is in progress
13	PMU-Seling	Dulte - Kwalkulh - Champai (Package-1)	M/s Dhariwal Buildtech Limited	NH-6	54.40	72.350	17.950	19.32%	Work is in progress
14	PMU-Seling	Dulte - Kwalkulh - Champai (Package-2)	M/s Dwarkamal Construction Pvt. Ltd	NH-6	72.35	84.800	12.450	13.04%	Work is in progress
15	PMU-Seling	Dulte - Kwalkulh - Champai (Package-3)	M/s RKC Infrabuilt Pvt. Ltd- Shri Balaji Construction Company Ltd.	NH-6	84.80	111.580	26.780	20.10%	Work is in progress
16	PMU-Lunglei	Tlabung - Lunglei Package-A	M/s SRK Construction and Project Pvt.Ltd.	NH-302	0.00	37.420	37.420	0.00%	Work is in progress
17	PMU-Lunglei	Tlabung - Lunglei Package-B	M/s SRK Construction and Project Pvt.Ltd.	NH-302	37.42	72.950	35.530	0.00%	Work is in progress
18	PMU-Seling	Chhiatlang Bypass(Package-1) Bypass No.1	KIPL VKMCPL (JV)	NH-02	89.00	91.200	14.400	18.98%	Work is in progress
19	PMU-Seling	Serchhip Bypass (Package-1) Bypass No.2	KIPL VKMCPL (JV)	NH-02	96.20	105.820			Work is in progress
20	PMU-Lunglei	Hnathial Bypass (Package-2) Bypass No.3	Mathiyan Construction Pvt. Ltd.	NH-02	167.94	175.120	6.996	18.20%	Work is in progress
21	PMU-Lawngtlai	Lawngtlai Bypass (Package-3) Bypass No.4	David Zohmachhuana	NH-03	290.56	295.455	2.273	19.69%	Work is in progress
22	PMU-Seling	Keifang- Tuivai(Package-1)	B R Goyal Infra	NH-102 B	0.00	31.280	31.280	0.00%	Work is in progress
23	PMU-Seling	Keifang- Tuivai(Package-2)	M/s Shri Swami Samarth Engineers Pvt. Ltd.	NH-102 B	31.28	68.170	36.890	0.00%	LOA has been issued . Appointed Date yet to be given
24	PMU-Seling	Keifang- Tuivai(Package-3)	M/s Dhariwal Buildtech Limited	NH-102 B	68.17	98.579	30.409	0.00%	LOA has been issued . Appointed Date yet to be given
25	PMU-Seling	Vairengte-Sairang SA-3	M/s Dhatarwal Construction Company Pvt. Ltd.	NH-306 & 6	46.000	60.850	14.850	0.00%	LOA has been issued . Appointed Date yet to be given
26	PMU-Seling	Vairengte-Sairang SA-4	M/s Shiwalaya Infra Projects	NH-306 & 6	60.850	77.500	16.650	0.00%	LOA has been issued . Appointed Date yet to be given
27	PMU-Seling	Vairengte-Sairang SA-5	M/s RSK-MLN (in JV)	NH-306 & 6	77.500	95.500	18.000	0.00%	LOA has been issued . Appointed Date yet to be given
28	PMU-Seling	Vairengte-Sairang SA-6	M/s Anusha Projects Pvt. Ltd.	NH-306 & 6	95.500	111.850	16.350	0.00%	LOA has been issued . Appointed Date yet to be given

(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 6 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays are indicated below; however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	10+460	9+840	Zemabawk	RHS	2	70.70
2	25+125	23+500	Tuirial	RHS	2	70.70
3	41+971	38+946	Seling	LHS	2	70.70
4	46+503	43+260	Thingsulthliah	LHS	2	70.70
5	59+236	55+044	Tlungvel	LHS	2	70.70
6	64+569	60+060	Phulmawi	LHS	2	70.70

(f) Others:

(i) View Point

The Contractor shall construct minimum 5 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	10+245	9+625	Zemabawk	LHS	3	29.00
2	38+136	35+600	Seling	RHS	3	29.00
3	42+620	39+625	Seling	RHS	3	29.00
4	49+198	45+875	Thingsulthliah	RHS	3	29.00
5	61+449	57+175	Tlungvel	LHS	3	29.00

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

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Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	11+000	LHS	75,000
2	13+500	LHS	68,000
3	15+500	LHS	24,000
4	18+800	LHS	167,000
5	21+500	LHS	247,000
6	25+000	LHS	66,000
7	29+000	LHS	50,000
8	33+200	RHS	92,000
9	36+300	LHS	47,000
10	37+500	LHS	203,000
11	38+000	LHS	11,000
12	38+600	LHS	120,000
13	39+800	LHS	38,000
14	41+500	LHS	28,000
15	43+800	LHS	60,000
16	44+200	LHS	26,000
17	45+200	LHS	98,000
18	45+700	LHS	14,000
19	48+100	LHS	53,000
20	49+200	LHS	46,000
21	49+500	RHS	45,000
22	52+500	LHS	8,000
23	53+000	LHS	19,000
24	58+000	LHS	93,000
25	64+900	RHS	73,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	74+716	69+932	Buhkang Kawn	RHS	2	70.70
2	81+043	75+934	Chhingchhip	RHS	2	70.70
3	101+131	95+206	Chhiahtlang	LHS	2	70.70
4	108+794	102+576	New Serchhip	LHS	2	70.70

(f) Others:

(i) View Point

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

~~T~~S. No. ~~h~~	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
~~e~~ 1	84+214	79+026	Chhingchhip	LHS	3	29.00
2	117+478	110+926	Keitum	RHS	3	29.00

Modified vide

~~C ontractor shall construct minimum 4 nos. of View Points along the project highway. The same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:~~

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	66+100	LHS	13,000
2	72+200	RHS	54,000
3	72+700	RHS	84,000
4	79+200	LHS	31,000

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S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
5	81+200	RHS	99,000
6	81+800	RHS	43,000
7	82+500	RHS	19,000
8	82+700	RHS	62,000
9	87+440	RHS	18,000
10	87+440	LHS	31,000
11	89+400	LHS	50,000
12	92+500	LHS	23,000
13	93+100	LHS	46,000
14	96+700	LHS	37,000
15	104+800	LHS	17,000
16	109+400	RHS	13,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.

(iv) Other Facilities

(a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.

(b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices *(Note 1)*	Accommodation *(Note 2)*
			Staff
Phase-1 NH-54 Section 1	S1-2: Package 2	Site Office Type 2 Location: Serchhip	- Other Key Experts .....2 - Sub-Professional Staff .....7 - Office Supporting Staff.....4 - Authority (Site Staff) 1

Modified vide Amendment no. 9

Note (1): Site Office: The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer/ Authority. The locations shown in this table are tentative and shall be confirmed by the Authority's Engineer/ Authority.

Note (2): Accommodation: Depending upon the Authority's Engineer/ Authority's acceptance, rental of existing buildings will be allowed depending the proximity of the works to the nearby cities or towns, and comfortability.

(e) **Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 3 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1		173100	HNAHTHIAL			
2		179315	LEITE			
3		201460	DAWN			

(f) **Others:**

(i) **View Point**

The Contractor shall construct minimum 1 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) **Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) **Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks shall be identified. The actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

Note: Capacity of each spoil bank shall be identified by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.

(e) **Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

No	Village/Town
1	TAWIPUI N-II
2	TAWIPUI N-I
3	TAWIPUI S
4	THINGFAL
5	LAWNGTLAI

(f) **Others:**

(i) **View Point**

The Contractor shall construct minimum 3 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) **Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) **Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	251+500	RHS	14,000
2	253+100	LHS	186,000
3	254+500	LHS	100,000

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4	254+600	LHS	62,000
5	256+400	RHS	212,000
6	258+200	RHS	52,000
7	260+600	RHS	43,000
8	260+900	RHS	77,000
9	264+400	LHS	15,000
10	265+400	LHS	62,000
11	270+800	LHS	43,000
12	273+600	LHS	36,000
13	276+000	LHS	69,000
14	277+300	LHS	56,000
15	278+000	LHS	56,000
16	284+900	LHS	186,000
17	291+500	LHS	153,000
18	292+400	LHS	56,000
19	295+300	LHS	15,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer. Other Facilities.

(iv) Other Facilities

(a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.

(b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Modified vide Amendment no. 9

Section	Package	Offices *(Note 1)*	Accommodation *(Note 2)*
			Staff
Phase-1 NH-54 Section 3	S3-1: Package 6	Core Office Type 1 Location: Lawngtlai	- Team Leader (T/L): ..... 1 - Other Key Experts ..... 7 - Sub-Professional Staff ..... 7 - Office Supporting Staff ..... 9 - Authority (Central Team) 1

(e) **Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

(f) **Others:**

(i) **View Point**

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) **Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) **Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	302+500	LHS	50,000
2	303+500	LHS	59,000
3	310+500	LHS	21,000
4	311+500	LHS	22,000
5	312+500	LHS	31,000
6	315+600	LHS	26,000
7	317+000	LHS	73,000
8	319+500	LHS	49,000
9	325+000	LHS	4,000

site requirement in consultation with the Authority's Engineer/ Authority.

(e) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

(f) Others:

(i) View Point

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	336+000	LHS	2,000
2	339+800	LHS	13,000
3	340+500	LHS	91,000
4	341+500	LHS	14,000
5	345+500	LHS	23,000

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
6	354+500	RHS	38,000
7	363+000	RHS	60,000
8	364+500	RHS	46,000
9	367+300	LHS	153,000
10	370+000	RHS	10,000
11	370+500	RHS	40,000
12	371+000	RHS	60,000
13	372+100	RHS	22,000
14	372+600	RHS	93,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer. Other Facilities

(a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.

(b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices *(Note 1)*	Accommodation *(Note 2)*
			Staff
Phase-1 NH-54 Section 3	S3-3: Package 8	Site Office Type 2 Location: Maubawk	- Other Key Experts.....2 - Sub-Professional Staff.....7 - Office Supporting Staff.....4 - Authority (Site Staff).....1

Modified vide Amendment no. 10

Note (1): Site Office: The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer/ Authority. The locations shown in this table are tentative and shall be confirmed by the Authority's Engineer/ Authority.

Note (2): Accommodation: Depending upon the Authority's Engineer/ Authority's acceptance, rental of existing buildings will be allowed depending the proximity of the works to the nearby cities or towns, and comfortability.

185

SPOIL BANK LOCATION AS PER CA Hnathial Bypass	
Sl. No.	Location
1	Spoil bank (3-1) at Ch. 1+820 RHS
2	Spoil bank (3-2) at Ch. 2+720 RHS
3	Spoil bank (3-3) at Ch. 3+600 RHS
4	Spoil bank (3-4) at Ch. 5+250 RHS
5	Spoil bank (3-5) at Ch. 6+250 RHS

Page 1

701

OFFICE OF THE DEPUTY COMMISSIONER
LAND ACQUISITION BRANCH : LUNGLEI DISTRICT, LUNGLEI

DESIGNATION OF SPOIL BANKS ALONG NH-302

.B.13016/1/2021-LRS(L)/NH-302/Vol-I: The following chainages along NH-30 signated for Spoil Bank as per NOCs given by the Landowners and concerned d hereby intimated to NHIDCL for "Construction of 2 Laning with hard shoulder c 02 under the Bharatmala Pariyojana in the state of Mizoram" on this 29th D ctober, 2021. No environmental damage/pollution in contravention to any force c place should occur due to disposal of loose soil/muck within or outside esignated spoil bank.

Name of Village	LHS/RHS	Chainage		Length in Metre
Lungsen	LHS	49.250	49.400	150
	RHS	55.180	55.210	30
	RHS	55.380	55.420	40
	RHS	60.160	60.410	250
	RHS	64.580	64.890	310
Tuichawng	RHS	68.080	68.200	120
	RHS	68.220	68.580	360
TOTAL LENGTH				1260

(M. MISAEL)
Addl. Deputy Commissioner & CALA (NH-302
Lunglei District : Lunglei.

B.13016/1/2021-LRS(L)/NH-302/2 : Dated Lunglei, the 29th October, 2

y to : 1. Under Secretary, LR&S Department, Aizawl for information.
2. Deputy Commissioner, Lunglei for information.
3. General Manager (P), NHIDCL, PMU-Lunglei for information and necessar action.
4. Project Co-ordinator, PKG-A & PKG-B, SRK Construction Pvt. Ltd., Lunglaw for information and necessary action.
5. Deputy Project Manager, PKG-A & PKG-B, SRK Construction Pvt. Ltd., Lunglawn for information and necessary action.

29/X/21
Addl. Deputy Commissioner & CALA (NH-302

BUILDING INFRASTRUCTURE - BUILDING THE NATION

सड़कपरिवहनऔरराजमार्गमंत्रालय,भारतसरकार

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

Ministry of Road Transport & Highways, Government of India

Authority Engineer Services for Widening and Upgradation to 2- Lane with Paved Shoulder Configuration and geometric improvement from Km. 125+000 to Km. 166+000 (Package-3) on Aizawl –Tuipang Section of NH-54 in the State of Mizoram with JICA Loan Assistance



AUTHORITY'S ENGINEER

TPF GETINSA EUROESTUDIOS S.L.

IN *joint Venture with* *Rodic Consultants Pvt. Ltd (JV) in association with Anandjiwala Infra Advisory*

QUARTERLY ENVIRONMENTAL MONITORING REPORT (EHS)

(01stOCTOBER 2020 to 31stDECEMBER 2020)

PACKAGE-3

ENVIRONMENT/SAFETY MANAGEMENT PLAN

Table 4.1 Environmental Management Plan for Pre-Construction Stage

Sl. No.	Environment Impacts/Issues	Mitigation Measures	Compliance Status	Remarks
P2	Removal of Vegetation	1, Minimize the scale of vegetation clearing by factoring vegetation/ forest cover in the final design of the road alignment process. 2.Removal of trees to be carried out after forest clearance is obtained 3, Reforestation/ replantation of trees at a term as instructed by the dept. or by the forest dept. 4, Activity shall be supervise to avoid poaching of animals	1&2- Complied. 3- It is in process. **Note-** Sometimes, excavated material is dumped at valley side directly instead of dumping at approved locations. That type of activities affect/ destroy the vegetation.	Not complied
P3	Setting up construction camp	1. Camps shall be at least located 500m away from the nearest built-up area 2. Sewage system for a construction laborers camps shall be designed, built and operated so that no pollution to ground or adjacent water bodies/watercourses takes place. Garbage bins shall be provided in the camps and regularly emptied and the garbage disposed of in hygienic manner to the satisfaction of the relevant norms and the engineer. 3. In relation to underground water resources, the contractor shall take all necessary precaution to prevent interface with such water resources. 4. All relevant provisions of the factories act, 1948 and building and other construction	Camp established at 140+050 & followed the citing criteria. But, it has to submit/ obtain necessary permits for camp. Camp/ plant approval is pending from AE due to non-resubmission of camp layout plan by EPC Contractor. Constructed sanitation facilities, but there is opened drain & regular cleaning is lacking. To avoid overcrowding in residing area. To develop sanitation facilities & to provide basic amenities as living/ cooking /dining/ washing/ residing area for the operator/ driver camp adequately at the same location in conformance of BoCW Act, 1996.. Condition is yet to improve.	Complied partially

Table 4.2 Environmental Management Plan for Construction Stage				
Sl. No.	**Environment Impacts/Issues**	**Mitigation Measures**	**Compliance Status**	**Remarks**
Soil				
C3	Compaction of soil	Construction vehicles & equipment shall be restricted to move only within designated area to avoid compaction of productive soil.	In designated area, vehicles move & compaction of embankment filling in progress at valley side. Although, unauthorized dumping is going on, so material has to dump at approved locations as Spoil bank, which compaction should be as per MoRTH.	Complied partially
C4	Soil erosion in embankments	Pitching shall be done for slope stabilization as per the IRC guidelines.	Slope protection measures yet to be implemented.	-
C5	Contamination of soil by fuel & lubricants	Construction vehicles & equipment shall be operated & maintained in such a manner so that soil contamination due to its spillage shall be minimum. Fuel storage shall only be done on wasteland and will be kept away from drainages channels and natural water bodies.	Regular maintenance is needed. In workshop, concreted floor is recommended in parking area/ workshop for avoidance of leaching.	Complied partially
C6	Contamination of land from construction waste & quarry materials	Debris generated due to the dismantling of the existing pavement structure and the cutting of the hillside for the widening shall be suitable reused in the proposed construction, such a as for fill materials for embankments. Debris & other material obtained from existing embankment shall be dumped in	Generated debris/ scarified material to be used for approach road or to be dumped at approved location instead of dumping here & there manner. Yet to propose the dumping locations for approval. Need to comply & to be recorded.	Yet to comply

C11	Using drinking water for construction purpose	The contractor shall make arrangements for water required for construction in such a way that water availability and supply to nearby community is unaffected. Wastage of hand pumps shall be relocated to suitable alternate place.	Water extraction permission has to obtain from Land Resources, Soil & Water Conservation Department/ river authority/ private party.	Yet to comply
C14	Altering flow of natural drains	Drain shall be channelized with Slope protection - Gabion structure.	Slope protection structure is under construction. But, at somewhere, existing cross drainage structures are blocked due to material dumping. Due to this, crack/ cuts formation done. Need to rectify	Complied partially
C15	Sanitation of waste disposal in construction camps	The construction of camps will be done with sufficient buffer from habitation. At Construction sites and labour camps sufficient no of latrines will be provided. The sewage generated from the camps will be properly disposed of so that it does not affect water bodies.	Complied the citing criteria. Approval is pending due to non-resubmission of proposal. Constructed sanitation facilities at Supervisors/ Operators/ labour camp. But, regular cleaning is lacking. Need to facilitate mobile toilet at site. Need to facilitate basic amenities adequately. To develop waste management system	Complied partially
Air				
C16	Emission from construction vehicles and machinery	All vehicles, equipment and machinery shall be selected to meet recognized international and national standard for emissions and shall be maintained and operated in a manner that ensures relevant air, noise and discharge rules. Only unleaded petrol and low sulphur diesel or sulphur free diesel shall be used as fuel for vehicles, equipment and machinery.	Regular maintenance is needed & suggested to keep the record in vehicle / machineries. PUC certificate is yet to obtain / submit. It is mandatory for renewal of vehicle insurance too. But, lacking.	Complied partially

		(Leg) during the construction period as envisaged in the Environment Monitoring Plan.		
C21	Noise from blasting operations	Blasting as per Indian Explosive act will be carried out. People living near such blasting operation sites shall be informed before the operational hours. Workers at blasting sites shall be provided with earplugs.	Reminded to obtain / submit the legislative documents numerously, but, yet to submit as per Indian Explosive act. To submit the quarry approval. Without permission, blasting is carried on. Asked to comply the necessary applicable obligations & precautionary measures at site. But, yet to comply	Yet to comply
Flora and Fauna				
C23	Tree cutting from widening	Three trees shall replace each tree cut for the purpose. The Engineer shall approve such felling only when the NHIDCL receives a 'Clearance' for such felling from the MOEF, as applicable. Trees felled shall be replaced as per the compensatory afforestation criteria in accordance with the Forests (Conservation) Act, 1980.	Avenue plantation as per the compensatory afforestation criteria is under process for approval.	Under process by the department
Health and Hygiene				
C25	Health hazard to workers due to bad water and sanitation	At every workplace, good and sufficient potable water (as per IS 10500) supply shall be ensured to avoid water borne diseases and secure the health of the workers.	Need to improve for providing potable drinking water, drainage, sanitation, cleaning system. To follow the adequate waste disposal system & to submit the documentary	Complied partially

		of Service) Act, 1996. There shall be adequate supply of water, close to latrine and urinals. -All temporary accommodation must be constructed and maintained in such a fashion that potable water is available for drinking, cooking and washing. The sewage system for the camp must be properly designed, built and operated so that no health hazard occurs and no pollution to the air, ground or adjacent watercourses takes place. Compliance with the relevant legislation must be strictly adhered to. Garbage bins must be provided in the camp and regularly emptied and the garbage disposed of in a lined landfill sites. Construction camps are to be sited away from vulnerable people and adequate health care is to be provided for the work force. On completion of the works, the whole of such temporary structure shall be cleared away, all rubbish burnt, excreta or other disposal pits or trenches filled in and effectively sealed off and the whole of the site clean and tidy, at the Contractor's expense, to the entire satisfaction of the Engineer.	contamination, leaching at workshop. It must be placed garbage bins at camps & emptied regularly in a lined landfill sites. To avoid strictly, overcrowding in a room as per Factory Act 1948, for checking / spreading of infections at this crucial time period.	
C29	Abandoned Quarry will accumulate water and act as a breeding ground for disease vectors.	Reclamation measures shall be adopted with garland of trees around the periphery. The quarry dust and waste shall be used for refilling. The remaining portion should be covered with trees.	Quarry is under operation, after completion, it will has to adopt reclamation measures.	-

		staff. The contractor has to comply with all regulation regarding safe scaffolding, ladders, working platforms, gangway, stairwells, excavations, trenches and safe means of entry and egress.	permits.	
C32	Risk from Electrical Equipment	Adequate precautions will be taken to prevent danger from electrical equipment. No material or any of the sites will be so stacked or placed as to cause danger or inconvenience to any person or the public. All necessary fencing and lights will be provided to protect the public. All machines to be used in the construction will conform the relevant Indian Standards (IS) codes, will be free from patent defect, will be kept in good working order, will be regularly inspected and properly maintained as per IS provisions and to the satisfaction of the Engineer.	To take adequate precautions as earthing with lab equipment. Precautionary measures to be provided as danger skull signs at yards, fencing etc. Strictly, to take care of overhead / lying cable wire on ground. As during hyva / dumper unloading & machineries movements, it may be hazardous. At temporary camp, not taken proper electricity connection. It is being used by illegal way.	Yet to comply
C33	Risk at Hazardous Activity	All workers employed on mixing asphaltic material, cement, lime mortars, concrete etc.; will be provided with protective footwear and protective goggles, Workers, who are engaged in welding works, would be provided with welder's protective eye-shields. Stone-breakers will be provided with protective goggles and clothing and will be seated at sufficiently safe intervals. The use of any herbicide or other toxic chemical shall be strictly in accordance with the manufacturer's instructions. The Engineer shall be given at least 6 working days' notice of the propose use of any herbicide or toxic chemical. A register of all germicides and other toxic chemicals	EPC Contractor is planning to run the plants. Suggested to provide/ usage of appropriate PPEs during such type of works as during blasting/welding/ mixing asphalt materials/ cement/ lime mortar/ concrete etc. & to adopt precautionary measures as activities wise adequately for avoidance of any incidents. Need to improve housekeeping on regular basis & operation should be done in controlled way or under proper supervision due to congestion (space lacking) at plant area.	Yet to comply

C37	Material Risk	The Contractor shall at his own expense, confirm to all anti-malarial instructions given to him by the Engineer, including filling up any borrow pits which may have been dug by him.	Regular process, need to check the breeding zone of infectants, chemical spraying & mosquito net distribution & chemical poring time to time. Need regularity & records to be maintained	Complied partially
C38	First Aid	At every workplace, a readily available first aid unit including an adequate supply of sterilized dressing material and appliances will be provided.	First aid centre established at base camp, but to deploy the trained first aider. To make available first aid box at all opened site locations & vehicles.	Complied partially
C39	Loss of Access	At all times, the Contractor shall provide safe and convenient passage for vehicles, pedestrians and livestock to and from side roads and property accesses connecting the project road. Work that affects the use of side roads and existing accesses shall not be undertaken without providing adequate provisions to the prior satisfaction of the Engineer. The works shall not interfere unnecessarily or improperly with the convenience of public or the access to, use and occupation of public or private roads, railways and any other access footpaths to or of properties whether public or private.	Regular process, making arrangements for safe & smooth way	Complied partially
C40	Traffic Jams and Congestion	Details Traffic Control Plans shall be prepared and submitted to the Site Engineer/ Project Director for approval 5 days prior to commencement of works on any section of road. The traffic control plans shall contain details or temporary diversions, details of temporary diversions, details of arrangements for construction under traffic and details of traffic arrangement after cessation of work each day. Temporary diversion (including scheme of	For avoidance of traffic jam/congestion, a site specific traffic control plans with all safety arrangement have not submitted yet. Although, several work fronts are open, but still found safety lapses at sites. Reminded numerously via site instruction memos/ letters / reports to contractor & time to time reported to authority. During rain, deployed a dedicated team to	Complied partially

C43	Roadside landscape development	Avenue plantation of foliage tree mixed with flowering trees, shrubs and aromatic plants shall be carried out where ever land is available between ditches and Right of Way.	Approval in process by department	-
C47	Abandoned Quarry will accumulate water and act as a breeding ground for disease vectors.	The abandoned quarry locations shall be planted suitably as the plan.	Quarry is under operation, after completion, it will has to adopt reclamation measures.	-
C48	Erosion of embankments, shoulders, side slopes and pavement leading to deterioration and affecting stability and integrity of road.	Each works specifications will include provision for stable slope construction, compacting and laying out turf including watering until ground cover is fully established. Proper construction of Breast wall and retaining wall at the locations identified by the design team to avoid soil erosion. The measures proposed for slope stabilization are; Discharge zones of drainage structures (culverts and minor bridges) provided with riprap. Construction in erosion and flood prone areas will not be in monsoon / season. Side slopes will be kept falter wherever possible, and in case of steeper slopes it will be supported by the retaining wall.	Gravity wall construction is under progress. Hill cutting is going on, but there is issue of slope protection, that may be accident prone. So, suggested to adopt precautionary measures regarding hill cutting & slope protection. Embankment at valley side should be as per guideline for avoidance of embankment cut/ cracks/ erosion/ sliding/ wash out at valley side.	Complied partially

B-APPLICABLE PERMITS (SCHEDULE F)				
S. No.	**Description**	**Action Taken**	**Commencement Date**	**Remarks**
a	a- Extraction of boulders from quarry	Yet to obtain/submit	-	Yet to submit documentary evidence. Suggested as per Schedule F of EPC contract agreement & vide letter no.-
b	b- For installation of Crusher	Submitted CTE for Crusher/Hume pipe plant. But yet to submit CTO for the same. Also, need to obtain/ submit the CTE/CTO for other plants	-	
c	c- License of explosives	Yet to obtain/submit	-	
d	d- For drawing water from river/reservoir	Yet to obtain/submit	-	
e	e&f- For setting of batching plant	Yet to obtain/submit	-	
f	For setting of Asphalt plant	Yet to obtain/submit	-	
g	i-Other applicable permits as Labor license & insurance/PUC/fuel storage/electrical/ hazardous & domestic waste etc. related to EHS.	Yet to obtain/submit	-	

Note-Yet to submit documentary evidence. Suggested for obtaining/submission the permits as per Schedule F of EPC contract agreement, vide letter no.-(***Rodic-Tpf/Mizoram-JICA/Pkg-3 Aizawl-Tuipang/2019/40, 45, 57, 78, 89, 100, 159, 283, 479, 565 &RC-1572-SO-HWB-GN-LTR-2023***).

4	Risk from operations to workers by construction activities	Y	-	-	-	4	PPEs provided, but not sufficient. So, need to be equipped fully to all deployed workers at site & to provide proper training to them for making aware to them.
5	Dust Suppression	Y	-	-	-	4	Yet to be done regularly.
6	Risk from Electrical Equipment	Y	-	-	-	4	Suggested to take precautionary measures as danger sign/barricading/earthing at heavy equipments/electrical yard/overhead/ground lying wire.
7	Risk from Explosives	Y	-	-	-	4	Storage/blasting with permission of regulatory authority, also by licensed blaster, to aware locals at the time of blasting etc. measures to be take care.
8	First Aid kit & medical facilities	Y	-	-	-	4	To provide first aid kit at site/vehicle/camp, to depute trained first aider/ambulance at site.
9	Health/social hazard, sexual harassment to female workers.	-	-	N/A	-	-	Not deployed female workers at site.
10	Environmental Monitoring	-	N	-	-	4	Yet to be conducted.
11	Compliance with HIV /AIDS related clause of the civil work contract	-	N	-	-	4	Yet to be conducted.
12	Debris/excavated bituminous/ kitchen waste disposal	-	N	-	-	4	To follow, disposal at approved locations, composting for kitchen waste in hygienic way
13	Surplus soil dumping	-	N	-	-	4	Need to dump the unsuitable material/surplus suitable material at approved Spoil Bank with proper designed/local administration permission. Approval for 6 no. of spoil banks has been given with conditions, but yet to comply the conditions on ground level.
14	Redevelopment of temporary land/ borrow area/quarry area/ acquired for project execution	-	-	NA	-	-	Yet to be open.
, 15	Compliance with other issues given in EMP	-	N	-	-	3	Yet to be done.
16	Construction Management Plan	-	N	-	-	4	Before opening the site prior 5 days, it has to intimate, but yet to be submitted.
17	Traffic Management Plan	Y	-	-	-	3	Under review after resubmission of TMP. Site specific plan yet to be submitted.
18	EHS training & induction	-	-	Na	-	-	Documents yet to be submitted.
19	Incident/accident report	-	N	-	-	4	In case of any incident/accident, it has to take necessary measures & to submit the report at earliest as per CA.
20	Reporting		N	-	-	-	Regular reporting yet to be done.

LEGAL REQUIREMENTS

Copy of documents for the followings, should be made available in the AE office by the Contractor:

- Pollution under control certificates (PUC's) for the construction vehicles.
- Consent (under air and water act) for operation of Quarries/ Crusher/ HMP/ WMM/ BMP/ Hume Pipe plant.
- Details of identification and selection of material sources/approval & record keeping.
- Permission for obtaining water for construction from Irrigation department (in case of water extracted from reservoirs/ irrigation canals), gram Panchayat (for using community pond/ tank water) and private parties (water from bore well/ open wells etc.).
- Land donation related documents like Willingness Letters/ MoU/ Affidavit/ Gift Deed/Consent letter regarding Spoil Bank with NOCs of concern local administrations as Revenue/forest.
- Contractor has to obtain/submit labor license/insurance (for contractual labors) under 'Workmen Compensation Act 1923'.
- Permission from State Pollution control board for handling and storing of hazardous materials (including storage of diesel/ kerosene / Bitumen) under Hazardous Waste Management Rules 2016.
- To obtain/submit the documents regarding fuel pump& power connections for all establishments.
- To obtain/submit the documents regarding all camps.

SITE OBSERVATIONS

- Labor safety should be on top priority as to equipped labors with all PPEs. Although, providing, but need improvement.
- Need to deploy EHS Engineer and to reportthe conducted routine EHS committee meeting.
- At high embankment/curve, it has to pay proper attention regarding safety.
- It is observed that for heavy construction machineries are yet to be provided with reverse alarm facility.
- Measures to increase the stack height as per government norms.
- To use hard barricading despite caution tapes, as deep excavation/Curves/damaged road edge at valley site, market/ habitation/school area etc.
- During night time work, it has to provide proper lighting arrangement, solar delineators, solar blinkers, handy signaling light (red/green) for hazels free traffic movement. Strictly avoid the usage of flags in night, that is purposeless for night time commuters, may be hazardous due to invisibility.
- Usage of Retro reflective tapes at side poles/trees/machineries/ vehicles (as crane/dozer/JCB/hyva/tippers/campers).
- Site specific traffic management plan with drawing has to submit for site specific traffic management as per IRC SP 55 & IRC 67. Not submitted yet.
- Safety during hill cutting, loading/unloading, storage, transportation safety precautions/measures have to be mentioned.
- Black spot/land slide locations have to identify, marked. Suggested to conduct joint visit.

- For scheduled monitoring plan, details have to submit by hiring monitoring agency and provision to submit the monitored data time to time.
- To give Induction/ tool box training include adequate information/ awareness programme on health and safety risks, potential emergency events and also their records have to submit.
- Need to provide/upgrade the information, masks, awareness training to workers/staffs about pandemic disease Covid 19.
- To maintain fully equipped First Aid Kits at each opened site, in every vehicle & to maintain up-to-date records of first aid injuries.
- To maintain a First Aid Centre at camp site, trained First Aid providers as per statutory requirements.
- Dedicated vehicle/ambulance for transportation of injured person.
- Regular health check-up at proper intervals of workers. Records should be maintained.
- Health awareness (HIV/hygiene) programme has to conduct time to time via concern NGO/dept. Records to be maintained.
- Labor camp has to regularly ensure facilitation as proper cooking/ drinking water/ washing way/kitchen waste management/ ventilation/ water closet nos. & regular cleaning/ sprinkling of anti-malarial chemical, proper living area per person per room etc. It should strictly follow. Present condition is pitiable.
- Roles and Responsibilities are clearly stated in the HSE Plan with current Organization Structure.
- Regular site safety walk (weekly), HSE review meeting records to be maintained.
- To maintain/submit checklists regarding training/vehicle inspection/health check-up/ spoil bank/accident intimation/internal & external audit checklist etc.
- Detailed plan submission provision before quarry operation.
- To implement LOTO system in plant/crusher/electric work area.
- The Project has to cover by adequate nos. of deployed Safety stewards (1 assigned SO/ site location), in addition to night shift duty too.
- Also has to mention in details housekeeping/ borrow & quarry operations/ T&P testing/ spoil bank/ filling area safety arrangement.
- During unloading of fuel tanker anchoring/earthing to be provided with tanker for avoidance of any electrical spark incident. Also depute third men/helper during unloading of fuel.
- Needed to mention the EHS budget (break up wise) as per contractual obligations.
- Recommended for imposing penalty in case of non-compliance of PPEs.
- Transportation of workers in fully covered vehicles from camp to site.
- Suggested to implement measure for ongoing as per monsoon plan.
- Recommended PVC barricading instead of partial barricading or pre-casted parapet wall as barricading device, to apply at site for easy mobilization from one site to another site.
- To intimate, 5 days prior opening any construction zone with proposed safety arrangements with proper supporting documents. Also suggested to submit the site specific TMP.
- After completion of opened site, site closing has to be done properly.

717

COMPLIANCE STATUS OF ISSUED SITE INSTRUCTION MEMO

Pkg 3 - SITE INSTRUCTION MEMO

Sl.No	Memo No	Issuing Date	Subject	Issued By Authority/ AE	Received By Contractor Representative	Status
1	Memo No-1	06-Jan-20	Slope not maintained properly in hill cutting formation at 126+240 to 126+500 &126+890 to126+935	AE-FE	Site Engineer	Complied
4	Memo No-5	14-Jan-20	Regarding Safety	AE-FE	Structural Eng.	Complied
5	Memo No-6	14-Jan-20	Valley side dumping is found at cha: 126+600	AE-FE	Structural Eng.	Complied
6	Memo No-7	15-Jan-20	Caution measure were not provided properly Ch 126+600 to Ch 126+750	AE-FE	Site Engineer	Complied
7	Memo No-9	11-Feb-20	No safety provided at 130+050 to 130+060	AE-RE	Site Engineer	Complied
9	Memo No-12	15-May-20	Regarding safety lapses at 129+400	AE-FE	Site Engineer	Not Complied
10	Memo No-13	15-May-20	Unauthorized dumping at 129+450	AE-FE	Site Engineer	Not Complied
11	Memo No-15	18-May-20	Regarding safety lapses at 129+880	AE-FE	Site Engineer	Not Complied
12	Memo No-17	23-May-20	Regarding filling of pot holes at 148+000 to 150+200	AE-FE	Site Engineer	Not Complied
13	Memo No-18	28-May-20	Regarding Safety	AE-FE	Site Engineer	Not Complied
14	Memo No-19	30-May-20	Unauthorized dumping at 146+400	AE-FE	Site Engineer	Not Complied

CHECKLISTS

CHECKLIST			
Sl. No.	**Items**	**Compliances as per EMP, Schedule D, CA**	**Complied Status**
1	***PLANT SITE***		
1.1	Statutory Clearance	Clearance from State Pollution Control board to be obtained before establishment of plants i.e. BMP / HMP / WMM / Crusher	Obtained CTE & yet to obtain / submit the CTO for Crusher / Hume pipe plant. For HMP / WMM / BMP, CTE/CTO, both yet to submit from 'State Pollution Control Board'.
1.2	Location	1000 m away from habitation	Proposal yet to be submitted
1.4	Settling pit near BMP	Settling pit near BMP to store waste water	Not provided
1.5	HSD barrels	HSD barrels should be stored on pucca floors to avoid contamination	Yet to be complied& also need to obtain necessary permissions.
1.6	DG set	DG set with acoustic enclosure with all other accessories for avoid noise pollution.	DG set with acoustic enclosure for power back up mobilized. Need to increase. stack height.
2	***Staff and Labor***		
2.1	Labor camp	The Contractor shall make arrangements for the engagements of all staff and labor at site with providing all facilitations.	Camp established, but yet to provide basic amenities as potable water/cooking/dining/hygiene/cleaning etc. Approval is also pending due to non-submission of layout plan.
2.2	Rates of Wages and Conditions of Labor	The Contractor shall pay rates of wages and observe conditions of labor, which are not lower than the general level of wages or established rates by trade/ industry. The Contractor and his Sub-Contractor shall comply with all applicable Labor Laws and shouldn't employ Child Labor for construction The Contractor shall not differentiate wages between men and women for work of equal value. The Contractor shall display the wage board at camp	A plan should be submitted as per labor laws Compliance report is still awaited
2.3	Labor Laws	Labor laws applicable to the Contractor's personnel, relating to their employment, health, safety, welfare, immigration, and shall allow them all their legal rights. The Contractor shall require his employees to obey all applicable laws including those concerning safety at work.	Labor license/ insurance has to be submitted as per labor laws

		Use reasonable efforts to keep the site and works clear of unnecessary obstruction so as to avoid danger to the person. Provide fencing, lighting, guarding and watching of the works unit completion and talking over under clause 10. Provide any temporary works (including roadways, footways, guards and fences) which may be necessary, because of the execution of the works, for the use and protection of the public and of owners and occupiers of adjacent land.	Complied Complied
5	Insurance	Need to submit the documentary evidence of all insurance policies as per clause 18 of GCC Section 6.	Yet to be complied

CHECKLIST- FOR CAMP FACILITATION

Sl. No	Facilities to be Inspected	Status/Remarks
1	**General** **a.** Is displayed Information Boards? **b.** Are the entry roads/walkways/passages to camp kept clear and free from water logging? **c.** Is illumination level adequate in access? **d.** Are dust bins allocated in camp? **e.** Is the garbage being disposed of regularly? **f.** Arethere emergency contact numbers displayed? **g.** Are Fire Extinguishers and fire buckets available? **h.** Are First-aid facilities available? **i.** Whether disinfection activities carried out on fortnightly basis?	**a.** No **b.** Yes **c.**No **d.** No **e.** No **f.** Yes **g.** Yes **h.** No **i.** No
2	**Living Accommodation** **j.** Whether cement flooring provided? **k.** Is shelter strong enough to withstand wind pressure? **l.** Whether the electrical connection provided are safe? **m.** Is the ventilation of the rooms adequate? **n.** Is the illumination of the rooms adequate? **o.** Are the doors and windows in goodCondition? **p.** Is the general hygienic condition of the roomsadequate? **q.** Is there storage of unwanted materials?	j. Yes **k.** Partial **l.** Not provided at temp. shed **m.** No, because of overcrowding **n.** Yes **o.** Partial **p.** No **q.** Overcrowding to be avoided
3	**General cleanliness of Kitchen/Canteen.** **r.** Are kitchens kept clean and tidy? **s.** Is the garbage of kitchen being disposed of every day? **t.** Is the water supply adequate for cooking and drinking? **u.** Are the utensils are being cleaned on regular basis? **v.** Cooking facilitation.	**r.** No (Not hygienic) **s.** System not developed **t.** Yes **u.** Yes **v.** Not provided cylinder
4	**Utilities Area** **w.** Is the wash area available? **x.** Is there adequate water facility available for toilet and bath? **y.** Are adequate toilets available? **z.** Are the toilets being cleaned regularly? **aa.** Is proper drainage provided? **bb.** Housekeeping	**w.** No (Not hygienic) **x.** Yes **y.** Yes **z.** No **aa.** Yes **bb.** To be developed
8	**cc.** Is there security arrangement at gate?	**cc.** No

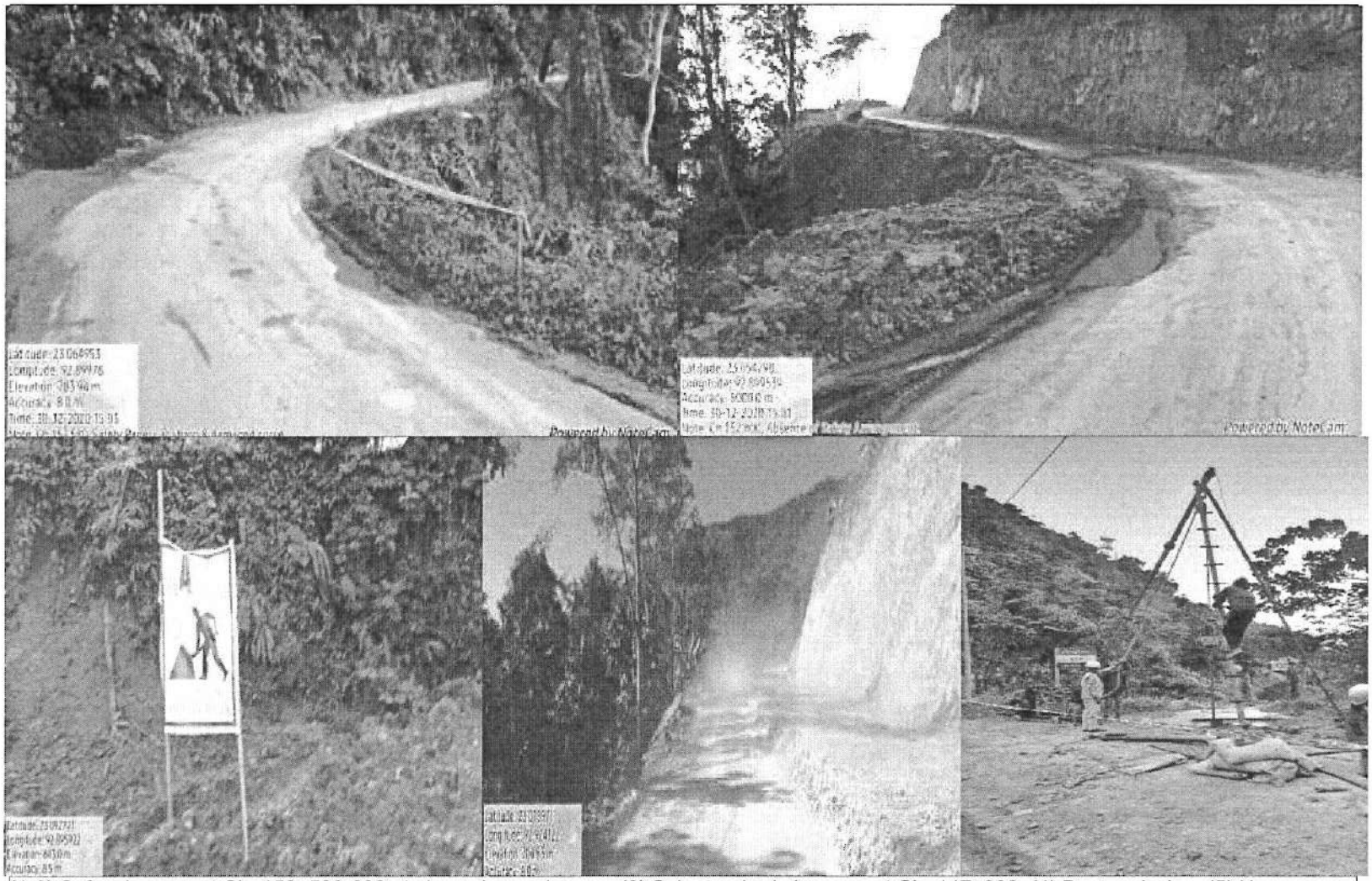
10	Ventilation requirements monitored Quarterly by responsible personnel at site, staff camp, site office and labour camps, records maintained.	Yet to comply.
11	Labour Colony Inspection-1. Ensure hygiene at work place, 2. Periodic housekeeping schedule, 3. First aid box (and stretcher with belt for emergency) 4. Periodic pest control, 5. Fire extinguishers (labours shall be trained to use fire extinguishers), sand buckets, 6. Proper ventilation, Illumination	Partially complied. 1&2- Need to improve hygiene & housekeeping, 3,4&5-Arranged, but need adequacy
12	Legal register -Legal register is available and approved. Validity of all the legal consents/licenses/approvals are updated	Yet to comply.
13	Onsite Emergency Response Plan 1. Approved Onsite Emergency Response Plan with all the references is available. 2. Mockdrill report at least once in a half year is available	Yet to comply.
14	Internal audit calendar is to prepare & safety audits are to be do14ne as per regular intervals.	Yet to comply.
15	1. HS15E requirements to be checked/ fulfilled periodically. 2. EHS training is to be imparted to subcontractor personnel.	Yet to comply.
16	Following HSE documents to be submitted on monthly basis: 1. Monthly compliance status, 2. Labour colony inspection, 3. Legal compliance status, 4. Unsafe conditions and acts	Partially complied, but needed to submit in details
17	Following HSE documents to be submitted on monthly basis: 1. Incident analysis with corrective/preventive actions 2. Near miss Incident Investigation Report	Yet to comply.
18	Safety Induction and Training 1. Induction is given to all the employees/ workers/ subcontractors/ visitors and records to be maintained. 2. Safety trainings to be conducted at site to all levels-	Yet to comply.
19	To conduct Medical examination: 1. Medical examination to be done before employing & as per contractual obligations. 2. Schedule for periodic medical check for all the employees/workers (Welders, drivers, operators of lifting appliances & transport equipment) has to prepare & conducted as per the schedule & records available (Clinical examination may include - General physique, Vision, Hearing, Breathing, Upper Limbs, Lower Limbs, Spine, general mental alertness & stability with good eye, hand & foot coordination as per BOCW Act, 1996)	Yet to comply.
20	Use of PPE 1. PPEs are to be provided to all workers & it has to make mandatory for all. 2. Proper colour codification has been followed for helmet. 3. Periodic inspection to be done to check the implementation, usages and conditions of PPEs and records.	Yet to comply.
21	As per site requirement: 1. 24X7 ambulance (fully equipped) facility provided at project for any kind of emergency/ tie up with hospital for ambulance (letter of agreement available) 2. Ambulance facility is as per (BOCW Act 1996, Schedule-V- Contents of	Yet to comply.

29	Awareness 1. Awareness trainings are given on common diseases to all the employees, workers, labours and records are available 2. Welfare activities (e.g. plantation, aids awareness, road shows etc.) to be planned, discussed, maintained records and sent to HO as required. 3. Training attendance, circular, topic covered, training feedback and photographs to be evident.	Partially complied
30	Environment Monitoring 1. Quarterly NOISE & AIR monitoring records are available. 2. Drinking water monitoring is to be done by third party as per IS 10500:2012. 3. Tanker water also monitored by third party if it is used for drinking purpose 4. Water storage / tank cleaning schedule is prepared, followed, date of cleaning and next due date mentioned on the tank and details are clearly visible 5. Sewage system established, cleaning as per schedule & supportive records to be available.6. All parameters	Yet to comply.
31	Details of vehicles- 1. List of vehicles (GMN/hired) to make available. 2. Vehicle log-books to be maintained. 3. Legal documents e.g. valid driving license, vehicle registration number, insurance, fitness certificate, PUC, maintenance record. 4. Third party or maintenance record are available if it done outside 5. Records (experience certificate / valid license) available for , riggers, signal man, carne operators, electricians, wireman, concrete pump operator, drivers, foreman, technicians etc. to maintain.	Yet to comply.
32	Details of Subcontractors 1. List of all the approved subcontractors is to be available. 2. HSE requirements to be complied by the sub-contractors.	Yet to comply.
33	1. All applicable laws for EHS are to be identified & updated status to be submitted time to time. 2. Legal register is to be kept at site office.	Yet to comply.
34	Hazardous Waste Handling and Monitoring 1. Municipal Solid Waste (MSW) disposal, 2. Used drums, 3. Oily cotton rags, 4. Lead acid batteries, 5. Used oil / waste oil, 6. E-waste if any, 7. Medical waste if any Specify the total quantity recycled / sold in last 3 quarters (no of units also) for all and name of authorized vender / recycler 6 Copies of hazardous waste manifest to make available while disposing to an SPCB approved recycler.	Yet to comply.
35	BOCW License / Factories Act is to make available.	Yet to comply.
36	Legal compliances as- Consent to Establish, Consent to operate is to be available for the equipment at site from State Pollution Control Board (SPCB) (Batching plant, Hot Mix Plant, Crushers, DG sets, Chilling Plants, Quarries, Wet Mix Macadam Plant, etc.) Check License validity	Yet to comply.
37	License under petroleum rules is available If HSD, petrol > 2.5 kl License for van, driver license, approval for drawings Check License validity	Yet to comply.

46	Explosives 1. License to procure, store. & stores layout as per license 2. Receipt & Issue register, 3. Reconciliation - physical and book stock, 4. Qty. register, 5. Issue slip for Qty. issued. 6. Licensed & trained detonator personnel. 7. Designated Area for storage, 8. "Display" of authorized personnel for storage area. 9. Temp. control records as per type of explosive	Yet to comply.
47	Construction schedule and Resource deployment schedule 1. Both the schedules are prepared on MSP / primavera & latest (not more than 3 months old). 2. Controlled copy of schedules has been communicated & distributed to concern person / department and maintain register.	Yet to comply.
48	Compliance conditions to be implemented at plant area	Yet to comply.
49	List of competent persons, certified / licensed electricians, drivers & operators 1. Records (experience certificate / valid license) available for , riggers, signal man, carne operators, electricians, wireman, concrete pump operator, drivers, foreman, technicians etc.	Yet to comply.
50	Signage's & poster display Mandatory signage's displayed i.e. plant layout, emergency escape route, emergency contact numbers & directions, other HSE signage's e.g. material handling, proper storage, storage of hazardous waste, maintenance etc.	Yet to comply.
51	Provision of vehicular washing area / washing ramp / sediment tank & its maintenance, cleaning and disposal 1. Designated area identified for vehicular washing. 2. Washing ramp made as per approved design for vehicle washing. 3. Sediment tank prepared for collection of waste water. 4. Waste water discharge after adequate treatment 5. Third party waste water monitoring done for sediment tank. 6. Periodic cleaning of sediment tank and maintain cleaning record. 7. Disposal of waste as per procedure & legal requirement.	Yet to comply.
52	1. Daily tool box talk conducted and records are maintained.	Yet to comply
53	Deployment of- 1. All the mandatory signals & signage's display. 2. All the signallers (signal man for concrete pouring, crane movement, material handling), flag man, riggers & operators to be trained & certified. 3. Adequate signallers, flag man, riggers & operators to be deputed during such activity.	Yet to comply
54	To avoid unauthorized dumping & to dump unsuitable soil at approved locations. Scarified material to be dumped at approved locations.	Yet to comply

NOTE- This Checklists are based on the submitted reports and site visit observations.

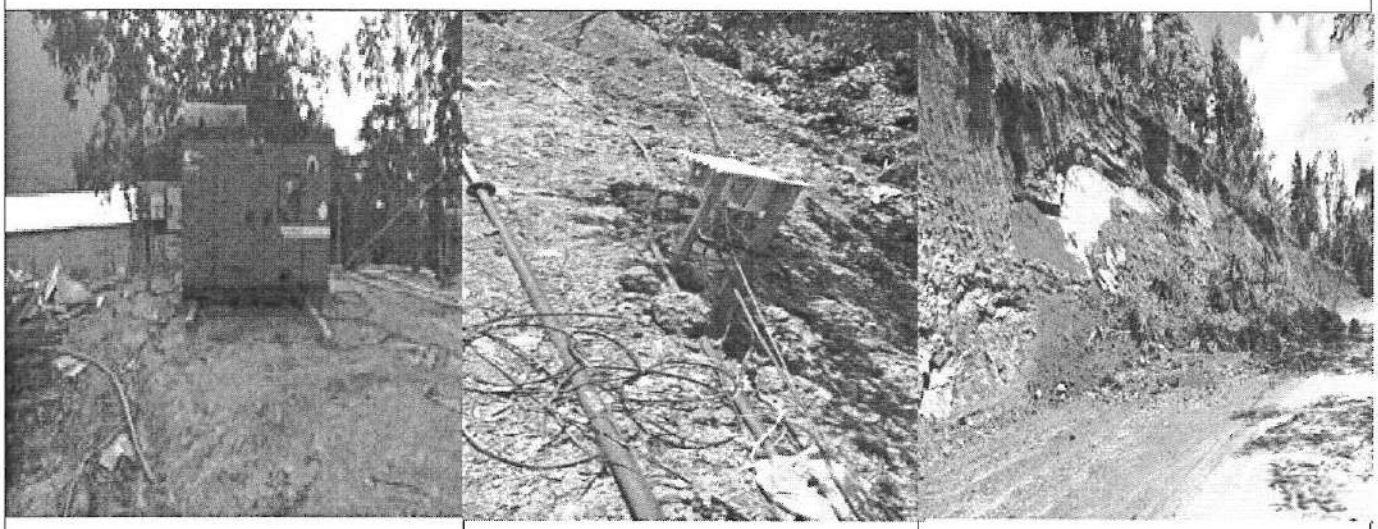
SITE PHOTOGRAPHS OF DECEMBER 2020



(1-2) Safety Lapses at Ch. 152+500-600 at sharp damged curve, (3) Sub standard signages at Ch. 147+800, (4) Dust emission, (5) Non usage of PPEs

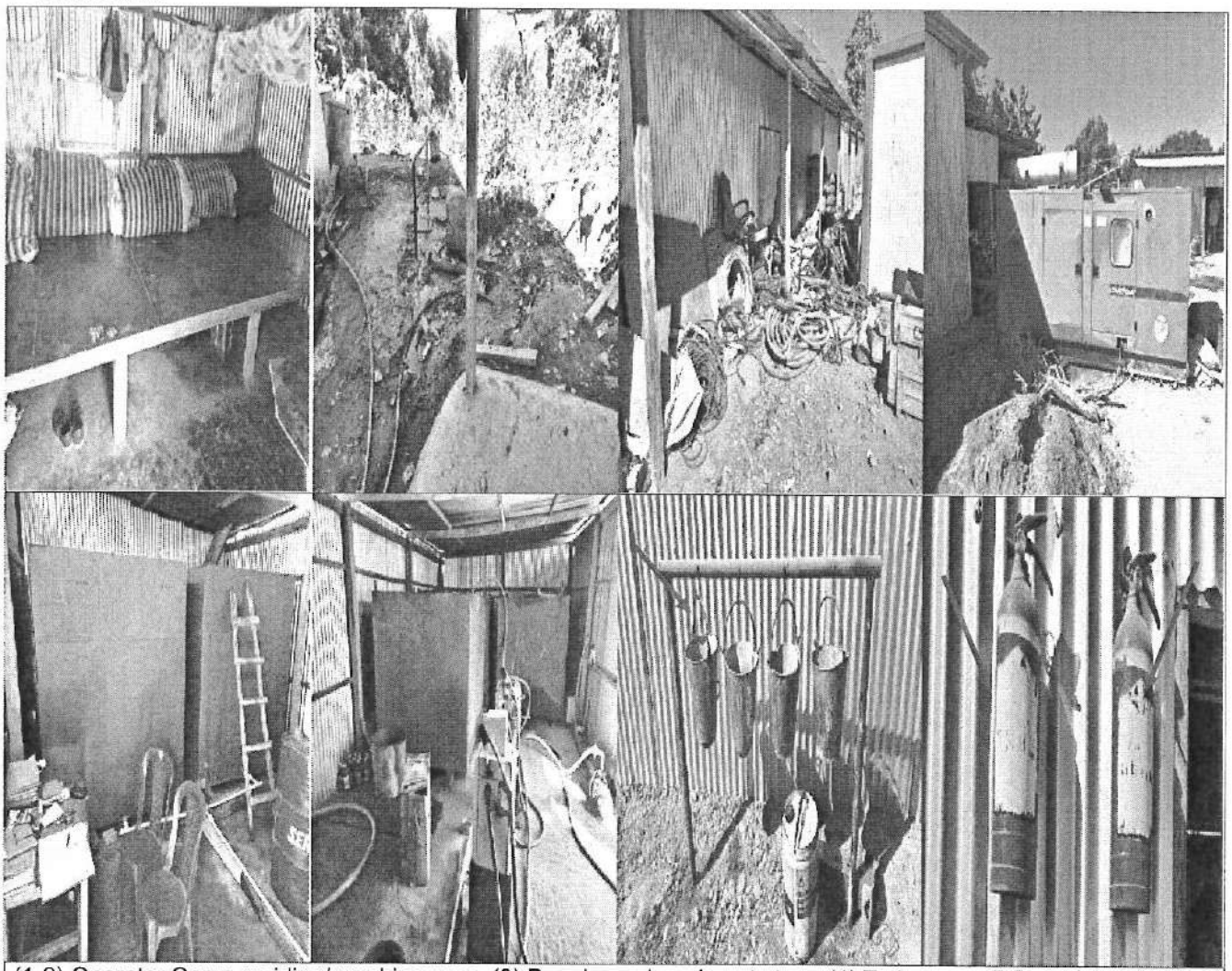


(1-4) Overcrowing at labour residing area, cooking facilitation, poor housekeeping & to improve waste management

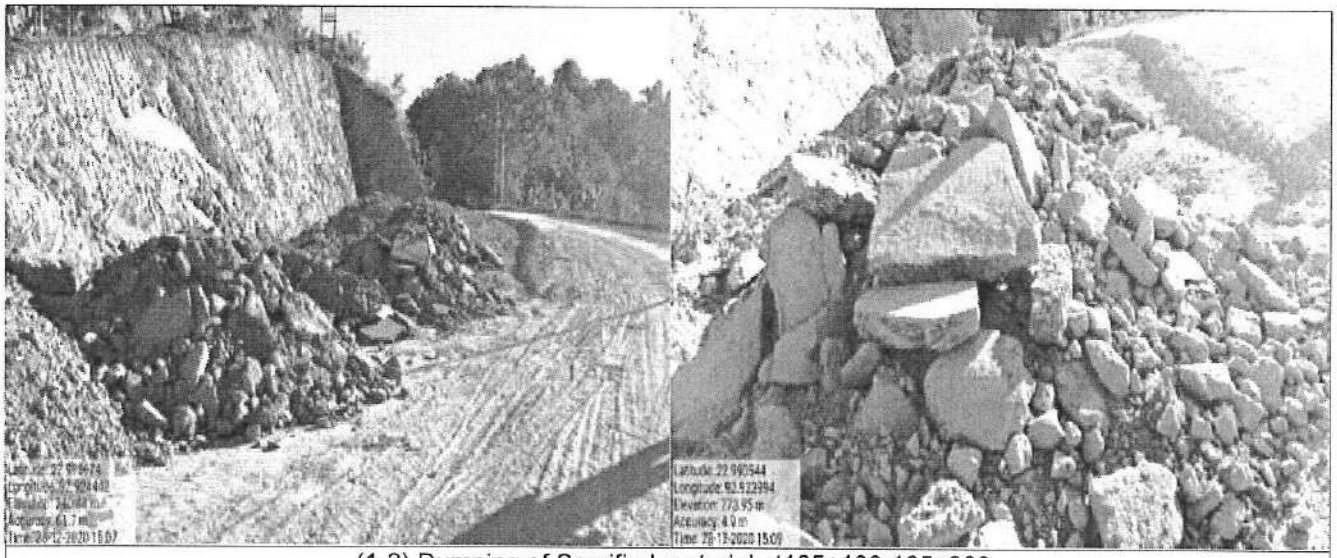


(1-2) DG set stack height, electrical hazard, (3-4) Hazard prone locaitons, (5) First aid centre, (6) Water facilitation at Staff's camp

BASE CAMP



(1-2) Operator Camp residing/ washing area, (3) Poor housekeeping at store, (4) To increase DG stack height, (5-8) Fuel storage tank, Empty fire bucket & unspecified fire extinguisher



(1-2) Dumping of Scarified material at165+100-165+300

3 88

MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/2021-MPCB/ : Dated Aizawl, the10th June 2022

To,

ANNEXURE: R-4/31

727

The Executive Director,
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),
Tuikhuahtlang, Aizawl.

Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref.: i) This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021

ii) Your letter No. NHIDCL/RO/Gen/2022/115 dated 28.05.2022

Sir,

With reference to the subject and referenced letter Nos. cited above, it is understood that NHIDCL has been executing Road projects in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode by engaging Private contractors. Consequently, NHIDCL is bound to be accountable for the actions of its engaged contractors. As such, it is the responsibility of NHIDCL to ensure that the EPC contractors under its esteemed organization fulfill their obligations as per the Environment Management Plan (EMP) while executing Road projects in order to safeguard the environment and the people.

In view of the above, you are requested to submit detail upto-date compliance status report on the Environmental Management Plan in respect of each contractor including current muck disposal sites in operation within seven(7) days.

Yours faithfully,

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/2021-MPCB/ : Dated Aizawl, the 10th June 2022

Copy to: All DCs for information and necessary action.

(C.LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

O/C

Mizoram State Pollution Control Board, Mizoram New Capital Complex, Khatla, Aizawl, Mizoram-796001
Ph.No.2336173/2336590 Fax:2336591 Email:mpcb@mizoram.gov.in Website:http://www.mpcb.mizoram.gov.in

Gmail

ANANDO MUKHERJEE <anandomukherjee.law@gmail.com>

Service of Counter Affidavit on behalf of State of Mizoram in OA No. 26 of 2023 before NGT-EZ bench

1 message

ANANDO MUKHERJEE <anandomukherjee.law@gmail.com> Wed, Jul 24, 2024 at 6:19 PM
To: emailtogkb@gmail.com, ASHOK PRASAD <ashokadvhc@gmail.com>

Sir,

Please see attached the counter affidavit filed on behalf of the State of Mizoram for the captioned matter . Kindly acknowledge the receipt of this email.

Regards,
Anando Mukherjee
Advocate on Record
Supreme Court of India

Final Counter Affidavit PI VANRAMCHHUANGI O.A. 26 of 2023.pdf

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The contents of this mail are strictly confidential. If you are not the intended recipient, kindly intimate the sender.

Regards
Anando Mukherjee
Advocate On Record
Supreme Court of India